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Monday

5 February, 2018

16 Magha, 1939 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

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[P.T.O.]

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RAJYA SABHA

Monday, the 5th February, 2018/16th Magha, 1939 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

FELICITATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, on behalf of the entire House and on my own behalf, I congratulate the Indian Under-19 Cricket team for winning the ICC Under-19 World Cup, held in Mount Maunganui in New Zealand, on 3rd of February, 2018, and scripting history by becoming the only team to lift the coveted title for the record fourth time.

This outstanding accomplishment of our young sportspersons is a matter of great pride for the entire nation. I hope that they would serve as a source of inspiration for our youth and budding sportspersons and encourage them to emulate and achieve greater heights in the world of sports.

We wish all the players of the Indian U-19 team the very best for their future endeavours and hope that they will continue to make the country proud by their achievements.

REGARDING FESTIVAL OF TRIBALS, MEDARAM JATARA

MR. CHAIRMAN: Hon. Members, I would like to take the House into confidence. The other Friday I could not be there in the House for the reason that there was a festival of tribals called Medaram Jatara which was attended, according to Government statistics of their State, by 1.5 crore people. From around eight States, tribals came on their own. Of course, the Government had also made arrangements. It was like a big mini Kumbh Mela. So, as Vice-President, who knows that region, I thought I should make a visit to that function. The Chief Ministers of Telangana and Chhattisgarh were also there. It was a very, very thrilling experience to see such a big congregation of *adivasi* tribals of our country. They conducted themselves in the most disciplined manner. It is called Samakka and Sarakka Jatara, and they treat them as one of their *avatars*.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

Report and Accounts (2015-16) of the Animal Welfare Board of India and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE; AND THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Animal Welfare Board of India, Chennai, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (d) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above. [Placed in Library. See No. L.T. 8754/16/18]

REGARDING NOTICE UNDER RULE 267

MR. CHAIRMAN: Now, we take up Zero Hour. Shri Derek O'Brien.

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): सभापति जी, रूल 267 के तहत मेरा नोटिस है।
...(व्यवधान)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): सभापति जी, उत्तर प्रदेश में फ़ेक एनकाउंटर हुआ है।
...(व्यवधान)...

SHRI DEREK O'BRIEN (West Bengal): Sir, my Zero Hour today.
...(Interruptions)...

श्री सुरेन्द्र सिंह नागर: सभापति जी, उत्तर प्रदेश में फ़ेक एनकाउंटर की बाढ़ आ गई है।
...(व्यवधान).... उत्तर प्रदेश के नोएडा में पुलिस निर्दोष लोगों को अपराधी बनाकर ...(व्यवधान)....
उनकी हत्याएँ कर रही है। ...(व्यवधान).... उनका नाम दिया जा रहा है ...(व्यवधान)....

MR. CHAIRMAN: Dr. Ramachandra Rao, please go to your seat.
...(Interruptions).... Please go to your seat. ...(Interruptions).... Mr. Naresh Agrawal, I have received your notice. ...(Interruptions).... I didn't allow it. ...(Interruptions).... Nothing shall go on record, ...(Interruptions).... Please sit down. ...(Interruptions).... This will not go on record. ...(Interruptions).... You give notice in another form, I will allow you. ...(Interruptions).... No, no. ...(Interruptions).... वह रिकॉर्ड में नहीं जाएगा। ...(Interruptions).... I don't want to run the House like this. ...(Interruptions).... I will adjourn the House. ...(Interruptions).... I will adjourn the House. ...(Interruptions)....

SHRI DEREK O'BRIEN: No, Sir. We want Zero Hour. ...(Interruptions).... We want Zero Hour. ...(Interruptions)....

MR. CHAIRMAN: Please sit down. ...(Interruptions).... This is not the way.
...(Interruptions)....

SHRI DEREK O'BRIEN: No, Sir. We want Zero Hour. ...(Interruptions)....

MR. CHAIRMAN: What do I do? ...(Interruptions).... What I can do, tell me.
...(Interruptions)....

SHRI DEREK O'BRIEN: No, Sir. We want Zero Hour. ...(Interruptions)....

MR. CHAIRMAN: I called you. ...(Interruptions).... What can I do?

SHRI DEREK O'BRIEN: We have various issues in Zero Hour. ...(Interruptions)....

MR. CHAIRMAN: You discuss among yourselves. ...(Interruptions)....

SHRI DEREK O'BRIEN: No, Sir. Please don't adjourn the House. ...*(Interruptions)*... We want Zero Hour. ...*(Interruptions)*...

MR. CHAIRMAN: Let us not have an encounter of Zero Hour. ...*(Interruptions)*... Let us not have an encounter of Zero Hour. Let the Zero Hour go on. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, ...*(Interruptions)*...

MR. CHAIRMAN: This is not the way. ...*(Interruptions)*... नारेबाजी वगैरह रिकॉर्ड पर नहीं जाएगी। ...*(व्यवधान)*... Slogan shouting will not go on record. ...*(Interruptions)*... Don't you want the House to run? ...*(Interruptions)*... You don't want Question Hour also. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, we want Zero Hour.

MR. CHAIRMAN: Let the House say. ...*(Interruptions)*... आपको क्वेश्चन ऑवर चाहिए या नहीं चाहिए? ...*(व्यवधान)*... नरेश जी, आप लोग वापस जाइए। ...*(व्यवधान)*...

SHRI DEREK O'BRIEN: Sir, we want Zero Hour. ...*(Interruptions)*...

MR. CHAIRMAN: Nareshji, ask them to go back. ...*(Interruptions)*... Nobody can dictate to me. ...*(Interruptions)*... This is the wastage of your energy; nothing is going to happen. ...*(Interruptions)*... Hon. Members, I had warned you only one week back not to come into the Well of the House and you are still coming in the Well. ...*(Interruptions)*... This is not good to the glory of the House. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, Zero Hour. ...*(Interruptions)*...

MR. CHAIRMAN: You cannot dictate the Chair. ...*(Interruptions)*... Mr. Sanjay Singh, please go back to your seat. ...*(Interruptions)*... If this goes on, I will be forced to adjourn the House till afternoon. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, Zero Hour. ...*(Interruptions)*...

MR. CHAIRMAN: I am allowing you. Please go ahead. ...*(Interruptions)*... Nothing will go on record, except what Shri Derek O'Brien says. ...*(Interruptions)*... Dr. Ramachandra Rao, please go to your seat. ...*(Interruptions)*...

MATTER RAISED WITH PERMISSION

Stoppage of train service on eight routes in West Bengal

SHRI DEREK O'BRIEN (West Bengal): Sir, in Bengal, the Indian Railways has stopped the train services on eight routes. This is causing a lot of hardship to the people of Bengal. ...*(Interruptions)*... These routes are: Burdwan-Katwa, Sonarpur-Canning, Santipur-Nabadwipghat, Barasat-Hasnabad, Baruipur-Namkhana, Ballygunj-Budge, Kalyani Simanta-Sealdah, and Bhimgarh-Palastali. ...*(Interruptions)*... These eight routes have been stopped by the Indian Railways. ...*(Interruptions)*... This is causing a lot of hardships to the people there. ...*(Interruptions)*... This is making a mockery of ...*(Interruptions)*... The passengers are facing a lot of hardships because of the rise in the prices of petrol and diesel and the railway is the only option for the poor people. ...*(Interruptions)*... And, by doing this, without consulting the State Government, those

commuters, those common people who use the railways not only in Bengal, but all over the country, are facing a lot of hardships. ...*(Interruptions)*... Because of the ever-rising prices of fuel, ever-rising prices of petrol and diesel, also the people are facing a lot of hardships. ...*(Interruptions)*... The details have not been given in the Railway Budget about all these issues. ...*(Interruptions)*... We request the Railway Minister to make a statement on this issue and assure this House and assure the people of Bengal that these railway routes will not be stopped. ...*(Interruptions)*... He must assure that these railway routes will not be stopped in Bengal and the rest of the country because this is making a mockery of federalism. ...*(Interruptions)*... Thank you. ...*(Interruptions)*...

MR. CHAIRMAN: Next, Mr. K.K. Ragesh. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I associate myself with what the hon. Member, Shri Derek O'Brien, has said. ...*(Interruptions)*...

REGARDING NOTICE UNDER RULE 267 - (Contd.)

MR. CHAIRMAN: Okay, Mr. Tapan Kumar Sen. ...*(Interruptions)*... Now, Mr. K.K. Ragesh. ...*(Interruptions)*... Nothing will go on record except what has been spoken by the person who has been allowed by the Chair. ...*(Interruptions)*... Except this, no speech, no slogan, nothing will go on record. ...*(Interruptions)*... आप अनुभवही हैं, आप अपने लोगों को वापस बुला लीजिए, प्लीज, नरेश जी। ...**(व्यवधान)**... Please ask them to go back. ...*(Interruptions)*... I have already told you that you cannot force the Chair like this. ...*(Interruptions)*... You cannot force the Chair like this. ...*(Interruptions)*... I have already told you that I will allow it in different form, not under Rule 267. ...*(Interruptions)*... Yes, I have told you this. ...*(Interruptions)*... मैंने आपको आश्वासन दिया है। ऐसा करने से कुछ होगा नहीं। ...**(व्यवधान)**... And, I also request the Congress leader, if any, to ask Dr. Ramachandra Rao to go back to his seat. ...*(Interruptions)*... This is not the way. I am not going to allow this. ...*(Interruptions)*... I am not going to allow this. ...*(Interruptions)*... Dr. Ramachandra Rao, please go to your seat. ...*(Interruptions)*... आप अपनी सीट पर वापस जाइए। ...**(व्यवधान)**... दबाव देने से कुछ होगा नहीं। आप लोग कृपया अपनी सीट पर जाइए। ...**(व्यवधान)**...

श्री नरेश अग्रवाल : दो मिनट बोलने दीजिए, सर। ...**(व्यवधान)**...

MR. CHAIRMAN: No; no, I will not allow this. ...*(Interruptions)*... There is a system; there is a procedure by which the House has to be conducted. ...*(Interruptions)*... आप अपनी-अपनी सीट पर जाइए, प्लीज। ...**(व्यवधान)**... Please you ask them to go to their seats. ...*(Interruptions)*... It seems that they have come to the House fully determined not to allow the House to function. ...*(Interruptions)*... You are not interested in the welfare of the people. ...*(Interruptions)*... You are not worried about the problems of the people. ...*(Interruptions)*... You just want to create troubles in the House and get some publicity. ...*(Interruptions)*... I will not accept this. ...*(Interruptions)*... That's why I have decided to adjourn the House till 2 p.m. ...*(Interruptions)*...

WRITTEN ANSWERS TO STARRED QUESTIONS**Funds allocated under PMAY in Himachal Pradesh**

*16. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funds allocated to Government of Himachal Pradesh under the Pradhan Mantri Awaas Yojana (PMAY) in the financial years 2015-16, 2016-17 and 2017-18;

(b) the names of districts in the State covered under the scheme; and

(c) the number of houses constructed/likely to be constructed in Kangra district under the scheme?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) In pursuance of Government's vision of facilitating "Housing for All by 2022", Government of India has launched Pradhan Mantri Awaas Yojana. For rural areas, Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) which came into effect from 01.04.2016. For urban areas, the Ministry of Housing and Urban Affairs is implementing Pradhan Mantri Awaas Yojana-Urban (PMAY-U). Details of funds released to the State Government of Himachal Pradesh under PMAY-G and PMAY-U for the year 2015-16, 2016-17 and 2017-18 are as under:—

(₹ in crore)

Year	Funds Released under PMAY-G	Funds Released under PMAY-U
2015-16	*	0.12
2016-17	32.54	11.50
2017-18	35.60	16.57

* PMAY-G came into effect from 01.04.2016 only.

(b) All districts of Himachal Pradesh are covered under PMAY-G. 54 cities/towns of Himachal Pradesh have so far been included under PMAY-U.

(c) The number of houses constructed and likely to be constructed in Kangra district of Himachal Pradesh under PMAY-G as on 01.02.2018 are 720 and 508 respectively. Under PMAY-U, 1329 houses have been sanctioned out of which 1 (one) house has been constructed and 1328 houses are remaining to be constructed.

Revision of diversion of forest land for Mission Bhagiradha Project

*17. SHRI DHARMAPURI SRINIVAS: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is in receipt of any proposal from Telangana Government seeking revision of diversion of forest land for Mission Bhagiradha Project;

(b) if so, the details thereof; and

(c) whether Government has taken any decision on the matter and if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) No, Sir.

(b) and (c) Does not arise.

PMPRPY beneficiaries for textile sector

*18. PROF. M.V. RAJEEV GOWDA: Will the Minister of TEXTILES be pleased to state:

(a) the number of textile sector employees registered under Pradhan Mantri Paridhan Rojgar Protsahan Yojana (PMPRPY), since its inception, month-wise;

(b) the quantum of funds disbursed under the scheme since its inception, month-wise;

(c) whether it is a fact that beneficiaries have not been able to receive their claims due to errors in Aadhaar linkage to their PAN numbers; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Sir, the number of textile sector employees registered under Pradhan Mantri Paridhan Rojgar Protsahan Yojana (PMPRPY) since its inception on 9 August 2016 are two lakh fifty three thousand four hundred ninety seven only (2,53,497). The quantum of funds disbursed under the scheme since its inception is Rupees thirteen crores eleven lakh five thousand three hundred and seventy seven only (₹ 13,11,05,377). Month-wise details of employees registered and funds released are given the Statement (*See* below).

(c) No, Sir.

(d) Does not arise.

Statement*Month-wise details of employees registered and funds released*

State	Total Employees registered under PMPRPY	Funds disbursed under PMPRPY
Aug-16	0	0
Sep-16	0	0
Oct-16	50	0
Nov-16	429	2,01,737
Dec-16	130	29,193
Jan-17	1870	1,99,994
Feb-17	4949	2,39,417
Mar-17	10101	11,17,653
Apr-17	7999	13,75,298
May-17	13862	19,60,011
Jun-17	21829	47,17,277
Jul-17	24806	72,98,595
Aug-17	37429	1,03,69,126
Sep-17	26523	1,56,26,678
Oct-17	21180	1,59,35,360
Nov-17	22547	1,96,72,343
Dec-17	38387	2,49,02,391
Jan-18	21346	2,74,60,304
Feb-18	60	0
TOTAL	2,53,497	13,11,05,377

Harassment and manhandling for open defecation

†*19. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

†Original notice of the question was received in Hindi.

(a) the amount spent for promotion of social awareness under cleanliness drive during the last three years;

(b) whether incidents of manhandling of people defecating in open and their social harassment have come to the notice of Government; and

(c) the steps being taken by Government for creating social awareness in order to curb these incidents and the extent to which such efforts have been fruitful?

THE MINISTER OF DRINKING WATER AND SANITATION (SUSHRI UMA BHARATI): (a) A total of ₹ 257.76 crores, ₹ 307.57 crores, and ₹ 375.98 crores have been spent on Information, Education and Communication (IEC) during years 2014-15, 2015-16, and 2016-17 respectively under Swachh Bharat Mission (Gramin) [SBM-G] by Centre and State Governments.

(b) SBM-G guidelines and the programme stresses upon positive behaviour change and community mobilisation to promote toilet usage and to make villages open defecation free. Grass root volunteers called Swachhagrahies and local government machinery with support from the local people organise activities to create positive behaviour change. However, few isolated incidents of arguments during persuasion of behaviour change have come to the notice of the Government.

(c) Taking such isolated incidents seriously; the Ministry has issued two advisories restraining officers from such unwarranted incidents. Centre and State Governments have been emphasizing upon positive behaviour change communication and refraining from coercive methods in all SBM-G workshops, conferences, meetings and video conferences at all levels. The Ministry is also using social media to extensively promote positive behaviour change for toilet usage.

Pollution level in Indian cities

*20. SHRI P. BHATTACHARYA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that a recently concluded study has revealed that most of the cities of the country have become polluted and pollution has become a life threatening menace;

(b) if so, the details thereof; and

(c) the details of corrective measures Government proposes to undertake to minimise the pollution levels in the country?

THE MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) Central Pollution Control Board (CPCB) is monitoring ambient air quality in 691 locations covering 303 cities/towns in 29 States and 6 Union Territories across the country under National Air Quality Monitoring Programme (NAMP). As per the data, the number of cities where monitored values are exceeding National Ambient Air Quality Standards (NAAQS) during 2016 is 21 for NO₂, 195 for PM₁₀ and 31 for PM_{2.5}. The ambient air quality data for 2016 is given in the Statement (*See* below). The Central Pollution Control Board (CPCB) monitors water quality of 1833 water bodies through a network of 3000 monitoring stations. The data obtained is analysed statistically and the stretches of rivers not meeting with the criteria are identified as polluted stretches. There are 302 polluted river stretches based on the evaluation of water quality data over the years with respect to indicator of organic pollution i.e. Biochemical Oxygen Demand (BOD) in 29 States/UTs. There are 650 towns along the 302 polluted river stretches identified on 275 rivers. In recent past, various studies have been conducted on health aspect of pollution also correlating premature death with pollution in some of the studies. However, most of these numbers are not validated for Indian conditions and there are no conclusive data available to establish direct correlation of death exclusively with pollution. Air pollution is one of the triggering factors for respiratory associated ailments and diseases and it is acknowledged that higher the level of air pollution higher is the risk to lungs in a given area. Similarly water pollution is associated with Typhoid, Cholera, Dysentery, Jaundice, Amoebiasis and Malaria. Chemicals and Pesticides in water can damage the nervous system and cause cancer because of the carbonates and organophosphates that they contain.

(c) The Government has taken several steps to address air pollution which *inter alia*, include notification of National Ambient Air Quality Standards; setting up of monitoring network for assessment of ambient air quality; introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending, launching of National Air Quality index; universalization of BS-IV by 2017; leapfrogging from BS-IV to BS-VI fuel standards by 1st April, 2020; notification of Construction and Demolition Waste Management Rules; banning of burning of biomass; promotion of public transport network; streamlining the issuance of Pollution Under Control Certificate; issuance of directions under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986; installation of on-line continuous (24x7) monitoring devices by major industries; collection of Environmental Protection Charge on more than 2000 CC diesel vehicles; etc. In addition, the government has formulated National Clean Air Programme (NCAP) as a long term time bound

national level strategy to tackle the increasing air pollution problem across the country in comprehensive manner. The overall objective is to augment and evolve effective ambient air quality monitoring network across the country besides ensuring comprehensive management plan for prevention, control and abatement of air pollution. The NCAP focuses on collaborative and participatory approach comprising all sources of pollution and coordination between relevant Central Ministries, State Governments, local bodies and other stakeholders. Government has taken steps to control river pollution which include control of industrial pollution under the provisions of Water (Prevention and Control of Pollution), Act, 1974; river action plans for interception, diversion and treatment of sewage; establishment of continuous water quality monitoring systems; directions to the SPCBs under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 to direct concerned agencies in the State/UT to develop infrastructure for sewage treatment; consent management for compliance of standards by SPCBs/PCCs to improve water quality of the rivers with respect to industrial effluents; directions under Section 5 of the Environment (Protection) Act, 1986 regarding treatment and utilization of sewage for restoration of water quality of rivers, etc.

Statement

Ambient air quality in cities of the country during 2016

State	City	Annual average concentration in $\mu\text{g}/\text{m}^3$			
		SO ₂	NO ₂	PM ₁₀	PM _{2.5}
1	2	3	4	5	6
Andhra Pradesh	Anantapur	5	13	85	-
	Chittoor	6	27	62	-
	Eluru	5	30	70	-
	Guntur	5	29	88	-
	Kadapa	7	15	68	-
	Kakinada	8	18	64	-
	Kurnool	5	11	69	-
	Nellore	5	28	66	-
	Prakasam	5	29	65	-

1	2	3	4	5	6
Assam	Rajahmundry	8	18	64	-
	Srikakulam	9	20	71	-
	Tirupati	6	12	59	-
	Vijaywada	6	44	102	-
	Visakhapatnam	8	18	77	-
	Vizianagaram	9	21	85	-
	Bongaigaon	6	13	55	-
	Daranga	7	14	71	-
	Dibrugarh	8	17	81	-
	Golaghat	7	14	83	-
	Guwahati	8	17	105	-
	Lakhimpur	8	16	84	-
	Margherita	8	17	76	-
	Nagaon	7	15	111	-
	Nalbari	7	17	108	-
	Sibsagar	8	13	75	-
	Silchar	6	13	58	-
	Tezpur	8	17	68	-
	Tinsukia	8	16	80	-
Bihar	Patna	4	32	212	-
Chandigarh	Chandigarh	2	21	105	123
Chhattisgarh	Bhillai	9	23	108	-
	Bilaspur	5	21	97	
	Korba	12	19	58	-

1	2	3	4	5	6
	Raipur	12	31	148	-
Dadra and Nagar Haveli	Silvassa	21	32	37	73
Daman and Diu	Daman	19	29	34	68
Delhi	Delhi	7	66	278	118
Goa	Amona (Bicholim)	5	11	72	25
	Assanora (Bardez)	5	11	62	21
	Bicholim (Bicholim)	5	12	70	25
	Codli (Sanguem)	5	11	64	24
	Cuncolim (Salcete)	10	15	67	35
	Curchorem (Quepem)	6	11	49	21
	Honda (Satari)	5	10	65	22
	Kundaim (Ponda)	5	10	62	21
	Mapusa (Bardez)	3	11	117	33
	Margao (Salcete)	5	11	69	24
	Mormugao (Mormugao)	5	8	115	44
	Panaji (Tiswadi)	4	11	68	70
	Ponda(Ponda)	5	11	68	22
	Sanguem (Sanguem)	6	11	44	20
	Tilamol (Quepem)	6	11	46	21
	Tuem (Pernem)	4	9	61	19
	Usgao(Ponda)	5	11	64	21
	Vasco (Mormugao)	5	11	90	67
Gujarat	Ahmedabad	14	28	108	34
	Anklesvar	12	21	104	32

1	2	3	4	5	6
	Jamnagar	13	24	92	29
	Rajkot	13	21	92	32
	Surat	13	22	92	31
	Vadodara	14	24	93	30
	Vapi	13	24	104	33
Himachal Pradesh	Baddi	2	21	90	-
	Damtal	2	11	84	-
	Dharamshala	2	8	41	-
	Kala Amb	3	14	128	-
	Manali	2	8	52	-
	Nalagarh	2	22	108	-
	Paonta Sahib	2	12	101	-
	Parwanoo	2	10	69	-
	Shimla	4	17	54	-
	Sunder Nagar	2	11	92	-
	Una	2	5	69	-
Jammu and Kashmir	Jammu	4	17	131	
Jharkhand	Dhanbad	15	37	226	-
	Jamshedpur	36	45	136	-
	Jharia	16	38	280	-
	Ranchi	20	37	196	-
	SaraikelaKharsawan	37	47	143	
	Sindri	13	34	143	-
	WestSinghbhum	16	22	93	

1	2	3	4	5	6
Karnataka	Bagalkote	2	11	59	24
	Bangalore	3	31	103	51
	Belgaum	2	16	112	38
	Bijapur	2	12	93	40
	Chitradurga	3	20	41	-
	Devanagere	4	8	94	-
	Gulburga	-	-	-	59
	Hassan	6	19	26	
	Hubli-Dharwad	5	20	84	35
	Karwar	-	-	-	-
	Kolar	2	26	62	33
	Mandya	3	20	20	-
	Mangalore	7	9	40	-
	Mysore	3	20	47	-
	Raichur	5	14	83	-
	Shimoga	3	6	42	-
	Timukuru	2	35	136	-
Kerala	Alappuzha	2	5	42	-
	Kochi	2	20	48	-
	Kollam	4	8	46	-
	Kottayam	4	17	54	-
	Kozhikode	2	18	51	-
	Malapuram	2	17	37	-
	Palakkad	2	9	41	-

1	2	3	4	5	6
	Pathanamthitta	2	15	26	-
	Thiruvananthapuram	10	25	53	
	Thissur	2	5	54	-
	Wayanad	2	5	39	-
Lakshadweep	Kavaratti	-	-	30	-
Madhya Pradesh	Amlai	17	22	73	27
	Bhopal	3	15	89	27
	Chhindwara	9	31	80	52
	Dewas	16	22	89	
	Gwalior	10	14	96	52
	Indore	11	20	95	53
	Jabalpur	10	23	71	32
	Katni	-	-	68	44
	Nagda	19	22	64	32
	Prithampur	9	19	93	42
	Sagar	2	12	79	30
	Satna	3	6	71	31
	Singrauli	18	24	82	42
	Ujjain	13	16	90	43
Maharashtra	Akola	8	9	126	-
	Amravati	12	13	100	-
	Aurangabad	14	39	92	-
	Badlapur	25	72	125	-
	Bhiwandi	33	45	67	-

1	2	3	4	5	6
	Chandrapur	5	26	111	-
	Dombivali/Ambernath	26	76	128	
	Jalgaon	13	35	103	-
	Jalna	12	31	109	-
	Kolhapur	21	39	96	-
	Latur	5	18	81	-
	Mumbai	6	30	119	-
	Nagpur	16	26	118	-
	Nanded	49	48	161	-
	Nashik	13	27	85	-
	Navi Mumbai	19	46	118	-
	Pimpri-Chinchwad	32	71	105	
	Pune	28	78	107	-
	Roha	-	-	-	-
	Sangli	10	39	83	-
	Solapur	13	35	74	-
	Tarapur	-	-	-	-
	Thane	18	60	122	-
	Ulhasnagar	26	71	118	: -
Manipur	Imphal	-	-	29	-
Meghalaya	Byrnihat	42	17	175	-
	Dawki	2	11	35	-
	Khliehriat	2	10	47	-
	Nongstoin	2	11	33	-

<i>Written Answers to</i>		[5 February, 2018]		<i>Starred Questions</i>		17
1	2	3	4	5	6	
Mizoram	Shillong	2	14	55	-	
	Tura	2	9	31	-	
	Uiam	2	14	108	-	
	Aizawl	2	7	60	-	
	Champhai	2	4	29	-	
	Kolasib	2	5	30	-	
Nagaland	Lunglei	2	4	33	-	
	Dimapur	2	11	121	-	
	Kohima	2	5	90	-	
Odisha	Angul	8	23	97	-	
	Balasore	4	12	85	47	
	Berhampur	2	19	58	36	
	Bhubneshwar	2	20	105	36	
	Cuttack	3	30	81	42	
	Jharsuguda	13	20	87	48	
	Kalinga Nagar	2	9	113	46	
	Konark	2	13	95	41	
	Paradeep	22	13	111	41	
	Puri	2	14	94	30	
	Rayagada	4	21	59	33	
	Rourkela	-	-	-	-	
	Sambalpur	4	17	79	51	
	Talcher	10	24	105	51	
	Karaikal	12	10	38	-	
Puducherry						

1	2	3	4	5	6
Punjab	Puducherry	6	14	40	-
	Amritsar	12	29	194	-
	Batala	-	-	-	-
	Bhatinda	5	14	121	-
	DeraBassi	5	12	98	-
	Faridkot	5	12	104	-
	Gobindgarh	7	34	124	-
	Hoshiarpur	-	-	-	-
	Jalandhar	13	23	186	-
	Khanna	9	19	114	-
	Ludhiana	11	25	139	
	Naya Nangal	5	12	91	-
	Pathankot/Dera Baba	8	14	89	
	Patiala	5	13	106	-
	Sangrur	5	13	90	-
Rajasthan	Alwar	8	32	144	-
	Bharatpur	9	30	159	-
	Bhiwadi	8	28	264	-
	Jaipur	8	33	199	-
	Jodhpur	6	23	168	-
	Kota	7	30	109	-
	Udaipur	6	32	138	-
Sikkim	Chungthang	9	8	26	-
	Gangtok	12	28	28	-

1	2	3	4	5	6
	Mangan	8	6	20	-
	Namchi	12	5	23	-
	Pelling	13	9	20	-
	Rangpo	17	9	54	-
	Ravangla	10	8	22	-
	Singtam	14	9	44	-
Tamil Nadu	Chennai	10	18	65	25
	Coimbatore	6	24	59	35
	Cuddalore	12	17	48	35
	Madurai	15	24	76	38
	Mettur	7	21	53	33
	Salem	7	25	51	20
	Trichy	12	20	95	27
	Tuticorin	14	22	175	-
Telangana	Adilabad	5	19	63	32
	Hyderabad	5	27	101	58
	Karimnagar	7	24	60	-
	Khammam	7	21	55	-
	Kothur	9	32	78	-
	Nalgonda	6	26	61	35
	Nizamabad	5	19	63	31
	Patancheru	6	25	78	38
	Ramagundarn	8	8	69	-
	Sangareddy	5	24	70	31

1	2	3	4	5	6
Uttar Pradesh	Warangal	7	23	70	-
	Agra	5	22	198	-
	Allahabad	4	37	196	-
	Anpara	19	29	132	-
	Bareilly	12	22	253	-
	Firozabad	9	33	223	-
	Gajraula	20	33	193	-
	Ghaziabad	15	28	235	-
	Gorakhpur	18	35	154	-
	Jhansi	7	21	116	-
	Kanpur	7	39	217	-
	Khurja	22	21	216	-
	Lucknow	8	27	214	-
	Mathura	11	29	171	-
	Meerut	7	55	157	-
	Moradabad	18	31	196	-
	Noida	8	33	176	-
	Raebareli	11	17	141	-
	Saharanpur	15	25	218	-
	Unnao	10	28	119	-
Uttarakhand	Varanasi	11	32	256	-
	Dehradun	26	29	241	-
	Haldwani	-	-	128	-
	Haridwar	25	28	129	-

1	2	3	4	5	6
West Bengal	Kashipur	-	-	126	-
	Rishikesh	23	27	119	-
	Rudrapur	-	-	142	-
	Asansol	13	42	211	88
	Barrackpore	8	55	106	59
	Durgapur	13	41	196	74
	Haldia	18	42	103	42
	Howrah	10	59	119	67
	Kolkata	4	49	113	70
	Raniganj	13	42	217	-
	Sankrail	7	40	88	-
	South Suburban	4	38	113	-
29 States 7 UTs	273 cities				

NB: Alwar in Rajasthan (Aravali Hills), Agra, Firozabad, Mathura in Uttar Pradesh (Taj-Trapezium), Dehradun in Uttarakhand (Doon valley) are cities in Ecologically sensitive area. The rest fall under residential / industrial / rural / other areas.

NAAQS (annual): SO₂=50 μ g/m³, NO₂=40 μ g/m³, PM₁₀=60 μ g/m³, PM_{2.5}=40 μ g/m³ (residential / industrial / rural / other areas) and SO₂=20 μ g/m³, NO₂=30 μ g/m³, PM₁₀=60 μ g/m³, PM_{2.5}=40 μ g/m³ (Ecologically sensitive area).

NAAQS (24-hourly): SO₂=80 μ g/m³, NO₂=80 μ g/m³, PM₁₀=60 μ g/m³, PM_{2.5}=60 μ g/m³ (residential / industrial / rural / other areas and Ecologically sensitive area).

Clearance of margin money by HHEC

*21. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of TEXTILES be pleased to refer to the answer to Unstarred Question 1573 given in Rajya Sabha on 1st January, 2018 and state:

(a) the details of balance amount as per Books of Accounts of Handicrafts and Handlooms Exports Corporation of India Limited (HHEC), as payable to a private company;

(b) whether HHEC is in a very difficult financial position and have sought the help of the Ministry for financial support in order to clear the margin money of the company; and

(c) if so, the details thereof and by when the blocked margin money would be paid to the company?

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): (a) As on 31.03.2017, as per Book of Accounts of Handicrafts and Handlooms Exports Corporation of India Limited (HHEC), an amount of ₹ 2,47,80,709.69 is payable to M/s SMC Comtrade Ltd. (SMC). An amount of ₹ 12.45 crores payable to bullion parties including SMC has been withheld by HHEC as CBI is investigating a similar case of M/s Edelweiss Commodities Ltd. (ECL). The amount payable to these bullion parties including SMC is contingent upon the outcome of the case.

(b) No Sir. No payment of margin money is pending to any private party.

(c) In view of 'b' above, the question does not arise.

Status of BPL card holders in the country

*22. SHRI DEREK O'BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of people in the country having BPL cards as in 2017, Urban and Rural-wise;

(b) the number of people who have been added or have applied for inclusion in the BPL category during the last three years;

(c) whether the Ministry is verifying the previous card holders to ensure that they still come under the criterion of BPL and if so, the details thereof; and

(d) whether there are instances of people availing BPL services illegally and if so, the details thereof, along with the steps taken to curb them?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) to (c) The number of people having BPL card is not maintained centrally in the Ministry of Rural Development. The Ministry is using Socio Economic and Caste Census(SECC-2011) data for identifying beneficiaries under its various Programmes/ Schemes. SECC-2011 captures the socio -economic aspects of households as well as multi-dimensionality poverty of households. Programme specific priority list of

beneficiaries is generated, through the granular details available in the SECC 2011, for meeting programmes /schemes objectives. SECC-2011 data is being used for selecting beneficiaries in Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), Deen Dayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM), Pradhan Mantri Ujjwala Yojana (PMUY) of the Ministry of Petroleum and Natural Gas, Deen Dayal Upadhyaya Gram Jyoti of the Ministry of Power, etc.

(d) The States, Committee set up by the Central Government and Commissioner appointed by the Supreme Court recognized errors of inclusion and exclusion in the BPL list prepared prior to the SECC-2011.

The selection of beneficiaries through SECC for targeting beneficiaries of each Gram Panchayat is got validated through Gram Sabha. Identity is established through Aadhaar wherever legally allowed. Use of SECC data in the implementation of rural development programmes allows for evidence based developmental intervention.

Restoration of ponds for drinking water

†*23. SHRI MEGHRAJ JAIN: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government has any special scheme for restoration of ponds, keeping in view the problem of drinking water in the country, if so, the details thereof;

(b) whether Government has received suggestions in this regard from various States, if so, the details thereof, State-wise;

(c) the details of ponds restored during the last three years under this scheme, State-wise; and

(d) the details of amount spent on restoration of ponds during the last three years and in current year under this scheme, year-wise?

THE MINISTER OF DRINKING WATER AND SANITATION (SUSHRI UMA BHARATI): (a) Under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), implemented by the Ministry of Rural Development, renovation and restoration of community ponds is permissible. Farm ponds are being constructed under MGNREGS for facilitating irrigation to crops as well as recharge of groundwater table so that groundwater based drinking water schemes become sustainable.

Under Repair, Renovation and Restoration (RRR) of Water Bodies Scheme under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) (Har Khet Ko Pani) of Ministry of Water Resources, River Development and Ganga Rejuvenation, funds for restoration of

†Original notice of the question was received in Hindi.

ponds are provided to State Governments for Repair, Renovation and Restoration (RRR) of water bodies.

The mandate of this Ministry is to supplement the efforts of State Governments to provide safe drinking water to rural population in the country by focussing more on creation and operation of rural water supply schemes. However, under National Rural Drinking Water Programme (NRDWP) through flexi fund component, recharge structures can also be taken up. Similarly, through convergence with other programmes of Government like MGNREGS, PMKSY, RRR programme, source sustainability is strengthened.

(b) No specific suggestions in this regard have been received from the States.

(c) and (d) The year-wise and State-wise details of Ooraries / Village Ponds/ Traditional Water Bodies (recharge structures) taken up by States during last three years under NRDWP is given in the Statement-I (*See below*). Similarly, under MGNREGS, the details of farm ponds constructed during the last three years and current year is given in the Statement-II (*See below*). The expenditure on the construction of farm ponds during these years is as below:—

FY.	Amount utilized
2014-15	₹ 1,734.63 crore
2015-16	₹ 1,745.91 crore
2016-17	₹4,409.21 crore
2017-18 (As on 01.02.2018)	₹3,156.53 crore

As reported by the Ministry of Water Resources, River Development and Ganga Rejuvenation, State-wise details of works carried out under Repair, Renovation and Restoration (RRR) of Water Bodies (WBs) under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) (HKKP) are given in the Statement-III (*See below*). The expenditure on the same is as below:—

FY.	Amount utilized
2014-15	₹ 103.49 crore
2015-16	₹161.179 crore
2016-17	-
2017-18 (As on 01.02.2018)	₹46.2026 crore

Statement-I*State-wise total number of Recharge Structures*

		(₹ in lakhs)							
Sl. No.	State	2014-15		2015-16		2016-17		2017-18	
		Ooranies/ Village Ponds/ Traditional Water Bodies	Expend	Ooranies/ Village Ponds/ Traditional Water Bodies	Expend	Ooranies/ Village Ponds/ Traditional Water Bodies	Expend	Ooranies/ Village Ponds/ Traditional Water Bodies	Expend
1	2	3	4	5	6	7	8	9	10
1.	Andaman and Nicobar	0	0	0	0	0	0	0	0
2.	Andhra Pradesh	0	0	0	0	0	0	0	0
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0
4.	Assam	2	0	13	4.04	0	0	0	0
5.	Bihar	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	26
										Written Answers to [RAJYA SABHA]
6.	Chhattisgarh	5	0.46	1	0	0	0	0	0	
7.	Daman and Diu	0	0	0	0	0	0	0	0	
8.	Gujarat	0	0	0	0	0	0	0	0	
9.	Haryana	0	0	0	0	0	0	0	0	
10.	Himachal Pradesh	1	7.86	1	6.93	0	0	0	0	Starred Questions
11.	Jammu and Kashmir	38	100.38	0	0	2	0	0	0	
12.	Jharkhand	0	0	0	0	0	0	0	0	
13.	Karnataka	17	502.3	9	8.66	1	0	7	0	
14.	Kerala	0	0	0	0	0	0	0	0	
15.	Madhya Pradesh	0	0	0	0	0	0	0	0	
16.	Maharashtra	41	304.02	12	93.62	2	0	10	0	
17.	Manipur	14	106.1	19	31.84	0	0	0	0	
18.	Meghalaya	0	0	0	0	0	0	0	0	
19.	Mizoram	0	0	0	0	0	0	0	0	

									Written Answers to [5 February, 2018]
20.	Nagaland	1	48.71	0	0	0	0	0	
21.	Odisha	0	0	1	0	0	0	0	
22.	Puducherry	0	0	0	0	0	0	0	
23.	Punjab	18	89.5	0	0	0	0	0	
24.	Rajasthan	0	0	0	0	0	0	0	
25.	Sikkim	0	0	0	0	0	0	0	
26.	Tamil Nadu	40	348.49	0	0	0	0	0	
27.	Telangana	0	0	0	0	0	0	0	
28.	Tripura	26	47.69	3	22.18	0	0	0	
29.	Uttar Pradesh	0	0	0	0	144	283.56	0	
30.	Uttarakhand	4	0	25	8941	8	64.32	0	Starred Questions
31.	West Bengal	0	0	0	0	0	0	0	
TOTAL		207	1555.51	84	256.68	157	347.88	17	

Statement-II*Status of the completed farm ponds in current financial year and last three years*

Sl. No.	State	Farm Ponds			
		2017-18 (So far)	2016-17	2015-16	2014-15
1	2	3	4	5	6
1.	Andhra Pradesh	140458	307996	15265	5882
2.	Arunachal Pradesh	60	568	7	3
3.	Assam	935	497	490	269
4.	Bihar	1761	1961	2079	1776
5.	Chhattisgarh	18070	11713	2399	2227
6.	Goa	0	5	7	0
7.	Gujarat	3452	3398	1569	304
8.	Haryana	344	375	185	234
9.	Himachal Pradesh	6809	8516	7785	11216
10.	Jammu and Kashmir	523	846	842	403
11.	Jharkhand	104233	94577	7456	7266
12.	Karnataka	14982	25091	10728	8082
13.	Kerala	1419	5801	2457	2817
14.	Madhya Pradesh	5242	14896	15364	48078
15.	Maharashtra	3895	5699	6071	4898
16.	Manipur	19	373	134	88
17.	Meghalaya	88	271	169	98
18.	Mizoram	1004	1239	100	32
19.	Nagaland	126	272	18	1
20.	Odisha	3691	13548	10008	5875

1	2	3	4	5	6
21.	Punjab	12	10	11	16
22.	Rajasthan	14477	26782	15770	23099
23.	Sikkim	0	0	9	42
24.	Tamil Nadu	2653	2619	7325	14842
25.	Telangana	20654	20921	381	146
26.	Tripura	2560	3815	4984	8468
27.	Uttar Pradesh	3748	14124	11818	5413
28.	Uttarakhand	2687	1448	487	371
29.	West Bengal	28077	36377	34471	32097
30.	Andaman and Nicobar	4	22	23	21
31..	Lakshadweep	0	0	0	0
32.	Puducherry	5	3	7	3
TOTAL		381988	603763	158419	184067

Statement-III*State-wise details of works under RRR of water bodies*

Sl. No.	State	No. of WBs including during XII plan	No. of WBs revived till 03/2017
1	2	3	4
1.	Madhya Pradesh	125	82
2.	Manipur	4	-
3.	Meghalaya	9	4
4.	Odisha	760	370
5.	Rajasthan	32	25

1	2	3	4
6.	Tamil Nadu	154	7
7.	Telangana	182	-
8.	Uttar Pradesh	74	
9.	Uttarakhand	5	-
TOTAL		1345	488

Scrapping of spike anti-tank guided missiles deal

*24. SHRI AMAR SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government has recently scrapped a USD 500 million deal to develop Spike anti-tank guided missiles and if so, the details thereof;

(b) whether it is also a fact that Spike was selected earlier after a long and rigorous process and complying with all the defence procurement regulations; and

(c) if so, the specific reasons for cancellation of the said deal?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The Defence Acquisition Council (DAC) had accorded Acceptance of Necessity (AoN) on 19th June, 2009 for procurement of 321 Launchers, 8356 Missiles and 15 Simulators of 3rd Generation Anti-Tank Guided Missile (ATGM) system under 'BUY & MAKE' category with Transfer of Technology (ToT) to M/s Bharat Dynamics Limited (BDL). The Request for Proposal (RFP) was issued on 1st April, 2010 and the case progressed as per provisions of the Defence Procurement Procedure. However, on account of indigenous development of 3rd Generation Man-Portable Anti-Tank Guided Missile (MPATGM) system by Defence Research and Development Organization (DRDO), it was, *inter alia*, decided that there is no need to acquire ToT with the ATGM system. Accordingly, the RFP was retracted on 20th December, 2017.

Land acquired under Bharatmala Project

*25. SHRI T. RATHINAVEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that National Highways Authority of India needs to acquire more land for undertaking works under Bharatmala Project which covers 24,800 km of fresh highway network, including 800 km of Expressways;

- (b) if so, the details thereof; and
- (c) the steps taken by NHAI to acquire the land for the said project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Yes, Sir.

(b) It is not possible to quantify the same at this stage as the work relating to the preparation of Detailed Project Report for different projects is under process.

(c) The process of Land Acquisition has been further streamlined with development of a Land Acquisition Portal for online processing of Notifications, Regional Officers have been delegated full powers for release of compensation, High Level Committees comprising of NHAI and State Government officials formed for monitoring land acquisition, and Project Implementation Units (PIUs) and Competent Authority for Land Acquisition (CALA) offices have been strengthened with additional manpower and infrastructure. Further, detailed comprehensive guidelines for Land Acquisition under NH Act, 1956 has been issued by the Ministry to all its implementation agencies, State Governments and Union Territories on 28th December, 2017 for smooth implementation of NH projects.

Project for manufacture of small arms under Make in India programme

*26. DR. V. MAITREYAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government had conducted company validation procedure through our Defence Attache in Slovakia;
- (b) if so, the details thereof and current status of the said project for manufacture of small arms under the Make in India programme;
- (c) whether the Ordnance Factory Board (OFB) has responded to expedite the process;
- (d) whether there is delay in according approval to any such company, which was approved by OFB particularly for the manufacture of small arms under the programme; and
- (e) if so, the details thereof and the steps taken to approve such project?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) In the last three years, no verification of firms was conducted for manufacture of Small Arms through our Defence Attache in Slovakia.

(b) and (c) Does not arise.

(d) and (e) Ordnance Factory Board (OFB) had floated a Request for Information to identify OEMs for selection of a technological partner for manufacture of small arms, under 'Make in India' programme. Based on the above, OFB forwarded a proposal for approval of Memorandum of Understanding (MoU) to be signed with an OEM for co-operation. At present, OFB does not have any Standard Operating Procedure (SOP) for selection of a technological partner. Therefore, Ministry of Defence has returned the proposal to OFB to finalise a SOP for selection of a technological partner.

FAC's recommendations on diversion of forest

*27. SHRI MAJEED MEMON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Forest Advisory Committee (FAC) has recommended 91,798 hectare area (918 sq km) for diversion during the last eight months and if so, the reasons thereof;

(b) whether Government's Environmental Impact Survey suggested for any alternative sites before approval of Ken-Betwa main project which had diversion of 6,017 hectare of forest land in favour of National Water Development Agency (NWDA); and

(c) if so, what steps are taken by Government to mitigate the loss of forest and wildlife at Panna Tiger Reserve?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) No Sir, in the last eight months Forest Advisory Committee has recommended 51 cases comprising 22059.43 hectares of forest land for diversion. The details for the same are given in the Statement (*See* below).

(b) and (c) The site selection for the Ken-Betwa link project was made by the State Government of Madhya Pradesh and Ministry of Water resources and accordingly the proposal for linking the rivers Ken and Betwa in the Madhya Pradesh portion of area was originally submitted in October 2016. The proposal was prepared by the Water Resources Department of Madhya Pradesh for the purpose of irrigation in the command area. Since, the proposed project involved area of Panna Tiger Reserve and its buffer zone, the matter was referred to State Board of Wildlife and subsequently to National Board of Wildlife by the State Government of MP. The National Board of Wildlife (NWBL) referred it to National Tiger Conservation Authority (NTCA). NTCA submitted

its Impact Assessment Report on wildlife. Based on the recommendations of NTCA, subsequent approval of NWBL and the Site-Inspection Report of the Committee constituted by Forest Advisory Committee, who visited the proposed site, the FAC examined the proposal and recommended the proposal of the State Government with adequate mitigative measures. The recommendations of FAC was approved by the Ministry and In-principle approval has been issued to the State Government on 25th May, 2017 under section 2(ii) of Forest (Conservation) Act, 1980. The Stage-I approval is available on official website- www.forestclearance.nic.in of MoEF & CC.

Statement

Proposals recommended by Forest Advisory Committee (FAC) during the period from 01.05.2017 to 31.12.2017 (Eight Months)

Sl. No.	State Name	Cases	Area Recommended (in ha.)
1.	Andhra Pradesh	4	3166.58
2.	Chhattisgarh	7	2867.15
3.	Gujarat	1	1118.58
4.	Himachal Pradesh	1	0.76
5.	Jharkhand	1	210.53
6.	Karnataka	5	22.95
7.	Madhya Pradesh	11	7657.85
8.	Maharashtra	1	87.97
9.	Odisha	13	2817.87
10.	Rajasthan	1	91.20
11.	Telangana	3	3820.82
12.	Uttarakhand	1	197.17
GRAND TOTAL		51	22059.43

Contribution under Swachh Bharat Kosh (SBK)

*28. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the objective of Government to set up Swachh Bharat Kosh was to mobilize resources for improving sanitation facilities through Swachh Bharat Mission in rural and urban areas;

(b) if so, the amount of contribution received in 2015, 2016 and 2017 (upto November) under SBK; and

(c) the details of projects and funds released from SBK, year-wise?

THE MINISTER OF DRINKING WATER AND SANITATION (SUSHRI UMA BHARTI): (a) The objective of Government for setting up Swachh Bharat Kosh is to facilitate channelization of philanthropic contributions and Corporate Social Responsibility (CSR) funds towards achieving the objective of Clean India (Swachh Bharat) by the year 2019.

(b) The amount of contribution received in 2015, 2016 and 2017(upto November) is as follows:—

Year	Contribution Received (₹ in crores)
2015	313.54
2016	97.47
2017	203.62

(c) Funds from Swachh Bharat Kosh have been released for projects on Repair/Reconstruction of dysfunctional toilet in Govt. schools (Boys & Girls) and of dysfunctional toilet in households. The year-wise details of funds released from SBK is as under:—

Year	Funds released (₹ in crores)
2014-15	86.09
2015-16	272.80
2016-17	136.42
2017-18 (Upto 30.11.2017)	138.67

Closure of textile hub in Tirupur

*29. SHRI R. VAITHILINGAM: Will the Minister of TEXTILES be pleased to state:

(a) whether Government is aware of fears of complete wipeout of the ₹ 42,000 crore textile hub in Tirupur;

(b) whether it is a fact that many of the units in Tirupur have been closed in the recent past; and

(c) if so, whether Government is considering to revive Tirupur textile hub?

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) No, Sir. As per reports received from the Office of Textile Commissioner, State Government of Tamil Nadu and Tirupur Exporter's Association, no textile units have been closed in the recent past in Tirupur.

(c) Ministry of Textiles is implementing various schemes for the development of textile sector in the country. Textile units in Tirupur have been availing the benefits under these schemes including the following:—

(i) Under Technology Upgradation Fund Scheme, ₹90.52 crores and ₹25.87 crores have been released to units in Tirupur during 2016-17 and 2017-18 respectively;

(ii) Under the powerloom sector schemes and PowerTex India an amount of ₹ 11.35 crores have been released for *In-situ* Upgradation of Plain Powerlooms; ₹ 1.64 crores have been released for one Common Facility Centre; and ₹ 0.29 crores have been released for two Group Worksheds, to units in Tirupur so far; and

(iii) Under the Special Package for Garmenting Sector the exporters have been availing benefits such as Rebate on State Levies,; payment of additional 3.67% of employers' contribution under Pradhan Mantri Paridhan Rojgar Protsahan Yojana; Additional Incentives under ATUFS subject to achieving targets of production, turnover and employment.

In addition, Government has sanctioned ₹200 crores for the completion of 18 Common Effluent Treatment Plants serving the textile sector in Tirupur.

Assurance on Ganga river cleaning

*30. SHRI KAPIL SIBAL: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that he had confirmed that Ganga will be pollution free by October, 2016, if so, State/city-wise details on status of pollution in Ganga river;
- (b) whether he has once again assured that Ganga would be cleaned by 2018;
- (c) whether it has now been stated that it will take ten years to clean Ganga; and
- (d) whether Government has any concrete timeline, as to when Ganga will finally be cleaned?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI NITIN JAIRAM GADKARI): (a) to (d) Namami Gange Programme has been launched as an umbrella programme for cleaning and rejuvenation of river Ganga. "Namami Gange" approaches Ganga Rejuvenation by consolidating the existing ongoing efforts and planning for a comprehensive action plan for future. It also recognizes the multi-sectoral, multi-disciplinary challenges of Ganga rejuvenation and need for having a collaboration of various departments, state governments, local bodies and other stakeholders including common people. Namami Gange Programme covers short term, medium term and long term activities. Cleaning of river Ganga is being carried out through various activities including treatment of municipal sewage, treatment of industrial effluent, river surface cleaning, rural sanitation, ghats & crematoria works, afforestation, biodiversity, awareness creation and public outreach etc. The municipal sewage being generated in cities on the banks of Ganga is being managed by a mix of Interception and Diversion projects, sewerage network and sewage treatment plant (STP) projects. Total 187 projects for various activities have been sanctioned, out of which, 47 numbers of projects have been completed so far. Cleaning of river is a continuous process. However, all efforts are being made to complete these projects by 2020.

State-wise information on pollution load in the River Ganga by various sources is given below:—

(i) Grossly Polluting Industries (GPIs)

Sl. No.	State	Total no. of GPIs	Effluent Generation (MLD)
1.	Uttarakhand	68	119
2.	Uttar Pradesh	955	282
3.	Bihar	40	65
4.	Jharkhand	0	0
5.	West Bengal	46	202
TOTAL		1109	668

(ii) Priority drains discharged into main stem of River Ganga monitored during (Oct. to Dec.) Post monsoon, 2016

Sl. No.	State/ Phase/ Segment	No. of Priority towns	No. of priority drains	Flow in MLD	Organic Load in TPD
1.	Uttarakhand	05	12	132.77	7.11
2.	Uttar Pradesh	11	59	1927.32	133.32
3.	Bihar	05	22	636.18	27.36
4.	Jharkhand	01	2	30.68	3.00
5.	West Bengal	35	59	6419.14	190.41
TOTAL		57	154	9146.09	361.2

WRITTEN ANSWERS TO UNSTARRED QUESTIONS**Make in India in Defence Sector**

161. SHRI C.P. NARAYANAN: Will the Minister of DEFENCE be pleased to state:

(a) which are the areas in Defence in which Make in India has been newly introduced;

- (b) the number of products developed by DRDO and other Indian institutions which are being or are proposed to be mass produced during the last three years;
- (c) how many contracts the present Government has signed to import defence equipments and machinery;
- (d) whether the existing defence production factories are closed now or are on their way to closure; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) 'Make in India' in defence sector, which is primarily driven by capital acquisition of defence equipment and other policy measures, has been introduced in all major areas of defence such as combat vehicles, combat aircrafts, warships, weapons, ammunitions, missiles, radars, electronic warfare systems etc.

(b) Defence Research and Development Organisation (DRDO), the Research wing of Ministry of Defence has been set up with a mandate of developing cutting edge technologies and systems for Indian Armed Forces as per their specific Qualitative Requirements. The list of major projects developed by DRDO during the last three years is given in the Statement (*See below*).

(c) In the last three financial years (2014-15 to 2016-17), 58 contracts were signed with foreign vendors for procurement of defence capital equipment for Defence Forces.

(d) At present, there is no proposal to close Ordnance Factories or Defence Public Sector Units functioning under the administrative control of Department of Defence Production.

Statement

Details of products developed by DRDO during last three years

- | | |
|---|---|
| 1. Light Combat Aircraft (LCA) Tejas | 4. Weapon Locating Radar (WLR) Swati |
| 2. Airborne Early Warning and Control (AE W&C) System | 5. High speed Heavy Weight Ship Launched Torpedo (Varunastra) |
| 3. 155mm/52 Calibre Advanced Towed Artillery Gun System (ATAGS) | 6. Anti-Torpedo Decoy System (Maareech) |
| | 7. Arudhra-Medium Power Radar |

- | | |
|---|---|
| 8. Akash Weapon System | 27. Electro-Optical Fire Control System for Naval Ships |
| 9. Abhay Sonar | |
| 10. Hull Mounted Sonar (HUMSA) | 28. Electro-Optical Sensors for Airborne Platforms |
| 11. HUMSA UG - | 29. Enhanced Range Rocket (Pinaka Mk-II) |
| 12. Advanced Indigenous Distress Sonar System (AIDSS) | 30. EW Suite for Fighter Aircraft |
| 13. Near field acoustic characterization system (NACS) | 31. Exotic and Indigenous Varieties of Vegetables under Protected Environment |
| 14. NBC Technologies | 32. G-band CC-TWT for Weapon Locating Radar |
| 15. NBC Recce Vehicle Mk-I | 33. Heavy Drop System - 16T |
| 16. 120 mm FSAPDS(Fin stabilised Armour Piercing Discarding Sabot) Ammunition for MBT Arjun Mk-II | 34. Integrated Automotive Vetronics Systems for AFVs |
| 17. 120 mm FSAPDS Practice Ammunition for MBT Arjun | 35. Ku-Band MPM based Transmitter for Airborne Radar |
| 18. 250 Kg Pre-fragmented Bomb | 36. Laser Target Designator with Thermal Imager for Air Force |
| 19. 46m Inflatable Radome | 37. Medium Size Integrated Aerostat Surveillance System |
| 20. Air Bursting Grenades for Individual Weapons | 38. Mine field Marking Equipment Mk-II |
| 21. Anti Torpedo Decoys | 39. Mountain Foot Bridge |
| 22. Bar Mine Layer | 40. Multi Calibre Individual Weapon System |
| 23. CBRNe Remotely Operated Platforms | 41. Multi-Influence Ground Mine |
| 24. Commander's Non-Panoramic TI (Thermal Imaging) Sight for Armoured Fighting Vehicles (T-90, T-72 & BMP-II) | 42. Penetration-cum-Blast |
| 25. Computerized Pilot Selection System | 43. Sub-Munition Warheads for Pinaka |
| 26. Dual Colour Missile Approach Warning System for Fighter Aircraft | |
-

- | | |
|--|--|
| 44. Synthetic Aperture Radar for UAV | Communication System for Indian Air Force |
| 45. Terrain Assessment System for Trans-border Deserts in Western Sector | 48. Vehicle Mounted High Power Laser Directed Energy System Against RPVs/UAVs/DRONES |
| 46. Thermo-Baric Ammunition for 120 mm Arjun Tank | 49. Water Mist System Validation for Fire Protection in Naval Ships. |
| 47. Upgraded Troposcatter | |
-

Budgetary allocation and spending on defence modernisation

162. SHRI BHUBANESWAR KALITA: Will the Minister of DEFENCE be pleased to state:

- (a) the details of budgetary allocation of the Ministry during the current financial year together with the actual spending so far;
- (b) whether it is a fact that the Ministry has sought additional funds for defence modernisation during the current financial year;
- (c) if so, the details of modernisation programmes; and
- (d) whether the demand for additional funds have been met by the Ministry of Finance?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) An amount of ₹ 2,59,261.90 crores was allocated for Defence Forces under Defence Services Estimates (DSE), 2017-18. An amount of ₹2,16,685.59 Crores has been spent upto 31.12.2017.

(b) and (d) At Revised Estimate stage, an additional amount of ₹ 39690.18 crores was sought, however, no additional funds were allocated under Revised Estimate 2017-18.

(c) These funds under modernisation are utilized for induction of new equipment and technological upgradation of capabilities identified through a comprehensive planning process, to keep the Armed Forces in a state of readiness to meet various security challenges. An amount of ₹ 69,405.75 crores was allocated for Modernisation

(Capital Acquisition) under DSE in Budget Estimate 2017-18. Till 31.12.2017 the expenditure under modernisation is ₹ 61,002.97 crores.

Project of building nuclear powered submarines

163. SHRI BHUBANESWAR KALITA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Indian Navy has launched an ambitious project to build six Nuclear-Powered attack submarines;

(b) if so, the details thereof; and

(c) what are the other weapons that have been procured / proposed to be procured to strengthen the country's Naval Power?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) The information cannot be divulged on the floor of the House in the interest of National Security.

(c) The modernization of Indian Navy is an ongoing process. The Government regularly reviews the security scenario and accordingly decides to induct appropriate weapons and equipment on the basis of operational requirements, which include different types of Missiles and Torpedoes, Anti-Submarine rockets, chaff rockets and mines etc.

New weapons procurement policy

164. SHRI P. BHATTACHARYA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is willing to implement the new weapons procurement policy;

(b) if so, the details thereof;

(c) the details of the policies framed by Government to have latest technologies for development of weapons in the country; and

(d) if so, the achievement made so far?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (d) Sir, the new Defence Procurement Procedure (DPP) - 2016 has been implemented by the Government with effect from 01.04.2016. DPP-2016, *inter alia*, focuses on institutionalizing, streamlining, and

simplifying procedure to give a boost to the 'Make in India' initiative of the Government of India, through Indigenous design, development and manufacturing of defence equipment, platforms & systems. The 'Make' procedure has been simplified to ensure increased participation of the Indian industry.

In order to promote indigenous design and development of defence equipment, DPP-2016 has introduced a new category for capital procurement viz. 'Buy (Indian-IDDM)' (Indigenously Designed Developed and Manufactured). While categorising a case, this category is accorded highest priority by the Buyer. Since promulgation of DPP-2016 (*i.e.* 01.04.2016), a total of 79 capital contracts for ₹ 1,28,077.41 crore have been signed (upto 30.11.2017), out of which, 46 contracts amounting to ₹ 44,219.55 crore are with Indian vendors and 33 contracts for ₹ 83,857.86 crore are with Foreign vendors. Further, the policy on Strategic Partnerships in the Defence Sector was also finalised by the Government in 2017 and promulgated on 31.05.2017 as Chapter-VII of DPP-2016 titled as "Revitalising Defence Industrial Ecosystem through Strategic Partnerships". The Chapter has also been uploaded on Ministry of Defence website: <https://www.mod.nic.in>. The Policy on Strategic Partnerships is intended to institutionalise a transparent, objective and functional mechanism to encourage broader participation of the private sector, in addition to DPSUs / OFB, in the manufacture of defence platforms and equipment such as aircraft, submarines, helicopters and armoured vehicles.

Achievements in Defence Sector

165. SHRI P. BHATTACHARYA: Will the Minister of DEFENCE be pleased to state:

(a) the details of achievements made by Government during the last three years in Defence sector; and

(b) the details of the action plan formulated for the next two years in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The details of achievements / initiatives of the Government in Defence Sector during the last three years are given in the Statement (*See below*).

(b) Some of the new initiatives taken during the last three years, as mentioned in reply to part (a), are long gestating by their nature and will bear fruit in the medium / long term.

Statement

*Details of New Achievements / Initiatives of the Government during the
last three years in the Defence Sector*

- (i) **Reform Measures:** Based on the recommendations of the Shekatkar Committee, the Government has decided to restructure posts of different corps of Army. This will free up approximately 57,000 positions of Officers/JCO's/OR's and civilians which will be redeployed to improve the "teeth to tail" ratio of the Indian Army in future. Further, seven Military Farms have been closed and the cattle of these Farms have been transferred to other Military Farms. Closure of six more Military Farms is in progress.
- (ii) **Decentralisation in decision making:** To empower the Armed Forces as also to reduce the time taken in decision making, a number of powers exercised hitherto by the Ministry of Defence have been delegated to the Armed Forces. These include powers relating to procurement of critical Ammunition/Spares; post-contract management of capital acquisition contracts as well as revenue expenditure; full powers in respect of revenue and capital account with respect to perimeter security etc.
- (iii) **Strategic Partnership:** Government's policy on Strategic Partnership in the Defence Sector has been finalised. It is intended to institutionalise a transparent, objective and functional mechanism to encourage broader participation of the private sector in manufacture of major defence platforms and equipment.
- (iv) **Capital Acquisition for the Armed Forces:** During the last three years and current year, 119 contracts involving ₹ 1,16,522.89 crore have been signed with Indian vendors and 68 contracts involving ₹ 1,24,291.33 crore have been signed with foreign vendors for capital procurements of defence equipment.
- (v) **Policy initiatives in respect of Defence Production:** Make in India' in defence sector is primarily driven by providing preference to procurement from Indian vendors under the Defence Procurement Procedure (DPP), promoting indigenous design, development and manufacture of defence equipment, and other policy measures such as liberalization of the licensing regime and FDI policy by raising the cap on FDI in the defence sector, simplification of export procedure, streamlining of defence offset guidelines etc.
- (vi) **Major Achievements by Defence Public Sector Undertakings (DPSUs):**

- Goa Shipyard Limited delivered Naval Offshore Patrol Vessels, Damage Control Simulator, Fuel Barge, Fast Patrol Vessel for the Indian Navy and Coast Guard.
- The Bharat Dynamics Limited developed Akash Weapon System for Army. Long Range Surface to Air Missile for the Indian Navy and test fired the Anti-Tank Guided Missile.
- The Mazagon Dock Shipbuilders Limited launched the Visakhapatnam Class Destroyers and commissioned the INS Kalvari, the Scorpene class Submarine.
- During the period the Light Combat Helicopter attained initial operational clearance, first technical flight of Light Utility Helicopter was undertaken and Brahmos Integration with SU-30MKI Aircraft was undertaken by Hindustan Aeronautics Limited (HAL).
- Bharat Electronics Limited (BEL) commissioned the secure CDMA Cellular Network at Srinagar.
- Garden Reach Shipbuilders & Engineers Limited delivered the Anti Submarines Warfare Corvette, Offshore Patrol Vessel, Water Jet Fast Attack Aircraft and Landing Craft Utility during the period.

(vii) **Research & Development in Defence Sector:** A number of major products has been developed for defence and civilian use by the DRDO. These include the Light Combat Aircraft (LCA) Tejas; Airborne Early Warning and Control (AEW&C) System; 155 mm / 52 Calibre Advanced Towed Artillery Gun System (ATAGS); Weapon Locating Radar (WLR) Swati; High Speed Heavy Weight Ship Launched Torpedo (Varunastra); Arudhra-Medium Power Radar; Akash Weapon System; Abhay Sonar; Hull Mounted Sonar (HUMSA); Advanced Indigenous Distress Sonar System (AIDSS); various types of Ammunition for MBT Arjun; Anti Torpedo Decoys; Electro-Optical Fire Control System for Naval Ships; Electro-Optical Sensors for Airborne Platforms; Mountain Foot Bridge; Sub-munition warheads for Pinaka; Terrain Assessment System for Trans-border Deserts etc.

(viii) **One Rank One Pension (OROP):** The Government has implemented the One Rank One Pension (OROP) for Defence Forces Personnel.

(ix) **Facilitating servicemen to register and vote from their place of posting:** Government has already introduced e-Postal Ballot System in October, 2016 to facilitate participation of service voters. The Election Commission of India (ECI)

directed to undertake the process of *de-novo* registration of Service Voters. As per ECI data, 13.37 lakh service voter requests from Armed Forces (Indian Army, Indian Air Force, Indian Navy and Indian Coast Guard) have been registered with ECI.

- (x) **Army Battle Casualties Welfare Fund:** A Fund namely, 'Army Battle Casualties Welfare Fund' has been set up w.e.f. 1.1.2016. Under this fund, assistance of ₹ 2.00 lakh is provided to the army battle casualties which are fatal, 60% and above disability and battle casualties invalided out due to disability and ₹ 1.00 lakh to disability less than 60%. This will be in addition to other admissible dues.

Abolition of community based regiments

†166. SHRI P.L. PUNIA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there have been community-based regiments in the country since pre-independence days, if so, the details thereof along with their establishment and names;

(b) whether it is also a fact that many such regiments have been abolished after independence, if so, the details thereof along with the names thereof; and

(c) whether Government intends to revive these abolished regiments and if not, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) All community based Regiments of Indian Army were raised during Colonial India and no community based regiments have been raised post independence. The Brigade of GUARDS was raised in 1949 based on "Mixed Class" composition.

Details of regiments raised are as under:—

Sl. No.	Regiment	Sl. No.	Regiment
(i)	Punjab	(vi)	Rajput
(ii)	Madras	(vii)	Jat
(iii)	Grenadiers	(viii)	Sikh
(iv)	Maratha Light Infantry	(ix)	Sikh Light Infantry
(v)	Raj Rifles	(x)	Dogra

†Original notice of the question was received in Hindi.

Sl. No.	Regiment	Sl. No.	Regiment
(xi)	Garhwal	(xix)	1 Gorkha Rifles
(xii)	Kumaon & Naga	(xx)	3 Gorkha Rifles
(xiii)	Assam	(xxi)	4 Gorkha Rifles
(xiv)	Bihar	(xxii)	5 Gorkha Rifles
(xv)	Mahar	(xxiii)	8 Gorkha Rifles
(xvi)	JAK Rifles	(xxiv)	9 Gorkha Rifles
(xvii)	JAK Light Infantry	(xxv)	12 Gorkha Rifles.
(xviii)	Ladakh Scouts		

(b) It is intimated that there has been no disbandment of any regiment post independence.

(c) Does not arise.

Development of long range submarine based missile system

167. SHRIMATI RENUKA CHOWDHURY: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has any plan to strongly develop long range submarine based missile system;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government to counter the emerging maritime threats in Indian Ocean region and maintain strong deterrence against any such threats?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Details of long range submarine based missile system are sensitive.

Disclosure of Rafale deal agreement in public

†168. SHRI NARESH AGRAWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government does not want to disclose in public domain the agreement made with France about the Rafale deal;

†Original notice of the question was received in Hindi.

(b) if so, the reasons therefor; and

(c) if not, the salient features of the Rafale deal and whether private sector, which does not have any experience in this field has also been included in this deal?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) As per 'Article-10' of the Inter-Governmental Agreement (IGA) between Governments of India and France on the purchase of Rafale aircraft, the protection of the classified information and material exchanged under IGA is governed by the provisions of the Security Agreement signed between Government of France and Government of India in 2008.

(c) The Inter-Governmental Agreement was signed on 23rd September, 2016 for supply of direct flyaway of 36 Rafale aircraft. Neither any Public Sector Undertaking (PSU) nor Private Sector industry is included in the *ibid* IGA.

Shortage of ammunition for armed forces

169. SHRI VIVEK GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) the quantity of additions made to various types of ammunitions of the armed forces and the storages in ammunition since 2014;

(b) whether these additions to ammunition, meet the officially sanctioned requirement of the War Wastage Reserve (WWR) of 40 days of intense war;

(c) if not, the measures taken by Government to meet the minimum sanctioned requirement of ammunitions; and

(d) the measures taken by Government to ease the capacity constraints of ordnance factory boards and augment their production capacity, since 2014?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHA SHRAMRAO BHAMRE): (a) to (c) The authorisation and holding of ammunition is as per operational requirement of the Indian Armed Forces. Adequate reserves have been authorised in terms of War Wastage Reserves (WWR) to cater for contingencies during war. There is adequate stock of ammunition with the Indian Armed Forces and it is well equipped for meeting any operational requirements. Further, making up of stock of ammunition to desired level is a continuous process, the requirements for which are identified every year and procurements are undertaken accordingly.

Some of the measures taken to ensure adequate availability of ammunition include placing of a Five Year Roll On Indent on Ordnance Factory Board (OFB), finalization

of Ammunition Road Map in respect of certain identified ammunition and procurements thereof. In addition, financial powers to ensure the availability and maintenance of minimum levels of critical ammunition has been delegated to the Armed Forces to meet any emergent requirement and to enable maintain preparedness at all times.

(d) The Government has taken a series of measures to enhance capacity of ordnance factory boards to meet the long term requirement of the armed forces. These include modernization of ordnance factories by replacement/ reconditioning of outlived Plant and Machinery to sustain the original capacity, acquisition of modern technology/ manufacturing processes for capacity augmentation of existing product mix or creation of capacity for new product, Civil Infrastructure and services *viz.* Production & Services of buildings. Power supply, Water supply, Compressed Air supply etc.

Signing of agreements with other countries

170. SHRI K. SOMAPRASAD: Will the Minister of DEFENCE be pleased to state:

(a) the countries with which India has signed various agreements during the last three years;

(b) the details of any military or defence agreements signed with the nations during the last three years; and

(c) the details of any private company in India, producing military or defence tools or equipment?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) A list of military or defence related agreements signed with other nations for the last three years (*i.e.* from 4th February 2015) is given in the Statement (*See* below).

(c) Since the opening up of Defence industry sector in May, 2001 for 100% manufacturing by Indian private sector including FDI upto admissible cap both subject to licensing, Department of Industrial Policy and Promotion (DIPP) has issued 343 licenses to 206 Indian Companies till November, 2017. Till December, 2017, 69 license companies covering 112 licenses have reported commencement of production.

Statement

List of military or defence agreement signed with other nations for last three years (from 04.02.2015)

Sl. No.	Country	Memorandum of Understanding / Agreement	Date of Signing
1	2	3	4
1.	Australia	Technical Agreement on Exchange of White Shipping Information	02.10.2015
2.	Bangladesh	Memorandum of Understanding (MoU) between the Coast Guards for Establishment of Collaborative Relationship to Combat Transnational illegal activities at sea and Develop Regional Cooperation	06.06.2015
		MoU on Defence Cooperation Framework .	08.04.2017
		MoU between DSSC, Wellington and DSCSC, Mirpur for Enhancing Cooperation concerning Military Education in the field of Strategic and Operational Studies	08.04.2017
		MoU Between NDC, New Delhi and NDC, Dhaka for enhancing cooperation in the field on National Security, development and strategic studies	08.04.2017
3.	Brunei	MoU between the Government of India and the Government of His Majesty the Sultan and Yang Di-Pertuan of Brunei Darussalam on Defence Cooperation	02.02.2016
4.	Chile	MoU between the navies of Chile and India Establishing a Frame work for Cooperation and Confidentiality in Navy Issues	02.01.2016
5.	Fiji	MoU on bilateral Defence Cooperation between the Ministry of Defence of the	29.05.2017

1	2	3	4
		Republic of India and the Ministry of Defence and National Security of the Republic of Fiji	
6.	France	MoU between Govt. of India and the Govt. of the French Republic on the purchase of Rafael	23.9.2016
7.	Japan	Agreement concerning Security Measures for the Protection of Classified Military Information	12.12.2015
		Agreement concerning Transfer of Defence Equipment and Technology	12.12.2015
8.	Kazakhstan	Agreement between the Government of the Republic of India and the Government of the Republic of Kazakhstan on Defence and Military Technical Cooperation	08.07.2015
9.	Kenya	MoU on Cooperation in the field of Defence Cooperation	11.07.2016
10.	Kyrgyz Republic	Agreement between the Government of the Republic of India and the Government of the Kyrgyz Republic on Defence Cooperation	12.07.2015
11.	Maldives	Action plan for Defence Cooperation.	11.04.2016
12.	Mauritius	MoU for the improvement in Sea and Air Transportation Facilities at Agalega Island of Mauritius	11.03.2015
13.	Myanmar	MoU for sharing white shipping information	06.09.2017
		MoU on Maritime Security Cooperation	06.09.2017
14.	Mongolia	MoU for Cooperation between the Nation Security Council of the Republic of India and the National Security Council of Mongolia	17.05.2015

1	2	3	4
15.	Oman	MoU between the Ministry of Defence of the Republic of India and the Ministry of Defence of the Sultanate of Oman on Military Cooperation	06.12.2005 and 22.05.2016
		Protocol between the Air Forces on Flight Safety Information Exchange	22.05.2016
		MoU between the Coast Guards in the field of Marine Crime Prevention at Sea	22.05.2016
		MOU to cooperate on Maritime Issues	22.05.2016
16.	Pakistan	MoU for Establishment of a Communication Link between Indian Coast Guard and Pakistan Maritime Security Agency extended	17.03.2016
17.	Philippines	MoU on Defence Industry and Logistics Cooperation	13.11.2017
18.	Portugal	MoU between Minister of Defence of the Republic of India and the Minister of National Defence of the Portuguese Republic on Defence Cooperation	07.01.2017
19.	RoK	MoU for Cooperation between the National Security Council Secretariat of the Republic of India and the Office of National Security of the Republic of Korea	10.04.2015
20.	Russia	Agreement on Cooperation in Aircraft flight safety	21.01.2015
		Agreement in Helicopter Engineering	24.12.2015
		Agreement on supply of S-400 Triumph Air Defence Missile Systems to India	15.10.2016

1	2	3	4
		Agreement for construction of follow-on-ships of project 11356 in Russia and in India	15.10.2016
21.	Seychelles	MoU for Cooperation in the field of Hydrography	11.03.2015
		Protocol on Sale of Navigational Charts / Electronic Navigational Charts	11.03.2015
		Agreement on development of facilities on Assumption Island	11.03.2015
22.	Singapore	Agreement between the Government of Republic of India and the Government of Republic of Singapore concerning Defence Cooperation	23.11.2015
		Bilateral Agreement for Navy Cooperation	29.11.2017
23.	Spain	Agreement between the Govt. of India and the Kingdom of Spain on Protection of Classified Information	04.03.2015
24.	Sudan	Memorandum on Defence Cooperation and Exchanges	13.03.2015
25.	Tanzania	MoU on Cooperation in the field of Hydrography	19.06.2015
26.	Turkmenistan	Agreement between the Government of the Republic of India and the Government of the Turkmenistan on Cooperation in the field of Defence	11.07.2015
27.	UAE	MoU concerning Mutual Protection of Classified Information	23.05.2016
		MoU on Cooperation in the field of Defence Industry	25.01.2017.
28.	USA	New Framework for the India - US Defence Relationship	03.06.2015

1	2	3	4
		Logistics Exchange Memorandum of Agreement [LEMOA] (US-IN-01) between the Ministry of Defence of the Republic of India and the Department of Defence of the United States of America	29.08.2016
29.	Vietnam	Memorandum of Understanding between Indian Coast Guard in the Republic of India and Vietnam Coast Guard in the Socialist Republic of Vietnam for Establishment of Collaborative Relationship to Combat Transnational Crime and Develop Mutual Cooperation	25.05.2015
		Programme of Cooperation between the Vietnam's People's Air Force & Air Defence and Indian Air Force	05.12.2016

Replacement of HAL by Reliance Defence in Rafale deal

171. SHRI D. RAJA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the country's premier defence manufacturing company Hindustan Aeronautics Ltd. (HAL) was very much involved in the discussions, underway with the French company along with the Defence Ministry on the Rafale deal, but HAL was jettisoned at the last minute, replacing the public sector company by Reliance Defence; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN):

(a) and (b) No Public Sector Undertaking (PSU) or Private Sector industry is involved in the Inter-Governmental Agreement with France. In order to meet the 'Critical Operational Necessity' of the Fighter aircraft in the IAF, the Government decided to procure 36 Rafale aircraft through Government to Government route. The Inter-Governmental Agreement (IGA) was signed for supply of direct flyaway 36 Rafale aircraft on 23rd September, 2016. It does not envisage any manufacturing of platforms in India.

Chinese road in Arunachal Pradesh

172. SHRI RIPUN BORA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has any report that China has made 1.3 km. of road inside Arunachal Pradesh;

(b) if so, what steps Government has taken to stop China from building the road; and

(c) if so, how road construction was possible inspite of deployment of Indian Army on the Indo-China border?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) On 28th December, 2017, an Indian Army patrol observed three civilians believed to be Chinese nationals carrying out track construction in the Shiyung La area (District: Upper Siang, Arunachal Pradesh) approximately one kilometre on the Indian side of the LAC. The three civilians returned to the Chinese side of the LAC on seeing the Indian Army patrol. As per the agreed modalities, a Flag Meeting was arranged to discuss the intrusion. The Chinese side admitted that the three civilians had crossed over the LAC and agreed to withdraw their equipment immediately.

Government regularly takes up such matters along the LAC with the Chinese side through established mechanisms including Border Personnel Meetings, Flag Meetings, meetings of Working Mechanism for Consultation & Coordination on India-China Border Affairs, as well as through diplomatic channels.

Increase of Chinese transgression into Indian side of LAC

173. SHRI RIPUN BORA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is aware that there was marked increase in the number of Chinese transgressions into the Indian side of the Line of Actual Control (LAC) in 2017;

(b) whether it is a fact that the Indian and Chinese Armies were involved in a 73 day face off at Doklam on Sikkim-Bhutan border;

(c) whether it is a fact that there were 415 transgressions by Chinese soldiers into the Indian side of the LAC in 2017, as against 271 in 2016; and

(d) if so, how it was possible in spite of heavy deployment of Indian Army and close surveillance in the areas?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) There is no commonly delineated Line of Actual Control (LAC) in the border areas between India and China, there are areas along the LAC where both sides have differing perception of LAC. On account of this, situations have arisen on the ground that could have been avoided if we had a common perception of the LAC.

(b) Yes, Sir.

(c) and (d) As India-China border has not been formally demarcated, there are areas where both sides have different perception of Line of Actual Control (LAC) and both sides patrol up to their respective perceptions. Due to this, temporary transgressions have occurred.

In the year 2017 the number of transgressions were 426 as against 273 in the year 2016.

Designated cantonment areas in cities and towns

174. DR. VTNAY P. SAHASRABUDDHE: Will the Minister of DEFENCE be pleased to state:

(a) the details of cities or towns in the country having, designated cantonment areas;

(b) the number of cases of illegal encroachment or land grabbing by individuals and organizations registered against those responsible for these cases so far; and

(c) what is the overall State of litigations filed against alleged culprits so far and the total number of cases filed by the Ministry and lost during the last three years and the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) There are 62 cities or towns in the country having, designated cantonment areas. A list of those cities / towns is given in the Statement (*See below*).

(b) and (c) The information is being collected and will be laid on the Table of the House.

Statement***List of Cantonments Command-wise***

Sl. No.	Cantonment	Sl. No.	Cantonment
Southern Command:		Eastern Command:	
1.	Ahmedabad	20.	Barrackpore
2.	Ahmednagar	21.	Jalapahar
3.	Ajmer	22.	Lebong
4.	Aurangabad	23.	Shillong
5.	Belgaum	Western Command:	
6.	Cannore	24.	Ambala
7.	Dehu Road	25.	Amritsar
8.	Deolali	26.	Bakloh
9.	Kamptee	27.	Dagshai
10.	Kirki	28.	Dalhousie
11.	Nasirabad	29.	Delhi
12.	Pune	30.	Ferozepur
13.	Secunderabad	31.	Jalandhar
14.	Pallavaram	32.	Jammu
15.	Wellington	33.	Jutogh
16.	Babina	34.	Kasauli
17.	Jhansi	35.	Khas Yol
18.	Morar	36.	Subathu
19.	Saugor	Central Command:	
		37.	Agra
		38.	Allahabad

Sl. No.	Cantonment	Sl. No.	Cantonment
39.	Almora	52.	Mathura
40.	Bareilly	53.	Meerut
41.	Chakrata	54.	Mhow
42.	Clement Town	55.	Nainital
43.	Danapur	56.	Pachmarhi
44.	Dehradun	57.	Ramgarh
45.	Faizabad	58.	Ranikhet
46.	Fatehgarh	59.	Roorkee
47.	Jabalpur	60.	Shahjahanpur
48.	Kanpur	61.	Varanasi
49.	Landour		
50.	Lansdowne		Northern Command:
51.	Lucknow	62.	Badamibagh

Setting up of National Open Air Range Evaluation Centre

175. SHRI T.G. VENKATESH: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has promised to establish National Open Air Range Evaluation Centre at Vorvakallu Village, Kurnool district of Andhra Pradesh;
- (b) if so, the details thereof;
- (c) the status of the centre as on date and reasons for the delay; and
- (d) whether Government is taking any step to expedite the construction work of the unit within its scheduled period for completion and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

(b) to (d) Do not arise.

Penalisation of Dassault for non-fulfilment of contractual obligations

176. PROF. M.V. RAJEEV GOWDA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Dassault was penalized for refusing to fulfil its contractual obligations under the Medium Multi Role Combat Aircraft Request for Proposal;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the cost per aircraft under the Inter-Governmental Agreement for 36 Rafale aircrafts;
- (d) whether offsets contract would apply to additional orders;
- (e) if so, the details thereof;
- (f) whether the cost difference caused by including a private entity under the offsets clause instead of Hindustan Aeronautics Limited has been estimated; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN):

(a) and (b) There was no contract with Dassault for the Medium Multi Role Combat Aircraft.

(c) As per 'Article-10' of the Inter-Governmental Agreement (IGA) between Government of India and Government of France on the purchase of Rafale aircraft, the protection of the classified information and material exchanged under IGA is governed by the provisions of the Security Agreement signed between the two nations signed in 2008.

(d) and (e) No additional orders have been catered for in the existing IGA.

(f) and (g) The quantum of offsets in 36 Rafale IGA is 50% which includes investments in terms of Transfer of Technology (ToT) for manufacture and/or maintenance of eligible products and services. Details of Indian Offset Partners have not yet been provided by the French Industrial suppliers and as per the provisions of Defence Procurement Procedure (DPP) - 2013 they need to do so at the time of seeking offset credits or one year prior to discharge of offset obligations through their Indian offset partners. As per the provisions of DPP-2013 the Indian offset partner need not be a Public Sector Undertaking.

Amount earmarked for defence

177. SHRI HARIVANSH: Will the Minister of DEFENCE be pleased to state:

- (a) the total amount earmarked for Defence for the year 2017-18;
- (b) the amount which has been spent on modernisation of Defence forces; and
- (c) the details of the break-up of amount spent on Army, Air Force and Navy?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Total amount earmarked for Defence under Defence Services Estimates (DSE) in Budget Estimate 2017-18 is ₹2,59,261.90 crores.

(b) An amount of ₹61,002.97 crores has been spent till 31st December, 2017 for Modernisation (Capital Acquisition) under DSE, 2017-18.

(c) The details of break-up of Budget Estimate Allocation & Expenditure till 31.12.2017 for Army, Air Force and Navy (including Joint Staff) for Modernisation (Capital Acquisition) under DSE are as under:

(₹ in crores)

	BE Allocation	Actual Expenditure till 31.12.2017
Army	20178.21	16,038.06
Air Force	30899.90	30,994.47
Navy	18327.64	13,970.44
TOTAL	69405.75	61002.97

Manufacture of ammunition by private sectors

178. SHRI HARIVANSH: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Ministry has allowed private sector to manufacture some of the selected ammunition for the Indian Army;
- (b) if so, the details thereof;
- (c) what other measures are being explored or has been taken to develop indigenous capacity to reduce import dependence; and

(d) the total defence production which has taken place under the Make in India programme?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Yes, Sir. The Government has approved a proposal for manufacturing of selected ammunition for Indian Army by Indian Industry. Request For Proposal (RFP) for the same have already been issued.

(c) and (d) The Defence Production Policy promulgated by the Government, aims at achieving substantive self-reliance in the design, development and production of equipment, weapon systems & platforms required for defence. It also aims at creating conditions conducive for private industry to play an active role in the sector, enhancing the potential of Small & Medium Enterprises (SMEs) in indigenisation and broadening the defence Research & Development base in the country. In pursuance of this policy and 'Make in India' initiative, the Government has undertaken several measures which, *inter-alia*, include:

- (i) Introduction of a new category of capital acquisition *viz.* 'Buy (Indian-IDDMM)' in Defence Procurement Procedure (DPP-2016). Under this category, indigenously designed equipment with minimum of 40% Indigenous Content (IC), or equipment with 60% IC will be considered for acquisition. This category will be the most preferred acquisition category and above the 'Buy (Indian)' category. Under "Buy (Indian)" category minimum IC of 40% is required and under 'Buy & Make (Indian)' category a minimum IC of 50% will be required in 'Make' portion of the scheme. The "Make" Procedure has been refined to ensure increased participation of Indian industry.
- (ii) Industrial licensing with respect to Defence sector has been revised and most of the components, parts, sub-systems, testing equipment and production equipment have been removed from the Defence Products List for the purpose of Industrial Licenses so as to remove entry barriers for industry, particularly with respect to small & medium segments.
- (iii) Under the new FDI policy, foreign investment up to 49% through automatic route and beyond 49% through Government route has been allowed in the Defence sector.
- (iv) Creation of level playing field between public sector and Indian private sector with regard to Exchange Rate Variation protection and levy of Excise and Customs duty.

- (v) Incorporation- of a Policy on Strategic Partnerships in the Defence Sector in DPP-2016 intending to institutionalise a transparent, objective and functional mechanism to encourage broader participation of the private sector, in addition to Defence PSUs and Ordnance Factory Board (OFB).

The indigenous production in terms of Value of Production (VoP) in respect of OFB and Defence PSUs during the last three financial years are as under:

Year	Value of Production (₹ in crore)
2014-15	46390.01
2015-16	52968.13
2016-17	55893.65

IT roadmap of the defence sector

179. SHRI D. KUPENDRA REDDY: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the overall Information Technology roadmap of the country's Defence is more than 10 years behind;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken/being taken by Government to wear out outdated technologies and to make the Information Technology in Defence at par with other developed countries?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) The Information Technology (IT) Roadmap of Defence is in sync with contemporary technologies being used by advanced nations and aligned to the Digital India roadmap. Continuous steps are being taken by the Defence Services to remain updated on Information Technology and incorporate the latest technology in the ongoing projects. The Defence Services have promulgated ICT Roadmap incorporating 21 Information Technology projects during the period 2016-2020 in October, 2016. The Roadmap includes ongoing and future tri-services ICT projects leading to effective use of ICT in areas such as Network Centric Operations, Information Security, Planning, Stores Management, General Administration and Hospital Management. Out of 21 projects envisaged to be completed by 2020, four have already been completed. As part of the roadmap, the Defence Communication Network (DCN)

has been operationalized in July 2016. Further, under Network for Spectrum project, optical fiber is being laid to provide a dedicated backbone communication and IT network connecting stations of Army, Navy and Air Force.

Bi-annual meetings of the Defence Information Technology Consultative Committee (DITCC) are held under the Chairmanship of Raksha Rajya Mantri with the objective of monitoring the progress of IT implementation and e-governance in the three Services and Inter-Services organisations in a coordinated manner and resolving inter-organization issues that may arise during implementation. Regular interactions are also carried out with academia and industry to obtain contemporary solutions.

Intrusion by chinese army

180. SHRI DARSHAN SINGH YADAV:

SHRI P. BHATTACHARYA:

SHRIMATI RAJANI PATIL:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Chinese army intruded into our territory during last few months;
- (b) if so, the details thereof and the action taken by our forces guarding the border;
- (c) whether the matter has been taken up with Chinese authorities; and
- (d) if so, what was their response?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) There is no commonly delineated Line of Actual Control (LAC) in the border areas between India and China, there are areas along the LAC where both sides have differing perception of LAC. Due to both sides undertaking patrolling upto their respective perception of the LAC, transgressions do occur. Government is taking measures to ensure that defence forces are in a state of readiness to meet operational and security challenges.

(c) and (d) Government regularly takes up such transgressions along the LAC with the Chinese side through established mechanisms including Border Personnel Meetings, Flag Meetings, meetings of Working Mechanism for Consultation & Coordination on India-China Border Affairs, as well as through diplomatic channels.

The Government consistently maintains that peace and tranquillity in the India-

China border areas is an important pre-requisite for the smooth development of bilateral relations.

Development and production of APCs

181. SHRI K. RAHMAN KHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the US has offered India the development and production of Armoured Personnel Carriers (APCs) in a trilateral venture with Israel under the Defence Technology and Trade initiative;

(b) whether the discussion to finalize the deal has been completed; and

(c) if so, what would be the estimated cost of the project and how many vehicles would be produced under the project and by when a final delivery would be made?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE
(DR. SUBHASH RAMRAO BHAMRE): (a) Yes, Sir.

(b) No. Sir.

(c) Does not arise.

Construction of houses for soldiers

182. DR. VIKAS MAHATME: Will the Minister of DEFENCE be pleased to state:

(a) whether any scheme for construction of houses for soldiers is being implemented in the country;

(b) if so, the total amount estimated to be spent thereon;

(c) whether such houses are also likely to be built under any such scheme at Vidarbha in Maharashtra;

(d) if so, the number of houses to be built under this scheme and the total amount to be spent thereon;

(e) whether there is any proposal to allot such houses to ex-servicemen also; and

(f) if so, the number of houses likely to be allotted to ex-servicemen, out of those at Vidarbha or elsewhere in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Yes, Sir. The Married Accommodation Project (MAP) is being implemented to provide serving defence personnel housing facilities.

(b) The sanctioned cost of Phase-I and Phase-II of MAP is ₹6032.70 crores and ₹13681.90 crores respectively.

(c) and (d) Yes, Sir. 272 houses at a cost of ₹19.98 crores have been built in Phase-I in Vidarbha region. Phase-II which is in progress provides for 641 houses in the Vidarbha region, at a cost of ₹128.97 crore.

(e) and (f) No, Sir.

Establishment of sainik schools

183. DR. VIKAS MAHATME: Will the Minister of DEFENCE be pleased to state:

(a) what are the criteria for establishment of Sainik Schools in the country;

(b) the number of Sainik Schools established, State-wise;

(c) whether request for establishment of such schools have been received from State Governments and other authorities; and

(d) if so, the details thereof and Centre's response to each such request, with particular reference to Maharashtra Government to establish a Sainik School at Vidarbha Region?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Sainik Schools are established on receipt of a specific request from the State Government, which is required to provide infrastructure in the form of land, educational and residential buildings, sports field etc.

(b) 26 Sainik Schools have been established across the country. State wise list of the Sainik Schools is given in the Statement-I (*See below*).

(c) Yes, Sir.

(d) Status of proposals for opening of Sainik Schools is given in the Statement-II (*See below*). In addition, requests received from Chief Ministers for establishment of new Sainik Schools in their respective States are given in the Statement-III (*See below*). Regarding Vidarbha Region, an Memorandum of Agreement has been signed between Ministry of Defence and State Government for establishing a Sainik School at Chandrapur and construction work is in progress.

Statement-I*State wise list of sainik schools in the country*

Sl. No.	Name of School	State
1.	Sainik School Korukonda	Andhra Pradesh
2.	Sainik School Kalikiri	Andhra Pradesh
3.	Sainik School Goalpara	Assam
4.	Sainik School Nalanda	Bihar
5.	Sainik School Gopalganj	Bihar
6.	Sainik School Ambikapur	Chhattisgarh
7.	Sainik School Balachadi	Gujarat
8.	Sainik School Kunjpura	Haryana
9.	Sainik School Rewari	Haryana
10.	Sainik School Sujanpur Tira	Himachal Pradesh
11.	Sainik School Nagrota	Jammu & Kashmir
12.	Sainik School Tilaiya	Jharkhand
13.	Sainik School Bijapur	Karnataka
14.	Sainik School Kodagu	Karnataka
15.	Sainik School Kazhakootam	Kerala
16.	Sainik School Rewa	Madhya Pradesh
17.	Sainik School Satara	Maharashtra
18.	Sainik School Imphal	Manipur
19.	Sainik School Chhingchhip	Mizoram
20.	Sainik School Punglwa	Nagaland
21.	Sainik School Bhubaneswar	Odisha
22.	Sainik School Kapurthala	Punjab
23.	Sainik School Chittorgarh	Rajasthan

Sl. No.	Name of School	State
24.	Sainik School Amaravathi Nagar	Tamil Nadu
25.	Sainik School Ghorakhal	Uttarakhand
26.	Sainik School Purulia	West Bengal

Statement-II*Status of pending proposals for opening of new sainik schools*

Sl. No.	State	District	Remarks
1.	Maharashtra	Chandrapur	Memorandums of Agreement signed on 16.01.2016. State Govt. has been requested to complete the construction of requisite infrastructure as mentioned in the Memorandum of Agreement.
2.	Rajasthan	Alwar	Memorandum of Agreement signed.
3.	Rajasthan	Jhunjhunu	Memorandum of Agreement signed.
4.	Uttar Pradesh	Jhansi	Memorandum of Agreement signed.
5.	Uttar Pradesh	Mainpuri	Memorandum of Agreement signed.
6.	Uttar Pradesh	Amethi	Memorandum of Agreement signed.
7.	Uttarakhand	Rudraprayag	Memorandum of Agreement signed.
8.	Odisha	Sambalpur	Memorandum of Agreement signed.

Sl. No.	State	District	Remarks
9.	Telangana	Warangal	Memorandum of Agreement signed.
10.	West Bengal	Darjeeling	"In-principle" approval accorded.
11.	Assam	Golaghat	"In-principle" approval accorded.
12.	Arunachal Pradesh	Niglok Village District East Siang	"In-principle" approval accorded.
13.	Punjab	Gurdaspur	Site Survey completed.
14.	Madhya Pradesh	Sagar	Site survey completed.
15.	Andaman and Nicobar Islands	Diglipur, North Andaman	Site survey completed. UT Administration has been requested to obtain Environment/ Forest clearance as most of the site earmarked for Sainik School has been classified as deemed forest.
16.	Haryana	Jhajjar	State Govt. to indicate date for site inspection.
17.	Sikkim	West Sikkim	State Govt. to indicate date for site inspection.
18.	Jharkhand	Godda	State Govt. to indicate site and date for site inspection.
19.	Tripura	West Tripura	State Govt. to indicate date for site inspection.
20.	M.P.	Muraina	Proposal Stage
21.	Uttar Pradesh	Bagpat	Formal proposal is awaited from State Government.

Statement-III***Proposals for opening of new sainik schools from Chief Ministers***

Sl. No.	State	District	Remarks
1.	Maharashtra	Sainik School for Girls in Maharashtra	At present there is one Sainik School at Satara and MoA for opening of second Sainik School at Chandrapur District of Maharashtra has been signed.
2.	Karnataka	Sainik School in Sangolli Village of Bailahongala Taluk in Belgaum District of Karnataka	At present two Sainik Schools at Kodagu and Bijapur are already functioning.
3.	Uttar Pradesh	Two Sainik Schools at Awadh and Eastern UP	In-principle approval accorded and MoA has been signed for opening of three Sainik Schools at Mainpuri, Amethi and Jhansi
4.	Arunachal Pradesh	Two Sainik Schools at Eastern and Western Arunachal Pradesh	In-principle approval accorded for opening of Sainik School at Niglok Village District East Siang.

Assault rifles for soldiers

184. SHRI RAJKUMAR DHOOT: Will the Minister of DEFENCE be pleased to state:

(a) whether Government proposes to provide assault rifles to the soldiers guarding the borders and those fighting terrorists on top most priority basis; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Acceptance of Necessity (AoN) has been accorded by Defence Acquisition Council (DAC) on 16.1.2018 for procurement of 72,400 assault rifles under 'Fast Track' procedure.

Budgetary concerns of the Indian Navy

185. SHRI RAJKUMAR DHOOT: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Chief of Naval Staff of the country has recently flagged budgetary concerns of the Indian Navy to Government;
- (b) if so, the details thereof; and
- (c) what action Government has taken or proposes to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Indian Navy have projected their requirement for modernisation and operational expenses.

- (c) The Ministry ensures that operational preparedness of Indian Navy is not compromised due to want of funds.

Prevention of suicides by soldiers

†186. SHRI MOTILAL VORA: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that about 100 soldiers are committing suicide every year as per the study conducted by the Defence Institute of Psychological Research (DIPR);
- (b) whether one of the reasons for committing suicide by soldiers is posting in difficult areas or not getting leave;
- (c) whether the DIPR has given any suggestion to prevent the soldiers from committing suicide;
- (d) if so, the details thereof; and
- (e) the steps being taken by Government to prevent the soldiers from the tendency of committing suicide?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Defence Institute of Psychological Research (DIPR) has completed research projects that focused on identifying factors causing suicides among troops deployed in Field and Peace areas. DIPR has found in its studies that not getting timely leave was one of the stress factors triggering suicidal behaviour. However, posting in difficult areas has not been highlighted as a factor triggering suicide in the study.

†Original notice of the question was received in Hindi.

(c) and (d) Through these studies, DIPR has given certain recommendation to deal with stress and suicidal behaviour. These recommendations include: rationalizing grant of Leave, counselling at the time of leave, decrease workload, reduction in tenure of deployment, increase in pay and allowances, improvement in living conditions, building better interpersonal relations between the officers and men, training programmes in stress management and psychological counselling, enhancing basic and recreation activities and redress of grievances.

(e) Various steps have been taken by the Armed Forces to create healthy / appropriate environment for their Officers and Other Ranks. Some of these steps are as under:

- Provision of better quality of facilities such as clothing, food, married accommodation, travel facilities, schooling, recreation etc. and periodic welfare meeting.
- Conduct of yoga and meditation as a tool for stress management.
- Training and deployment of psychological counsellors.
- Institutionalization of projects 'MILAP' and 'SAHYOG' by Army in Northern & Eastern Command to reduce stress among troops.
- A 'Mansik Sahayata Helpline' have been established by Army & Air Force to take professional counselling.
- Mental Health Awareness is provided during pre-induction training.
- Formation of Military Psychiatry Treatment Centre at INHS Asvini and establishment of Mental Health Centres in Mumbai, Visakhapatnam, Kochi, Port Blair, Goa and Karwar.

Recruitment of foreigners in the army

†187. SHRI MOTILAL VORA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is aware that some foreigners were recruited in the Army through recruitment held in January, 2016 at 39 Gorkha Training Centre, Varanasi by producing wrong name and address;

(b) whether Anti-Terrorism Squad (ATS) has identified three persons out of these;

†Original notice of the question was received in Hindi.

(c) whether involvement of any agent has come to notice during the investigation;

(d) if so, the steps taken by Government to check the involvement of the agents in Army recruitment in future; and

(e) the steps being taken by Government to check the recruitment of the unwanted elements in the Army?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) No, Sir. No recruitment rally was conducted by 39 Gorkha Training Centre, Varanasi in January, 2016.

However, Anti-Terrorism Squad (ATS) Eastern Zone, Varanasi had approached the Army Recruiting Office, Varanasi in September 2017 seeking information about three Indian Domicile Gorkha candidates enrolled in June 2016 and dispatched to 39, Gorkha Training Centre who have been reported to be enrolled by furnishing false documents.

(d) and (e) Recruitment in the Indian Army is carried out as per the laid down policy and procedures. Incidents of irregularities in recruitment are dealt as per extant rules and appropriate action is taken against those found culpable.

Engagement of private players in design and development for HAL

188. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has any plan to engage private players in design and development of products and technologies relating to Hindustan Aeronautics Limited (HAL);

(b) if so, the details of the products and technologies opened up;

(c) whether the private players have expressed interest to come forward to join hands with HAL; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Yes, Sir. In order to create a sustainable defence Aerospace ecosystem, HAL has engaged private partners for Design & Development (D&D) of products and technologies.

To encourage private participations, HAL has created Research & Development (R&D) corpus of 10% of its Operational Profit After Tax (PAT).

A Portal for 'Make-in-India' has been launched on Company's website *www.hal-india.com* which gives details of various foreign Line Replaceable Units (LRUs), Systems, Spare parts, electrical, electronic items for HAL's projects such as Advance Light Helicopter (ALH), Light Combat Aircraft (LCA), Dornier (DO 228), Hawk, Jaguar etc. for indigenization by Indian private industries. The details are given in the Statement-I (See below).

(c) and (d) Yes, Sir. The details of major partnership with private players are given in the Statement-II.

Statement-I

Details regarding participation of private players

The following have been hosted on HAL's website to encourage participation of private industries:

- (i) More than 300 numbers of systems and sub systems of mechanical, electrical, avionics, instrumentation for various HAL's project- such as ALH, LCA, DO 228, Hawk and Jaguar etc.
 - (ii) More than 100 Tools, Testers and Ground Equipment (TTGE) items of SU-30 MKI, which can be taken up by private companies for maintenance, repair and indigenization.
 - (iii) Details of testing facilities available at HAL for utilization by private industries.
2. Some of the major design initiatives taken by HAL for the following systems with the private partners are as under:

Platform	System
Light Utility Helicopter (LUH)	Smart Cockpit Display System Hardware
Light Combat Helicopter (LCH)	Control and Display Unit
	Data Interface Unit
	Multi-Function Display Hardware
Jaguar Darin III	Data Transfer System
SU30-MKI	Solid State Flight Data Recorder

Statement-II*Details of major partnership with private players*

Sl. No.	Private player	Products / technologies developed
1.	M/s Accord Software	Control and Display Unit (CDU) for IADS of LCH. Control Saturation & Warning System of ALH.
2.	M/s ACD Technologies	Antenna & Diplexer for UHF SATCOM.
3.	M/s Aerospace Engineers	Lube pump for ALH, LCH & LUH. Fuel system bellows for ALH, LCH & LUH. Hydraulic system hoses and hose fittings for ALH, LCH & LUH.
4.	M/s Alpha Design Technologies	BSP (Board Support Package) and firmware.
5.	M/s Ananth Technologies	V/U HF Power Amplifier
6.	M/s Ananya Technologies	Air Data Attitude and Heading Reference System (ADAHRS) for Jaguar Darin III aircraft.
7.	M/s Amphenol Interconnect	Different types of soldering (76 types) and crimping types (181 types) of connectors used in SU-30MKI and MIG series aircraft.
8.	M/s Comavia System Technologies	Static test JIG for AFCC.
9.	M/s Data Pattern	Smart Cockpit Display System for LUH.
10.	M/s Datasol Inovative Labs	Control and display unit of IFF for IJT, Indian Naval Ships. Integrated standby instrument system of SU-30MKI aircraft and ALH.

Sl. No.	Private player	Products / technologies developed
11.	M/s Electro Circuit Systems	PCB design for various projects Receiver sub module of IFF MK XII transponder for Boing P81.
12.	M/s Excell RF Technologies	Manufacture of Transmitter antenna and receiver antenna for Akash missiles.
13.	M/s Indo Electrostat	Solenoid Valve.
14.	M/s Karnataka Hybrid Micro Devices	Manufacture of ECCM Modules.
15.	M/s L&T Limited, Strategic Electronic Centre	Passenger Oxygen System (Oxygen Cylinder, Regulator, Hose, Mask)
16.	M/s Merlinhawk Aerospace	Tester for Engine, Fly by Wire and Air Intake Control Panel of SU-30 MKI Aircraft.
17.	M/s Mahendra Aerospace (Formerly Plexion Technologies)	Design of LCH Front & Centre Fuselage.
18.	M/s Raga Associates	Mixer, Module Development for V/UHF.
19.	M/s S Wave Systems M/s Samtel Hal Display	Data Interface Unit (DIU) for IADS of LCH. Data Transfer Systems (DTS) for Jaguar Darin III Aircraft. Smart Multi Functional Display (SMFD) for SU-30 MKI.
20.	Systems (SHDS)	Multi-Functional Display (MFD) for IADS of LCH.
21.	M/s Shakti Enterprises	Crew Helmet for ALH.

Sl. No.	Private player	Products / technologies developed
22.	M/s SLN Technologies	Solid State Flight Data Recorder (SSFDR) for SU-30MKI.
23.	M/s Sonic Multitech	Signal Conditioning Unit used in MIG-29 Aircraft Engine Health Monitoring System.
24.	M/s Systems Aids	Multi Input Audio Warning Unit (MIAWU) for Jaguar Darin III Aircraft.
25.	M/s Southern Electronics	Stand by Warning Panel (SWP) for ALH & LCH. Engine Fire Detection Unit for ALH, LCH & LUH.
26.	M/s Turbo Tech	Oil Cooling System for ALH.
27.	M/s Wavelet Group	TPC (Turbo Product Code) Algorithm, Development for SDR (Software Defined Radio).

Comparative military spending of China and India

189. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DEFENCE be pleased to state:

(a) whether the budgetary spending on military preparedness of China is three times more than that of India;

(b) if so, the strategy to protect the borders adjoining China;

(c) whether the Indian Defence Forces should be immediately equipped with information and cyber warfare, Artificial Intelligence, autonomous systems, robotics, etc. and also the basic infrastructure like air strips and roads on the borders in a big way; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMBRE): (a) to (d) As per open source information, China's defence budget is larger than the defence budget of India. Budgetary allocations for defence

depend on the size of the economy.

Indian Army is fully seized of the military security needs of the country. Our defence strategy and doctrines are constantly refined keeping in view the changing security paradigms in our immediate and extended neighbourhood and the world at large.

Over a period of time Indian Army has evolved a dynamic mechanism encompassing people, processes and networks for holistic cyber defence of its networks which is exclusive and robust.

A dynamic incident response policy for a synchronous and collaborative response has been put in place.

The Government has been keeping pace with the new generation technologies by upgrading and incorporating modern technologies.

As far as the infrastructure development towards the Northern Borders is concerned, due impetus has been given to meet any contingency. The development of requisite infrastructure to support operational and logistic requirements along border areas has been planned by the Government.

Purchase of anti-tank guided missiles from Israel

190. SHRI RITABRATA BANERJEE: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government has decided to buy 8,000 anti-tank guided missiles from Israel's state owned defence contractor;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether it is a fact that the DRDO is manufacturing similar type of missiles as a part of the Make in India initiative; and
- (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) There is no Government decision to buy 8,000 anti-tank guided missiles from Israel's state owned defence contractor.

(b) In the light of the above, question does not arise.

(c) and (d) The Defence Research & Development Organisation (DRDO) is in the

process of indigenous development of 3rd Generation Man-Portable Anti-Tank Guided Missile (MPATGM) system.

Defence purchase from Israel

191. SHRI RITABRATA BANERJEE: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that India's defence purchase from Israel has increased during the last three years;
- (b) if so, the amount of purchase made from Israel; and
- (c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) Capital Procurement of defence equipment is undertaken from various domestic as well as foreign vendors as per the extant Defence Procurement Procedure (DPP), based on threat perception, operational challenges and technological changes and to keep the Armed Forces in a state of readiness to meet the entire spectrum of security challenges.

During the last three financial years, 96 contracts have been signed with Indian vendors for capital procurement of defence equipment for defence forces. During the same period, out of 58 contracts signed with foreign vendors, 9 contracts involving ₹6498.69 crore have been signed with Israeli vendors for capital procurement of defence equipment such as missiles, radars, Weapons for Garuds, pods for aircraft and Laser Designation Pods.

India as number one defence importer

192. SHRI RITABRATA BANERJEE: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that India is the world's number one Defence importer;
- (b) if so, the import details of countries, country-wise;
- (c) whether Government has any plan to change the status and have the Defence hardware manufactured in India; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (d) Capital procurement of defence equipment is undertaken from various domestic as well as foreign vendors, based on threat perception, operational challenges and technological changes and to keep the Armed Forces in a state of readiness to meet the entire spectrum of security challenges.

Government is taking steps to promote indigenization and self-reliance in the defence sector. These measures include according priority and preference to procurement from Indian vendors and liberalization of the licensing regime.

During the last three years, 96 contracts have been signed with Indian vendors and 58 contracts have been signed with Foreign vendors for capital procurement of defence equipment for Armed Forces.

The major Defence equipment imported during last three years include rockets, simulator and component level repair facility for Tanks from Russia; Laser Designation Pods, Radars, Pods for aircraft, Weapons for garuds and missiles from Israel; aircraft, helicopters, missiles, artillery guns and simulators from USA and aircraft, High Zone Modules of Bimodular Charge System (BMCS) for 155 mm Guns from France.

Fluoride affected rural habitations in Visakhapatnam

193. SHRI V. VIJAYASAI REDDY: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether it is a fact that as per the Integrated Management Information System 47 rural habitations have been identified as fluoride affected in Visakhapatnam district of Andhra Pradesh in 2012-13;

(b) if so, the details of those habitations;

(c) what efforts the Ministry has made to make them fluoride-free; and

(d) the details of technical and financial assistance provided to the State Government to deal with the above problem?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) and (b) As per the information reported by the Government of Andhra Pradesh into the Integrated Management Information System (IMIS) of the Ministry as on 1st April, 2013, there are 47 habitations affected by fluoride in Visakhapatnam district. Details of those habitations are given in the Statement (*See below*).

(c) and (d) Rural drinking water supply is a state subject. For improving the

coverage of safe drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP). It is the State Government who plan, design, approve, execute and operate and maintain the schemes for providing safe drinking water to rural population. The funds provided to the States under NRDWP can be utilized for coverage and tackling water quality problems with priority to arsenic and fluoride affected habitations.

The Ministry has informed all the States to commission surface water based piped water supply schemes in all water quality affected habitations as a long term sustainable solution. Since commissioning of Piped Water Supply projects may take 3-5 years and the rural people cannot be put to risk of consuming contaminated water during this period, all States have been advised to install community water purification plants. This is being done as a short term immediate measure for providing 8-10 lpcd (litre per capita per day) of safe water for drinking and cooking purpose only. On recommendation of NITI Aayog, the Government of India had released ₹ 21.26 crore in March, 2016 to install community water purification plants in fluoride affected habitations. As per the information reported by the State, ₹40.04 lakh has been spent on installation of 15 community water purification plants utilizing NITI Aayog funds in Visakhapatnam district.

Further, the Ministry of Drinking Water and Sanitation had launched the National Water Quality Sub-Mission (NWQSM) on 22nd March 2017 under NRDWP to provide safe drinking water to about 28,000 arsenic / fluoride affected habitations over a span of 4 years.

Statement

Block-wise details of fluoride affected habitations in Visakhapatnam district as reported by the States into the Integrated Management Information System (IMIS) of the Ministry as on 1st April, 2013

Sl. No.	Name of the Block	No. of habitations	Name of the habitation
1.	Anakapalli	8	Tarakarama Colony, Raidu Peta, C.H.N. Agraharam, Gollapeta, Kundram Colony, Gannivani Palam, Rebaka Colony And S.C.Colony.
2.	Atchutapuram	2	Thanthadi and vadapalem

Sl. No.	Name of the Block	No. of habitations	Name of the habitation
3.	Bheemunipatnam	2	Nidigattu And Pathapalem
4.	Chodavaram	1	J.K. othuru
5.	Kasimkota	15	Addam, Gobburupalem, Bayyavaram, Charakam, Anadapuram, G.Bhimavaram, Gobburu, Narasingaplli, Jamadula Palem, Kasimkota, Somavaram, Anandapuram, Lalamkothuru, Naidupalem And Vissanapeta
6.	Kotavuratla	4	R.Kothuru, P. Thangedu, Balireddipalem And Sunkapuru
7.	Munagapaka	4	Appikondavanipalem, Ramaraidu Peta, Rajula Kompalu and Venkata Puram
8.	Padmanabham	1	Vijayaramapuram
9.	Paravada	4	Salapuvaripalam, Jallilapalem, Kothavennelapalem and Rekavanipalem
10.	Pendurthi	2	Gurrampalem and Rajayyapeta
11.	Rambilli	1	Kondavaripalem
12.	Ravikamatham	1	Pillavanipalam
13.	Rolugunta	2	Baligipalem And Bhogapuram
TOTAL		47	

Arsenic contamination in ground water in Bihar

†194. SHRI RAM NATH THAKUR: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government has conducted a study of the fact that people of

†Original notice of the question was received in Hindi.

Buxar and its nearby districts in Bihar are suffering from cancer and other deadly diseases due to excess of arsenic in ground water; and

(b) if so, the measures being taken by Government to make ground water free of Arsenic and to make it potable?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) and (b) The Ministry of Drinking Water and Sanitation has not conducted any study on people of Buxar and its nearby districts in Bihar suffering from cancer and other deadly diseases due to excess of arsenic in ground water. However, as per the information reported by the Government of Bihar, State Health Society, Bihar has conducted a survey on Arsenicosis and Cancer Suffering in the State. The survey has found 48 Arsenicosis patients from Patna, Samstipur and Darbhanga districts and 44 cases of Cancer in Bhagalpur, Munger, Vaishali, Begusarai, Katihar, Patna, Samstipur and Darbhanga districts.

Rural drinking water supply is a state subject. For improving the coverage of safe drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP).

It is the State Government who are empowered to plan, design, approve, execute and operate and maintain the schemes for providing safe drinking water to rural population. The funds provided to the States under NRDWP can be utilized for coverage and tackling water quality problems with priority to arsenic and fluoride affected habitations. As reported by the Government of Bihar into the Integrated Management Information System (IMIS) of the Ministry as on 1st February, 2018, there are 35 habitations affected by arsenic in Buxar district.

To deal with arsenic and fluoride contamination, with the recommendation of NITI Aayog, Government of India had released ₹ 1,000 crore in March' 2016 for community water purification plants and for the last mile connectivity of surface water based piped water supply schemes in West Bengal and Rajasthan. Out of which, ₹ 22.83 crore has been released to Government of Bihar for installation of Community Water Purification Plants.

Further, the Ministry of Drinking Water and Sanitation had launched the National Water Quality Sub-Mission (NWQSM) on 22nd March 2017 under NRDWP to provide safe drinking water to about 28,000 arsenic / fluoride affected habitations over a span of 4 years.

Under NWQSM, during 2016-17, ₹ 20.97 crore has been released to complete 48 ongoing schemes and during 2017-18 (as on 01st February, 2018), ₹ 80.37 crore has been released to complete 753 new schemes. Out of 753 new schemes, 09 schemes fall in Buxar district.

As per the information reported by the Government of Bihar, they are also taking up schemes under Mukhyamantri Nischay Yojana for providing safe drinking water to rural habitations of the State.

Parameters for providing minimum drinking water

†195. SHRI P. L. PUNIA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) parameter of providing minimum drinking water per person per day in rural areas of country, the details thereof;
- (b) percentage of settlements out of total rural settlements and the number of persons in those settlements to whom minimum drinking water has been provided and the number of persons who are not covered under the stipulated parameter, the details thereof;
- (c) number of settlements where pure drinking water is unavailable due to affected quality of ground water or other water resources; and
- (d) by when the target of providing pure drinking water to all will be achieved, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) Basic minimum service level considered for rural water supply is 40 litre per capita per day (LPCD) as per National Rural Drinking Water Programme (NRDWP) guidelines.

(b) and (c) This Ministry maintains data regarding coverage of rural water supply in terms of habitations. In rural area, as reported by the states into Integrated Management Information System (IMIS) of the Ministry, as on 02.02.2018, total number of rural habitations are 17,26,031. Out of these 13,37,615 (77.50%) habitations are fully covered [having at least 40 liters per capita per day (LPCD) of safe water], 3,16,086 (18.31%) habitations are partially covered (safe water is available but below 40 LPCD) and 72,330 (4.19%) are water quality affected habitations. The quality affected drinking water is contaminated with at least one chemical water contaminant like Fluoride, Iron, Nitrate, Arsenic, Salinity and Heavy Metals.

†Original notice of the question was received in Hindi.

(d) The Ministry has chalked out a strategic goal 2017-2030, wherein the Ministry aims to achieve 'Har Ghar Jal' by 2030 *i.e.* providing safe and adequate drinking water to each rural household through coordinated efforts of the State Governments. The goal is to provide coverage of rural population with pipe water supply and household connection by 2030 to honour the commitment made by the country in the international forum while agreeing for UN Sustainable Development Goal (SDG)-2030. Further, the Ministry has restructured National Rural Drinking Water Program (NRDWP) to make it competitive, outcome based and result oriented which will help in attaining the ultimate goal.

Scarcity of drinking water

†196. SHRI MEGHRAJ JAIN: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether it is a fact that people are facing scarcity of drinking water despite implementation of drinking water schemes in some areas of country and whether people are forced to bring water from faraway places and drink contaminated water, if so, State-wise details thereof;

(b) whether any corrective measures are being proposed to be taken by Government to meet shortage of drinking water in those areas and whether Government has fixed any fund for this work; and

(c) if so, details of steps taken and the said fund alongwith funds provided State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) to (c) Rural drinking water supply is a state subject. Under National Rural Drinking Water Programme (NRDWP), this Ministry provides technical and financial assistance to states to improve the coverage of safe drinking water in rural areas. The responsibility of implementation and execution of various water supply schemes under the programme lies with the State. Currently as per the information furnished by the States on Integrated Management Information System (IMIS) of the Ministry, 18.31% of total rural population is being provided less than the norm of 40 litres per capita per day and 4.19 % of rural population do not have access to safe drinking water. Thus about 22.50 % of rural population is facing scarcity of drinking water.

As a long term solution, this Ministry has directed the States to cover the rural

†Original notice of the question was received in Hindi.

households with Piped Water Supply with sustainable safe source. To achieve this, the States have been advised to pool more funds from State plan in view of the enhanced devolution of funds under the 14th Finance Commission and to arrange external assistance or loan from lending institutions over and above the funding from this Ministry under NRDWP. There is also direct funding of substantial amount to rural local bodies for various basic services including water supply. In arsenic and fluoride affected habitations as a short term measure the Ministry has advised the States to provide 8 to 10 litres per capita per day by installing community water purification plants. In 2017-18, there is an allocation of ₹ 7050 crores under NRDWP and till 01.02.2018, an amount of ₹ 4620.02 crores has already been released to State Governments. In addition to this, in 2017-18, ₹ 2000 crore has been earmarked for National Water Quality Sub-Mission (NWQSM) for various schemes covering Arsenic / Fluoride affected habitations out of which ₹ 1000 crore has been released. State-wise details of funds allocated and released is given in the Statement.

Statement

Statewise details of funds allocated and released

(₹ in crores)

Sl. No.	State	2017-18 as on 01.02.2018	
		Allocation	Release
1	2	3	4
1.	Andaman and Nicobar	0.3	0
2.	Andhra Pradesh	165.68	165.68
3.	Arunachal Pradesh	88.78	58.4
4.	Assam	400.02	158.8
5.	Bihar	430.32	300.03
6.	Chattisgarh	72.74	49.84
7.	Goa	1.67	0
8.	Gujarat	225.51	225.51
9.	Haryana	104.48	83.55

1	2	3	4
10.	Himachal Pradesh	76.74	54.59
11.	Jammu and Kashmir	241.98	240.23
12.	Jharkhand	149.72	123.43
13.	Karnataka	279.69	203.75
14.	Kerala	70	70
15.	Madhya Pradesh	201.68	135.51
16.	Maharashtra	397.47	161.08
17.	Manipur	37.24	37.24
18.	Meghalaya	48.15	34.27
19.	Mizoram	25.92	25.92
20.	Nagaland	27.1	12.81
21.	Odisha	120.17	44.98
22.	Puducherry	0.62	0
23.	Punjab	68.47	68.47
24.	Rajasthan	558.08	413.96
25.	Sikkim	9.14	6.06
26.	Tamil Nadu	144.5	101.77
27.	Telangana	555.37	555.37
28.	Tripura	43.65	43.65
29.	Uttar Pradesh	497.48	422.12
30.	Uttarakhand	82.93	82.93
31.	West Bengal	737.29	740.07
TOTAL		5862.89	4620.02

Note: (Allocation excludes Ministry level expenditure, 2% of allocation for JE/AES affected districts and ₹ 1000 cr. of NWoSM yet to be allocated / released amongst states)

Clean drinking water supply in rural areas

197. SHRIMATI SASIKALA PUSHPA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether Government has resolved to increase the drinking water supply service levels in rural areas from 40 LPCD (liters per capita per day) to 55 LPCD;
- (b) if so, the details thereof;
- (c) whether Government will be able to achieve this target, given the fact that almost all the water resources are contaminated; and
- (d) if so, the course of action conceived by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) and (b) As per restructured National Rural Drinking Water Programme (NRDWP), the basic minimum service level of potable drinking water supply in rural areas should be maintained at minimum level of 40 litre per capita per day (LPCD). However, it is intended to enhance the service level to 55 LPCD first and then to 70 LPCD or above depending on the availability of drinking water sources and financial resources. Although there is no fixed break up of various purposes for this service delivery level across the country, the indicative break up is as under:

Purpose	Indicative Break up	
	40 LPCD	55 LPCD
Drinking	3	3
Cooking	5	5
Bathing	12	15
Washing utensils and house	8	10
Ablution/Toilets	5	10
Washing of clothes and other uses	7	12

As per information reported by States on Integrated Management Information System (IMIS) of the Ministry, 1337615 habitations are Fully Covered (*i.e.* getting more than 40 LPCD safe drinking water), 316086 habitations are Partially Covered (*i.e.* getting less than 40 LPCD safe drinking water) and 72330 habitations are Quality Affected

(i.e. containing at least one contaminant). Similarly, as per service delivery level of 55 LPCD, 789594 habitations are Fully Covered and 864107 habitations are Partially Covered.

(c) and (d) Providing drinking water supply to the rural areas is a continuous and dynamic process. Under restructured NRDWP, the Ministry focuses on providing minimum service delivery of 40 LPCD to rural population through Piped Water Supply.

The Ministry has chalked out a strategic goal 2017-2030. Through this, the Ministry aims to achieve 'Har Ghar Jal' by 2030 i.e. providing safe and adequate drinking water to each rural household through coordinated efforts of the State Governments. The goal is to provide coverage of rural population with pipe water supply and household connection ultimately by 2030 to honour the commitment made by the country in the international forum while agreeing for UN Sustainable Development Goal (SDG)-2030. Further, the Ministry has restructured National Rural Drinking Water Program (NRDWP) to make it competitive, outcome based and result oriented which will help in attaining the ultimate goal.

Water purification plants

198. SHRI NEERAJ SHEKHAR: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether it is a fact that more than 10 crore people in the country are consuming water contaminated with excess fluoride;

(b) if so, the details thereof, State-wise;

(c) the details of the people consuming water with excess contamination of arsenic in the country, as on date, State-wise along with the details of the source of data;

(d) the details of fund allocated, released and spent on community water purification plants during current fiscal, State-wise; and

(e) the details of community water purification plants set up during current fiscal, State-wise and district-wise in case of Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) to (c) State-wise number of arsenic and fluoride affected habitations with population as reported by the States into the Integrated Management Information System (IMIS) of the Ministry as on 1st February, 2018 is given in the Statement-I (*See below*).

(d) Rural drinking water supply is a state subject. For improving the coverage of safe drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP). The funds provided to the States under NRDWP can be utilized for coverage and tackling water quality problems with priority to arsenic and fluoride affected habitations. No separate funds are allocated to States for installing Community Water Purification Plants during this financial year (as on 1st February, 2018). Under NRDWP, States are allowed to cover arsenic and fluoride affected habitations through Community Water Purification Plants (CWPPs) through National Water Quality Sub-Mission only.

(e) State-wise number of Community Water Purification Plants (CWPPs) installed during current financial year as reported by the States into the Integrated Management Information System (IMIS) of the Ministry as on 1st February, 2018 is given in the Statement-II (*See below*). District-wise number of Community Water Purification Plants (CWPPs) installed in Uttar Pradesh during current financial year as reported by the State into the Integrated Management Information System (IMIS) of the Ministry as on 1st February, 2018 is given in the Statement-III.

Statement-I

State-wise number of arsenic and fluoride affected habitations with population as reported by the States into Integrated Management Information System (IMIS) of the Ministry as on 1st February, 2018

Sl. No.	State	Arsenic		Fluoride	
		Habitations	Population	Habitations	Population
1	2	3	4	5	6
1.	Andaman and Nicobar	0	0	0	0
2.	Andhra Pradesh	0	0	349	228730
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	4518	1701455	285	113837
5.	Bihar	871	1322376	898	1100274
6.	Chhattisgarh	19	7335	405	131263

1	2	3	4	5	6
7.	Goa	0	0	0	0
8.	Gujarat	0	0	0	0
9.	Haryana	0	0	119	296751
10.	Himachal Pradesh	0	0	0	0
11.	Jammu and Kashmir	0	0	4	9586
12.	Jharkhand	102	92270	552	263870
13.	Karnataka	4	3221	600	402674
14.	Kerala	0	0	34	80427
15.	Madhya Pradesh	0	0	171	73219
16.	Maharashtra	0	0	79	154985
17.	Manipur	0	0	0	0
18.	Meghalaya	0	0	0	0
19.	Mizoram	0	0	0	0
20.	Nagaland	0	0	0	0
21.	Odisha	0	0	105	29993
22.	Puducherry	0	0	0	0
23.	Punjab	710	894936	302	362035
24.	Rajasthan	0	0	6087	4194310
25.	Sikkim	0	0	0	0
26.	Tamil Nadu	0	0	0	0
27.	Telangana	0	0	877	1204472
28.	Tripura	0	0	0	0
29.	Uttar Pradesh	748	573767	179	310011

1	2	3	4	5	6
30.	Uttarakhand	0	0	0	0
31.	West Bengal	10846	11764301	1336	838552
TOTAL		17818	16359661	12382	9794989

Statement-II

State-wise number of Community Water Purification Plants (CWPPs) installed during current financial year as reported by the States into the Integrated Management Information System (IMIS) of the Ministry as on 1st February, 2018

Sl. No.	Name of the State	No. of Community Water Purification Plants installed during 2017-18 C as on 01.02.2018)
1	2	3
1.	Andaman and Nicobar	0
2.	Andhra Pradesh	110
3.	Arunachal Pradesh	0
4.	Assam	8
5.	Bihar	185
6.	Chhattisgarh	0
7.	Goa	0
8.	Gujarat	0
9.	Haryana	0

1	2	3
10.	Himachal Pradesh	0
11.	Jammu and Kashmir	0
12.	Jharkhand	30
13.	Karnataka	360
14.	Kerala	0
15.	Madhya Pradesh	54
16.	Maharashtra	0
17.	Manipur	0
18.	Meghalaya	0
19.	Mizoram	0
20.	Nagaland	0
21.	Odisha	0
22.	Puducherry	0
23.	Punjab	115
24.	Rajasthan	737
25.	Sikkim	0
26.	Tamil Nadu	0
27.	Telangana	0
28.	Tripura	0
29.	Uttar Pradesh	64
30.	Uttarakhand	0
31.	West Bengal	174
TOTAL		1,837

Statement-III

District-wise number of Community Water Purification Plants (CWPPs) installed in Uttar Pradesh during current financial year as reported by the State into the Integrated Management Information System (IMIS) of the Ministry as on 01st February, 2018

Sl. No.	Name of the District	No. of Community Water Purification Plants installed during 2017-18 (as on 01.02.2018)
1	2	3
1.	Agra	0
2.	Aligarh	0
3.	Allahabad	0
4.	Ambedkar Nagar	0
5.	Amethi	0
6.	Auraiya	0
7.	Azamgarh	0
8.	Baghpat	0
9.	Bahraich	0
10.	Ballia	0
11.	Balrampur	0
12.	Banda	0
13.	Barabanki	0
14.	Bareilly	0
15.	Basti	0
16.	Bijnor	0
17.	Budaun	0
18.	Bulandshahr	0
19.	Chandauli	0
20.	Chitrakoot	0

1	2	3
21.	Deoria	0
22.	Etah	2
23.	Etawah	0
24.	Faizabad	0
25.	Farrukhabad	0
26.	Fatehpur	0
27.	Firozabad	0
28.	Gautam Buddha Nagar	0
29.	Ghaziabad	0
30.	Ghazipur	0
31.	Gonda	0
32.	Gorakhpur	9
33.	Hamirpur	0
34.	Hapur	1
35.	Hardoi	0
36.	Jalaun	0
37.	Jaunpur	0
38.	Jhansi	0
39.	Jyotiba Phoolle Nagar	0
40.	Kannauj	0
41.	Kanpur Dehat	0
42.	Kanpur Nagar	0
43.	Kasganj	0
44.	Kaushambi	0
45.	Kheri	0
46.	Kushi Nagar	0
47.	Lalitpur	0
48.	Lucknow	0
49.	Mahamaya Nagar	0

1	2	3
50.	Maharajganj	0
51.	Mahoba	0
52.	Mainpuri	0
53.	Mathura	0
54.	Mau	0
55.	Meerut	0
56.	Mirzapur	0
57.	Moradabad	0
58.	Muzaffarnagar	0
59.	Pilibhit	0
60.	Pratapgarh	0
61.	Rae Bareli	41
62.	Rampur	0
63.	Saharanpur	0
64.	Sambhal	0
65.	Sant Kabeer Nagar	0
66.	Sant RaviDas Nagar	0
67.	Shahjahanpur	0
68.	Shamli	0
69.	Shravasti	0
70.	Siddharth Nagar	0
71.	Sitapur	0
72.	Sonbhadra	11
73.	Sultanpur	0
74.	Unnao	0
75.	Varanasi	0
TOTAL		64

Arsenic and fluoride contamination in drinking water

†199. SHRI RANJIB BISWAL: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether Government has any plan for arsenic and fluoride affected settlements;
- (b) if so, the details thereof;
- (c) the details of action taken in this regard so far;
- (d) whether Government has estimated the number of persons being affected by arsenic and fluoride every year; and
- (e) if so, the details thereof, State-wise with special reference to Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) to (c) Rural drinking water supply is a State subject. For improving the coverage of safe drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme [NRDWP]. It is the State Government who plan, design, approve, execute and operate and maintain the schemes for providing safe drinking water to rural population. The funds provided to the States under NRDWP can be utilized for coverage and tackling water quality problems with priority to arsenic and fluoride affected habitations.

To deal with arsenic and fluoride contamination, with the recommendation of NITI Aayog, Government of India had released ₹ 1,000 crore in March, 2016 for community water purification plants and for the last mile connectivity of surface water based piped water supply schemes in West Bengal and Rajasthan.

Further, the Ministry of Drinking Water and Sanitation had launched the National Water Quality Sub-Mission (NWQSM) on 22nd March 2017 under NRDWP to provide safe drinking water to about 28,000 arsenic / fluoride affected habitations over a span of 4 years. As on date, ₹ 1889.31 crore has been released to affected states under NWQSM and 1,645 affected habitations have been covered as reported by the States.

(d) and (e) State-wise number of arsenic and fluoride affected habitations with population including Odisha as reported by the States into Integrated Management Information System (IMIS) of the Ministry of Drinking Water and Sanitation as on 1st February, 2018 is given in the Statement. [Refer to the Statement-I appended to answer to USQ No. 198 part (a)].

†Original notice of the question was received in Hindi.

Budget for installation of water purification system

200. SHRI PARTAP SINGH BAJWA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether Government is considering to relax the capital cost norms of installation of standalone drinking water purification systems for States having drought history in recent years;
- (b) whether there is any proposal to provide extra budget to achieve the targets under the scheme of installation of such systems in rural areas; and
- (c) the other steps undertaken by Government to increase the availability of drinking water in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) As on date, there is no proposal with Ministry to relax the capital cost norms for installation of standalone drinking water purification systems for states having drought history in recent years as the unit cost of such system is based on type of technology and decided at the state level depending on local conditions.

(b) and (c) Rural drinking water supply is a State subject. For improving the coverage of safe drinking water to rural population, this Ministry supplements the efforts of the States by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP). Under NRDWP, States are allowed to cover arsenic and fluoride affected habitations through Community Water Purification Plants (CWPPs) through National Water Quality Sub-Mission.

Innovative technologies for minimum use of water

201. SHRI B.K. HARIPRASAD: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether any achievement has been made to promote new innovative technologies and if so, whether a high level Committee under the Chairmanship of Dr. R.A. Mashelkar has been constituted for periodically reviewing newer technologies for minimum use of water in public toilets; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) The Ministry of Drinking Water and Sanitation has set up a High Level Expert Committee under chairmanship of Dr. R. A. Mashelkar, Ex. DG-CSIR, Government of India in 2014 to identify, evaluate and empanel the best technologies in drinking water and sanitation with a proven track record which can be classified as affordable, sustainable and scalable on a nationwide basis. The technologies evaluated implicitly includes technologies for minimum use of water in public toilets.

(b) So far, the Committee held 9 meetings and recommended 53 innovative technologies (38 for drinking water and 15 for sanitation). Recommended technologies are uploaded in the Ministry website. Out of which the following technologies are related to minimum use of water in public toilets:

1. Waterless urinals (URIMAT)
2. SATO™ Water Saving Sealing System for Toilets
3. Naturesani - Waterless, Odourless and Hygienic Urinal Commode

The recommendation of technologies by the Committee is only suggestive in nature for the States as the choice of the technologies to be used rests entirely with the State Departments dealing with rural drinking water and sanitation.

Open defecation in metro cities

202. SHRI B. K. HARIPRASAD: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the number of people defecating in open remains the same in metro cities, near slums area even after the declaration of Swachh Bharat Abhiyan programme, and if so, the details thereof;

(b) the study undertaken by Government in this regard, State/Union Territory-wise; and

(c) the target fixed by Government to minimise open defecation in metro cities near slum areas?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) and (b) Out of 48 cities having population of more than one million, 28 cities have been certified as Open Defecation Free (ODF). Details are given in the Statement (*See below*). Further in remaining 20 cities, 71,563 Individual Household Toilets and 12,468 seats in Community

Toilets/ Public toilets have been constructed under Swachh Bharat Mission- Urban (SBM-U).

(c) The target of SBM-U is to make all 4041 statutory cities/towns including Metro cities ODF by 2nd October 2019.

Statement

Details of cities certified as ODF

Sl. No.	State	Name of City
1.	Andhra Pradesh	GVMC
2.	Andhra Pradesh	Vijayawada (M Corp.)
3.	Chhattisgarh	Raipur (M Corp.)
4.	Delhi	NDMC (M Corp.)
5.	Gujarat	Ahmedabad (M Corp.)
6.	Gujarat	Rajkot (M Corp.)
7.	Gujarat	Vadodara (M Corp.)
8.	Gujarat	Surat (M Corp.)
9.	Haryana	Faridabad (M Corp.)
10.	Jharkhand	Dhanbad (M Corp.)
11.	Jharkhand	Ranchi (M Corp.)
12.	Madhya Pradesh	Gwalior (M Corp.)
13.	Madhya Pradesh	Jabalpur (M Corp.)
14.	Madhya Pradesh	Bhopal (M Corp.)
15.	Madhya Pradesh	Indore (M Corp.)
16.	Maharashtra	Greater Mumbai (M Corp.)
17.	Maharashtra	Pune (M Corp.)
18.	Maharashtra	Nagpur (M Corp.)
19.	Maharashtra	Thane (M Corp.)
20.	Maharashtra	Pimpri Chinchwad (M Corp.)
21.	Maharashtra	Nashik (M Corp.)

Sl. No.	State	Name of City
22.	Maharashtra	Kalyan Dombivali (M Corp.)
23.	Maharashtra	Vasai-Virar City (M Corp.)
24.	Maharashtra	Aurangabad (M Corp.)
25.	Maharashtra	Navi Mumbai (M Corp.)
26.	Rajasthan	Jaipur (M Corp.)
27.	Tamil Nadu	Coimbatore (M Corp.)
28.	Telangana	GHMC (M Corp.)

Chemical contamination of rivers, lakes and fresh water bodies

203. SHRI K. K. RAGESH: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether there are any report regarding the status of chemical contamination of the rivers, lakes and other fresh water bodies in the country; and

(b) if so, the State-wise details of the major parameters of contamination of such water bodies thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) and (b) As per the information received from Central Water Commission (CWC), Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR), is monitoring the water quality of rivers at 429 key locations covering 11 major river basins in India. Regarding chemical contamination of rivers, CWC has published report on "Status of Trace and Toxic Metals in Indian Rivers" in May, 2014 and report on "Water Quality Hot-Spots in Rivers of India other than Ganga, Indus and Brahmaputra Basin" in November, 2017. As per analysis of Trace and Toxic Metal data for 2015 & 2016 and the analysis of major parameter BOD for 2012-17, state-wise details of rivers contamination is given in the Statement (*See below*).

However, it is pertinent to mention that the mandate of the Ministry is to provide safe drinking water to rural habitations of the country.

Statement

State-wise analysis of Trace and Toxic Metal data for 2015 & 2016 and the analysis of major parameter BOD for 2012-17, as informed by the Central Water Commission, Ministry of Water Resources River Development and Ganga Rejuvenation (MoWR, RD & GR).

Sl. No.	Name of the State	No. of rivers exceeded the permissible limit								No. of stations exceeded the permissible limit							
		As	Cr	Cu	Cd	Pb	Ni	Fe	BOD	As	Cr	Cu	Cd	Pb	Ni	Fe	BOD
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1.	Andhra Pradesh	-	-	-	2	8	5	1	2	-	-	-	3	9	6	1	2
2.	Assam	-	3	-	-	2	8	14	-	-	3	-	-	2	8	30	-
3.	Bihar	-	-	-	10	1	1	7	-	-	-	-	16	1	2	9	-
4.	Chhattisgarh	-	1	-	-	-	-	-	6	-	1	-	-	-	-	-	8
5.	Delhi	-	-	-	-	-	1	-	1	-	-	-	-	-	1	-	2
6.	Gujarat	-	3	-	9	7	2	11	7	-	3	-	10	8	2	11	8
7.	Haryana	-	-	-	-	-	-	-	1	-	-	-	-	-	-	-	1
8.	Himachal Pradesh	-	-	-	-	-	1	-	1	-	-	-	-	-	2	-	1
9.	Jharkhand	-	-	1	4	-	1	-	2	-	-	2	5	-	1	-	3

100 Written Answers to

[RAJYA SABHA]

Unstarred Questions

Written Answers to																
[5 February, 2018]																
Unstarred Questions																
101																
10. Karnataka	-	-	-	2	3	3	2	4	-	-	-	2	3	3	2	4
11. Kerala	-	-	-	-	3	-	-	1	-	-	-	-	3	-	-	1
12. Madhya Pradesh	-	1	4	11	7	3	11	15	-	1	4	17	7	3	13	17
13. Maharashtra	1	1	-	4	4	3	9	7	1	1	-	4	4	3	10	10
14. Mizoram	-	-	-	-	1	-	5	-	-	-	-	-	1	-	6	-
15. Odisha	-	-	1	-	3	-	1	3	-	-	1	-	3	-	1	4
16. Rajasthan	-	-	-	1	1	1	2	7	-	-	-	1	1	1	2	9
17. Tamilnadu	-	-	-	10	4	2	-	6	-	-	-	14	4	2	-	8
18. Telangana	-	-	-	-	-	-	-	3	-	-	-	-	-	-	-	3
19. Uttar Pradesh	-	6	3	14	6	9	15	16	-	9	3	31	9	21	25	33
20. Uttarakhand	-	1	-	1	-	1	-	2	-	1	-	1	-	1	-	4
21. West Bengal	-	-	-	6	-	1	-	-	-	-	-	8	-	1	-	-
TOTAL	1	16	9	74	50	42	78	84	1	19	10	112	55	57	110	118

Note: (Ar: Arsenic, Cr: Chromium, Cu: Copper, Cd: Cadmium, Pb: Lead, Ni: Nickel, Fe: Iron & BOD: Biochemical oxygen demand).

Mission to eliminate open defecation

204. SHRI PARIMAL NATHWANI: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the progress of the mission to eliminate open defecation in the country;
- (b) the details, with special reference to Gujarat and Jharkhand, State-wise; and
- (c) the efforts made by the Central Government for creating healthy competition among the State Governments with regard to sanitation?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) The Swachh Bharat Mission (Gramin) (SBM(G)) has been launched on 2nd October, 2014, which aims at attaining Swachh Bharat by 2nd October 2019. The focus of the scheme is on behavior change and usage of toilets. Sanitation Coverage as on 2.10.2014 was 38.7%. This has increased to 77.25% as on 01.02.2018. 310 Districts, 2,772 Blocks, 1,38,799 GPs and 3,14,931 Villages have been declared Open Defecation Free (ODF) as on 01.02.2018. In addition, 11 States/UT namely Sikkim, Himachal Pradesh, Kerala, Uttarakhand, Haryana, Gujarat, Chandigarh, Daman and Diu, Arunachal Pradesh, Chhattisgarh and Meghalaya have also been declared ODF.

(b) State/UT-wise including Gujarat and Jharkhand, total villages and Open Defecation Free (ODF) declared villages as on 01.02.2018 is given in the Statement (*See below*).

(c) The following steps have been taken under SBM(G) for creating healthy competition among the State Governments with regard to sanitation:

- Focus on behavior change: Community based collective behavior change has been mentioned as the preferred approach, although the States are free to choose the approach best suited to them. Focus is also on creation of complete open defecation free (ODF) villages, rather than only on construction of individual toilets. This entails triggering the entire village into changing their behavior.
- The programme provides flexibility to the States in the implementation. This is essential, given the vast socio-economic-cultural diversity of India, and also from the point of view of promoting innovations.

- There is a greater emphasis on capacity building, especially in community approaches and programme management. Lack of adequate capacities is a major challenge in scaling up the programme. Therefore, various initiatives are being taken to reach out to all the stakeholders. From the Government of India side, the States and select organizations (called Key Resource Centres) are being trained.
- The programme is being run as a *janandolan* with cooperation of all sections of the society including the NGOs, Corporates, youth etc. The Panchayats are being actively involved.
- Sanitation is being prioritized amongst the overall development agenda. The Government has taken a decision to prioritise all Centrally Sponsored Schemes in ODF villages. Various other development schemes are being converged with the sanitation outcomes.
- Under the District Swachhata Darpan, the districts across the country are ranked on the basis of their performance on various swachhata parameters.

Statement

State-wise total villages and ODF declared villages

Sl. No.	State/UT Name	Villages		
		Total	Declared ODF	%
1	2	3	4	5
1.	Andaman and Nicobar Islands	323	3	0.93
2.	Andhra Pradesh	18942	7901	41.71
3.	Arunachal Pradesh	5389	5389	100.00
4.	Assam	22955	6846	29.82
5.	Bihar	38715	3791	9.79
6.	Chandigarh	13	13	100.00
7.	Chhattisgarh	18769	18769	100.00
8.	Dadra and Nagar Haveli	69	12	17.39
9.	Daman and Diu	26	26	100.00

1	2	3	4	5
10.	Goa	375	0	0.00
11.	Gujarat	18261	18261	100.00
12.	Haryana	6908	6908	100.00
13.	Himachal Pradesh	15925	15925	100.00
14.	Jammu and Kashmir	7575	515	6.80
15.	Jharkhand	29647	10953	36.94
16.	Karnataka	27262	18222	66.84
17.	Kerala	2027	2027	100.00
18.	Madhya Pradesh	51201	20557	40.15
19.	Maharashtra	40501	35243	87.02
20.	Manipur	2848	692	24.30
21.	Meghalaya	6028	6028	100.00
22.	Mizoram	701	588	83.88
23.	Nagaland	1368	628	45.91
24.	Odisha	47209	7713	16.34
25.	Puducherry	265	21	7.92
26.	Punjab	12385	10712	86.49
27.	Rajasthan	42942	39148	91.16
28.	Sikkim	441	441	100.00
29.	Tamil Nadu	12524	7713	61.59
30.	Telangana	11009	4067	36.94
31.	Tripura	1033	17	1.65
32.	Uttar Pradesh	98498	18152	18.43
33.	Uttarakhand	15473	15473	100.00
34.	West Bengal	42040	32177	76.54
TOTAL		599647	314931	52.52

Heavy metal contamination in drinking water

205. SHRI AMAR SINGH: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government is aware that contamination of drinking water with heavy metals like lead, mercury, chromium, cadmium, copper and aluminium is harmful and causes degenerative diseases like mental disorders, pain in muscle and joints, gastro-intestinal disorders etc.;

(b) whether it is a fact that industrial workers and population living near the polluting industries are more susceptible to these diseases in the absence of supply of clean water to them; and

(c) if so, what is Government's reaction in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) The mandate of the Ministry of Drinking Water and Sanitation is to provide safe drinking water and improved sanitation facilities in the rural areas of the country. Quality of drinking water does include control of concentration of heavy metals with the prescribed limits. As reported by the States into Integrated Management Information System (IMIS) of the Ministry as on 2nd February, 2018, there are 11,605 habitations affected by manganese, copper, aluminum, mercury, uranium, lead, cadmium, selenium, zinc.

(b) and (c) Many of the heavy metals have different effects on human metabolism and some of them are carcinogenic. The strategy of the Ministry is to provide piped water supply throughout the country. Contamination of the piped water supply schemes would be due to geo-genic reasons, leaching of mining pollutants. However, as on date, a large part of the country is still predominantly based on hand-pumps which could be prone to contamination due to groundwater leaching. Under restructured National Rural Drinking Water Programme (NRDWP), 10% weightage has been provided for the population in habitations affected by chemical contamination including heavy metals.

Potable water to villages and inaccessible areas

206. SHRI DARSHAN SINGH YADAV:

SHRIMATI RAJANI PATIL:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the number of villages and inaccessible areas of the country, where sufficient potable water is not available;

(b) if so, by when Government proposes to provide potable water in these villages and inaccessible areas;

(c) whether adequate financial provisions have been made for resolving the problem of potable water in the country during current financial year; and

(d) the details of the amount of financial assistance earmarked for Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) This Ministry maintains information in terms of habitations and not in terms of villages. Under National Rural Drinking Water Programme (NRDWP), coverage of rural water supply is maintained in terms of Fully Covered habitations (*i.e.* getting more than 40 litres per capita per day safe drinking water), Partially Covered habitations (*i.e.* getting less than 40 litre per capita per day safe drinking water) and Quality Affected habitations (*i.e.* containing at least one contaminant). As per information entered by States on Integrated Management Information System (IMIS) of the Ministry, 316086 habitations are Partially Covered and 72330 habitations are Quality Affected.

(b) This Ministry has restructured National Rural Drinking Water Programme (NRDWP) guideline to make it more competitive, outcome based and result oriented. This Ministry has directed States to focus more on Piped Water Supply schemes. States have also been directed to focus on completing the schemes which are at advanced stage of completion. While doing so, this Ministry has directed the States that priority is to be accorded to the schemes meant for Arsenic / Fluoride affected habitation and Piped Water Supply Schemes for Saansad Adarsh Gram Yojana (SAGY) Gram Panchayats (GPs) / Verified Open Defecation Free (ODF) villages/ Japanese Encephalitis (JE) and Acute Encephalitis Syndrome (AES) areas.

(c) Under NRDWP, ₹ 7050 crore has been allocated to the Ministry which are further allocated to all States based on pre-approved criteria. 22% of NRDWP funds are earmarked for Scheduled Caste Sub-Plan and 10% for Tribal Sub-Plan which is to be utilized for provision of drinking water supply in SC/ST concentrated habitations. Also, the Ministry in collaboration with Ministry of New and Renewable Energy (MNRE) had targeted to install 15,400 solar energy based dual pumps PWSS in remote areas across all states wherein the electricity supply has not reached yet, or is irregular. Moreover, as per the recommendation of 14th Finance Commission, there has been an enhanced devolution of funds to the States from 32% to 42%, part of which can be used in strengthening the rural drinking water supply systems. There is also direct

funding of substantial amount to rural local bodies for various basic services including water supply. Further, the states have also been advised to pool more funds from their own resources / loan from external agencies. With this increased devolution of funds, States/UTs can take up more schemes and provide potable water in rural areas.

(d) During 2017-18, out of ₹ 397.47 crore allocated to Maharashtra, ₹ 161.08 crore has been released till 01.02.2018.

Availability of safe drinking water in mining areas

207. SHRI MAHESH PODDAR: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government has taken any step to make the availability of treated safe drinking water in the mining areas of Jharkhand; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): (a) and (b) Rural drinking water supply is a state subject. For improving the coverage of safe drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP). It is the State Government who plan, design, approve, execute and operate and maintain the schemes for providing safe drinking water to rural population.

As reported by the State Government of Jharkhand, there are mainly six mining districts in the state, *i.e.*, Ramgarh, Dhanbad, Bokaro, Chatra, West Singhbhum and Godda. Government of Jharkhand also informed that they have taken a decision to provide safe drinking water to mining areas of the State with fund received from District Mineral Foundation Trust (DMFT).

Moreover, under NRDWP during 2017-18, ₹ 123.43 crore has been released to Government of Jharkhand till date which can be used for providing safe drinking water in rural area including mining area of the State.

Forecasting of earthquakes and cyclones

208. SHRI C.M. RAMESH: Will the Minister of EARTH SCIENCES be pleased to state:

(a) the details of advancements made by Indian National Centre for Ocean Information Services in forecasting earthquakes, cyclones, etc.;

(b) whether International Academy of Astronautics has recognized the efforts in the above areas; and

(c) if so, how the Ministry is planning to become the world leader in forecasting natural disasters?

THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY): (a) The Indian National Centre for Ocean Information Services (INCOIS) has the mandate of detecting tsunamigenic earthquakes occurring in the Indian Ocean as well as in the Global Oceans within 10 minutes of the occurrence of the earthquake and disseminating the tsunami related advisories to the concerned authorities through email, fax, SMS, GTS and website.

The India Tsunami Early Warning Centre (ITEWC) established at INCOIS, has the latest scientific techniques to provide early warnings for an impending tsunami to all countries in the Indian Ocean region.

Indian Tsunami Early Warning System comprises a real-time seismic monitoring network of broadband seismic stations. INCOIS also has a real-time sea-level network with 7 tsunami buoys in the open ocean and 35 tide gauges at different locations on the coast to monitor the tsunami waves. In addition, INCOIS also takes the help of numerical model to assess the tsunami potential at different locations on the coast. ITEWC is also receiving data in real time from 350 seismic stations, 50 tsunami buoys and 300 tide gauges established in the Indian as well as the other oceans by other countries and international agencies.

The operational forecasting of tropical cyclones is the mandate of the India Meteorological Department (IMD).

(b) International Academy of Astronauts deals with Science and Technology of outer space and does not recognize the Scientific work in Tsunamis. Therefore, reorganization by them does not arise.

(c) Intergovernmental Oceanographic Commission (IOC) of UNESCO has designated ITEWC as the Tsunami Service Provider (TSP) for the entire Indian Ocean Region. Since 2012, ITEWC is providing tsunami advisories and related services to about 25 countries.

Desalination plants in coastal areas

209. SHRI PARIMAL NATHWANI: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether Government has formulated any scheme to set up desalination plants in the coastal areas for producing drinking water from sea water;

- (b) if so, the details thereof and by when the said scheme is likely to be implemented;
- (c) the per litre cost of drinking water so produced from these plants; and
- (d) the steps taken to popularise the technology to convert sea water into potable water?

THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY): (a) Ministry of Earth Sciences has not formulated any scheme to set up desalination plants in the coastal areas for producing drinking water from sea water.

- (b) Does not arise.
- (c) The cost per liter of desalination would depend on the technology used and cost of electricity which varies from place to place. According to the cost estimates made by an independent agency for LTTD technology, the cost per litre of desalinated potable water is about 61 paise for island based plants.
- (d) Information about the desalination program and technology has been disseminated through newspapers, pamphlets, websites and annual reports of Ministry of Earth Sciences and National Institute of Ocean Technology. The models of LTTD plants setup by NIOT are displayed in all the major exhibitions and important science forums.

Concerns and problems of field-level staff

210. SHRI BHUPENDER YADAV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has undertaken any study to understand the concerns and problems of field-level staff, including forest guards and forest rangers in the forest department;
- (b) the details of the actual average forest area under the jurisdiction of forest guards and rangers, State-wise;
- (c) whether the average forest area under jurisdiction of forest guards and rangers is more than the prescribed upper limit, if any; and

(d) the details of the steps taken by Government to improve the working conditions of such field-level staff?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) No, Sir. The Ministry of Environment, Forest and Climate Change has not undertaken any study to understand the concerns and problems of field-level staff, field functionaries including Forest Guards and Forest Rangers in the Forest Department. Forest Guards and Forest Rangers are recruited and managed by respective State Forest Departments (SFDs). As such, the problems faced by the Forest Guards and Rangers are addressed by the concerned States.

(b) and (c) The recorded forest area of all States/UT's as given in the ISFR, 2015 is given in the Statement (*See* below). The Forest is managed by the State Forest Department under well-structured management units. The lowest unit called forest beats is managed by Forest Guard whose jurisdiction encompasses various contiguous villages/forest compartments with average area between 10-15 square kilometers which depends upon the forest type and ease to patrol the area under their jurisdiction. Forest Ranges are managed by Forest Rangers. Average area of a Forest Range varies widely from State to State and would be roughly about 50-150 square kilometres. The State Government fix cadre for these functional units. However the number of these units varies with states and is dynamic and modified by the forest department as per the requirement from time to time.

(d) The working condition of field level staff is primarily the responsibility of the State/Union Territory Governments. The concerned State and Union Territory Governments within the limited resources take various measures such as strengthening of infrastructure, mobility, communication, arms and ammunitions, strengthening of check posts etc. to provide safety for forest officers in the field. Further the Central Government also supplements the efforts of the State and Union Territory Governments through its schemes namely Intensification of Forest Management Scheme, Integrated Development of Wildlife Habitats, Project Elephant and Project Tiger by providing funds to the State and Union Territory Governments. The Directorate of Forest Education provides financial assistance to organise short-term (1/2 weeks) refresher courses to supplements the efforts of Various States for the training and capacity building of the Frontline Staff (Deputy Rangers, Foresters and Forest Guards) through the respective State Forest Training Institutes.

Statement*Forest Cover in States/UTs in India*

(area in sq km)							
States/UTs	Geogra- phical Area (GA)	RFAas repor- ted in ISFR 2013	RFA (as revised by SFDs)			Total RFA 2015	Percent of GA
			RF	PF	Unclassified Forests		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Andhra Pradesh	1,60,204	63,814	31,959	5,069	230	37,258	13.54
Arunachal Pradesh	83,743	51,541	10,589	9,779	31,039	51,407	61.39
Assam	78,438	26,832	17,864	0	8,968	26,832	34.21
Bihar	94,163	6,473	693	5,799	1	6,493	6.90
Chhattisgarh	1,35,191	59,772	25,782	24,036	9,954	59,772	44.21
Delhi	1,483	85	78	24	0	102	6.88
Goa	3,702	1,225	253	0	972	1,225	33.09
Gujarat	1,96,022	21,647	14,373	2,886	4,388	21,647	11.04
Haryana	44,212	1,559	249	1,158	152	1,559	3.53
Hiraachal Pradesh	55,673	37,033	1,898	33,130	2,005	37,033	66.52
Jammu and Kashmir	2,22,236	20,230	17,643	2,551	36	20,230	9.10
Jharkhand	79,714	23,605	4,387	19,185	33	23,605	29.61
Karnataka	1,91,791	38,284	28,690	3,931	5,663	38,284	19.96
Kerala	38,863	11,309	11,309	0	0	11,309	29.10
Madhya Pradesh	3,08,245	94,689	61,886	31,098	1,705	94,689	30.72
Maharashtra	3,07,713	61,357	49,546	6,733	5,300	61,579	20.01

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Manipur	22,327	17,418	1,467	4,171	11,780	17,418	78.01
Meghalaya	22,429	9,496	1,113	12	8,371	9,496	42.34
Mizoram	21,081	16,717	4,483	0	1,158	5,641	26.76
Nagaland	16,579	9,222	86	508	8,628	9,222	55.62
Odisha	1,55,707	58,136	26,329	15,525	16,282	58,136	37.34
Punjab	50,362	3,084	44	1,137	1,903	3,084	6.12
Rajasthan	3,42,239	32,737	12,475	18,217	2,045	32,737	9.57
Sikkim	7,096	5,841	5,452	389	0	5,841	82.31
Tamil Nadu	1,30,058	22,877	20,293	1,782	802	22,877	17.59
Telangana	114,865	0	20,353	5,939	612	26,904	23.42
Tripura	10,486	6,294	4,175	2	2,117	6,294	60.02
Uttar Pradesh	2,40,928	16,583	12,071	1,157	3,354	16,582	6.88
Uttarakhand	53,483	34,651	26,547	9,885	1,568	38,000	71.05
West Bengal	88,752	11,879	7,054	3,772	1,053	11,879	13.38
Andaman and Nicobar Islands	8,249	7,171	5,613	1,558	0	7,171	86.93
Chandigarh	114	35	32	0	3	35	30.70
Dadra and Nagar Haveli	491	204	199	5	0	204	41.55
Daman and Diu	112	8	0	0	8	8	7.14
Lakshadweep	32	0	0	0	0	0	0
Puducherry	480	13	0	2	11	13	2.71
GRAND TOTAL	32,87,263	771,821	424,985	209,440	130,141	764,566	23.26

Employment through environment projects

†211. SHRI LAL SINH VADODIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Government is seriously considering employment through environment projects;
- (b) if so, whether Government is considering to take any step in this direction; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) The Government has taken a series of measures to ease out norms/ rules related to environment clearance and forest clearance for project proposals submitted by proponents, in order to give impetus to employment generation, transparency and economic growth without compromising with environment standards. In addition to that, the Ministry implements various schemes/ programmes for environment protection and conservation, which contribute towards capacity building, improving employment potential.

Curbing monkey menace

†212. SHRI LAL SINH VADODIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Government is considering to make an action plan to curb the monkey menace;
- (b) if so, whether Government has taken any step so far in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) There are provisions under the Wild Life (Protection) Act, 1972 to deal with the issues relating to monkey menace. Section 11 and 12 of the Act empowers Chief Wildlife Wardens to control monkey menace.

The Ministry has issued guidelines/advisories in context of human-wildlife conflict to the Chief Wildlife Wardens of all the State Governments/Union Territory

†Original notice of the question was received in Hindi.

Administrations dated 24th December, 2014 and 1st June, 2015. Further, the Ministry has approved a pilot project on the immuno-contraception for controlling the population of wild animals responsible for damage and destruction of crops, namely; elephant, wild boar, monkey, and nilgai.

- (c) Does not arise.

Comprehensive plan to conserve Western Ghats

213. SHRIMATI SASIKALA PUSHPA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has formulated any concrete and comprehensive plan to conserve the Western Ghats, which is a vibrant ecosystem south of the Vindhyas;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) This Ministry had set up the Western Ghats Ecology Expert Panel (WGEEP) under the Chairmanship of Prof. Madhav Gadgil for recommending measures for the conservation and environmental integrity of the Western Ghats to promote sustainable development of the region. Considering large scale objections to the report submitted by WGEEP, a High Level Working Group (HLWG) under the Chairmanship of Dr. K. Kasturirangan was constituted by this Ministry to examine the WGEEP Report in a holistic manner and recommend measures for the protection of the Ecologically Sensitive Areas (ESA) of Western Ghats. The Ministry of Environment, Forest and Climate Change had in principle accepted the Report submitted by HLWG.

Based on the recommendation of HLWG, to provide immediate protection to the ESA of the Western Ghats, the Government issued Directions under Section 5 of the Environment (Protection) Act, 1986 on 13.11.2013. As per the Directions, the five categories of new and/or expansion projects/activities having maximum interventionist impact on ecosystems namely (i) Mining, quarrying and sand mining (ii) Thermal Power Plants (iii) Building and construction projects of 20,000 square meters area and above (iv) Township and area development projects with an area of 50 hectares and above and /or with built up area of 1,50,000 square meters and above and (v) Red category of industries are prohibited in the ESA of Western Ghats.

Further, this Ministry had issued a draft Notification on 10.03.2014 declaring an

area of 56,825 square kilometres spread over the six states of Kerala, Tamil Nadu, Goa, Karnataka, Maharashtra and Gujarat in the Western Ghats region as Ecologically Sensitive, which was followed by subsequent Draft Notifications dated 04.09.2015 and 27.02.2017 for seeking stakeholders comments, including those of State Governments.

Financial support from World Bank or FFIs on environment projects

214. DR. V. MAITREYAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government have received any financial support from World Bank or FFIs for State Governments to maintain a pollution free environment and to develop sewerage and solid waste management projects;

(b) if so, the details of financial assistance provided to States including Tamil Nadu during the last three years and current year, State-wise and project-wise;

(c) whether the project 'Capacity Building for Industrial Pollution Management Project' was signed with World Bank for International Bank for Reconstruction and Development and International Development Association Credit for several million dollars; and

(d) if so, the details thereof and whether any such project has been finalised for Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) Ministry of Environment, Forest and Climate Change has received financial support for the following projects:

- (i) Capacity Building for Industrial Pollution Management Project (CBIPMP) to control pollution and for Integrated Coastal Zone Management (ICZM) Programme funded by World Bank.
- (ii) Pollution abatement of Rivers Mula-Mutha in Pune, Maharashtra under National River Conservation Plan (NRCP) funded by Japan International Cooperation Agency (JICA).
- (iii) Financial support from German International Cooperation (GIZ) for following projects:

- Sustainable and Environmental friendly Industrial Production (SEIP) for planning/ designing measures to prevent and reduce pollution and to improve resource efficiency in industrial zones;
 - Waste to Energy Nasik project to reduce green house gases and generate energy;
 - Resource efficiency and management of secondary raw materials.
- (iv) Bay of Bengal large Marine Ecosystem (BOBLME) funded by Asian Development Bank (ADB) & Global Environmental Facility (GEF).
- (v) Coal fired generation and rehabilitation project funded by World Bank (WB) and Global Environmental Facility (GEF).
- (vi) Sustainable Urban Transport (SUTP) in Indore, Mysore ITS, Naya Raipur, Pimpri-Chinchwad, Hubli-Dharwad and Mysore PBS funded by World Bank (WB) & Global Environmental Facility (GEF).
- (vii) Efficient and sustainable city bus in Bhopal, Chandigarh, Jaipur and Mira Bhayandar in Mumbai funded by World Bank (WB) & Global Environmental Facility (GEF).
- (viii) Grid connected rooftop solar PV project in Assam, Odisha Madhya Pradesh funded by World Bank (WB) & Global Environmental Facility (GEF).

(b) The details of the financial assistance provided to State Governments under key projects during the last three years and the current year, State wise and Project wise are given in the Statement (*See* below). No financial assistance has been provided to the State of Tamil Nadu.

(c) and (d) The revised total cost of the World Bank aided CBIPM project is USD 31.054 million (₹201.85 crores approx. @ ₹ 65 per USD). The International Bank for Reconstruction and Development (IBRD) loan is US\$ 0.364 million, International Development Association (IDA) credit is US\$ 26.08 million and Union and State Government's contribution (*i.e.* Ministry of Environment, Forest and Climate Change, Andhra Pradesh, Telangana and West Bengal) is US\$ 4.61 million. Under the CBIPM project, a total of ₹ 57.80 crores, ₹ 6.00 crores and ₹ 52.29 crores have been released to Andhra Pradesh, Telangana and West Bengal respectively from the beginning (2010-11) of the project upto 31.12.2017.

Statement

Details of the financial assistance provided to State Governments under key projects to maintain a pollution free environment during the last three years and the current year, State wise and Project wise

(i) Capacity Building for Industrial Pollution Management Project (CBIPMP).

(₹ in crore)

State	Years				Total
	2014-15	2015-16	2016-17	2017-18	
Andhra Pradesh	0.00	0.00	16.20	21.00	37.20
Telangana	0.00	0.00	6.00	0.00	6.00
West Bengal	0.18	9.82	4.68	23.00	37.68
TOTAL	0.18	9.82	26.88	44.00	80.88

(ii) Integrated Coastal Zone Management (ICZM) Project.

(₹ in crore)

State	Years				Total
	2014-15	2015-16	2016-17	2017-18	
Gujarat	51.53	27.34	20.15	6.05	105.07
Odisha	7.90	4.92	3.06	3.27	19.15
West Bengal	29.88	14.10	16.74	9.14	69.86
TOTAL	89.31	46.36	39.95	18.46	194.08

(iii) Pollution abatement of Rivers Mula-Mutha in Pune, Maharashtra under National River Conservation Plan (NRCP).

Details of Central share of funds released to Government of Maharashtra for the project are as follows:

(a) FY 2015-2016 – ₹ 4.99 crore

(b) FY 2016-2017 – ₹ 21.00 crore

National Adaptation Fund for Climate Change

215. SHRI K. SOMAPRASAD: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether National Adaptation Fund for Climate Change (NAFCC) has been established during 2015-16;

(b) if so, details thereof including help rendered under NAFCC in scaling up climate change adaptation interventions *viz.*, financial support sought, sanctioned, period of support, implementation and executing agency, during the last two years. State-wise/ project-wise and year-wise;

(c) if so, whether any national/international non-Governmental Organizations (NGOs) and private organisations are associated with the project preparation and implementation of above programme; and

(d) if so, the details thereof and the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) The National Adaptation Fund for Climate Change (NAFCC) is a Central Sector Scheme which was set up in the year 2015-16. The overall aim of NAFCC is to support concrete adaptation activities which mitigate the adverse effects of climate change. The activities under this scheme are implemented in a project mode. The projects related to adaptation in sectors such as agriculture, animal husbandry, water, forestry, tourism etc. are eligible for funding under NAFCC. National Bank for Agriculture and Rural Development (NABARD) is the National Implementing Entity (NIE). The details on financial support sanctioned, period of support, implementation and executing agencies, State-wise, project-wise and year-wise since 2015-16 are given in the Statement (*See below*).

(c) and (d) The States/UTs are required to prepare the project proposal in consultation with NIE *i.e.* NABARD. The project proposals are required to be approved by the State Steering Committee on Climate Change to be eligible for consideration under NAFCC. It is the discretion of the State Government to engage any organization to assist in project preparation, as per their requirement.

Statement*Details of financial support sanctioned, period of support, implementation and executing agencies, State-wise*

S.No.	States	Title of the Project	Total Cost of the project (₹ in crores) as per DPR	Amount Sanc- tioned (₹ in crores)	Project Duration in Years	Executive Entity
1	2	3	4	5	6	7
2015-16						
1.	Punjab	Towards Climate Resilient Livestock Production System in Punjab prepared under State Action Plan on Climate Change for financial assistance from National Adaptation Fund on Climate Change	17.40	13.92	5	Punjab State Council for Science & Technology (PSCST).
2.	Odisha	Water Conservation through runoff management to improve ground water recharge for vulnerability reduction and resilience enhancement in water basin of Nuapada district for climate adaptation	20.00	16.00	4	Department of Water Resources, Govt. of Odisha.
3.	Himachal Pradesh	Sustainable Livelihoods of agriculture dependent Rural communities in drought prone district of	20.00	10.00	5	Department of Environment, Science &

1	2	3	4	5	6	7	120
		Himachal Pradesh through climate smart solutions.				Technology, Govt. of Himachal Pradesh.	Written Answers to [RAJYA SABHA]
4.	Puducherry	Integrated Surface Water Management for Climate Resilient Agriculture through Rejuvenation of Traditional Tanks	16.76	3.95	2	Department of Science and Technology (DST), Govt. of Puducherry.	
5.	Manipur	Model Carbon Positive Eco-Village in Phayeng of Manipur	10.00	5.00	3	Directorate of Environment, Govt. of Manipur.	
6.	Kerala	Promotion of integrated farming system of Kaipad in coastal wetlands of North Kerala	25.00	12.50	4	Agency for Development of Aquaculture, Kerala (ADAK).	
7.	Tamil Nadu	Management and rehabilitation of coastal habitats and biodiversity for climate Change Adaptation and Sustainable Livelihood in Gulf of Mannar, Tamil Nadu, India	24.74	12.37	4	Department of Environment, Government of Tamil Nadu.	
8.	Chhattisgarh	Climate Adaptation Strategies in Wetlands along Mahanadi River Catchment areas in Chhattisgarh	21.47	10.73	4	State Centre for Climate Change.	Unstarred Questions

9.	Jammu and Kashmir	Climate Resilient Sustainable Agriculture in Rain - Fed Farming (Kandi) Areas of Jammu & Kashmir	22.51	11.26	4	Agriculture Production Department, Government of Jammu and Kashmir.
10.	Telangana	Resilient Agricultural Households through Adaptation to Climate Change in Mahbubnagar district, Telangana.	24.00	6.00	4	Environment Protection Training & Research Institute (EPTRI).
11.	Meghalaya	Spring-shed development works for rejuvenation of springs for climate resilient development in the water stressed areas of Meghalaya	22.91	11.45	4	Meghalaya Basin Development Authority.
12.	Mizoram	Sustainable Agriculture Development through Expansion, Enhancement and Modelling in the state of Mizoram	10.38	5.19	3	Department of Agriculture.
		TOTAL COST	235.17	118.37		

Written Answers to

[5 February, 2018]

Unstarred Questions

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1	2	3	4	5	6	7	122
2016-17							Written Answers to [RAJYA SABHA]
1.	Andhra Pradesh	Climate Resilient interventions in Dairy Sector in coastal and arid areas in Andhra Pradesh.	12.71	6.36	5	Department of Animal Husbandry, Government of Andhra Pradesh.	
2.	Madhya Pradesh	Increasing Adaptive Capacity to Climate Change through developing climate - Smart Villages in Select Vulnerable Districts of Madhya Pradesh	24.87	12.44	3	State Knowledge Management Centre on Climate Change Environmental Planning and Coordination Organization (EPCO) Urban Development and Environment Department Govt. of Madhya Pradesh.	Unstarred Questions
3.	Karnataka	Conservation and Management of Indigenous varieties of livestock (Cattle and Sheep) in the Wake of Climate Change in Karnataka.	24.22	12.11	4	Department of Animal Husbandry and Veterinary Services, Govt. of Karnataka.	
4.	Haryana	Scaling-up Resilient Agriculture Practices towards Climate	22.09	8.77	3	Department of Agri-	

		Smart Villages in Haryana				culture, Government of Haryana.
5.	Assam	Management of Ecosystem of Kaziranga National Park by creating Climate Resilient Livelihood for Vulnerable Communities through Organic farming and pond based Pisciculture	24.56	12.43	3	Kaziranga National Park (KNP) under Department of Environment & Forest (DoEF), Govt. of Assam.
6.	West Bengal	Rain Water harvesting and sustainable water supply to the hilly areas in Darjeeling adaptive measures climate change impacts	23.12	11.56	4	Dept. of Environment, Govt. of West Bengal.
7.	Maharashtra	Efficient water management and agriculture technology adoption for climate adaptive and resilient farming system in 51 villages of Nundurbar and Buldhana districts of Maharashtra	22.95	11.47	4	Department of Rural Development and Water Conservation, Government of Maharashtra and Vasundhara Watershed Development Agency (VWDA), Pune.
8.	Sikkim	Addressing Climate Change vulnerability of Water Sector at Gram Panchayat Level in drought prone areas of Sikkim.	24.67	10.00	3	Rural Management and Development, Government of Sikkim

1	2	3	4	5	6	7
9.	Gujarat	Climate Change adaptation for Natural Resource Dependent communities in Kachchh, Gujarat.	21.36	8.79	4	Gujarat Ecological Education and Research (GEER) Foundation the autonomous body of the Forests & Environment Department.
		TOTAL COST	200.55	93.93		
2017-18						
1.	Rajasthan	Mukhya Mantri Jal Swavlamban Abhiyaan (MJSA)	24.98	12.49	2	Dept. of Watershed Development & Soil Conservation, Jaipur, Govt. of Rajasthan.
2.	Bihar	Scaling up Climate Smart Agriculture through Mainstreaming Climate Smart Villages in Bihar	23.06	11.53	3	Department of Agriculture, Govt. of Bihar
		TOTAL COST	48.04	24.02		
		TOTAL	483.76	236.32		

124 Written Answers to

[RAJYA SABHA]

Unstarred Questions

Dangerous crossings in wildlife reserves

216. DR. SANJAY SINH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that national wildlife reserves in the country are under threat of dangerous crossings which cause fatality;

(b) if so, the fatalities reported during the last three years in different reserves due to unsafe railway and highway passing threereat;

(c) the study report of the Wildlife Institute of India and scientists for the safeguard of wildlife therein, if any; and

(d) the action taken by Government to ensure protection of wildlife therein?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) Cases of occurrence of death of wildlife on roads/railway lines passing through National Parks and Sanctuaries has come to the notice of this Ministry.

(b) Protection of wildlife in the wildlife reserves is the mandate of the concerned State/UT Governments. Information available with the Ministry regarding tiger and elephant fatalities due to road and railways during the last three years is given in the Statement (*See* below).

(c) The Wildlife Institute of India conducted a long term (2008-2012) study of the 'Ecological effects of road through sensitive habitats: Implications for wildlife conservation'. The study recommended several measures for preventing road induced impacts for harmonising conservation and development. The information generated through this study has been published as a document 'Eco-friendly Measures to Mitigate Impacts of Linear Infrastructure'.

(d) The action taken by the Government for protection of wildlife in such reserves are as below:

i. A general advisory has been issued jointly to all the railway zones and relevant States Governments suggesting measures to prevent collision of trains with wild elephants. Some of the important recommendations are given below:

(a) Clearance of vegetation on the sides of railway tracks.

- (b) Underpasses/overpasses/girder bridges across vulnerable stretches of railway tracks to allow safe passage elephants.
 - (c) Signage boards at selected points to alert, train drivers.
 - (d) Sensitization programmes for Train Drivers/Guards/Station Masters.
 - (e) Engagement of elephant trackers and communication with Station Masters.
 - (f) To keep Railway tracks free from food wastes, that attracts elephants.
- ii. A permanent coordination committee has been constituted jointly by the Ministry of Railways and the Ministry of Environment and Forests to share information and monitor the implementation of the advisory.
 - iii. The National Tiger Conservation Authority (NTCA) is funding a project to the Wildlife Institute of India to assess and mitigate impacts of linear infrastructure in 3 landscapes viz. North Eastern, Central Indian and Western Ghats to refine strategies for mitigation.
 - iv. Sensitization workshops are periodically arranged for linear infrastructure developers.
 - v. The Standing Committee of NBWL recommends the proposals for developmental project for construction/repair of roads passing through, Wildlife sanctuaries, National Parks, buffer zones along with mitigation measures on a case to case basis.

Statement

(A) Details of tiger fatalities reported due to road and rail traffic accidents during last three years

Year	Road	Rail	Total
2015	1	2	3
2016	2	2	4
2017	1	2	3
TOTAL	4	6	10

(B) Details of elephant casualties in train accidents during last three years

Sl. No.	State	2014-15	2015-16	2016-17
1	Assam	3	3	10
2	West Bengal	3	5	3
3	Tamil Nadu	0	0	2
4	Jharkhand	0	0	2
5	Kerala	0	0	2
6	Odisha	0	1	0
7	Tripura	0	0	NR
8	Uttarakhand	0	0	2
9	Uttar Pradesh	0	0	0
TOTAL		6	9	21

Industrial units without Environmental clearance in Rajasthan

217. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware that a large number of industrial units in Rajasthan have been functioning without obtaining environmental clearance;
- (b) if so, the details thereof and the specific reasons therefor; and
- (c) what action Government proposes to take against the owners of the industrial units?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) As per the records available with Ministry of Environment, Forest and Climate Change, 25 industrial units /project activities were received which were functioning without obtaining requisite Environmental Clearance. The details are given in the Statement (*See below*).

(c) The Ministry has issued a notification No. S.O.804 dated 14th March 2017 for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006.

As per aforesaid Notification, the Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance. The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board which shall be quantified based on recommendation of Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, besides recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

Statement

*Details of Complete Applications accepted by Member Secretary Violation Case /
Number of cases which are to be taken to the EAC*

Sl. No.	Proposal File No.	Proposal Name	State/District	Date of Submission for TOR	Category	
1.	IA/RJ/NC P/72383/2017	23-10/2018-IA.III	Group Housing Project "Vivanta" at Plot No. C-1/A, Balaji Market Yojna, Shrinathpuram, Kota (Rajasthan) of M/s Goldendunes Buildhome Pvt. Ltd.	Rajasthan/ Kota	21 Apr. 2017	New Construction Projects and Industrial Estates
2.	IA/RJ/ NCP/ 72374/2017	23-9/2018-IA.III	Group Housing Project "PANACHE" at District Center, Scheme No. 8, Ghandhi Magar, Alwar, (Rajasthan) of M/s Goldendunes Colonizers Pvt. Ltd.	Rajasthan/ Alwar	21 Apr. 2017	New Construction Projects and Industrial Estates

Applications not accepted by Member Secretary:

Sl. No.	Proposal No.	File No.	Proposal Name	State/District	Date of Submission for TOR	Category
1	2	3	4	5	6	7
1.	IA/RJ/NCP/71022/2017	To be assigned	Lake Gardens of M/s Shree Stambh Colonizers	Rajasthan / Udaipur	27 Nov. 2017	New Construction Projects and Industrial Estates
2.	IA/RJ/NCP/70914/2017	To be assigned	M/s Veetrag Buildcon Pvt. Ltd.	Rajasthan / Jodhpur	13 Nov. 2017	New Construction Projects and Industrial Estates
3.	IA/RJ/NCP/69288/2017	To be assigned	Expansion of Group Housing Project of M/s Raheja Residential Complex	Rajasthan / Jaipur	13th Sept. 2017	New Construction Projects and Industrial Estates
4.	IA/RJ/NCP/69125/2017	To be assigned	Group Housing Project "Guru " Shikhar" of M/s Guru Pragya Real Mart Pvt. Ltd.	Rajasthan / Udaipur	13th Sept . 2017	New Construction Projects and Industrial Estates
5.	IA/RJ/NCP/69104/2017	To be assigned	DMR Hospital, Medical College and Research	Rajasthan /Pali	13th Sept . 2017	New Construction Projects and

Written Answers to

[5 February, 2018]

Unstarred Questions

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1	2	3	4	5	6	7	130
			Center of M/s Shri Shani Dham Trust			Industrial Estates	Written Answers to
6.	IA/RJ/NCP/68959/2017	To be assigned	M/s ARG Divine(Earlier known as ARG Exotica)	Rajasthan / Jaipur	13th Sept. 2017	New Construction Projects and Industrial Estates	[RAJYA SABHA]
7.	IA/RJ/NCP/68815/2017	To be assigned	M/s Lake City Mall	Rajasthan / Udaipur	13th Sepr. 2017	New Construction Projects and Industrial Estates	
8.	IA/RJ/NCP/68191/2017	To be assigned	M/s American International Institute of Medical Sciences	Rajasthan / Udaipur	09 Sep. 2017	New Construction Projects and Industrial Estates	
9.	IA/RJ/NCP/68038/2017	To be assigned	M/s Fruitful Buildcon Pvt. Ltd.	Rajasthan/Jaipur	08 Sep. 2017	New Construction Projects and Industrial Estates	
10.	IA/RJ/NCP/67641/2017	To be assigned	M/s Aastha Buildhome	Rajasthan/Jaipur	23 Aug. 2017	New Construction Projects and Industrial Estates	Unstarred Questions
11.	IA/RJ/NCP/67355/2017	To be assigned	Ananta Institute of Medical Sciences and Research Centre of	Rajasthan / Udaipur	10 Aug. 2017	New Construction Projects and IndustrialE states	

			M/s Ananta Charitable Educational Society			
12.	IA/RJ/MIN /67630/2017	To be assigned	Sandstone and Khanda Mine (09/2000) M/s Sandstone Mine	Rajasthan / Bharatpur	23 Aug. 2017	Non-Coal Mining
13.	IA/RJ/MIN /67621/2017	To be assigned	Borunda Limestone Mine of M/s Limestone Mine Borunda	Rajasthan / Jodhpur	23 Aug. 2017	Non-Coal Mining
14.	IA/RJ/MIN /67588/2017	To be assigned	M/s Deejay Mining Exports Pvt. Ltd.	Rajasthan / Jodhpur	21 Aug. 2017	Non-Coal Mining
15.	IA/RJ/MIN /67278/2017	To be assigned	Masonry Stone, Granite and Patti Katla Mine M/s Suryakant Gadia	Rajasthan/ Jhunjhunu	08 Aug. 2017	Non-Coal Mining
16.	IA/RJ/MIN /67797/2017	To be assigned	M/s Deejay Mining and Exports Pvt. Ltd.	Rajasthan /Kota	31 Aug. 2017	Non-Coal Mining
17.	IA/RJ/MIN /70079/2017	To be assigned	Mandla Limestone Mine, Production Capacity - 78, 51,450 TPA, M.L Area- 1000.0 ha, M.L No. 04/94	Rajasthan /Pali	03 Oct. 2017	Non-Coal Mining

1	2	3	4	5	6	7
18.	IA/RJ/MIN /68995/2017	To be assigned	Near Village-Mandla, Tehsil -Sojat City, District- Pali (Rajasthan)of M/s Sh. Rajendra Singh Kachchhwaha Kaswa Ki Dhani Limestone Mine M/s MS Special Limestone Pvt. Ltd.	Rajasthan / Nagaur	13th Sept. 2017	Non-Coal Mining
19.	IA/RJ/MIN /68415/2017	To be assigned	Khojon Ki Dhani Limestone Mine (M.L No-138/95) M/s Patla Minerals Corporation Pvt. Ltd.	Rajasthan / Jodhpur	11 Sep. 2017	Non-Coal Mining
20.	IA/RJ/MIN /68411/2017	To be assigned	M/s Shri Man Singh ATO Ki Dhani Limestone Mine near Village - Jato Ki Dhani, Tehsil - Bilara, Distt. Jodhpur (Raj.) M.L No. -1362/1995	Rajasthan / Jodhpur	11 Sep. 2017	Non-Coal Mining
21.	IA/RJ/IND 2/70093/2017	To be assigned	Environmental Clearance for constructed three tanks of total 5,248 KL capacity	Rajasthan / Bharatpur	03 Oct. 2017	Industrial Projects-2

			MS and HSD Storage at IOCL Bulk Depot, Mathura Road, Dhormui, Bharatpur, Rajasthan of M/s IOCL BHARATPUR.			
22.	IA/RJ/MIS /67941/2017	To be assigned	Establishing a Common Biomedical Waste Treatment Facility at Bhandaria Ghata, adjacent to Trenching Ground, Dungarpur M/s E-Tech Projects	Rajasthan / Dungarpur	08 Sep 2017	Infrastructure and Miscellaneous Projects + CRZ
23.	IA/RJ/IND/ 67639/2017	To be assigned	M/s Amar Pratap Steel Pvt. Ltd.	Rajasthan / Jaipur	23 Aug 2017	Industrial Projects-1

Working of waste-to-energy processing plants

218. SHRI ANIL DESAI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has ruled against the feeding of untreated wet waste or recyclables to incinerators;
- (b) whether foreign firms that have few takers abroad for their 'burn technology' are tempting Indians with offers of mass burning of mixed waste, which turn out to be duds;
- (c) whether Pune Municipality had spent ₹ 20 crore in installing 25 low capacity (two five tonnes) waste-to-energy processing plants;
- (d) whether five of these are defunct and the rest run below capacity; and
- (e) what action Government is taking to find solutions to dispose waste at various waste mounds in metropolitan cities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The National Green Tribunal *vide* its judgment dated 2nd January, 2017 in Original Application No. 199 of 2014 in the matter of Almitra H. Patel Versus Union of India has directed that the Waste to Energy plants should ensure proper segregation prior to incineration of waste.

(b) The technologies are evaluated by the concerned municipalities based on the characteristic of the waste. Further, the Solid Waste Management Rules, 2016 prescribes that non-recyclable waste having calorific value of 1500 K/cal/kg or more should not be disposed-off on landfills and should only be utilised for generating energy. The high calorific wastes may also be used for co-processing in cement or thermal power plants.

(c) and (d) The Pune Municipal Corporation has established 25 bio-gas plants at different locations with a capacity of 2 to 5 tones. Out of these, 3 plants are reported to be under maintenance.

(e) With regard to finding solutions to dispose waste in various metropolitan cities the Rules provides criteria for closure and rehabilitation of old dumps. Further, the solid waste dumps which have reached their full capacity should be closed and rehabilitated by reducing the waste by bio mining and waste processing followed by placement of residues in new landfills or capping.

Dangerous level of air pollution in Delhi/NCR

†219. SHRI PRABHAT JHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether air pollution in Delhi/NCR has become extremely dangerous;
- (b) whether efforts made so far to make Delhi/NCR air pollution free from the current dangerous levels, have not been adequate and effective;
- (c) whether darkness loomed over Delhi and NCR for several days due to air pollution therein; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) Air quality is assessed under different Air Quality Index (AQI) categories namely, Good, Moderate, Satisfactory, Poor, Very Poor, and Severe. As per data on AQI in Delhi in NCR, there has been an improvement in the overall air quality in year 2017 as compared to year 2016. The number of severe, poor and very poor AQI days were less compared to last year (214 vs. 181). Similarly, the number of good, satisfactory and moderate days were greater than last year (151 against 109). Also, The number of days for severe category were less in 2017 as compared to that in 2016 (8 against 28).

(b) The Government has taken several steps to address air pollution which *inter alia*, include notification of National Ambient Air Quality Standards; setting up of monitoring network for assessment of ambient air quality; introduction of cleaner / alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending; launching of National Air Quality index; universalization of BS-IV from 2017; leapfrogging from BS-IV to BS-VI fuel standards from 1st April, 2018; notification of Construction and Demolition Waste Management Rules; banning of burning of biomass; promotion of public transport network; streamlining the issuance of Pollution Under Control Certificate; issuance of directions under Section 18(l)(b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986; installation of on-line continuous (24x7) monitoring devices by major industries; collection of Environmental Protection Charge on more than 2000 CC diesel vehicles; notification of Graded Response Action Plan for Delhi and NCR etc. CPCB has also deployed 40 field inspection teams

†Original notice of the question was received in Hindi.

for pollution hot spots in Delhi NCR and is also co-ordinating with various agencies for reducing air pollution.

(c) Episodic high pollution event (Severe+) in Delhi NCR commenced on Nov 07, 2017 and / ended on Nov 13, 2017. The continuity of episode days in 2017 was almost same as compared to 2016, however, the meteorological conditions were more critical in 2017 in comparison to 2016.

(d) Analysis of pollution episodes in Delhi by CPCB suggests that transitional phase towards winter is always critical due to prevailing meteorological conditions of lower mixing height, higher humidity, fall of ambient air temperature coupled with lower temperature difference between maximum and minimum, calm to low wind speed, etc. Ministry of Earth Sciences vide its report on "Scientific Assessment of Delhi Winter Air Quality Crisis" has analysed reasons for episodic high air pollution that commenced on November 07, 2017. As per the System of Air Quality Forecasting and Research (SAFAR) forecasting model, the pollution contribution of Gulf dust storm on peak pollution day of November 08, 2017 was 40% and from stubble burning was around 25%, thereby indicating key role of external factors in the episodic rise.

Black carbon emission by aeroplanes

220. SHRI A.K. SELVARAJ: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that aeroplanes may be emitting significant amounts of black carbon, upsetting the monsoon, quickening glacier melt and depleting ozone layer;

(b) whether it is also a fact that this is the first time that it has been shown that black carbon from aircraft can go to the stratosphere and affect the ozone layer; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) As per information provided by the Department of Science and Technology, the aeroplanes emit black carbon into the atmosphere. Sustained emission of black carbon from aeroplanes may create a layer of black carbon at around 10 to 12 km altitude and could warm the atmosphere at that level. However, the impact of black carbon on monsoon, glaciers and ozone layer is quite uncertain.

(b) and (c) There have been laboratory experiments which showed that black carbon can act as a neutral surface for ozone depleting reactions. However, high altitude balloon experiments simultaneous with modeling studies at Indian Institute of Science have shown that black carbon emitted by aeroplanes can reach the stratosphere.

Census for counting elephants

221. SHRIANUBHAV MOHANTY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that a census to count the strength of elephants is in progress;

(b) whether it is a fact that many farmers have lost their agricultural growth due to elephant rampage;

(c) how Government proposes to compensate the farmers who have lost their agricultural products due to elephants rampage; and

(d) whether Government would consider involving citizens in the census of animals to raise the awareness about the importance of conservation and other ecologically sensitive issues so that the human-animal conflicts are minimized?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The All India Synchronized Elephant Population estimation, 2017 was done in May, 2017 and as per the census the total estimated population of elephants in country is 27,312.

(b) and (c) There are incidences of loss of agricultural crops due to elephants. The State Governments have the responsibility to compensate the farmers for loss of their agricultural crop and compensations are being paid by the States as per the norms adopted by them. However the Ministry of Environment, Forest and Climate Change has been providing assistance to states for paying compensation to the families and farmers affected by elephant rampage in following rates.

Sl. No.	Nature of damage caused by wild animals	Compensation rate
1	2	3
1.	Death or permanent incapacitation	₹ 2,00,000/-

1	2	3
2. Grievous injury		30% of (1)
3. Minor Injury		Cost of treatment
4. Loss of property		Value of loss/damage as assessed by authorized officer

(b) Various Non-Government Organizations, volunteers, Eco-Development Committees, students of college and universities, research & scholars and individual interested persons are involved in census for execution of census work and also to raise awareness on the importance of conservation of animals.

Human-animal conflict

222. SHRI PARIMAL NATHWANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of human-animal conflicts including loss of human lives and damage to crops by wild animals reported in various parts of the country during the last three years, State-wise;

(b) whether any mechanism exists to reduce man-animal conflicts and if so, the details thereof; and

(c) the steps taken by Government to protect the natural habitat so that man and animal can live in harmony?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) State-wise details of the loss of human life and the damage to crops due wild animals are not collated in the Ministry. However, the State-wise details of loss of human lives due to elephant and tiger, during the last three years and current year, as available in the Ministry, is given in the Statement-I and II respectively (*See* below).

(b) The management of human-animal conflict is handled by State Government as per Rules, Guidelines in vogue. Some of the mechanisms in mitigation of human-animal conflict include:

- (i) Provisions under Section 11 & 12 of the Wild Life (Protection) Act, 1972, *inter-alia*, empower the Chief Wildlife Warden and authorised officers to take necessary steps to handle problematic wild animals and population

management of wild animals responsible for damage and destruction of crops.

- (ii) Standard Operating Procedures (SOP)/ guidelines for management of major problematic animals like tiger, elephant, leopard, rhino etc. are being used by the respective State Governments.
- (iii) Construction/erecting of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary wall etc. to prevent the entry of wild animals into crop field.
- (iv) Improvement of wildlife habitats by augmenting the availability of food and water in forest areas to reduce the entry of animals from forest to human habitations.
- (v) The Ministry has approved a pilot project on the immuno-contraception for controlling the population of wild animals responsible for damage and destruction of crops, namely; elephant, wild boar, monkey, and nilgai.

The Ministry has issued guidelines in context of human-wildlife conflict to the Chief Wildlife Wardens of all the State Governments/Union Territory Administrations dated 24th December, 2014 and 1st June, 2015. The Ministry has specifically sought proposal from States/UTs, after objective assessment of the situation, details of the areas in which it is essential to reduce the over-population of wild animals for specified period.

(c) The important steps taken by the Central/State Governments for improvement of natural habitat of wild animals includes:

- (i) A network of Protect Areas namely viz., national park, Sanctuaries, Conservation Reserves and Community Reserving covering important wildlife habitat have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- (ii) Financial assistance is provided to the State/Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for providing better protection to wildlife, and improvement of its habitats.
- (iii) The Ministry, with financial assistance from *Adhoc* Compensatory Afforestation Fund Management and Planning Authority (CAMPA), has formulated a scheme to provide assistance to the States for 'Augmentation of Fodder and Water in Protected Areas/Forest Areas', aimed at improving

habitat in the areas by making provision for augmenting grass, fodder and water to the wild herbivores.

- iv. The Wild Life (Protection) Act, 1972 provides regulatory functions for taking up activities in National Parks and Sanctuaries to protect the wildlife habitats.
- v. Payment of *ex-gratia* amount to victims of wild animal attack is provided with a view to reduce retaliatory killings.
- vi. Periodic awareness campaigns to sensitize guide and advise the general public on man-animal conflict, including dissemination of information through various forms of media.
- vii. Financial assistance is provided under Centrally Sponsored Scheme (CSS) of Integrated Development of Wildlife Habitats (IDWH) and Project Tiger for voluntary relocation of villages from within Protected Areas. This helps in moving people away from wildlife rich habitats and thus reducing conflict situations.

Statement-I

Number of Human Deaths caused by elephant during the last three years and the current year

Sl. No.	State	2014-15	2015-16	2016-17	2017-18 (upto November 2017)	Remarks
1	2	3	4	5	6	7
1.	Andhra Pradesh	2	0	2	3	
2.	Arunachal Pradesh	1	1	NR	NR	
3.	Assam	54	31	91	31	
4.	Chhattisgarh	32	59	67	NR	
5.	Jharkhand	53	66	59	38	
6.	Karnataka	53	47	49	9	(2017-18 figure is upto 16.8.2017)

1	2	3	4	5	6	7
7.	Kerala	20	6	22	NR	
8.	Maharashtra	3	0	0	NR	
9.	Meghalaya	3	9	NR	NR	
10.	Nagaland	1	1	1	NR	
11.	Odisha	64	63	65	42	
12.	Tamil Nadu	31	47	43	36	
13.	Tripura	1	0	2	NR	
14.	Uttar Pradesh	1	0	3	1	
15.	Uttarakhand	7	7	4	NR	
16.	West Bengal	89	112	84	41	
TOTAL		415	449	492	201	

NR-Not Received

Statement-II

Details of incidents of tiger attacks on human beings during the last three years and the current year in and around tiger reserves as report by States

Sl. No.	State	2015	2016	2017	2018	Total
1.	Andhra Pradesh	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0
3.	Assam	0	0	1	0	1
4.	Bihar	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0
6.	Delhi	0	0	0	0	0
7.	Jharkhand	0	0	0	0	0
8.	Karnataka	1	0	0	0	1
9.	Kerala	3	0	0	0	3

Sl. No.	State	2015	2016	2017	2018	Total
10.	Madhya Pradesh	5	5	0	0	10
11.	Maharashtra	1	2	5	1	9
12.	Mizoram	0	0	1	0	1
13.	Nagaland	0	0	0	0	0
14.	Odisha	0	0	0	0	0
15.	Rajasthan	0	0	0	0	0
16.	Tamil Nadu	1	1	0	0	2
17.	Telangana	0	0	0	0	0
18.	Uttar Pradesh	0	5	12	0	17
19.	Uttarakhand	1	2	2	0	5
20.	West Bengal	0	0	0	0	0
TOTAL		12	15	21	1	49

Upgradation of Sri Venkateshwara Zoological Park

223. SHRI T. G. VENKATESH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the Central Zoo Authority (CZA) has taken a decision to upgrade the Sri Venkateshwara (SV) Zoological Park situated in Tirupathi of Andhra Pradesh to a large category park;

(b) if so, the details thereof; and

(c) the details of incentives and concessions being given to the SV Zoo Park under CZA authority?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Yes Sir. The Central Zoo Authority (CZA) has re-categorised Sri Venkateswara Zoological Park, Tirupathi from 'Medium Category Zoo' to 'Large category zoo' on fulfilment of criteria specified

under Rule 9 under Recognition of Zoo Rules, 2009. The re-categorisation of zoos is based on the Annual Inventory Report submitted by the zoos in fulfilment of statutory requirement under Rule 11(1) of the Recognition of Zoo Rules, 2009 and particulars submitted by the zoos to the CZA.

(c) Sir, there is no provision in the Recognition of Zoo Rules, 2009, for any incentives or concessions by the CZA to the zoos. However, the CZA provides financial assistance to zoos as per 'Guidelines for prioritizing grant of financial assistance to zoos' subject to availability of grant-in-aid.

Area under compensatory afforestation plantations

224. PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the area under compensatory afforestation plantations, State-wise;
- (b) whether compensatory afforestation under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) is taking place on forest land; and
- (c) if so, the details thereof including the area of forest land used. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) The compensatory afforestation has been done over non forest land provided by user agencies as well over degraded forest land in the various States/UTs as per the State-wise details provided in the Statement.

Statement

Sl.No.	States/UTs	NFL*	DFL**	Total
1.	Andaman and Nicobar Islands	2010	199	2209
2.	Andhra Pradesh	27051	6352	33403
3.	Arunachal Pradesh	357	11361	11717
4.	Assam	871	5500	6372
5.	Bihar	66	1295	1361
6.	Chandigarh	29	43	72
7.	Chhattisgarh	4001	56302	60303

Sl. No.	States/UTs	NFL*	DFL**	Total
8.	Delhi	0	88	88
9.	Goa	78	1694	1772
10.	Gujarat	43098	38483	81581
11.	Haryana	0	6786	6786
12.	Himachal Pradesh	139	27704	27843
13.	Jammu and Kashmir	0	25612	25612
14.	Jharkhand	2384	28235	30619
15.	Karnataka	15621	14633	30253
16.	Kerala	762	57816	58578
17.	Madhya Pradesh	46356	96649	143005
18.	Maharashtra	1136	101276	102412
19.	Manipur	0	5566	5566
21.	Mizoram	8615	1784	10399
22.	Odisha	30649	27978	58628
23.	Punjab	978	14486	15464
24.	Rajasthan	13990	19325	33315
25.	Sikkim	1338	3453	4791
26.	Tamil Nadu	1637	2020	3657
27.	Telangana	5467	5366	10833
28.	Tirpura	147	5899	6046
29.	Uttar Pradesh	5071	5183	10254
30.	Uttarakhand	8225	35403	43628
31.	West Bengal	2708	580	3289
TOTAL		222785	607070	829855

*NFL = Non Forest Land

**DFL = Degraded Forest Land

Ailments due to pollution

225. SHRI AMAR SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Indians are worst affected by pollution in the world as per a recent study conducted by Lancet Medical Journal and if so, the details thereof;

(b) whether Government had conducted any survey about the number of people who died/suffered from major ailments due to air and water pollution during the last two years, State-wise and if so, the details thereof; and

(c) what steps Government has taken to ensure major cities like Delhi, Mumbai, Hyderabad, Bengaluru to become pollution free and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) An article titled 'Nations within a nation: variations in epidemiological transition across the States of India, 1990-2016 in the Global Burden of Disease Study' was published in the Lancet journal in December, 2017. The article reported that five leading risk factors for Disability-Adjusted Life Years (DALYs) in 2016 are child and maternal malnutrition, air pollution, dietary risks, high systolic blood pressure, and high fasting plasma glucose. The article also states that though the levels of exposure in India is among the highest in the world, the DALY due to air pollution decreased by 23-6% in India from 1990 to 2016.

There are no conclusive data available in the country to establish direct correlation of death/disease exclusively due to air pollution. However, air pollution could be one of the triggering factors for respiratory ailments and associated diseases. Health effects of air pollution are synergistic manifestation of factors which include food habits, occupational habits, socio-economic status, medical history, immunity, heredity, etc., of the individuals.

(c) The Government has taken several steps to address air pollution which *inter alia*, include notification of National Ambient Air Quality Standards; setting up of monitoring network for assessment of ambient air quality; introduction of cleaner / alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending, launching of National Air Quality index; universalization of BS-IV by 2017; leapfrogging from BS-IV to BS-VI fuel standards by 1st April, 2020; notification of Construction and Demolition Waste Management Rules; banning of burning of biomass; promotion of public transport network; streamlining the issuance of Pollution Under Control Certificate; issuance of directions under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986; installation of

on-line continuous (24x7) monitoring devices by major industries; notification of Graded Response Action Plan for Delhi and NCR etc.

In addition, the Government has formulated National Clean Air Programme (NCAP) as a long term time bound national level strategy to tackle the increasing air pollution problem across the country in comprehensive manner. The overall objective is to augment and evolve effective ambient air quality monitoring network across the country besides ensuring comprehensive management plan for prevention, control and abatement of air pollution. The NCAP focuses on collaborative and participatory approach comprising all sources of pollution and coordination between relevant Central Ministries, State Governments, local bodies and other stakeholders.

Opening up of forest and diversion of projects

226. SHRI D. KUPENDRA REDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government has opened up about 92,000 hectare of forest lands and diverted for a number of major projects in the country;

(b) if so, the details of the forest areas opened up, the projects involved and the reasons therefor;

(c) whether Government has assessed the impact of this move on the environment of the surroundings of those forests and their subsequent damage; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) The Central Government has accorded final approval under section 2(ii) of Forest Conservation Act 1980 submitted by the State Governments/Union Territories during the calendar year 2017 are given in the Statement (*See* below).

(c) and (d) The forest land is diverted by the user agencies/ project proponents after obtaining environment clearances wherever applicable, to these projects from the Ministry. The environment clearance is granted after due consideration and Environment Impact Assessment. Environmental assessment (EA) is the assessment of the environmental consequences (positive and negative) of a plan, policy, program, or actual projects prior to the decision to move forward with the proposed action. The EIA prescribe mitigation measure to minimize the environmental impact and the user agency follow the conditions prescribed in the Environment Clearance (EC) which is monitored.

Statement

Details regarding Total Area Diverted (State-wise) for Forest Land Under FC ACT, 1980 from 01.01.2017 to 31.12.2017

Sl.No.	State/UT	Approved	
		No. of Cases	Total Land Diverted (Ha.)
1	2	3	4
1.	Andhra Pradesh	8	1202.78
2.	Arunachal Pradesh	4	222.86
3.	Bihar	35	414.04
4.	Chhattisgarh	7	649.17
5.	Goa	5	41.59
6.	Gujarat	5	11.04
7.	Haryana	258	259.99
8.	Himachal Pradesh	40	225.26
9.	Jharkhand	4	25.17
10.	Karnataka	16	320.10
11.	Madhya Pradesh	13	1367.08
12.	Maharashtra	10	1067.29
13.	Manipur	1	58.56
14.	Meghalaya	1	4.82
15.	Odisha	11	809.43
16.	Punjab	234	566.45
17.	Rajasthan	23	2025.38
18.	Sikkim	1	2.05
19.	Tamil Nadu	1	0.76

1	2	3	4
20.	Telangana	7	4876.18
21.	Tripura	1	3.33
22.	Uttar Pradesh	1	4.20
23.	Uttarakhand	53	511.48
24.	West Bengal	5	108.64
GRAND TOTAL		744	14777.62

Non-blossoming of cherry trees in Shillong

227. SHRIMATI WANSUK SYIEM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the recently held International Cherry Blossom Festival in Shillong on 8 November, 2017, did not come upto expectations with most of the cherry trees in and around Polo grounds failing to blossom;

(b) whether apart from 2,000 cherry trees in the wild area, the State forest department had planted about 5,000 cherry trees in and around Shillong most of which failed to blossom during the Festival; and

(c) whether the centre would initiate more studies on the flowering cycles and patterns of exotic trees like cherry blossom?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The Cherry trees in Upper Shillong were already blooming sporadically from the commencement of International Cherry Blossom Festival Shilong on 8 November, 2017 and thereafter remaining trees bloomed copiously during and after the festival in an around Polo grounds also.

(b) The State Forest Department through Social Forestry Wing had undertaken plantation of Cherry trees since 1980s in and around Shillong and the number exceeds 5000. Recently planted Cherry saplings during 2015-16 numbering more than 2000, during 2016-17 numbering 672 and in 2017-18 numbering 10 being 3 to 1 years old have not blossomed.

(c) No such proposal is under consideration.

Compensation to farmers for damage by stray animals

†228. CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the mechanism to compensate the farmers for damage to their crops by stray animals in the country and the amount provided to farmers under this head during the last three years;
- (b) the steps being taken to prevent damages to the crops by stray animals;
- (c) whether the Ministry would consider establishing stray animal shelters for such animals so as to prevent damages to the crops of farmers by keeping them there; and
- (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) Management of wildlife is the responsibility of the concerned State/UT Governments. The Ministry provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for management of wildlife and its habitats. This assistance also includes compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. The details of financial assistance released to the State/UT under these schemes during last three years are given in the Statement (*See* below).

- (b) The important steps being taken to prevent damages to the crops by wild animals are:
 - (i) Construction/erecting of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary wall etc. to prevent the entry of wild animals into crop field.
 - (ii) The Ministry, with financial assistance from *Adhoc* Compensatory Afforestation Fund Management and Planning Authority (CAMPA), has formulated a scheme to provide assistance to the States for 'Augmentation of Fodder and Water in Protected Areas/Forest Areas', aimed at improving

†Original notice of the question was received in Hindi.

habitat in the areas by making provision for augmenting grass, fodder and water to the wild herbivores.

- (iii) The Ministry has approved a project for undertaking 'Immuno-contraceptive measures' for management of wild animals
 - (iv) A network of Protect Areas namely *viz.*, National Park, Sanctuaries, Conservation Reserves and Community Reserving covering important wildlife habitat have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
 - (v) Periodic awareness campaigns to sensitize guide and advise the general public on man-animal conflict, including dissemination of information through various forms of media.
- (c) and (d) There is no specific proposal to establish stray wild animal shelters.

Statement

(A) Details of funds released to State/UT Governments under CSS- 'Integrated Development of Wildlife Habitats' during last three years

(₹ in lakhs)

Sl. No.	Name of States/UTs	2014-15	2015-16	2016-17	2017-18 (As on 19.12.2017)
1	2	3	4	5	6
1.	Andaman and Nicobar Islands	00	100.00	118.49	0
2.	Andhra Pradesh	63.31	0	0	0
3.	Arunachal Pradesh	00	304.02	256.8107	269.9348
4.	Assam	149.11	87.10	0	275.827
5.	Bihar	85.249	108.011	100.576	245.4159
6.	Chandigarh	0	0	26.06514	0
7.	Chhattisgarh	482.087	213.409	278.9453	383.52373
8.	Goa	00	00	0	30.72

1	2	3	4	5	6
9.	Gujarat	634.94	395.798	497.604	558.52
10.	Haryana	14.71	99.33	124.6572	181.4448
11.	Himachal Pradesh	430.345	431.837	280.31	237.4107
12.	Jammu and Kashmir	506.761	354.00	336.50626	577.9151
13.	Jharkhand	101.12	18.62	0	95.607
14.	Karnataka	483.7769	262.13	325.52	427.89
15.	Kerala	818.491	967.386	1928.42	553.881
16.	Madhya Pradesh	371.354	394.565	322.265	568.118
17.	Maharashtra	402.723	277.94	497.35	653.515
18.	Manipur	129.192	248.919	340.032	385.1044
19.	Meghalaya	44.87	38.3902	55.23	114.061
20.	Mizoram	131.54134	94.55	1234.95	462.02544
21.	Nagaland	85.155	235.48	357.846	565.871
22.	Odisha	350.3229	246.8365	279.65	275.16705
23.	Rajasthan	367.296	314.788	453.87878	422.9726
24.	Sikkim	169.15643	290.32635	145.52	161.72
25.	Tamil Nadu	280.626	113.261	0	294.279
26.	Uttar Pradesh	224.899	235.05	250.956	386.968
27.	Uttarakhand	141.116	188.318	545.30576	2530.2918
28.	West Bengal	108.847	100.934	237.66	657.9924
29.	Puducherry	12.00	00	0	6.71
30.	Telangana	0	0	0	157.0833
31.	WII, Dehradun for MEE	0	0	0	200.00
32.	IDWH-EAP	0	0	0	722.88
TOTAL		6588.99857	6120.99905	8994.54814	12402.84902

(B) *Details of the funds allocated and disbursed during each of the last three years and the current year, State-wise under CSS- "Project Tiger".*

(₹ in Lakhs)				
Sl. No.	States	2014-15	2015-16	2016-17
1.	Andhra Pradesh	184.141	0.00	173.486
2.	Arunachal Pradesh	658.426	429.53900	597.289
3.	Assam	1509.389	1425.4130	1510.921
4.	Bihar	317.096	223.55051	487.838
5.	Chhattisgarh	609.827	398.94500	626.567
6.	Jharkhand	199.080	47.98470	323.762
7.	Karnataka	1565.773	1378.19440	3203.6144
8.	Kerala	517.5351	396.60100	780.231
9.	Madhya Pradesh	4335.118	1421.00700	12885.5979
10.	Maharashtra	3425.524	3923.07890	8229.718
11.	Mizoram	232.189	187.98450	301.548
12.	Odisha	707.391	544.80052	917.167
13.	Rajasthan	627.192	1257.80800	381.302
14.	Tamil Nadu	864.316	1950.17128	949.869
15.	Telangana	0.00	214.81920	239.259
16.	Uttarakhand	391.1941	683.98538	1023.403
17.	Uttar Pradesh	760.928	624.54630	1057.045
18.	West Bengal	596.882	376.50781	536.1407
19.	Goa	0.00	0.00	0.00
TOTAL		17,502.00	15,484.9365	34224.758

(C) State-wise fund released under Central Sponsored Scheme (CSS) of Project Elephant

(₹ in Lakh)				
Sl. No.	States/UTs	2014-15	2015-16	2016-17
1.	Andhra Pradesh	13.523	-	13.62282
2.	Arunachal Pradesh	97.714	61.206	100.062
3.	Assam	236.664	-	275.6668
4.	Chhattisgarh	43.7456	21.91	61.1624
5.	Jharkhand	88.4256	53.453	95.7704
6.	Karnataka	225.319	181.054	254.80
7.	Kerala	236.72	204.54	429.8712
8.	Maharashtra	38.202	8.062	14.335
9.	Meghalaya	118.838	81.387	130.266
10.	Nagaland	44.8132	15.44	20.3143
11.	Odisha	153.35	105.63	284.0342
12.	Tamil Nadu	251.208	160.533	25.80
13.	Tripura	6.03	26.10932	22.464
14.	Uttar Pradesh	5.16	15.33	14.174
15.	Uttarakhand	103.908	82.61	175.4576
16.	West Bengal	103.814	105.174	101.45
17.	Haryana	-	10.00	-
18.	Bihar	-	3.008	16.2904
19.	Rajasthan	-	-	15.84
20.	Punjab	-	-	1.825
21.	Madhya Pradesh	-	-	6.8442
22.	Manipur	-	-	-
TOTAL		1767.4344	1135.44632	2060.05032

Area of wildlife sanctuaries and tiger reserves in Jharkhand

229. SHRI MAHESH PODDAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the area of Jharkhand's wildlife sanctuaries and tiger reserves is only 2.7 per cent of its geographical area against the national average of 4.9 per cent;

(b) if so, the details thereof; and

(c) the details of steps Government is taking to promote wildlife sanctuaries and tiger reserves in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. As informed by the State Government of Jharkhand total geographical area of Jharkhand is 79714 Km² and the total protected area of Jharkhand is 2172.14 Km². Details of Wildlife Sanctuaries and Tiger Reserves in Jharkhand is as below:

Sl. No.	Name of Wildlife Sanctuaries/ Tiger Reserves	Area in Km M ²
1.	Betla Tiger Reserve	226.33
2.	Palamau Tiger Reserve	752.94
3.	Mahuadanr Wolf Sanctuary	63.25
4.	Dalma Wildlife Sanctuary	193.22
5.	Palkot Wildlife Sanctuary	182.83
6.	Hazaribag Wildlife Sanctuary	186.25
7.	Koderma Wildlife Sanctuary	177.35
8.	Gautam Buddha Wildlife sanctuary	121.14
9.	Parasnath Wildlife Sanctuary	39.33
10.	Topchanchi Wildlife Sanctuary	12.82
11.	Lawalong Wildlife Sanctuary	211.03
12.	Udhwa Bird Sanctuary	5.65
	TOTAL	2172.14

(c) Steps taken to promote Wildlife Sanctuaries and Tiger Reserves in the State by the State Government are:—

1. Strengthening the protection of National Park and Sanctuaries.
2. Establishment of 100 patrolling chowkies in Tiger Reserve.
3. Introduction of G.P.S. based patrolling.
4. Establishment of electronic surveillance system in Betla.
5. Measures taken for ensuring availability of water round the year in protected areas in a planned manner.
6. Habitat improvement including development of new grassland and maintenance of existing ones in a systematic manner.
7. Encouraging involvement of Eco-development committees and their active participation in conservation and management.

Impact of GM crops on health

230. SHRI N. GOKULAKRISHNAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Government agencies have portrayed a rosy picture on Bt. Cotton which is far from the truth;
- (b) if so, the details thereof;
- (c) whether there is a need for a scientific study on the impact of GM crops on health; and
- (d) whether it is also a fact that all the studies that Government have been quoting are done in other countries growing GM crops?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Infestation by Bollworm, a major pest of cotton, has had a devastating effect on cotton crop during the late 1990s, with most of the available pesticides becoming ineffective to control the infestation. Bt cotton, which is resistant to Bollworm infestation was released during 2002-03. Since, the introduction of Bt cotton in 2002, there has been a near doubling of cotton production in the country from 158 lakh bales in 2001-02 to 351 lakh bales in 2016-17, and increase in productivity from 308 kg/ha. in 2001-02 to 568 kg/ha. in

2016-17. Bt cotton hybrids have helped to minimize the damages caused by Bollworm, reduce pesticide use, increase production, yield and net income of the farmers. As per the recent data of Ministry of Agriculture and Farmers Welfare, India has become the largest producer of cotton in the world in the year 2016.

(c) and (d) Evaluation of each application for environmental release of Genetically Modified crops is done on a case-to-case basis after a thorough examination of health, environment, food and feed safety assessment studies done in India, as per prescribed guidelines, manuals and standard operating procedures stipulated by various regulatory agencies from time to time. Studies and risk assessment documents prepared by international regulatory agencies and by other countries, are also referred for ascertaining the safety of the evaluated product.

Additional CAAQM

231. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of additional Continuous Ambient Air Quality Monitors (CAAQMs), which have been set up to provide live, real time data on air pollution during 2014-17, State-wise;

(b) the reasons for including the Clean Environment Cess into the GST Compensation Fund and whether Government has planned an alternative source to fund the National Clean Energy and Environment Fund (NCEEF), if so, the details thereof;

(c) the amount collected under the Clean Environmental Cess from 2014 to November, 2017; and

(d) the percentage of the amount allocated to NCEEF and the details of expenditure on clean energy and environmental projects, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) Presently 100 Continuous Ambient Air Quality Monitors (CAAQMs) are installed in the country. State-wise detail is given in the Statement-I (*See below*).

(b) The Compensation Cess has been imposed for the purposes of providing compensation to the States for loss of revenue arising on account of implementation of the goods and services tax, for a period of five years or for such period as may be

prescribed on the recommendations of the Goods and Services Tax Council, with effect from the date from which the provisions of the Central Goods and Services Tax Act are brought into force. There is no proposal to fund the National Clean Energy and Environment Fund. However, the scheme/projects, which were previously funded from NCEEF Fund, if continued, have been decided to be funded from normal budgetary support.

(c) The amount collected under the Clean Environment Cess is given in the Statement-II (*See* below).

(d) The amount transferred to NCEEF from the Clean Environment Cess is given in the Statement-III.

Statement-I

CAAQMS network in India

Sl. No.	State	City	Population as per 2011 Census	Status of installed CAAQMS
1	2	3	4	5
1.	Andhra Pradesh	Amaravati	647057	1
		Vijayawada	1034358	1
		Visakhapatnam	1728128	2
		Tirupati	287482	1
		Rajamahendravaram	341831	1
2.	Arunachal Pradesh	Itanagar	59490	
3.	Assam	Guwahati	957352	
4.	Bihar	Patna	1684222	1
		Gaya	468614	1
		Muzaffarpur	354462	1
5.	Goa	Panji	114759	

1	2	3	4	5
6.	Gujarat	Ahmedabad	5577940	1
		Jamnagar	479920	1
		Ankleshwar	140839	
		Vapi	163630	
		Vatva	2091	
		Gandhinagar	206167	
		Rajkot	1286678	
		Vadodara	1670806	
		Surat	4467797	
7.	Haryana	Faridabad	1414050	1
		Panchkula	231355	1
		Rohtak	379292	1
		Gurugram	876969	1
8.	Himachal Pradesh	Shimla	169578	
9.	Jammu and Kashmir	Srinagar	1180570	
10.	Jharkhand	Jharia	86947	
		Ranchi	1073427	
		Dhanbad	1162472	
		Jorapokhar		1
11.	Karnataka	Bengaluru	8443675	5
12.	Kerala	Thiruvanthapuram	743691	1
13.	Madhya Pradesh	Bhopal	1798218	
		Gwalior	1069276	

1	2	3	4	5
		Indore	1964086	
		Jabalpur	1055525	
		Ujjain		1
		Pithampur		1
		Mandideep Raisen		1
		Vindhyanchal		1
		Singrauli		
14.	Maharashtra	Mumbai	12442373	1
		Pune	3124458	1
		Solapur	951558	1
		Nagpur	2405665	1
		Nashik	1486053	1
		Dombivli	1247327	
		Chandrapur	320379	2
		Aurangabad	1175116	1
		Pimpri-Chinchwad	1727692	
		Navi Mumbai	1120547	1
		Vasai Virar	1222390	
		Kalyan Dombivli	1247327	
		Thane	1841488	1
15.	Manipur	Imphal	268243	
16.	Meghalaya	Shillong	143229	
17.	Mizoram	Aizawl	293416	

1	2	3	4	5
18.	Nagaland	Kohima	267988	
19.	Odisha	Bhubneswar	843402	
		Angul-Talcher	127381	1
		Jharsuguda	97730	1
20.	Punjab	Amritsar	1132383	1
		Ludhiana	1618879	1
		Mandi Gobind Garh	73130	1
		Khanna	128137	
21.	Rajasthan	Jaipur	6626178	4
		Jodhpur	1033756	1
		Bhiwadi	104921	1
		Alwar	315379	1
		Ajmer	542321	1
		Kota	1001694	1
		Pali	230075	1
		Udaipur	451100	1
22.	Sikkim	Gangtok	100286	
23.	Tamil Nadu	Gummidipoondi	18891	1
		Kodungaiyur		1
		Koyambedu		1
		Royapuram		1
		Perungudi	43111	1
		Chennai	4646732	4
		Tuticorin	237830	1

1	2	3	4	5
		Coimbatore	1050721	
		Manali	352481	
		Madurai	1017865	
24.	Telangana	Hyderabad	6731790	6
25.	Tripura	Agartala	400004	
26.	Uttar Pradesh	Varanasi	1198491	1
		Kanpur	2765348	1
		Agra	1585704	1
		Lucknow	2817105	4
		Ghaziabad	1648643	1
		Noida	637272	2
		Muradabad	887871	1
		Meerut	1305429	
		Allahabad	1112544	
		Firozabad	604214	
27.	Uttarakhand	Dehradun	564578	
28.	West Bengal	Kolkata	4496694	2
		Howrah	1077075	1
		Haldia	200827	1
		Durgapur	566517	1
		Asansol	563917	
		Darjeeling	118805	
29.	Chhattisgarh	Raipur	1010433	
30.	Andaman and Nicobar Islands	Portblair	108058	

1	2	3	4	5
31.	Chandigarh	Chandigarh	961587	
32.	Delhi	Delhi	11034555	17
33.	Lakshadweep	Kavaratti	11210	
34.	Puducherry	Puducherry	950289	
TOTAL				100

Statement-II

Amount collected under the Clean Environment Cess

Financial Year	Clean Environment Cess	
	Customs	C. Excise
2013-14	135.41	3081.72
2014-15	451.09	5393.46
2015-16	1172.27	12675.60
2016-17	1212.59	26117.25
2017-18 (April-November)	268.12	11430.68

Statement-III

Details showing the amount collected from Clean Energy Cess and transferred to the National Clean Energy and Environment Fund

(₹ in crore)

Year	Amount
2016-17	6466.75
2015-16	100.00
2014-15	4700.00
2013-14	1650.00
2012-13	1500.00

Protection of Western Ghats from damage

232. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has constituted an Expert Group under Dr. Kasturirangan in 2012 for recommending measures to protect Western Ghats which is included in World Heritage List of UNESCO;
- (b) if so, the recommendations accepted for its implementation;
- (c) the action taken to stop unauthorized activities damaging the eco-system of Western Ghats; and
- (d) the details of funds released during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (d) The Government constituted the High Level Working Group (HLWG) under the Chairmanship of Dr. Kasturirangan which has delineated the Western Ghats with an area of 164280 Square kms. extending over 1500 kms. in 188 talukas spread over six States (i) Kerala, (ii) Tamil Nadu, (iii) Goa, (iv) Karnataka, (v) Maharashtra, and (vi) Gujarat. HLWG has demarcated approximately 37% of the total geographical area of the Western Ghats as Ecologically Sensitive Area (ESA). The ESA represents the contiguous band of vegetation including Protected Areas and World Heritage sites.

To facilitate sustainable development in the region, HLWG recommended the Central Government to notify the ESA demarcated by HLWG in public interest. Accordingly, this Ministry had issued a Draft Notification on 10.03.2014 for declaring an area of 56,825 square kilometres spread over the six States as Ecologically Sensitive. Thereafter, addressing the concerns and apprehensions of the people living in the ESA of the Western Ghats region, subsequent Draft Notifications dated 04.09.2015 and 27.02.2017 were published for seeking stakeholder comments, including those of State Governments.

Further, HWLG recommended prohibitory and regulatory measures in ESA for the activities that may adversely impact the ecosystem. In line with the HLWG recommendation, this Ministry issued Statutory directions *vide* Order dated 13.11.2013 to respective State Governments of the Western Ghats regions to prohibit five categories of new and/or expansion projects/activities in the ESA, namely (i) Mining, quarrying and sand mining, (ii) Thermal Power Plants, (iii) Building and construction projects of

20,000 square meters area and above, (iv) Township and area development projects with an area of 50 hectares and above and/or with built up area of 1,50,000 square meters and above, and (v) Red category of industries. This Ministry has not released any funds in this regard.

Quality and contents of advertisements

233. SHRI VIVEK TANKHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the advertisements of alcohol and tobacco brands are being shown on print and visual media, TV channels on the pretext of advertisements on Soda, music CD, mineral water and fashion tour despite the ban on advertisements on tobacco, alcohol etc.;

(b) if so, the details of tobacco, alcohol companies indulging in such advertisements, company-wise; and

(c) whether it would amount to violation of Section 7(2)(viii)(a) and Clause 6 of Cable Television Networks (Regulation) Act, 1995 and Code of Conduct of Advertising Standards Council of India?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) So far as Print media is concerned, Press Council of India (PCI), a statutory autonomous body has been set up under the Press Council Act, 1978 to preserve the freedom of the Press and to maintain and improve the standards of newspapers and news agencies in India and also to inculcate principles of self-regulation among the press. The Council has framed 'Norms of Journalistic Conduct' which cover principles and ethics with regard to journalism. Print Media is expected to adhere to these Norms. Norm 36 titled 'Advertisements' cover principles and ethics with regard to advertisements in print media including that of alcohol and tobacco brands. The Council has not reported any such incident.

In so far as private satellite TV channels are concerned, all advertisements telecast on such channels are regulated in accordance with the Advertising Code prescribed in Rule 7 of the Cable Television Network Rules, 1994 enshrined in the Cable Television Network (Regulation) Act, 1995. Section 6 of the said Act stipulates that no

person shall transmit or re-transmit through a cable service any advertisement unless such advertisement is in conformity with the prescribed advertisement code.

Rule 7(2)(viii)(A) of the Advertising Code provides that no advertisement shall be permitted which promotes directly or indirectly production, sale or consumption of cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants; provided that a product that uses a brand name or logo, which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants, may be advertised on cable service subject to certain conditions prescribed thereunder.

A directive was also issued by this Ministry on 17.06.2010 to all TV channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.

Appropriate action is taken as per Cable Television Networks (Regulation) Act, 1995, if any violation of the said code is established. Ministry has already taken action against some TV channels for telecasting advertisements in violation of Rule 7(2)(viii)(A), a list of which is given in the Statement.

Statement

Details of action taken against TV channels for telecast of advertisements in violation of Rule 7(2)(viii)(A) of the Advertising Code

Sl. No.	Advertisements	Action Taken
1.	Advertisement of a liquor product by "NDTV Good Times" channel through telecast of the advertisement of 'Blenders Pride Music CDs'.	A warning was issued to the channel on 06.04.2010.
2.	Advertisement of a liquor product by "Star Anando" channel through telecast of the advertisement of 'Blenders Pride Music CDs'.	A warning was issued to the channel on 06.04.2010.
3.	Advertisement of products of 'Haywards-5000 Soda' and 'Kingfisher Packaged Drinking Water'	A directive was issued on 17.06.2010 to all TV channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.

Sl. No.	Advertisements	Action Taken
4.	Advertisement of a product of 'McDowell's Soda'.	A directive was issued on 17.06.2010 to all TV channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.
5.	Advertisements of products using brand or logo used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.	A directive was issued on 17.06.2010 to all TV channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.
6.	Advertisement of "McDowell's No.1 Platinum Soda" - The No.1 Spirit of Leadership.	The Advertising Standards Council of India (ASCI) was requested on 22.07.2011 to take up the matter with advertisers to take these advertisements off air. ASCI informed that the complaint has been upheld. It was also informed that the said advertisement has been withdrawn from all channels from 25 July, 2011.
7.	Advertisement of Kingfisher Beer on ET NOW channel	A warning was issued to the channel on 12.9.2012.
8.	Advertisement of VB Best Cold Beer on Star Cricket channel	A warning was issued to the channel on 12.9.2012.
9.	Advertisement of FTV Vodka.	An advisory has been issued to FTV channel on 17.1.2013.

Censor Board judgements on quality of films

234. SHRI C.P. NARAYANAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government respects the judgement of Film Censor Board as far as quality of a film to be shown in theatre or on TV is concerned;

(b) whether clearance given by Censor Board has been revoked in the case of certain films in recent past;

(c) if, so the reason therefor; and

(d) whether Government maintains that only one interpretation of history and one set of social norms, for clearing a film needs to be observed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Central Board of Film Certification (CBFC) certifies films for public exhibition in accordance with Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder. The legal regime with regard to the functioning of CBFC is well laid out and it is the Board alone which decides within its jurisdiction.

(b) and (c) The certificates in respect of the films namely 'Master Mind Zinda Sukha' (Punjabi) and 'Kaum De Heere' (Punjabi) were revoked on 09.09.2015 and 21.08.2014 respectively by CBFC. Inputs were received from Ministry of Home Affairs that the release of these films may endanger security of the State and incite public disorder.

(d) The principal guidelines for certifying films issued under Section 5B (2) of the Cinematograph Act, 1952 stipulate among other things that the CBFC shall ensure that:—

- "is judged in its entirety from the point of view of its overall impacts; and"
- "is examined in the light of the period depicted in the film and the contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience."

Criteria for film certification by Censor Board

†235. SHRI NARESH AGRAWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Censor Board *i.e.* Central Board of Film Certification (CBFC) has been following the rules framed by the Britishers for providing certificate to films till date;

(b) if so, the reason therefor;

(c) if not, the criteria for certification of films;

†Original notice of the question was received in Hindi.

(d) the details of changes made in rules by the Censor Board, since its constitution in 1952 till date?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) No, Sir. The Central Board of Film Certification (CBFC) certifies films for public exhibition in accordance with Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder.

(d) The Central Government *vide* GSR 381(E) dated 9.5.1983 notified Cinematograph (Certification) Rules 1983 in supersession of the Cinematograph (Censorship) Rules, 1958 under Section 8 of the Cinematograph Act, 1952. CBFC has not made any changes in the rules and it has no power to do so. The Cinematograph (Certification) Rules, 1983 rules have been amended 53 times by the Government by making substitution, insertion or modification in the rules.

Allocation of space for Press Association in Delhi

236. SHRI NEERAJ SHEKHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government *vide* its letter dated 2nd January, 2018 has directed the Press Association to vacate its present office space at New Delhi which was allotted *vide* letter No. Dir. (Admn.)/PIB/7/2014 dated 17th July, 2014, in lieu of room allotted earlier to Press Association in Shastri Bhavan, New Delhi;

(b) if so, the reasons therefor;

(c) whether Government has allotted any new space in New Delhi for Press Association *in lieu* of National Media Centre;

(d) if so, the details thereof along with the date of allotment; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (e) Yes, Sir. In the past, this association was somehow singled out for being provided Government office space free of cost whereas no other association received the same courtesy, though members of other associations also required access to the centralized facilities. In addition, a number of complaints were also received against them and for the preferential treatment provided to them. No new space has been allotted to Press

Association in lieu of the space allotted in National Media Centre. The Matter is now *sub-judice* in High Court of Delhi.

Ban on misleading advertisements of cosmetic items

237. SHRIMATI VIPLOVE THAKUR: Will the Minister of INFORMATION AND BROADCASTING be please to state:

- (a) whether Government is aware of some advertisements on electronic media claiming that the use of a specific cream will turn black and dusky face skin, fair;
- (b) if so, Government's reaction thereon;
- (c) whether such kind of advertisement are promoting discrimination among the people and hurting the feelings of black and dusky coloured people and causing depression and inferiority complex; and
- (d) if so, the action taken/proposed to be taken by Government to put a ban on such misleading advertisements?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (d) Advertisements telecast on Private TV channels are required to adhere to the Advertising Code prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. As per existing regulatory framework there is no pre-censorship on advertisements. Action is taken whenever violation of Code is brought to the notice of the Ministry.

Rules 7(5) of the Cable Television Networks Rules, 1994, specifically provides "No advertisement shall contain references which are likely to lead the public to infer that the product advertised or any of its ingredients has some special or miraculous or super-natural property or quality, which is difficult of being proved".

Department of Consumer Affairs (DoCA) has launched a portal called GAMA (Grievance Against Misleading Advertisements) where a consumer can lodge a complaint against misleading advertisements. These complaints are processed by Advertising Standards Council of India (ASCI) under an Memorandum of Understanding with Department of Consumer Affairs.

Further, DoCA has introduced the Consumer Protection Bill, 2018 in the Lok Sabha on 05.01.2018. The Bill seeks to provide for establishment of an executive agency to be called the Central Consumer Protection Authority (CCPA) which will intervene to prevent unfair trade practices of consumer detriment at all the three stages of consumers' engagement with the market-before, during and after purchase.

Further, under Clause 89 of the Consumer Protection Bill, 2018, punishment by a court for false or misleading advertisement by any manufacturer or service provider with imprisonment for a term which may extend to two years and with fine which may extend to ten lakh rupees; and for every subsequent offence, with imprisonment for a term which may extend to five years and with fine which may extend to fifty lakh rupees has been provided for.

Advertising Standards Council of India (ASCI), a self regulatory body of advertisement industry has set up Consumer Complaints Council to deal with advertising content and decide on complaints against advertisements making misleading, false and unsubstantiated claims.

ASCI has informed that the following Self-Regulatory guideline is being used when creating and assessing advertisements in this category:—

- (1) Advertising should not communicate any discrimination as a result of skin colour. These advertisements should not reinforce negative social stereotyping on the basis of skin colour. Specifically, advertising should not directly or implicitly show people with darker skin, in a way which is widely seen as, unattractive, unhappy, depressed or concerned. These advertisements should not portray people with darker skin, in a way which is widely seen as, at a disadvantage of any kind, or inferior, or unsuccessful in any aspect of life, particularly in relation to being attractive to the opposite sex, matrimony, job placement, promotions and other prospects.
- (2) In the pre-usage depiction of product, special care should be taken to ensure that the expression of the model/s in the real and graphical representation should not be negative in a way which is widely seen as unattractive, unhappy, depressed or concerned.
- (3) Advertising should not associate darker or lighter colour skin with any particular socio-economic strata, caste, community, religion, profession or ethnicity
- (4) Advertising should not perpetuate gender based discrimination because of skin colour.

Single window clearances for licensing process of radio broadcasting

238. SHRI MAJEED MEMON: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that Government is planning to issue recommendations on ease of doing business;

(b) if so, whether Government is planning for a single-window clearance while seeking uplinking and downlinking licenses and automation and digitization of licensing process; and

(c) whether Government proposes to address issues pertaining to digital radio broadcasting of private FM broadcasters across the country?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) The Telecom Regulatory Authority of India (TRAI) has initiated a consultation process with stakeholders on Ease of Doing Business in Broadcasting sector. In this regard, the authority has issued a consultation paper on 31st July, 2017 to seek the comments and counter comments from the Stakeholders. The recommendations of the authority on this issue are under consideration.

(b) In the said consultation paper, the issues relating to provisioning of a single window clearance while seeking uplinking and downlinking licenses have been deliberated. The consultation paper also discusses e-usage of Information Communication Technologies (ICT) for automation of process of permission/license/registration.

(c) The Telecom Regulatory Authority of India has issued its recommendations on issues related to Digital Radio Broadcasting in India on 1st February, 2018. These recommendations are available on TRAI website www.trai.gov.in.

Content Policy for Government advertisements

239. DR. VINAY P. SAHASRABUDDHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is considering for any Content Policy for Government advertisements, if so, the details thereof and if not, the reasons therefor;

(b) whether the Ministry has tried to evolve any mechanism to measure the impact of its newspaper advertisements featuring launch of new schemes or inauguration of new infra projects; and

(c) if so, the results of such impact assessment, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Hon'ble Supreme Court have issued guidelines on Content Regulation on Government Advertising in

their judgement dated 13.5.2015 in Writ Petition (Civil) No. 13/2013 and 197/2004, followed by two more judgements dated 18.3.2016 and 28.4.2016 on this subject. In order to implement these guidelines, a three member Committee for Content Regulation of Government Advertisements (CCRGA) has been constituted on 6.4.2016 by this Ministry. This Committee addresses complaints from general public on violation of these guidelines and also takes *suo-motu* cognizance of any violation/deviation of Government Advertisements from the guidelines issued by Hon'ble Supreme Court and recommend corrective action. This Committee is empowered to monitor and regulate the content on Government Advertisements.

(b) and (c) Advertisements featuring launch of various schemes or inauguration of new infra projects are released on behalf of concerned Ministries/Departments of Government of India by Directorate of Advertising and Visual Publicity (DAVP), a media unit under this Ministry, as per media plan prepared by them in consultation with these Ministries/Departments. Any impact assessment exercise in respect of these advertisements is carried out by DAVP on the request of client Ministries/Departments. However, no impact assessment has been carried out to measure the impact of newspaper advertisements featuring launch of various schemes or inauguration of new infra projects.

Regional film representation in IFFI

240. SHRI HARIVANSH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry has any plan to have more representation of regional films in International Film Festival of India (IFFI);
- (b) if so, the details in this regard; and
- (c) the number of regional films exhibited the last IFFI?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The Ministry has implemented the Indian Panorama component in the International Film Festival of India (IFFI) for promotion of Indian film from all regions and in all languages. A maximum of 26 feature films and 21 non-feature films can be screened as part of Indian Panorama in International Film Festival of India (IFFI) every year.

- (c) A total of 26 feature films and 16 non-feature films were screened in Indian Panorama section of the International Film Festival of India (IFFI)-2017. Out of these

films, 20 feature and 10 non-feature films were in regional languages. In addition, out of the 14 Indian films shown in other sections of IFFI, 8 were of regional languages.

DART ratings by Doordarshan

241. DR. VIKAS MAHATME: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan has been able to create programmes, which are able to score higher on the TRP scale, as Prasar Bharati has asked Doordarshan to conduct regular Doordarshan Audience Research Television (DART) ratings through Audience Research units for the rural population;

(b) if so, the details thereof and the steps taken in this regard;

(c) whether the Doordarshan is considering for special television content for the viewers in the rural areas; and

(d) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (d) Prasar Bharati has informed that Doordarshan used to conduct regular Doordarshan Audience Research Television (DART) Ratings Survey through its Audience Research units for the rural population till March, 2013. DART Survey was stopped in April, 2013. Currently TV ratings for various channels of Doordarshan are being provided by BARC (Broadcast Audience Research Council). Initially ratings were provided by BARC only for urban areas which were later extended to rural areas from October, 2015.

Improving and enhancing the quality of programmes for better reach and viewership is a continuous process. Many Doordarshan channels have seen an increase in viewership due to various initiatives taken by Doordarshan as detailed in the table below.

*DD Regional channels All India 2+, NCCS ALL,
Average Impressions (in lakhs)*

Channel	Year 2016	Year 2017	% Gain
DD Sahyadri	119	242	103%
DD Podhigai	102	123	20%

Channel	Year 2016	Year 2017	% Gain
DD Chandana	64	110	72%
DD Bangla	56	78	39%
DD Girnar	30	56	87%
DD Oriya	27	49	81%
DD Yadagiri	29	44	52%
DD Bihar	21	33	57%
DD Madhya Pradesh	29	32	10%
DD Rajasthan	21	30	43%
DD North East	12	17	42%

Source: BARC.

Doordarshan as the Public Service Broadcaster telecasts a variety of programmes for information, education and entertainment of viewers in rural areas through its network of 23 satellite channels (including 16 Regional Language Satellite Services). In addition to this DD Kisan Channel has been launched to meet the special requirement of farmers and viewers in rural areas. Several programmes are telecast on DD Kisan in areas concerning Agriculture, Horticulture, Animal Husbandry, Weather, Rural Development etc. for viewers in general and for farming and rural community in particular.

Risk of Silicosis among mine workers

242. SHRIMATI VIJILA SATHYANANTH: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that over 2.3 lakh people employed at various mine sites are at the risk of contracting Silicosis;

(b) whether it is also a fact that there are over 44,000 mines, where 3.44 lakh labourers are working;

(c) whether Government is conducting inspection at mines to ascertain any violation by the miners;

(d) whether it is also a fact that during the last three years only 14,064 mines were inspected as against a total number of 44,000 mines; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per the details made available by the different State Governments to the Directorate General of Mines Safety (DGMS), Ministry of Labour and Employment, Government of India, 2,35,447 people employed at various mine sites are at the risk of contracting Silicosis.

(b) As per the details made available by the different State Governments to DGMS, there are 44,155 mines where 3,44,958 labourers are working.

(c) and (d) Mines Act, 1952 deals with regulation of labour and safety in mines. This Act is administered by Ministry of Labour and Employment. DGMS officials conduct sample inspections to oversee compliance of the Mines Act, 1952 and the Rules and Regulations framed thereunder. As per information made available by DGMS, a total of 14,827 mines were inspected for Silicosis by DGMS during the last five years. On that basis, a total of 8,438 mines were inspected for Silicosis by DGMS during last three years.

Besides, Indian Bureau of Mines (IBM), Ministry of Mines, Government of India is mandated with implementation of provisions of Mineral Conservation and Development Rules 2017 (for Major minerals excluding Coal, Fuel and Atomic Minerals). Officers from Indian Bureau of Mines carry out inspections of mines for administering the provisions of the said Rules. The details of the inspections undertaken during last three years by IBM is furnished as below:—

Year	2015-16	2016-17	2017-18 (Upto 20th December, 2017)	Total
Number of Mines Inspected	1633	1762	1226	4621

(e) All mines are not inspected in a particular year. As per the statutory provisions, DGMS officials conduct sample inspections of the mines to oversee compliance and take necessary actions if there is non-compliance of the provisions.

Mining activities under blue economy

243. SHRI MAHESH PODDAR: Will the Minister of MINES be pleased to state:

(a) whether Government is taking any steps to develop the mining activities under blue economy; and

- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir.

(b) The Ministry of Mines administers the Offshore Area Minerals (Development and Regulation) Act, 2002 which provides for development and regulation of mineral resources in the territorial water, continental shelf, exclusive economic zone and other maritime zones of India and for matter connected therewith or incidental thereto. Geological Survey of India (GSI) carries out survey and exploration in offshore areas of the Country. GSI has identified a number of prospective blocks of placer minerals and construction sand.

Implementation of 73rd and 74th Amendments

244. DR. VINAY P. SAHASRABUDDHE: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government has reviewed the status of implementation of 73rd Constitution Amendment during the last three years, if so, the present status of the same and if not, the reasons therefor;

(b) the major reasons for non-implementation of 74th Amendment and whether any steps have been taken in this regard; and

- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) The implementation of the provisions introduced by the 73rd Constitution Amendment is reviewed by the Government from time to time through meetings and discussions with the States. Through Devolution Index Report and the State of Panchayati Raj Reports commissioned from time to time the Ministry of Panchayati Raj (MoPR) assesses the policy and legislative framework and outcomes of the State in respect of Panchayati Raj. The mandatory provisions contained in the 73rd Constitution Amendment include three tier of Panchayats, direct elections to seats at all three tiers of Panchayats and indirect elections to offices of Chairpersons of intermediate and district Panchayats, reservation in seats and offices of the Scheduled Castes (SCs) and Scheduled Tribes (STs) and women, rotation of reserved seats and offices of chairpersons and setting up of State Election Commissions and holding elections to Panchayats every five years. These mandatory provisions have been implemented by and large by States.

(b) and (c) Ministry of Housing and Urban Affairs deals with the provisions of 74th Amendment. They have informed that the implementation of 74th Constitutional Amendment was one of the mandatory reforms under Jawaharlal Nehru National Urban Renewal Mission (JNNURM). As per the Reform Appraisal Reports of March 2014, 8 States and 1 UT have ensured full implementation of the Constitution (74th Amendment) Act, 1992. These are Chhattisgarh, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Kerala, Maharashtra, Odisha, Punjab and Puducherry. State-wise details are given in the Statement (*See below*).

Under Article 243 W of Part 1XA of the Constitution, State Legislatures are to endow the Urban Local Bodies with powers and authority to enable them to function as institutions of local self-governance. Provision under this Article allows discretion to the States in the matter of devolution of powers to Municipalities. States vary in extent to which they have devolved functions to the Urban Local Bodies.

Through various schemes and programmes of the Ministry of Housing and Urban Affairs, emphasis is given on the implementation of urban reforms such as e-governance, constitution and professionalization of municipal cadre, implementation of double entry accounting system, urban planning, devolution of funds and functions, review of building by-laws, set-up financial intermediary at state level, municipal tax and fees improvement, improvement in levy and collection of user charges, credit rating, energy and water audit.

Statement

Status of implementation of the 74th Constitution Amendment Act (Reforms Calibrated Scores - As on 31st March, 2014, based on RARs - Cycle V)

State	Constitution of ULBs and Election	Transfer of Functions under 12th Schedule	Constitution of DPC	Constitution of MPC
1	2	3	4	5
Andhra Pradesh	Yes	No	Yes	No
Arunachal Pradesh	Yes	No	Yes	Not Applicable
Assam	Yes	No	Yes	Not Applicable
Bihar	Yes	No	Yes	No

1	2	3	4	5
Chandigarh	Yes	No	Yes	Yes
Chhattisgarh	Yes	Yes	Yes	Not Applicable
Delhi	As per Cabinet Committee on Infrastructure: GNCTD is exempted for implementation of these reforms (Ref. CCI Note December, 2009)			
Goa	Yes	No	Yes	Not Applicable
Gujarat	Yes	Yes	Yes	No
Haryana	Yes	No	Yes	No
Himachal Pradesh	Yes	Yes	Yes	Not Applicable
Jammu and Kashmir	Yes	Yes	Yes	Not Applicable
Jharkhand	Yes	Yes	Yes	Yes
Karnataka	Yes	No	Yes	Yes
Kerala	Yes	Yes	Yes..	Yes
Madhya Pradesh	Yes	Yes	Yes	No
Maharashtra	Yes	Yes	Yes	Yes
Manipur	Yes	No	Yes	Not Applicable
Meghalaya	Yes	No	Yes	Not Applicable
Mizoram	Yes	No	Yes	Not Applicable
Nagaland	Yes	No	Yes	Not Applicable
Odisha	Yes	Yes	Yes	Not Applicable
Punjab	Yes	Yes	Yes	Yes
Puducherry	Yes	Yes	Yes	Not Applicable
Rajasthan	Yes	No	Yes	Yes
Sikkim	Yes	No	Yes	Not Applicable
Tamil Nadu	Yes	No	Yes	Yes
Tripura	Yes	No	Yes	Not Applicable

1	2	3	4	5
Uttar Pradesh	Yes	No	Yes	No
Uttarakhand	Yes	No	Yes	Not Applicable
West Bengal	Yes	No	Yes	Yes

Source: Reform Appraisal Reports, JnNURM, Ministry of Urban Development, March, 2014.

Implementation of Gram Panchayat Scheme

245. SHRIMATI RAJANI PATIL: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government proposes to review the schemes being implemented by the Ministry during last three years, State-wise;
- (b) whether Government proposes to review the schemes being implemented for Gram Panchayats in order to expedite the development programmes;
- (c) if so, the details thereof; and
- (d) the steps being taken for proper utilization of funds meant for Gram Panchayats?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) to (c) Ministry of Panchayati Raj implemented the scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) from 2012-13 to 2015-16 and Capacity Building-Panchayat Sashaktikaran Abhiyan (CB-PSA) during 2016-17 and 2017-18 under which funds were provided to States for strengthening of Panchayati Raj Institutions (PRIs). After review of the schemes of the Ministry by the Committee constituted under the Chairmanship of Vice Chairman of NITI Aayog and based on its recommendations, it has been decided to implement a new restructured scheme namely Rashtriya Gram Swaraj Abhiyan (RGSA), which has focus at strengthening of PRIs by way of Capacity Building of PRIs and its functionaries. The initiatives of capacity building will substantially assist the Gram Panchayats *inter alia* in formulating and implementing, the Gram Panchayat Development Plan (GPDP) for holistic development of their respective areas.

Under the Fourteenth Finance Commission (FFC) award, funds have been provided directly to Gram Panchayats, which have to utilize the same by formulating mandated GPDPs for providing certain basic services in their concerned areas. Ministry has

advised States for formulating necessary guidelines for GPDP as per State specific requirements and formulating and implementing the GPDPs. Besides, Ministry also provides assistance for enhancing the facilities for capacity building and training of PRIs and other stakeholders particularly aimed at formulation of GPDPs and their implementation. Common Review Mission has also reviewed award of Fourteenth Finance Commission to Gram Panchayat and National Level Monitors have reviewed the process of Capacity Building of all three tiers of Panchayat.

(d) In terms of Guidelines issued by the Ministry of Finance dated 08.10.2015 for implementation of FFC award to rural local bodies, a Coordination Committee for providing guidance and support to the State Governments and Local Bodies on implementation of recommendations of the FFC has been constituted at Central level. Many States have set up High Level Monitoring Committee (HLMC) under the Chairmanship of the Chief Secretary to monitor and evaluate release and utilization of these grants. To facilitate better monitoring of the releases/sector-wise expenditure made by Gram Panchayats, from FFC grants, the Ministry has developed an online system (MIS) under PlanPlus application (<http://planningonline.gov.in/ffcReport.jsp>). The dashboard has also been translated into a mobile application RAGAV (Rashtriya Gram Anudaan Evam Vikas Dashboard). States have been asked to upload data on the dashboard on regular basis. Moreover, the submission of audited account that relates to year not earlier than two years preceding the year in which Gram Panchayat claims the performance grants, is a mandatory condition for the grant under FFC.

Involvement of women in Panchayats

246. SHRI K. C. RAMAMURTHY: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of women sarpanch in the country, State-wise;
- (b) whether any study or survey has been conducted to ascertain the upliftment of women in rural areas and if so, the details thereof; and
- (c) the details of action plan if any, for further empowerment of rural women?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) As per information available, details of women sarpanches are given in the Statement (*See below*).

(b) Many studies touching upon the various aspects of rural women including their upliftment and empowerment have been conducted by different organisations. A

nationwide study on 'Elected Women Representatives (EWR) in Panchayati Raj Institutions (PRIs)' was commissioned by Ministry of Panchayati Raj (MoPR). The study has observed that the reservations have provided opportunities to women to come up in the mainstream, provides them with a platform to interact, participate and enhance their image and played a significant role in getting substantial number of women representatives elected from the reserved seats. Reservation has facilitated the first entry into politics for most of the elected representatives.

(c) The 73rd Constitutional Amendment Act is an institutional mechanism which creates space for rural women in grass root politics to increase their participation in decision making process by reserving not less than one-third seats for them at each tier of the Panchayat. Twenty States namely, Assam, Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand and West Bengal have made provisions for reservation of fifty per cent seats for women in Panchayats at all levels in respective State Panchayati Raj Acts. The Ministry of Panchayati Raj (MoPR) issues advisories from time to time to State/UT Governments for the empowerment of rural women by ensuring their presence, participation in Panchayats. Besides, MoPR has also been focussing on improving the capacity of Elected Women Representative of Panchayats under its schemes.

Many flagships programmes and centrally sponsored schemes like Beti Bachao Beti Padhao, Pradhan Mantri Matru Vandana Yojana (PMMVY), UJJAWALA, SWADHAR, Support to Training and Employment Programme for Women (STEP), etc. being implemented by different Ministries of the Government of India for women upliftment and empowerment. Besides other Government schemes/programmes of rural development like Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana (PMAY), Deendayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM) etc, have contributed significantly in the upliftment of rural women. DAY-NRLM has been implemented across the country in a mission mode with the objective of organizing the rural poor women into Self Help Groups (SHGs), and continuously nurturing and supporting them to take economic activities till they attain appreciable increase in incomes over a period of time to improve their quality of life and come out of abject poverty. The implementation of the programme, has started in 4429 blocks of 581 districts. During the year 2017-18, 5.87 lakh Self Help Groups have been promoted. A total amount of ₹ 412.15 crore was disbursed to 3.2 lakh SKGs as Revolving Fund (RF) and ₹ 650.48 crore to 1.3 lakh SHGs

and their federation as Community Investment Fund (CIF). Moreover, MoPR has approved annual action plans for 25 States and one Union Territory for the capacity building of Panchayati Raj institutions including elected women representatives.

Statement

Details of Women Sarpanches

Sl. No.	State/UT	Sarpanches
1.	Andhra Pradesh	6,584
2.	Andaman and Nicobar Islands	24
3.	Assam	1,093
4.	Bihar	3,772
5.	Chandigarh	4
6.	Chhattisgarh	5,822
7.	Dadra and Nagar Haveli	11
8.	Daman and Diu	6
9.	Goa	73
10.	Gujarat	4,676
11.	Haryana	2,565
12.	Himachal Pradesh	1,631
13.	Jharkhand	2,284
14.	Karnataka	3,050
15.	Kerala	471
16.	Lakshadweep	4
17.	Madhya Pradesh	11,864
18.	Maharashtra	13,960
19.	Manipur	68
20.	Odisha	3600
21.	Punjab	4,431
22.	Rajasthan	5341
23.	Sikkim	88
24.	Tamil Nadu	4,289

Sl. No.	State/UT	Sarpanches
25.	Telangana	4,602
26.	Tripura	285
27.	Uttar Pradesh	19,992
28.	Uttarakhand	4,007
29.	West Bengal	1,557
TOTAL		1,06,154

Construction on Patna-Buxar NH

†247. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the progress made in the construction of Patna-Buxar National Highway;
- (b) by when it is likely to be completed, considering the present pace of work;
- (c) the reasons for very slow pace of construction of the bridge on the river Ganga in Buxar parallel to the existing bridge; and
- (d) whether Government proposes to extend the Patna-Buxar National Highway upto Banaras from Chausa?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) The work of 4-laning of Patna-Buxar National Highway Project on NH-922 has been awarded in three packages. The construction period in all the three Packages is 912 days from the appointed date. The appointed date of Package-I and Package-III is yet to be fixed and the appointed date of Package-II is 04-07-2017. The construction of new bridge on river Ganga in Buxar parallel to the existing bridge has not been started due to non-availability of land as required in Contract Agreement. The Buxar-Chausa-Ramgarh-Mohania stretch has been in-principally declared as National Highway on 12-05-2016. The Mohania-Varanasi stretch is already part of National Highway 19.

Distance-based toll charge

248. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether it is a fact that Government is planning to introduce the distance-based toll charge system in place of open toll charge policy;
- (b) if so, the details thereof; and
- (c) by when this new policy would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) No, Sir.

(b) and (c) Do not arise.

Additional safety measures in cars

249. DR. T. SUBBARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has made it mandatory for all cars manufactured after July, 2019 to have additional safety measures like air bags, seat-belt reminders, speeding alert system, sensors for reverse parking;
- (b) if so, the details thereof;
- (c) whether the existing models are also required to have additional safety features, if so, by when; and
- (d) whether the Ministry had consultations with the car manufacturers about the feasibility of introducing the said measures within 18 months, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) This Ministry has issued a draft notification G.S.R 1118(E) dated 29.08.2017 regarding the subject mentioned above. After the completion of stipulated time of thirty days, inviting suggestions from the public, the notification was finalised based upon the comments received from different stakeholders. G.S.R 1483(E) dated 07.12.2017 has been issued *vide* which motor vehicles of category M1, manufactured on and after the 1st day of July, 2019, are to comply with the additional safety features like seat belt reminder, manual over-ride, speed alert system, vehicle reverse gear sensor etc. and its requirements as stipulated in Automotive Industry Standard (AIS) 145 -2017 as amended from time to time.

Regulation of e-rickshaws

250. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has any records regarding number of e-rickshaws plying in different States;
- (b) if so, details thereof and if not, reasons therefor;
- (c) the details regarding e-rickshaws playing in the State of Rajasthan;
- (d) whether Government has made or is contemplating for making any regulatory framework regarding registration of e-rickshaws and compulsory licensing of e-rickshaw drivers; and
- (e) if so, details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) The Ministry does not maintain data regarding the number of e-rickshaws plying in various States in the country. As per the data furnished by the National Informatics Centre (NIC), on VAHAN database, where the details of vehicles registered in the country are kept, a total number of 1,56,366 e-rickshaws/e-cart are registered in the country and 9,628 e-rickshaws/e-carts are registered in the State of Rajasthan on National Register as on date.

(d) and (e) Ministry has amended the Motor Vehicles Act, 1988 (MV Act) by inserting the Motor Vehicles (Amendment) Act, 2015 dated 19.03.2015 and has notified GSR 709(E) dated 08.10.2014, S.O. 2590(E) dated 08.10.2014 and GSR 27(E) dated 13.01.2015 for amending the Central Motor Vehicles Rules, 1989 (CMVRs) to include specifications regarding manufacture, operation, registration and issue of driving license to e-rickshaw drivers under the ambit of CMVRs. Implementation of provisions of MV Act and CMVRs comes under the purview of State Governments.

Status of four lane highways

†251. SHRI RANJIB BISWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of National Highways in Odisha and respective lengths thereof;
- (b) the number and lengths of National Highways which have four-lanes;

†Original notice of the question was received in Hindi.

(c) the number of National Highways which have been connected with golden quadrilateral and names thereof; and

(d) whether it is a fact that there have been delay in above type of construction work, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) 22 numbers National Highways passing through the State of Odisha. Total length of these National Highways in Odisha is 4832 km. out of which 1077 km. is four-lanes.

(c) 8 numbers National Highways namely NH 18, 20, 53, 55, 57, 59, 316 and 516 are connected with golden quadrilateral.

(d) Yes, there has been some delay in completion of projects due to initial delay in land acquisition, approval of forest diversion proposal, tree cutting permission, poor planning/coordination and cash flow problems of the concessionaire/contractors.

Irregularities in Udham Singh Nagar NH project

252. SHRI JAVED ALI KHAN:

SHRI NEERAJ SHEKHAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry has asked Uttarakhand Government to deny naming of NHAI officials in irregularities committed in procurement of land for NH-74 in Udham Singh Nagar and informed that all NH projects will be re-examined, in case a probe is constituted;

(b) if so, the reasons therefor; and

(c) whether involvement of NHAI officials in fraudulent conversions of agricultural land into a non-agricultural one, ahead of the 3A notification would also be investigated by the Ministry through an independent agency, like CBI, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) No Sir.

(b) Does not arise.

(c) Land required for the development of National Highways is acquired under the provisions contained in Section 3 of the National Highways Act, 1956. Concerned

State Government's Revenue Officer(s) are appointed as Competent Authority for Land Acquisition (CALA) under Section 3a of the National Highways (NHs) Act, 1956, because they are:—

- (i) Custodians of local revenue records;
- (ii) Familiar with the local land use pattern(s) and land transaction rates.

CALAs are the sole authority for declaration of awards for compensation which they do on the basis of:—

- (i) Land revenue records;
- (ii) Land use patterns; and
- (iii) Public hearings as per Section 3G (3) and 3G (4) of the NHs Act, 1956.

Consequently, NHAI officials have absolutely no involvement in conversion of land use/categories, as such the question of investigating them for conversion of agricultural land into non-agricultural does not arise.

Deaths and economic losses due to road accidents

253. SHRI PARTAP SINGH BAJWA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has taken note of the increasing number of accidents on various National Highways/ Expressways in the country particularly in rural areas;
- (b) if so, the total number of accidents reported along with the number of persons killed in road accidents and the economic losses caused thereby, NH-wise during each of the last three years and the current year, State/Union Territory-wise; and
- (c) the steps being taken to provide better medical aids on National Highways/ Expressways to handle the accidents?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) As per the information/ data reported by Police Department of States/UTs is for the calendar year 2016, the total number of road accidents, and persons killed in road accidents on National Highways including Expressways, Rural Areas and all roads for the calendar years 2013 to 2016 in the country is as under:—

Years	National Highways		All Roads		Rural Areas		Urban Areas	
	Number of Road Accidents	Number of Persons Killed	Number of Road Accidents	Number of Persons Killed	Number of Road Accidents	Number of Persons Killed	Number of Road Accidents	Number of Persons Killed
2014	1,37,903	47,649	4,89,400	1,39,671	2,62,985	83,008	2,26,415	56,663
2015	1,42,268	51,204	5,01,423	1,46,133	2,69,529	89,155	2,31,894	56,978
2016	1,42,359	52,075	4,80,652	1,50,785	2,63,839	92,945	2,16,813	57,840

State-wise total number of road accidents and persons killed in road accidents National Highways including Expressways and in rural areas for the calendar years 2013 to 2016 is given in the Statements-I to IV respectively (*See below*).

The socio-economic cost of road accidents in 1999-2000 was estimated at 3% of GDP by Planning Commission in their report Tenth Five Year Plan (Vol II, page 963). This has also been reiterated in the Eleventh Five Year Plan report (Vol III, page 306).

(c) Ministry of Health and Family Welfare is implementing the scheme namely "Capacity building for establishing trauma care facilities in Government Hospitals on National Highways" since Eleventh Five Year Plan. The existing Government hospitals/ Medical Colleges are identified in the vicinity of National/State Highways for upgradation of trauma care facilities by providing grants towards civil work/equipment, manpower and communications. Besides, Ministry of Road Transport and Highways has inserted a provision in Motor Vehicle (Amendment) Bill, 2018 which *inter alia* envisage the creation of Motor Vehicle Accident Fund and implementation of Cashless Treatment Scheme during Golden Hour.

Statement-I

Total number of road accidents on National Highways: 2014 to 2016*

Sl. No.	State/UT	State/UT-Wise Total Number of Road Accidents on National Highways during		
		2014	2015	2016
1	2	3	4	5
1.	Andhra Pradesh	8,799	8,477	8,171
2.	Arunachal Pradesh	88	113	95
3.	Assam	3,639	3,353	3,478
4.	Bihar	3,708	3,227	3,138
5.	Chhattisgarh	3,330	4,058	4,042
6.	Goa	1,687	1,784	1,438
7.	Gujarat	5,038	4,897	4,617

1	2	3	4	5
8.	Haryana	3,290	3,509	3,818
9.	Himachal Pradesh	1,242	1,211	1,475
10.	Jammu and Kashmir	2,040	1,953	2,122
11.	Jharkhand	1,368	2,007	1,935
12.	Karnataka	13,827	12,705	14,933
13.	Kerala	9,006	9,442	9,209
14.	Madhya Pradesh	12,726	11,988	10,709
15.	Maharashtra	10,788	10,839	10,364
16.	Manipur	431	404	325
17.	Meghalaya	270	322	338
18.	Mizoram	55	29	46
19.	Nagaland	164	34	57
20.	Odisha	3,880	4,480	4,214
21.	Punjab	1,791	2,092	2,114
22.	Rajasthan	6,991	6,821	6,567
23.	Sikkim	105	117	90
24.	Tamil Nadu	20,109	21,902	22,573
25.	Telangana	4,945	5,649	6,166
26.	Tripura	230	230	203
27.	Uttarakhand	669	728	842
28.	Uttar Pradesh	11,157	13,802	13,078
29.	West Bengal	4,895	4,288	4,468
30.	Andaman and Nicobar Islands	69	96	90
31.	Chandigarh	36	45	47
32.	Dadra and Nagar Haveli	0	-	-

1	2	3	4	5
33.	Daman and Diu	0	6	-
34.	Delhi	976	897	723
35.	Lakshadweep	0		-
36.	Puducherry	554	763	874
	TOTAL	1,37,903	1,42,268	1,42,359

* Includes expressways.

Statement-II

Total number of persons killed in road accidents on National Highways:
2014 to 2016*

Sl. No.	States/UTs	State/UT-wise total number of persons killed in road accidents on National Highways during		
		2014	2015	2016
1	2	3	4	5
1.	Andhra Pradesh	2,970	3,235	3,006
2.	Arunachal Pradesh	52	49	58
3.	Assam	1,392	1,427	1,295
4.	Bihar	2,013	2,002	2,014
5.	Chhattisgarh	1,118	1,201	1,181
6.	Goa	108	132	113
7.	Gujarat	2,149	2,136	2,141
8.	Haryana	1,704	1,759	1,845
9.	Himachal Pradesh	389	369	478
10.	Jammu and Kashmir	452	357	403
11.	Jharkhand	669	1,325	1,222
12.	Karnataka	4,256	3,657	4,116

1	2	3	4	5
13.	Kerala	1,261	1,368	1,263
14.	Madhya Pradesh	2,395	2,287	2,564
15.	Maharashtra	3,577	3,789	3,887
16.	Manipur	100	94	46
17.	Meghalaya	93	89	108
18.	Mizoram	40	20	45
19.	Nagaland	35	10	35
20.	Odisha	1,641	1,795	1,812
21.	Punjab	1,482	1,538	1,495
22.	Rajasthan	3,598	3,709	3,737
23.	Sikkim	33	37	39
24.	Tamil Nadu	5,344	5,752	6,255
25.	Telangana	1,895	2,103	2,173
26.	Tripura	74	50	68
27.	Uttarakhand	479	464	503
28.	Uttar Pradesh	5,827	7,773	7,469
29.	West Bengal	2,152	2,243	2,304
30.	Andaman and Nicobar Islands	7	4	7
31.	Chandigarh	21	19	24
32.	Dadra and Nagar Haveli	0	0	0
33.	Daman and Diu	0	5	-
34.	Delhi	253	260	238
35.	Lakshadweep	0	-	-
36.	Puducherry	70	146	131
	TOTAL	47,649	51,204	52,075

* Includes expressways.

Statement-III*Total number of road accidents in rural areas: 2014 to 2016*

Sl. No.	State/UT	State/UT-wise total number of road accidents in rural areas during		
		2014	2015	2016
1	2	3	4	5
1.	Andhra Pradesh	16,625	16,995	15,873
2.	Arunachal Pradesh	56	100	79
3.	Assam	2,958	2,838	3,268
4.	Bihar	4,976	5,305	4,417
5.	Chhattisgarh	7,772	8,374	7,477
6.	Goa	2,325	2,319	2,399
7.	Gujarat	15,115	14,082	13,621
8.	Haryana	7,048	7,282	7,045
9.	Himachal Pradesh	1,920	2,214	2,354
10.	Jammu and Kashmir	3,440	3,451	3,702
11.	Jharkhand	2,654	2,698	2,315
12.	Karnataka	27,096	26,088	21,851
13.	Kerala	22,111	23,798	24,899
14.	Madhya Pradesh	25,998	27,550	24,994
15.	Maharashtra	25,154	26,299	24,136
16.	Manipur	577	483	405
17.	Meghalaya	231	341	178
18.	Mizoram	62	34	47
19.	Nagaland	57	37	19
20.	Odisha	5,243	5,488	6,018
21.	Punjab	3,750	4,259	4,281
22.	Rajasthan	15,664	15,424	15,285

1	2	3	4	5
23.	Sikkim	57	120	54
24.	Tamil Nadu	42,381	40,526	39,405
25.	Telangana	9,750	10,233	10,603
26.	Tripura	391	337	349
27.	Uttarakhand	675	722	776
28.	Uttar Pradesh	12,429	14,467	18,834
29.	West Bengal	5,983	6,836	7,313
30.	Andaman and Nicobar Islands	87	105	110
31.	Chandigarh	33	28	36
32.	Dadra and Nagar Haveli	68	52	48
33.	Daman and Diu	23	49	49
34.	Delhi	0	424	651
35.	Lakshadweep	1	3	1
36.	Puducherry	275	168	947
TOTAL		2,62,985	2,69,529	2,63,839

NA: Not Applicable.

Statement-IV

Total number of persons killed in road accidents in rural areas: 2014 to 2016

Sl. No.	State/UT	State/UT-wise total number of persons killed in road accidents in Rural Areas: during		
		2014	2015	2016
1	2	3	4	5
1.	Andhra Pradesh	5,765	6,141	6,067
2.	Arunachal Pradesh	24	41	47

1	2	3	4	5
3.	Assam	1,036	1,071	1,212
4.	Bihar	2,812	3,163	2,780
5.	Chhattisgarh	2,561	2,707	2,530
6.	Goa	163	167	191
7.	Gujarat	6,154	5,972	5,893
8.	Haryana	3,116	3,296	3,428
9.	Himachal Pradesh	901	875	1,062
10.	Jammu and Kashmir	690	613	619
11.	Jharkhand	1,277	1,559	1,586
12.	Karnataka	7,445	7,518	6,393
13.	Kerala	2,368	2,454	2,510
14.	Madhya Pradesh	3,659	4,496	6,105
15.	Maharashtra	8,712	8,958	9,187
16.	Manipur	139	113	66
17.	Meghalaya	74	120	29
18.	Mizoram	61	41	44
19.	Nagaland	22	21	14
20.	Odisha	2,210	2,324	2,632
21.	Punjab	2,982	3,293	3,333
22.	Rajasthan	7,217	7,535	7,662
23.	Sikkim	19	38	20
24.	Tamil Nadu	9,481	9,856	10,273
25.	Telangana	3,921	4,119	4,098
26.	Tripura	114	90	116
27.	Uttarakhand	469	482	472

1	2	3	4	5
28.	Uttar Pradesh	6,585	8,372	10,509
29.	West Bengal	2,908	3,463	3,595
30.	Andaman and Nicobar Islands	7	15	8
31.	Chandigarh	13	12	
32.	Dadra and Nagar Haveli	50	32	31
33.	Daman and Diu	10	32	34
34.	Delhi	0	136	216
35.	Lakshadweep	0	-	1
36.	Puducherry	43	30	
TOTAL		83,008	89,155	92,945

NA: Not Applicable.

Achievements in highway projects

254. SHRI T. RATHINAVEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government had set an all-time high target of building 15,000 km. of roads in 2016-17, but have built only 8,200 km. of roads;

(b) if so, the details thereof;

(c) whether it is also a fact that Government had set a target of awarding 25,000 km. of stretch under highway projects in 2016-17, but managed to award around 14,000 km. by March 31st, 2017; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Ministry set the ambitious target of 15000 km for construction of National Highways with achievement of 8231 km. during the financial year 2016-17.

(c) and (d) Ministry also set the target of 25000 km. for awarding of projects with a achievement of 15948 km. during the financial year 2016-17.

Safety of passenger and pedestrian on roads

255. SHRI T. RATHINAVEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that all cars manufactured after July 1, 2019 will have to be equipped with air bags, seat belt reminders, alert system for speeds beyond 80 kmph, reverse parking alerts as well as manual override over the central locking system for emergencies;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has approved the move for passenger as well as pedestrian safety on Indian roads as thousands of people die in road crashes every year; and

(d) whether it is also a fact that in 2016, speeding alone accounted for nearly 74,000 of the 1.51 lakh deaths in road accidents.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) This Ministry has issued notification G.S.R 1483(E) dated 07.12.2017 *vide* which Motor vehicles of category M1, manufactured on and after the 1st day of July, 2019, are to comply with additional safety features like seat belt reminder, manual over-ride, speed alert system vehicle reverse gear sensor and its requirements as stipulated in Automotive Industry Standard (AIS) 145 -2017 as amended from time to time.

(c) This Ministry has issued notification G.S.R 634(E) dated 23.06.2017 *vide* which Rules of Road Regulations were published mandating the duties of road users for safe travel and reducing road accidents.

(d) As reported by Police Department of States/UTs, total number of persons killed in road accidents due to exceeding lawful speed was 73,896 during the calendar year 2016 which accounted for 49 per cent of the total number of persons killed in road accidents (1,50,785).

Review of highway projects by NHAI

256. SHRI K. R. ARJUNAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government has asked the National Highways Authority of India (NHAI) to put in abeyance scrapping of 20 highway projects till a case-by-case review is done;

(b) whether it is also a fact that Government has asked the NHAI to debar a defaulting developer only after completion of any pending legal proceedings; and

(c) if so, the steps taken by NHAI in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Yes, Sir. Since National Highways Authority of India (NHAI) had sought Ministry's advice on the subject, the same was examined at the Ministry. A meeting in this regard was convened at the Ministry under the chairmanship of Hon'ble Minister (RTH) on 09.11.2017. Thereafter, minutes of the above meeting were conveyed to NHAI. A Copy of the above minutes is enclosed for reference.

No. _____

Government of India

Ministry of Road Transport and Highways (Highways Section)

Transport Bhawan, 1, Sansad Marg, New Delhi -110001

Subject: Minutes of the meeting held on 09.11.2017 at 12.00 noon under the Chairmanship of Hon'ble Minister, Road Transport and Highways to discuss the issue of show cause notices issued by the NHAI to various Concessionaire/Contractor firms entailing action in terms of Clause 2.2.8 of RFP (Toll)/Clause 2.1.17 of RFP (HAM)/ Clause 2.1.19 of RFP (EPC) - Concession/Contract Agreements.

A meeting was held on the subject on 09.11.2017 at 12.00 noon under the Chairmanship of Hon'ble Minister, Road Transport and Highways, to discuss the issue mentioned above. The list of participants is annexed.

2. Explaining the background and the context of action taken by the NHAI, the Chairman stated that a communication was received from the CVO, NHAI based on the CVC's advice where by the NHAI was asked to put in place a systemic improvement for creation of a central data base in respect of such of the concessionaires/contractors whose projects had been terminated and to place names of such entities on the website of the Authority in view of the principles of transparency. He further stated that concessions/ contracts, initially awarded to the said 20 companies had been terminated at different points in time since 2014 and the action was taken by NHAI management after discussions in the meeting

of the Executive Committee in this behalf. The Chairman, NHAI also explained that in certain cases, a few projects had also been awarded to these companies and while doing so, either the NHAI did not have the requisite information available in the absence of a central database of all such cases or that the bidding parties had not disclosed such facts in their bids.

3. Secretary, RT&H invited attention to NHAI letter No. NHAI/CMD/Non-Performer/2015 dated 7th November, 2017 received in the Ministry in this behalf. He observed that any action pursuant to the said clauses of RFPs/ standard bidding documents for BoT (Toll), HAM and EPC contracts, was a part of the Bid Management and Contract Management Process, which are internal management functions of the NHAI. He further observed that any action in compliance of the said clauses should be taken only after in-depth examination of the facts of each case. The cases included in the list may require appreciation of the facts of each case along with legal interpretation of the relevant clauses qua their applicability, if required.
4. The Secretary also drew attention to the fact that possibility of some of these entities having been awarded projects during this intervening period cannot be ruled out as stated by the Chairman, which would render the position a bit more complex. Issuance of one consolidated notice and that also in a cryptic manner may not be a fair proposition. As such, he stated that the NHAI should first examine each case on its individual merits, obtain a legal opinion from its Legal Wing/ counsels, if required, and conclusively hold that the provisions of these clauses are attracted in each individual case.
5. The Secretary, RT&H further observed that in case the NHAI felt based on their experience, that there was a need for making any changes or amendments in these clauses for future, it may submit specific proposals in this behalf which will then be taken up for consideration in a meeting with all the executing agencies and concerned officers as part of the future roadmap.
6. The Hon'ble Minister observed that he, as well as NHAI, had received representations from the affected companies and the NHBF stating that placement of the show cause notices on the website was premature and had seriously impacted the share value of the companies listed on the Stock Exchange besides hitting their market reputation. He observed that the said action was avoidable and the NHAI should rather have examined each case on its individual merits before going out in the public domain. He observed that while he would never support the non-performing actors but the NHAI would have to be careful and sure before

taking any such action. It had become all the more important in the present context when the Government had recently approved the most ambitious Bharatamala Pariyojana only recently and competent construction agencies/ Concessionaires would have to be taken along in implementation of the ambitious programme.

7. Keeping in view the above discussions, it was decided as under:—

- (i) The NHAI should review these cases and undertake detailed, examination of each case on its own merits, examine the same from legal sustainability, if required, and it should keep any further action on its show cause notices in abeyance till they complete the review process;
- (ii) In cases where the Termination of projects and the consequent debarring of any of the Construction agencies had been stayed in any pending Arbitration proceedings or by any Court orders, the decision in such cases should be taken only after completion of the legal proceedings, unless the adjudicating body/Court had refused to intervene or decline any interim relief on the Termination orders;
- (iii) In cases where the NHAI does not receive any representation in response to its show cause notice, the cases be decided as per law after following the due process.

The meeting concluded with a vote of thanks to the Chair.

Expressway construction between Delhi and Jaipur

257. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government have received any proposal for construction of the expressway between Delhi and Jaipur, from Rajasthan Government for the years 2011, 2012 and 2013;

(b) if so, action taken on the proposal; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Earlier, Delhi-Jaipur Expressway was approved by Government of India under NHDP Phase-VI for which the alignment was approved by Government of Rajasthan and Government of Haryana in 2012 and 2013 respectively. Recently, Cabinet Committee on Economic Affairs has

approved Bharatmala Pariyojana Programme Phase-I under which Delhi-Jaipur Expressway is envisaged to be developed. Feasibility of Delhi-Jaipur Expressway has been commenced.

Concessions regarding widths of NHs

258. SHRI K. K. RAGESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is considering any concessions regarding the minimum width of National Highways to States having high density of population of difficult terrains; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) As per Indian Roads Congress (IRC) codes/guidelines, generally 60 m Right of Way (RoW) is acquired for development of National Highways (NHs). However, considering the land constraints in some of the States the Right of Way (RoW) requirements has been reduced to 45 m.

Steps taken to expedite road projects

259. SHRI A. K. SELVARAJ: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has undertaken a series of measures to decentralize work;

(b) whether it is a fact that Government had resolved issues that were stalling about 80 projects;

(c) whether it is also a fact that only a handful of projects are stuck as of now; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) Yes Sir. Ministry has taken several steps to decentralize work, the following orders have been issued:—

- No. H-39011/30/2015-PP (Pt.) dated 12.05.2017 regarding Delegation of Powers to Chief Engineer-Regional Officer (CE-RO) at MoRTH Regional Offices.

- No. NHAI/Policy Guidelines/Delegation of Power/2017 No. 18.24/2017 dated 21.08.2017 regarding Delegation of Power in Implementation of the Projects.
- No. 1-26011/3/2001 (12)-P&M (Pt.) dated 22.02.2016 regarding Delegation of powers for Administrative/Financial Approval Periodic Renewal/Improvement of Riding Quality Programme (PR/IRQP) under Maintenance and Repair (M&R) of NHs (Non-Plan) - First Phase.
- NH-18011/1/2012-P&M (Pt. II) dated 11.03.2016 regarding Procedure for Processing of Cases of Utility Shifting.
- No. RW/NH-24035/4/2008-P&M/PIC-EAP dated 31.03.2016 regarding Guidelines regarding procedures to be adopted for invitation of tenders and qualification of contractors for execution of Road and Bridge Works on National Highways and Centrally Financed Schemes-Modification in Procedures. Delegation of power across various levels is also part of the Cabinet approved Bharatmala Pariyojana (BMP) Phase - I for development/upgradation of 34,800 km. of National Highways (NHs) with an outlay of ₹ 5,35,000 crore over a five year period *i.e.* from 2017-18 to 2021-22. The Cabinet approved the proposal on 24.10.2017. For EPC projects, NHAI Board (Authority) has been authorized to appraise and approve the projects irrespective of cost. For all BOT (Toll) projects of NHAI where no grant is required to be given to concessionaires, the Authority has been authorized to appraise and approve the projects irrespective of cost. NHAI Projects under Hybrid Annuity and BOT (Annuity) modes with cost (TPC excluding Land Cost) up to ₹ 2000 crore are to be appraised and approved by Ministry and Hon'ble Minister RTH respectively.

(b) to (d) Yes Sir. MoRTH has taking proactive steps to identify bottlenecks in awarded but stalled NH projects, through appropriate policy interventions like One Time Fund infusion to revive languishing projects, rationalized compensation to concessionaires for delays not attributable to concessionaires and premium rescheduling for financially stressed projects. 73 NH projects with aggregate length of around 8,310 km. involving estimated capital investment of around ₹ 1,00,000 crores were stalled. As a result of above interventions, all these projects have been effectively put back on track.

Investment on highways

260. SHRI A. K. SELVARAJ: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that the National Highways Authority of India (NHAI) will require at least ₹ 15 lakh crore to build and upgrade about 45,000 km. of highways in the next 5 to 10 years;
- (b) if so, the details thereof;
- (c) whether it is also a fact that NHAI has maintained that undertaking this amount of work can be completed easily in 10 years without any financial hassle; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) No Sir. The Cabinet has accorded approval to the investment proposal for the umbrella highway sector programme Bharatmala Pariyojana (BMP) Phase I on 24.10.2017 for development/upgradation of 34,800 km. of National Highways (NHs) with an outlay of ₹5,35,000 crore for over a five year period *i.e.* from 2017-18 to 2021-22.

In addition, 48,877 kms. of projects under other ongoing schemes like NH(O), Special Accelerated Road Development Programme in North East (SARDP-NE), Externally Aided Projects (EAP) and Roads Projects in Left Wing Extremism Affected Areas (LWE) are also to be implemented during the same period. This has an approved additional outlay of ₹1,57,324 crore.

Therefore, including Bharatmala Pariyojana Phase-I, 83,677 kms. of highway sector projects are proposed to be implemented with an overall cost of ₹6,92,324 crore over a five year period.

- (c) and (d) Question do not arise.

Road connectivity for inter-linking ports

261. SHRI ANUBHAV MOHANTY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of ports in the State of Odisha which are active and operational;
- (b) whether there is any proposal to provide road connectivity to inter-link all the ports;

(c) whether providing road connectivity to the ports would increase its commercial viability; and

(d) if so, by when Government proposes to consider and execute the proposal of inter-linking the ports in the State of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) Sir, there is one major port in Odisha which is active and operational and 13 non-major ports which are under the administrative control of State Government of Odisha.

(b) to (d) Yes, Sir. Under Bharatmala Pariyojana (BMP) Phase I, around 2000 kms. have been identified under coastal and Port connectivity along the coast of India to boost both Tourism, Trade and Port led industrial development.

Expansion of Vijayawada Bypass Highway

262. SHRI T. G. VENKATESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware that expansion and construction work of Vijayawada Bypass Highway has stopped as the contractor "Gammon India" is not evincing any interest in its construction and expansion and it is in a stalled position;

(b) if so, the details thereof;

(c) whether Government has brought the matter to the knowledge of the Ministry and requested to expedite the work by adopting suitable action plan, if so, the details thereof; and

(d) the steps taken by Government to complete the expansion and construction of Vijayawada Bypass Highway in the scheduled time and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) The work of 6-laning of Vijayawada-Gundugolanu section of NH-5 including 4-lane Vijayawada Bypass has been terminated on 26-08-2016. The termination of the project has been disputed by the Concessionaire and the matter has been referred to Conciliation Committee under provisions of the Concession Agreement. It has now been decided to split the project into four packages, to be implemented on Engineering, Procurement and Construction (EPC) Mode. Updation of the DPR for Package-I and II has commenced and feasibility study of Package-III and IV is at bidding stage.

Connectivity of districts through Bharatmala project

263. SHRIMATI VIJILA SATHYANANTH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that the Bharatmala project will connect 550 districts to National Highways;
- (b) whether presently only about 300 districts in the country are connected to National Highways;
- (c) whether it is also a fact that 70 to 80 per cent freight will move on National Highways against 40 per cent freight at present due to Bharatmala; and
- (d) whether it is also a fact that Government will roll out most of the projects announced under Bharatmala by December, 2018?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Yes Sir. On implementation, Bharatmala Pariyojana shall connect 550 Districts in the country through NH linkages. Currently, around 300 Districts have NH linkages.

(c) Yes Sir. The six components of the approved Bharatmala Pariyojana Phase -I which includes Economic corridors, Inter-corridor and Feeder Roads, National Corridors Efficiency Improvement, Borders and International Connectivity Roads, Coastal and Port Connectivity Roads and Expressways, along with Balance Works of National Highways Development Projects (NHDP) would help to carry 80% of our freight traffic.

(d) Projects under Bharatmala Pariyojana (BMP) Phase I shall be implemented in a phased manner over a five year period *i.e.* from 2017-18 to 2021-22. All efforts shall be made to ensure that award of all projects under Phase-1 of Bharatmala Pariyojana is completed in next two years.

Cancellation of road project in Vijayawada

264. SHRI V. VIJAYASAI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that NHAI has cancelled the contract to construct Outer Right Road to Vijayawada in Andhra Pradesh with Gammon India Ltd.;
- (b) whether NHAI has invoked any penal provisions for failure to execute contracts;

- (c) if so, the details thereof;
- (d) how much time NHAI will take to prepare fresh DPR and complete the entire project; and
- (e) whether the new contract would be on Build Operate and Transfer (BOT) or Engineering Procurement Construction (EPC) basis?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (e) The work of 6-laning of Vijayawada-Gundugolanu section of NH-5 including 4-lane Vijayawada Bypass has been terminated on 26-08-2016. The termination of the project has been disputed by the Concessionaire and the matter has been referred to Conciliation Committee under provisions of the Concession Agreement. It has now been decided to split the project into four packages, to be implemented on Engineering, Procurement and Construction (EPC) Mode. Updation of the DPR for Package-I and II has commenced and feasibility study of Package-III and IV is at bidding stage.

Installation of GPS in public vehicles

†265. CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that despite it being mandatory to install Global Positioning System (GPS) in public vehicles, the system is not functioning in most public vehicles;
- (b) if so, the steps being taken by the Ministry to ensure GPS in public vehicles and the reasons for non-functioning of the GPS system in public vehicles; and
- (c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) No, Sir. At present, installation of Global Positioning System is not mandatory. Ministry of Road Transport and Highways has issued notification *vide* G.S.R 1095(E) dated 28.11.2016 mandating the provision of a vehicle location device and one or more emergency buttons w.e.f. April 1st, 2018 in public service vehicles except two-wheelers, E-rickshaw, three wheelers

†Original notice of the question was received in Hindi.

and any transport vehicles for which no permit is required under the Motor Vehicle Act, 1988.

Construction of roads for connectivity

266. SHRI DEREK O'BRIEN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total length of roads identified for connectivity in the 34 affected districts in the country;
- (b) length of road awarded by the Ministry so far and how many kms. of road are constructed;
- (c) the expected date of completion of the total length of roads as identified for connectivity, if so, the details thereof; and
- (d) the funds allocated by the Ministry for the development of roads in Left Wing Extremism (LWE) affected areas since the initiation of the scheme, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) The total length of roads sanctioned under Road Requirement Plan for development of roads in Left Wing Extremism affected areas in 34 districts is 5422 km. The total length awarded and constructed so far is 5419 km. and 4486 km. respectively.

- (c) The expected date of completion of the total length of road is March, 2020.
- (d) The total expenditure incurred since the inception under the scheme upto 31.03.2017 is ₹ 6210 crore. During the current Financial Year 2017-18, an allocation of ₹ 700 crore is made.

Empowering State Governments for road projects

267. SHRI N. GOKULAKRISHNAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government has empowered the States to apprise it of projects worth upto ₹100 crore and invite tenders;
- (b) whether it is also a fact that earlier all such projects used to come under the Central Government, resulting in delays; and

- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Yes, Sir. Ministry has empowered State Governments to invite bids for projects upto ₹ 100 crores for execution of Road and Bridge works on National Highways *vide* order no. H-39011/030/2015-P&P(Pt.) dated 12.05.2017.

Bypass in Almora city

†268. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware that many residential and commercial buildings are coming in the way of bypass road to be constructed in Almora city of Uttarakhand;
- (b) if so, whether the local public representatives have been given an option for construction thereof somewhere else;
- (c) if so, whether the same has been accorded approval by Government; and
- (d) if so, by when and if not, time by which the approval thereof is likely be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) There is no proposal for constructing Almora bypass by the Ministry.

- (b) to (d) Question do not arise.

Pending projects under PMGSY

†269. SHRI MOTILAL VORA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is aware that there are around 90,000 roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY) which have not been constructed, though the total payment related to their construction work has been made to the contractors;
- (b) if so, the details thereof;
- (c) the details of the officers found guilty for this and the action taken against them;

†Original notice of the question was received in Hindi.

- (d) the steps taken for refund of payment from the contractors; and
- (e) the steps taken to check recurrence of such incident in future?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) No, Sir.

(b) to (e) 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. PMGSY is executed through State Rural Roads Development Agency (SRRDA) at State level and Programme Implementation Units (PIUs) at district levels and timely completion of PMGSY roads is the responsibility of the respective State Government. The PMGSY is an extremely well-structured programme. A three-tier Quality Control mechanism *viz.* Project Inspection Unit (PIU), State Quality Monitors (SQM) and National Quality Monitors (NQM) is envisaged under the PMGSY for ensuring construction of quality road works and durability of road assets under PMGSY. For effective monitoring of road works constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY), an On-line Management, Monitoring and Accounting System (OMMAS) (www.omms.nic.in) has also been developed. Further, the Government has decided to use geo- informatics using satellite imagery, on a real time basis, to verify the progress of implementation of PMGSY as reported electronically by the States.

Development of new highways in Telangana

270. SHRI DHARMAPURI SRINIVAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has considered to sanction more National Highways in the State of Telangana under Pradhan Mantri Gram Sadak Yojana (PMGSY), if so, the details thereof; and
- (b) the quantum of funds allocated and sanctioned under this project, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Pradhan Mantri Gram Sadak Yojana (PMGSY) covers only the Rural Roads *i.e.*, 'Other District Roads' (ODR) and 'Village Roads' (VR). Major District Roads (MDR), State Highways (SH) and National Highways (NH) are not covered under PMGSY, even if they happen to be in rural areas.

(b) The details of funds released to Telangana during the last 3 years and current year under PMGSY is as under:—

Year	Funds released (₹ in crore)
2014-15	0.8550
2015-16	273.73
2016-17	146.0255
2017-18 (till January, 2018)	99.21625
TOTAL	519.82675

Status of road projects under PMGSY

271. DR. T. SUBBARAMI REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of road projects under Pradhan Mantri Gram Sadak Yojana (PMGSY) pending for more than three years, State-wise along with road length for each projects;

(b) the reasons for delay such as problem in land acquisition, release of funds; and

(c) the efforts made to complete the projects as early as possible, including overseeing and monitoring by the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Government of India to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. PMGSY is executed through State Rural Roads Development Agencies (SRRDAs) at State level and Programme Implementation Unit (PIU) at district levels and timely completion of PMGSY roads is the responsibility of the respective State Government. The State-wise details of ongoing road projects, which are more than 3 years old under PMGSY are given in the Statement (*See below*).

(b) and (c) Reasons for the delay in the implementation of PMGSY in some of the States as reported by them, *inter alia*, include:—

- (i) Inadequate execution and contracting capacity;
- (ii) Difficult terrain particularly in Hill States and North-Eastern States; shorter working season;
- (iii) Scarcity of the construction materials.

The Ministry of Rural Development has taken a number of initiatives to meet the above challenges faced by the States. The Ministry has engaged Central Public Sector Undertakings (CPSUs) in some of the States to augment execution capacity of the States. The Ministry has also conducted number of Contractor's Outreach Programmes in the States to attract the Contractors in the implementation of the Programme. Further, in order to encourage locally available materials and use of green technologies, guidelines were issued by the Ministry, wherein the State Governments are required to propose minimum 15% of total length of annual proposals under New technologies such as Cement stabilization, Lime stabilization, Cold mix, Waste plastics, Cell filled concrete, Paneled cement concrete pavement, Fly ash etc. The Ministry is also in constant touch with the State Governments and other stakeholders to address the security concerns for smooth implementation of PMGSY.

The Government of India has taken a decision to accelerate execution of PMGSY to substantially complete the habitation connectivity as per the Core Network of PMGSY by March, 2019. The progress of implementation of rural roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) is regularly reviewed by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, Pre-Empowered/ Empowered Committee Meetings with the States. At District level, the District Development Coordination and Monitoring Committee (Disha) headed by a Member of Parliament (LS) monitors the implementation of various schemes of Government of India including PMGSY. In addition to this, special review meetings are also held by Secretary/ Additional Secretary, Ministry of Rural Development with Chief Secretaries of the States.

Statement

*State-wise details of ongoing projects, which are more than
three years old under PMGSY*

Sl. No.	State	Ongoing Road Works		Ongoing Bridge Works
		No.	Length (in Km.)	No.
1	2	3	4	5
1.	Andhra Pradesh	145	425.36	97
2.	Arunachal Pradesh	119	1,417.14	36
3.	Assam	2,668	7,899.15	745
4.	Bihar	2,303	4,960.87	419
5.	Chhattisgarh	637	5,071.37	174
6.	Goa	0	0.00	0
7.	Gujarat	5	12.92	13
8.	Haryana	1	7.82	0
9.	Himachal Pradesh	658	3,550.14	48
10.	Jammu and Kashmir	632	4,023.88	84
11.	Jharkhand	963	2,866.85	151
12.	Karnataka	0	0.00	0
13.	Kerala	149	557.22	1
14.	Madhya Pradesh	1,880	8,041.83	468
15.	Maharashtra	42	160.43	4
16.	Manipur	263	2,924.78	76
17.	Meghalaya	61	267.59	5

1	2	3	4	5
18.	Mizoram	82	938.56	0
19.	Nagaland	19	263.74	0
20.	Odisha	3,768	13,102.45	205
21.	Punjab	85	437.76	5
22.	Rajasthan	512	3,679.14	32
23.	Sikkim	218	1,183.74	37
24.	Tamil Nadu	940	3,032.94	35
25.	Telangana	169	379.95	127
26.	Tripura	43	181.28	18
27.	Uttar Pradesh	631	4,041.26	0
28.	Uttarakhand	374	2,708.34	7
29.	West Bengal	2,240	9,675.24	0
TOTAL		19,607	81,811.76	2,787

Source: OMMAS (On-line Management, Monitoring and Accounting System).

Implementation of PMGSY in Manipur

272. SHRI K. BHABANANDA SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of roads along with their lengths constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) the amount sanctioned for each of those roads and the status of their completion; and

(c) the details of roads being planned/approved/under consideration for the ensuing years in the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Government

of India to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. Since inception till January, 2018, the State of Manipur has been sanctioned 1866 road works worth ₹ 4,124.32 crore under PMGSY. The Ministry has released ₹ 1819.475 crore to Manipur under PMGSY till 2nd February, 2018. The State has reported to have completed 1,299 road works by constructing/upgrading 5,912.335 km. road length till January, 2018.

(c) The State of Manipur has already been sanctioned their full entitlement of roads as per the Core Network under PMGSY. The State is now ready for transition to PMGSY-II. The entitlement for PMGSY-II in the State is 325 Km. road length. As per Programme Guidelines, the States are required to update the existing District Rural Roads Plan (DRRP) and submit a copy to the Ministry after due approval of State Level Standing Committee (SLSC) constituted in the State. The State of Manipur has accordingly been advised to update the DRRP and to submit to the Ministry as per the PMGSY-II guidelines.

Construction of roads under PMGSY in Karnataka

273. SHRI K. RAHMAN KHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the roads in the rural areas in Karnataka are being funded under the Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) the total fund allocated for construction of the roads under this scheme in the State of Karnataka; and

(c) the details of the status of the projects under this scheme *i.e.*, completed/under progress and to be commenced, during the last three years, ending October 31, 2017?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. 'Village Roads' (VR) and Other District Roads' (ODR) in the rural areas, which are part of the core network are sanctioned and funded for construction of roads under PMGSY.

(b) Since inception till December, 2017, the State of Karnataka has been sanctioned road works measuring length 18,600.545 Km. worth ₹ 4370.51 crore under

PMGSY, against which a sum of ₹3,632.45 crore has already been released to the State for construction of road works.

(c) The details of the completion status of projects sanctioned under PMGSY during the last three years and the current year ending 31st October, 2017 as reported by the State is as follows:—

Road works completed		Ongoing road works		Road works yet to be awarded
Number	Length (in Km.)	Number	Length (in Km.)	
403	2415.76	10	53.30	Nil

Release of funds under MGNREGA to Telangana

274. SHRI DHARMAPURI SRINIVAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government of Telangana has sought the assistance of Central Government for release of pending funds under MGNREGA to the State of Telangana;

(b) if so, the details thereof;

(c) the details of the funds released so far and the quantum of pending funds to be released; and

(d) whether Government has taken any decision in this regard and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (d) The Ministry releases funds to the States on the basis of agreed to Labour Budget (LB), opening balance, pending liabilities of the previous year for the financial year, if any, and overall performance. The Ministry has released ₹ 240093.03 lakhs (as on 31.01.2018) to Telangana for liquidating the pending liability of wage component and for running the programme during FY 2017-18. The fund release to States/UTs for implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is a continuous process and Central Government is making funds available keeping in view the demand.

Minimum days of wages under MGNREGA

275. SHRI SANJAY RAUT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that only 46 days of work is being provided per employed household on an average over the last three years, against the promised 100 days of work under the legislation;

(b) if so, the reasons for not ensuring 100 days employment as promised by Government;

(c) whether it is also a fact that constant under-funding of MGNREGA, the rural employment guarantee scheme, is leading to low employment generation on the ground; and

(d) if so, the details thereof and Governments' response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (d) The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. The demand for work itself is influenced by various factors such as rain-fall pattern, availability of alternative and remunerative employment opportunities outside MGNREGA and prevailing unskilled wage rates.

The Ministry has increased the budget provision for MGNREGS over the years. During FY 2017-18, ₹ 55000 crore has been allocated for MGNREGS, which is highest ever budget allocation since inception of the Programme. Further, fund release to States/UTs is a continuous process and Central Government is committed in making funds available keeping in view the demand for work. The Ministry releases funds to the States based on the basis of the agreed to Labour Budget, opening balance, pending liabilities of the previous year for the financial year, if any, and overall performance. For timely release of funds, the Ministry has taken steps to streamline the process of planning of realistic Labour Budget, timely release of funds, Ne-FMS etc. It has issued guidelines on Labour Budget planning with three checklists to the States/UTs to ensure that the documents prepared and submitted by the States/UTs are in order.

Delay in MGNREGA payments

276. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is aware that there is an inordinate delay in payment of MGNREGA wages, which is causing hardships to workers;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) whether any study has been conducted in this direction and if so, the details thereof; and
- (d) the remedial measures being taken by Government to expedite the payments to usher confidence among the workers under MGNREGA scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time. This has resulted in considerable improvement in the status of timely generation of pay order and leading to improvement in actual time taken to credit wages in the workers account. During the current financial year 2017-18 (as on 31.01.2018), 85.53% (as on 31.01.2018) pay orders have been generated within 15 days. The delay in payment of wages are due to implementation issues in the States which include inadequate staffing, non-timely recording and reporting of attendance, measurement, data entry, generation of wage list, Fund Transfer Order (FTO), Public Financial Management System and Banks/Post offices related issues etc.

(c) State Government of Rajasthan has recently commissioned a study titled "End to End Analysis on Delay Payment under MGNREGA" through Rajasthan Grameen Ajeevika Vikas Parishad (RAJEEVIKA). The study covered sample of 10 blocks in Rajasthan and identified various reasons for delay in payments which included vacant staff positions at block and Gram Panchayat level, frequent transfer of BDOs, lack of adequate infrastructure at block level etc.

(d) Efforts have been made by the Ministry to reduce the delay in payment of wages to the MGNREGA workers viz., timely release of funds, payment through National Electronic Fund Management System (NeFMS) for direct payment of wages into workers account, issued guidelines for monitoring of timely payment and payment of delay compensation, enabling appropriate provisions in NREGASoft to monitor timely payment of wages and payment of delay compensation. The Ministry is in

constant engagement with the State Governments/UTs through review meetings, video conferences, Mid-Term Review, SMS based monitoring etc.

Delay in release of daily labour wages in MGNREGA

277. SHRIMATI RENUKA CHOWDHURY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total daily wage labour dues pending under MGNREGA to be released to Telangana and Andhra Pradesh as on date;
- (b) the reasons for delay in release of labour wage dues; and
- (c) the steps taken by Government for early release of pending daily wage labour dues under MGNREGA?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time. This has resulted in considerable improvement in the status of timely generation of pay order and leading to improvement in actual time taken to credit wages in the workers account. During the current financial year 85.75% and 87.91% payments have been generated within 15 days in respect of Telangana and Andhra Pradesh (as on 01.02.2018) respectively. The delay in payment of wages is due to implementation issues in the States which include inadequate staffing, non-timely recording and reporting of attendance, measurement, data entry, generation of wage list, Fund Transfer Order (FTO), Public Financial Management System and Banks/Post offices related issues etc.

- (c) Efforts have been made by the Ministry to reduce the delay in payment of wages to the MGNREGA workers viz., timely release of funds, payment through National Electronic Fund Management System (NeFMS) for direct payment of wages into workers accounts, issuance of guidelines for monitoring of timely payment and payment of delay compensation, enabling appropriate provisions in NREGASoft to monitor timely payment of wages and payment of delay compensation. The Ministry is in constant engagement with the State Governments/UTs through review meetings, video conferences, Mid-Term Review, SMS based monitoring etc.

Geo-tagging of assets of MGNREGA

278. SHRI C. M. RAMESH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of assets created under MGNREGA in the last three years, year-wise and State-wise;

(b) whether it is a fact that Government has decided to Geo-tag each asset so created with the help of Indian Space Research Organisation (ISRO) and National Remote Sensing Agency (NRSA); and

(c) if so, how many assets have so far been Geo-tagged out of the assets so far created during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) State/UT-wise details of assets created under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years are given in the Statement-I (*See* below).

(b) The Memorandum of Understanding (MoU) was signed on 24.06.2016 between the Ministry of Rural Development and Indian Space Research Organisation (ISRO), Department of Space for Geo-tagging the assets under the MGNREGS in each Gram Panchayat. The MoU addresses specific components of geo-tagging the assets and creation of data base for online recording and monitoring.

(c) State/UT-wise details of assets geo-tagged against the asset created during the last three years are given in the Statement-II.

Statement-I

Assets created under MGNREGS

Sl. No.	State/UT	2014-15	2015-16	2016-17
1.	Andhra Pradesh	585,062	440,282	1,352,823
2.	Arunachal Pradesh	902	2,276	4,768
3.	Assam	19,538	16,013	20,263
4.	Bihar	115,037	109,388	72,662
5.	Chhattisgarh	81,605	71,915	212,242
6.	Goa	449	384	348
7.	Gujarat	58,622	48,291	105,042
8.	Haryana	13,570	7,716	9,668

Sl. No.	State/UT	2014-15	2015-16	2016-17
9.	Himachal Pradesh	43,304	48,624	64,302
10.	Jammu and Kashmir	40,424	87,728	60,374
11.	Jharkhand	62,713	71,256	220,449
12.	Karnataka	419,131	321,330	348,193
13.	Kerala	184,035	196,887	262,499
14.	Madhya Pradesh	394,539	230,397	323,381
15.	Maharashtra	161,784	110,535	160,106
16.	Manipur	4,675	8,779	9,397
17.	Meghalaya	7,034	9,555	14,897
18.	Mizoram	6,863	7,682	7,439
19.	Nagaland	4,977	13,759	13,721
20.	Odisha	48,740	125,341	254,977
21.	Punjab	8,903	13,624	19,532
22.	Rajasthan	191,860	91,492	178,858
23.	Sikkim	2,031	3,093	2,525
24.	Tamil Nadu	356,173	388,311	287,185
25.	Telangana	208,753	267,266	1,266,211
26.	Tripura	111,366	140,819	94,295
27.	Uttar Pradesh	443,971	470,848	515,823
28.	Uttarakhand	25,786	38,466	70,404
29.	West Bengal	209,601	344,050	541,076
30.	Andaman and Nicobar Islands	323	174	354
31.	Puducherry	238	467	519
TOTAL		3,812,009	3,686,748	6,494,333

Statement-II*State/UT-wise details of assets geo-tagged against the asset created during the last three years*

Sl. No.	State/UT	2014-15			2015-16			2016-17		
		Total Assets Created	Geo-tags	Geo-tags (%)	Total Assets Created	Geo-tags	Geo-tags (%)	Total Assets Created	Geo-tags	Geo-tags (%)
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	585,062	392,891	67.15	440,282	324,337	73.67	1,352,823	914,988	67.64
2.	Arunachal Pradesh	902	492	54.55	2,276	1,279	56.20	4,768	2,167	45.45
3.	Assam	19,538	15,790	80.82	16,013	13,125	81.96	20,263	12,350	60.95
4.	Bihar	115,037	103,558	90.02	109,388	106,303	97.18	72,662	57,247	78.79
5.	Chhattisgarh	81,605	79,814	97.81	71,915	71,915	100.00	212,242	212,242	100.00
6.	Goa	449	64	14.25	384	61	15.89	348	212	60.92
7.	Gujarat	58,622	45,213	77.13	48,291	43,170	89.40	105,042	87,286	83.10
8.	Haryana	13,570	12,404	91.41	7,716	7,716	100.00	9,668	7,169	74.15
9.	Himachal Pradesh	43,304	31,478	72.69	48,624	36,630	75.33	64,302	55,692	86.61
10.	Jammu and Kashmir	40,424	25,836	63.91	87,728	62,755	71.53	60,374	33,357	55.25

1	2	3	4	5	6	7	8	9	10	11
11.	Jharkhand	62,713	51,750	82.52	71,256	61,401	86.17	220,449	186,637	84.66
12.	Karnataka	419,131	348,694	83.19	321,330	292,847	91.14	348,193	278,850	80.08
13.	Kerala	184,035	152,677	82.96	196,887	181,579	92.22	262,499	207,966	79.23
14.	Madhya Pradesh	394,539	326,056	82.64	230,397	220,786	95.83	323,381	235,084	72.70
15.	Maharashtra	161,784	141,913	87.72	110,535	102,250	92.50	160,106	100,583	62.82
16.	Manipur	4,675	3,082	65.93	8,779	4,590	52.28	9,397	6,168	65.64
17.	Meghalaya	7,034	6,024	85.64	9,555	8,050	84.25	14,897	6,371	42.77
18.	Mizoram	6,863	4,918	71.66	7,682	6,130	79.80	7,439	4,744	63.77
19.	Nagaland	4,977	847	17.02	13,759	6,215	45.17	13,721	4,134	30.13
20.	Odisha	48,740	48,740	100.00	125,341	125,341	100.00	254,977	216,545	84.93
21.	Punjab	8,903	8,668	97.36	13,624	13,624	100.00	19,532	13,167	67.41
22.	Rajasthan	191,860	176,547	92.02	91,492	91,293	99.78	178,858	125,900	70.39
23.	Sikkim	2,031	2,161	100.00	3,093	3,093	100.00	2,525	2,336	92.51
24.	Tamil Nadu	356,173	311,013	87.32	388,311	388,311	100.00	287,185	235,471	81.99
25.	Telangana	208,753	180,625	86.53	267,266	214,449	80.24	1,266,211	1,056,250	83.42

222 Written Answers to

[RAJYA SABHA]

Unstarred Questions

26. Tripura	111,366	75,198	67.52	140,819	116,193	82.51	94,295	75,635	80.21
27. Uttar Pradesh	443,971	418,141	94.18	470,848	470,848	100.00	515,823	330,662	64.10
28. Uttarakhand	25,786	25,786	100.00	38,466	38,466	100.00	70,404	59,640	84.71
29. West Bengal	209,601	182,605	87.12	344,050	344,050	100.00	541,076	374,363	69.19
30. Andaman and Nicobar Islands	323	195	60.37	174	82	47.13	354	130	36.72
31. Puducherry	238	238	100.00	467	467	100.00	519	475	91.52
TOTAL	3,812,009	3,173,418	83.25	3,686,748	3,357,356	91.06	6,494,333	49,03,821	75.51

Written Answers to

[5 February, 2018]

Unstarred Questions

Minimum Wages under MGNREGA

279. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has undertaken any study to ascertain the differences between the wages under MGNREGA and the minimum wages in different States, if so, the details thereof and if not, the reasons therefor;

(b) the details regarding States where MGNREGA wages are substantially lower than the relevant minimum wages;

(c) the relevant figures for the State of Rajasthan;

(d) whether Government has taken any steps to rationalise the MGNREGA wages *vis-a-vis* minimum wages; and

(e) if so, details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) The Ministry had constituted a Committee in the year 2017 to look into the difference between wages under MGNREGA and State Minimum Wages. The Committee compared both the wages for FY 2016-17. There were 17 States/UTs where MGNREGA wages were less than the State Minimum Wages in FY 2016-17, is given in the Statement (*See* below).

(d) and (e) The Wage Committee established by the Ministry looked into the issue of parity between Minimum wages and MGNREGA wages, Schedule of Rates (SoR) and appropriate index for revising MGNREGA wages. The Committee recommended that there were no compelling reasons to align MGNREGA and State Minimum wages. It also recommended using Consumer Price Index-Rural (CPI-R) for revising MGNREGA wages every year.

Statement*Difference between wages under MGNREGA and State Minimum Wages*

Sl. No.	State	FY 2016-17	
		MGNREGA Wages	State Minimum Wages for Agricultural Labour
1	2	3	4
1.	Karnataka	224	288.66
2.	Punjab	218	277.13
3.	Andaman and Nicobar Islands	243	293
4.	Jharkhand	167	212
5.	West Bengal	176	216
6.	Haryana	259	292.31
7.	Mizoram	188	220
8.	Uttarakhand	174	204
9.	Sikkim	172	200
10.	Andhra Pradesh	194	218
11.	Telangana	194	218
12.	Madhya Pradesh	167	187
13.	Daman and Diu	192	209.8
14.	Rajasthan	181	197
15.	Bihar	167	177
16.	Himachal Pradesh	170	180
17.	Meghalaya	169	170

Start-up Rural Entrepreneurship Programme

†280. SHRI PRABHAT JHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is implementing the Start-up Rural Entrepreneurship programme to provide new non-agricultural livelihood to the artisans and weavers in order to strengthen their livelihood;

(b) whether any annual target has been fixed to support the entrepreneurs by providing them training under the said programme;

(c) if so, the details of target fixed along with the achievements made in this regard; and

(d) whether opportunities of employment in the rural areas has increased through the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Government is implementing the Start-up Village Entrepreneurship Programme (SVEP) with the objective of helping the rural poor including artisans and weavers to set up enterprises at the village level in non-agricultural sectors.

(b) The States have to prepare a Detailed Project Reports (DPR) for the identified blocks under Start-up Village Entrepreneurship Programme (SVEP) after the approval of Annual Action Plan (AAP) by the Ministry. The Detailed Project Reports (DPRs) provides the number of enterprises to be supported over a 4-year duration which is further broken down to annual targets.

(c) The cumulative target for enterprise formation till 31st March, 2018 for the approved projects is 25,392. The total number of enterprises formed as on 31st December is 11,801.

(d) It is estimated that Start-up Village Entrepreneurship Programme (SVEP) has generated employment opportunities for 24,509 persons as on 31st December, 2017.

Construction of roads under PMGSY in the country

†281. DR. SATYANARAYAN JATIYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) details of the villages connected to the roads till December, 2017, per kilometer expenditure incurred thereon and the time-bound action plan for the construction

†Original notice of the question was received in Hindi.

of roads for connecting remaining villages under the Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise; and

(b) the details of method of construction, maintenance and repair of constructed roads and implementing agency, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Under Pradhan Mantri Gram Sadak Yojana (PMGSY), the unit of Programme is a Habitation and not a Revenue village. Since inception till 31st December, 2017, a total of 5,26,911.83 Km. road length has been constructed incurring an expenditure of ₹ 1,72,145.46 crore under PMGSY. The State-wise details of road length completed and per kilometer expenditure incurred thereon is given in the Statement (*See below*).

The number of eligible unconnected habitations as per the Core Network under PMGSY is 1,78,184, out of which 1, 30,974 habitations have been connected till 31st December, 2017. The States have further reported that about 14,620 habitations, which are part of the original core network of PMGSY, have also been connected through State Sponsored Schemes, bringing the total connectivity to 1,45,594. The Government of India has taken a decision to accelerate execution of all-weather road connectivity to eligible habitations, for substantial completion of the habitation connectivity as per the Core Network of PMGSY by March, 2019.

(b) In India, Indian Roads Congress (IRC), an autonomous body of Ministry of Road, Transport and Highways (MoRTH), prescribes the standards for construction of roads including PMGSY roads. PMGSY is executed through State Rural Roads Development Agencies (SRRDA) at State level and Programme Implementation Units (PIU) at district levels and timely completion of PMGSY roads is the responsibility of the respective State Government. PMGSY roads are constructed by the State Governments with a design life for at least 10 years. As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time.

Statement***Details of Physical and Financial progress under PMGSY***

Sl. No.	State Name	Status of works				Average per km. expenditure (₹ in crore)
		Eligible Habitations	Habitations connected upto Dec. 2017	Length of road works completed (km.)	Expenditure (₹ in crore)	
1	2	3	4	5	6	7
1.	Andhra Pradesh	4819	1107	13,848.825	3,439.00	0.25
2.	Arunachal Pradesh	931	368	6,031.967	2,859.96	0.47
3.	Assam	12205	9387	16,645.658	9,605.89	0.58
4.	Bihar	24804	21182	44,885.759	21,273.65	0.47
5.	Chhattisgarh	10763	8788	27,405.775	8,230.76	0.30
6.	Goa	20	2	155.330	0.00	0.00
7.	Gujarat	3387	3021	12,531.578	3,482.01	0.28
8.	Haryana	1	1	5,572.349	2,193.50	0.39
9.	Himachal Pradesh	3725	2143	13,312.865	2,919.88	0.22
10.	Jammu and Kashmir	3892	1480	8,017.820	3,940.98	0.49
11.	Jharkhand	11613	7821	17,253.594	5,964.20	0.35
12.	Karnataka	1766	296	18,541.148	4,743.95	0.26
13.	Kerala	435	380	2,973.489	1,514.37	0.51
14.	Madhya Pradesh	21168	15891	68,820.258	19,910.34	0.29
15.	Maharashtra	2159	1282	25,747.480	7,801.28	0.30
16.	Manipur	1023	472	5,867.685	1,687.61	0.29

1	2	3	4	5	6	7
17.	Meghalaya	793	243	1,620.231	718.71	0.44
18.	Mizoram	246	157	2,665.417	878.05	0.33
19.	Nagaland	191	94	3,483.370	658.75	0.19
20.	Odisha	22211	13422	43,176.580	18,628.21	0.43
21.	Punjab	441	390	7,813.390	2,803.36	0.36
22.	Rajasthan	16801	13734	63,459.701	11,816.78	0.19
23.	Sikkim	366	283	3,411.613	1,155.94	0.34
24.	Tamil Nadu	2203	1979	14,699.552	3,564.59	0.24
25.	Tripura	1731	617	4,002.034	2,528.11	0.63
26.	Uttar Pradesh	13984	1787	52,213.674	14,564.96	0.28
27.	Uttarakhand	2684	11228	8,541.743	3,105.63	0.36
28.	West Bengal	13822	1011	24,173.656	9,745.27	0.40
29.	Telangana		12408	10,039.288	2,409.71	0.24
	TOTAL	178184	130974	526,911.83	172,145.46	0.33

Cancellation of fake MGNREGA job cards

282. SHRI KAPIL SIBAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has cancelled 93 lakh MGNREGA job cards, if so, the details thereof along with reasons therefor, State/UT-wise;

(b) whether it is also a fact that there are fake MGNREGA job cards, if so, details thereof along with the details regarding action taken by Government, State/UT-wise; and

(c) whether names of some beneficiaries have been removed from MGNREGA, if so, the details thereof and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) After due verification, States/UTs have deleted job cards registered under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last and current financial years (upto December 2017). The reasons are fake identity, misappropriation, wrong allocation and deceased. State/ UT-wise details are given in the Statement (*See below*). The number of Job Cards deleted for reason 'Fake Job Card' during the FY 2016-17 and FY 2017-18 (upto December, 2017) is given as under:

Reason for deletion of Job Cards	Number of Job Cards deleted in FY-2016-17	Number of Job Cards deleted in FY-2017-18 (upto December, 2017)
Fake Job Card	4,62,275	4,14,336

(c) There is a provision to remove name of a beneficiary from a job card who are fake or duplicate, expired, shifted to new family, not willing to work or other reasons. Around 97 lakh such workers were deleted from job card in FY 2016-17 and 43.63 lakh workers have been deleted in FY 2017-18 (so far).

Statement

*State/UT-wise deletion of Job Cards in FY 2016-17 and 2017-18
as on (19th Dec. 17)*

Sl. No.	States/UTs	FY 2016-17	FY 2017-18
1.	Andaman and Nicobar Islands	13263	898
2.	Andhra Pradesh	237866	57389
3.	Arunachal Pradesh	7083	9139
4.	Assam	730728	171904
5.	Bihar	161047	182349
6.	Chhattisgarh	488966	176146
7.	Goa	22	35
8.	Gujarat	372866	130238

Sl. No.	States/UTs	FY 2016-17	FY 2017-18
9.	Haryana	30827	18173
10.	Himachal Pradesh	39509	9912
11.	Jammu and Kashmir	146622	105239
12.	Jharkhand	152137	363384
13.	Karnataka	717307	219327
14.	Kerala	57262	10625
15.	Lakshadweep	128	149
16.	Madhya Pradesh	2156910	396155
17.	Maharashtra	95366	179844
18.	Manipur	10123	9658
19.	Meghalaya	13741	11502
20.	Mizoram	5365	4978
21.	Nagaland	23008	19252
22.	Odisha	498448	398160
23.	Puducherry	1897	8102
24.	Punjab	9604	13892
25.	Rajasthan	678088	229716
26.	Sikkim	9603	1315
27.	Tamil Nadu	949853	209976
28.	Tripura	20257	5556
29.	Uttar Pradesh	2210607	347630
30.	Uttarakhand	135531	52229
31.	West Bengal	94497	1319967
GRAND TOTAL		10068531	4662839

Aadhaar card for MGNREGA schemes

283. SHRI KAPIL SIBAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the MGNREGA workers who have been authenticated through Aadhaar Cards, State/UT-wise; and

(b) whether the wage dispersal in financial year 2017-20 are being made only to Aadhaar card holders *via* cashless system, if so, the details thereof and if not, the reasons therefor, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The details of total number of workers converted into Aadhaar Based Payment System under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is given in the Statement (*See* below).

(b) All wages under MGNREGS are not paid through Aadhaar Based Payment System (ABPS). Those workers who donot have Aadhaar number or are in process of ABPS conversion are paid electronically through account based transfers into their Bank/Post office accounts.

Statement

Details of total number of workers converted into Aadhaar Based Payment System under MGNREGS

(Status as on 31.01.2018)

Sl. No	States	Total number of workers converted into Aadhaar Based Payment
1	2	3
1.	Andhra Pradesh	7334826
2.	Arunachal Pradesh	2648
3.	Assam	0
4.	Bihar	897149
5.	Chhattisgarh	3457343
6.	Goa	5116

1	2	3
7.	Gujarat	948132
8.	Haryana	569260
9.	Himachal Pradesh	812788
10.	Jammu and Kashmir	56982
11.	Jharkhand	2402558
12.	Karnataka	3426655
13.	Kerala	2038066
14.	Madhya Pradesh	3866513
15.	Maharashtra	2052062
16.	Manipur	28370
17.	Meghalaya	115
18.	Mizoram	61491
19.	Nagaland	8211
20.	Odisha	2154169
21.	Punjab	711534
22.	Rajasthan	6541437
23.	Sikkim	71066
24.	Tamil Nadu	7026171
25.	Telangana	5151783
26.	Tripura	707875
27.	Uttar Pradesh	6541807
28.	Uttarakhand	682615
29.	West Bengal	8315742
30.	Andaman and Nicobar Islands	0
31.	Lakshadweep	187
32.	Puducherry	49305
TOTAL		65921976

Funds for DRDA

284. SHRI VIVEK GUPTA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the District Rural Development Agencies (DRDAs) have not been able to function effectively due to lack of funds in several districts;
- (b) the allocation and utilization of funds made to the DRDAs during the last three years, State-wise, including district-wise details for West Bengal;
- (c) the details of any complaints received against DRDAs during the last three years along with steps taken to correct the same, district-wise; and
- (d) the details of the tasks done by the DRDAs during the last three years in West Bengal, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) As per guidelines, the administrative cost of District Rural Development Agency (DRDA) is to be borne by the Central Government and State Government on 60:40 basis and in respect of North Eastern States and three Himalayan States on 90:10 basis subject to the ceiling prescribed in the guidelines. Any expenditure over and above the ceiling is to be borne by the State Government.

(b) The details of the allocation and utilization of funds made to the DRDAs during the last three years, State-wise, including district-wise details for West Bengal are given in the Statement-I and II respectively (*See below*).

(c) Complaints received against DRDA employees were forwarded to the concerned State Government for taking appropriate action as the District Rural Development Agencies are functioning under the jurisdiction of the concerned State Government.

(d) Details of the tasks done by the DRDAs in West Bengal is as under:

- (i) National Rural Livelihoods Mission (NRLM),
- (ii) State Action against Hunger and Inequality (SAHAY),
- (iii) Watershed Development Programmes,
- (iv) Sanitation Programme in Gorkhaland Territorial Administration (GTA).

Statement-I*Allocation/Release of funds during last three years*

(₹ in lakh)

Sl. No.	States/UTs	2014-2015		2015-16		2016-2017	
		Central Allo- cation	Central Release (utiliza- tion)	Central Allo- cation	Central Release (utiliza- tion)	Central Allo- cation	Central Release (utiliza- tion)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	922.84	887.85	581.90	747.32	538.60	779.29
2.	Telangana	610.68	573.11	384.98	362.39	356.35	248.81
3.	Bihar	2560.12	1322.71	1614.26	1219.16	1494.10	1177.68
4.	Chhattisgarh	1457.76	1097.85	919.16	913.38	850.63	577.55
5.	Goa	121.92	114.71	76.88	76.88	71.15	71.12
6.	Gujarat	1588.24	1071.88	1210.46	1143.79	1120.25	901.27
7.	Haryana	1162.56	1029.59	733.04	830.18	678.39	567.46
8.	Himachal Pradesh	669.52	621.89	422.14	447.80	586.02	628.91
9.	Jammu and Kashmir	1252.40	794.04	789.66	905.33	1096.21	652.5
10.	Jharkhand	1499.44	929.43	983.16	872.41	909.94	1140.13
11.	Karnataka	1660.96	1296.69	1047.28	1206.94	969.21	925.89
12.	Kerala	909.08	596.57	573.10	744.47	530.47	778.57
13.	Madhya Pradesh	2850.24	2485.64	1797.16	1687.48	1663.21	1839.93
14.	Maharashtra	2137.92	1700.80	1347.86	1802.40	1271.28	1675.93
15.	Odisha	1899.40	1714.41	1197.54	1419.89	1108.39	1626.95
16.	Punjab	1228.88	955.21	774.82	803.07	717.07	883.44
17.	Rajasthan	1945.44	1808.84	1226.60	1435.05	1135.22	967.91

1	2	3	4	5	6	7	8
18.	Tamil Nadu	2065.16	2017.03	1301.96	1606.39	1205.12	1760.19
19.	Uttar Pradesh	4810.40	3127.84	3033.02	2549.36	2807.20	2886.97
20.	Uttarakhand	774.32	660.80	488.22	397.68	677.77	215.53
21.	West Bengal	1298.20	785.79	851.66	454.09	788.25	536.19
22.	Andaman and Nicobar Island	196.68	8.00	124.02	9.00	143.53	101.97
23.	Dadra and Nagar Haveli	65.56	8.00	41.34	8.00	47.84	47.8
24.	Daman and Diu	65.56	0.00	41.34	0.00	47.84	0
25.	Lakshadweep	81.26	9.00	51.22	8.00	59.29	0
26.	Puducherry	81.26	25.00	51.22	25.00	59.29	40
SUB TOTAL		33915.80	25642.68	21664.00	21675.46	20932.64	21031.99
27.	Arunachal Pradesh	1126.74	1031.72	710.4	631.51	951.10	896.76
28.	Assam	1912.04	1726.88	1205.54	1598.01	1394.84	1832.49
29.	Meghalaya	677.64	506.58	427.22	213.61	494.27	251.95
30.	Manipur	573.66	429.82	361.68	358.96	418.45	326.02
31.	Nagaland	705.84	352.92	445.02	203.9	514.87	444.55
32.	Mizoram	472.32	413.45	297.76	423.28	344.48	522
33.	Sikkim	73.14	64.74	46.12	65.57	53.36	26.65
34.	Tripura	542.82	331.21	342.26	237.03	395.99	159
SUB TOTAL		6084.20	4857.32	3836.00	3731.87	4567.36	4459.42
GRAND TOTAL		40000.00	30500.00	25500.00	25407.33	25500.00	25491.41

Statement-II*District-wise Allocation and Utilization during the last three years of West Bengal*

(₹ in lakh)

Sl. No.	State/Name of DRDAs	2014-2015		2015-16		2016-2017	
		Allo- cation	Amount released/ Utilized	Allo- cation	Amount released/ Utilized	Allo- cation	Amount released/ Utilized
1	2	3	4	5	6	7	8
1.	24 Paraganas (North)	71.64	52.49	45.18	45	41.8	30.5
2.	24 Paraganas (South)	71.64	54.97	45.18	35.19	41.8	50.09
3.	Bankura	71.64	35.82	45.18	22.59	41.8	50.09
4.	Birbhum	71.64	35.82	45.18	22.66	41.8	50.15
5.	Burdwan	71.64	69.64	45.18	45.18	41.8	50.09
6.	Cooch Behar	69.52	34.76	43.82	19.9	40.52	20.26
7.	Darjeeling	60.96	30.48	38.44	15.69	35.56	17.78
8.	Hooghly	71.64	35.82	45.18	0	41.8	20.9
9.	Howrah	69.52	34.76	43.82	42.51	40.52	28.47
10.	Jalpaiguri	69.52	45.18	38.44	34.04	35.56	42.62
11.	Malda	69.52	34.76	43.82	0	40.52	20.26
12.	Midnapore (East)	71.64	35.82	45.18	22.59	41.8	20.9
13.	Midnapore (West)	71.64	35.82	45.18	20.73	41.8	31.43
14.	Murshidabad	71.64	71.64	45.18	22.59	41.8	9.6
15.	Nadia	71.64	35.82	45.18	22.59	41.8	20.9
16.	North Dinajpur	60.96	30.48	38.44	23.99	35.56	42.62
17.	Purulia	71.64	35.82	45.18	11.44	41.8	15.18

1	2	3	4	5	6	7	8
18.	Siliguri	49.20	45.41	31.02	28.18	28.7	14.35
19.	South Dinajpur	60.96	30.48	38.44	0	35.56	0
20.	Alipurdaur			38.44	19.22	35.56	0
TOTAL		1298.20	785.79	851.66	454.09	787.86	536.19

Fixing of MGNREGA workers output and wages

285. SHRI K.R. ARJUNAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government had asked the States to carry out a study to fix output for MGNREGA wages;

(b) whether it is also a fact that a worker's output is expected to vary across States because of differences in the nature of terrain;

(c) whether it is also a fact that Government has found that the present difference in output or schedule of rates is unreasonable;

(d) whether it is also a fact that in April, 2018, the work under MGNREGA will only be awarded of as per new schedule rates; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Ministry has constituted a Committee in 2017 which observed significant divergence in Schedule of Rates across States. The Committee has recommended that all States/UTs implementing MGNREGA should have MGNREGA specific schedule of rates based on Time and Motion study and there should be a progression towards convergence on Schedule of Rates across the States to minimize the variations.

(d) No Sir.

(e) Does not arise.

Review of generation of MGNREGA assets

286. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has sought or received any Action Taken Reports from State Governments on various advisories issued to it during the last two years regarding progress of assets generated through MGNREGA;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government intends to make it mandatory to submit time-bound reports by State Governments in this regard and if not, the reasons therefor; and
- (d) whether Government has observed any progress/improvement in the quality of assets generated through MGNREGA during the last one year, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) No specific advisory has been issued to State/UTs regarding progress of assets generated through MGNREGA. However, the State/UTs have been requested to expedite the completion of incomplete works on priority in the various meetings and video conferences. Mid Term Review was held with all States/UTs on many issues including progress on completion of works and assets generated through MGNREGA. There is upward trend in completion of works during last two years. 65 lakh works were completed in FY 2016-17 compared to completion of an average 30 lakh works in previous years.

(d) In order to assess, the progress in the quality of assets created under MGNREGS, the Government has commissioned Institute of Economic Growth, Delhi in FY 2017 to conduct study regarding the impact of NRM assets created in FY 2015-16 and FY 2016-17. The study shows that 76% of the sample households shared that the quality of assets are good/very good.

Implementation of women empowerment project

†287. SHRI PRABHAT JHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether women empowerment project is being implemented for enhancing the livelihood under Deen Dayal Antyodaya Yojana-National Rural Livelihood Mission;

†Original notice of the question was received in Hindi.

- (b) whether women empowerment project has achieved expected success in securing basic livelihood of women of poor families in rural areas;
- (c) the details of investment during the last three years under women farmer empowerment project. State-wise; and
- (d) the details of beneficiaries under this project during the last three years State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) This Ministry is implementing the Mahila Kisan Sashaktikaran Pariyojana (MKSP) as a sub-scheme under the Deendayal Antyodaya Yojana - National Rural livelihoods Mission (DAY-NRLM) for providing support for farm based livelihoods to women farmers in the rural areas of the country. MKSP is being implemented in a project mode through the respective State Rural Livelihoods Missions in 21 States and 1 Union Territory. Already over 32 lakh women farmers have been covered under the scheme. The main objectives of MKSP are as under:

- To enhance the productive participation of women in agriculture;
- To create sustainable agricultural livelihood opportunities for women in agriculture;
- To improve the skills and capabilities of women in agriculture to support farm and non-farm-based activities;
- To ensure food and nutrition security at the household and the community level;
- To enable women to have better access to inputs and services of the Government and other agencies;
- To enhance the managerial capacities of women in agriculture for better management of bio-diversity;
- To improve the capacities of women in agriculture to access the resources of other

(c) State-wise details of investment during the last three years under women farmer empowerment project is give in the Statement-I (*See* below).

(d) State-wise details of beneficiaries under this project during the last three years is given in the Statement-II.

Statement-I

*Year-wise details of funds allocation and releases under Mahila Kisan
Sashaktikaran Pariyojana*

Sl. No.		Total Budget	Total allocation of Central share	Expen- diture/ releases upto 2014-15	Expen- diture/ release in 2014-15	Expen- diture/ release in 2015-16	Expen- diture/ release in 2016-17
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	281.84	211.39	79.66	41.20	11.35	0.00
2.	Assam	24.04	21.36	3.60	0.00	6.33	2.77
3.	Bihar	119.70	87.08	23.70	0.67	4.35	25.94
4.	Chhattisgarh	34.30	21.03	0.56	0.00	1.12	4.70
5.	Gujarat	28.15	20.89	4.99	0.00	0.00	0.23
6.	Himachal Pradesh	2.71	2.03	0.51	0.00	1.02	0.00
7.	Haryana	11.69	7.01	0.00	0.00	1.75	0.00
8.	Jammu and Kashmir	9.54	8.58	0.00			
9.	Jharkhand	112.70	72.19	2.93	0.19	10.28	20.50
10.	Karnataka	24.46	18.34	6.93	0.00	0.00	0.96
11.	Kerala	172.77	88.22	16.60	3.07	18.06	17.52
12.	Maharashtra	72.79	44.56	3.20	0.00	0.00	10.57
13.	Madhya Pradesh	50.59	28.11	16.13	2.44	0.00	0.83
14.	Meghalaya	2.92	2.62	0.00			
15.	Mizoram	3.60	3.24	0.00	0.00	0.00	0.81
16.	Odisha	49.67	35.92	7.22	0.65	13.78	6.36
17.	Union Territory of Puducherry	2.29	2.29	0.00			

1	2	3	4	5	6	7	8
18.	Rajasthan	53.57	33.83	2.11	4.22	0.00	7.61
19.	Telangana	8.06	6.04	0.00	0.00	3.02	0.00
20.	Tamil Nadu	24.35	14.61	0.00	0.00	2.39	0.00
21.	Uttar Pradesh	63.36	38.02	0.00	0.00	0.00	9.50
22.	West Bengal	18.45	15.07	2.53	0.00	5.06	0.00
23.	Multi State projects	52.19	39.11	9.78	0.00	19.57	0.00
		1223.73	821.53	180.45	52.44	98.08	108.31

Statement-II

State-wise number of beneficiaries under Mahila Kisan Sashaktikaran Pariyojana

Sl. No.	State	2014-15	2015-16	2016-17
1.	Andhra Pradesh	1372941	1380503	1301595
2.	Bihar	100613	124620	132096
3.	Chhattisgarh	2889	3982	3999
4.	Gujarat	24872	30895	32605
5.	Haryana			1538
6.	Jharkhand	24010	24229	48396
7.	Karnataka	19400	18969	19000
8.	Kerala	350053	293615	310714
9.	Maharashtra	7320	5208	5663
10.	Madhya Pradesh	33878	36297	37116
11.	Odisha	31535	37268	37543
12.	Rajasthan	15282	26070	25063
13.	Tamil Nadu	NA	NA	12800

Sl. No.	State	2014-15	2015-16	2016-17
14.	Telangana	1290295	1299943	1022291
15.	Uttar Pradesh			
16.	West Bengal	57586	57551	58060
17.	Assam	4423	13914	14000
18.	Himachal Pradesh	597	1353	2510
19.	Mizoram*			
20.	Jammu and Kashmir*			
21.	Puducherry*			
22.	Meghalaya*			
		3335694	3354417	3064989

*Projects in these States have just started.

Delay in wage payment under MGNREGA

288. SHRIMATI VIJILA SATHYANANTH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that wage payments worth several hundred crores of rupees under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been stuck in various States during the year 2017, because of non-transfer of funds from Government;

(b) if so, the details thereof, State-wise;

(c) whether it is also a fact that wage payment under MGNREGA have been delayed in many States; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Ministry releases funds to the States based on the basis of agreed to Labour Budget (LB), opening balance, pending liabilities of the previous year for the financial year, if any, and overall performance. The fund release for implementation of MGNREGA to States/UTs is a continuous process

and Central Government is making funds available keeping in view the demand. The Ministry has released ₹ 51616.99 crore (as on 31.01.2018) to States/ UTs for liquidating the pending liability of wage component and for running the programme during FY 2017-18.

(c) and (d) The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/ UTs have been advised to generate pay orders in time. This has resulted in considerable improvement in the status of timely generation of pay order and leading to improvement in actual time taken to credit wages in the workers account. During the current financial Year 2017-18 (as on 31.01.2018), 85.53% pay orders have been generated within 15 days. The delay in payment of wages are due to implementation issues in the States which include inadequate staffing, non-timely recording and reporting of attendance, measurement, data entry, generation of wage list, Fund Transfer Order (FTO), Public Financial Management System and Banks/ Post offices related issues etc.

Additional days of work under MGNREGA in Karnataka

289. SHRI K. C. RAMAMURTHY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Karnataka has been identified as one of the drought affected States and it was decided to give additional 50 days of work under MGNREGA in 2017-18;

(b) whether it is a fact that the State has requested for providing 50 additional work days to all districts;

(c) if so, whether additional work days are given to all districts or only identified districts; and

(d) the funds so far released to States under MGNREGA during the last three years and the current year, year-wise and district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Yes Sir.

(b) and (c) During the current financial year 2017-18, the provision of additional wage employment of 50 days has been allowed in 25 Taluks of 10 districts of Karnataka on recommendation of the Ministry of Agriculture and Farmers Welfare.

(d) The Central fund is not released district-wise under MGNREGA. States/ UTs-wise Central fund released under MGNREGS during the last three years and current financial year (as on 30.01.2018) is given in the Statement.

Statement*States/UTs-wise release position of MGNREGA (2014-15 to 2017-18)*

(₹ in lakh)

Sl. No.	States	2014-15	2015-16	2016-17	2017-18 (as on 30.01.18)
1	2	3	4	5	6
1.	Andhra Pradesh	290314.10	307380.330	394021.193	481105.523
2.	Arunachal Pradesh	2704.16	4395.100	15675.987	20717.180
3.	Assam	50023.46	87830.060	125459.790	102499.977
4.	Bihar	95968.24	102412.260	166740.556	208375.778
5.	Chhattisgarh	150570.49	106341.300	223193.550	236946.642
6.	Gujarat	35442.93	30598.720	64323.810	75962.614
7.	Haryana	16715.29	12470.720	28771.330	27954.496
8.	Himachal Pradesh	35542.86	39610.320	38860.834	52639.835
9.	Jammu and Kashmir	52171.08	55801.830	80408.520	99377.740
10.	Jharkhand	72433.41	97879.900	167914.171	114115.031
11.	Karnataka	171687.07	99155.270	225864.879	279426.675
12.	Kerala	158758.02	152633.877	158248.959	185824.766
13.	Madhya Pradesh	245163.12	236732.200	344891.617	354148.677
14.	Maharashtra	79951.77	123834.730	165708.925	165403.278
15.	Manipur	21997.13	25532.290	34370.410	15853.200
16.	Meghalaya	27785.90	22182.560	86069.230	79703.046
17.	Mizoram	11141.23	28517.360	14451.260	17565.818
18.	Nagaland	11305.27	26665.950	50152.800	88546.050
19.	Odisha	103530.34	147941.050	189526.844	203478.915

1	2	3	4	5	6
20.	Punjab	18948.18	24533.370	49073.460	55644.822
21.	Rajasthan	297609.87	269583.230	481816.863	449283.579
22.	Sikkim	7386.41	8623.440	13262.560	9558.757
23.	Tamil Nadu	378180.33	547037.470	455277.907	538554.551
24.	Telangana	191996.00	182484.920	180684.744	233970.018
25.	Tripura	63662.48	135894.190	101629.140	39048.772
26.	Uttar Pradesh	251341.40	269569.440	391584.937	342820.449
27.	Uttarakhand	28636.22	45076.654	51435.079	59624.185
28.	West Bengal	374495.29	471174.200	537722.785	593665.139
29.	Andaman and Nicobar Islands	1301.94	1035.720	801.395	862.930
30.	Lakshadweep	45.06	11.850	0.000	26.710
31.	Puducherry	739.69	1292.570	346.917	1236.667
32.	Goa	137.95	246.820	425.850	56.050
TOTAL		3247686.69	3664479.701	4838716.305	5133997.870

Delay in payment of wages under MGNREGA

†290. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has fixed a time limit for payments of wages to beneficiaries of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in all the States;

(b) if so, details of the penal action taken on the States that have not paid the wages to the beneficiaries under MGNREGA in last two years;

(c) whether the Finance Ministry has studied the reasons for delay in payment, if so, the details thereof; and

†Original notice of the question was received in Hindi.

(d) whether Government has taken steps to obviate the discrepancies in payments to the beneficiaries of MGNREGA, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time. This has resulted in considerable improvement in the status of timely generation of pay order and leading to improvement in actual time taken to credit wages in the workers account. During the current financial Year 2017-18 (as on 31.01.2018), 85.53% pay orders have been generated within 15 days. The delay in payment of wages are due to implementation issues in the States which include inadequate staffing, non-timely recording and reporting of attendance, measurement, data entry, generation of wage list, Fund Transfer Order (FTO), Public Financial Management System and Banks/ Post offices related issues etc.

(b) As per the provisions in Schedule-II of the Act, wage seekers are entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day for the duration of delay beyond the sixteenth day of closure of muster roll. The MIS in NREGASoft automatically calculates the compensation amount. The Programme Officer (PO) has been authorised to verify the claims. Upon approval, the payment of compensation for delay in payment of wages are to be made upfront by the State Government. As reported by the State Governments, a sum of ₹75.89 crore has been paid as compensation towards delay in payment of wages, so far.

(c) No Sir.

(d) Efforts have been made by the Ministry to reduce the delay in payment of wages to the MGNREGA workers viz., timely release of funds, payment through National Electronic Fund Management System (NeFMS) for direct payment of wages into workers account, issued guidelines for monitoring of timely payment and payment of delay compensation, enabling appropriate provisions in NREGASoft to monitor timely payment of wages and payment of delay compensation. The Ministry is in constant engagement with the State Governments/UTs through review meetings, video conferences, Mid Term Review, SMS based monitoring etc.

Release of MGNREGA funds for Andhra Pradesh

291. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has to release pending scheme funds under material and wage components of MGNREGA to Andhra Pradesh for the last two years;

- (b) if so, the details thereof;
- (c) whether it is also a fact that the funds were not released due to complaints from various quarters, if so, details thereof; and
- (d) if not, the reason for the funds not being released to State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Ministry releases funds to the States based on the basis of agreed to Labour Budget (LB), opening balance, pending liabilities of the previous year for the financial year, if any, and overall performance. The fund release for implementation of MGNREGA to States/UTs is a continuous process and Central Government is making funds available keeping in view the demand. Central fund released to Andhra Pradesh for the last FY 2016-17 and current FY 2017-18 (as on 31.01.2018) is ₹ 3940.21 & ₹ 4811.06 crore respectively.

(c) and (d) Complaints of irregularities in implementation of MGNREGA in States/UTs are received in the Ministry. Since the responsibility of implementation of MGNREGA is vested with the State Governments/UTs, all complaints received in the Ministry are forwarded to the concerned State Governments/UTs for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for complaint redressal have also been issued to all States/UTs.

Thrust for 'original ideas' in inspire programme

292. SHRI K. RAHMAN KHAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the Innovation of Science Pursuit for Inspired Research (INSPIRE) programme has been modified with a thrust to 'original ideas' having potential for social needs through science and technology;
- (b) if so, how many 'original ideas' have been targetted for a financial year and the amount that has been fixed for such an award; and
- (c) what is the criteria that has been adopted by Government to shortlist the schools from where The 'original ideas' would be gathered?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) Yes, Sir. The INSPIRE Award Scheme of Innovation in Science Pursuit for Inspired Research (INSPIRE) program being implemented by the

Department of Science and Technology under Ministry of Science and Technology has been modified/revamped to INSPIRE Award MANAK (Million Minds Augmenting National Aspiration and Knowledge) in order (i) to attract young students to study science and pursue research career (ii) to promote creative thinking and foster a culture of innovation among them thereby giving a thrust to original ideas having potential to cater to societal needs and problems.

(b) Under INSPIRE Award MANAK Scheme, in a financial year, ten (10.0) lakh ideas are being targeted from more than five (05) lakh middle and high schools across the country, out of which one (1.0) lakh ideas will be shortlisted for an initial award of ₹ 10000/- each, for preparation of project/model/showcasing of idea and participation in the District Level Exhibition and Project Competition (DLEPC).

(c) All middle and high schools of the country whether Government, private, semi-private, aided, un-aided are eligible to nominate 2-3 students from their schools, during a financial year, along with all the details including a brief write-up of the idea of the student. The short listing of students for INSPIRE award MANAK is being done by National Innovation Foundation, a autonomous organization of DST, based on the idea submitted by the student.

Fellows under women scientist schemes

293. SHRI MANISH GUPTA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of women who have been selected as fellows under the Women Scientist Scheme-A (WOS-A), Women Scientist Scheme-B (WOS-B) and Women Scientist Scheme-C (WOS-C);

(b) whether the fellows under these three schemes have received their stipend amounts regularly and on time and if not, the reasons therefor;

(c) the basis for selecting the minimum age limit for WOS-A and WOS-B as 27 years and maximum age limit as 57 years; and

(d) whether Government is considering any change in the aforementioned age limits?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) Four thousand forty six women have been benefitted under three components of Women Scientists Scheme (WOS) Since its inception in 2003-04. The component wise details are as follows:—

Sl. No.	Components of Women Scientists Scheme (WOS)	Number of beneficiaries
1.	Women Scientist Scheme-A (WOS-A)	2790
2.	Women Scientist Scheme-B (WOS-B)	632
3.	Women Scientist Scheme-C (WOS-C)	624
TOTAL		4046

(b) The fellows supported through these three components of WOS are receiving their project grant and stipend timely. However, very few fellows sometimes may not receive the grant on time due to various reasons *viz.* not submission of necessary as well as mandatory financial documents on time, incorrect documentation, and so on. Such fellows are promptly given due advice by the Department.

(c) and (d) The mandate of Women Scientists Scheme is to provide opportunities to women who had a break in their career, primarily due to familial responsibilities. The age limit was chosen as in Science and Technology (S&T) domain by 27 years of age, scholars are either able to complete Ph.D or at the final stage of their Ph.D work, if there is no break in their career. In view of this, minimum age to apply in Women Scientists Scheme was kept as 27 years. Moreover, the maximum age to apply for fellowship as CSIR-JRF (Junior Research Fellow) is 28 years and after this there are very few opportunities in S&T system to get fellowship, particularly after a break in career. The maximum age to apply under Women Scientists Scheme is 57 years because the project tenure is of 3 years duration that is it could be completed up to 60 years of age of the beneficiary. This compares well with the existing age of retirement being 60 years. Thus, there is no plan to change minimum and maximum age under Women Scientists Scheme.

Mobility Scheme under KIRAN

294. SHRI MANISH GUPTA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the salient features and benefits of the mobility scheme launched under Knowledge, Involvement in Research Advancement through Nurturing KIRAN;

(b) the details of the number of women who have applied for benefits under the Mobility Scheme; and

(c) the details of the number of women who have received benefits under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) Mobility was launched under Knowledge Involvement in Research Advancement through Nurturing (KIRAN) programme of Department of Science and Technology (DST) with the aim to address the relocation issue of women scientists and academicians working in regular position in Government organizations. It endeavours to provide opportunities to women scientists who are facing difficulties in pursuing their present job due to relocation to a different city primarily because of social responsibilities.

(b) and (c) Eleven women scientists and academicians applied to avail benefits under mobility component. A Programme Advisory Committee (PAC) comprising of eminent members from multidisciplinary areas was constituted by DST. Out of the eleven applicants, four did not fulfil the eligibility criteria. Five out of the rest seven proposals were found suitable for consideration by the Programme Advisory Committee (PAC). However, all these five applicants declined to resign from their regular positions in their respective organizations to avail mobility benefits, primarily because there is no provision in the present Central Civil Service (CCS) rules for permanent employment in the Central Government once they complete their assignment under the Mobility Scheme.

Percentage of GDP on R&D

295. DR. KANWAR DEEP SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether it is a fact that India is spending a small percentage of its GDP on R&D;
- (b) if so, the details thereof and the reasons for the low spending;
- (c) how it compares with China, South Korea, Indonesia and Philippines in this regard; and
- (d) whether there is any proposal to increase it and if so, by how much?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) to (c) As per available latest statistics, India's spending on R&D is 0.69 percent of GDP which is below China (2.0%), South Korea (4.3%) and more than Indonesia (0.1%) and Philippines (0.1%). In most countries, private sector carries out bulk of research and development even if Government play an important role. However, in India, Government is not just the primary source of R&D funding but also a primary user of these funds.

(d) Increasing percentage of R&D to 2% of the GDP has been a national goal for some time with enhanced participation, in R&D, from private sector.

Women working in mainstream science research institutes

296. SHRI DEREK O'BRIEN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the details of women currently working in the mainstream science research institutions;

(b) the number of women who have availed the services and received grants under Women Scientist Scheme (WOS-A, B and C) if so, the details thereof;

(c) whether the Standing Committee for promoting women in science has been constituted and if so, the details thereof; and

(d) if so, what is the action so far taken by the committee to reduce the gender gap in science research?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) According to Official Statistics available as on 01.04.2015, there are 39,389 women scientists directly engaged in R&D activities at various Research and Development (R&D) establishments. Out of 39,389 women scientists, 13,313 women are in S&T institutions, 14,700 are in higher education and 11,376 women are in industrial sector.

(b) Since the inception of Women Scientists Scheme in 2003-04, 4046 women have availed the services of Department of Science and Technology and received grants under Women Scientists Scheme (WOS) under its three components WOS-A, WOS-B and WOS- C). The Component wise details are as follows:—

Sl. No.	Components of Women Scientists Scheme (WOS)	Number of beneficiaries
1.	Women Scientist Scheme-A (WOS-A)	2790
2.	Women Scientist Scheme-B (WOS-B)	632
3.	Women Scientist Scheme-C (WOS-C)	624
	TOTAL	4046

(c) and (d) Department of Science and Technology constituted 'Standing Committee for Promoting Women in Science' *vide* Office Memorandum dated 11 March 2016 to recommend special measures to ensure growth of women in science and to design programmes specifically for fostering, utilizing and supporting women in science and thus reduce the gender gap. The committee comprises 16 eminent scientists and academicians of various sectors in Science and Technology domain. Two meetings of Standing Committee have been organized on 16 May 2016 and 2 March 2017. In its first meeting held on 16.05.2016, members of the Standing Committee discussed the issue related to attracting more girls to pursue higher studies and careers in Science and Engineering in order to reduce the gender gap in science research. Subsequently, Department of Science and Technology (DST) has conceived and launched a Pilot Project during 2017-18 for intervention at school level to significantly enhance participation of girls in Science and Engineering. Twelve academic institutions from different geographical locations are involved at the pilot project stage.

Utilization of port land

297. DR. KANWAR DEEP SINGH: Will the Minister of SHIPPING be pleased to state:

- (a) whether it is a fact that major ports in India have a lot of surplus land;
- (b) if so, what is the total land with Bombay Port and how much of it is surplus or unutilized till date;
- (c) what are the plans to use that land in future; and
- (d) the details of proposals, if any, from private sector to utilize the port land?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) Major Ports do not have surplus land. However, vacant lands in the Ports are utilized as per the land use of the respective port.

(b) and (c) The total land of Mumbai Port Trust is 827.52 hectares (approx.) out of which 53.41 hectares (approx.) is vacant land. Consultant has been appointed by Mumbai Port Trust to prepare master plan for use of this land in future.

(d) There is no proposal with the Mumbai Port Trust from Private Sector to utilize the port land.

Sale of entire public stake in DCIL

298. DR. SANJAY SINH: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has decided to sell off its entire public stake in Dredging Corporation of India Ltd. (DCIL);

(b) if so, the reasons behind the sale of MINIRATNA PSU and the innovations initiatives in dredging and maritime development of DCIL; and

(c) the plan details along with buyer's proposal?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) Yes. Sir.

(b) This decision aims to upgrade technology, improve capability, infuse capital to buy necessary dredgers/equipments and instill experienced professional management to optimize operations of the Dredging Corporation of India Ltd. (DCIL).

(c) Department of Investment and Public Asset Management (DIPAM) has obtained approval of the Government to disinvest 100% Government of India Equity in DCIL in one go through two-stage auction process, with the advice of the Transaction Advisor.

Traffic handling capacity of major ports

299. SHRI R. VAITHILINGAM: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that the traffic handling capacity of 12 major ports in the country can be increased by at least 30 to 40 per cent by taking steps, such as efficient use of cranes and other machineries deployed at ports, improving procedures and digitization;

(b) whether it is also a fact that the operational efficiency can push the capacity to handle more traffic from the present 989 MTPA to 1396 MTPA;

(c) whether ports are one of the infrastructure sectors, which have seen a turnaround during the past three years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Infrastructural development and capacity augmentation

of Major Ports is a continual process. The process *inter alia* includes mechanization of the Ports by way of use of latest version of crane and other equipments/techniques for quicker turnaround of cargo. Implementation of some of the new initiatives suggested by the Benchmarking consultants had a positive impact in this regard. Keeping in view the recent initiatives taken like new berthing Policy, 2016, Stevedoring Policy, Project Unnati, an exercise was taken to re-rate the capacities of Major Ports. This has resulted in the installed capacity of the Major Ports going up from 1065.83 MTPA during 2016-17 to 1359 MTPA.

(c) and (d) As an infrastructure sector Major Ports have witnessed a turnaround during the last three years as indicated in table below:—

Particulars	Major Ports Performance During last 3 years		
	2014-15	2015-16	2016-17
Traffic (Million Tonnes)	581.34	606.47	648.40
Capacity (MTPA)	871.52	965.36	1359 (re-rated)
Turnaround Time (in Hours)	96.00	87.36	82.32
Output Per Ship Berthday (in Tonnes)	12458	13156	14576
Operating Income (₹ in Crores)	10190.43	10990.29	11904.31
Operating Surplus (₹ in Crores)	3599.40	4296.56	4920.06

Non-disbursal of funds allocated for RoSL

300. SHRI MAJEED MEMON: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that Apparel Export Production Council (AEPC) urged the Government to restore the Rebate on States Levies rate (RoSL) from current 0.39 per cent to 3.9 per cent;

(b) whether it is also a fact that the total RoSL amount for All India Readymade Garment Exports for the period from September, 2016 to June, 2017 was ₹ 3,025 crore, of which only ₹400 crore had been disbursed so far;

(c) if so, the details thereof; and

(d) the reasons for non-disbursal of funds, allocated for RoSL claim in the central budget 2017-18 for ₹ 1550 crore?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI AJAY TAMTA): (a) Sir, Apparel Export Promotion Council (AEPC) had urged the Government to restore pre-GST Rebate on State Levies (RoSL) rates. Pre-GST RoSL rates of apparel and made-ups varied from 2% to 3.9%.

(b) and (c) Total RoSL amount claimed for export of garments and made-ups across India for the period from 01.09.2016 to 30.06.2017 was ₹ 2802.55 crore (₹ 2594.01 crores for garments and ₹ 208.54 crores for made-ups). Out of total ₹ 2802.55 crore, ₹ 1940.91 crore has already been disbursed.

(d) Out of the total funds of ₹ 1555 crore available to Ministry of Textiles during 2017-18, ₹ 1540.92 crore has been disbursed in the year 2017-18 so far. Additional amount of ₹ 300 crores is provided under Revised Estimates (RE) -2017-18 for the scheme.

Status of Handloom Sector

†301. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that the Ministry's report 'Status of Handloom Sector' released in June, 2017 shows year-after-year fall in physical progress in Andhra Pradesh, Bihar and other States under the Mill Gate Price Scheme and also reveals the heavy fluctuation in the ratio of financial and physical progress;

(b) the details thereof; and

(c) the reasons of unprecedented fluctuation in the ratio of physical and financial progress made, in the respective years, along with the details of the steps taken to resolve it?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI AJAY TAMTA): (a) to (c) Fluctuations in the physical and financial progress of yarn supply in some states happens due to the variation in preferential requirements of the handloom weavers and other eligible handloom agencies *i.e.* type of fibre (Cotton, Silk, Wool, Jute

†Original notice of the question was received in Hindi.

etc.); type of counts (coarser, finer) etc. Government of India is organizing camps in the handloom clusters to increase the awareness amongst the weavers about the benefits of Yarn Supply Scheme, training for using e-Dhaga app, issuance of Yarn Pass Books, Placing of indents by weavers for yarn supply and distribution of subsidized yarn against indents.

Self-employment opportunities in textile industries

302. SHRI ANUBHAV MOHANTY: Will the Minister of TEXTILES be pleased to state:

(a) the schemes of Government for availing self-employment opportunities in the textile industries;

(b) whether there are any buy-back policies on the finished goods, attached with such schemes; and

(c) whether there is any special scheme of financial or raw material assistance for the single women availing the self-employment opportunity in the textile industry, particularly in Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI AJAY TAMTA): (a) Major programmes/schemes directly facilitating self employment opportunities are given as under:—

1. Concessional Credit under Mudra Loan Scheme for the handloom weavers and artisans, Pradhan Mantri Credit Scheme for the Powerloom Weavers,
2. Tex-Venture Capital Fund for the powerloom weavers,
3. Capital subsidy on procurement of new benchmarked machinery under Technology Upgradation Fund Scheme (TUFS),
4. Capacity Building in Textile Sector (SCBTS),
5. Scheme for Incubation in apparel manufacturing (SAIM),
6. Apparel and Garment Centers in North East under North East Region Textiles Promotion Scheme (NERTPS),
7. Support for Business Start-Up under Technology Mission on Technical Textiles,
8. Training-cum-Production Centers for Jute diversified products under Jute Integrated Development Scheme,

9. Integrated Scheme for Development of Silk Industry,
10. National Handloom Development Programme (NHDP),
11. National Handicrafts Development Programme (NHDP),
12. Yarn Supply Scheme (YSS) for handloom weavers
13. Special Package of ₹ 6,000 crores to boost employment generation and exports in garment and made-up segments, which includes Rebate of State Levies for exports, fixed term employment, 12% Government contribution on behalf of employer to EPFO, subsidy under ATUFS.

(b) and (c) These schemes are implemented for all eligible beneficiaries including single women.

Workshops for artisans organised by DCH

303. SHRI K.C. RAMAMURTHY: Will the Minister of TEXTILES be pleased to state:

(a) the number of Design and Technology Development Workshops that have been organised so far by the Development Commissioner Handicrafts (DCH), with a particular reference to Karnataka, during the last three years and this year, year-wise;

(b) the number of artisans who participated in the same, State-wise;

(c) whether there is any mechanism for follow up on the progress made by such participants, upon completion of the workshop; and

(d) if so, the details of the same for assessing the effectiveness of said workshops?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI AJAY TAMTA): (a) and (b) The details of total number of Design and Technology Development Workshops organised by the Office of Development Commissioner (Handicrafts) during the last three years and current year and the number of artisans benefited (State-wise) with a particular reference to the State of Karnataka is given in the Statement (*See below*).

(c) and (d) Yes, Sir. There is a mechanism for follow-up on the progress made by the participants of Design and Technical Development Workshop. After the completion of Design and Technical Development Workshop the Implementing Agency submits the prototypes at Field offices of Office of Development Commissioner (Handicrafts). The

Field offices ascertain the innovativeness, marketability and export potential of the prototypes through various marketing events.

Statement

Details of State-wise Sanction

2014-2015

Sl. No.	Name of Programme	State	Number of Programmes	Number of Beneficiary
1	2	3	4	5
1.	DDW	Andhra Pradesh	1	30
2.	DDW	Assam	1	30
3.	DDW	Bihar	1	30
4.	DDW	Chhattisgarh	6	180
5.	DDW	Delhi	2	60
6.	DDW	Gujarat	8	240
7.	DDW	Haryana	1	30
8.	DDW	Himachal Pradesh	1	30
9.	DDW	Jammu and Kashmir	2	60
10.	DDW	Karnataka	2	60
11.	DDW	Kerala	4	120
12.	DDW	Madhya Pradesh	3	90
13.	DDW	Maharashtra	3	90
14.	DDW	Meghalaya	3	90
15.	DDW	Mizoram	2	60
16.	DDW	Nagaland	2	60
17.	DDW	New Delhi	1	30
18.	DDW	Odisha	2	60

1	2	3	4	5
19.	DDW	Punjab	1	30
20.	DDW	Rajasthan	9	270
21.	DDW	Sikkim	2	60
22.	DDW	Tamil Nadu	3	90
23.	DDW	Telangana	3	90
24.	DDW	Tripura	3	90
25.	DDW	Uttar Pradesh	29	870
26.	DDW	West Bengal	5	150
TOTAL			100	3000

*Details of State-wise sanction***2015-2016**

Sl. No.	Name of Programme	State	Number of Programmes	Number of Beneficiary
1	2	3	4	5
1.	DDW	Andhra Pradesh	3	90
2.	DDW	Bihar	2	60
3.	DDW	Daman and Diu	2	60
4.	DDW	Delhi	4	120
5.	DDW	Gujarat	15	450
6.	DDW	Haryana	4	120
7.	DDW	Himachal Pradesh	6	180
8.	DDW	Jammu and Kashmir	12	360
9.	DDW	Karnataka	3	90
10.	DDW	Kerala	4	120

1	2	3	4	5
11.	DDW	Maharashtra	4	120
12.	DDW	Nagaland	3	90
13.	DDW	Punjab	12	360
14.	DDW	Rajasthan	11	330
15.	DDW	Telangana	2	60
16.	DDW	Uttar Pradesh	24	720
17.	DDW	West Benaal	3	90
TOTAL			114	3420

*Details of State-wise Sanction***2016-2017**

Sl. No.	Name of Programme	State	Number of Programmes	Number of Beneficiary
1	2	3	4	5
1.	DDW	Assam	2	60
2.	DDW	Delhi	5	150
3.	DDW	Gujarat	24	720
4.	DDW	Haryana	6	180
5.	DDW	Himachal Pradesh	4	120
6.	DDW	Jammu and Kashmir	1	30
7.	DDW	Kerala	6	180
8.	DDW	Madhya Pradesh	2	60
9.	DDW	Odisha		
10.	DDW	Punjab	8	240
11.	DDW	Rajasthan	7	210

1	2	3	4	5
12.	DDW	Sikkim	1	30
13.	DDW	Tamil Nadu	3	90
14.	DDW	Tripura	1	30
15.	DDW	Uttar Pradesh	4	120
16.	DDW	Uttarakhand	1	30
17.	DDW	West Bengal	3	90
TOTAL			78	2340

*Details of State-wise Sanction***2017-2018**

Sl. No.	Name of Programme	State	Number of Programmes	Number of Beneficiary
1	2	3	4	5
1.	DDW	Andhra Pradesh	2	60
2.	DDW	Assam	25	750
3.	DDW	Bihar	3	90
4.	DDW	Delhi	1	30
5.	DDW	Gujarat	35	1050
6.	DDW	Haryana	4	120
7.	DDW	Himachal Pradesh	12	360
8.	DDW	Jammu and Kashmir	2	60
9.	DDW	Karnataka	1	30
10.	DDW	Kerala	1	30
11.	DDW	Madhya Pradesh	3	90
12.	DDW	Maharashtra	3	90

1	2	3	4	5
13.	DDW	Mizoram	2	60
14.	DDW	Nagaland	5	150
15.	DDW	Odisha	8	240
16.	DDW	Punjab	10	300
17.	DDW	Rajasthan	3	90
18.	DDW	Sikkim	8	240
19.	DDW	Tamil Nadu	2	60
20.	DDW	Telangana	4	120
21.	DDW	Tripura	3	90
22.	DDW	Uttar Pradesh	25	750
23.	DDW	Uttarakhand	2	60
24.	DDW	West Bengal	3	150
TOTAL			160	5070

National Mission for Clean Ganga

304. SHRI SANJAY RAUT: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is feared that the National Mission for Clean Ganga (NMCG) programme may miss its deadline of making the Ganga clean by the year 2020;

(b) if so, the details thereof and the reasons for the delay;

(c) amount of fund sanctioned for NMCG, including amount received from CSR funding from various companies so far and details of amount utilised for cleaning of river Ganga; and

(d) the details of steps taken or proposed to be taken by Government for the timely completion of cleaning of Ganga?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): (a) and (b)

Total 190 projects for various activities such as treatment of municipal sewage, treatment of industrial effluent, river surface cleaning, rural sanitation, ghats and crematoria works, afforestation, biodiversity, awareness creation and public outreach etc. have been sanctioned, out of which, 47 projects have been completed so far. Cleaning of river is a continuous process; however, all efforts are being taken by Government of India to complete these projects by 2020. During the implementation of projects, some bottlenecks like delay in tendering process, retendering, non-availability of land, legal issues, natural calamities (like floods, landslides, etc.), delay in permission from local authorities on road cutting/crossing etc. have been experienced. The issues are resolved with continuous coordination with the State Government at various levels, field visits and by regular monitoring. Effective steps are being taken to overcome these difficulties by capacity building of State Programme Management Groups (SPMGs) and close interaction with State Authorities. However, in new projects such problems are tackled at the initial stages itself.

(c) An amount of ₹ 2,906.16 crore has been utilized against actual released amount of ₹ 4,525.27 crore from 2011-12 to 2017-18 (till 15.01.2018).

The details of the amount received from public/private companies under CSR are given below:

Clean Ganga Fund (CGF)

Details of Donation received from companies under CSR till 15.01.2018

Sl. No.	Description	Amount in ₹
1	PSU/CPSU	1,777,989,688.00
2	Private Companies	195,697,093.59
	TOTAL	1,973,686,781.59

(d) In order to ensure effective implementation and timely completion of the projects, project management consultants/supervision consultants/project engineers are appointed. Under Namami Gange Programme provision has been kept for long term (10-15 years) operation and maintenance of the assets created so as to ensure that the assets created have durability and operate in a sustainable manner. Regular monitoring of these projects is being done by NMCG. Regular reviews are held up with State Programme Management Groups (SPMGs)/Central Public Sector Undertakings (CPSUs) to expedite these projects.

Construction of dams/barrages on Brahmani basin

305. SHRI PRASANNA ACHARYA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the number of dams and barrages constructed/under construction/proposed to be constructed by the Jharkhand Government on the upper stream of the Brahmani basin including its tributaries and the details thereof;
- (b) whether permission has been obtained from all concerned authorities for those projects and the conditions laid down have been properly followed;
- (c) whether the downstream riparian State of Odisha have been informed/consulted and its consent taken before taking up of the projects; and
- (d) whether the downstream flow of the river has already been affected due to the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) to (c) Water being a State subject, water resource projects are planned, constructed, maintained and operated by the respective State Government depending on their priority and resources for meeting various demands. In order to supplement the efforts of State Governments, Government of India provides technical and financial assistance through various schemes and programmes such as Pradhan Mantri Krishi Sinchayee Yojna (PMKSY).

Central Water Commission (CWC) under Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) carries out techno-economic appraisal of major (command area more than 10,000 ha.) and medium (command area 2000 to 10,000 ha.) irrigation projects which are planned on Inter-State river/river basins. List of projects of Jharkhand in Brahmani basin, approved and accepted by Technical Advisory Committee (TAC) is given in the Statement (*See* below). TAC recommends the projects for construction after carrying out due diligence as per the guidelines in vogue.

(d) No study has been carried out to assess the effect of projects on the downstream flow of the river.

Statement*List of projects of Jharkhand accepted by Technical Advisory Committee (TAC) in Brahmani basin*

Sl. No.	Name of Project	Type	TAC clearance accorded by	TAC meeting No. & Date
1.	Jaipur Reservoir Scheme	Medium, Irrigation	Planning Commission	4th/30.11.77
2.	Nandini Reservoir Project	Medium, Irrigation	Planning Commission	16th/28.03.81
3.	Upper Sankh Reservoir Project	Medium, Irrigation	Planning Commission	17th /24.03.81
4.	Ramrekha Reservoir Project	Medium, Irrigation	Planning Commission	18th/23.11.81
5.	Satpotka Reservoir	Medium, Irrigation	Planning Commission	22nd/06.01.83
6.	Katri Reservoir Scheme	Medium, Irrigation	Planning Commission	24th/07.06.83
7.	Tapkara Reservoir	Medium, Irrigation	Planning Commission	16th/28.03.81
8.	Kansjore Reservoir Scheme	Medium, Irrigation	MoWR, RD & GR	42nd/11.01.89

Note: 1. Upto 37th meeting of TAC, clearances were accorded by Planning Commission.

2. 38th meeting onwards, TAC clearances are accorded by MoWR.

Plan to check flash floods in Imphal valley

306. SHRI K. BHABANANDA SINGH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the details of completed, ongoing and contemplated projects in Manipur under the Ministry;

(b) the amount of funds sanctioned, released and utilized for each of the projects;

(c) whether Government is aware of the breaching of Imphal, Nambul and Kongba rivers at many places every year, if so, the details thereof, year-wise;

(d) whether Government contemplates any action plan or project to check flash floods which occurs in the Imphal valley routinely during monsoon; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) and (b) During Eleventh Plan, 22 schemes with an estimated cost of ₹ 109.34 crore were approved under Flood Management Programme (FMP) and a Central assistance of ₹ 90.7015 crore was released to the Government of Manipur during Eleventh and Twelfth Plan. All the 22 projects are reported to be physically completed. The details of approved 22 projects under FMP and release of funds and utilisation of funds are given in the Statement-I (*See below*). No projects are ongoing and the details of contemplated flood management projects by the State Government are given in the Statement-II (*See below*).

(c) Yes. The Government is aware of the breaching of Imphal, Nambul and Kongba rivers. The details of breached sites are given in the Statement-III (*See below*).

(d) and (e) Yes, the State Government has taken necessary steps to check/mitigate flash floods in the Imphal valley during the monsoon on the short term basis as well as long-term basis. The flood management projects contemplated by the State Government are given in the Statement-II appended to answer to part (a) and (b) above.

Statement-I

Financial assistance provided to Government of Manipur during Eleventh and Twelfth Plan for schemes included under State Sector Scheme 'Flood Management Programme'

(₹ in lakh)

Sl. No.	Name of Scheme/State	Estimated Cost	Total CA releases in Eleventh-Twelfth Plan	Status of funds utilised
1	2	3	4	5
	For Spillover Works of X Plan		131.00	
1.	Anti-erosion scheme of Imphal river at upstream of Imphal Barrage (Lairabakhong)	196.00	168.56	Released Central Assistance (CA) is utilised

1	2	3	4	5
2.	Abulok flood control scheme	169.00	145.34	as reported by State Government.
3.	Nambal river flood control scheme phase-III from RD 17.00 km. to RD 23.00 km.	323.00	281.33	
4.	Anti-erosion/flood control scheme of Thoubal river phase-I	280.00	246.92	
5.	Anti-erosion/flood control scheme of Thoubal river phase-II	106.00	95.00	
6.	Anti-erosion/flood control scheme of Thoubal river phase-III	120.00	103.20	
7.	Anti-erosion scheme of Imphal river at Kiyamhei and D/S of Lilong Bridge (Chandakhong)	259.00	229.13	
8.	Anti-erosion scheme of Imphal river from Koirangei to Lilong phase-I	391.00	341.62	
9.	Anti-erosion/flood control scheme of Thoubal river phase-IV	275.00	221.39	
10.	Anti-erosion/flood control scheme on Thoubal river phase V	471.00	413.80	
11.	Anti-erosion/flood control scheme on Iril river from RD 0.00 km. to 30.00 km.	746.00	660.99	
12.	Anti-erosion scheme of Imphal river from Lilong Bridge (RD 28.00 km.) to Thousbal lrong (RD 45.50 km.)	628.00	554.31	
13.	Anti-erosion works on left bank bund of Jiri river at Gulathol, Kamaranga, Khutchoithup, Chandrapur and Jirighat in Imphal East District.	745.00	581.14	

1	2	3	4	5
14.	Anti-erosion works on Lanva river from Pearsons's Bridge to Thing khangphai village in Churachandpur District.	640.00	500.54	
15.	Anti-erosion works on Khujairok river in Chavangtphai and Kanan Veng District	740.00	561.35	
16.	Anti-erosion works on Sekmai river, phase-I in Thoubal District	749.00	599.00	
17.	Anti-erosion works of Nambul river Right Bank Bund from RD. 1057.00 m. to 2590.00 m. on D/S side of Iroisemba bridge (phase-I) in Imphal West District	735.00	568.88	
18.	Flood Control works on Langathel river (phase-I) in Thoubal District	745.00	589.36	
19.	Anti-erosion of flood control scheme on Potshangbam river in Bishnupur District	646.00	516.14	
20.	Anti-erosion/flood control scheme on Imphal river Right Bank Bund from Irong Ichil to Sekmai jin bridge in Imphal West District	735.00	585.64	
21.	Anti-erosion/flood control scheme on Barak river at Karong in Senapati District	493.00	384.73	
22.	Anti-erosion/flood control scheme on Chakpi river, (phase-I) in Thoubal District	742.00	590.78	
TOTAL		10934.00	9070.15	

Statement-II*Details of Contemplated Flood Management Projects*

Sl. No.	Name of scheme	Sl. No.	Name of scheme
1.	Flood Management Programme on Nambul River, Imphal West District.	6.	Special Bank Protection work on major rivers in Chandel District, Manipur.
2.	An Integrated approach to Flood Management Programme on Imphal/ Manipur River in Manipur.	7.	Special Bank Protection work on Khuga River and its tributaries in Churachandpur District, Manipur.
3.	Flood Management Works on Kongba River from Kongba Irong (RD. 0.00 km.) to Sinam Kom (RD. 42.00. km.) in Imphal East District.	8.	Integrated Flood management Works at Kongba River in Imphal East District, Manipur.
4.	Diversion of Chakpi River at Biyan Through Biyan Kotien Hill in Chakpikarong Sub-Division, Chandel District, Manipur.	9.	Integrated Flood Management Works at Nambul River in Imphal West District, Manipur.
5.	Integrated Flood Management Works in severely flash flood prone rivers & streams in Imphal West District, Manipur.	10.	Integrated Flood Management Works at Imphal River and its tributaries in Thoubal District, Manipur.
		11.	Integrated Flood Management Programme along rivers/streams in Bishnupur District, Manipur.

Statement-III*Details of Breached Sites*

Sl. No	Sites/Location	Year
Imphal River		
1.	Uchiwa Wangbal (R/B/B).	2017
2.	Lai Wangbren Mapa, Mayang Imphal (R/B/B).	2017
3.	Uchiwa Heibong Makhong (L/B/B)	2017
4.	Uchiwa Nastao (L/B/B)	2017

Sl. No	Sites/Location.	Year
5.	Uchiwa Soibam Mapa (L/B/B)	2017
6.	Liyong (L/B/B)	2017
7.	Khaidem (R/B/B)	2017
Kongba River		
1.	Kongba Nandeibam Mapa (L/B/B)	2017
2.	Kongba Irong (R/B/B)	2017
Nambul River		
1.	Right bank bund at Wangoi Tronglaobi Maning	2010
2.	Right bank bund at Sanjenbam Khuningthek	2013
3.	Right bank bund at Sanjebam Makha Leikai	2017

Surplus water transfer from Godavari to Cauvery river

307. DR. PRABHAKAR KORE: Will the Minister of WATER RESOURCES RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that a huge quantum of precious water from Godavari river goes waste due to its discharge into the sea every year;
- (b) whether Government proposes to transfer surplus water from Godavari to Cauvery river through river linking projects to help parched States; and
- (c) if so, the details thereof, including status and framework of implementation of the projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):
 (a) to (c) The information on exact quantum of water being discharged into the sea from Godavari basin is not available. However, based on surplus water at identified storage sites, nine link system of Mahanadi-Godavari-Krishna-Pennar-Cauvery-Vaigai-Gundar link scheme has been proposed to transfer combined surplus waters of Mahanadi and Godavari rivers to Krishna-Pennar-Cauvery-Vaigai-Gundar rivers. The details of the projects under the nine link system including their status and surplus Godavari river water proposed to be diverted are given in the Statement (*See below*).

Out of the above nine links, Government of Andhra Pradesh has taken up the

implementation of Godavari (Polavaram)-Krishna (Vijayawada) link project according to their own planning. In respect of Godavari (Inchampalli)-Krishna (Nagarjuna Sagar), Godavari (Inchampalli)-Krishna (Pulichintala) links and other links further down south, feasibility reports were prepared in 2004. Taking up preparation of DPRs and implementation mechanism depends upon consensus among the concerned States. The DPR of the Mahanadi-Godavari link, a mother link of the nine link system could not be taken up as the Government of Odisha was not agreeable for the link due to large submergence involved in proposed Manibhadra Dam. Based on the suggestions of Government of Odisha, NWDA has prepared a preliminary revised proposal of Mahanadi-Godavari link project with reduced submergence and submitted to the State Government of Odisha for consideration.

Statement

*Irrigation benefits from proposed Inter Basin Water Transfer Links
under 9 link system between Mahanadi and Gundar*

Sl. No.	Name of link project	Quantum of diversion (MCM)	Annual Irrigation (lakh ha.)	States benefitted	Status
1	2	3	4	5	6

Peninsular Component

1.	Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	12165	4.43	Odisha and Andhra Pradesh States	FR Completed
2.	Godavari (Inchampalli) - Krishna (Pulichintala) link	4370	6.13	Telangana and Andhra Pradesh States	FR Completed
3.	Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	16426	2.87	Telangana State	FR Completed
4.	Godavari (Polavaram) - Krishna (Vijayawada) link	Government of Andhra Pradesh has taken up the implementation			FR Completed

1	2	3	4	5	6
		of this link project according to their own planning.			
5.	Krishna (Almatti) - Pennar link	1980	2.58	Karnataka and Andhra Pradesh States	FR Completed
6.	Krishna (Srisaïlam) - Pennar link	2310	No	- enroute irrigation	FR Completed
7.	Krishna (Nagarjunasagar) - Pennar (Somasila) link	12146	1.68	Andhra Pradesh State	FR Completed
8.	Pennar (Somasila) - Cauvery (Grand Anicut) link	8565	4.91	Andhra Pradesh, Tamil Nadu States and Puducherry (UT).	FR Completed
9.	Cauvery (Kattalai) - Vaigai - Gundar link	2252	3.38	Tamil Nadu State.	FR Completed

Declaration of ILR Projects as National Projects

308. DR. PRABHAKAR KORE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that Government proposes to declare all Inter Linking of River (ILR) Projects in the country as National Projects to expedite their implementation;

(b) if so, the number of ILR Projects declared as National Projects in the country and number of proposed ILR Projects identified for inclusion; and

(c) the details of steps taken by Government in consultations with State Governments to expedite the implementation of ILR Projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) and (b) The National Perspective Plan (NPP) was prepared by the then Ministry of Irrigation, now Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) in August, 1980 for water resources development through inter basin transfer of water, for transferring water from water surplus basins to water-deficit

basins. Under the NPP, the National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular Component and 14 under Himalayan Component) for preparation of Feasibility Reports. The Pre-Feasibility Report of the all 30 links have been prepared and circulated to the concerned State Governments by the NWDA. After survey and investigations, Feasibility Reports of 14 links under Peninsular Component and Feasibility Reports of 2 links and draft Feasibility Reports of 7 links (Indian portion) under Himalayan Component have been completed.

Ken-Betwa (K-B) link project was declared as a National Project by Government of India in February, 2008, as per the then existing norms for consideration of any project as National Project. No other ILR project has so far been declared as National Project. MoWR, RD & GR has constituted a Group on Financial Aspects under Task Force for Inter-linking of Rivers (ILR) Projects. One of the terms of reference of this group is "to study the options of declaring some of the inter basin water transfer links of NPP as National Project on the pattern of K-B link".

(c) The ILR programme has been taken up on high priority. The Government is aware about the several issues involved in the ILR programme and therefore, pursuing the ILR program in a consultative manner.

The Supreme Court *vide* its judgment dated 27.02.2012 in the Writ Petition (Civil) No. 512 of 2002 on 'Networking of Rivers' along with Writ Petition No. 668 of 2002' directed the Union of India and particularly the Ministry of Water Resources to constitute a Committee under the Chairmanship of Minister of Water Resources for the implementation of ILR.

As per the directions of Supreme Court, a committee called "Special Committee on Interlinking of Rivers" was constituted under the Chairmanship of the Union Minister of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) for the implementation of ILR programme *vide* Gazette Notification dated 23rd September, 2014. Fourteen meetings of the Special Committee for ILR have been held so far (last meeting held on 17.01.2018 at New Delhi), wherein State Irrigation/Water Resources Ministers along with the Secretaries of various States participated. The Special Committee on ILR takes into consideration all the suggestions/observations of the stakeholders while planning and formulating the ILR Projects.

The Committee, after considering the views of all the stakeholders, is proceeding ahead to expedite the objectives of the interlinking of rivers as per terms of reference. Vigorous efforts have been made for generating consensus with development of

alternative plans and also setting out road maps for implementation of mature projects.

The Special Committee for ILR has constituted four specific sub-committees:

- (i) Sub-committee for comprehensive evaluation of various studies/reports,
- (ii) Sub-Committee for system studies for identifications of most appropriate alternate plan,
- (iii) Sub-Committee for restructuring of National Water Development Agency, and
- (iv) Sub-Committee for consensus building through negotiations and arriving at agreement between concerned States to discharge its functions.

The Union Cabinet while approving the constitution of Special Committee for ILR in its meeting held on 24th July, 2014 directed that a committee comprising of experts be constituted to look into the issues relating to inter linking of rivers. In compliance to the direction of Union Cabinet, MoWR, RD & GR *vide* O.M. dated 13th April, 2015 has constituted a Task Force for Interlinking of Rivers (TF-ILR) under the Chairmanship of Shri B.N. Navalawala, Chief Advisor, MoWR, RD&GR. So far, eight (8) meetings of the TF-ILR have been held and the last meeting was held on 15.09.2017.

TF-ILR on 18.07.2016 constituted a Group to look into legal aspects and enabling provisions for implementation of Interlinking of Rivers and other related issues. The legal group has completed its assigned task and submitted its report to the Chairman, TF-ILR on 17th March 2017.

Pending irrigation projects in Vidarbha region

309. SHRI ANIL DESAI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether many irrigation projects in the backward Vidarbha region are pending due to lack of funds;
- (b) if so, the details thereof and the reasons therefor; and
- (c) by when adequate funds will be provided to the State to complete irrigation projects in Vidarbha region in particular and Maharashtra in general?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) to (c) Water resources projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priority. In order to supplement the efforts Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through schemes such as Accelerated Irrigation Benefits Programme (AIBP) under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY).

During 2016-17, twenty Six (26) ongoing Irrigation projects of Maharashtra (Including 8 projects benefitting Vidarbha region) have been identified in consultation with the State for completion in phases up to December, 2019. For completion of these projects, funding mechanism through NABARD has been approved by the Government for both Central and State share.

Details of Central Assistance and State share provided to Maharashtra Government for these projects during 2016-17 and 2017-18 (so far) as per their proposals and budget provisions provided by them are given below:

(₹ in crore)

Schemes		2016-17		2017-18	
		Vidarbha	Rest of Maharashtra	Vidarbha	Rest of Maharashtra
Central	AIBP	163.23	216.65	98.67	33.87
Assistance	CAD	15.17	-	3.00	5.94
State share	AIBP	630.67	1092.91	905.96	477.43
	CAD	-	-	-	-

Linking of major rivers

310. SHRIMATI JAYA BACHCHAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has sanctioned a scheme to link major rivers in the country and if not, the reasons therefor; and

(b) if so, the details of the rivers to be linked, benefits and cost of the projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) and (b) The National Perspective Plan (NPP) of the Ministry has identified 30 links (16 under Peninsular Component and 14 under Himalayan Component) for preparation of Feasibility Reports (FRs). The Pre-Feasibility Report (PFR) of the all 30 links have been prepared and circulated to the concerned State Governments. After survey and investigations, FRs of 14 links under Peninsular Component and FRs of 2 links and draft FRs of 7 links (Indian portion) under Himalayan Component have been completed. Present status, States concerned with Inter Basin Water Transfer Links are given in the Statement (*See below*).

Four priority links under Peninsular Rivers Component have been identified for preparation of Detailed Project Reports (DPR) *viz.* Ken-Betwa link project (KBLP) Phase -I & II, Damanganga-Pinjal link project, Par-Tapi-Narmada link project and Mahanadi-Godavari link project. The preparation of DPR of a project is taken up only after consent of concerned State Governments. Based on the concurrence of the concerned States, DPRs of KBLP Phase-I and Phase-II, Damanganga-Pinjal link project and Par-Tapi-Narmada link project have been completed. The techno-economic clearance and various statutory clearances of the KBLP Phase-I have been accorded. Based on the request of Government of M.P. the DPRs of projects included under KBLP Phase-II *viz.*, Lower Orr dam, Bina complex projects and Kotha barrage have been completed by NWDA/ Government of M.P. and have been submitted for techno-economical appraisal in Central Water Commission (CWC). The techno-economic clearance of the Damanganga-Pinjal link project has also been accorded subject to statutory clearances. The DPR of Par-Tapi-Narmada link project has been submitted for technical appraisal in CWC. The DPR of the Mahanadi - Godavari link could not be

taken up as the Government of Odisha was not agreeable for Mahanadi -Godavari link, a mother link of 9 link system viz., Mahanadi - Godavari - Krishna - Pennar - Palar - Cauvery - Vaigai - Gundar linkage due to large submergence involved in Manibhadra Dam. Based on the suggestions of Government of Odisha, a preliminary revised proposal has been prepared on Mahanadi-Godavari Link Project with reduced submergence and submitted to the Government of Odisha for consideration.

The estimated cost of these four projects for which DPRs have been completed is furnished below:

Sl. No.	Name of the Project		Estimated Cost (₹ in crore) at 2015-16 price level
1.	Ken-Betwa Project (Phase-I)	Link	18057
2.	Ken-Betwa Project (Phase-II)	Link	8594
3.	Damanganga-Pinjal Project	Link	3008
4.	Par-Tapi-Narmada Project	Link	10211

The estimated cost of the other ILR projects will be only known after completion of respective DPRs.

It is estimated that implementation of all the ILR projects under NPP would give benefit of 25 million ha. of irrigation from surface waters and 10 million ha by increased use of ground waters, raising the ultimate irrigation potential from 140 million ha. to 175 million ha. The other benefits would be generation of 34 million KW of power, flood control, navigation, water supply, fisheries, salinity and pollution control etc.

Statement

Present status of Inter Basin Water Transfer Links, the States involved, name of rivers and status of Feasibility Reports/Detailed Project Report

Sl. No.	Name	Rivers	States concerned	Status
Peninsular Component				
1.	Mahanadi (Manibhadra) -Godavari (Dowlaiswaram) link	Mahanadi & Godavari	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chhattisgarh	FR Completed
2.	Godavari (Inchampalli) -Krishna (Pulichintala) link	Godavari & Krishna	-do-	FR Completed
3.	Godavari (Inchampalli) -Krishna (Nagarjunasagar) link	Godavari & Krishna	Odisha, Maharashtra, Madhya Pradesh, Andhra Pradesh, Karnataka & Chhattisgarh,	FR Completed
4.	Godavari (Polavaram) -Krishna (Vijayawada) link	Godavari & Krishna	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chhattisgarh	FR Completed
5.	Krishna (Almatti) - Pennar link	Krishna & Pennar	-do-	FR Completed

Sl. No.	Name	Rivers	States concerned	Status
6.	Krishna (Srisaillam) -Pennar link	Krishna & Pennar	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chhattisgarh	FR Completed
7.	Krishna (Nagarjunasagar) -Pennar (Somasila) link	Krishna & Pennar	Maharashtra, Andhra Pradesh & Karnataka,	FR Completed
8.	Pennar (Somasila) Cauvery (Grand Anicut) link	Pennar & Cauvery	Andhra Pradesh, Karnataka, Tamil Nadu, Kerala & Puducherry	FR Completed
9.	Cauvery (Kattalai) - Vaigai -Gundar link	Cauvery, Vaigai & Gundar	Karnataka, Tamil Nadu, Kerala & Puducherry	FR Completed
10.	Ken-Betwa link	Ken & Betwa	Uttar Pradesh & Madhya Pradesh	FR & DPR (Ph-I&II) Completed
11.	Parbati -Kalisindh-Chambal link	Parbati, Kalisindh & Chambal	Madhya Pradesh, Rajasthan & Uttar Pradesh (UP requested to be consulted during consensus building)	FR Completed

12. Par-Tapi-Narmada link	Par, Tapi & Narmada	Maharashtra & Gujarat	FR & DPR Completed
13. Damanganga - Pinjal link	Damanganga & Pinjal	Maharashtra & Gujarat	FR & DPR Completed
14. Bedti - Varda link	Bedti & Varda	Maharashtra, Andhra Pradesh & Karnataka	PFR Completed
15. Netravati - Hemavati link	Netravati & Hemavati	Karnataka, Tamil Nadu & Kerala	PFR Completed
16. Pamba - Achankovil -Vaippar link	Pamba, Achankovil & Vaippar	Kerala & Tamil Nadu	FR Completed

Himalayan Component

1. Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Manas-Sankosh-Tista-Ganga	Assam, West Bengal, Bihar & Bhutan	PFR completed
2. Kosi-Ghaghra link	Kosi & Ghaghra	Bihar, Uttar Pradesh & Nepal	PFR completed
3. Gandak-Ganga link (Indian portion)	Gandak & Ganga	-do-	Draft FR completed
4. Ghaghra-Yamuna link (portion)	Ghaghra & Yamuna	-do-	FR completed (Indian portion)
5. Sarda-Yamuna link	Sarda & Yamuna	Bihar, Uttar Pradesh, Haryana, Rajasthan, Uttarakhand & Nepal	FR completed (Indian portion)

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Sl. No.	Name	Rivers	States concerned	Status
6.	Yamuna-Rajasthan link	Yamuna & Sukri	Uttar Pradesh, Gujarat, Haryana & Rajasthan	Draft FR completed
7.	Rajasthan-Sabarmati link	Sabarmati	-do-	Draft FR completed
8.	Chunar-Sone Barrage link	Ganga & Sone	Bihar & Uttar Pradesh	Draft FR completed
9.	Sone Dam - Southern Tributaries of Ganga link	Sone & Badua	Bihar & Jharkhand	PFR completed
10.	Ganga (Farakka)-Damodar-Subernarekha link	Ganga, Damodar & Subernarekha	West Bengal, Odisha & Jharkhand	Draft FR completed
11.	Subernarekha-Mahanadi link	Subernarekha & Mahanadi	West Bengal & Odisha	Draft FR Completed
12.	Kosi-Mechi link	Kosi & Mechi	Bihar, West Bengal & Nepal	PFR completed Entirely lies in Nepal
13.	Ganga (Farakka)-Sunderbans link	Ganga & Ichhamati	West Bengal	Draft FR completed
14.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	Manas, Tista & Ganga	-do-	(Alternative to M-S-T-G Link) dropped

• PFR- Pre Feasibility Report • FR- Feasibility Report • DPR- Detailed Project Report

Inter-linking of rivers

311. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether Government has started work on several river inter-linking projects in the country;
- (b) if so, the details of such projects and the total cost to be incurred on these projects;
- (c) whether it is also a fact that river linking initiative of 14 Himalayan and 16 peninsular rivers are also pending; and
- (d) if so, the details thereof and step being taken to complete these river-linking projects within a time bound schedule?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) to (d) The National Perspective Plan (NPP) was prepared by the then Ministry of Irrigation, now Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) in August 1980 for water resources development through inter basin transfer of water, for transferring water from water surplus basins to water-deficit basins. Under the NPP, the National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular Component and 14 under Himalayan Component) for preparation of Feasibility Reports. The Pre-Feasibility Report of the all 30 links have been prepared and circulated to the concerned State Governments by the NWDA. After survey and investigations, Feasibility Reports of 14 links under Peninsular Component and Feasibility Reports of 2 links and draft Feasibility Reports of 7 links (Indian portion) under Himalayan Component have been completed. Present status, States concerned with Inter Basin Water Transfer Links are given in the Statement [Refer to the Statement appended to answer to USQ No. 310 part (a) and (b)]

Four priority links under Peninsular Rivers Component have been identified for preparation of Detailed Project Reports (DPR) viz., Ken-Betwa link project (KBLP) Phase-I and II, Damanganga-Pinjal link project, Par-Tapi-Narmada link project and Mahanadi-Godavari link project. The preparation of DPR of a project is taken up only after consent of concerned State Governments. Based on the concurrence of the concerned States, DPRs of KBLP Phase-I and Phase-II, Damanganga-Pinjal link project

and Par-Tapi-Narmada link project have been completed. The techno-economic clearance and various statutory clearances of the KBLP Phase-I have been accorded. Based on the request of Government of M.P., the DPRs of projects included under KBLP Phase-II viz., Lower Orr dam, Bina complex projects and Kotha barrage have been completed by NWDA/ Government of M.P. and have been submitted for techno-economical appraisal in Central Water Commission (CWC). The techno-economic clearance of the Damanganga-Pinjal link project has also been accorded, subject to statutory clearances. The DPR of Par-Tapi-Narmada link project has been submitted for technical appraisal in CWC. The DPR of the Mahanadi - Godavari link could not be taken up as the Government of Odisha was not agreeable for Mahanadi -Godavari link, a mother link of 9 link system viz., Mahanadi - Godavari - Krishna - Pennar - Palar - Cauvery - Vaigai - Gundar linkage due to large submergence involved in Manibhadra Dam. Based on the suggestions of WRD, Govt. of Odisha, NWDA has prepared a preliminary revised proposal of Mahanadi-Godavari Link Project with reduced submergence and submitted to the State Govt. of Odisha for consideration.

The estimated cost of these four projects for which DPRs have been completed is furnished below:

Sl. No.	Name of the Project		Estimated Cost (₹ in crore) at 2015-16 price level
1.	Ken-Betwa Project(Phase-I)	Link	18057
2.	Ken-Betwa Project(Phase-II)	Link	8594
3.	Damanganga-Pinjal Project	Link	3008
4.	Par-Tapi-Narmada Project	Link	10211

The estimated cost of the other ILR projects will be only known after completion of their respective DPRs.

The ILR programme has been taken up on high priority. The Government is well aware about the several issues involved in the ILR programme and is pursuing the ILR program in a consultative manner.

The Supreme Court *vide* its judgment dated 27.02.2012 in the Writ Petition (Civil)

No. 512 of 2002 on 'Networking of Rivers' along with Writ Petition No. 668 of 2002' directed the Union of India and particularly the Ministry of Water Resources to constitute a Committee under the chairmanship of Minister of Water Resources for the implementation of ILR.

As per the directions of Supreme Court, a committee called "Special Committee on Interlinking of Rivers" was constituted under the Chairmanship of the Union Minister of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) for the implementation of ILR programme *vide* Gazette Notification dated 23rd September, 2014. Fourteen meetings of the Special Committee for ILR have been held so far (last meeting held on 17.01.2018 at New Delhi), wherein State Irrigation/ Water Resources Ministers along with the Secretaries of various States participated. The Special Committee on ILR takes into consideration all the suggestions/observations of the stakeholders while planning and formulating the ILR projects.

The Committee, after considering views of all the stakeholders, is proceeding ahead to expedite the objectives of the interlinking of rivers as per terms of reference. Vigorous efforts have been made for generating consensus with development of alternative plans and also setting out road maps for implementation of mature projects.

The Special Committee for ILR has constituted four specific sub-committees:

- (i) Sub-committee for comprehensive evaluation of various studies/reports.
- (ii) Sub-Committee for system studies for identifications of most appropriate alternate plan.
- (iii) Sub-Committee for restructuring of National Water Development Agency.
- (iv) Sub-Committee for consensus building through negotiations and arriving at agreement between concerned States to discharge its functions.

The Union Cabinet while approving the constitution of Special Committee for ILR in its meeting held on 24th July, 2014 further, directed that a committee comprising of experts be constituted to look into the issues relating to inter linking of rivers. In compliance to the direction of Union Cabinet, MoWR, RD & GR *vide* O.M. dated 13th April, 2015 has constituted a Task Force for Interlinking of Rivers (TF-ILR) under the Chairmanship of Shri B.N. Navalawala, Chief Advisor, MoWR, RD&GR. So far, eight (8) meetings of the TF-ILR has been held and the last meeting was held on 15.09.2017.

TF-ILR on 18.07.2016 constituted a Group to look into legal aspects and enabling provisions for implementation of Interlinking of Rivers and other related issues. The

legal group has completed its assigned task and submitted its report to the Chairman, TF-ILR on 17th March 2017.

In addition, a Group for Financial Aspects under TF-ILR was also constituted on 12.09.2017 to consider the financial aspects of ILR projects and to suggest the funding pattern for implementing the same. Three meetings of the Group have been held so far, and the last meeting was held on 08.12.2017.

Allocation of funds under FMP

312. PROF. M.V. RAJEEV GOWDA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the number of Flood Management Projects (FMP) approved by the Central Water Commission during the last three years, year-wise and State-wise;
- (b) the quantum of funds allocated under the FMP for the said period year-wise and State-wise; and
- (c) the quantum of funds released under the FMP for the said period, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):
(a) The State wise details of Flood Management Projects (FMP) approved by Central Water Commission (CWC) since January, 2015 is given in the Statement-I (*See below*).

(b) and (c) The details of funds allocated and released under Flood Management Programme for the last three years since 2015-16 is given in the Statement-II.

Statement-I

Schemes approved by CWC since January, 2015

Sl. No.	State	No. of schemes approved	Estimated Cost (₹ in cr)
1	2	3	4
1.	Assam	7	232.5049
2.	Arunachal Pradesh	5	76.1989
3.	Nagaland	2	20.18195

1	2	3	4
4.	Brahmaputra Board	9	438.275
5.	West Bengal	4	31.188
6.	Karnataka	3	160.65
7.	Kerala	1	255.34
8.	Himachal Pradesh	4	1151.73
9.	Jammu and Kashmir	1	399.29
10.	Punjab	1	210.23
	TOTAL	37	2975.58875

Statement-II

State-wise Funds allocated and Released under "Flood Management Programme" since 2015-16

Sl. No.	State	₹ in crore			
		2015-16	2016-17	2017-18	Total
1	2	3	4	5	6
	Budget Allocated	274.001	149.99	150.00	
1.	Arunachal Pradesh	47.39	23.69		71.08
2.	Assam	47.14		40.33	87.47
3.	Bihar	16.67			16.67
4.	Himachal Pradesh	27.00	50.00	54.64	131.64
5.	Jammu and Kashmir	46.58	40.56	54.55	141.69
6.	Mizoram	0.47		0.48	0.95
7.	Nagaland	2.51	23.13		25.64
8.	Sikkim	5.72			5.72

1	2	3	4	5	6
9. Uttar Pradesh		13.50			13.50
10. Uttarakhand		57.02			57.02
11. West Bengal			12.61		12.61
TOTAL		264.00	149.99	150.00	563.99

Status of irrigation projects

313. SHRI D. KUPENDRA REDDY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has undertaken a number of irrigation projects/schemes, if so, the details thereof and the progress made since inception of these projects/schemes;

(b) whether Government has made any prioritization of these projects/schemes;

(c) if so, the details thereof along with the targets achieved and the reasons for delay, if any, in meeting the targets;

(d) whether Government has made any review of these projects/schemes and if so, the details thereof;

(e) whether Government plans to take up new irrigation projects in the country including Karnataka; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) to (d) Central Government launched the Accelerated Irrigation Benefits Programme (AIBP) in the year 1996-97 to provide Central Assistance to major/medium irrigation projects in the country, with the objective to accelerate implementation of such projects which were beyond resource capability of the States or were in advanced stage of completion. Since its inception, 297 Irrigation/Multi-Purpose Projects have been included for funding under AIBP. Out of this 143 projects have been completed and 5 projects were foreclosed. During 2015-16, Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) was launched and AIBP is now part of PMKSY.

A Committee under the Chairmanship of Minister of Water Resources (Chhattisgarh) was constituted to look in to the issues related to implementation of PMKSY. The committee in consultation with States, identified 99 on-going Accelerated Irrigation Benefits Programme (AIBP) Major/Medium projects having potential of 76.03 lakh ha. and estimated cost of ₹ 77595 cr., for completion in phases up to December, 2019 along with their Command Area Development and Water Management (CADWM) works. Funding mechanism through NABARD has been made by the Government for both central and state share for timely completion of 99 prioritized projects. AIBP works of 18 prioritized projects are complete/almost complete.

(e) and (f) At present the focus is to complete prioritized 99 irrigation projects (including 5 projects of Karnataka) by December, 2019.

Vacancies in Polavaram dam project

314. SHRI V. VIJAYASAI REDDY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it has come to the notice of Government that there is a severe shortage of staff at Polavaram to execute the dam project;

(b) whether regular post of Engineer-in Chief is vacant and out of nine Executive Engineer posts, there have been filled, while out of seventy six Assistant Executive Engineer posts, thirty three have been filled, apart from other vacancies;

(c) whether there is lack of coordination between different wings of the project and a central team had visited recently, to address these issues; and

(d) if so, what efforts Government is making to address these issues urgently?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) to (d) As reported by the Government of Andhra Pradesh, the post of Engineer-in-Chief in Polavaram Irrigation project and all four posts of Superintending Engineer are filled up. Twenty seven (27) posts of Executive Engineer (EE) out of 30 posts, 89 posts of Deputy Executive Engineers out of 100 posts and 349 posts of AEE out of 384 are filled up. Further, in respect of PIPHW Circle, Dowlaiswaram, all the 9 Executive Engineer posts have been filled up and out of 123 Assistant Executive Engineer posts, 117 are in position.

The works of all the wings of the project are coordinated and monitored by the Superintending Engineers, Engineer-in-Chief and Polavaram Project Authority (PPA).

The issues related to pending land acquisition and R&R, finalization of designs, NH crossings, problems at work front are attended by them as per the directions issued by the State Government/PPA for speedy completion of the works.

Further, Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India has constituted Dam Design Review Panel for technical assistance and timely execution of the project. An Expert Committee has been constituted to overview the implementation of the Polavaram Project till completion and to critically examine the progress of the project works from all angles *i.e.*, overall planning of the construction, quality, safety, cost aspects, etc.

A Committee has also been formed with Secretary, Ministry of Tribal Affairs, Government of India as its Chairperson to monitor and review the R&R works of this Project.

Namami Gange Mission under CSR initiative

315. SHRI DEREK O'BRIEN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether money charged under Swachh Bharat Cess from people of the country is being used for the Mission, if so, the details thereof and funds received so far; and

(b) whether any of the private companies donated to Namami Gange Mission as part of their CSR initiative, if so, the details thereof, along with names and amount received?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): (a) National Mission for Clean Ganga (NMCG) receives funds from Government of India through budgetary allocations in the form of Grant-in-Aid. NMCG does not receive any funds from the money charged under Swachh Bharat Cess from people of the country.

(b) Under the Corporate Social Responsibility (CSR) initiative, donations / contributions received till date from private companies are tabulated below:

	Private Companies Contribution	Amount ₹
1.	Bank of America	40,720,000.00
2.	Oberoi Hotels Pvt. Limited	5,700,000.00

	Private Companies Contribution	Amount ₹
3.	Keva Fragrances Pvt. Ltd.	4,411,530.00
4.	S H Kelkar & Co. Ltd.	4,338,679.00
5.	Black & Veatch Private Limited	2,484,257.00
6.	Mobileum (India) Private Limited	1,400,000.00
7.	Hollister Medical India Pvt. Ltd.	1,200,000.00
8.	M/S Karam Chand Thapar & Bros. (Coal Sales) Limited	1,000,000.00
9.	Open Solutions Software Services Pvt. Ltd.	842,602.00
10.	Bitrhythmes (India) Private Limited	693,196.00
11.	Um Cables Limited	500,000.00
12.	Semikron Electronics Private Limited	400,000.00
13.	Digi Captions India Private Limited	436,086.00
14.	Mainlec Technologies Pvt. Ltd.	233,600.00
15.	Iac Electricals Pvt. Ltd.	200,000.00
16.	Maintec Technologies Pvt. Ltd.	200,000.00
17.	Digite Infotech Pvt. Ltd.	200,000.00
18.	Amrit Corp.Ltd.	150,000.00
19.	J&K Group Companies	100,000.00
20.	Amrit Banaspati Company Ltd.	100,000.00
21.	Polyplastics Industries India Ltd.	100,000.00
22.	Gillanders Arbuthnot & Co. Ltd.	100,000.00
23.	Eris Lifesciences Private Limited	50,000.00
24.	Lokkur Stocks & Shares Pvt.Ltd.	10,000.00
25.	Access Healthcare Services Pvt. Ltd.	24,372.00
26.	Zeus Air Services Pvt. Ltd.	111,111.00
27.	Amrit Corp. Ltd.	100,000.00
28.	Amrit Banaspati Company Ltd.	100,000.00
29.	Tokai Imperial Rubber India	231,000.00
30.	Open Solutions Software Services Pvt. Ltd.	63,275.00

	Private Companies Contribution	Amount ₹
31.	Pearlite Liners Pvt. Ltd.	485,000.00
32.	Pearlite Liners Pvt. Ltd.	485,000.00
33.	Semikron Electronics Pvt. Ltd.	500,000.00
34.	Pearlite Liners Pvt. Ltd.	221,400.00
35.	Logitech Engg.	1,540,000.00
36.	Pearlite Liners Pvt. Ltd.	618,000.00
37.	Velocis Systems Pvt. Ltd.	500,000.00
38.	Nissin Abc Logistics Pvt. Ltd.	200,000.00
39.	Maintec Technologies Pvt. Ltd.	110,000.00
40.	GSN Games India Pvt. Ltd.	2,112,678.00
41.	CHT (India) Pvt. Ltd.	960,000.00
42.	Alstom	5,000,000.00
43.	Wartsila India Private Ltd.	2,500,000.00
44.	Yaskawa India Pvt. Ltd.	800,000.00
45.	Mobileum India Pvt. Ltd.	1,325,000.00
46.	Alok Masterbatches Pvt. Ltd.	1,975,500.00
47.	Bank of America	6,000,000.00
48.	Mgage India Private Limited	1,623,704.00
49.	Hollister Medica	1,500,000.00
50.	Gillanders Arbuthnot & Co. Ltd.	100,000.00
51.	Parle Agro Pvt. Ltd.	2,834,000.00
52.	Jullundur Motor Agency (Delhi) Limited	1,000,000.00
53.	Teshaco Pumps Pvt. Ltd.	3,073,000.00
54.	S.H Kelkar Pvt. Ltd.	2,500,000.00
55.	Keva Fragaranes Pvt. Ltd.	3,690,000.00
56.	Shree Agarsen Steel Industries Pvt. Ltd.	5,000.00
57.	Netwest Estates Private Limited	10,000.00
58.	OOCL (India) Private Limited	3,440,000.00
59.	Pearlite Liners Pvt. Ltd.	800,000.00

	Private Companies Contribution	Amount ₹
60.	R.J. Shah & Co. Ltd.	500,000.00
61.	Amrit Corp. Ltd.	50,000.00
62.	Amrit Banaspati Company Ltd.	50,000.00
63.	Orient Refractories	8,000,000.00
64.	Impressions Services (P) Ltd.	200,000.00
65.	Pearlite Liners Pvt. Ltd.	1,090,000.00
66.	Wartsila India Private Ltd.	2,500,000.00
67.	Yeskawa India Pvt. Ltd.	831,234.27
68.	Wartsila India Private Limited	2,400,000.00
69.	Emirates Shipping Agencies (I) P.L.	951,249.54
70.	Alok Masterbatches Pvt. Ltd.	2,520,000.00
71.	Semikron Electronic Private Ltd.	400,000.00
72.	M.M. Forgings Limited	100,000.00
73.	Dcns India Private Limited	2,662,000.00
74.	Hollister Medical India Pvt. Ltd.	1,900,000.00
75.	Ws Retail Services Pvt.Ltd.	750,000.00
76.	Jullundur Motor Agency (Delhi) Ltd	1,016,179.00
77.	The Indian Wood Products Co. Ltd.	200,000.00
78.	S.H.Kalkar And Company Ltd.	2,925,800.00
79.	Control Component India Private Ltd.	1,563,044.00
80.	Unicel Tecnologies Private Limited	1,421,650.00
81.	Nitco Limited	200,000.00
82.	Trident Marble Pvt. Ltd.	100,000.00
83.	Alpesh Marbles Pvt. Ltd.	150,000.00
84.	R.R. Kable Ltd.	200,000.00
85.	Bhilosa Industries Pvt. Ltd.	500,000.00
86.	Shubhalashmi Polysters Ltd.	100,000.00
87.	Millenim Granites & Marbles Pvt.	100,000.00
88.	Blossom Industries Ltd.	5,000,000.00

	Private Companies Contribution	Amount ₹
89.	S.H.Kalkar And Company Ltd.	2,132,000.00
90.	Grt Jewelers India (P.) Ltd.	5,000,000.00
91.	Orient Refractories Rtgs Utr No. HDFCR52	4,500,000.00
92.	Orient Refractories Rtgs Utr No. HDFCR52	4,500,000.00
93.	Shree Mahavir Metalcraft Pvt Ltd.	500,000.00
94.	Hitech Extrusion LLP	250,000.00
95.	Accumax Interior Products Pvt. Ltd.	1,100,000.00
96.	Systa Met India Private Limited	600,000.00
97.	Pushpak Logistic Ssolution LLP	500,000.00
98.	Siddhi Marine Services LLP	500,000.00
99.	Dun+Bradstreet	288,920.00
100.	Pearlite Liners Pvt. Ltd.	500,000.00
101.	M/s Goa Glass Fibre Limited	500,000.00
102.	M/s Mandray Medical India Limited	720,000.00
103.	M/s Orient Refractories Limited	3,000,000.00

Setting up of STPs on polluted rivers

316. SHRI N. GOKULAKRISHNAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that Government has signed a tripartite agreement with private sector concessionaries for country's first two hybrid annuity PPP projects for setting up Sewage Treatment Plants (STPs) at many places;

(b) if so, the details thereof;

(c) whether it is also a fact that Government intends to set up such STPs for the most of the polluted rivers in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): (a) and (b) Yes Sir, National Mission for Clean Ganga (NMCg) has signed tripartite Concession Agreements with the Concessionaires and Project Executing Agencies for setting up

of 2 Sewage Treatment Plants (STPs) under Hybrid Annuity Model (HAM). For 50 Million Litres Per Day (MLD) STP at Ramana Varanasi, the Concession Agreement has been signed amongst between Varanasi STP Projects Private Limited, Uttar Pradesh Jal Nigam and NMCG. For the 82 MLD STP at Haridwar the Concession Agreement has been signed amongst NMCG, HNB Engineers (Haridwar) Private Ltd. and Uttarakhand Pey Jal Nigam.

(c) and (d) As part of Namami Gange Programme, NMCG has sanctioned 97 Sewerage Infrastructure projects at a cost of ₹ 14,127.49 crore for effective abatement of pollution in river Ganga, out of which 11 projects have been proposed to be taken up under this model.

Deadline for cleaning of river Ganga

317. SHRI R. VAITHILINGAM: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Government has decided to fast track all projects related to Ganga cleaning;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government has fixed 2019 as a deadline for cleaning of river Ganga; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): (a) to (d) Cleaning of river Ganga is a continuous process. All out efforts are being made by Government of India to complete all the ongoing projects by 2020. Cleaning of river Ganga is being carried out through various activities including treatment of municipal sewage, treatment of industrial effluent, river surface cleaning, rural sanitation, development of ghats and crematoria, afforestation, biodiversity, awareness creation and public outreach etc. Total 190 projects for various activities have been sanctioned, out of which, 47 numbers of projects have been completed so far. In order to ensure effective implementation and timely completion of projects, project management consultants/supervision consultants/project engineers are appointed.

Consideration of Dam Safety Bill

318. SHRI R. VAITHILINGAM: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Government is planning to conduct a break analysis of 5247 large dams across the country;
- (b) whether it is also a fact that Government is considering to put in place, an emergency action plan especially for the 196 dams that are over 100 years old;
- (c) whether Government is considering of introducing a Dam Safety Bill; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):
(a) and (b) Safety of dams including Dam Break Analysis (DBA) rests primarily with dam owners which are generally State Governments, Central and State power generating PSUs, Municipalities and private companies etc. In order to supplement the efforts of the State Governments, Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) provides technical and financial assistance through various schemes and programmes such as Dam Rehabilitation and Improvement Programme (DRIP).

Government of India *vide* OM dated 19.10.1987 constituted National Committee on Dam Safety (NCDS) under chairmanship of Chairman, Central Water Commission (CWC) and representatives from State Governments with the objective to oversee dam safety activities in the country and suggest improvements to bring dams safety practices in line with the latest state-of-art consistent with Indian conditions. 38 meetings of NCDS have been conducted so far. In the meetings of NCDS, the State Governments/ Dam Owners are requested to prepare Emergency Action Plan (EAP) (which includes DBA) of each large dam as per guidelines provided by CWC. As per information provided by various State Governments, 363 EAPs have been prepared as detailed in the Statement-I (*See* below).

DRIP, a World Bank funded project was started in April 2012 and scheduled to be completed in June 2020 for the rehabilitation of about 198 dam projects from the point of view of safety across the seven States of India, namely Jharkhand (DVC), Karnataka, Kerala, Madhya Pradesh, Odisha, Tamil Nadu and Uttarakhand (UJVNL).

Under DRIP, EAP of Hirakud Dam has been prepared and circulated as model EAP to all the dam owners in the country for replication for the dams under their jurisdiction.

So far under the DRIP project, Dam Break Analysis and Inundation Maps (essential input for preparing the EAP) for 114 DRIP dams have been completed. The list of dams

for which DBA and Inundation Maps have been prepared under DRIP is given in the Statement-II. Project authorities have prepared 36 draft EAPs by using these Inundation Maps.

CWC has prepared guideline on "Developing Emergency Action Plan for Dams" and circulated to States and dam owners for adoption. Another draft guideline for "Mapping Flood Risks associated with Dams" has been prepared by CWC.

(c) and (d) Yes, Sir. A comprehensive draft Dam Safety Bill with national level applicability is under consideration of this Ministry to establish an institutional framework for surveillance, inspection and maintenance of dams. The draft Dam Safety Bill was circulated to concerned Ministries/Departments on 18.05.2016, along with NITI Aayog, for their comments/views. Subsequently, as per suggestions of NITI Aayog, draft Dam Safety Bill was circulated to all States/UTs for fresh consultation on 09.08.2016. Further, the proposed Bill was also discussed threadbare during the 37th meeting of NCDS held on 17.02.2017.

Statement-I

Status of Emergency Action Plan (EAP) Preparation

Sl. No.	State/DSO's	No. of Completed Large Dams	No. of Dams for which EAP prepared
1	2	3	4
1.	Andhra Pradesh	142	3
2.	Bihar	24	20
3.	Chhattisgarh	248	57
4.	Gujarat	619	1
5.	Himachal Pradesh	19	19
6.	Jharkhand	50	-
7.	Karnataka	230	5
8.	WRD, Kerala	24	-
9.	Madhya Pradesh	898	34
10.	Maharashtra	2069	182

1	2	3	4
11.	Odisha	199	1
12.	Punjab	14	12
13.	Rajasthan	201	-
14.	Tamil Nadu	116	-
15.	Telangana	162	-
16.	Uttar Pradesh	115	2
17.	Uttarakhand	16	4
18.	West Bengal	29	-
19.	Bhakra Beas Management Board (BBMB)	3	3
20.	Damodar Valley Corp.(DVC)	4	
21.	Kerala State Electricity Board (KSEB)	37	
22.	Meghalaya Power Generation Corp. Limited (MePGCL)	8	
23.	NHPC	20	20

Statement-II

Sl. No.	Name of Dam	Sl. No.	Name of Dam
Damodar Valley Corporation (DVC), Jharkhand		5.	Votehole Dam
1.	Konar Dam	6.	Almatti Dam
Water Resource Department (WRD), Karnataka		7.	H B Halli Dam
2.	Bhadra Dam	8.	Narayanpur Dam
3.	Malaprabha Dam	Kerala State Electricity Board (KSEB)	
4.	Hidkal Dam	9.	Anayirankal Dam
		10.	Parambikulam Dam

Sl. No.	Name of Dam	Sl. No.	Name of Dam
11.	Idukki Dam	37.	Makroda Dam
12.	Cheruthoni Dam	38.	Moorumnalla Dam
13.	Kulamadvu	39.	Sampna Dam
WRD, Kerala		40.	Sanjay Sagar Dam
14.	Malampuzha Dam	41.	Sanjay Sarovar Dam
15.	Walayar Dam	42.	Sarathi Dam
16.	Neyyar Dam	43.	Thanwer Dam
17.	Chulliar Dam	44.	Tighra Dam
18.	Pothundy Dam	45.	Umrar Dam
19.	Kuttiyadi Dam	WRD, Odisha	
20.	Kanjirapuzha Dam	46.	Hirakud Dam
21.	Chimoni Dam	47.	Ashok Nalla Dam
22.	Vazhani Dam	48.	Balaskumpa Dam
23.	Meenkara Dam	49.	Banksal Dam
24.	Kullur Barrage (Pazhassi) Dam	50.	Bhaskel Dam
25.	Malankara Dam	51.	Daha Dam
WRD, Madhaya Pradesh		52.	Damsal Dam
26.	Barna Dam	53.	Derjang Dam
27.	Arniya Bahadurpur	54.	Kalo Dam
28.	Bundala Dam	55.	Nesa Dam
29.	Chandpatha Dam	56.	Pillasalki Dam
30.	Chandrakeshar Dam	57.	Pitamahal Dam
31.	Dholawad Dam	58.	Rengali Dam
32.	Gopi Krishna Sagar (Ruthai) Dam	59.	Salandi Dam
33.	Kanhargaon Dam	60.	Salia Dam
34.	Kharadi Dam	61.	Sanmachhakandana Dam
35.	Kolar Dam	62.	Sapua Dam
36.	Kunwar Chain Sagar (Dudhi) Dam	63.	Satiguda (M) Dam

Sl. No.	Name of Dam	Sl. No.	Name of Dam
64.	Satiguda (U) Dam	88.	Karuppanadhi Dam
65.	Sundar Dam	89.	kelavarapalli Dam
66.	Talsara Dam	90.	Kodaganar Dam
67.	Upper Kolab Dam	91.	Krishnagiri Dam
Tamil Nadu Generation & Distribution Corporation		92.	Kudhiraiyar Dam
68.	Avalanche Dam	93.	Lower Nirar Dam
69.	Bunghihalla Bund	94.	Man imukthanadhi Dam
70.	Emerald Dam	95.	Manimuthar Dam
71.	Eravangalar Dam	96.	Manjalar Dam
72.	Kodayar-I Dam	97.	Marudhanadhi Dam
73.	Manalar Dam	98.	Noyyal Athupalayam
74.	Porthimund Dam	99.	Palar Porundalar Dam
75.	Sandynallah Dam	100.	Pechiparai Dam
76.	Upper Aliyar Dam	101.	Pilavukkal Kovilar Dam
77.	Vandal Dam	102.	Pilavukkal Periyar Dam
78.	Pegumbahallah Forebay WRD, Tamil Nadu	103.	Ponnaniyar Dam
79.	Cholavaram Dam	104.	Sathanur Dam
80.	Aliyar Dam	105.	Sholayar Dam
81.	Amaravathi Dam	106.	Shoolagiri Chinnar Dam
82.	Anaimaduvu Dam	107.	Sothuparai Dam
83.	Bhavanisagar Dam	108.	Thirumurthi Dam
84.	Chinnar Dam	109.	Uppar Tirupur Dam
85.	Chittar-I	110.	Vaniyar Dam
86.	Gunderipallam Dam	111.	Varattupallam Dam
87.	Kariyakovil Dam	112.	Veeranam Dam
		113.	Vidur Dam
		114.	Willingdon Dam

Construction of Polavaram dam

319. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that the Polavaram Project Authority (PPA) is contemplating to construct Polavaram main dam (ECRF Dam) without constructing the coffer dam as approved by the Central Water Commission previously and planning for alternative arrangement, if so, the details thereof;

(b) whether it is a fact that National Hydroelectric Power Corporation (NHPC) been asked to study alternative arrangements, if so, the details thereof;

(c) whether the PPA is conducting studies for alternative arrangements of coffer dam and what are the reasons therefor; and

(d) whether there is any saving of funds due to this alternative arrangement?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):

(a) to (d) NHPC was requested to examine the possibility of following:

- (i) Designing the ECRF and Coffor dam such that coffer dam is integrated into the ECRF dam.

(OR)

Methodology for construction of ECRF dam up to safe flood level in one season without constructing coffer dam all along the whole width of the river.

- (ii) To review the study already carried out for top level of coffer dam at 42.5m for safe flood discharge (1 in 100 year) including the earlier level of coffer dam envisage at 31m in the contract document.

NHPC submitted different alternatives which were examined in the 9th meeting of Dam Design Review Panel (DDRP) held on 5th January, 2018. DDRP observed that the proposals of NHPC are not generating appreciable benefits at this juncture and project authorities may take further action in respect of upstream coffer dam as per originally envisaged schedule.

Status of irrigation projects

320. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that several irrigation projects declared as National Projects are running at snail's pace due to non-release of funds from the Central Government;

(b) if so, the details thereof, if not, whether the projects are still at construction stage, even after several years of initiation; and

(c) the project-wise details including agencies which are executing the project and reasons for the delay in execution of the projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL):
(a) to (c) Sixteen Projects have been declared as national project so far. These projects are taken up for execution after the concerned States obtain techno economic clearance, other statutory clearances and investment clearance. Status/details of the National projects including funds released are given in the Statement (*See below*).

Five projects namely Polavaram project of Andhra Pradesh, Saryu Nahar Pariyojana of Uttar Pradesh, Gosikhurd Irrigation Project of Maharashtra, Teesta Barrage Project of West Bengal and Shahpur kandi Dam Project of Punjab have been taken up for execution after the requisite clearances were obtained by the concerned State governments as per guidelines of the scheme.

Statement*State and Project-wise status of the National Project*

Sl. No.	State/ Name of the Project	Implementing agency	Central Assistance Released under scheme of National Project (₹ in crore)	(1) Irrigation (ha.) (2) Power (MW) (3) Storage (MAF)	Status	Likely date of completion as per information available
1	2	3	4	5	6	7
1.	Kulsi Dam Project (Assam)	-	-	(1) 20,500 ha. (2) 55 MW (3) 0.28 MAF	Appraisal stage	
2.	Polavaram Project (Andhra Pradesh)	Polavaram Project Authority/ Government of Andhra Pradesh	4343.52 Further, another ₹ 1020.64 cr. has been sanctioned .	(1) 2.91 Lakh (2) 960 MW (3) 23.44 TMC of water to Vizag city for drinking and industrial purpose and	Ongoing	2019

1	2	3	4	5	6	7
				Diversion of 84.70 TMC to Krishna basin		
3.	Noa-Dihing Dam Project (Arunachal Pradesh)	-	-	(1) 3605 ha. (2) 71 MW (3) 0.26 MAF	Appraisal stage	
4.	Upper Siang Project (Arunachal Pradesh)	-	-	(1) Indirect (2) 9500 MW (3) 1.44 MAF (4) Flood moderation	Pre-Feasibility Report (PFR) Stage	
5	Renuka Dam Project (Himachal Pradesh)	-	446.96 (One-time special grant for land acquisition)	(1) Drinking water (2) 40 MW (3) 0.404 MAF	Appraisal stage	
6.	Gyspa HE Project (Himachal Pradesh)	-	-	(1) 0.50 lakh ha. (2) 300 MW (3) 0.74 MAF	Detailed Project Report (DPR) Stage	
7.	Kishau Multi- purpose Project	-	-	(1) 0.97 Lakh (2) 660 MW	Appraisal stage	

	(Himachal Pradesh/ Uttarakhand)			(3) 1.04 MAF		
8	Ujh Multipurpose project (Jammu and Kashmir)	-	-	(1) 0.32 lakh (2) 212 MW (3) 0.82 MAF	Appraisal stage	
9.	Bursar HE Project (Jammu and Kashmir)	-	-	(1) 1 lakh (indirect) (2) 1230 MW (3) 1 MAF	DPR Stage	
10.	Gosikhurd Irrigation Project (Maharashtra)	Government of Maharashtra	3032.45	(1) 2.50 lakh (2) 3 MW (3) 0.93 MAF	ongoing	2019
11.	Ken Betwa Link Project Phase-I (Madhya Pradesh and Uttar Pradesh)	-	-	(1) 6.35 lakh (2) 78 MW (3) 2.18 MAF	Appraisal stage	
12.	Shahpurkandi Dam Project (Punjab)	Government of Punjab	26.04	(1) 0.37 lakh (2) 168 MW (3) 0.012MAF	Ongoing	The approved cost of the project is ₹ 2285.81 cr. (PL-2008). An expenditure of ₹ 570 cr. has been incurred on the project. The work

1	2	3	4	5	6	7	306
						<p>on the dam portion was stopped in August, 2014 due to inter State issues between Punjab and Jammu and Kashmir. An agreement has been signed on 3rd March, 2017 by Secretaries of Government of Jammu and Kashmir and Government of Punjab for resolution of issues and resumption of work of Shahpurkandi Dam Project of Punjab. Which is under ratification by States. Further, State has not submitted latest revised estimates for project so far. Further, implementation of projects is dependent upon ratification of MoU by States and is approval of</p>	<p><i>Written Answers to</i></p> <p>[RAJYA SABHA]</p> <p><i>Unstarred Questions</i></p>

						revise cost estimates.
13.	2nd Ravi Vyas Link Project (Punjab)	-	-	Harness water flowing across border (about 0.58 MAF in non-monsoon period)	PFR Stage	
14.	Saryu Nahar Pariyojna (Uttar Pradesh)	Government of Uttar Pradesh	1221.58	1) 14.04 (NP Component: 4.73) 2) Nil 3) Barrage	ongoing	2019
15.	Lakhvar Multipurpose Project (Uttarakhand)	-	-	1) 33,780 2) 300 MW 3) 0.267 MAF	Appraisal stage	
16.	Teesta Barrage Project (West Bengal)	Government of West Bengal	178.20	1) 9.23 lakh (NP component: 5.27) 2) 1000 MW 3) Barrage	ongoing	The approved estimated cost of the project (PL-2008) is ₹ 2988.61 cr. and expenditure of ₹ 1465.76 cr. (upto 2015) has been reported by the State. The progress of the project has been affected due to land acquisition issues.

1	2	3	4	5	6	7	308
						<p>5092 ha. of land against total requirement of 8375 ha. has been acquired. During the meeting of High Power Steering Committee for implementation of National Project held on 03.03.2017 representative of west Bengal Government informed that the State Government has constituted a High level task force to suggest the appropriate course of action for the execution of balance works of Teesta Barrage Project. The State Government has not communicated report of the committee/their decision.</p>	<p>Written Answers to [RAJYA SABHA]</p> <p>Unstarred Questions</p>

The House then adjourned at ten minutes past eleven of the clock.

The House reassembled at two of the clock,

MR. CHAIRMAN in the Chair.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. CHAIRMAN: Hon. Members, let us now proceed with the Motion of Thanks on the President's Address. Shri Amit Anil Chandra Shah to initiate the Motion.

श्री अमित अनिल चन्द्र शाह (गुजरात): माननीय सभापति महोदय, मैं प्रस्ताव करता हूँ कि महामहिम राष्ट्रपति के प्रति निम्नलिखित रूप में कृतज्ञता ज्ञापित की जाए:-

"राष्ट्रपति जी ने 29 जनवरी, 2018 को संसद की दोनों सभाओं की सम्मिलित बैठक में जो अभिभाषण दिया है, उसके लिए राज्य सभा के वर्तमान सत्र में उपस्थित सदस्य राष्ट्रपति के प्रति अपनी हार्दिक कृतज्ञता ज्ञापित करते हैं।"

माननीय सभापति महोदय, आज मेरे लिए बहुत हर्ष का विषय है, क्योंकि आज इस महान और ऐतिहासिक सदन के माध्यम से राष्ट्र निर्माण की जो प्रक्रिया चल रही है, उसमें मैं भी सम्मिलित होने जा रहा हूँ। आज मुझे बोलने का मौका देने के लिए मैं आपके प्रति आभार व्यक्त करता हूँ और मैं गुजरात के विधान मंडल और गुजरात की जनता के प्रति भी आभार व्यक्त करता हूँ कि उन्होंने मुझे यहाँ चुन कर भेजा, तो मैं इस महान सदन के सदस्य के रूप में आप सबके बीच खड़ा हूँ।

माननीय सभापति महोदय, राष्ट्रपति जी के अभिभाषण को अगर हम ध्यान से देखें, तो उन्होंने बहुत सारी चीजों पर इस सरकार की उपलब्धियों को हम सबके सामने रखा है। इस पर आम तौर पर सदन के बाहर भी चर्चा होती है, इन उपलब्धियों पर अनेक प्रकार की टीका-टिप्पणियाँ होती हैं और कुछ मर्मज्ञ इसका विश्लेषण भी करते हैं। जब मैं उन विश्लेषणों को देखता हूँ, तब मुझे लगता है कि विश्लेषण का स्वागत जरूरी है, मगर मैं उसमें एक अलग दृष्टिकोण भी जोड़ना चाहता हूँ। महोदय, हमें यह देखना पड़ेगा कि अभी सरकार की ये जो उपलब्धियाँ हैं, इस सरकार को विरासत में क्या मिला, सरकार ने जब कामकाज संभाला, तब सरकार के पास विरासत में क्या था। जिस प्रकार का गड्ढा था, वह गड्ढा भरने में ही सरकार का बहुत सारा समय गया है और गड्ढा भरने के बाद इन उपलब्धियों को हमें एक अलग नजरिए से देखना पड़ेगा। ...**(व्यवधान)**... अब थोड़ा सुनिए ना हम आपको भी सुनेंगे।

MR. CHAIRMAN: Please no running commentary by anybody while sitting, either from this side or that side. It is for the first time that the Member is speaking. ...**(Interruptions)**... It is his maiden speech. I will have to name you. ...**(Interruptions)**... If anybody speaks while sitting and makes comments, that is very serious matter, not just about this but about any issue. यह क्या स्वभाव है?

श्री अमित अनिल चन्द्र शाह: सभापति महोदय, 2013 में देश की जो स्थिति थी, हमें उसको याद करना पड़ेगा। 2013 में देश की स्थिति क्या थी? देश एक ऐसे प्रश्न के वक्रार के नीचे जी रहा था कि यह देश कि दिशा में जा रहा है, देश का भविष्य क्या होगा, यह महान देश अपनी विकास की गति को कहीं रोक तो नहीं देगा? इस प्रकार का एक भय था। यह वक्रार पूरे देश के जनमानस पर छाया हुआ

[श्री अमित अनिल चन्द्र शाह]

था। महिलाएँ अपने आपको असुरक्षित महसूस करती थीं। सीमाओं की सुरक्षा का कोई ठौर-ठिकाना नहीं था। सीमा की रक्षा करने वाले जवान ...**(व्यवधान)**... सीमा की रक्षा करने वाले जवान सरकार की अनिर्णायकता के कारण अपने शौर्य का प्रदर्शन भी नहीं कर सकते थे। युवा आक्रोशित था। 12 लाख करोड़ रुपए के घपले, घोटाले, भ्रष्टाचार, scams की एक series इस देश की जनता के मानस पटल पर बहुत बड़े सवाल कर रही थी। उसी वक्त एक सवाल खड़ा हुआ कि उस सरकार को policy paralysis हो गया है, नीतिगत मामलों में सरकार को लकवा लग गया है। पूरे देश ने मानो एक साथ निर्णय किया कि देश की परिस्थिति को बदलना चाहिए। इतने में ही 2014 में चुनाव आया और 2014 के चुनाव में इस देश की महान जनता ने एक ऐतिहासिक निर्णय किया। महोदय, तीस साल से इस देश में अस्थिरता चल रही थी और तीस साल से इस देश की जनता ने किसी भी दल को बहुमत नहीं दिया था। आज़ादी के बाद कभी भी इस देश की जनता ने किसी गैर-कांग्रेसी दल को बहुमत नहीं दिया था, लेकिन 2014 के चुनाव में, पूरे देश की जनता ने कश्मीर से कन्याकुमारी तक और असम से द्वारका तक, एक मेंडेट देकर उन सारी बातों को ध्वस्त कर दिया। आज़ादी के बाद पहली बार किसी गैर-कांग्रेसी दल की सरकार बनी और वह थी, श्री नरेन्द्र मोदी जी के नेतृत्व में बनी भारतीय जनता पार्टी की सरकार।

सभापति महोदय, 30 साल के बाद किसी एक दल को पूर्ण बहुमत मिला, किसी एक दल को मेंडेट मिला कि आइए, अपनी पॉलिसी के आधार पर इस देश को आगे ले जाइए और इस देश की जनता के मन में जो सवाल हैं, इस देश की जो समस्याएं हैं, आप उनका समाधान ढूंढिए। अपने आप में एक बहुत बड़ा और ऐतिहासिक मेंडेट था और यह मेंडेट सिर्फ भारतीय जनता पार्टी को मिला। हम चुनाव में गठबंधन के साथ गए थे, लेकिन भारतीय जनता पार्टी को पूर्ण बहुमत मिलने के बावजूद भी हमने एनडीए को सरकार में सम्मिलित किया और सारे एनडीए के साथियों ने, हमारी भावनाओं को स्वीकार करते हुए, आज इस सरकार की यात्रा को आगे बढ़ाया है।

महोदय, जब किसी सरकार की रचना होती है, तो उसका एक महत्वपूर्ण अंग होता है, नेता का चुनाव। वैसे तो भारतीय जनता पार्टी ने पहले ही अपने प्रधान मंत्री पद के प्रत्याशी का नाम घोषित कर दिया था, परन्तु यहीं, सेंट्रल हॉल में एनडीए के सारे चुने हुए सांसदों की बैठक हुई, जिसमें नेता के चयन की प्रक्रिया हुई और मुझे इस बात का गौरव है कि मैं भी उस प्रक्रिया का एक हिस्सा था।

सभापति महोदय, जब श्री नरेन्द्र मोदी जी को एनडीए संसदीय दल का नेता चुना गया था, उस वक्त नरेन्द्र भाई ने एक ऐतिहासिक भाषण दिया था। उन्होंने कहा था कि जो सरकार बनने जा रही है, वह गरीबों की सरकार होगी, वह किसानों की सरकार होगी, वह दलित, पिछड़ों और आदिवासियों की सरकार होगी, वह युवाओं की सरकार होगी, वह महिलाओं की सरकार होगी और वह गांधी और दीनदयाल जी के स्वप्नों को पूर्ण करने वाली सरकार होगी, गांधी और दीनदयाल जी के रास्ते पर चलने वाली सरकार होगी।

सभापति महोदय, मुझे यह कहते हुए बहुत आनन्द हो रहा है कि आज साढ़े तीन साल हो गए हैं और इन साढ़े तीन सालों में यह सरकार अंत्योदय के सिद्धांत के आधार पर चली है। यह अंत्योदय का सिद्धांत क्या है? आज अगर आपके माध्यम से इस सदन के सदस्यों के सामने मैं इसको सरल भाषा में रखूं, तो कहना चाहूंगा कि अंत्योदय का सिद्धांत वह है, जो विकास की पंक्ति में अंतिम व्यक्ति खड़ा

है, उसको विकास की पंक्ति में अग्रिम खड़े हुए व्यक्ति के बराबर कर देना या इस प्रकार से आगे बढ़ना कि सबको एक समान विकास मिले।

माननीय सभापति महोदय, आज जब हम साढ़े तीन साल के बाद पीछे मुड़ कर देखते हैं, तो आश्चर्यचकित रह जाते हैं। इस देश के संसदीय लोकतंत्र का इतिहास इतना छोटा नहीं है, हमारे संसदीय लोकतंत्र को 70 साल हो गए हैं। इन 70 सालों में कई सरकारें आईं और कई सरकारें गईं। जब सरकारें 25-30 या 35 साल चलती हैं, तब दो-तीन ऐसे बड़े काम होते हैं, जिनको इतिहास में दर्ज करना पड़ता है, लेकिन यह सरकार साढ़े तीन साल चली है, लेकिन पचास से ज्यादा ऐसे काम हैं, जिनको इस देश के इतिहास में स्थान मिलेगा।

माननीय सभापति महोदय, इस सरकार ने अपने अंत्योदय के लक्ष्य को पूर्ण करने के लिए, अंत्योदय के सिद्धांतों को लागू करने के लिए, शुरू से ही गरीबों के जीवन स्तर को उठाने के लिए बहुत सूझ-बूझ के साथ, सातत्य के साथ, टुकड़ों-टुकड़ों में नहीं, कंटीन्युइटी के साथ विकास करना तय किया और इस क्रम में जो सबसे पहला काम किया गया है, वह है जन-धन बैंक एकाउंट खोलने का काम।

सभापति महोदय, इस देश की 70 साल की आज़ादी में 55 साल तक एक ही पार्टी का राज रहा है और यदि मैं इसको थोड़ा एक्सटेंड करूं, तो कहना चाहूंगा कि एक ही परिवार का शासन रहा है। मुझे यह कहने में कोई झिझक नहीं है कि 70 साल की आज़ादी के अंदर, 55 साल के कांग्रेस शासन के बाद 60 प्रतिशत लोग ऐसे थे, जिनके घर में एक भी बैंक एकाउंट नहीं था। आप व्यक्ति की बात छोड़ दीजिए, पूरी फैमिली के अंदर, एक बैंक एकाउंट भी नहीं था। वे सरकारें किस तरह से चली होंगी? उन सरकारों का विज़न क्या होगा? उन सरकारों का दृष्टिकोण क्या होगा कि वे 70 साल की आज़ादी के बाद एक गरीब व्यक्ति के घर में एक बैंक एकाउंट भी नहीं दे पाए। जब प्रधान मंत्री जी ने लाल किले की प्राचीर से यह घोषणा की हम जन-धन योजना की शुरुआत करेंगे और हर घर में मिनिमम एक बैंक एकाउंट पहुंचाएंगे, तब मेरा मन भी आशंकित था। मैं सोच रहा था कि जो काम 60 साल में नहीं हुआ, वह कैसे हो जाएगा? मगर आज देखिए साहब, इस देश में गरीबों के 31 करोड़ बैंक एकाउंट खोले गए हैं और हर परिवार में एक बैंक एकाउंट उपलब्ध है। आज शायद ही कोई व्यक्ति ऐसा होगा, जिसका बैंक एकाउंट न हो। सभापति महोदय, हमारी मीमांसा की जाती थी और हमारे ऊपर टीका-टिप्पणी की जाती थी कि बैंक एकाउंट तो दे दिया, उसमें जमा कराने के लिए पैसे कहां से आएंगे और गरीब उसमें क्या जमा करेगा? वैसे तो हमने जीरो बैलेंस की व्यवस्था की थी, मगर मैं कहना चाहता हूं कि जब ये जन-धन योजना के अंतर्गत लगभग 31 करोड़ एकाउंट खुले, तो उनमें 73 हजार करोड़ रुपए जमा हुए हैं। गरीबों की गाढ़ी कमाई के इतने रुपए उन एकाउंट्स में जमा हैं। जो गरीब पहले उसे अपनी झोपड़ी में रखता था, अपने गल्ले में रखता था, उसके इस धन की कभी चोरी हो जाती थी या साहूकार के यहां रखता था, तो कभी लुट जाता था, लेकिन आज वह पैसा बैंक एकाउंट्स में सुरक्षित है और वह अपने आपको इस देश के अर्थतंत्र के साथ जुड़ा हुआ पाता है।

सभापति महोदय, वर्ष 2014 में जब यह योजना शुरू हुई थी, उस समय 77 प्रतिशत zero balance accounts थे और आज उनकी संख्या घटते-घटते 20 प्रतिशत से कम हो गई है। सभी गरीब अपने बैंक एकाउंट्स का उपयोग करने लगे हैं। मैं मानता हूं कि यह बहुत बड़ी उपलब्धि है।

[श्री अमित अनिल चन्द्र शाह]

सभापति महोदय, इस देश में जिस प्रकार से वोट बैंक की पॉलिटिक्स चलती है, उसे देखते हुए किसी को किसी चीज़ को छोड़ने के लिए कहना बहुत कठिन होता जा रहा था। कटु बात कहना, कटु बात सुनना, इसका स्वभाव ही हमारा लुप्त होता दिखाई पड़ रहा है। यदि इतिहास, पास्ट या भूतकाल में जाकर देखें, तो सबसे अंतिम घटना उस समय की है जब श्री लाल बहादुर शास्त्री जी इस देश के प्रधान मंत्री थे, तब उन्होंने पाकिस्तान के साथ युद्ध के वक्त कहा था कि इस देश के पास चावल नहीं हैं, इसलिए शनिवार को सभी लोग उपवास करें, यानी एक समय का खाना छोड़ दें। ...**(व्यवधान)**... त्रिपाठी जी, धन्यवाद। आपने ठीक कहा-सोमवार। उस समय तो मेरा जन्म भी नहीं हुआ था। सोमवार को खाना छोड़ दें और उस समय सभी लोगों ने उनकी इस बात का सम्मान किया।

सभापति महोदय, शास्त्री जी के बाद, पहली बार ऐसी हिम्मत, इस देश के अभी के प्रधान मंत्री और हमारे नेता, श्री नरेन्द्र मोदी जी ने की है। उन्होंने कहा जो सम्पन्न लोग हैं, जिन पर ईश्वर की कृपा है, जिन्हें आर्थिक दृष्टि से कोई दिक्कत नहीं है, वे लोग अपनी गैस की सब्सिडी छोड़ दें। इस गैस की सब्सिडी को सरकार गरीबों को देना चाहती है, दलितों को देना चाहती है और ग्रामीण गरीबों को देना चाहती है। मुझे यह कहते हुए हर्ष हो रहा है कि 1 करोड़ 23 लाख लोगों ने प्रधान मंत्री की अपील को सम्मान देते हुए गैस की सब्सिडी को छोड़ा है। उसके बाद क्या किया, यदि कोई और प्रधान मंत्री होता, तो वित्तीय घाटा कम कर लेता और उस सब्सिडी को तिजोरी में जमा कर लेता, लेकिन भारतीय जनता पार्टी की सरकार और एनडीए की सरकार तथा हमारे प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने इस बची हुई सब्सिडी में खजाने का और पैसा लगाकर 'उज्ज्वला योजना' शुरू की।

सभापति महोदय, 70 साल की आजादी के बाद, डेढ़ करोड़ ग्रामीणों के पास गैस नहीं थी। उनकी झोंपड़ी में गैस का चूल्हा नहीं था। स्वच्छ ईंधन नहीं था। भारतीय जनता पार्टी और एनडीए सरकार ने तथा हमारे प्रधान मंत्री जी ने एक संवेदनशील फैसला लिया कि पांच साल में पांच करोड़ गरीब महिलाओं को गैस का सिलेंडर देंगे। अभी इस सरकार को लगभग साढ़े तीन साल हुए हैं और 3 करोड़ 30 लाख लोगों को गैस का सिलेंडर देने का काम पूरा कर लिया गया है और इसी बजट में यह सरकार 5 करोड़ की जगह 8 करोड़ लोगों को सिलेंडर देने का प्रयास कर रही है।

सभापति महोदय, आज हमारे सदन में बहुत सारे ऐसे लोग होंगे, जिन्हें लगता है कि 21वीं सदी में गैस का सिलेंडर विकास का पैमाना हो सकता है। मैं कोई गरीब के घर में पैदा नहीं हुआ, लेकिन गरीबी को मैंने देखा है। डांग के जंगलों में जितने आदिवासी हैं, उन्हें देखा है। पूर्वांचल में गरीबों को देखा है। एक बूढ़ी मां जब अपनी झोंपड़ी के अंदर कंड़े और टहनियां जलाकर रसोई बनाती है या खाना बनाती है और उसकी पूरी झोंपड़ी जब धुएं से भर जाती है, तो कोई बुरी आदत नहीं होने के बावजूद भी 400 सिगरेट जितना धुंआ उस मां के फेफड़ों के अंदर घुस जाता है और उसके स्वास्थ्य को शनैः-शनैः हानि पहुंचाता रहता है।

सभापति महोदय, हमारी सरकार और हमारे प्रधान मंत्री जी ने करोड़ों मांओं को धुंआमुक्त घर देकर, उन्हें, उनके बच्चों, उस घर के बूढ़ों और स्वयं मां के लिए एक स्वच्छ घर निर्माण करने का काम किया है। मुझे इस बात का विशेष आनंद है कि ये जो 3 करोड़ 30 लाख कनेक्शंस दिये, उनमें से 30

प्रतिशत अनुसूचित जाति की महिलाओं को मिले हैं और 13 प्रतिशत अनुसूचित जनजाति की महिलाओं को देने का काम भारतीय जनता पार्टी की नरेन्द्र मोदी सरकार ने किया है।

सभापति महोदय, ऐसा ही एक फैसला शौचालय का हुआ। इसको स्वच्छता के अभियान के साथ जोड़ा गया। मगर यह स्वच्छता के अलावा भी अपने गरीब के जीवन में एक बहुत बड़ी त्रासदी है। सभापति महोदय, घर में शौचालय न होना — आज दिल्ली के लुटियन्स ज़ोन में रहने वाले लोगों को इसका महत्व मालूम नहीं पड़ता है। काफी लोग ऐसे हैं, जिनको इस तकलीफ़ का ज्ञान भी नहीं होगा। परन्तु, सभापति महोदय, एक गरीब के घर की कल्पना कीजिए, जिसकी एक 16 साल की बच्ची सुबह कुदरती प्रक्रिया के लिए गांव के बीच से गुजर कर खुले में शौच क्रिया के लिए बैठती है और जब पूरे गाँव की नजर उस पर पड़ती है, तो वह बच्ची अपनी आँखें झुका लेती है। धीरे-धीरे उसका आत्मविश्वास हर रोज़, तिल-तिल कर टूटता है। उस बच्ची को अभी तय करना है कि मुझे कलेक्टर बनना है, डीएसपी बनना है, डॉक्टर बनना है, इंजीनियर बनना है, देश के विकास में मैं किस तरह से अपना योगदान करूंगी, लेकिन उसका आत्मविश्वास 16 साल की उम्र में ही टूट जाता है। वह देश के विकास की प्रक्रिया में आत्मविश्वास के साथ हिस्सेदार नहीं हो सकती। इसके दर्द को कोई सरकार इतने सालों तक नहीं समझी। बहुत सारे लोग योजना लेकर आये, मैं ऐसा नहीं कहता कि यह पहली योजना है, मगर योजना का स्केल देखिए। सभापति महोदय, हम 2022 में हर घर में शौचालय की व्यवस्था कर देंगे और 7 करोड़ के लक्ष्य को समाप्त कर दिया जायेगा। सभापति महोदय, यह एक बहुत बड़ी उपलब्धि है। जो आंकड़े देखते हैं, उनको यह उपलब्धि नहीं दिखाई पड़ेगी। परन्तु एक घर में शौचालय पहुँचने से स्वास्थ्य तो सुधरता ही सुधरता है, महिलाओं को सम्मान के साथ जीने का अधिकार भी मिलता है। इस क्षेत्र में उत्तर प्रदेश सरकार ने एक स्तुत्य कदम उठाया है। मैं यहाँ इसलिए यह कहना चाहता हूँ ताकि देश भर में संदेश जाये। उन्होंने शौचालय को एक नया नाम देने का काम किया है। उन्होंने शौचालय को 'इज्जत घर' का नाम देने का काम किया है। महिलाओं को सम्मान के साथ जीने का अधिकार देने का काम भारतीय जनता पार्टी की नरेन्द्र मोदी सरकार ने शौचालय योजना के माध्यम से किया है।

सभापति महोदय, गरीब के लिए घर बहुत महत्वपूर्ण चीज़ होती है। कहीं वृक्ष के नीचे प्लास्टिक की शीट पर सो जाना, कहीं ब्रिज के नीचे सो जाना, कहीं फुटपाथ पर या कहीं सर्दियों में बने हुए अस्थायी आवासों में रहना, यह उसका भाग्य बन गया था। हर व्यक्ति को घर देने का स्वप्न भी इस सरकार ने ही देखा है और द्रुत गति से इसकी समाप्ति की ओर हम आगे बढ़ रहे हैं। ग्रामीण विस्तारों में एक करोड़ 35 लाख आवास की योजना को मंजूर कर दिया गया है और शहरी क्षेत्रों में 70 लाख आवासों को बनाने का काम शुरू कर दिया गया है।

सभापति महोदय, इस सदन की चारदीवारों ने 'बेरोजगारी' शब्द का प्रयोग बहुत बार सुना होगा, बेरोजगारी पर बहुत बड़े-बड़े अभ्यस्त भाषण भी देखे होंगे, सुने भी होंगे। ...**(व्यवधान)**... आप पूरा सुन लीजिए। ...**(व्यवधान)**... आंकड़ों के बहुत से भाषण भी सुने होंगे। बड़े-बड़े विद्वान अर्थशास्त्रियों को भी सुना होगा। मगर इस समस्या का समाधान कोई नहीं कर सका। मैं भी सुन रहा था, जब इस सदन के सदस्य, आनन्द शर्मा जी और बाकी सदस्य चर्चा कर रहे थे। उन्होंने बेरोजगारी का मुद्दा बहुत तरीके से उठाया। यह वाजिब है। देश में बेरोजगारी की समस्या है। मैं इनकार नहीं करता। मैं मानता हूँ

[श्री अमित अनिल चन्द्र शाह]

कि इस देश में बेरोजगारी की समस्या है। मगर 55 साल आपके शासन करने के बाद भी अगर यह समस्या है, तो मैं यह कहना चाहता हूँ कि इसका समाधान किसने नहीं ढूँढ़ा। हम तो 6 साल, 7 साल, 8 साल से ही काम कर रहे हैं। इस देश को चलाने का सौभाग्य हमें 8 साल के लिए मिला है। इतनी विकराल समस्या कोई 8 साल में उत्पन्न नहीं हुई है। जिस पार्टी ने इस देश पर 55 साल शासन किया, वह आज इस समस्या की बात उठा रही है, मगर मुझे इसका आनन्द है कि हमने इसका समाधान ढूँढ़ा।

सभापति महोदय, स्विट्ज़रलैंड, इंडिया, बेरोजगार युवाओं को स्किलड बनाना, स्टार्ट-अप, स्टैंड-अप और अन्त में मुद्रा बैंक। मैं इस मुद्रा बैंक के लिए विशेष रूप से इस सभा गृह का ध्यान आकृष्ट करना चाहता हूँ। इसलिए, क्योंकि इंदिरा जी का जमाना था। वे हमारी भूतपूर्व प्रधान मंत्री थीं। उन्होंने एक बहुत अच्छा काम किया था। उन्होंने इस देश के बैंकों का राष्ट्रीयकरण कर दिया था। उस वक्त क्या उनका भाषण था कि बैंकों का राष्ट्रीयकरण होने के बाद बैंकों के दरवाजे गरीब के लिए खुल गए हैं। मगर इतने सालों तक बैंकों के दरवाजे गरीबों के लिए नहीं खुले, न उनके पास अकाउंट था, न उनको लोन मिलता था। लोन लेने के लिए जाते ही उनसे इनकम टैक्स नंबर मांगा जाता था। उसकी समस्या ही यही है कि उसको इनकम ही नहीं है, तो वह इनकम टैक्स नंबर कहां से लाएगा? उसको इनकम नहीं है, यही तो उसका सबसे प्रमुख प्रश्न है। ये बेरोजगार युवा दिशाविहीन होकर भटकते थे। आज मुद्रा बैंक के कारण साढ़े दस करोड़ युवाओं को दस हजार से लेकर दस लाख रुपए तक का लोन देने का काम समाप्त कर दिया गया है और इसके तहत लगभग साढ़े चार लाख करोड़ रुपए का लोन दिया गया है। सभापति महोदय, इसमें न गारंटी देनी है, न गारंटर लाना है, सूद भी कम रखा गया है। अभी-अभी मैं पढ़ रहा था, चिदम्बरम साहब का ट्वीट पढ़ रहा था कि मुद्रा बैंक के तहत किसी ने पकोड़े बनाने का ठेला लगा दिया, इसको रोजगारी कहते हैं? हां, मैं मानता हूँ कि बेरोजगारी से तो अच्छा है कि कोई युवा मजदूरी करके, मेहनत करके पकोड़े बनाने का काम करता है। अपने परिश्रम से, पसीना बहा कर, हजारों-लाखों-करोड़ों युवा, जो स्वरोजगारी की दिशा में आगे बढ़ रहे हैं, पकोड़े बनाने का काम कर रहे हैं, छोटी-छोटी स्वरोजगारी कर रहे हैं, उनको आप भिक्षुक के साथ compare करेंगे? यह किस प्रकार की मानसिकता है? सभापति महोदय, पकोड़े बनाना कोई शर्म की बात नहीं है, बल्कि इसको भिक्षुक के साथ compare करना शर्म की बात है। सभापति महोदय, वह बेरोजगार था, आज पकोड़े बनाने का काम कर रहा है, उसकी दूसरी पीढ़ी आगे आएगी, इस देश का बड़ा उद्योगपति बनेगी। कोई चाय वाले का बेटा आज प्रधान मंत्री बन कर इस सदन में बैठा है। ...**(व्यवधान)**... इनको मालूम नहीं है कि पकोड़े बनाने वाले का भी उतना ही महत्व है।

MR. CHAIRMAN: Please. आपको क्या बीमारी है? आपके नेता हैं, वे बाद में बोलेंगे। वे effectively counter करेंगे, आपको क्यों चिंता है? उनकी सामर्थ्य के ऊपर आपको विश्वास होना चाहिए।

श्री अमित अनिल चन्द्र शाह: सभापति महोदय, मैं मानता हूँ कि अपने परिश्रम से, अपना पसीना बहा कर अपने जीवन यापन करने वाला हर व्यक्ति उतना ही बड़ा है, जितने हम इस सदन में बैठे हुए लोग हैं।

सभापति महोदय, जहां तक बिजली का सवाल है, इस देश में 70 साल की आज़ादी के बाद जब हमें इस देश की जनता ने शासन दिया, भारतीय जनता पार्टी और एनडीए के साथी दलों को शासन दिया, उस वक्त इस देश के अंदर 18 हजार गांव ऐसे थे, जहां बिजली छोड़ दीजिए, बिजली का खंभा या wire भी नहीं पहुंची थी। 18 हजार गांव! सभापति महोदय, मुझे आनंद है कि इस सरकार ने साढ़े तीन साल में 18 हजार में से 16 हजार गांवों में बिजली पहुंचाने का काम समाप्त कर दिया है। यह कोई कोरा वादा नहीं है। सरकार के विभाग की साइट पर इसकी सूची पड़ी हुई है, प्रांतवार सूची पड़ी हुई है। 16 हजार गांवों में बिजली पहुंचाने का काम समाप्त कर दिया है और अठारहवीं सदी में जीते हुए उन गांवों को इक्कीसवीं सदी में लाने का काम इस देश के प्रधान मंत्री, नरेन्द्र मोदी जी ने किया है।

सभापति महोदय, बिजली गांवों में तो पहुंच गई, इसके बाद घर का क्या? घर में जब तक बिजली नहीं पहुंचती, उसके जीवन-स्तर को ऊपर नहीं उठाया जा सकता। बिजली के साथ शिक्षा जुड़ी है, बिजली के साथ स्वास्थ्य जुड़ा है, बिजली के साथ स्वच्छता जुड़ी है, इन सारी चीजों को गरीब के घर में कैसे पहुंचाएं? इसके लिए सौभाग्य योजना का विचार आया और सौभाग्य योजना के तहत 2022 तक इस देश के हर गरीब को मुफ्त बिजली का कनेक्शन देने का निर्धारण इस सरकार ने किया है और चार करोड़ कनेक्शन 16 हजार करोड़ रुपये की कॉस्ट से देने की शुरुआत हो गई है।

सभापति महोदय, मैं मानता हूं कि हर गरीब के घर में शौचालय बनवाना, हर गरीब के घर में गैस पहुंचाना, हर गरीब के घर में रोजगारी पहुंचाना, हर गरीब के घर में बिजली पहुंचाना, हर गरीब के घर में स्वास्थ्य पहुंचाना, इसी के लिए तो देश को आज़ाद करने के लिए हमारे पुरखों ने यह लड़ाई लड़ी थी। यह लड़ाई इसीलिए लड़ी थी और यह सरकार उसी दिशा में जा रही है।

जब कोई गरीब अकस्मात अस्वस्थ हो जाता है या बीमार हो जाता है, तो उसके लिए क्या करना? यह सरकार इसके लिए दो योजनाएं लाई। बहुत कम यानी मामूली से प्रीमियम में प्रधान मंत्री सुरक्षा योजना के तहत 13 करोड़ से ज्यादा गरीबों को सुरक्षा देने का काम समाप्त कर दिया गया है और प्रधान मंत्री ज्योति बीमा योजना के तहत साढ़े पांच करोड़, कुल मिला कर 18 करोड़ से ज्यादा गरीबों को सुरक्षित करने का काम किया गया है। जन-औषधि केन्द्र के माध्यम से, 3 हजार से ज्यादा पीएमबीजेपी केन्द्र से 800 से ज्यादा दवाइयां दस प्रतिशत से तीस प्रतिशत दाम पर गरीब के लिए उपलब्ध करा दी है। भगवान न करे कि किसी गरीब को दिल की बीमारी हो जाए, स्टेंट लगाने की जरूरत पड़ जाए, तो स्टेंट की कीमत सुन कर ही उसको पहले अटैक आ जाता था। पहले जो 4 लाख रुपये का स्टेंट मिलता था, उसे 40,000 रुपये में और फिर 70,000 रुपये के स्टेंट को 8,000 रुपये में इस सरकार ने उपलब्ध कराया है। Artificial घुटने बिठाने के लिए पहले जो खर्च आता था, उसे भी बहुत कम कर दिया गया है।

सभापति महोदय, मैं बड़े ध्यान से देख रहा था, जब वित्त मंत्री जी सदन में बजट प्रस्तुत कर रहे थे। इस बजट में प्रधान मंत्री जी 'आयुष्मान भव योजना' लेकर आए हैं, जिसके अंतर्गत इस देश के 40 करोड़ लोगों को 5 लाख रुपये के स्वास्थ्य का खर्च बीमा के माध्यम से मिलने जा रहा है। मैं मानता हूं कि पूरी दुनिया में जितने भी लोकतंत्र हैं, उस सब की लोक-कल्याण की योजनाओं को आप खंगालकर देख लें, देश के 50 करोड़ लोगों को बीमा सुरक्षा देना, हैल्थ बीमा देना और 5 लाख रुपये का बीमा देने

[श्री अमित अनिल चन्द्र शाह]

का काम सिर्फ हमारी भारतीय जनता पार्टी, एन.डी.ए. की सरकार और माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी की सरकार ने किया है। मुझे मालूम है कि अब सामने से थोड़ी आवाज़ उठेगी, क्योंकि 'आयुष्मान भव भारत' को अब 'नमो हैल्थ' के नाम से इस देश की जनता बुलाने वाली है।

सभापति महोदय, कम्युनिस्टों के समर्थन से चलने वाली यूपीए-1 सरकार ने भी न्यूनतम वेतन में इतना इज़ाफा नहीं किया था, जितना भारतीय जनता पार्टी की सरकार ने किया है। हमारी सरकार द्वारा इसमें 40 प्रतिशत से अधिक की बढ़ोतरी की गई है। इसी प्रकार गरीब कल्याण के लिए इस सरकार ने अन्त्योदय के सिद्धांतों को, दीनदयाल जी के सिद्धांतों को चरितार्थ करने का निर्णय लिया है। मेरे पास बहुत लम्बी सूची है, मगर मैं यहां बहुत थोड़े बिन्दु ही उठाना चाहता हूं, क्योंकि अभी अनेक माननीय सदस्य भी बोलेंगे। मैं इतना जरूर कहना चाहता हूं कि गरीब हटाओ के नारे से सत्ता में तो बहुत लोग आए, लेकिन वास्तव में गरीबी हटाने या गरीबों का जीवनस्तर उठाने का काम भारतीय जनता पार्टी, नरेन्द्र मोदी जी की सरकार ने किया है।

सभापति महोदय, हमारा देश कृषि प्रधान देश है। देश की 70 प्रतिशत आबादी कृषि पर निर्भर है, 70 प्रतिशत लोगों का जीवन यापन कृषि पर आधारित उद्योगों और व्यवसायों पर निर्भर है। कृषि को बढ़ावा देने के लिए इस देश की भारतीय जनता पार्टी की सरकार ने साढ़े तीन साल तक सातत्यपूर्ण तरीके से कृषि के सभी अंग-उपांगों को समाविष्ट करते हुए, कृषि में किसान की आय दोगुनी करने की दिशा में बहुत मजबूत कदम उठाए हैं।

महोदय, प्रधान मंत्री Irrigation योजना अपने आप में विशिष्ट प्रकार की योजना है, जिसके तहत लगभग डेढ़ लाख हेक्टेयर भूमि माइक्रो-इरिगेशन के अंतर्गत लाई गई है। इससे पानी की बचत तो होगी ही, कृषि उपज में भी बढ़ोतरी होगी। महोदय, 285 नई परियोजनाएं ऐसी हैं, जिनके अंतर्गत 1 करोड़ 88 लाख हेक्टेयर भूमि को सिंचाई से युक्त कर दिया जाएगा। यह एक बहुत बड़ी परियोजना 'प्रधान मंत्री Irrigation योजना' के तहत शुरू हुई है, जिससे किसानों की किस्मत बदलने वाली है। इसके अलावा 30 नदियों को जोड़ने के कार्यक्रम को अटलजी की सरकार जाने के बाद छोड़ दिया गया था। भारतीय जनता पार्टी की सरकार, नरेन्द्र मोदी जी की सरकार और एन.डी.ए. की सरकार आने के बाद, उन नदियों को जोड़ने का कार्यक्रम फिर से आरम्भ किया गया है। सभापति महोदय, अब तक ऐसी तीन योजनाएं शुरू हो चुकी हैं और 30 योजनाएं आने वाले दो साल के अंदर हम हाथ में लेने वाले हैं। इससे देश के irrigated land में बहुत बड़ी योजनाएं होने वाली हैं।

सभापति महोदय, जब कुदरती आपदा आती है, तब किसान के साथ कोई नहीं होता। ऊपर भगवान होता है और नीचे धरती माता होती है। सालों तक इसमें दी जाने वाली राहत के norms को बदला नहीं गया। भारतीय जनता पार्टी और एन.डी.ए. की सरकार बनने के बाद, पहले ही साल राहत के लिए जो norms बने थे, किसानों की मदद के लिए, उसके amount को डेढ़ गुना किया गया और क्षेत्रफल में चार गुना की बढ़ोतरी की गई है। इस तरह किसान को दोनों तरफ से राहत देने हेतु बहुत बड़ा प्रयास हुआ है। हम वैज्ञानिक assessment की भी एक नई पद्धति लाए हैं, ताकि जिसका नुकसान हुआ है, उसे तुरन्त राहत मिल पाए।

सभापति महोदय, प्रधान मंत्री फसल बीमा योजना का जहां तक सवाल है, देश में बहुत सी फसल बीमा योजनाएं आईं, हो सकता है कि अभी जो प्रधान मंत्री फसल बीमा योजना आई है, इससे भी अच्छी योजना लाने का सौभाग्य हमारी ही सरकार को संभव है, 2019 के चुनाव के बाद, फिर से मिले। मगर, मैं इतना निश्चित कह सकता हूं कि यह "प्रधान मंत्री फसल बीमा योजना" अपने आप में एक सम्पूर्ण प्रधान मंत्री फसल योजना है। अगर बुआई से लेकर खलिहान तक, पूरी प्रक्रिया में कहीं पर भी आपदा आ जाती है, किसी भी प्रकार की आपदा आ जाती है, तो किसान को अपना फसल बीमा मिल पाए, इस प्रकार की व्यवस्था हमने इसके अंदर की है। इसमें हर गांव का अलग सर्वे किया जाना है। पहले केवल ब्लॉक्स के सर्वे होते थे, लेकिन अब ब्लॉक्स के सर्वे की जगह हर गांव का सर्वे करने का निर्णय लिया गया है। सभापति महोदय, मुझे यह कहते हुए आनन्द है कि पहले एकाध करोड़ के आस-पास किसान इसका फायदा उठाते थे, लेकिन वर्ष 2016-17 में 5 करोड़ 70 लाख किसानों ने इसका फायदा उठाया है और इसके अंतर्गत 13,000 करोड़ रुपए से ज्यादा का भुगतान किया गया है।

सभापति महोदय, किसान जो उत्पादन करता है, उसके अगर अच्छे दाम नहीं मिलते हैं, तो किसान के हिस्से में कुछ नहीं आता है। धीरे-धीरे इस देश की सभी मण्डियों को ई-मण्डियों में तब्दील करने के लिए सरकार ने एक योजना बनाई है। अभी काम थोड़ा धीरे चल रहा है, मगर दिशा सही है। 455 मण्डियों को ई-मण्डियों में कन्वर्ट कर दिया गया है और 31,000 करोड़ रुपए की बिक्री और क्रय इन्हीं मण्डियों के माध्यम से गत वित्तीय साल के अंदर हुआ है। मैं मानता हूं कि यह एक बहुत बड़ी उपलब्धि है।

सभापति महोदय, जबसे मैं सार्वजनिक जीवन में हूँ, यूरिया की किल्लत को हमने देखा है। गुजरात में तो यूरिया के कारखाने अभी भी चल रहे हैं, फिर भी गुजरात में किल्लत होती थी। जो उत्तर के राज्य हैं, वहां पर तो यूरिया के लिए लाठी भाँजने का समय आता था। चाहे रबी हो या खरीफ, किसान को आन्दोलन किए बगैर यूरिया नहीं मिलता था। यूरिया का उत्पादन तो कम था ही, परंतु यूरिया की कालाबाजारी भी बहुत बड़ी मात्रा में चल रही थी। सभापति महोदय, एक ही निर्णय, नीम-कोटेड यूरिया का किया गया। नीम-कोटेड यूरिया के कारण यूरिया का इंडस्ट्रीज़ में उपयोग समाप्त हो गया, वे कर ही नहीं सकते। इस नीम-कोटेड यूरिया के कारण इंडस्ट्री में जाने वाला यूरिया बाजार में आ गया, जिसके कारण आज सब किसानों को यूरिया मिलता है। यूरिया की खपत भी अब कम हो गई है और पेस्टिसाइड्स का खर्च भी कम हो गया है। सभापति महोदय, मैं आपके माध्यम से सारे सभासदों से यह कहना चाहता हूँ कि गोरखपुर, सिन्दरी, बरौनी, तालचर और रामगुंडम के कारखानों में से हमने एक भी नया नहीं बनाया है। ये अलग-अलग सरकारों के समय से बन्द पड़ गए थे, जिनको चालू करने की सुध नहीं ली गई थी, ये छः के छः कारखाने भारतीय जनता पार्टी की सरकार ने फिर से चालू किए। इन छः कारखानों के शुरू होने के बाद मुझे भरोसा है कि यूरिया इस देश में इम्पोर्ट करने की जरूरत नहीं रहेगी, क्योंकि नीम कोटेड यूरिया के कारण उसकी खपत कम हुई है और इन छः कारखानों में उत्पादन शुरू होने के बाद ऐसा हुआ है।

सभापति महोदय, डेयरी के लिए भी 11,000 करोड़ रुपए की योजना रखी गई है। जैविक खेती के लिए भी एक अच्छा इनिशिएटिव लिया गया है। लगभग साढ़े 22 लाख हेक्टेयर भूमि को जैविक खेती के नीचे लाने का काम कर दिया गया है।

[श्री अमित अनिल चन्द्र शाह]

सभापति महोदय, Soil Health Card पर मैं इसलिए विस्तार से बात करना चाहता हूँ, क्योंकि यह एक नई चीज़ है और इस सदन के माध्यम से देश के किसानों तक इसकी बात जानी चाहिए। देश का किसान, जो अपने खेत-खलिहान के अंदर रहता है और हरदम पसीना बहाता है, उसको मालूम नहीं है कि उसकी मिट्टी में क्या चीज़ पड़ी है, प्लस क्या है, माइनस क्या है, उसके अंदर कौन-सी क्रॉप होगी, यह उसको मालूम नहीं है, उसमें कितना पानी चाहिए, वह मालूम नहीं है, उसकी मिट्टी के तत्व क्या हैं, वह भी उसको मालूम नहीं हैं। उसमें कौन-सी खाद कितनी चाहिए, वह भी उसको मालूम नहीं है। पहले ये सारी चीज़ें लैबोरेटरीज के अंदर पड़ी होती थीं। सभापति महोदय, गुजरात में Soil Health Card का एक प्रयोग किया गया और हर किसान को उसकी अपनी भूमि का हेल्थ कार्ड दिया गया। उस हेल्थ कार्ड के अंदर ये सारी चीज़ें लिखी हुई होती हैं कि उसकी मिट्टी किस प्रकार की है, उसमें कौन-सी क्रॉप्स अच्छी हो सकती हैं, उसमें कितना पानी चाहिए, कौन-सी खाद चाहिए। उसमें ये सारी चीज़ें लिखी हुई होती हैं और 14 भाषाओं में लिखी हुई होती हैं, स्थानीय भाषाओं में लिखी हुई होती हैं। लगभग साढ़े तीन करोड़ से ज्यादा किसानों को Soil Health Card देने का काम इन तीन साल के अंदर समाप्त कर दिया गया है, 460 full-fledged प्रयोगशालाएं बना दी गई हैं और 4,000 मिनी लैब्स बनाने का काम भी एक तरीके से शुरू हो गया है।

माननीय सभापति महोदय, मैं किसानों के बारे में सबसे अंतिम बात यही कहना चाहता हूँ कि आज़ादी के बाद 70 साल के अंदर किसान को उसकी लागत से डेढ़ गुना समर्थन मूल्य देना एक पॉलिटिकल नारा तो होता था और सबको लगता था कि यह एक पॉलिटिकल नारा है। जब एक पार्टी सत्ता में होती थी, तो उसके खिलाफ इसको दूसरी पार्टी उपयोग करती थी और जब दूसरी पार्टी सत्ता में आती थी, तो पहली पार्टी इसका उपयोग करती थी, लेकिन अब हमने यह व्यवस्था की है कि इसका उपयोग कोई नहीं कर पाएगा, क्योंकि प्रधान मंत्री नरेन्द्र मोदी जी ने हर फसल के लिए, चाहे वह रबी हो या खरीफ, उसकी लागत से डेढ़ गुना समर्थन मूल्य देने का निर्णय लिया है। मैं मानता हूँ कि आज़ाद हिन्दुस्तान में यह बहुत बड़ा क्रांतिकारी कदम है। सभापति महोदय, इसके कारण ही किसानों की आय दोगुनी करने का जो लक्ष्य रखा गया है, उसमें White क्रांति, Blue क्रांति, नई Green क्रांति, micro-irrigation इन सारी चीज़ों को समाहित करते हुए यह कदम भी किसानों की आय दोगुनी करने की दिशा में जाएगा। सभापति महोदय, यह सरकार जब से चली, इस सरकार का एक सिद्धांत रहा है कि हम फैसले ऐसे नहीं लेते हैं जो लोगों को अच्छे लगते हैं। सभापति महोदय, vote bank जेनरेट करने के लिए लोगों को अच्छे लगें, ऐसे फैसले लेने वाली सरकार हमने देखी है। यह सरकार ऐसी है जो लोगों के लिए अच्छे हों, ऐसे फैसले लेती है, लोगों को अच्छे लगें, ऐसे फैसले नहीं लेती है। सभापति महोदय, financial discipline के कारण सारे parameters improve हुए हैं, मैं इस पर ज्यादा नहीं बोलना चाहता, हमारे साथी बोलेंगे। Agricultural growth rate जो मायनस .2 परसेंट था, वह 4.1 पर जाकर ठहरा है, मुद्रास्फीति 9.5 से 1.5 तक पहुंची है, ...**(व्यवधान)**...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

श्री अमित अनिल चन्द्र शाह: Interest rate 8 प्रतिशत से 6 प्रतिशत तक चला है, चालू खाता घाटा, राजकोषीय घाटा यह सब अपने पैरामीटर्स को छूते हैं। FDI inflow भी बढ़ा है, अब तक का रिकॉर्ड Forex reserve 460 बिलियन डॉलर आज भारतीय जनता पार्टी की सरकार के शासन में है, नरेन्द्र मोदी जी के शासन में है और इसके कारण बहुत सारे reforms भी किए गए हैं और इन reforms के कारण बहुत सारे अंतर्राष्ट्रीय मापदंडों में से सरकार ने अपनी अंक तालिका में अंकों की छलांग लगाई है, चाहे वह Ease of Doing Business की ranking हो, getting electricity की रैंकिंग हो, Globalization Index हो, Global Competitiveness Index हो। बहुत सारी चीजों में हमने रैंक को आगे बढ़ाया है।

सभापति महोदय, मैं इतना ही कहना चाहता हूँ कि सबसे अच्छा काम अगर किया गया है तो इस देश के मौसमों के हिसाब से बजट को लाने का फैसला किया है। पहले हम बजट को लाते थे 28 फरवरी को। पास होते-होते अप्रैल आ जाता था और बाद में मानसून आ जाता था। इस भारतीय जनता पार्टी, एन.डी.ए. की सरकार ने, इस देश के प्रधान मंत्री नरेन्द्र मोदी जी ने एक फैसला लिया कि एक फरवरी को इस देश का बजट आ जाएगा, इसके कारण बजट के implementation में अच्छी सहूलियत हुई है, रेलवे बजट को भी हमने perform कर दिया है।

सभापति महोदय, एक बहुत बड़ा सुधार इस सरकार ने किया है, जिसका नाम है जी.एस.टी.। जी.एस.टी. अपने आप में एक बहुत बड़ा सुधार है। दुनिया में सबसे बड़ा बिक्री और सेवा कर का अगर कोई सुधार हुआ है तो हिन्दुस्तान का जी.एस.टी. के प्रति अर्थतंत्र का जो हमारा आकार है, उसमें कोई कल्पना ही नहीं कर सकता। इतने सारे राज्य, इतने सारे दल, इसमें कभी जी.एस.टी. इम्प्लीमेंट हो पाएगा, इसकी किसी को कल्पना नहीं थी। आज नरेन्द्र मोदी जी के नेतृत्व में देश में "एक देश, एक कर" का स्वप्न साकार कर लिया है, पूरे देश में एक समान कर की व्यवस्था हुई है। माननीय सभापति महोदय, इस पर बहुत सारी राजनीति सदन के बाहर हुई। मुझे लगता है कि मुझे इसके बारे में जो सत्य है, हकीकत है वह कहनी चाहिए। सबसे पहले तो कहते हैं कि भारतीय जनता पार्टी की सरकारों ने जब कांग्रेस की सरकार थी तब जी.एस.टी. का विरोध किया था। सभापति महोदय, यह बात सत्य नहीं है। मैं बताता हूँ सुन लीजिए न, मैं बताता हूँ, सुनिए आनन्द जी, आप सुनिए। सभापति महोदय, भारतीय जनता पार्टी ने कभी जी.एस.टी. का विरोध नहीं किया था, भारतीय जनता पार्टी ने जी.एस.टी. के तरीकों का विरोध किया था। सरकारों को क्यों भरोसा नहीं था, क्योंकि यू.पी.ए. सरकार कर सुधार लेकर आई थी। सी.एस.टी. को 4 परसेंट से घटाकर 2 परसेंट कर लिया था। आपको याद होगा कि 4 परसेंट से घटाकर 2 परसेंट हुआ था। जो राज्यों को घाटा था, वह आप लोगों को चुकाना था। यूपीए सरकार को चुकाना था, लेकिन वादाखिलाफी हुई, राज्यों को घाटा नहीं चुकाया गया - 37 हजार करोड़ रुपए एनडीए सरकार ने चुकाने का काम किया। राज्यों को भरोसा क्यों नहीं था? Federal Structure की भावना को किसने नष्ट किया? जब एक वचन दिया जाता है और उस वचन का पालन नहीं होता है तो कोई भरोसा नहीं करेगा। सब राज्य चिंतित थे। सब राज्य जीएसटी से नहीं डरते थे, जीएसटी के कारण राज्यों पर जो बोझ पड़ने वाला था, उससे डरते थे। सब कहते थे कि implementation के वक्त अगर आय कम हुई तो हम अपने राज्य को कैसे चलाएंगे, राज्य की जनकल्याण की योजनाओं को कैसे आगे बढ़ाएंगे? राज्य की जनकल्याण योजनाओं को आगे बढ़ाने के

[श्री अमित अनिल चन्द्र शाह]

संबंध में उनके मन में एक सवाल था, जिसका समाधान हमारे प्रधान मंत्री और वित्त मंत्री ने ढूंढा। 14 प्रतिशत रेवेन्यू पर बढ़ोतरी देने का वादा किया गया तब जाकर सभी राज्य सहमत हुए।
...(व्यवधान)...

श्री सभापति: मधुसूदन जी, प्लीज।

श्री मधुसूदन मिश्री (गुजरात): सर, यह हकीकत नहीं है। ...(व्यवधान)...

श्री सभापति: आप बाद में अपनी बात कहिएगा। बाद में जब आपको मौका मिलेगा, तब बोलिएगा। ...(व्यवधान).... That will not go on record. Why do you waste your energy?

श्री अमित अनिल चन्द्र शाह: सभापति महोदय, हमने 14 परसेंट revenue growth का जो वादा किया, वह सिर्फ शाब्दिक वादा नहीं था, वह सीएसटी की तरह शाब्दिक वादा नहीं है, हर राज्य को Constitutional guarantee दी गयी है कि अगर आपकी आय कम होती है तो भारत सरकार उसका भुगतान करेगी और 22 राज्यों को आज उस नुकसान का भुगतान भारत सरकार कर रही है - इसलिए भरोसा बना है। विरोध इसलिए था कि भरोसा नहीं था, हमने भरोसा पैदा हो, ऐसा काम किया, ऐसा रास्ता ढूंढा, तब जाकर जीएसटी पास हुआ है।

सभापति महोदय, जीएसटी को इतने विकराल तरीके से लोगों के सामने रखा जा रहा है, जैसे बहुत बड़ी दिक्कत आने वाली हैं, देश का व्यापार बंद हो जाएगा, छोटे और मंझले व्यापारियों की दुकानें बंद हो जाएंगी, लघु उद्योग बंद हो जाएगा। मैं आपको कहना चाहता हूँ कि मैंने इसकी deep study की है। सभापति महोदय, ऐसा कुछ नहीं होगा। जीएसटी के कारण देश का व्यापार बढ़ने वाला है, लघु उद्योग और छोटे व्यापारी और मजबूत होने वाले हैं।

सभापति महोदय, पहले इस देश की स्थिति क्या थी? 17 प्रकार के अलग-अलग टैक्स थे - excise से लेकर octroi तक 17 टैक्स और 23 प्रकार के सेस लगते थे - 17 टैक्स और 23 सेस - उन्हें समाप्त करके एक टैक्स बनाया गया। सभापति महोदय, इससे व्यापारी की दिक्कत कभी बढ़ नहीं सकती है, कम होती है। पहले 15 इंस्पेक्टर्स को अपने books of accounts दिखाने पड़ते थे, आज उन्हें एक ही इंस्पेक्टर से डील करना है। जिन सदस्यों को संशय है कि जीएसटी के माध्यम से दिक्कतें बढ़ेंगी, मेरा आपके माध्यम से उनसे अनुरोध है कि एक बार जब चुंगी की रेड हो जाती है, उस समय आप व्यापारी को जाकर मिलिए। अग्रवाल जी यहां बैठे हैं, उन्हें मालूम है कि जब चुंगी की रेड होती है तब क्या होता है। टोल टैक्स के नाके पर जो एक-एक दिन की लम्बी ट्रक्स की लाइनें लग जाती थीं, उस वक्त स्थिति क्या होती थी? उस वक्त ट्रक्स का उपयोग कितना कम हो जाता था, उस समय transportation कितना महंगा पड़ता था, यह जरा उनसे पूछिए। 15 इंस्पेक्टर्स की जगह अगर एक एक इंस्पेक्टर आपके books of accounts को देखेगा, तो मुझे नहीं लगता कि कोई व्यापारी इसका विरोध करेगा। मगर हां, सभापति महोदय, teething problem है, शुरुआती दिक्कतें आयी हैं और शायद अभी भी थोड़ी बाकी होंगी। जब 23 cess और 17 taxes को आप मर्ज कर लेते हैं, एक टैक्स बनाते हैं तो शुरुआती दिक्कतें आती हैं, लेकिन यह सरकार संवेदनशील सरकार है। जीएसटी के आने

के तीन महीने के बाद इस सरकार ने एक बहुत बड़ा संवाद का अभियान चलाया। सारे संसद सदस्य, सारे अधिकारी, सारे मंत्री Chamber of Commerce में गए, छोटे व्यापारियों के पास गए, लघु उद्योग वालों के पास गए और उन्हें सुनने की प्रक्रिया की। सभापति महोदय, उस संवाद में से बहुत सारी चीजें निकलकर आयीं कि दिक्कतें क्या हैं? उन दिक्कतों को एक-एक करके resolve करने की शुरुआत की और 23 मीटिंग्स में 30 से ज्यादा procedural changes करने का काम भारतीय जनता पार्टी की सरकार ने किया है। ये जो सारी मीटिंग्स हुईं, उनमें रेड के लिए हो-हल्ला किया गया। सभापति महोदय, मैं आपके माध्यम से सदन को और देश को बताना चाहता हूँ कि 400-चीजों के दाम इन 23 मीटिंगों में कम कर दिए गए। 1100 में से 150 चीजों को टैक्स फ्री कर दिया गया। लगभग 1100 में से 550 चीजों पर टैक्स कम करने का काम GST आने के बाद इस भारतीय जनता पार्टी की सरकार ने किया है। 30 procedural changes किए हैं और सभापति महोदय, सामान्यतः आम सभाओं में कहा जाता है कि यह जो GST है, केवल भारतीय जनता पार्टी का बेबी है। GST Council बनी है। ...**(व्यवधान)**... GST Council में हर राज्य का मुख्यमंत्री आता है, हर राज्य का वित्त मंत्री आता है और वे GST Council में अपनी-अपनी राय रखते हैं।

सभापति महोदय, मैं कहना चाहता हूँ कि GST Council की 23 से 25 मीटिंगें हुई हैं, एक भी प्रस्ताव पर मतदान नहीं हुआ है, सारे के सारे प्रस्ताव unanimous हैं। अगर आप विरोध करते हो, विपक्ष के मित्र अगर विरोध करते हैं तो आपका भी एक मत यहां है और मैं विशेषकर कांग्रेस के मित्रों को कहना चाहूंगा कि इन 23 मीटिंगों में अलग-अलग 91 मंत्री कांग्रेस शासित राज्यों के आए हैं और उन्होंने सहमति दी है और यह आपकी सहमति से हुआ है। GST Council में एक भाषा, सदन में दूसरी भाषा और आम सभा में तीसरी भाषा यह किस प्रकार की राजनीति है? किस प्रकार से हम देश को आगे बढ़ाएंगे? क्या हम GST Council के minutes प्रकाशित करें? आप मुझे सुनो। आपको मुझे 6 साल तक सुनना पड़ेगा। आप मुझे रोक नहीं सकते, सभापति ही रोक सकते हैं। सभापति महोदय, क्या हम इसके minutes को सार्वजनिक करें कि इसमें फलां पार्टी की भी सहमति है, फलां पार्टी की भी सहमति है, फलां पार्टी की सहमति है कोई पार्टी बाकी नहीं है। सबकी सहमति है क्योंकि सर्वानुमति से फैसला हुआ है। सभापति महोदय, शब्द क्या उपयोग होते हैं - गब्बर सिंह टैक्स। कौन है यह गब्बर सिंह? एक मशहूर हिंदी फिल्म थी शोले। उसमें एक डकैत के पात्र का नाम गब्बर सिंह है। यह डकैत कौन है? कानून से बना हुआ टैक्स वसूल करना क्या डकैती है? कितनी समझ रखते हैं ये लोग? जो इसको गब्बर सिंह टैक्स कहते हैं और गब्बर सिंह टैक्स जाता कहां है, यह GST जाता कहां है? सभापति महोदय, मैं आपको बताना चाहता हूँ कि यह टैक्स One Rank, One Pension देने के लिए जवानों के bank accounts में जाता है, शहीद की विधवा के bank account में जाता है, गरीब महिला को उज्ज्वला योजना देने के लिए जाता है, गरीब को घर देने के लिए जाता है, सौभाग्य योजना के तहत उसको बिजली देने के लिए जाता है। लोगों को कर न देने के लिए उकसाना, यह राजनीति की अच्छी निशानी नहीं है। हम देश को किस दिशा में ले जाना चाहते हैं? हम सबको सोचना पड़ेगा। यह कोई दल की बात नहीं है। आज हम हैं, कल आप भी आ सकते हो। ...**(व्यवधान)**... हां, हां, आ सकते हो। ...**(व्यवधान)**... हमारी मानसिकता ऐसी नहीं है। ...**(व्यवधान)**... सभापति महोदय, हमारी मानसिकता ऐसी नहीं है कि हमेशा हमारा ही शासन रहेगा। यह लोकतंत्र है, जनता किसी को भी सत्ता में बैठा सकती है, 5 साल आप भी बैठे हो। ...**(व्यवधान)**... देश इस तरह से नहीं चलता है, देश कुछ मुद्दों में

[श्री अमित अनिल चन्द्र शाह]

दलगत राजनीति से ऊपर उठकर चलाना पड़ता है। सभापति महोदय, मैं आपके माध्यम से सारे सदस्यों से अपील करना चाहता हूँ कि GST इस देश का भविष्य सुधारने वाला एक अच्छा reform है, इसमें आप सब सहयोग करिये। जनता का मन बनाने के लिए सरकार का सहयोग करना चाहिए, ऐसी मैं अपील मात्र कर सकता हूँ। सभापति जी, बाकी तो राजनीति करने के लिए बहुत सारे क्षेत्र पड़े हैं। सभापति जी, infrastructure के मामले में भी इस सरकार ने बहुत सारे achievements प्राप्त किए हैं। Road construction में लगभग डेढ़ गुना, National Highway construction में दोगुना, National Highway Construction के order देने में साढ़े चार गुना, rural road construction में दोगुना, fund के मामले में तीन गुना। 2014 में village connectivity के मामले में 56 प्रतिशत गांवों को road से जोड़ा गया था। आज 82 प्रतिशत गांवों को roads से जोड़ने का काम समाप्त कर दिया गया है। सभापति महोदय, 5,29,245 किलोमीटर ग्रामीण सड़कें बनाने का काम समाप्त हो गया है। वर्ष 2013-14 में नई रेलवे लाइन का construction 360 किलोमीटर था और वर्ष 2016-17 में 953 किलोमीटर है। Broad-gauge conversion में 750 किलोमीटर थी इसको 1000 किलोमीटर तक पहुंचाया गया है, double trekking railway line को 500 किलोमीटर से बढ़ाकर 882 किलोमीटर कर दिया गया है और railway outlay को बढ़ाकर ढाई गुना कर दिया गया है। वर्ष 2016-17 में एक लाख 31 हजार करोड़ रुपये रेल विभाग के लिए आबंटित किए गए। ग्रॉस रेवेन्यू में भी 19 बिलियन डॉलर से बढ़ाकर 25 बिलियन डॉलर तक पहुंचाने का काम किया है और एयरपोर्ट्स की संख्या को हमने दोबारा चुनाव में जाने से पहले-पहले पांच गुना करने का लक्ष्य रखा है।

सभापति महोदय, मैं बैंकिंग की बात कह चुका हूँ, इसलिए आगे इसके बारे में कुछ कहना नहीं चाहता हूँ।

सभापति महोदय, पावर सेक्टर के अंदर भी बहुत सारा काम हुआ है। Installed Capacity जैसे पहले हमारी 243 मेगावॉट थी, अब यह 333 मेगावॉट है। ट्रांसमिशन कैपेसिटी, जो 2,51,000 किलोमीटर थी, उसको 3,81,090 किलोमीटर बढ़ाया गया है। पीक पावर डेफिसिट 9 परसेंट था, उसको 1.6 परसेंट तक सीमित कर दिया गया है, मतलब यह है कि पावर सरप्लस स्टेट बनने की दिशा में हम आगे बढ़ रहे हैं। Installed Wind Capacity 21 गीगावॉट की जगह 31 गीगावॉट हो गयी है। सोलर पावर टैरिफ 12 रुपये यूनिट खरीदी जाती थी, अब ढाई रुपये यूनिट सोलर पावर खरीदी जाती है। Installed Solar Capacity 2.6 गीगावॉट थी, अब इसकी जगह 12 गीगावॉट कर दी गयी है। Un-electrified Villages की संख्या 18,542 थी और अब सिर्फ 1,948 गांव बिना बिजली के रह गए हैं। कोल प्रोडक्शन 462 मिलियन मीट्रिक टन था, अब यह बढ़कर 554 मिलियन मीट्रिक टन हुआ है। सभापति महोदय, बहुत सारी और भी चीजें हैं, मगर मेरे पास थोड़ा समय का अभाव है। ...**(व्यवधान)**... बाकी के लोग बोलेंगे, आप चिंता मत करिए।

सभापति महोदय, किसी भी देश की सुरक्षा प्रत्येक देश के लिए बहुत महत्वपूर्ण होती है। देश की सुरक्षा तब तक ठीक से नहीं हो सकती, जब तक उसका जवान, फौजी अपने आपको सुरक्षित और गौरवान्वित न समझे। इस देश के जवान 40 साल से "वन रैंक, वन पेंशन" की मांग करते थे। अनेक सरकारें आयीं और अनेक सरकारें गयीं, "वन रैंक, वन पेंशन" को छूता नहीं था, अगर किसी ने किया,

तो चुनाव के वक्त पर 100 करोड़ का एक टोकन बजटरी प्रोविजन करके जवानों को झांसा देने का काम किया।

सभापति महोदय, एनडीए की सरकार आयी, भाजपा सरकार आयी, जब नरेन्द्र मोदी प्रधान मंत्री जी बने, हमारा चुनावी वायदा था और हमने एक ही साल में "वन रैंक, वन पेंशन" को लागू करके देश के जवानों को हर साल 8,000 करोड़ रुपया देने का काम किया है, इससे उनका हौसला बढ़ा है।

सभापति महोदय, जवान चाहे 44 डिग्री टेम्परेचर में कच्छ या राजस्थान के रेगिस्तान में काम करता हो या माइनस 44 डिग्री टेम्परेचर में पहाड़ों की चोटियों पर काम करता हो, उसके परिवार की चिंता करना, यह सरकार अपना फर्ज समझती है और "वन रैंक, वन पेंशन" में मानता हूँ कि उनके लिए बहुत बड़ी राहत है और इसे लागू करके हमने उनकी समस्या का समाधान कर दिया है।

सभापति महोदय, इस देश में कई बार आतंकवादी हमले हुए। आतंकवादी हमले देश की सीमाओं की सुरक्षा करने वाले जवानों के थानों पर भी हुए हैं, इनके कैम्पों पर भी हमले हुए और बहुत सारे जवान हताहत भी हुए हैं। मगर इतने सारे समय के अंदर किसी ने भी इसका जवाब देना उचित नहीं समझा था। एक दिन सबेरे उरी में तड़के, सुबह तीन बजे पाक प्रेरित आतंकवादियों ने हमला किया, 12 जवानों को जिंदा जला दिया गया। यह कायरतापूर्ण हमला था और उनको लड़ने का मौका भी नहीं दिया गया। वहां पर जिंदा जवान जल गए, सोते-सोते जवान जल गए। पूरे देश में गुस्सा था, आक्रोश था और हताशा थी कि अब क्या होगा, ज्यादा से ज्यादा क्या होगा। पहले क्या हुआ था, प्रधान मंत्री जी का एक स्टेटमेंट आएगा, सब दुख व्यक्त करेंगे, आक्रोश व्यक्त करेंगे और फिर बात समाप्त हो जाएगी। सभापति महोदय, इस बार ऐसा नहीं हुआ, इस बार भारतीय जनता पार्टी की सरकार थी और प्रधान मंत्री नरेन्द्र मोदी थे, वे एक शब्द भी नहीं बोले, उनकी तरफ से एक भी स्टेटमेंट नहीं आया। दस दिन के अंदर, अपनी दृढ़ राजनीतिक इच्छा शक्ति का परिचय देते हुए, उन्होंने सर्जिकल स्ट्राइक का फैसला किया और अपने वीर जवान पाक ऑक्युपाइड कश्मीर की सीमा के अंदर जाकर, आतंकवादियों से अपने जवानों का बदला लेकर सुरक्षित वापस आ गए। और जिस क्षण ये जवान वापस आए, वह क्षण देश की सुरक्षा के इतिहास में एक ऐतिहासिक क्षण था और उसी क्षण दुनिया का देश को देखने का नज़रिया बदल गया। दुनिया को लगा कि अमेरिका और इजरायल के बाद भारत एक ऐसा देश है, जो अपनी सीमाओं और जवानों की सुरक्षा ठीक प्रकार कर सकता है। सभापति महोदय, मैं मानता हूँ कि इस से दुनिया का भारत को देखने का नज़रिया बदला है। देश की सुरक्षा कितनी अहम है, इस का परिचय देश के प्रधान मंत्री नरेन्द्र मोदी जी ने surgical strike के माध्यम से दिया है। महोदय, बाद में भी तीनों सेनाओं के modernisation के संबंध में, मुझे कहने में कोई संकोच नहीं है क्योंकि मैं पक्ष-विपक्ष की बात नहीं करता, मगर हमारे शासन में आने के समय यह काम ठप्प था। हमने 10 साल का blueprint बनाकर तीनों सेनाओं के modernisation के काम को आगे बढ़ाया है और तीनों सेनाओं को अत्याधुनिक हथियारों से लैस बनाने का काम किया है। हमने इनकी संचार व्यवस्था को भी चुस्त-दुरुस्त करने का काम किया है। महोदय, आंतरिक सुरक्षा के लिए भी 18,000 करोड़ रुपए police modernisation के लिए दिए गए हैं।

सभापति महोदय, police modernisation बी.जे.पी. के साथ जुड़ा शब्द है। यह इसलिए बी.जे.पी. के साथ जुड़ा है क्योंकि पहले जब एन.डी.ए. की सरकार आयी थी, तो modernisation शुरू

[श्री अमित अनिल चन्द्र शाह]

हुआ था। बाद में एन.डी.ए. की सरकार गयी और यू.पी.ए. की सरकार आयी, तो modernisation बंद हो गया था। अब फिर से एन.डी.ए. की सरकार आने के बाद police modernisation शुरू हुआ है। महोदय, सुरक्षा बलों को आंतरिक सुरक्षा के लिए मजबूत बनाना, उनका modernisation करना इस सरकार की priority है और इस कार्य को हमने आगे बढ़ाया है।

सभापति महोदय, कश्मीर समस्या हमारे देश के लिए बहुत ही महत्वपूर्ण मसला है। हमने जब वहां नई सरकार बनने के बाद शासन संभाला और कड़ाई शुरू हुई तो देशभर में सब लोगों में एक चर्चा चली कि इस सरकार की कश्मीर नीति सफल है या विफल है? यह कैसी नीति है? हम किस दिशा में जा रहे हैं? कश्मीर हमारे हाथ से तो नहीं चला जाएगा? मगर आज मैं कह सकता हूँ कि कश्मीर विगत 35 सालों में सब से ज्यादा सुरक्षित और शांत प्रदेश है। आज हवाला के माध्यम से विदेश से पैसा लेकर अलगाववाद और terrorism फैलाने वाले सारे लोग तिहाड़ जेल के अंदर अपने दिन काट रहे हैं। माननीय सभापति महोदय, इस तरह हमने कश्मीर की समस्या को बहुत अच्छे तरीके से handle किया है।

महोदय, सरकार ने सामाजिक बदलाव के लिए भी बहुत सारे कार्य किए हैं। सब से पहला काम काका साहेब कालेलकर कमीशन के वक्त से इस देश का पिछड़ा वर्ग इस घड़ी की प्रतीक्षा में था कि पिछड़ा वर्ग आयोग को संवैधानिक मान्यता मिले। भारतीय जनता पार्टी की नरेन्द्र मोदी जी की सरकार ने इस संबंध में फैसला लिया और पिछड़ा वर्ग आयोग को संवैधानिक मान्यता देने का बिल दूसरे सदन से पास किया है। इस तरह देश के करोड़ों पिछड़ा वर्ग के लोगों की आशा व अपेक्षा को पूरा करने के लिए हम बिल लेकर आए। हमने यह बिल लोक सभा से पारित करा दिया, मगर अभी तक, महोदय "अभी तक" शब्द बहुत महत्वपूर्ण है, अभी तक यहां वह बिल पास नहीं हो सका है क्योंकि यहां हमारा बहुमत नहीं है।

श्री नरेश अग्रवाल (उत्तर प्रदेश): आप बिल लाइए, हम पास कराने के लिए तैयार हैं।

श्री अमित अनिल चन्द्र शाह: हम तो लेकर आए थे और यह बात रिकॉर्ड पर है कि स.पा. समर्थन करेगी। सभापति महोदय, हम तो यह बिल राज्य सभा में लेकर आए थे, मगर कांग्रेस पार्टी और कुछ दलों ने इस का विरोध किया ...(व्यवधान)...

श्री बी.के. हरिप्रसाद (कर्नाटक): हम ने विरोध नहीं किया। हमने उस में संशोधन करने के लिए कहा।

MR. CHAIRMAN: Mr. Hariprasad, please sit down.

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले): कांग्रेस ने विरोध किया था।

श्री सभापति: रामदास जी, आप मंत्री हैं।

श्री अमित अनिल चन्द्र शाह: सभापति महोदय, मैंने सदन में 'विरोध' शब्द का प्रयोग इसलिए किया है क्योंकि विरोध का तरीका बदलने से विरोध बंद नहीं हो जाता है। आपने विरोध का तरीका

3.00 P.M.

अलग चुना है। आप यह मत मानिए कि जनता यह समझती नहीं है। वह सब कुछ जानती है। जब आप चुनाव में जाएंगे तो कांग्रेस को पिछड़ा वर्ग के लोगों को जवाब देना पड़ेगा, देश के ओ.बी.सी. वर्ग को जवाब देना पड़ेगा कि उसने इनके सम्मान की इस बात को क्यों रोका? सभापति महोदय, पूरा देश देख रहा है। मैं तो आज भी सारी पार्टियों से भारतीय जनता पार्टी के सांसद के नाते अपील करना चाहता हूँ कि इस बिल में कोई राजनीति नहीं है बल्कि पिछड़े वर्ग को सम्मान दिलाने की बात है। इसलिए आइए हम सब साथ मिलकर इस बिल को पास करें।

सभापति महोदय, इस देश की मुस्लिम महिलाओं को आज़ादी मिलने से लेकर अब तक, इतने सालों से न्याय नहीं मिला था। ट्रिपल तलाक के कानून को कई बार ...**(व्यवधान)**... आप इसको सुनिए। कई बार देश की अलग-अलग अदालतों में इसको चैलेंज किया गया। कई बार इस देश की मुस्लिम महिलाएं व मुस्लिम माता-बहनें अपने अधिकारों की रक्षा के लिए अदालतों में गईं। ऐसा नहीं है कि देश की अदालत ने पहली बार यह फैसला लिया है, शाहबानो के केस में भी फैसला लिया था, तब कानून बनाकर उसको रोकने का काम कांग्रेस पार्टी ने किया था। ...**(व्यवधान)**... ऐसा नहीं है कि आपने इस बार भी विरोध नहीं किया है, अभी आप खड़े हो कर कहोगे। आपके विरोध करने का तरीका अलग है, मगर है विरोध ही। जब इस देश की सरकार, इस देश के प्रधान मंत्री मुस्लिम महिलाओं को समानता का अधिकार देने के लिए, उनको सामाजिक सुरक्षा देने के लिए ट्रिपल तलाक का बिल लेकर आए तो राज्य सभा में इसको रोक दिया गया। ...**(व्यवधान)**...

श्री हुसैन दलवाई (महाराष्ट्र): सभापति महोदय, ...**(व्यवधान)**...

श्री सभापति: प्लीज़, प्लीज़। मैंने आपको एलॉउ नहीं किया है। ...**(व्यवधान)**... जब आपको जवाब देना हो, तब बोलिए।

श्री अमित अनिल चन्द्र शाह: सभापति महोदय, मैं तो आज भी कहता हूँ कि अगर विरोध नहीं करते हैं, तो हम कल ही लेकर आ सकते हैं। ...**(व्यवधान)**... हमें क्या आपत्ति है? हम तो लेकर ही आए थे। ...**(व्यवधान)**...

श्री आनन्द शर्मा (हिमाचल प्रदेश): महिला आरक्षण बिल लेकर आइए।

श्री अमित अनिल चन्द्र शाह: महिला आरक्षण बिल आप भी नहीं ला पाए थे।

श्री आनन्द शर्मा: हमने राज्य सभा में पास कर दिया, लेकिन लोक सभा में पेंडिंग है। ...**(व्यवधान)**... हम समर्थन करेंगे। ...**(व्यवधान)**...

श्री अमित अनिल चन्द्र शाह: लोक सभा में पारित नहीं कर पाए थे। ...**(व्यवधान)**...

श्री सभापति: प्लीज़, प्लीज़। ...**(व्यवधान)**... यह कोई तरीका नहीं है। पुनिया जी, प्लीज़। ...**(व्यवधान)**... आप इतने अनुभवी हैं, वरिष्ठ हैं, फिर ऐसे क्यों कर रहे हैं? ...**(व्यवधान)**... आपने बोला, बस हो गया। ...**(व्यवधान)**... पांच लोग खड़े होकर अपनी-अपनी बात बोलें, तो यह कौन सी पद्धति है? विपक्ष के नेता और बाकी सदस्यों को जब बोलने का मौका मिलेगा, तब आप इफेक्टिवली काउंटर करिए, इसमें क्या है?

श्री अमित अनिल चन्द्र शाह: सभापति महोदय, इस देश के दिव्यांगों को आज़ादी से लेकर अब तक 'अपाहिज' शब्द के अपमानजनक शब्द को झेलना पड़ता था। एक संवेदनशील प्रधान मंत्री की दूरदृष्टि ही थी कि अपाहिज की जगह दिव्यांग शब्द को कानूनी जामा पहना कर उनको सम्मान देने का काम किया।

सभापति महोदय, इनके रिजर्वेशन में भी बढ़ोत्तरी की है, चाहे ट्रांसपोर्टेशन हो या फिर एयर पोर्ट हो, हर जगह दिव्यांग को अपमानित न होना पड़े, इस प्रकार की बातें सरकार की ओर से प्रारम्भ की गई हैं।

सभापति महोदय, सगर्भा महिलाएं, जब भी सगर्भा होती थीं, अगर वे काम करती हैं, तो उनके मन में एक चिंता रहती थी कि उनका बच्चा पैदा होने के बाद उनके लिए जो छः महीने महत्वपूर्ण होते हैं, उस समय में बच्चे की देखभाल कौन करेगा? किसी की आर्थिक स्थिति अच्छी हो या न हो, खुद के स्वास्थ्य की चिंता करना, बच्चे के स्वास्थ्य की चिंता करना, इस पर किसी का ध्यान नहीं गया था। भारतीय जनता पार्टी, एनडीए की सरकार, प्रधान मंत्री नरेन्द्र मोदी जी ने सगर्भा महिलाओं को बच्चे के जन्म के बाद 26 वीक की छुट्टी देकर जच्चा बच्चा दोनों को मदद देने के लिए एक बहुत बड़ा कदम उठाकर सरकार के संवेदनशील चहरे को हमारे सामने रखा है।

सभापति महोदय, बहुत सारे इनिशिएटिव सरकार की ओर से लिए गए हैं। बहुत से काम ऐसे होते हैं, जिनको सिर्फ सरकार अकेले नहीं कर सकती है, बल्कि जनता के साथ मिलकर करने पड़ते हैं। जनभागीदारी से स्वच्छता का संस्कार आज समाज के अंदर एक आंदोलन के रूप में प्रस्थापित करने का काम भारतीय जनता पार्टी की सरकार के प्रधान मंत्री नरेन्द्र मोदी जी ने किया है। मैं मानता हूं कि पीढ़ियों तक यह स्वच्छता का संस्कार देश को स्वच्छ रखेगा। "बेटी बचाओ, बेटी पढ़ाओ" के अच्छे परिणाम देखने को मिल रहे हैं। इनकी जेंडर रेश्यो भी बहुत से राज्यों में सुधर रही है और बच्चियों का ड्राप ऑउट रेश्यो भी धीरे-धीरे कम हो रहा है। हमारा "बेटी बचाओ, बेटी पढ़ाओ" और योग पूरे विश्व में मनाने का प्रस्ताव यूएन ने मान लिया है। आज हमारी सांस्कृतिक धरोहर योग पूरे विश्व के स्वास्थ्य के कल्याण के लिए काम कर रही है।

सभापति महोदय, डीबीटी की चर्चाएँ होती थीं, लेकिन किसी में साहस नहीं था। इस देश में एक बहुत बड़ा स्कैम चलता था, जिसको न कभी दोनों में से किसी एक सदन ने नोट किया, न कभी देश के मीडिया ने नोट किया। डीबीटी के माध्यम से सारे फायदे डायरेक्ट बैंक एकाउंट में पहुंचाकर जब सरकार ने उसे जाँचा तो पाया कि सरकार के हर साल 57,000 करोड़ बचे हैं। यह पैसा कहाँ जाता था? मैं यह नहीं कहता कि इसको कोई एक व्यक्ति खा जाता था, मगर व्यवस्था के छिद्रों के कारण लोगों के गाढ़े पसीने की कमाई का पैसा ऐसे लोग ले जाते थे, जिनका इस पर अधिकार नहीं है। यह 57,000 करोड़ रुपया डायरेक्ट बेनिफिट ट्रांसफर स्कीम के कारण बचा है। मैं मानता हूं कि यह एक बहुत बड़ी उपलब्धि है।

सभापति महोदय, नीति आयोग का नया इनिशिएटिव भी आज देश में बहुत सारी नीतियाँ बनाने के काम आ रहा है। मैं मानता हूं कि यह परंपरा आने वाले दिनों में देश को बहुत आगे ले जाने के लिए आने आप में एक बहुत बड़ा काम करेगी।

सभापति महोदय, अभी-अभी जो "खेलो इंडिया" का इनिशिएटिव लिया गया है, जो व्यक्ति इस प्रक्रिया को ध्यान से देख रहा है और जो खेलों के साथ जुड़ा हुआ है, उसको मालूम होगा कि आने वाले दिनों में बहुत सारे रजत पदक और स्वर्ण पदक मुझे इस "खेलो इंडिया" के अंदर दिखाई पड़ते हैं। सभापति महोदय, देश के बच्चों की खेलने की आदत चली गई थी, लेकिन "खेलो इंडिया" इनिशिएटिव ने इसको बहुत आगे बढ़ाया है।

सभापति महोदय, 115 पिछड़े जिलों को आगे बढ़ाने के लिए एक विशेष कार्य योजना है। इस देश में कभी ऐसा नहीं सोचा गया कि कौन-सा जिला पिछड़ा गया है, लेकिन यह सरकार पहली बार 115 जिलों को चिह्नित करके, उनके लिए एक विशेष कार्य योजना लेकर आई है। माननीय सभापति महोदय, मैं मानता हूँ कि यह एक बहुत बड़ा इनिशिएटिव है।

सभापति महोदय, काफी सारी ऐसी चीजें हुई हैं, जिससे देश का गौर बढ़ा है। मैं जल्दी ही समाप्त करूंगा, आप चिंता मत करिए।...(व्यवधान)...

श्री आनन्द शर्मा: आप बोलिए।...(व्यवधान)...

श्री अमित अनिल चन्द्र शाह: पेरिस समझौते में भारत का जो रोल रहा, उसने पूरी दुनिया में भारत को गौरव दिलाया है। अभी दाओस में प्रधान मंत्री जी का जो उद्घाटन भाषण था, मैं मानता हूँ कि यह हर भारतीय के लिए गौरव का विषय है। सभापति महोदय, आज दुनिया जिस दिशा में जा रही है, प्रधान मंत्री ने बहुत विश्वास से, किसी को भी नीचा दिखाए बगैर, देश कितना बड़ा है और कितनी ऊंचाई पर हम हैं, यह दुनिया को बताने का काम दाओस के अंदर किया है। मैं मानता हूँ कि यह एक बहुत बड़ी बात है। यू.एन. असेम्बली के अंदर के हो या अमरीका की सीनेट के अंदर, उन्होंने समानता के भाव के साथ अमरीका की संसद को जिस प्रकार से संबोधित किया, यह देश को दुनिया में गौरव दिलाने वाली घटना है।

सभापति महोदय, इसरो ने अंतरिक्ष में 104 उपग्रह एक साथ छोड़कर रिकॉर्ड बनाया है।...(व्यवधान).... पहले हम एक उपग्रह, दो उपग्रह, तेरह उपग्रह, तीस उपग्रह तक पहुंचे थे, लेकिन अंतरिक्ष में एक साथ 104 उपग्रह स्थापित करके इसरो ने एक रिकॉर्ड बनाया है। मैं मानता हूँ कि इससे देश के सोचने का स्केल बदलता है। अब देश के युवा की "हम सबसे पहले होने चाहिए" - यह भूख जगी है। देश का स्केल बदलने का काम भी इस सरकार ने किया है।

सभापति महोदय, डिजिटल कनेक्टिविटी और शपथ में सभी सार्क देशों का उपस्थित होना और इस 26 जनवरी को दस के दस आसियान देशों के राष्ट्राध्यक्षों का यहाँ होना, मैं मानता हूँ कि यह भी एक बहुत बड़ी उपलब्धि है।

सभापति महोदय, जब हम इस सरकार में आए, तब हमने भ्रष्टाचार के लिए भी कहा था कि हम इस देश के अंदर भ्रष्टाचार को निर्मूल करने का निष्ठावान प्रयास करेंगे। महोदय, 12 लाख करोड़ के घपलों, घोटालों की सरकार के बाद हमारी सरकार बनी, हमें साढ़े तीन साल हो गए हैं, मगर हमने इस प्रकार का काम किया है कि हमारे विरोधी भी हम पर भ्रष्टाचार का एक भी आरोप नहीं लगा सकते हैं। हमने कोल ब्लॉक्स की नीलामी पारदर्शी तरीकों से की, खदानों की नीलामी पारदर्शी तरीकों से की,

[श्री अमित अनिल चन्द्र शाह]

स्पेक्ट्रम की नीलामी पारदर्शी तरीकों से की और इन तीनों नीलामियों का यूपीए सरकार के समय सुप्रीम कोर्ट को रद्द करना पड़ा था, set aside करना पड़ा था। आज हम इतना निश्चित रूप से कह सकते हैं कि इसमें कोई भ्रष्टाचार नहीं हुआ है। काला धन के खिलाफ एक सोची-समझी रणनीति के तहत बहुत लम्बी लड़ाई लड़ी गई है। सबसे पहला प्रस्ताव कैबिनेट का हमने एसआईटी को बनाने का किया, जिसको कई महीनों से सुप्रीम कोर्ट के आदेश के उपरांत भी लटकाया जा रहा था। सारी सूचनाएं एसआईटी को ट्रांसफर कर दी गईं। कई नए कानून बनाए, बेनामी संपत्ति का कानून उसमें से एक है। अंतर्राष्ट्रीय मंच पर देश के वित्त मंत्री और प्रधान मंत्री जी ने काले धन के लिए एक अंतर्राष्ट्रीय समिति बनाने का सफल प्रयास किया और जिसके कारण पूरी दुनिया में बहुत बड़ा फायदा हुआ। साइप्रस, मॉरिशस और सिंगापुर के रास्ते से जो पैसा, काला धन घूम कर आता था, एक अलग तरीके से आता था, उन संधियों को समय से पहले समाप्त कर दिया गया। नोटबंदी के कारण भी काले धन पर बहुत बड़ा प्रहार हुआ है। ...**(व्यवधान)**...

MR. CHAIRMAN: No party will be allowed to speak for more than the allotted time Don't worry on that count.

श्री अमित अनिल चन्द्र शाह: तीन लाख से ज्यादा शैल कंपनियों को बंद करने का काम भी किया है। सभापति महोदय, अब तक 70 साल के इतिहास में जितनी भी सरकारें आईं, वे द्वंद्व में फंसी रहीं। ...**(व्यवधान)**...

MR. CHAIRMAN: Please, please.

श्री अमित अनिल चन्द्र शाह: क्या द्वंद्व में फंसी सरकारें किसानों का विकास करेंगी या उद्योगों को बढ़ावा देंगी? क्या द्वंद्व में फंसी सरकारें गांवों का विकास करेंगी या शहरों का विकास करेंगी? क्या द्वंद्व में फंसी सरकारें रिफॉर्म करेंगी या कल्याण राज्य की स्थापना करेंगी, विदेश नीति को तवज्जोह देंगी या रक्षा नीति को तवज्जोह देंगी? क्या ऐसी सरकारें ब्यूरोक्रेट्स चलाएंगे या जन-प्रतिनिधि चलाएंगे? इस सरकार ने किसी भी द्वंद्व में फंसे बगैर यह सिद्ध कर दिया है कि किसानों का भी विकास हो सकता है, उद्योगों का भी विकास हो सकता है, गांव का भी विकास हो सकता है, शहर का भी विकास हो सकता है, रिफॉर्म भी हो सकते हैं, जन-कल्याण के काम भी हो सकते हैं, विदेश नीति भी अच्छे से आगे बढ़ाई जा सकती है और दृढ़ रक्षा नीति को भी लागू किया जा सकता है। ब्यूरोक्रेट्स इंप्लीमेंटेशन कर रहे हैं और जन-प्रतिनिधि नीतियां बना रहे हैं। अनेक प्रकार के द्वंद्वों में से बाहर निकालने का काम इस देश के प्रधान मंत्री नरेन्द्र मोदी जी ने किया है।

सभापति महोदय, मल्टीपार्टीज़ डेमोक्रेसी सिस्टम में स्वाभाविक है कि विपक्ष का दायित्व है कि सरकारों की कमजोर कड़ियों को लोगों के सामने रखे और सरकार अपने किए हुए कामों को लोगों के सामने रखे। इसलिए कई बार सदन की कार्यवाही को देखने वाले लोग पशोपेश में पड़ते हैं कि सच क्या है, झूठ क्या है? बुनियादी ये दोनों प्रकार के द्वंद्व चलते रहते हैं, मगर लोकतंत्र में सरकार ठीक से चली या नहीं चली, इसका पैमाना क्या हो सकता है? मैं मानता हूँ कि लोकतंत्र में सरकार ठीक से चल रही है या नहीं चल रही है, इसका सबसे बड़ा पैमाना जनादेश हो सकता है। जनादेश ही तय करता है कि

सरकार ठीक से चली या नहीं चली। साल 2014 की सरकार आने के बाद हरियाणा में चुनाव आया, हम जीत कर आए, कांग्रेस पार्टी हारी। महाराष्ट्र में चुनाव आया, हम जीत कर आए, कांग्रेस की सरकार गई। झारखंड में चुनाव आया, हम जीत कर आए, कांग्रेस की सरकार गई। जम्मू-कश्मीर में चुनाव आया, हम जीत कर आए, कांग्रेस की सरकार गई। ...**(व्यवधान)**... बिहार और दिल्ली में चुनाव आए, हमारी सरकार नहीं आई, मगर हमारा मत प्रतिशत बढ़ा। असम में चुनाव आया, कांग्रेस गई, भाजपा की सरकार बनी। मणिपुर में चुनाव आया, कांग्रेस गई, भाजपा की सरकार बनी। ...**(व्यवधान)**...

MR. CHAIRMAN: Please, please.

श्री अमित अनिल चन्द्र शाह: उत्तराखंड में चुनाव आया, कांग्रेस गई, भाजपा की सरकार बनी। उत्तर प्रदेश में चुनाव आया, सपा-कांग्रेस हारी, भाजपा जीती और अभी-अभी गोवा में भी चुनाव हुआ, हम फिर से एक बार जीत कर आए हैं। ...**(व्यवधान)**... सुनिए, सुनिए। अभी-अभी गुजरात में भी चुनाव आया। ...**(व्यवधान)**...

MR. CHAIRMAN: Please, please.

श्री अमित अनिल चन्द्र शाह: सभापति महोदय, गुजरात में भी चुनाव आया, 22 साल के बाद फिर से एक बार पांच साल के लिए वहां भारतीय जनता पार्टी की सरकार बनी। ...**(व्यवधान)**... हिमाचल में भी भाजपा की सरकार बनी, कांग्रेस गई। सभापति महोदय, अब कुछ लोगों को हार में भी जीत दिखाई पड़ती है। अब हम क्या करें? इसका हमारे पास रास्ता ही नहीं है। आजादी के बाद अगर कोई एक राज्य ऐसा है, जहां किसी एक दल को 49 प्रतिशत मत मिला है, तो मैं मानने को तैयार हूँ कि गुजरात में जनादेश मिला है, 49 प्रतिशत वोट यानी हर दूसरा वोट जनता पार्टी को मिला है। बाईस साल शासन में रहने के बाद फिर से यह पांच साल के लिए जनादेश मिला है। सभापति महोदय, 1965 के बाद एक भी कांग्रेस सरकार ऐसी नहीं है, मैं रिकॉर्ड चेक करके आया हूँ, जो 27 साल के लिए शासन में रही हो। फिर भी इसमें जीत दिखाई पड़ती है, तो हम क्या कर सकते हैं?

सभापति महोदय, मैं इतना निश्चित कह सकता हूँ कि तीन नासूर हमारे देश के लोकतंत्र को बहुत समय से जूँसे हुए थे - वंशवाद, जातिवाद और तुष्टिकरण। उत्तर प्रदेश और गुजरात के चुनाव के बाद मैं भरोसे से कह सकता हूँ कि प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व की बड़ी उपलब्धि है कि उन्होंने इस देश के लोकतंत्र में से वंशवाद, जातिवाद और तुष्टिकरण को उखाड़ कर फेंक दिया है। हमारे लोकतंत्र को इस अभिशाप से मुक्त करने का काम भारतीय जनता पार्टी के हमारे नेता, नरेन्द्र मोदी जी ने किया है। सभापति महोदय, हमने एक पारदर्शी सरकार चलाई है, एक निर्णायक सरकार चलाई है, एक संवेदनशील सरकार चलाई है और भारत के गौरव को स्थापित करने की सरकार साढ़े तीन साल तक चलाई है। इसलिए हमें जनादेश मिला है।

सभापति महोदय, राष्ट्रपति महोदय ने और इस देश के प्रधान मंत्री ने एक विचार देश के सामने रखा था कि इस देश में बारंबार चुनाव के कारण विकास में बाधा आती है, इसलिए चुनाव एक साथ होने चाहिए। अगर पंचायत से लेकर पार्लियामेंट तक चुनाव एक साथ होते हैं, विधान सभा और लोक सभा के चुनाव एक साथ होते हैं, तो इससे खर्च में भी काफी बचत होगी और बारंबार जो चुनाव आचार

[श्री अमित अनिल चन्द्र शाह]

संहिता आती है इसके कारण विकास की बाधा भी समाप्त होगी। हो सकता है कि कुछ लोगों को लगे कि इससे भाजपा को फायदा होगा, मगर कोई भी जो तत्कालीन स्थिति होती है, वह हमेशा के लिए नहीं होती है। आज हमारा फायदा होता है, कल किसी और का होगा। मेरा सभी दलों से एक अनुरोध है कि हम इस देश में एक अच्छी बहस छेड़ें, सभी दल इसमें हिस्सा लें और हम एक साथ चुनाव के लिए आगे आएँ।

सभापति महोदय, मैं इतना ही कहना चाहता हूँ कि प्रधान मंत्री जी ने एक 'New India' का सपना देखा है, जिसमें कोई बेरोजगार न हो, हर घर में बिजली हो, शुद्ध पीने का पानी हो, स्वास्थ्य की सेवाएँ हों, शिक्षा की सेवा बहुत अच्छे तरीके से हर व्यक्ति को मिल पाए और भारत का गौरव पूरी दुनिया में प्रस्थापित हो। इस प्रकार के 'New India' के निर्माण के लिए यह सरकार आगे बढ़ रही है। राष्ट्रपति महोदय ने भी अपने अभिभाषण में इन सारी चीजों को बहुत अच्छे तरीके से रखने का प्रयास किया है, इसलिए उनका धन्यवाद करके मैं अपनी बात को समाप्त करता हूँ।

MR. CHAIRMAN: Now, Dr. Vinay P. Sahasrabuddhe to make his speech seconding the Motion. मित्रों, मेरा आप लोगों से एक अनुरोध है। ...**(व्यवधान)**...

श्री आनन्द शर्मा: सर, 'माननीय सदस्यों', 'मित्रों' बाहर कहना चाहिए।

श्री सभापति: 'माननीय सदस्य', I stand corrected. माननीय सदस्यों, संख्या बल के आधार पर समय पहले निर्धारित होता है, यह पद्धति शुरू से चल रही है। इस हिसाब से बीजेपी को 2 hours 47 minutes, कांग्रेस को 2 hours 36 minutes और समाजवादी पार्टी को 52 minutes, इस तरह already division हो चुका है। वह मेरे सामने है। उसमें कुछ गलत दिखाया गया होगा। मेरा सभ पार्टियों से यह कहना है कि आप जितना समय लेना चाहते हैं, उतना लीजिए, रिकॉर्ड आपके पास है, मगर आप आपस में चर्चा करके कि कितने लोगों को बोलना है और उनको कितना समय देना है, वह आप तय करें, तो अच्छा होगा। इसमें किसी को कोई शंका नहीं होनी चाहिए। किसी को ज्यादा समय नहीं मिलेगा। Number two, यह उनकी maiden speech थी और एक पार्टी के अध्यक्ष यहाँ बोल रहे हैं, वह तो secondary विषय है, main issue यह है कि यह उनकी maiden speech थी। इसलिए हम लोगों को थोड़ा सहनशील होकर बाकी लोगों को सुनना है।

तीसरा, ...**(व्यवधान)**... आपने सुना और बाकी लोगों ने व्याख्या भी की। मेरा कहना यह है कि it is not any charity that we heard others. It is the responsibility of everybody that we should hear others, this side and that side. So, please cooperate accordingly. After Dr. Vinay Sahasrabuddhe, we have to go to amendments. Then, the round starts. We will start with the Congress Party, and, then, the other parties. Now, Dr. Vinay P. Sahasrabuddhe. आप आपस में चर्चा करके समय तय कीजिए कि किसको कितना बोलना है।

डा. विनय पी. सहस्रबुद्धे (महाराष्ट्र): आदरणीय सभापति जी, इस सदन में हमारे आदरणीय सम्मानित सदस्य, जो भारतीय जनता पार्टी के सम्मानित राष्ट्रीय अध्यक्ष भी हैं, श्रीमान् अमित भाई शाह जी ने जो प्रस्ताव रखा है, मैं उसका हृदयपूर्वक अनुमोदन करने के लिए यहां खड़ा हूँ।

महोदय, मेरे पूर्व वक्ता ने देश की राजनीति और विशेष रूप से देश की गवर्नेंस के संबंध में बताया कि सरकार किस पद्धति से विभिन्न मोर्चों पर लड़ाई लड़ रही है और कैसे परिवर्तन को मुहैया करने की कोशिश में प्रामाणिकता से लगी हुई है, इसका एक विस्तृत चित्र हमारे सम्मुख रखा है और एक big picture हमारे सामने आई है। जिन बातों को मेरे पूर्व वक्ता ने स्पर्श किया है, उनको पुनः कहने की आवश्यकता नहीं है, मगर राजनीति शास्त्र और गवर्नेंस के एक छात्र के रूप में जब विगत साढ़े तीन या पौने चार सालों के आदरणीय प्रधान मंत्री नरेन्द्र भाई मोदी जी के नेतृत्व वाली सरकार के काम को मैं देखता और समझने की कोशिश करता हूँ अथवा विश्लेषण करता हूँ, तो मेरे जैसे छात्र के सामने तीन बिंदु आते हैं।

सभापति जी, मुझे लगता है कि इस सरकार से आखिरकार आने वाली पीढ़ियाँ यह चीज़ पूछने ही वाली हैं कि What is your value addition? आपने नया क्या किया, यह प्रश्न कोई भी पूछेगा और लोकतंत्र में यह पूछने का अधिकार भी है।

महोदय, मैं मानता हूँ कि इस सरकार की विशेषताओं के तीन पहलू हैं, जिनका विवरण मैं संक्षेप में आपके सम्मुख रखूंगा। इस सरकार का पहला पहलू है, 'Politics through Inspiration', 'प्रेरणा के आधार पर राजनीति'। यह इसलिए महत्वपूर्ण है, क्योंकि हमारे देश में विचारधारा की प्रेरणा पर काम करने वाले बहुत कम राजनीतिक दल हैं। दुर्भाग्यवश बहुत सारे दलों की प्रेरणा किसी एक घराने के साथ संबंधित होती है, इसलिए प्रेरणा का जो एक निरंतर वातावरण बनना चाहिए, वह बनता हुआ दिखाई नहीं देता। दूसरी बात है, 'Governance through Innovation', 'नवाचार के आधार पर शासकता का परिचय', जिसमें इस सरकार का बहुत महत्वपूर्ण योगदान रहा है। तीसरी बात है, 'Transformation through Implementation.' यानी क्रियान्वयन के माध्यम से परिवर्तन।

सभापति महोदय, हम कहते हैं, the taste of sugar is in eating. ऐसे ही जो नीतियाँ आती हैं या जो कार्यक्रम बनाए जाते हैं, उनके परिणाम किस पद्धति से निकल कर आते हैं, इसका परिचय क्रियान्वयन के माध्यम से मिलता है और मैं संक्षेप में इन तीन पहलुओं को आपके सम्मुख उजागर करूंगा।

सभापति महोदय, जब मैं सोचता हूँ कि यह सब कैसे हो पाया, तो मुझे ऐसा समझ में आता है कि आदरणीय प्रधानमंत्री नरेन्द्र भाई मोदी जी के नेतृत्व में हमें एक ऐसा जननायक मिला है, जिसका अपना कोई व्यक्तिगत एजेंडा नहीं है। किसी को आगे लाया या किसी एक घराने को आगे ले जाना, यह उनकी कार्यसूची का पहलू बिल्कुल हो ही नहीं सकता। हमारे पास ऐसा एक नेता है, जिनके उद्देश्यों के बारे में, जिनकी प्रेरणा के बारे में किसी के मन में कोई संदेह नहीं है।

दूसरी बात है, केवल किसी एक समाज विशेष को आगे बढ़ाना। हम देखते हैं कि हमारे कई मान्यवर राजनीतिक नेता अपने-अपने समाज विशेष के आधार पर अपनी राजनीति करते हैं। प्रधान मंत्री हमेशा 'सबका साथ, सबका विकास' की बात करते हुए, उसी कार्यक्रम को अमल में लाने की कोशिश करते हुए आगे बढ़े हैं, चाहे वह गुजरात में हो या अभी हमारी केन्द्र सरकार का नेतृत्व करते हुए हो। मैं मानता हूँ कि देश की राजनीति में और देश का नेतृत्व जो अब तक रहा है, उसमें विद्यमान नेतृत्व एक विशेषता इस पहलू की भी है, जिसको मैं उजागर करना चाहूंगा।

[डा. विनय पी. सहस्त्रबुद्धे]

सभापति महोदय, मैंने इनोवेशन का जिक्र किया। आज लोग इनोवेट करते हैं, नवाचार से सोचते हैं, नई कल्पनाओं को लड़ाते हैं, तो हम समझ सकते हैं कि एक ऊर्जा अंदर होती है, कुछ नया करने की एक ललक होती है और ललक होती है कि हम कुछ नया करके दिखाएं, कुछ अलग पद्धति से पेश आए। मगर मैं सोच में पड़ गया कि इतनी सारी सरकारें हुईं, इतने सारे प्रधान मंत्री हमारे देश ने देखे और 55 साल हो तो एक ही दल का शासन हमने देखा, तो क्या इनको इनोवेशंस की कोई पड़ी नहीं थी? इन्होंने नवाचारों का अमल क्यों नहीं किया? क्यों नहीं उन्होंने out-of-the-box सोच को अपनाया? मुझे लगता है कि जब किसी दल विशेष के अंदर यथास्थिति (*status quo*) को मेंटेन करने में एक निहित स्वार्थ (*vested interest*) बन जाता है, तो innovation से लोग दस कदम दूर रह जाते हैं, क्योंकि वे सोचते हैं कि जो चल रहा है, अच्छा ही चल रहा है, क्या करना है परिवर्तन करके, सत्ता तो हमारे साथ आनी ही है। लोगों को taken for granted लेते हुए जिन्होंने अपनी राजनीति की, मैं मानता हूँ कि उन्होंने इस पद्धति से innovations का सहारा न लेते हुए, जो यथास्थिति थी, जो *status quo* था, उसको ही और अधिक मजबूत करने की दिशा में अपनी राजनीति और अपने शासन तंत्र को आगे बढ़ाया, जिसके कारण 55 साल के बाद भी स्थिति जैसी थी, लगभग वैसी ही बनी रही। सभापति महोदय, कई बार तो मैं अचरज में पड़ जाता हूँ, क्योंकि इन्हीं के प्रधान मंत्री जी ने कहा था कि करप्शन तो पूरे विश्व में है, उसमें इतनी बड़ी बात क्या है? महोदय, दूसरे एक प्रधान मंत्री ने कहा कि जब एक रुपया खर्च होता है, तो 85 पैसे रास्ते में गायब हो जाते हैं। बड़े सत्य का साक्षात्कार हुआ, लेकिन बाद में किया गया? कुछ किया ही नहीं। उसके बाद भी इन दलों के कई प्रधान मंत्री आए, मगर किया तो कुछ नहीं, क्योंकि करने के प्रति कोई प्रतिबद्धता, कोई कमिटमेंट वाला विषय ही नहीं था।

सभापति महोदय, अब मैं पुनः एक बार प्रेरणा के विषय पर आता हूँ, जो पहला पहलू, मैंने आपके सम्मुख उजागर किया था। प्रेरणा का भी एक संक्रमण होता है। जब लोगों के ध्यान में आता है कि ऊपर बैठे हुए शीर्षस्थ नेतृत्व का कोई पर्सनल एजेंडा नहीं है, किस घराने को आगे बढ़ाने की कवायद नहीं है, किसी समाज विशेष को नेतृत्व करते हुए, जैसे माननीय अमित भाई शाह ने कहा कि 'यावत्चंद्र दिवाकरो', बस हम ही सत्ता में रहें, इस तरह की भावना जब नहीं है, तो मैं मानता हूँ कि लोग भी उस प्रेरणा से स्वयं प्रेरित हो जाते हैं।

सभापति महोदय, हमने अभी-अभी देखा, विशेषकर पिछले साल सितम्बर में, हमारे मानव संसाधन विकास मंत्रालय ने Smart India Hackathon किया। अब यह Hackathon नई बात नहीं है। विश्व के कई देशों में Hackathon होता रहा है और Hackathon का मतलब यह होता है कि software के माध्यम से बुनियादी और विशेष रूप से गवर्नेन्स की समस्याओं के कोई समाधान ढूँढ़ना। समाधान ढूँढ़ने के लिए प्रधान मंत्री जी ने और हमारे संबंधित मंत्रालय ने पूरे देश के छात्रों का आह्वान किया, इंजीनियरिंग कॉलेजेज का आह्वान किया और मैं आपको बताना चाहता हूँ कि लगभग 7,530 टीमें बनी थीं। एक टीम में इंजीनियरिंग पढ़ने वाले होनहार और प्रतिभाशाली छात्र थे। इसमें 40 हजार छात्रों ने भाग लिया और 598 समस्याओं के समाधान ढूँढ़ने के लिए सारे छात्र अपना समय और अपनी प्रतिभा लगाते रहे। इसमें 2150 इंस्टीट्यूशन्स के छात्र आए। ये तब होता है, जब उनके ध्यान में आता है कि

कोई यदि हम कोई सुझाव देंगे, हम यदि कोई समाधान ढूँढ कर निकालेंगे, तो यह सरकार उसका स्वागत करेगी, क्योंकि सरकार का कोई स्वार्थपरक और दलगत एजेंडा नहीं है।

सभापति महोदय, संक्रमण कैसे होता है? इसका संक्रमण समाज के अन्यान्य क्षेत्रों में होता है। अभी हमने सुना कि शौचालय की समस्या के बारे में हमारे प्रधान मंत्री ने 15 अगस्त को लाल किले की प्राचीर से उल्लेख किया। किसी की कल्पना में भी नहीं आया होगा और किसी को यह लगा भी नहीं होगा कि प्रधान मंत्री इस तरह के विषय को भी लाल किले की प्राचीर से बोलेंगे और उनके भाषण का यह भी एक बिन्दु बन सकता है। मगर फिर भी यह हुआ। हमने कहा था कि सारे सरकारी स्कूलों में लड़कियों के लिए अलग शौचालय बनेंगे और बनवा दिये। जो कहा सो किया। इसके कारण प्रेरणा का संक्रमण हुआ और हमारे अक्षय कुमार को लगा कि हम 'टॉयलेट' का विषय मध्य में रखते हुए एक प्रेम कहानी की फिल्म भी बना सकते हैं। किसी ने कल्पना नहीं की होगी कि टॉयलेट जैसे विषय पर, एक कहानी को उसके इर्द-गिर्द गूँथते हुए, एक अच्छी-खासी फिल्म बन सकती है, मूवी बन सकती है, लेकिन बन गई। अभी 'पैडमैन' नाम की एक मूवी आई है, क्योंकि महिला के स्वास्थ्य का विषय, इस देश के विकास के एजेंडे से हमने जोड़ा है। आप चाहें, तो उपहास कर सकते हैं। यह तो आपका अधिकार है ही और आपने कई बार उपहास किया भी। कभी कहा कि विकास पगला हो गया। भाई, विकास का जिसके लिए महत्व ही नहीं है, वही उसे पगला कहेगा, क्योंकि आपने कभी लोगों को विकास की दिशा देने के बारे में सोचा ही नहीं। इसलिए आपने सोचा कि विकास को बदनाम करो, विकास के बारे में अनाप-शनाप बातें कहो। आपने इसी पद्धति से राजनीति को आगे बढ़ाया। मगर मैं मानता हूँ कि विकास की आकांक्षा निर्माण करने के अन्यान्य प्रयास की छोटी-छोटी चीजें भी व्यक्ति के अंदर एक प्रेरणा निर्माण कर सकती हैं और इसके कई उदाहरण हैं।

महोदय, हमने स्मार्ट सिटीज़ का विषय आगे बढ़ाया। अब लोग बोलते हैं कि यह सरकारी कार्यक्रम है। मैं कहना चाहता हूँ कि यह केवल सरकारी कार्यक्रम नहीं है। यह कार्यक्रम जन सहभागिता के आधार पर चल रहा है। मैं आपको उदाहरण देना चाहता हूँ कि किस पद्धति से लोग इससे जुड़ रहे हैं। I am now quoting from a book where a report has been published. By and large, the cities organized workshops about smart cities, held talks and blogs, printed newsletters, employed FM radio and local cable channels, held street plays, marathons, about smart cities concept बहुत सारे विषय हुए, कहां-कहां हुए? Pune and Sholapur deployed youth associations like *Ganesh Mandals* during *Ganesh Chaturthi* to crowd-source ideas. Pune also organized the Digitizl Hackathon and Appathon, conducted a signature campaign where three lakh citizens pledged their support to Pune's Smart City Plan. स्मार्ट सिटी का प्लान, किसी सरकारी बाबू द्वारा बनाया गया प्लान नहीं है। यह लोगो की सहभागिता से बन रहा है। केवल पुणे और शोलापुर की बात नहीं है। भुवनेश्वर में, वहां के छात्रों ने आगे आकर 'हमारा बचपन कैम्पेन' और 'हमारे विश्व की चिन्ता' आदि विषयों पर प्रतियोगिताएं आयोजित कीं और 'मेरे सपनों का भुवनेश्वर कैसा हो' इस विषय की चर्चा छोड़ी। यह तब होता है, जब जनता को लगता है कि विकास का एजेंडा हमारा साझा एजेंडा है, यह किसी एक व्यक्ति का, किसी एक दल का या किसी एक सरकार का एजेंडा नहीं है। इसलिए यह प्रेरणा का जो संक्रमण हुआ, उसके माध्यम से हम आगे बढ़ें। इसमें कई सारी बातें हैं।

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सभापति महोदय, हमारे यहाँ पर हमारी एक माननीय संसद सम्पतिया उड़के जी मध्य प्रदेश के आदिवासी क्षेत्र से, मंडला से आती हैं। उनके बारे में किसी को पता नहीं होगा, क्योंकि ब्रीफ बायो वगैरह पढ़ने का बहुत ज्यादा कष्ट भी हम नहीं लेते। अब ये हमारे ही सदन का एक हिस्सा बन जाती हैं। सम्पतिया जी की एक विशेषता है, जो मैं सदन को बताना चाहता हूँ। ये एक ग्राम पंचायत की प्रधान बन कर सामने आईं, विगत 17 सालों में जिला परिषद् की अध्यक्ष बनीं और ये लगातार तीन-चार बार निर्विरोध चुन कर जिला पंचायत की अध्यक्ष के रूप में आईं। उन्होंने क्या किया? सम्पतिया जी और उनके सहयोगी 16,000 सेल्फ हेल्प ग्रुप्स चलाते हैं। इसमें सबसे महत्वपूर्ण बात यह है कि 16,000 सेल्फ हेल्प ग्रुप्स के माध्यम से जिन महिलाओं ने अपना विकास करा लिया, जो आर्थिक दृष्टि से अपने पैरों पर खड़ी हो गईं -- राजा साहब, मैं आपका ध्यान आकर्षित करना चाहूँगा, यह आपके आनन्द का विषय है -- उनमें से 6,000 महिलाओं ने अपने Below Poverty Line Cards सरकार को वापस किये और कहा कि अब हम गरीब नहीं हैं। 'हम गरीब नहीं हैं', यह कहने के लिए भी ताकत लगती है। 'गरीबी हटाओ' का नारा देना तो आसान होता है, मगर गरीबी से लोगों को यथाशीघ्र मुक्त करना और यह कहना कि 'अब यह उन लोगों को दो, जो वास्तविकता में इसके लिए हकदार हैं, जिनको इसकी आवश्यकता है।' यह साधारण बात नहीं है।

ऐसी ही प्रेरणा का संक्रमण हमारे पंजाब के संत सींचेवाल जी के द्वारा हुआ है। उन्होंने अपनी नदी का उद्धार किया। एक दृष्टि से नदी को साफ रखने का एक बहुत ही असाधारण उदाहरण संत सींचेवाल जी ने प्रस्तुत किया है। बहुत सारे लोग उनको जानते हैं। सींचेवाल जी के पास हमारे गंगा के किनारे के सारे सरपंचों को सरकार के गंगा विभाग ने प्रशिक्षण के लिए भेजा। लोग वहां से प्रशिक्षित होकर आये। उस प्रेरणा से अपने गाँव वालों को प्रेरित करते हुए गंगा की सफाई के लिए हमारी सरकार सारे सरपंचों की मदद से, सहयोग से काम कर रही है।

वही बात महिलाओं की है, जो सम्पतिया जी ने किया। अभी एक सरकार ने last year, 7 सितम्बर, 2016 में महिलाओं के e-haat खोले हैं। आपको पता नहीं होगा, मगर कई सारी women entrepreneurs, self help groups and NGOs इसका उपयोग करते हुए अपनी छोटी-छोटी चीजें अब विश्व के बाजार में बेचने के लिए समर्थ हुए हैं और उस पद्धति में खुद को ढाल भी रहे हैं।

वनवासियों, आदिवासियों के बारे में भी बहुत सारी चर्चा होती है। इस सरकार ने वनाधिकार के तहत जो पट्टों को वितरित करने की आवश्यकता थी, उसको एक अभियान के रूप में, राज्यों के सहयोग से चलाने की एक मुहिम भी अपनायी है। मनरेगा का उपयोग करते हुए वनवासी, आदिवासी किसानों के खेत-तालाबों का काम भी हो रहा है और अभी-अभी माननीय वित्त मंत्री जी ने जो एकलव्य विद्यालयों की योजना का इजहार किया है, घोषणा की है, मैं मानता हूँ कि आदिवासी जनजातीय जीवन में भी यह एक अपने आप में एक बड़ा कदम है। उससे निश्चित रूप से आदिवासी, वनवासियों की जो नयी पीढ़ी है, वह और अधिक कुशलतापूर्वक विकास पथ पर आगे बढ़ सकेगी। मेरे मन में इसके बारे में कोई संदेह नहीं है।

सभापति महोदय, जब-जब विकास की चर्चा होती है, एक competitive spirit आ जाती है। Healthy competition होना भी चाहिए। मगर हम जब भी कुछ करते हैं, तो सामने बैठे हुए हमारे मित्र

बोलते हैं कि यह तो हमने भी शुरू किया था। हमारे मराठी में 'आरम्भशूर' नाम का एक शब्द है कि आरम्भ करना, बाद में छोड़ देना, फॉलो अप नहीं करना। यह सही है। 2012 में मेरे ख्याल से इन्हीं की सरकार ने दलितों के लिए, हमारे Scheduled Castes भाइयों के लिए एक Venture Capital Fund बनाया था। यह 2012 में बना। इनकी सरकार 2014 तक थी, लेकिन कुछ नहीं हुआ। 2015 में इस योजना पर कारगर अमल करने की शुरुआत हुई। 200 करोड़ रुपये से भी अधिक राशि हमने मुहैया की और आज दलित समाज से, Scheduled Castes समाज से कितने सारे उद्यमी इस *Dalit* Venture Capital Fund का उपयोग कर रहे हैं! समस्याएँ तो रहती हैं। योजना बनाना आसान होता है। जब उसको क्रियान्वयन के धरातल पर लाते हैं, तो समस्याएँ आती हैं। There were many challenges in the path of the VCF or Scheduled Castes. The first challenge was smooth and speedy delivery of credit which was addressed by instituting a single-window system. The second was to address the lack of equity capital by funding entrepreneurs through a mix of equity, *quasi* equity and debt instruments. Equity instruments are expected to yield a return of 15 per cent and debt instruments are expected to yield a return of 10 per cent per annum. The third challenge was the very real issue of constraints on providing collateral against loans or debentures which was dealt with by making the assets of the project funded through VCF and promoters' contribution part of the security. जब एक इच्छा-शक्ति होती है, एक राजनीतिक इच्छा-शक्ति होती है, एक political will होती है and when there is a will, there is a way. इस पद्धति से यह सरकार काम करते आई, इसके कारण परिणाम निकल कर आ रहे हैं।

सभापति महोदय, मैं innovation की बात कर रहा था। हम कई बार बारीकियों में जाते नहीं और तफसील से बहुत ज्यादा झांक कर देखने का स्वभाव ही नहीं होता, भूल जाते हैं और लोगों को लगता है कि ये केवल नारे हैं। मगर यह सरकार नवाचार के माध्यम से क्रियान्वयन को और अधिक तगड़ा कर रही है। इसका एक अत्यंत महत्वपूर्ण उदाहरण है, Government e-Market, जिसको GeM बोलते हैं। आपको पता होगा और सदन में इतने सारे पुराने मंत्री भी बैठे हैं, वे तो जानते ही हैं कि भारत सरकार हर वर्ष लगभग चार लाख करोड़ रुपए की सामग्री परचेज करती है, उसमें टेबल-कुर्सी, फाइल, पेपरवेट से लेकर सारी चीजें होती हैं। अभी तक परचेज करने की जो स्थापित पद्धति थी, वह टेंडरिंग की थी और एल-वन, एल-टू आदि सारी बातें हम जानते हैं, इस भाषा का भी हमें परिचय है। मगर इस प्रक्रिया में दुनिया के, कम से कम भारत देश के अंदर के सारे उद्यमियों की सहभागिता के लिए कोई अवसर नहीं था, क्योंकि कई बार एक कार्टेल जम जाता है, सत्ता के निकट जो होते हैं, उन्हीं को वह अवसर मिल जाता है। सरकार ने इसका भी एक democratization किया और minimum price, maximum ease के सूत्र को अपनाते हुए उसमें न्यूनतम मानवीय हस्तक्षेप हो, इसकी चिंता की। Technology को leverage किया। आज हम देख रहे हैं, जुलाई, 2017 के आंकड़े मेरे पास हैं, लगभग 9,500 वेंडर्स ने GeM पर खुद को रजिस्टर किया। अब सरकार 21 हजार प्रोडक्ट्स इन वेंडर्स के माध्यम से ले रही है और 1,370 सेवाओं को भी सरकार इसी माध्यम से अर्जित कर रही है। किसी ने सोचा नहीं था कि त्रिपुरा के bamboo की चटाई बनाने वाले या ट्रे बनाने वाले किसी व्यक्ति को भी अपना उत्पाद दिल्ली के मंत्रालयों के गलियारे में बेचने का अवसर मिलेगा, लेकिन अब इस पद्धति के

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माध्यम से त्रिपुरा के bamboo की चटाई बनाने वाले या ट्रे बनाने वाले व्यक्ति के लिए दिल्ली के गलियारों में अपनी ट्रे बेचना आसान हो गया है, संभव हो गया है। किसी ने इस पद्धति का शायद सपना भी नहीं देखा होगा और फिर भी बड़ी आसानी से यह हो रहा है।

सभापति महोदय, इसके कारण लगभग 15 से 20 प्रतिशत की बचत हुई है। पहले मार्केट में वह जिस प्राइस पर मिलती थी, अब उससे कम प्राइस पर हम इस पद्धति से खरीदारी की दिशा में आगे बढ़ पाए हैं। मैं यह मानता हूँ कि यह सफलता एक उल्लेखनीय सफलता है।

मुझे लगता है कि सबसे महत्वपूर्ण विषय implementation के बारे में है, हमारे क्रियान्वयन के बारे में है। मैं क्रियान्वयन के ढेर सारे उदाहरण दे सकता हूँ, मगर एक उदाहरण, जो मुझे लगता है कि हम सबको जिसके बारे में गौर करना चाहिए, वह है आधुनिक सूचना तंत्र का प्रशासन के साथ रिश्ता बिठाना, क्योंकि आम आदमी भी, जो अभी स्मार्टफोन यूज करता है और न भी यूज करता हो, जो एसएसएस भेज सकता है, वह फोन के माध्यम से अपनी पीड़ा, अपनी वेदना, अपनी समस्या विश्व के सम्मुख ला सकता है। विशेष रूप से हमारे रेल विभाग ने इस दिशा में अच्छा काम किया है। मैं वर्तमान रेल मंत्री और पूर्व रेल मंत्री का भी अभिनन्दन करना चाहूँगा कि उन्होंने जिस पद्धति से twitter और फेसबुक पर जो लोग अपनी शिकायतें दर्ज करते हैं, उनका संज्ञान लेकर और उनके ऊपर कार्रवाई करने का एक सफल, कारगर और एक प्रभावी तंत्र विकसित किया है, वह सराहनीय है। इसके लिए रेल विभाग अभिनन्दन का पात्र है। पूरे देश में लगभग 12,670 गाड़ियां हर रोज चलती हैं और 8,000 से भी अधिक रेलवे स्टेशन्स हैं। यहां पर जितनी सारी समस्याएं आती हैं, चाहे ट्रेन के डिब्बे में कोई शराब पीकर महिला के साथ अभद्र व्यवहार करने की समस्या हो, चाहे कोई महिला अपने नन्हे बच्चे के साथ सफर कर रही हो और बच्चे को दूध पिलाने के समय अगर उसका दूध खराब हो गया हो, तो उसको दूध कैसे मिलेगा, अगले स्टेशन पर दूध मिलेगा या नहीं मिलेगा, यह समस्या हो, इस तरह की बहुत सारी समस्याओं को लेकर लोगों ने tweet किया और रेल विभाग ने उसका जवाब दिया तथा उनका सहयोग किया। मैं आपको आंकड़े बताना चाहता हूँ, जिसके कारण RailMinIndia, यह जो twitter handle है, उसके followers की संख्या कैसे निरंतर बढ़ी है, यह पता चलता है। अप्रैल, 2016 में इसके followers की संख्या लगभग 10 लाख थी, दिसम्बर, 2016 में यह 20 लाख हो गई और नवंबर, 2017 में यह बढ़ कर 33 लाख हो गई। इतनी मात्रा में यह बढ़ोत्तरी हुई है, इसका कारण यह है कि लोगों के बीच एक भरोसा कायम हुआ है कि अगर हम tweet करते हैं, फेसबुक पर कोई पोस्ट डालते हैं, तो रेल विभाग के संवेदनशील अधिकारी तुरंत उसके बारे में कार्रवाई के लिए तत्पर रहते हैं, क्योंकि अब उनको पूछने वाला कोई है। अब तक तो ऐसा था कि हम भी पूछेंगे नहीं, आप भी हमें पूछो मत और फिर जब जनता पूछती थी, तब जवाब देना पड़ता था। मगर आज यह पूछपरक होती है। अब यह पूछा जाता है कि यह क्यों नहीं हुआ, कैसे नहीं हुआ, इतना समय क्यों लगा? मैं मानता हूँ कि इसके कारण प्रशासन तंत्र में बहुत सुधार हुआ है। उन्होंने बाकी भी काफी काम किए हैं, जैसे कोच मित्र योजना है, डीआरडीओ की मदद से बाँयो टायलेट्स बने हैं, मैं ऐसा मानता हूँ कि इन सारे विषयों पर बहुत डिटेल् में जाने की जरूरत नहीं है, मगर यह हो पाया है। महोदय, सूचना प्रौद्योगिकी का तंत्र एन.डी.ए. सरकार का खोजा हुआ नहीं है, बल्कि यह तो पहले से था। 2005, 2008, 2010, 2012 में आपका ही

राज था। आप भी कर सकते थे। मनरेगा के बारे में यहां चर्चा तो बहुत चलती रही और मनरेगा का क्रेडिट भी आप लेते रहे, मगर MNREGA assets का geo-tagging करना, यह काम आपके ज़माने में नहीं हुआ। इसलिए मैं मानता हूं कि जैसे ग्रामीण सिंचाई योजना है, प्रधान मंत्री आवास योजना है, भुवन पोर्टल के माध्यम से इन पर निगरानी रखने का जहां तक सवाल है, वह काम इस सरकार ने किया है, जिसके लिए सरकार का अभिनंदन करना चाहिए। इसका कुछ सन्दर्भ महामहिम राष्ट्रपति जी के अभिभाषण में आया है।

अब अंतिम तीन बिन्दु कहकर, सभापति महोदय, मैं अपनी वाणी को विश्राम दूंगा। एक विषय की ओर तो हमारे माननीय पूर्ववक्ता ने इंगित किया है कि पकौड़े बेचना किसी भी तरह गलत काम नहीं कहा जा सकता। उसे लेकर अनेक तरह की बातें कही गईं और उसकी तुलना भिक्षा मांगने वाले से की गई - मैं समझता हूं कि वह बहुत गलत और बहुत धिनौना स्टेटमेंट था। जब मैंने वह ट्वीट देखा, सुना और पढ़ा तो मैं बहुत उद्वेलित हो गया। मैं जानता हूं कि जिन्होंने पकौड़े बेचे हैं, उन्होंने कम-से-कम अपने स्वाभिमान को नहीं बेचा, self-respect को नहीं बेचा। अपनी self-respect को बेचते हुए, कदम-कदम पर जिन्होंने compromise किए, corruption को सहारा दिया और अनेक गलत बातें की, मैं मानता हूं कि उनसे हमारा पकौड़े बेचने वाला अधिक सम्मान का अधिकारी है। उसके प्रति हमारे मन में सम्मान की भावना होनी चाहिए, क्योंकि वह देश में मेहनत-मजदूरी करने वाला व्यक्ति है। वह किसी भी पद्धति से, किसी appeasement के माध्यम से या किसी व्यक्ति के चरण तले अपनी सेवा समर्पित करके अपने स्वाभिमान को गिरवी रखकर काम करने वाला व्यक्ति नहीं है। मैं मानता हूं कि उसके प्रति हमारे दिल में सम्मान होना चाहिए।

जब यहां विकास को नकारने की बात आई, विकास के उपहास की बात आई - ऐसा इसलिए होता है क्योंकि अभाव का भी हम महिमा-मंडन करते आए हैं। अभाव की स्थिति, गरीब की स्थिति अवांछनीय स्थिति है। गरीब के प्रति, अभावग्रस्त व्यक्ति के प्रति हमारे दिल में सम्मान होना चाहिए। ऐसा नहीं होना चाहिए कि हम गरीबी को glorify करें, मगर ऐसा हुआ। इस देश में गरीबी को glorify करते हुए राजनीति करने की कोशिश की गई और लोगों को बताया गया कि गरीब रहना ही ज्यादा अच्छा है। मैं मानता हूं कि देश में अपराधजन्य स्थिति बनाई गई, लोगों के मन में निराशा का वातावरण पनपने दिया गया और एक नकारात्मकता का दौर चलाने की कोशिश हुई और इसी आधार पर अपनी राजनीति को मजबूत करने का माहौल इस देश ने देखा। इसी के चलते, देश में वोट बैंक की राजनीति मुख्य धारा बन गई।

अभी मैं देख रहा था, दो दिन पहले की बात है, ट्रिपल तलाक के बारे में आदरणीय अमितभाई शाह ने अपने भाषण में भी उल्लेख किया और सदन में उस पर चर्चा भी होगी, मगर क्या आज के ज़माने में, महाराष्ट्र के हमीद दलवाई जैसे लोगों ने बहुत अच्छे तरीके से, एक प्रगतिशील विचारधारा को आगे बढ़ाया, उसी महाराष्ट्र के एक नेता का यह कहना है कि हमारे धर्मग्रन्थ के साथ खिलवाड़ करने का सरकार को कोई अधिकार नहीं है - कौन से विषय को लेकर हम चल रहे हैं? क्या देश में हम वोट बैंक की politics करेंगे और वह कौन सा धर्म ग्रन्थ है जो कहता है कि महिलाओं को अपमान-भरा जीवन जीने के लिए मजबूर करना आवश्यक है? मैं नहीं मानता कि कोई धर्म ग्रन्थ ऐसा कहता होगा। हर धर्म ग्रन्थ व्यक्ति की इज्जत करता है, मगर ऐसा statement एक सुलझे हुए नेता की ओर से क्यों

[डा. विनय पी. सहस्त्रबुद्धे]

आया? इस तरह की वोट बैंक की politics करना, इसके सिवाय दूसरा जिन्दगी में कुछ किया ही नहीं, जिसके चलते ऐसी स्थिति आ गई। इसकी जितनी भर्त्सना कड़े-से-कड़े शब्दों में हम करें, मैं मानता हूँ कि वह कम है।

सभापति महोदय, अंत में मैं इतना ही कहना चाहता हूँ कि इस देश में लगभग 55 साल तक जिस दल का राज रहा और आज भी वे आदतें जाती नहीं - Mr. Chairman, Sir, most of the Members on the other benches, unfortunately, are indulging in a crass politics of doubt. As against that, we are working with a politics of determination. This is a struggle between doubt versus determination, between ridicule versus resoluteness, between fragmentation versus fraternity. मैं मानता हूँ कि अंत में जीत हमारी ही होगी, क्योंकि हमारे पास एक प्रेरणा है, एक उद्देश्य है और क्रियान्वयन के आधार पर जनता की रोजमर्रा की जिन्दगी में परिवर्तन लाना हमारा संकल्प है, हमारी निष्ठा है। महोदय, मुझे कई बार याद आता है कि आज दुनिया में बहुत सारे जनतांत्रिक देशों में और भारत के बारे में भी कुछ साल पहले यह स्थिति थी कि लोगों को यह लगता था कि इस जनतंत्र ने हमें दिया क्या है। सभापति महोदय, अर्नेस्ट हेमिंग्वे का एक उपन्यास है - "ए फेयरवेल टू आर्म्स।" उसका जो नायक है, वह आर्मी का एक जवान है। उसमें एक दृष्टांत यह आता है कि बहुत कड़ाके की ठंड है और वह जवान एक लकड़ी को जला रहा है। उसके आस-पास और दो-तीन लोग बैठे हैं, जो उस लकड़ी के जलाने से उत्पन्न हो रही उष्मा का आनन्द ले रहे हैं। तभी उस नायक के ध्यान में यह आता है कि इस जलती हुई लकड़ी पर कुछ चींटियाँ हैं। वह देखता है कि वे चींटियाँ उस जलती हुई लकड़ी पर एक ओर जाती हैं, तो उन्हें वहाँ अग्नि का जाल दिखाई देता है और जब वे दूसरी ओर जाती हैं, तो वहाँ भी वे देखती हैं कि वहाँ भी अग्नि ही है। उनको देखकर वह नायक कहता है - Like these ants, I also feel that I am trapped. मैं मानता हूँ कि इस देश की जनता को भी कई बार ऐसा लगा होगा कि we are trapped, क्योंकि जनतंत्र से अलग कोई दूसरा रास्ता तो है ही नहीं, मगर जनतंत्र मेरी थाली में कुछ परोस भी तो नहीं रहा! तो जनतंत्र चाहिए भी, मगर जनतंत्र डिलीवर तो नहीं कर रहा! इस अवस्था को पूर्णविराम देते हुए आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में what we have given is a delivering democracy. We have established that the democracy also can deliver; we have established that development is the right of every other person, अंत्योदय के विचार से अनुप्रेरित होते हुए। इसलिए सभापति महोदय, इस सरकार के हमारे साथी, जो *तेरा वैभव अमर रहे माँ, हम दिन चार रहें, न रहें* - इस भाव से काम कर रहे हैं, एक दृष्टि से उस काम का ही एक reflection माननीय राष्ट्रपति जी के भाषण में है। इसलिए इस सदन को राष्ट्रपति जी के प्रति साधुवाद देना चाहिए, मैं इस प्रस्ताव का हृदय से अनुमोदन करता हूँ।

MR. CHAIRMAN: Hon. Members, as I said in the beginning, I would like to repeat again, whoever is speaking either from this side or that side, he should be heard with respect and rapt attention even if you may agree or disagree. Even the Leader of the Opposition is also likely to speak today. Please see to it that during his speech also, all

sides may respect each other so that the level of the debate can go up and people can appreciate the standard of the debate in the House. Please keep it in mind.

(MR. DEPUTY CHAIRMAN *in the Chair*)

MR. DEPUTY CHAIRMAN: Hon. Members, it is time for moving amendments. There are 324 amendments to the Motion. Now, I am allowing these amendments one by one. Amendment Nos. 1 to 68 and 69 to 75 by Shri Vishambhar Prasad Nishad.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): सर, मैं प्रस्ताव करता हूँ:-

1. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में बेरोजगार नौजवानों को रोजगार देने हेतु आयोगों और भर्ती केन्द्रों द्वारा विलंब को दूर करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

2. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में किसानों द्वारा कर्ज के बोझ के कारण लगतार की जा रही आत्महत्याओं को समाप्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

3. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि पढ़े-लिखे बेरोजगारों को जीवन-यापन हेतु रोजगार या बेरोजगारी भत्ता देने का उल्लेख नहीं है।"

4. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि बढ़ती महंगाई से किसानों और निम्न आय वर्ग तथा गरीबों को राहत देने का उल्लेख नहीं है।"

5. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में वर्ष 2011 के जनगणना में बेघर लोगों को आधार नंबर उपलब्ध हो सके जिससे वे सामाजिक सुरक्षा योजनाओं का लाभ ले पाएं, के संबंध में उठाए जाने वाले कदमों की जानकारी नहीं है।"

6. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में अल्पसंख्यक समुदाय को सामाजिक सुरक्षा योजनाओं के तहत और अधिक सुविधाएं प्रदान करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

7. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में स्वच्छता अभियान के नाम पर खुले में शौच करने वालों के साथ

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मार-पीट और उन्हें सामाजिक तौर पर बेइज्जत करने से रोकने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

8. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में आवारा पशुओं और जंगली जानवरों से किसानों की फसलों की होने वाली बर्बादी को रोकने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

9. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में गाय को पालने के लिए खरीद कर ले जाते समय तथाकथित गौ-रक्षकों द्वारा गौ-तस्कर के नाम पर हिंसा की घटनाओं की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

10. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में किसानों के सभी फसलों को लागत मूल्य से अधिक मूल्य दिलाए जाने वाले कदमों की जानकारी नहीं है।"

11. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अत्यधिक खेती लागत को कम करने हेतु उठाए जाने वाले कदमों का उल्लेख नहीं है।"

12. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि खेती में प्रयोग होने वाली नई प्रौद्योगिकी कीटनाशकों, बीजों और अन्य संसाधनों को नियंत्रित मूल्य पर किसानों तक मुहैया कराने वाले कदमों की जानकारी नहीं है।"

13. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि किसानों के आलू उत्पाद सहित सभी फसलों पर न्यूनतम समर्थन मूल्य की व्यवस्था हेतु उल्लेख नहीं है।"

14. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में लगातार अलाभकारी होती खेती के कारण किसानों द्वारा किए जा रहे आत्महत्याओं को रोकने के उपायों की जानकारी नहीं है।"

15. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अलाभकारी होती कृषि के कारण गांवों से पलायन रोकने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

16. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि कृषि क्षेत्र में घटते रोजगार के अवसरों को बढ़ाए जाने की जानकारी नहीं है।"

17. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि खेती योग्य भूमि का लगातार घटते रकबे को स्थिर बनाने या रकबा बढ़ाने का उल्लेख नहीं है।"

18. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि पेट्रोल व डीजल की कीमतों में आए दिन बढ़ोत्तरी से किसानों को सिंचाई हेतु डीजल के दर बढ़ोत्तरी के प्रभाव से मुक्त कर नियंत्रित दर पर डीजल उपलब्ध कराने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

19. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में खेती भूमि की सिंचाई प्रणाली को और दुरुस्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

20. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि ग्रामीण क्षेत्रों में पर्याप्त परिवहन सुविधाओं को कमी को समाप्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

21. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि पूरे देश खासकर गांवों में चौबीसों घंटे बिजली की आपूर्ति हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

22. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में सरकारी नौकरी पाने की आयु से ऊपर निकल चुके बेरोजगार पढ़े-लिखे शिक्षित नागरिकों को रोजगार के अवसरों के संबंध में उठाए जाने वाले कदमों की जानकारी नहीं है।"

23. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि असंगठित क्षेत्र के श्रमिकों को पूरे वर्ष काम मिले, इस दिशा में उठाए गए कदमों की जानकारी नहीं है।"

24. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश के समस्त नागरिकों को केन्द्रीय सरकार स्वास्थ्य योजना

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(सीजीएचएस) की तय सरकारी दरों के समान आम नागरिकों के इलाज हेतु अस्पतालों एवं जांच केन्द्र को चार्ज लेने की बाध्यता, जिससे आम नागरिक भी कम दर पर अपना इलाज करा सके, के संबंध में जानकारी नहीं है।"

25. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि सरकारी गोदामों में खाद्यान्नों की रखरखाव को और सुदृढ़ करने तथा नये गोदामों के निर्माण हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

26. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि सरकारी स्कूलों में शिक्षा के स्तर को बढ़ा कर निजी स्कूलों के समान लाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

27. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि विद्यालयों से बच्चों का बीच में स्कूल छोड़ने की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

28. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश की आंतरिक सुरक्षा को और मजबूत व अभेद बनाने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

29. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि छोटे-शहरों, कस्बों तक औद्योगिक प्रगति और औद्योगिक उत्पादन को बढ़ाने की दिशा में उल्लेख नहीं है।"

30. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि पेट्रोल और डीजल को जीएसटी के तहत लाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

31. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि बैंकों में अपनी जमा राशि पर बचत बैंक खातों से विभिन्न मदों में बैंकों द्वारा काफी कम बैलेंस तो कभी अन्य मद में राशि खर्च करने की नीति भारतीय रिजर्व बैंक द्वारा साफ और बैंकों के लिए बाध्यकारी बनने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

32. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में चल रहे पोंजी योजनाओं जिनसे नागरिकों को गुमराह कर

उनकी मेहनत की धनराशि हड़प करने वाली पॉजी योजनाओं की रोकथाम और कानून के दायरे में लाने हेतु कदमों की जानकारी नहीं है।"

33. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि दिल्ली सहित देश में महानगरों में बढ़ते प्रदूषण को मानक के अनुरूप लाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

34. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि खाद्य पदार्थों में मिलावट पर पूरी तरह रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

35. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि भारतीय रेल की लगातार हो रही दुर्घटनाओं पर विराम लगाने हेतु उठाए जाने वाले सार्थक कदमों की जानकारी नहीं है।"

36. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अत्यधिक विलंब से संचालित ट्रेनों को समय पर चलाए जाने का उल्लेख नहीं है।"

37. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि रेलवे में अत्यधिक रिक्त पदों को समय पर भरने हेतु उठाए जाने वाले कदमों का उल्लेख नहीं है।"

38. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि बैंकों के लगातार बढ़ रहे एनपीए को कम करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

39. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि किसानों को कृषि कार्य हेतु बैंकों द्वारा कर्ज को बढ़ावा देने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

40. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश के शिक्षा क्षेत्र में बड़े पैमाने पर रिक्त पड़े विभिन्न शिक्षकों के पदों को भरने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

41. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में बड़े पैमाने पर रिक्त पदों पर नियुक्तियों को समय पर भरने में विलंब को दूर करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

[श्री विशम्भर प्रसाद निषाद]

42. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि 12वीं पंचवर्षीय योजनाओं में प्राप्त लक्ष्यों की जानकारी तथा अगले पंचवर्षीय योजना की घोषणा न करने से विकास हेतु विकास हेतु विभिन्न मदों में धनराशि की उपलब्धता और कार्यनीति हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

43. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि वर्ष 2011 में सम्पन्न हुए जनगणना में प्राप्त आंकड़ों के आधार पर गरीबों के लिए चलाए जाने वाले योजनाओं में आंकड़ों के आधार पर समावेश हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

44. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में वर्ष 2011 में सम्पन्न हुए जनगणना में प्राप्त आंकड़ों के आधार पर गरीबी रेखा से नीचे जीवन यापन का मापदण्ड महंगाई दर को देखते हुए पुनः निर्धारित कर योजनाओं को गरीबों तक पहुंचाने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

45. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश से पूरी तरह नक्सलवाद समाप्त करने की दिशा में उठाए जाने वाले ठोस कदमों की जानकारी नहीं है।"

46. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि भारतीय समुद्र क्षेत्र में मछली पकड़ते या भूलवश जल सीमा के पार गए भारतीय मछुआरों को पड़ोसी देशों श्रीलंका और पाकिस्तान द्वारा पकड़ने की घटनाओं के शीघ्र समाधान हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

47. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि नोटबंदी के दौरान ऑनलाइन लेन-देन पर छूट के बावजूद विभिन्न बैंकों द्वारा वसूले गए चार्ज को वापस उपभोक्ताओं/खाताधारकों के खाते में वापस दिलाए जाने के बारे में उठाए जाने वाले कदमों की जानकारी नहीं है।"

48. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश के न्याय व्यवस्था में रिक्त पदों पर नियुक्ति हेतु उठाए जाने वाले कदमों की जानकारी नहीं है जिससे मुकदमों को शीघ्र निपटा कर समय पर नागरिकों को न्याय मिल सके।"

49. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि नये जाली नोटों की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

50. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि नोटबंदी से कालेधन की प्राप्ति की संतोषजनक जवाब न देने से उत्पन्न भ्रम की स्थिति को दूर करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

51. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि दिल्ली क्षेत्र में लगातार यमुना नदी के सिकुड़ते आकार और यमुना नदी के पानी में बढ़ते जहरीले तत्व से निपटने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

52. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि चीन द्वारा हड़पी गई भारतीय क्षेत्र को पुनः भारतीय परिधि में लाए जाने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

53. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश के सभी बच्चों को समान शिक्षा मिले इस दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

54. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि कुशल कामगारों, वैज्ञानिकों और डाक्टरों के देश से पलायन रोकने हेतु जानकारी नहीं है।"

55. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश में लगातार बढ़ रहे अमीरों एवं गरीबों की खाई कम करने की दिशा में किसी कार्य योजना की जानकारी नहीं है।"

56. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि मानव तस्करी रोकने की दिशा में किसी कार्य योजना की जानकारी नहीं है।"

57. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि मशीनों का सीमित उपयोग जिससे बेरोजगारी कम हो की दिशा में किसी कार्य योजना की जानकारी नहीं है।"

[श्री विशम्भर प्रसाद निषाद]

58. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि भ्रष्टाचार को समाप्त करने हेतु उठाए जाने वाले सार्थक कदमों की जानकारी नहीं है।"

59. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि महिलाओं एवं बच्चों पर बढ़ रहे अत्याचारों-दुराचारों को समाप्त करने की दिशा में उठाए गए कदमों की जानकारी नहीं है।"

60. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि ई-वेस्ट के उचित निपटारे हेतु किसी कार्य योजना की जानकारी नहीं है।"

61. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि विलुप्त हो रहे वन्य संपदा के संरक्षण हेतु किसी कार्य योजना की जानकारी नहीं है।"

62. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि भ्रष्ट अफसरों को दंडित करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

63. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि प्रधान मंत्री आवास योजना की धनराशि बढ़ाकर 5 लाख करने जैसे प्रस्ताव का उल्लेख नहीं है।"

64. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश के सभी तालाबों, जलाशयों में मौजूद सिल्ट सफाई करा कर इस क्षेत्र में पानी की आवश्यकता को वर्षा जल द्वारा तालाबों एवं जलाशयों में अधिक जल एकत्रित करने की किसी कार्य योजना की जानकारी नहीं है।"

65. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश के किसानों के उत्पाद खासकर दुग्ध उत्पादों की जीएसटी से बाहर रखा जाए।"

66. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश के दिल्ली सहित महानगरों एवं राज्यों की राजधानियों में

अत्यधिक बढ़ते वाहनों से ट्रैफिक व्यवस्था धराशाही न हो इसके लिए वाहनों के पंजीकरण पर कार्यनीति का उल्लेख नहीं है।"

67. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश की बढ़ती जनसंख्या पर नियंत्रण हेतु किसी कार्य योजना का उल्लेख नहीं है।"

68. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि देश के दूर-दराज के गांवों, कस्बों में शुद्ध पीने योग्य पानी की उपलब्धता हेतु कार्य योजना की जानकारी नहीं है।"

69. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि बुन्देलखंड में कई वर्षों से पड़ रहे सूखे के समाधान हेतु किसी कार्य योजना की जानकारी नहीं है और इस क्षेत्र को सूखाग्रस्त क्षेत्र घोषित कर किसानों की आर्थिक मदद का उल्लेख नहीं है।"

70. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि उत्तर प्रदेश की 17 अन्य पिछड़ी जातियों को अनुसूचित जाति में सम्मिलित करने हेतु उल्लेख नहीं है।"

71. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि बुंदेलखंड के सर्वांगीण विकास हेतु अतिरिक्त सहायता हेतु किसी कार्य-योजना की जानकारी नहीं है।"

72. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि बुंदेलखंड के नागरिकों को प्रति वर्ष सूखे के कारण आने वाली दिक्कतों के समाधान हेतु अतिरिक्त राशन, आवास, पीने योग्य पानी एवं खेती के लिए किसी कार्य योजना की जानकारी नहीं है।"

73. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अलाभकारी कृषि को देखते हुए सभी किसानों और वृद्धों को कम से कम 2000 रुपया पेंशन देने का उल्लेख नहीं है।"

74. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि बुंदेलखंड के निवासियों को पलायन को रोकने के लिए लघु एवं कुटीर उद्योगों की स्थापना की जानकारी नहीं है।"

[श्री विशम्भर प्रसाद निषाद]

75. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में आरक्षण नीति में शामिल न किए गए वंचितों को आरक्षण का लाभ देने के लिए उठाए जाने वाले कदमों का उल्लेख नहीं है क्योंकि मंडल आयोग की सिफारिशों के उपबंधों के अनुसार इस नीति की प्रत्येक दस वर्ष में समीक्षा नहीं की जा रही है।"

MR. DEPUTY CHAIRMAN: Amendment Nos. 76 to 77, Ch. Sukhram Singh Yadav; absent. Then, Shrimati Chhaya Verma; absent. Then Amendment Nos. 78 to 81 by Shri Vishambhar Prasad Nishad.

श्री विशम्भर प्रसाद निषाद : सर, मैं प्रस्ताव करता हूँ:-

78. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश की सुरक्षा सेना के तीनों अंगों में बाढ़ जैसी दैवीय आपदा से निपटने हेतु जन्मजात मछुआ समुदाय के नौजवानों की भर्ती में 50 फीसदी आरक्षण प्रदान किया जाए।"

79. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि जनगणना 2011 से प्राप्त आंकड़ों के अनुसार आरक्षण को जनसंख्या के अनुपात में अन्य पिछड़े वर्ग एवं अनुसूचित जाति तथा जनजाति के आरक्षण नीति में समावेशन हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

80. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि गंगा सहित महत्वपूर्ण नदियों के सफाई अभियान में नदी किनारे निवास करने वाले मछुआ समुदाय के नाविकों को 50 फीसदी आरक्षण भर्ती में प्रदान किया जाए।"

81. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि द्रोणाचार्य पुरस्कार की तरह एकलव्य पुरस्कार दिए जाने का जिक्र नहीं है।"

MR. DEPUTY CHAIRMAN: Amendment Nos. 82 to 90 by Shrimati Chhaya Verma; absent. Then Amendment Nos. 91 to 95 by Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I move:-

91. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the grant of Special

Category Status to the residuary State of Andhra Pradesh inspite of the assurance given by the then Prime Minister on the floor of Parliament on 20th February, 2014 and the then Union Cabinet decision on 3rd March, 2014."

92. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the Government's commitments made in Schedule 10 of the Andhra Pradesh Reorganisation Act, 2014 including establishing a Railway Zone headquartered at Visakhapatnam, an Integrated Steel Plant at YSR District, a port at Duggirajapatnam etc., in Andhra Pradesh."

93. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the Government's commitment to bear the complete costs of the Polavaram National Project at the current, post-2014, price levels."

94. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the address does not mention about fulfillment of the assurance given to the successor State of Andhra Pradesh that package for backward districts of Rayalaseema and North Andhra region would be given on the lines of Bundelkhand in UP and MP and KBK districts in Odisha, as mentioned in the Andhra Pradesh Reorganisation Act 2014."

95. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention that the Government is committed to greater political participation of women by securing passage of the Constitutional Amendment Bill for the reservation of seats for women in Parliament and State Legislatures at the earliest."

MR. DEPUTY CHAIRMAN: Amendment Nos. 96 to 107 by Shri Naresh Agrawal.

श्री नरेश अग्रवाल: महोदय, मैं प्रस्ताव करता हूँ:-

96. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में चीन और पाकिस्तान के साथ संबंधों के बारे में उल्लेख नहीं है।"

[श्री नरेश अग्रवाल]

97. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में वर्तमान विदेश नीति के बारे में उल्लेख नहीं है।"

98. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में कश्मीर समस्या के समाधान के बारे में उल्लेख नहीं है।"

99. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में किसानों को उनकी उपज का डेढ़ गुना मूल्य दिए जाने के बारे में उल्लेख नहीं है।"

100. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में किसानों के बैंक खातों में 15 लाख रुपए जमा कराने के संबंध में उल्लेख नहीं है।"

101. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में बेरोजगार व्यक्तियों को सरकारी नौकरियां दिए जाने के बारे में उल्लेख नहीं है।"

102. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में बेरोजगार व्यक्तियों को बेरोजगारी भत्ता प्रदान करने का उल्लेख नहीं है।"

103. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में महिलाओं के विरुद्ध बढ़ती हिंसा के संबंध में किए जाने वाले उपायों का उल्लेख नहीं है।"

104. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में दलितों पिछड़े वर्गों और अल्पसंख्यकों के प्रति संवेदनहीनता का उल्लेख नहीं है।"

105. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में देश में सांप्रदायिक उन्माद की स्थिति का उल्लेख नहीं है।"

106. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में भारतीय रेल की गिरती दशा के बारे में उल्लेख नहीं है।"

107. कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में उत्तर प्रदेश राज्य की स्थिति के बारे में उल्लेख नहीं है।"

MR. DEPUTY CHAIRMAN: Amendment Nos. 108 to 188 by Dr. T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I move:-

108. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing Special Development Package/Central Grants for the State of Andhra Pradesh in the backward districts of Rayalaseema and north Coastal Andhra Pradesh."

109. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about giving tax incentives for the State of Andhra Pradesh to compensate revenue deficit in the State."

110. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to expedite national Polavaram multi-purpose project for providing water and electricity to the State of Andhra Pradesh."

111. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to take all necessary measures as enumerated in the 13th Schedule of A.P. Reorganisation Act for the progress and sustainable development of the successor States."

112. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to take appropriate fiscal measures, including offer of tax incentives, to the successor States to promote industrialization and economic growth in both the States, as provided in the A.P. Reorganisation Act."

113. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about expanding existing Visakhapatnam, Vijayawada and Tirupati airports to international standards."

[Dr. T. Subbarami Reddy]

114. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about creation of separate railway zone with the headquarters at Visakhapatnam, as provided in the A.P. Reorganisation Act."

115. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about waste, polluted water from drains discharged into the major rivers of the country, particularly, the Yamuna, the Ganga, the Godavari, and the Krishna."

116. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about putting an end to economic disparity."

117. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about making polluted cities of the country pollution-free."

118. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need of balanced growth in the country."

119. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about brining appropriate reforms in the present education system and making it employment-oriented."

120. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the formulation of a national level action plan for water conservation."

121. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulation of a comprehensive scheme for tackling growing unemployment and to create more employment opportunities in the rural areas."

122. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulation of a national level action plan for land conservation in the country."

123. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about improving the quality of programmes being broadcast/telecast by Akashwani and Doordarshan in the rural parts of the country."

124. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steep rise in the incidents of murder of old people, women and children and providing proper security in the metropolitan cities."

125. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulation of effective scheme for the welfare of landless labourers."

126. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing telecom services on priority basis in the backward and rural areas of the country."

127. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about arresting the steep fall in the ground water level in the country."

128. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the formulation of National Livestock policy."

129. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the development of the tourist spots of the country particular in Andhra Pradesh in order to attract domestic and foreign tourists all the year round."

130. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to bring rational changes in the income-tax structure."

[Dr. T. Subbarami Reddy]

131. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about taking measures for increasing the production of foodgrains, pulses and edible oils in proportion to the increasing population in the country."

132. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the prevalence of fake currency in Indian market which tends to weaken the economical structure of the country."

133. That at the *end* of the motion, the following be *added*, namely:—

"but regret, that the Address does not mention about the increasing pendency of the cases in various courts including High Courts and Supreme Court."

134. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about adopting modern technology for agricultural development in the country."

135. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about adopting new technology in the sugar industry of the country for increasing the production."

136. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about putting a check on the tendency of dropping-out from the schools by a large number of boys and girls in the primary and middle classes of the schools in the country."

137. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about establishment of agriculture science centres in all the districts of the country."

138. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing loan assistance by re-structuring the loans to be given to the farmers by Nationalised Banks/

Cooperative Banks in view of adverse weather conditions and natural calamities."

139. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about improving industrial production in the country."

140. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to achieving annual export targets."

141. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about checking increasing activities of I.S.I, in the country."

142. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about resolving the border disputes among different States in the country."

143. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about resolving the water disputes among different States in the country."

144. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the necessity of providing drinking water to every village in the country."

145. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about satutory plans for compensation to the victims of violence especially the victims of communal riots and rehabilitation to such victims."

146. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about an effective industrial policy to check migration from rural areas to cities."

[Dr. T. Subbarami Reddy]

147. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to immediate reforms in judicial process to deliver expeditious justice."

148. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the facilities to be provided for the upliftment of women belonging to the backward and rural areas of the country."

149. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about measures to check brain drain of specialists, technicians, scientists and doctors from the country."

150. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about overcoming the shortage of cold storages for storing vegetables, potatoes, onions and other perishable goods in the country."

151. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the lack of transportation facilities in more than half of the rural areas of the country."

152. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to take steps to protect and provide financial and marketing assistance to small and traditional industries in the wake of entry of big multinational companies and big industrial houses."

153. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about launching a computer based education system in the rural areas."

154. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about bringing about

necessary reforms for ensuring efficiency, efficacy and accountability in administration."

155. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing sufficient funds for specific programme to encourage girls and women in the fields of sports."

156. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about popularizing sports like Judo and Karate among girls and women for self-defence."

157. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to purchase sophisticated defence equipments in time."

158. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to modernize the fleet and submarines in Indian Navy which witnessed frequent break-downs and failures recently."

159. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing easy access to the farmers in scientific research particularly in the area of bio-diversity."

160. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about financial assistance to voluntary sports clubs in cities and villages."

161. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing sports facilities to youth through Residents' Welfare Associations."

162. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about playing the conventional role by India in promoting peace, stability and security in international relations."

[Dr. T. Subbarami Reddy]

163. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing security to all important nuclear plants and establishments in the country."

164. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about improving the facilities provided to Central Reserve Police Force and other central security forces."

165. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about streamlining the public administration system across the country."

166. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about filling up the posts of thousands of officers and defence personnel lying vacant in Indian Army, Air Force and Navy."

167. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing good quality mid day meal to the children during recess in the school."

168. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about opening of various monuments/heritage sites for viewing by common public on the line of Taj Mahal, to promote tourism."

169. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about setting up of any regulatory authority for monitoring, and regulating the income generated through telecast of sports tournaments."

170. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to formulate Pricing Policy of Drugs due to wide difference in the manufacturing cost of the medicines and their retail prices."

171. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing more funds for Scientific and Industrial Research."

172. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about supplying coal according the demand to the Thermal Power Stations, steel and cement plants throughout the country."

173. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to ban the spurious medicines in the country."

174. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about making Khadi Village Industries Commission more result oriented and productive."

175. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about augmenting domestic production of crude oil to become self-reliant in the field of crude oil and to decrease the continuous import of crude oil."

176. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing adequate storage capacity in public sector of agricultural produce and about promoting creation of storage facilities in private sector."

177. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about setting up an animal husbandary and dairy work research centre in Andhra Pradesh for helping the farmers."

178. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about effectively implementing the technology mission in the field of horticulture."

[Dr. T. Subbarami Reddy]

179. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing loan facility to farmers through cooperative primary banks, rural banks and commercial banks."

180. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing housing facility to mining workers."

181. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing sufficient number of doctors, medical equipments, medicines in ESI hospitals."

182. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about introducing environment and climate change as a compulsory subject at the primary level schooling."

183. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about opening of residential schools in each development block to promote girl-education at primary school level."

184. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing special assistance to para-military forces like ITBP, CRPF, BSF for purchasing vehicles, modern communication technology and weapons to keep vigil on borders and stop infiltration."

185. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing grants and technical facilities for the articles made by the Indian craftsmen/artisans through the cottage and small-industries "of the country and encouraging the export of produced goods."

186. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about steep rise in the prices of petrol and diesel, which is increased marginally on day to day basis."

187. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about enacting appropriate legislation to ensure major role of local panchayats in the preparation of development schemes for the rural development of the country."

188. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulating appropriate policy to meet the challenge of deteriorating political, economic and social situation in the country."

MR. DEPUTY CHAIRMAN: Amendment Nos. 189 to 193 by Dr. Pradeep Kumar Balmuchu; absent. Then, Amendment Nos. 194 to 217 by Shri Kiranmay Nanda.

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, I move:-

194. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about atrocities on Dalits and Minorities in various States, which cause loss of human life and property."

195. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about attacks on Minority in the name of Cow protection."

196. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about sharp increase in unemployment caused by demonetization and GST."

197. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about increasing incidence of sexual attacks on girls specially on minor girls."

198. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about sharp hike in the prices on general commodities by which common man is affected."

[Shri Kiranmay Nanda]

199. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about increasing trend of farmers suicide due to sharp increase in their financial debts."

200. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about increasing problems of potato growers."

201. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about uncontrolled air and water pollution in the NCR and other cities in the country."

202. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about increasing trend of Cancer and Diabetes in the country."

203. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about eradication of child labour from the country."

204. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about continuous increase of Petrol prices under new Petrol pricing Policy."

205. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about out come of dream project of Prime Minister about Sansad Aadarsh Gram Yojana." .

206. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about usefulness of Toilets in absence of piped water supply."

207. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address is to mention how to improve quality of education in Government Primary Schools, which makes foundation of nation".

208. That at the *end* of the motion, the following be added namely:—

"but regret that there is no mention in the Address about sharp decrease in ground water level, in spite of rain water harvesting schemes being already in implementation".

209. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about very sharp increase of communal and religious intolerance".

210. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about in the digital transactions and threat of cyber crimes to digital world".

211. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about dying Small Scale Industry of our country due to dumping policy of China to kill our Industrial growth".

212. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about our tense relations with China and Pakistan".

213. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about increasing trend of Bank's NPAs, affecting financial health of Indian Banking System".

214. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the concrete measures taken so far for doubling of farmers income".

215. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about Waste (Kachara) management and processing etc."

216. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about continuous devaluation of Indian Rupee as compared to US Dollar".

[Shri Kiranmay Nanda]

217. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about amount of black money collected so far by Government through demonetisation".

MR. DEPUTY CHAIRMAN: Amendment Nos. 218 to 231 by Shri T.K. Rangarajan, Shri C.P. Narayanan, Shri K. Somaprasad and Shri K.K. Ragesh. Yes, Shri T.K. Rangarajan.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I move:—

218. That at the *end* of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to curb the unprecedented rise in prices of all essential commodities, including petrol and diesel."

219. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about growing unemployment and the jobless growth phenomenon in the country and also the failure of the Government in providing employment to the unemployed as promised earlier."

220. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the growing intolerance manifesting in the violence against writer and cultural activities and spread of communal polarization in the country."

221. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the agrarian crisis and increasing suicide of farmers in the country due to faulty policy of the Government."

222. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the growing incidents of mob lynching, for increase the recent brutal killing of a migrant labourer in Rajasamand, Rajasthan and another in Gujarat."

223. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the increasing attacks and atrocities on dalits, tribals and Adivasis in the country."

224. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the lack of transparency in the selection of judges as well as the accountability of judiciary towards the people."

225. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the natural calamities including Okhi cyclone and subsequent loss of lives and properties particularly in Kerala, Tamil Nadu, Lakshadweep and other parts of the country and failure of the Government to provide adequate compensation to the affected States."

226. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention In the Address about the guidelines for the Government for liberalizing Foreign Direct Investment (FDI) and portfolio management."

227. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the deprivation of vast majority of poor people for food under Public Distribution System in the country even after implementation of the Food Security Act."

228. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure to pass Women Reservation Bill."

229. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure to allot 6 per cent of GDP to education as well as 5 per cent of GDP to health sector."

230. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of

[Shri T.K. Rangarajan]

Government to bridge the gap of demand and supply of electricity and under utilisation of the hydro electric power potential of various rivers in Kerala."

231. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about Justice Ranganath Misra Commission report which recommended 10% reservation for Muslims and 5% for other minorities, based on socially and economically backward criteria."

MR. DEPUTY CHAIRMAN: Amendment Nos. 232 to 259 by Shri D. Raja.

SHRI D. RAJA (Tamil Nadu): Sir, I move:

232. That at the *end* of the Motion, the following be added, namely:—

"but regret that the Address does not reiterating India's commitment to pursue an independent foreign policy."

233. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not refer to the continuous attack on the ideals enshrined in the Constitution of the country."

234. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not refer to the increasing attack on the constitutional and democratic rights of the citizens."

235. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not refer to the issue of judicial accountability and to the prevailing crisis in judiciary in general and higher judiciary in particular."

236. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not express its serious concern over the increasing incidents of atrocities on people of Dalit communities in the country."

237. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to repeal the archaic sedition law which is not needed in the democratic India."

238. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of attempt to take away the land rights of tribals given under the Forest Rights Act to facilitate coal mining in certain tribal villages."

239. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to enact a central legislation for the welfare and security of the agricultural workers in the country."

240. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the attempts to curtail trade union rights of the workers in the name of ease of doing business."

241. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the prevailing crisis in the agriculture sector and increasing incidents of farmers committing suicide in the country."

242. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the abnormal increase in the Non-Performing Assets (NPAs) of the public sector banks and the need to take stringent measures to recover the defaulted loans from the willful defaulters particularly in the corporate sector."

243. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the continuous slow down in-the growth rate of economy."

244. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note to attract the continuous decline in India's export during the last few years."

245. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the delay in passing

[Shri D. Raja]

the legislation on Reservation for women in the Parliament and State Assemblies."

246. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the deteriorating quality of education, particularly at the higher level in the country."

247. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the increasing commercialization of education sector making it impossible to get quality education for the common people."

248. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the deteriorating condition of the public health facilities in the country compelling the poor patients to avail medical treatment from costly private medical institutions."

249. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the increasing incidents of crime against women and children in the country."

250. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the failure of the government to solve the problem of unemployment particularly of the educated youth in the country."

251. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to recognize the 'scheme workers' numbering a crore in the country mostly women working under various schemes of the Government of India, as workers, as per the recommendations of the 45th- Indian Labour Conference making them eligible for PF, ESI and other social security benefits."

252. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the increasing attacks on the tribale people in the country, particularly in Chhattisgarh."

253. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the fact decision of demonetization of currency notes of Rs. 500 and Rs. 1000 denominations pushed the economy as well as the common people into a distressful condition."

254. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take note of the fact that certain right wing forces in the country are trying to destroy the secular-democratic fabric of the country by attacking the Universities, all educational and cultural institutions, freedom of speech, right to dissent, minorities, dalits, tribals and progressive activists."

255. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the diversion of allocations made for sub-plans for Tribals and SC/ST."

256. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the increasing number of derailments in Railways due to deterioration of safety standards and ignoring the recommendations of various reports on accidents in the Railways."

257. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the continued protest of the Ex-servicemen demanding full implementation of the One-Rank-One Pension (OROP)."

258. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the thousands of villages still remain without electricity in the country."

259. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the disinvestment, of the public sector undertakings thereby weakening the fundamentals of the economy."

MR. DEPUTY CHAIRMAN: Now, Amendment No. 260 by Shri Narain Dass Gupta; absent.

Now, Amendment Nos. 261 to 268 by Shri K. Rahman Khan.

SHRI K. RAHMAN KHAN (Karnataka): Sir, I move:-

261. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the dignity and pride that a Muslim woman enjoys under Shariah Law and has therefore, undermined the status of Muslim women."

262. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the condition of the 85% women from religions other than Muslim in the country, who are facing daily harassment and are fighting legal battles after their husbands have deserted them for years without any maintenance and without even giving divorce, and the Government's policy about such, women."

263. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the relaxation given to the women above 45 years of age to perform Haj Pilgrimage in a group of four is as per the new guidelines and exemptions given by the Saudi Government from the ensuing Haj season and that the Indian Government has adopted the new Saudi policy."

264. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take notice of the plight of the Muslim women who are socially and educationally backward and have negligible representation in Government Services."

265. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the reasons as to why subsidy on Haj had to be abolished with immediate effect and the amount of subsidy Government was paying."

266. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not take notice of the increased incidents of Communal violence's in the country."

267. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the alarming financial health of the Indian Banks due to increase in NPA's of the Public and Private sector Banks which according to finance ministry stands at ₹ 7,73,974 crore and ₹ 1,02,808 crore, respectively as on 30.09.2017."

268. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the reasons as to why the Petrol and Diesel prices were not reduced proportionately in spite of a huge fall in the oil prices at the international market."

MR. DEPUTY CHAIRMAN: Now, Amendment Nos. 269 to 272 by Shri K.K. Ragesh.

SHRI K.K. RAGESH (KERALA): Sir, I move:-

269. That at the *end* of the Motion, the following be *added*, namely:—

"out regret that there is no mention in the Address about the growing attack on freedom of speech and expression as manifested in the heinous killings of Gauri Lankesh, Kalburgi, Narender Dhabolkar, Govind Pansare, etc."

270. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the drastic cut in subsidies including fertilizers, LPG, Diesel etc."

271. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the growing NPA in public sector banks and the Government's decision to write off the NPA as book adjustment."

272. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the injustice by State Bank of India in imposing fine on poor account holders who are unable to maintain monthly average balance."

MR. DEPUTY CHAIRMAN: Now, Amendment Nos. 273 to 297 by Shri Motilal Vora.

SHRI MOTILAL VORA (Chhattisgarh): Sir, I move:-

273. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the halting of businesses and difficulties being faced by the common masses due to sealing in Delhi."

274. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the military structures being set up by China in Doklam."

275. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the communal riots that took place in Kasganj, Uttar Pradesh on Republic Day."

276. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the ongoing dispute between Punjab and Haryana Governments on SYL Canal and redressal of difficulties being faced by farmers in irrigating the land."

277. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken to stop the migration from villages as farming is increasingly becoming unprofitable."

278. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any plan for stabilizing or increasing the area of steadily shrinking land holdings of cultivable land."

279. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken for addressing the lack of adequate transport facilities in rural areas."

280. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken for ensuring 24 hours availability of electricity across the country."

281. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken with regard to employment opportunities for the educated citizens of the country who have crossed the stipulated age for getting Government jobs."

282. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps taken to ensure availability of work for the labourers of unorganised sectors throughout the year."

283. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the obligation of realizing charges by the hospitals and test centres for the medical treatment of common citizen at the rate fixed by the C.G.H.S. with a view to providing medical treatments to ail the citizens of country."

284. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken to strengthen the storage of foodgrains in Government godowns and for construction of new godowns."

285. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about raising the standards of education in Government schools so that parents' preference toward private school diminishes."

286. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken to strengthen the internal security of the country and to make it strong and fool proof."

287. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken to stop ponzi schemes which usurp the hard earned money of the citizens by misleading them or bringing them in the purview of law of the country."

[Shri Motilal Vora]

288. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken to bring the rising pollution in the metro cities of the country including Delhi as per the norms."

289. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken for putting a complete check on adulteration of food items."

290. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention making adulteration free pure milk available to the children in the country."

291. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken for filling up the various posts of teachers lying vacant on large scale in the education sector of the country."

292. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about concrete steps to be taken to wipe out naxalism from the country."

293. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps taken for an early solution of incidents of arrest of Indian fishermen by neighbouring countries of Sri Lanka and Pakistan who unknowingly cross the country waters while going for fishing."

294. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps taken for appointment on vacant posts in higher judiciary by which justice can be given to citizens on time by early disposal of cases."

295. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about steps to be taken to bring back the land area in Indian territory that was annexed by China."

296. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken to the provide equal education to all the children of the country."

297. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about any steps to be taken ever increasing gap between the rich and the poor of the country."

MR. DEPUTY CHAIRMAN: Now, Amendment Nos. 298 to 324 by Shri Husain Dalwai.

SHRI HUSAIN DALWAI (Maharashtra): Sir, I move:-

298. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about rising intolerance in the form of attacks on minority communities by vigilante groups and failure of government to protect these communities."

299. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about attacks on Dalits in States like Maharashtra, Gujarat, Rajasthan and Uttar Pradesh."

300. That the *end* of the Motion the following be *added*, namely:—

"but regret that there is no mention in the Address about the inability of the Government to ensure protection of women from sexual and physical abuse, to utilise the Nirbhaya Fund and to criminalise marital rape."

301. That the *end* of the Motion the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government in addressing concerns of the transgender community in the Transgender Persons (Protection of Rights) Bill, 2016 and extending reservation benefits to them."

302. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about the lack of interest of the Government to introduce the Women's Reservation Bill on a priority basis."

[Shri Husain Dalwai]

303. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about the rising Non-Performing Assets (NPAs), failure of Public Sector Banks to recover these NPAs even though banks go about collecting charges from account holders who are unable to maintain minimum balance."

304. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not condemn the inability of the Government to take adequate steps for welfare of unorganized sector workers."

305. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention the need to reduce dependence of farmers on informal sources of capital and instead increase access to formal institutionalized source of capital and the need to encourage organised retail to prevent market dominance as well as allow easy access to land through leasing and contract farming models."

306. That the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about the fall in prices of crops as well as climate change induced temperature and rainfall ariability affecting farmer's earnings leading to rise in farmer suicides."

307. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about rising income inequality in India."

308. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the failure of the Government to adequately address the issue of manual scavenging despite the enactment of the Prohibition of Employment as Manual Scavengers and their Rehabilitation act."

309. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the issue of low adoption rate of technology, in rural areas due to lack of technology enablers, which is making

schemes related to e-health, e-governance, e-education and e-commerce ineffective."

310. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the problem of malnutrition faced by India, which ranks 100 out of 119 countries on the Global Hunger Index."

311. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention that while providing Constitutional status to the National Commission of Backward Classes, there are apprehensions over diluting the existing powers of the Commission."

312. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the attempts being made to dilute the protection provided to tribals under the Forest Rights Act, through several measures, for instance by delay for the formulation of rules under the Compensatory Afforestation Fund Act, 2016."

313. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not condemn the mistreatment of activists protesting against increasing height of Sardar Sarovar Dam and displacement of several people without adoption of adequate rehabilitation measures."

314. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about attacks on free speech and the inability of the Government to protect journalists, RTI activists, whistleblowers who stand for free speech."

315. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the introduction of electoral funds will adversely affect transparency in election funding and strengthen the business political nexus."

316. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the lack of steps taken to ensure preparedness and build capacity to deal with natural disasters of many

[Shri Husain Dalwai]

States suffered immense loss of life and property due to Cyclone Ockhi, one of the most intense cyclones in the country, due to their unpreparedness."

317. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the failure of the Government to stabilize the situation in Jammu and Kashmir and the lack of clarity with respect to the role of representative of the Indian Government appointed to conduct talks with different stakeholders."

318. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention that India is one of the four worst performing countries (ranked 177 out of 180 countries) in the Environmental Performance Index 2018."

319. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the increasing number of road accidents and inadequate measures to upgrade quality of roads and incomplete and slow construction work on NH-66, connecting Mumbai to Goa, which has caused several road accidents killing many people every year."

320. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention that anganwadi workers are not receiving timely payment of wages."

321. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the issues faced due to linkage of Aadhaar, including security issues like bank frauds, authentication failures leading to exclusion deaths and disruptions in availability of entitlements under various welfare schemes."

322. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the increasing train accidents,

poor railway infrastructure and inadequate investment in safety as in a short period of 1 August and 30 November, 2017, 30 train accidents killed 35 people and injured more than 180 people resulting in the highest death toll from train derailments in 2016-17."

323. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about high rates of GST on basic necessities like sanitary napkins and assistance devices for persons with disabilities."

324. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the insufficient investment in welfare of fishermen to create necessary infrastructure and protect their rights and interests."

MR. DEPUTY CHAIRMAN: Now, the Motion and the Amendments moved are open for discussion.

The questions were proposed.

विपक्ष के नेता (श्री गुलाम नबी आजाद): माननीय डिप्टी चेयरमैन सर, मैं यहां राष्ट्रपति जी के अभिभाषण पर चर्चा करने और उनको धन्यवाद करने के लिए खड़ा हुआ हूं। मैं बधाई देता हूं माननीय अमित शाह जी को, पहला भाषण इनका हुआ, मेडन स्पीच हुई। इसलिए हम लोगों ने बड़े ध्यान से उनका भाषण सुना, लेकिन उनके भाषण में सरदार पटेल जी का नाम नहीं आया, यह देखकर, सुनकर बड़ा आश्चर्य भी हुआ, क्योंकि दो-तीन चीजों की तथा अन्य और बातों की 2014 के इलेक्शन में बहुत चर्चा हुई थी। हम लोगों पर आरोप लगा था कि हम सरदार पटेल का आदर नहीं करते हैं, लेकिन हमेशा मैं यह कहूंगा कि जब कभी भी हमने गांधी जी और नेहरू जी का नाम लिया है, साथ में सरदार पटेल जी का नाम जरूर बचपन से लिया है, बल्कि मौलाना आज़ाद का भी नाम लिया है। इन तीनों-चारों का नाम इकट्ठा लेते आए हैं। सुभाष चन्द्र बोस को एक अलग तरीके से हम और महत्व देते आए हैं कि उन्होंने भारत की सीमाओं से लेकर और अम्बेडकर जी का उनका कांस्टीट्यूशन बनाने में जो रोल रहा, क्योंकि आज़ादी की लड़ाई में कुछ अंदर रोल करते थे, कुछ देश से बाहर करते थे कांस्टीट्यूशन वाले, उनका अलग किरदार रहा। बहुत सारी चीजों पर चर्चा हुई, बहुत है। सब राजनति दल, उनके नेताओं को अपनी बात रखने का पूरा हक है, लेकिन जिस बुनियाद पर 2014 में यह सरकार बनी थी, 2013 के आखिरी कुछ महीनों से माननीय प्रधान मंत्री के उम्मीदवार हो गए थे, तो जो सबसे बड़ा

[श्री गुलाम नबी आजाद]

आरोप यू.पी.ए. सरकार के खिलाफ, कांग्रेस के खिलाफ खड़ा किया गया था, आज आपकी ही सरकार, बहुत खुश हुई कि आज हमारी सरकार में अगर हमको कोर्ट अदालतें और अटॉर्नी जनरल शायद उन आरोपों से मुक्त कराते तो हम पर जरूर यह आरोप लगता कि हमसे प्रभावित होकर, सरकार से प्रभावित होकर सी.बी.आई. कोर्ट ने निर्णय लिया 2जी का, तो हमारे खिलाफ जो हिमालय का पहाड़ खड़ा किया गया था, सबसे भ्रष्ट सरकार का नाम लिया गया था, सैंकड़ों और हजारों सभाओं में, शुक है कि आपकी ही सरकार में उस सी.बी.आई. के जज ने उन तमाम दोषियों को बरी कर दिया। तो आपने जो इमारत खड़ी की थी, जो रेत की दीवार, रेत का हिमालय आपने बनाया था, वह चार-पांच साल तक तो चला, लेकिन गांधी जी हमेशा कहते थे कि सत्य की विजय होती है - आखिरकार सच की विजय हुई। बोफोर्स पर कई सरकारें बनीं। 1986-87 से लेकर, बल्कि शायद भारत के इतिहास में पहली दफा हुआ कि लेफ्ट, राइट और सेंटर सब कांग्रेस के खिलाफ एक हो गए। मैं उस समय यूपी का इंचार्ज था और देख रहा था कि सब पोलिटिकल पार्टिज़ एक फोरम से भाषण कर रही थीं। भगवान माननीय वी.पी. सिंह साहब को स्वर्ग में जगह दे, वे जेब में एक कागज़ लिए हर वक्त मीटिंग में कहते थे, यह मेरी जेब में कागज़ है, आप हमारी सरकार बना दो और मैं दूसरे दिन नाम बता दूंगा। आप सब लोगों ने मिलकर उनकी मदद की, वे प्रधान मंत्री बने, लेकिन उनके जीवन-काल में वह कागज़ उनकी ऊपर वाली जेब से नहीं निकला। तब से लेकर आज तक कई प्रधान मंत्री बने, वे बोफोर्स की आग पर अपनी रोटियां सेंकते रहे। मैं भगवान का लाख-लाख शुक करता हूं कि आपकी सरकार ने ही, आपके ही Attorney General ने सुप्रीम कोर्ट को बता दिया कि इस पर और कोई सबूत नहीं है, इतने सालों से हम इस पर लगे हुए हैं। इसलिए वह बेबुनियाद था, फिर भी आप करेंगे। ... (व्यवधान)...

† قائد حزب اختلاف (جناب غلام نبی آزاد) : مائنے ٹپٹی چیئرمین سر، میں یہاں راشٹر پتی

جی کے ابھیہاشن پر چرچا کرنے اور ان کو دھنیواد کرنے کے لئے کھڑا ہوا ہوں۔ میں بدھائی دینا ہے مائنے امیت شاہ جی کو، پہلا بھاشن ان کا ہوا، میڈن اسپیچ ہوئی۔ اس لئے ہم لوگوں نے بڑے دھیان سے ان کا بھاشن سنا، لیکن ان کے بھاشن میں سردار پٹیل جی کا نام نہیں آیا، یہ دیکھ کر، سن کر بڑی حیرت بھی ہوئی، کیوں کہ دو نین چیزوں کی اور دیگر باتوں کی 2014 کے الیکشن میں بہت چرچہ ہوئی تھی۔ ہم لوگوں پر اروپ لگا تھا

†Transliteration in Urdu script.

کہ ہم سردار پٹیل کا آدر نہیں کرتے ہیں، لیکن ہمیشہ، میں یہ کہوں گا کہ جب کبھی بھی ہم نے گاندھی جی اور نہرو جی کا نام لیا ہے، ساتھ میں سردار پٹیل جی کا نام ضرور بچپن سے لیا ہے، بلکہ مولانا آزاد کا بھی نام لیا ہے۔ ان تینوں چاروں کا نام اکٹھا لیتے آئے ہیں۔ سبھاش چندر بوس کو ایک الگ طریقے سے ہم اور بھی اہمیت دیتے آئے ہیں کہ انہوں نے بھارت کی سرحدوں سے لے کر، اور امبیٹکر جی کا ان کا کانسٹی ٹیوشن بنانے میں جو رول رہا، کیوں کہ آزادی کی لڑائی میں کچھ دیش کے اندر رول کرتے تھے، کچھ دیش سے باہر کرتے تھے۔ کانسٹی ٹیوشن بنانے والے، ان کا الگ کردار رہا۔ بہت ساری چیزوں پر چرچا ہوئی۔ سب سیاسی جماعتوں کو، ان کے نیٹاؤں کو اپنی بات رکھنے کا پورا حق ہے، لیکن جس بنیاد پر 2014 میں یہ سرکار بنی تھی، 2013 کے آخری کچھ مہینوں سے محترم وزیر اعظم جی بھارتیہ جنتا پارٹی کی طرف سے کیمپین کمیٹی کے صدر اور پردھان منتری کے امیدوار ہو گئے تھے، تو جو سب سے بڑا الزام یوپی۔اے۔ سرکار کے خلاف، کانگریس کے خلاف کھڑا کیا گیا تھا، آج آپ کی ہی سرکار میں، بہت خوشی ہوئی کہ اگر ہماری سرکار میں ہم کو کورٹ، عدالتیں اور اٹارنی جنرل شاید ہمیں ان الزامات سے بری کراتے تو ہم پر ضرور یہ الزام لگتا کہ ہم سے متاثر ہو کر، سرکار سے متاثر ہو کر سی۔بی۔آئی۔ کورٹ نے فیصلہ لیا تو جی کا، تو ہمارے خلاف جو ہمالیہ کا پہاڑ کھڑا کیا گیا تھا، سب سے کرپٹ سرکار کا نام لیا گیا تھا، سیکڑوں اور ہزاروں سبھاؤں میں، شکر ہے کہ آپ کی ہی سرکار میں اس سی۔بی۔آئی کے جج نے ان تمام دوشیوں کو بری کر دیا۔

تو آپ نے جو عمارت کھڑی کی تھی، جو ریت کی دیوار، ریت کا ہمالیہ آپ نے بنایا تھا، وہ چار پانچ سال تک تو چلا، لیکن گاندھی جی ہمیشہ کہتے تھے کہ ستّے کی وجے ہوئی ہے۔ آخرکار سچ کی وجے ہوئی۔ بوفورس پر کئی سرکاریں بنیں۔ 87-1986 سے

[श्री गुलाम नबी आजाद]

لیکر، بلکہ شاید بھارت کے اتیہاس میں پہلی دفعہ ہوا کہ لیفٹ، رائٹ اور سینٹر سب کانگریس کے خلاف ایک ہو گئے۔ میں اس وقت یوپی کا انچارج تھا اور دیکھ رہا تھا کہ سب پالیٹیکل پارٹیز ایک فورم سے بھاشن کر رہی تھیں۔ بھگوان مانینے وی پی سنگھ صاحب کو سورگ میں جگہ دے، وہ جیب میں ایک کاغذ لیے ہر وقت میٹنگ میں کہتے تھے، یہ میری جیب میں کاغذ ہے، آپ ہماری سرکار بندوق اور میں دوسرے دن نام بتادوں گا۔ آپ سب لوگوں نے ملکر ان کی مدد کی، وہ پردھان منتری بنے، لیکن ان کے جیون کال میں وہ کاغذ ان کی اوپر والی جیب سے نہیں نکلا۔ تب سے لیکر آج تک کئی پردھان منتری بنے، وہ بوفورس کی آگ پر اپنی روٹیاں سینکتے رہے۔ میں بھگوان کا لاکھ لاکھ شکر ادا کرتا ہوں کہ آپ کی سرکار نے ہی، آپ کے ہی Attorney General نے سپریم کورٹ کو بتادیا کہ اس پر اور کوئی ثبوت نہیں ہے، اتنے سالوں سے ہم اس پر لگے ہوئے ہیں۔ اس لیے وہ بے بنیاد تھا، پھر بھی آپ کریں گے۔۔۔ (مداخلت)۔۔۔

कुछ माननीय सदस्य: कर दिया।

श्री गुलाम नबी आजाद: आपने कर दिया। आप उस नाम पर कितनी सरकारें बनाएंगे जिसमें उसके बाद इतने प्रधान मंत्री बने और विपक्ष की कई सरकारें बनीं। माननीय बीजेपी के अध्यक्ष ने यहां बताया कि माननीय मोदी साहब ने तीन चीजों से देश को मुक्त किया। आपने वंशवाद की बात की। ज़ाहिर है, आप जिस परिवार की बात कर रहे हैं, मैं सदन को बताना चाहता हूं कि पिछले 29-30 साल से उनका कोई प्रधान मंत्री नहीं है। जब प्रधान मंत्री नहीं है तो आपने निजात किसको दिलायी है?

† جناب غلام نبی آزاد: آپ نے کر دیا۔ آپ اس نام پر کتنی سرکاری بنائیں گے جس میں اس

کے بعد اتنے پردھان منتری بنے اور وپکش کی کئی سرکاری بنیں۔ مانینے بی جے پی

کے ادھیکش نے یہاں بتایا کہ مانینے مودی صاحب نے تین چیزوں سے دیش کو مُکت کیا۔

آپ نے ونشواد کی بات کی۔ ظاہر ہے، آپ جس پریوار کی بات کر رہے ہیں، میں سدن کو

بتانا چاہتا ہوں کہ پچھلے 29-30 سال سے ان کا کوئی پردھان منتری نہیں ہے۔ جب

پردھان منتری نہیں ہے تو آپ نے نجات کس کو دلانی ہے؟

श्री आनन्द शर्मा: मंत्री भी नहीं है।... (व्यवधान)...

श्री गुलाम नबी आजाद: मंत्री जी नहीं है, कोई सरकार में नहीं है, प्रधान मंत्री भी नहीं हैं। इससे पहले भी 1977 में आपकी ही पार्टी थी। उससे पहले भी दो प्रधान मंत्री बन गए, बल्कि तीन प्रधान मंत्री बन गए - लालबहादुर शास्त्री जी कांग्रेस के थे, लेकिन दो गैर-कांग्रेसी प्रधान मंत्री बन गए। तो ऐसा कहने के लिए मैं भारतीय जनता पार्टी को दोष नहीं देता, यह जो डर उनके जीवित रहते था, अब कुछ

†Transliteration in Urdu script.

4.00 P.M .

लीडर्स ज़िंदा नहीं हैं, लेकिन अब उनके बच्चों से भी आपको रात को नींद नहीं आती तो मैं क्या करूं? वह डर बना रहे।

आपने जातिवाद के बारे में कहा। मैं कहता हूं कि जातिवाद तो एक बहुत पुरानी चीज़ थी - आज़ादी से पहले थी। आज तो देश का बंटवारा हो गया है, मोहल्ले-मोहल्ले, घर-घर में बंटवारा हो गया है। आज कोई किसी के साथ नहीं है। धर्मों का बंटवारा हुआ, जातियों का बंटवारा हुआ, एक-एक धर्म के कई बंटवारे हुए - मैं बाद में जब उन बातों पर आऊंगा, तब उनका उल्लेख करूंगा।

तुष्टिकरण के बारे में कहा गया। आप तुष्टिकरण के संबंध में जिस तबके की बात करते थे, आज दूसरी तरह का तुष्टिकरण है। आज पार्टी का तुष्टिकरण है और एक ही पार्टी चला रही है, उसी की बात सुनी जा रही है।

नीचे ब्लॉक से लेकर, ग्रामसेवक से लेकर सिर्फ उसी पार्टी के आदमी को काम मिलेगा, उसी को रोजगार मिलेगा, उसी को ठेका भी मिलेगा, इतनी भयंकर बात आज तक इतिहास में न सुनी थी, न पढ़ी थी।

माननीय उपसभापति जी, यह सरकार हर बात पर कहती है कि हमारी सरकार गेम चेंजर है। यह गेम चेंजर नहीं है, यह नेम चेंजर है। जितनी भी योजनाएं हैं - मेरे पास बहुत बड़ी सूची है, लेकिन मैं 20-22 योजनाओं का ही नाम लूंगा। जितनी भी स्कीम्स हैं, जितनी भी योजनाएं हैं, जो 1985 के बाद कांग्रेस शासन में, यूपीए के शासन में बनी थीं, उनके नाम बदल दिए गए हैं। इसीलिए मैं कहता हूं कि यह गेम चेंजर नहीं है, नेम चेंजर है। इंदिरा आवास योजना, 1985 में बनी थी और एनडी की सरकार आने के बाद यह प्रधान मंत्री ग्रामीण आवास योजना बन गई। राजीव आवास योजना 2009 में Centrally-sponsored Scheme बनी थी, अब यह Sardar Patel National Urban Housing Mission बन गयी। मैं आपत्ति नहीं जताता हूं कि इसमें किसका नाम आ गया, मैं खाली नाम बदलने की बात करता हूं। निर्मल भारत अभियान अब स्वच्छ भारत बन गया है। राजीव गांधी ग्रामीण विद्युतीकरण योजना को अब दीनदयाल उपाध्याय ग्राम ज्योति योजना बना दिया है। Basic Savings Accounts, 2005 में बन गया था, इसे अब जन-धन योजना बना दिया गया। National Project on Management of Soil Health and Fertility, यह योजना 2008 में बनी थी, अब यह सॉयल हैल्थ कार्ड स्कीम बन गयी। Swavalamban Pension Scheme for Unorganized Sector, 2010 में बनी, अब यह अटल पेंशन योजना बन गयी। हमने नेशनल स्किल डेवलपमेंट मिशन 2010 में बनाया था, अब यह स्किल इंडिया बन गया। JNNURM, 2005 में बना था, जब मैं इसका मंत्री था, यह अब AMRUT योजना बन गयी। Accelerated Irrigation Benefit Programme, 2007 में बना था, यह प्रधान मंत्री कृषि सिंचाई योजना बन गया। हमने राष्ट्रीय कृषि विकास योजना 2007 में बनाई थी, अब यह परम्परागत कृषि विकास योजना बन गयी। National Agriculture Insurance Scheme (NAIS), हमने 1985 में बनायी थी, अब यह प्रधान मंत्री फसल बीमा योजना बन गयी। National Manufacturing Policy, 2011 में हमने बनाय, यह मेक इन इंडिया बन गयी। National Maritime Development Scheme, 2005 में बनी, अब यह सागरमाला बन गई। हमने Fortified Urea Policy, 2005 में बनायी, अब इसका हिन्दी में अनुवाद हो गया, तो नीम कोटेड यूरिया स्कीम बन गयी। जन औषधि स्कीम 2008 में बनी थी, तब भी दवाइयों की सैकड़ों, हजारों दुकानें खुली थीं, अब यह प्रधान मंत्री जन औषधि योजना बन गयी। अब इसका नाम बदल गया, तो यह नई योजना हो गई। जैसे भारत का नाम Old Bharat से अब new

[श्री गुलाम नबी आजाद]

Bharat हो गया है, यह new India हो गया। आपने भारत को भी नहीं छोड़ा। National Governance Plan, 2006 में बना, तो अब यह Digital India बन गया। Universal Immunization Programme 1985 में बना, तो अब यह इंद्रधनुष बन गया। National Optical Fibre Network 2011 में हमने बनाया, अब यह Bharat Net बन गया। National Rural Livelihood Mission 2005 में बना था, यह दीनदयाल उपाध्याय ग्रामीण औषधि योजना बन गयी। National Direct Benefit Transfer 2013 में बना, अब यह पहल बन गया। National Girl Child Day Programme 2008 में बना था, अब यह बेटी बचाओ, बेटी पढ़ाओ बन गया। इंदिरा गांधी मातृत्व सहयोग योजना 2010 में बनी थी, अब यह प्रधान मंत्री मातृ वंदना योजना बन गई। ये इकनी स्कीम्स हमारी ही हैं, तो नई स्कीम्स कहाँ हैं? माननीय प्रधान मंत्री जी को याद होगा, मैंने वर्ष 2014 या 2015 में बताया था कि अगर पूरे 5 साल भी आप और आपका मंत्रिमंडल 24 घंटे उद्घाटन करते रहें, तो भी यू.पी.ए. की जितनी स्कीम्स लागू हैं, उनका उद्घाटन भा.ज.पा. का पूरा मंत्रिमंडल नहीं कर पाएगा और आज वही हो रहा है।

यहां बहुत सारी चीजों की चर्चा हुई। हमें प्राइमरी स्कूल में टीचर बहुत डांटते थे कि घर के लिया दिया गया काम करते नहीं हो और कहते हो और काम दे दो। वह कहते थे, "आगे दौड़, पीछे छोड़" नहीं चलेगा। यहां लोगों से 2014 में बहुत वायदे किए गए थे। गरीब के account में 15 लाख रुपए जाएंगे, लेकिन उसका उल्लेख न तो महामहिम राष्ट्रपति जी के भाषण में है और न ही बजट में। इस देश के नौजवान, ऐसे लड़के और लड़कियों की संख्या करोड़ों में है, जो आप से काम मांगते हैं। उनमें से कुछ ने अच्छी शिक्षा प्राप्त की है, कुछ ने कम प्राप्त की है, आपने उनसे 10 करोड़ jobs देने का, 2 करोड़ साल में देने का वायदा किया था, लेकिन उसका भी न माननीय राष्ट्रपति जी के भाषण में कोई उल्लेख है और न ही बजट में। इस देश के अन्नदाता किसानों के साथ, जो खून-पसीना बहाकर इस देश को पालते हैं, उनसे वायदा किया गया था कि आपकी लागत पर 50 per cent profit देंगे। हालांकि अब कुछ नज़र आता है, लेकिन वह वायदा बहुत भयंकर है, मैं उस पर बाद में आऊंगा। एक और बड़ा वायदा डीजल, पेट्रोल और गैस की कीमतें कम करने का किया गया था। मुझे याद है हमारे दोनों सदनों के विपक्ष के नेता और आज के गृह मंत्री ढोल व तालियां बजाकर प्रदर्शन करते थे और भारत बंद होता था कि जब सब्जी, तेल, डीजल, गैस या पेट्रोल की कीमतों में 10 रुपए बढ़ते थे। जहां हमारे वक्त में गैस सिलेंडर का दाम 350 रुपए था, वह आज 800 रुपए में मिलता है। आज सब्जी, दालें और किसी भी चीज को हाथ लगाओ, तो वह कई सौ गुना महंगी है। मैं पेट्रोल व डीजल की कीमतों का जिक्र करूं। जहां हमारे वक्त में 111 और 120 डॉलर में एक बैरल तेल मिलता था ...**(व्यवधान)**... मैं सब से कम कीमत की बात कह रहा हूं, तब आज जितनी कीमत में डीजल, पेट्रोल मिलता है, उससे कम कीमत में हम लोगों को देते थे। आज तो 30 डॉलर प्रति बैरल से भी नीचे crude oil आ गया है, लेकिन आपने 60 से 70 रुपए प्रति लीटर डीजल व पेट्रोल पहुंचा दिया है। आज आपको जो पैसा डीजल, पेट्रोल से बचा, यदि हमारे वक्त में ऐसी कीमतें होतीं, तो हमने भारत में एक क्रांति और इंकलाब लाया होता, लेकिन आपके वक्त में ऐसा कुछ नहीं हुआ है। आप तो अभी भी हमारी स्कीम्स के फीते काटते हैं और उनका नाम बदलकर टेलिविजन और मीडिया में 24 घंटे दर्शाते हैं। आपका अपना कुछ नहीं है। माननीय डिप्टी चैयरमैन सर, प्रेजिडेंट एड्रेस में लिखा है, To make the country swachh by 2019. सर, जैसा मैंने कहा कि हमने यह "निर्मल भारत" की शक्ति में 2012 में शुरू किया था। सन् 2019 तक 12 करोड़ टॉयलेट्स बनाने का वायदा हुआ है। अभी केवल 50 per cent ही टॉयलेट्स बने हैं। मुझे 50 per cent पर कोई आपत्ति नहीं है। ठीक है कि अभी आधे टॉयलेट्स ही बने हैं। जब पौने चार सालों में आधे टॉयलेट्स बने हैं, तो आगे नौ या दस महीनों में, इलैक्शन मोड में कुछ महीनों के बाद बाकी के

आधे टॉयलेट्स कैसे बन सकते हैं? U.N. Special Report में कहा गया है कि out of the constructed toilets only 33 per cent are sustainable and safe, the rest 67 per cent are not usable. टॉयलेट्स के लिए पानी की कोई व्यवस्था नहीं है। आप अपने घर में देखें कि हम सभी लोग टॉयलेट्स में पानी का इस्तेमाल करते हैं। यदि एक परिवार के दो-चार लोग टॉयलेट में चले जाएं और उसमें पानी न आए, तो हम उसको यूज करना बंद कर देते हैं। वह टॉयलेट किसी दूसरे आदमी के यूज के काबिल नहीं रहता है। आप इतने लोगों के लिए जो टॉयलेट्स बनाते हैं, अगर उनमें पानी की व्यवस्था न हो, फ्लश की व्यवस्था न हो, उसके सीवरेज के टैंक की व्यवस्था न हो, तो आप मुझसे कहिए, तो मैं बिना इस प्रकार की सुविधाओं के एक करोड़ टॉयलेट्स बनाकर दे दूंगा। आप चार दीवारी करिए एक सीट रख दीजिए, तो टॉयलेट तैयार हो गया। मैं कांग्रेस पार्टी को quote नहीं कर रहा हूं, मैं यूएन रिपोर्ट को quote कर रहा हूं। एक RTI में कहा गया है कि "स्वच्छ भारत" के लिए साढ़े पांच सौ करोड़ रुपए तीन साल में सिर्फ पब्लिसिटी के लिए खर्च हुए हैं। साढ़े पांच सौ करोड़ रुपए इसकी पब्लिसिटी पर खर्च हुए हैं और जो आधे बने हैं, उनमें से 67 per cent usable नहीं हैं। जो टॉयलेट्स इस्तेमाल के काबिल नहीं हैं, यह शायद उनके लिए पब्लिसिटी हो रही है। आपने एक नया नाम देकर हमारे 'निर्मल भारत' अभियान का यह हाल किया है।

सर, माननीय राष्ट्रपति जी के अभिभाषण में 'बेटी बचाओ, बेटी पढ़ाओ' का जिक्र किया गया है। मैं इसको बजट की दृष्टि से देखना चाहता हूं। अभी तक यह 'बेटी बचाओ, बेटी पढ़ाओ' 161 districts में था और पिछले साल में इसका बजट 200 करोड़ था। इस साल से इसको 161 districts से बढ़ाकर 640 districts किया है। That is four times districts बढ़ा दिए हैं। मुझे ज्यादा mathematics नहीं आता है, लेकिन यहां Finance Minister बैठे हैं, तो मैं कहना चाहूंगा कि जब आपका बजट पिछले साल दो सौ करोड़ था, तो इस साल आठ सौ करोड़ होना चाहिए, लेकिन बजट में बढ़ोतरी कितनी है, सिर्फ 80 करोड़। हमने बजट से ही स्कीम का गला घोट दिया है। हमने districts तो बढ़ाए हैं चार गुना, लेकिन एमाउंट कुछ ही दशमलव बढ़ा दिया, तो यह स्कीम तो at the outset शुरू में ही खत्म हो गई, लेकिन आज यह सबसे बड़ा मुद्दा है। माननीय प्रधान मंत्री जी, बेटी को पढ़ाओ, तो बाद की बात है, लेकिन आज बेटी बचाओ की सबसे बड़ी जरूरत है। आप सुबह का अखबार पढ़ नहीं सकते हैं, चाहे वह हिन्दी का अखबार हो या अंग्रेजी का अखबार है। आप टेलीविजन भी नहीं देख सकते हैं। यह 'बलात्कार' शब्द एक जगह नहीं है, बल्कि पूरे देश में सब जगह है। आप नाराज हो जाएंगे, अगर मैं यह कहूंगा कि यह बीजेपी रूलिंग स्टेट्स में सबसे भयंकर है। हरियाणा तो गढ़ बन गया है, मध्य प्रदेश और यूपी में भी बुरा हाल है।

उपसभापति जी, हम बलात्कार के बारे में हमेशा सुनते थे कि यह बुरी बात है, लेकिन यह पहली दफा सुना है कि पाँच महीने की, तीन महीने की, चार महीने की आठ महीने की बच्ची के साथ बलात्कार! जिस वक्त यहाँ माननीय राष्ट्रपति जी भाषण दे रहे थे, दोनों सदनों को सम्बोधित कर रहे थे, उन दिन भी यहाँ दिल्ली में आठ महीने की बच्ची के साथ बलात्कार हुआ। हर मिनट के बाद बलात्कार हो रहा है। इसके लिए इस सरकार ने क्या किया है? इसके लिए कौन-से कदम उठाए हैं? उन मासूम बच्चियों के लिए, जो अभी साल भर की भी नहीं हैं, उनके लिए आपने क्या प्रबंध किया है? हम यह कौन-से भारत का निर्माण कर रहे हैं? यह कौन-सा नया भारत है? इस नये भारत की हमने कल्पना नहीं की थी। माननीय उपसभापति जी, आप नहीं कह सकते कि नया भारत लाए हैं, क्योंकि अगर यह नया भारत है तो मुझे ऐसे नये भारत पर अफसोस है। हमें वह पुराना भारत दे दो, जो भारत हमने छोड़ा था। हमें यह भारत नहीं चाहिए, जहाँ हमारी बहू, बेटियाँ सुरक्षित नहीं हैं। मेरी बच्ची जाती है, तो मैं अपने सिक्युरिटी वाले - क्योंकि आपकी सरकार ने सिक्युरिटी वाले विदज्ञा किए, इसलिए मैं

[श्री गुलाम नबी आजाद]

कहीं अपने प्रोग्राम्स कैंसिल करके रात में उसको भेजता हूँ। इतना असुरक्षित यह देश बन गया है, यह शहर बन गया है, इस देश की राजधानी बन गई है!

उपसभापति जी, हमारे वक्त में भी निर्भया का एक केस हुआ था, लेकिन हम इतने सेंसेटिव थे कि हम तुरंत पार्लियामेंट में एक कानून लेकर आए। हम एक केस के लिए इतना बड़ा, मोटा कानून लेकर आए थे, लेकिन आज दिन में सैंकड़ों, हजारों केस होते हैं, पर इस सरकार के सिर पर जूँ तक नहीं रेंगती, यह सरकार टस से मस नहीं होती।

उपसभापति जी, यहाँ "जन-धन योजना" की बात करते हैं। भाजपा का हर नेता, मंत्री "जन-धन योजना" की बात करता है। यह कोई बुरी बात नहीं है, लेकिन मेरे ख्याल से राजनीति में थोड़ी सी ईमानदारी की जरूरत है। ज्यादा तो नहीं, लेकिन थोड़ी सी ईमानदारी की जरूरत है। राष्ट्रपति जी के अभिभाषण में सरकार की तरफ से 31 करोड़ बैंक अकाउंट्स की बात की गई है, लेकिन कितना अच्छा होता, अगर आप ऐसा कहते कि 24 करोड़, 30 लाख एकाउंट्स तब से, यूपीए सरकार में खुले हैं और बीजेपी के वक्त में सिर्फ सवा 7 करोड़ एकाउंट्स खुले हैं। आपने सवा 7 करोड़ एकाउंट्स खोले और हमने जो 24 करोड़, 30 लाख एकाउंट्स खोले, उनका नाम भी नहीं, जबकि चौबीस घंटे "जन-धन योजना" सुनते-सुनते हमारे कान पक गए। यदि आप उसका भी उल्लेख करते कि 80 परसेंट एकाउंट्स पहले खुले थे, तो अच्छा लगता। ठीक है, उस वक्त इस स्कीम का नाम "जन-धन योजना" नहीं था, स्कीम का नाम अलग था, लेकिन उस स्कीम का नाम बदल दिया गया। उस नई स्कीम में सवा 24 करोड़ में से आपने खोले सवा 7 करोड़, तो ¼ भाग हमारा और ¼ भाग आपका, लेकिन उस स्कीम का नाम बदल गया और उस स्कीम की वाह-वाह भी पूरे देश में हो रही है।

آجناب غلام نبی آزاد: منتری بھی نہیں ہے، کوئی سرکار میں نہیں ہے، پردھان منتری

بھی نہیں ہے۔ اس سے پہلے بھی 1977 میں آپ کی ہی پارٹی تھی۔ اس سے پہلے بھی دو پردھان منتری بن گئے، بلکہ تین پردھان منتری بن گئے۔ لال بہادر شاستری جی کانگریس کے تھے، لیکن دو غیر کانگریسی پردھان منتری بھی بن گئے۔ تو ایسا کہنے کے لیے میں بھارتیہ جنتا پارٹی کو دوش نہیں دیتا، یہ جو ڈر ان کے جیوت رہتے تھا، اب کچھ لیڈرس زندہ نہیں ہیں، لیکن اب ان کے بچوں سے بھی آپ کو رات کو نیند نہیں آتی تو میں کیا کروں؟ وہ ڈر بنارہے۔

آپ نے جاتی واد کے بارے میں کہا۔ میں کہتا ہوں کہ جاتی واد تو ایک بہت پرانی چیز تھی۔ آزادی سے پہلے تھی۔ آج تو دیش کا بٹوارہ ہو گیا ہے، محلے محلے، گھر گھر میں بٹوارہ ہو گیا ہے۔ آج کوئی کسی کے ساتھ نہیں ہے۔ دھرموں کا بٹوارہ ہوا، جاتیوں کا بٹوارہ ہوا، ایک ایک دھرم کے کئی بٹوارے ہوئے۔ میں بعد میں جب ان باتوں پر آؤنگا، تب ان کا اُلکھ کرونگا۔

ٹُٹتی کرن کے بارے میں کہا گیا۔ آپ ٹُٹتی کرن کے سمبندھ میں جس طبقے کی بات کرتے تھے، آج دوسری طرح کا ٹُٹتی کرن ہے۔ آج پارٹی کا ٹُٹتی کرن ہے اور ایک ہی پارٹی چلا رہی ہے، اسی کی بات سنی جا رہی ہے۔

نیچے بلاک سے لیکر، گرام سیوک سے لیکر صرف اسی پارٹی کے آدمی کو کام ملیگا، اسی کو روزگار بھی ملے، اسی کو ٹھیکا بھی ملے گا، اتنی بھینکر بات آج تک اتیہاس میں نہ سنی تھی، نہ پڑھی تھی۔

مانیئے آپ سبھاپتی جی، یہ سرکار ہر بات پر کہتی ہے کہ ہماری سرکار گیم چینجر ہے۔ یہ گیم چینجر نہیں ہے، یہ نیم چینجر ہے۔ جتنی بھی یوجنائیں ہیں۔ میرے پاس بہت بڑی سوچی ہے، لیکن میں 20-22 یوجناؤ کا ہی نام لونگا۔ جتنی بھی اسکیمیں ہیں، جتنی بھی یوجنائیں ہیں، جو 1985 کے بعد کانگریس شاسن میں، یوپی اے کے شاسن میں بنی تھیں، ان کے نام بدل دیئے گئے ہیں۔ اسی لیے میں کہتا ہوں کہ یہ گیم چینجر نہیں ہے، نیم چینجر ہے۔ اندرا آواس یوجنا، 1985 میں بنی تھی اور این ڈی اے کی سرکار آنے کے بعد یہ پردھان منتری آواس یوجنا بن گئی۔ راجیو آواس یوجنا 2009 میں Centrally-sponsored Scheme بنی تھی، اب یہ Sardar Patel National Urban Housing Mission بن گئی۔ میں آپنی نہیں جتاتا ہوں کہ اس میں کس کا نام آگیا، میں خالی نام بدلنے کی بات کرتا ہوں۔ نرمل بھارت ابھیان اب سوچہ بھارت ابھیان بن گیا ہے۔ راجیوگاندھی گرامین وڈھوتی کر یوجنا کو اب دین دیال اپادھیانے گرام جیوتی یوجنا بنادیا ہے۔ Basic Savings Account، 2005 میں بن گیا تھا، اسے اب جن دھن یوجنا بنادیا گیا۔ National Project on Management

[श्री गुलाम नबी आजाद]

of Soil Health and Fertility 2008 میں بنی تھی، اب یہ سوئل ہیلتھ کارڈ اسکیم بن گئی۔ Swavalamban Pension Scheme for Unorganized Sector, 2010 میں بنی، اب یہ اٹل پینشن یوجنا بن گئی۔ ہم نے نیشنل اسکالر شپ اسکیم میں 2010 میں بنایا تھا اب یہ اسکالر انڈیا بن گیا۔ JNNURM 2005 میں بنا تھا، جب میں اس کا منتری تھا، یہ اب AMRUT یوجنا بن گئی۔ Accelerated Irrigation Benefit Programme, 2007 میں بناتھا، یہ پردھان منتری کرسی سینچائی یوجنا بن گیا۔ ہم نے راشٹریہ کرسی وکاس یوجنا 2007 میں بنائی تھی، اب یہ پرمپراگت کرسی وکاس یوجنا بن گئی۔ National Agriculture Insurance Scheme (NAIS) ہم نے 1985 میں بنائی تھی، اب یہ پردھان منتری فصل بیمہ یوجنا بن گئی۔ نیشنل مینوفیکچرنگ پالیسی، 2011 میں ہم نے بنائی، یہ میک ان انڈیا بن گئی۔ National Maritime Development Scheme, 2005 میں بنی، اب یہ ساگرمالا بن گئی۔ ہم نے Fortified Urea Policy, 2005 میں بنائی، اب اس کا بندی میں ترجمہ ہو گیا، تو نیم کوٹڈ یوریا اسکیم بن گئی۔ جن اوشدھی اسکیم 2008 میں بنی تھی، تب بھی دوائیوں کی سیکڑوں، ہزاروں دکانیں کھلی تھیں، اب یکہ پردھان منتری جن اوشدھی یوجنا بن گئی۔ اب اس کا نام بدل گیا، تو یہ نئی یوجنا ہو گئی۔ جیسے بھارت کا نام اولڈ بھارت سے اب نیو بھارت ہو گیا ہے، یہ نیو انڈیا ہو گیا۔ آپ نے بھارت کو بھی نہیں چھوڑا۔ نیشنل گورننس پلان 2006 میں بنا، تو اب یہ ڈجیٹل انڈیا بن گیا۔ Universal Immunization Programme, 1985 میں بنا تو اندر دھنشن بن گیا۔ National

Optical Fibre Network, 2011 میں ہم نے بنایا، اب یہ بھارت نیٹ بن گیا۔ National Rural Livelihood Mission, 2005 میں بنا تھا، یہ دین دیال اپادھیائے گرامین اوشدھی یوجنا بن گئی۔ National Direct Benefit Transfer, 2013 میں بنا، اب یہ پہل بن گیا۔ National Girl Child Day Programme, 2008 میں بنا تھا، اب یہ بیٹی بچاز، بیٹی پڑھاؤ بن گیا۔ اندرا گاندھی ماتر تو سہیوگ یوجنا 2010 میں بنی تھی، اب یہ پردھان منتری ماتر وندنا یوجنا بن گئی۔

یہ اتنی اسکیمس ہماری ہی ہیں، تو نئی اسکیمس کہاں ہیں؟ مائٹے پردھان منتری جی کو یاد ہوگا، میں نے سال 2014 یا 2015 میں بتایا تھا کہ اگر پورے پانچ سال بھی آپ اور آپ کا منتری منڈل 24 گھنٹے ادگھاٹن کرتے رہیں، تو بھی یوپی-اے کی جتنی اسکیمس لاگو ہیں، ان کا ادگھاٹن بھاجپا کا پورا منتری منڈل نہیں کر پائے گا اور آج وہی ہو رہا ہے۔

یہاں بہت ساری چیزوں کی چرچا ہوئی۔ ہمیں پرائمری اسکول میں ٹیچر بہت ڈانٹتے تھے کہ گھر کے لئے دیا گیا کام کرتے نہیں ہو اور کہتے ہو اور کام دے دو۔ یہ کہتے تھے 'اگے دوڑ، پیچھے چھوڑ، نہیں چلے گا۔ یہاں لوگوں سے 2014 میں بہت وعدے کئے گئے تھے۔ غریب کے اکائٹ میں پندرہ لاکھ روپے جائیں گے، لیکن اس کا الیکھ نہ تو مہامہم راشٹرپتی جی کے بھائن میں ہے اور نہ ہی بجٹ میں۔ اس دیش کے نوجوان، ایسے لڑکے اور لڑکیوں کی تعداد کروڑوں میں ہے، جو آپ سے کام مانگتے ہیں۔ ان میں سے کچھ نے اچھی تعلیم حاصل کی ہے، کچھ نے کم حاصل کی ہے، آپ نے ان سے دس کروڑ جوبس دینے کا، دو کروڑ سال

[شری گولام نبی آجاء]

میں دینے کا وعدہ کیا تھا، لیکن اس کا بھی مائنے راشٹر پتی جی کے بھاشن میں کوئی الیکھ ہے اور نہ ہی بجٹ میں۔ اس دیش کے ان-داتا کسانوں کے ساتھ، جو خون پسینہ بہا کر اس دیش کو پالتے ہیں، ان سے وعدہ کیا گیا تھا کہ آپ کی لاگت پر 50 فیصد پروفٹ دیں گے۔ حالانکہ اب کچھ نظر آتا ہے، لیکن وہ وعدہ بہت خطرناک ہے، میں اس پر بعد میں آؤں گا۔ ایک اور بڑا وعدہ ڈیزل، پیٹرول اور گیس کی قیمتیں کم کرنے کا کیا گیا تھا۔ مجھے یاد ہے ہمارے دونوں سدنوں کے وپکش کے نیتا اور آج کے ہوم منتری ڈھول اور تالیاں بجا کر پردرشن کرتے تھے اور بھارت بند ہوتا تھا جب سبزی، تیل، ڈیزل، گیس یا پیٹرول کی قیمتوں میں دس روپے بڑھتے تھے۔ جہاں ہمارے وقت میں گیس سلنڈر کا دام 350 روپے تھا، وہ آج 800 روپے میں ملتا ہے۔ آج سبزی، دالیں اور کسی بھی چیز کو ہاتھ لگاؤ، تو وہ کوئی سو گنا مہنگی ہے۔ میں پیٹرول و ڈیزل کی قیمتوں کا ذکر کروں۔ جہاں ہمارے وقت میں 111 اور 120 ڈالر میں ایک بیرل تیل ملتا تھا ... (مداخلت) ... میں سب سے کم قیمت کی بات کر رہا ہوں، تب آج جتنی قیمت میں ڈیزل، پیٹرول ملتا ہے، اس سے کم قیمت میں ہم لوگوں کو دیتے تھے۔ آج تو تیس ڈالر پرتی بیرل سے بھی نیچے کروڈ-آئل آ گیا ہے، لیکن آپ نے ساتھ سے ستر روپے پرتی لیٹر ڈیزل و پیٹرول پہنچا دیا ہے۔ آج آپ کو جو پیسہ ڈیزل، پیٹرول سے بچا، اگر ہمارے وقت میں ایسی قیمتیں ہوتیں، تو ہم نے بھارت میں ایک کرانتی اور انقلاب لایا ہوتا، لیکن آپ کے وقت میں ایسا کچھ نہیں ہوا ہے۔ آپ تو ابھی بھی ہماری اسیکمس کے فیئے

کاٹتے ہیں اور ان کا نام بدل کر ٹیلی ویژن اور میڈیا میں چوبیس گھنٹے درشتاے ہیں۔ آپ کا اپنا کچھ نہیں ہے۔

مائنے ڈپٹی چیئرمین سر، پریزیڈنٹ ایڈریس میں لکھا ہے، To make the country swachh by 2019. سر، جیسا میں نے کہا کہ ہم نے یہ "نرمل بھارت"

کی شکل میں 2012 میں شروع کیا تھا۔ سن 2019 تک بارہ کروڑ ٹائلٹ بنانے کا وعدہ ہوا ہے۔ ابھی صرف پچاس فیصد ہی ٹائلٹ بنے ہیں۔ مجھے پچاس فیصد پر کوئی اپنی نہیں ہے۔ ٹھیک ہے ابھی آدھے ٹائلٹ ہی بنے ہیں۔ جب پونے چار سالوں میں آدھے ٹائلٹ بنے ہیں، تو آگے نو یا دس مہینوں میں، الیکشن موڈ میں کچھ مہینوں کے بعد باقی کے آدھے ٹائلٹ کیسے بن سکتے ہیں؟ یو۔این۔ اسپیشل رپورٹ میں کہا ہے کہ out of the constructed toilets only 33% are sustainable and safe, the rest 67 per cent are not usable. ٹائلٹ کے لئے پانی کی کوئی

ویوسٹھا نہیں ہے۔ آپ اپنے گھر میں دیکھیں کہ ہم سبھی لوگ ٹائلٹس میں پانی کا استعمال کرتے ہیں۔ اگر ایک پریوار کے دو چار لوگ ٹائلٹ اور اس میں پانی نہ آئے، تو ہم اس کو یوز کرنا بند کر دیتے ہیں۔ وہ ٹائلٹ کسی دوسرے آدمی کے یوز کے قابل نہیں رہتا ہے۔ آپ اتنے لوگوں کے لئے جو ٹائلٹس بناتے ہیں، اگر ان میں پانی کی ویوسٹھا نہ ہو، فلش کی ویوسٹھا نہ ہو، اس کے سیوریج کے ٹینک کی ویوسٹھا نہ ہو، تو آپ مجھ سے کہئے، تو میں بنا اس طرح کی سہولتوں کے ایک کروڑ ٹائلٹ بنا کر دے دوں گا۔ آپ چار دیواری کرنے اور سیٹ رکھ دیجئے، تو ٹائلٹ تیار ہو گیا۔ میں کانگریس پارٹی کو quote نہیں کر رہا ہوں، میں یو۔این۔ رپورٹ کو

[श्री गुलाम नबी आजाद]

quote کر رہا ہوں۔ ایک آرٹھی-آئی میں کہا گیا ہے کہ "سوچہ بھارت" کے لئے ساڑھے پانچ سو کروڑ روپے تین سال میں صرف پبلسٹی کے لئے خرچ ہوئے ہیں، ساڑھے پانچ سو کروڑ روپے اس کی پبلسٹی پر خرچ ہوئے ہیں اور جو آدھے بنے ہیں، ان میں سے 67 فیصد usable نہیں ہے۔ جو ٹائلیٹ استعمال کے قابل نہیں ہے، یہ شاید ان کے لئے پبلسٹی ہو رہی ہے۔ آپ نے ایک نیا نام دے کر ہمارے 'نرمل بھارت' ابھیان کا یہ حال کیا ہے۔

سر، مائنے راشٹریتی جی کے ابھیہاشن میں 'بیٹی بچاؤ، بیٹی پڑھاؤ' کا ذکر کیا گیا ہے۔ میں اس کو بجٹ کی درستی سے دیکھنا چاہتا ہوں۔ ابھی تک یہ 'بیٹی بچاؤ، بیٹی پڑھاؤ' 161 ڈسٹرکٹس میں تھا اور پچھلے سال میں اس کا بجٹ دوسو کروڑ تھا۔ اس سال سے اس کو 161 ڈسٹرکٹس سے بڑھا کر 640 ڈسٹرکٹس کیا ہے۔ That is four times districts بڑھا دئے ہیں۔ مجھے زیادہ mathematics نہیں آتا ہے، لیکن یہاں فائننس منسٹر بیٹھے ہیں، تو میں کہنا چاہوں گا کہ جب آپ کا بجٹ پچھلے سال دو سو کروڑ تھا، تو اس سال آٹھ سو کروڑ ہونا چاہئے، لیکن بجٹ میں بڑھوتری کتنی ہے، صرف اسی کروڑ۔ ہم نے بجٹ سے ہی اسکیم کا گلا گھونٹ دیا ہے۔ ہم نے ڈسٹرکٹس تو بڑھائے ہیں چار گنا، لیکن امانت کچھ کی اعشاریہ بڑھا دیا، تو یہ اسکیم تو at the outset شروع میں ہی ختم ہو گئی، لیکن آج یہ سب سے بڑا مدعا ہے۔ مائنے پردھان منتری جی، بیٹی کو پڑھاؤ، تو بعد کی بات ہے، لیکن آج بیٹی بچاؤ کی سب سے بڑی ضرورت ہے۔ آپ صبح کا اخبار پڑھ

نہیں سکتے ہیں، چاہے وہ ہندی کا اخبار ہو یا انگریزی کا اخبار ہے۔ آپ ٹیلی ویژن بھی نہیں دیکھ سکتے ہیں۔ یہ 'بلا تکار' شبد ایک جگہ نہیں ہے، بلکہ پورے دیش میں سب جگہ ہے۔

آپ ناراض ہو جائیں گے، اگر میں یہ کہوں گا کہ یہ بی جے پی۔ رولنگ اسٹیٹس میں سب سے خطرناک ہے۔ ہریانہ تو گڑھ بن گیا ہے، مدھیہ پردیش اور یوپی۔ اے۔ میں بھی حال برا ہے۔

آپ سبھا پتی جی، ہم بلا تکار کے بارے میں ہمیشہ سنتے تھے کہ یہ بری بات ہے، لیکن یہ پہلی دفعہ سنا ہے کہ پانچ مہینے کی، تین مہینے کی، چار مہینے کی، آٹھ مہینے کی بچی کے ساتھ بلا تکار! جن وقت یہاں مائٹے راشٹرپتی جی بھاشن دے رہے تھے، دونوں سننوں سے سمبودھت کر رہے تھے، اس دن بھی یہاں دہلی میں آٹھ مہینے کی بچی کے ساتھ بلا تکار ہوا۔ ہر منٹ کے بعد بلا تکار ہو رہا ہے۔ اس کے لئے اس سرکار نے کیا کیا ہے؟ اس کے لئے کون سے قدم اٹھائے ہیں؟ ان معصوم بچیوں کے لئے، جو ابھی سال بھر کی بھی نہیں ہیں، ان کے لئے آپ نے کیا انتظام کیا ہے؟ ہم یہ کون سے بھارت کا نرمان کر رہے ہیں؟ یہ کون سا نیا بھارت ہے؟ اس نئے بھارت کی ہم نے کلپنا نہیں کی تھی۔ مائٹے آپ سبھا پتی جی، آپ نہیں کہہ سکتے کہ نیا بھارت لانے ہیں، کیوں کہ اگر یہ نیا بھارت ہے تو مجھے ایسے نئے بھارت پر افسوس ہے۔ ہمیں وہ پرانا بھارت دے دو، جو بھارت ہم نے چھوڑا تھا۔ ہمیں یہ بھارت نہیں چاہئے، جہاں ہماری بہو، بیٹیاں محفوظ نہیں ہیں۔ میری بچی جاتی ہے، تو میں اپن سیکورٹی والے، کیوں کہ آپ کی سرکار نے سیکورٹی والے وڈٹرا کئے، اس لئے میں کہیں اپنے پروگرامس کینسل کر کے رات میں اس کو بھیجتا

[श्री गुलाम नबी आजाद]

ہوں۔ اتنا غیر محفوظ یہ دیش بن گیا ہے، یہ شہر بن گیا ہے، اس دیش کی راجدھانی بن گئی ہے۔

اُپ سبھا پتی جی، ہمارے وقت میں بھی نربھیا کا ایک کیس ہوا تھا، لیکن ہم اتنے سینسٹو تھے کہ ہم فوراً پارلیمنٹ میں ایک قانون لے کر آئے۔ ہم ایک کیس کے لئے اتنا بڑا، موٹا قانون لے کر آئے تھے، لیکن آج دن میں سیکڑوں، ہزاروں کیس ہوتے ہیں، پر اس سرکار کے سر پر جوں تک نہیں رینگتی، یہ سرکار ٹس سے مس نہیں ہوتی۔

اُپ سبھا پتی جی، یہاں 'جن-دھن یوجنا' کی بات کرتے ہیں۔ بھاجپا کا ہر نیٹا، ہر منٹری، 'جن-دھن یوجنا' کی بات کرتا ہے۔ یہ کوئی بری بات نہیں ہے، لیکن میرے خیال میں راجنیتی میں تھوڑی سی ایمانداری کی ضرورت ہے۔ زیادہ تو نہیں، لیکن تھوڑی سی ایمانداری کی ضرورت ہے۔ راشٹری جی کے ابھیہاشن میں سرکار کی طرف سے 31 کروڑ بینک اکاؤنٹس کی بات کی گئی ہے، لیکن کتنا اچھا ہوتا، اگر آپ ایسا کہتے کہ 24 کروڑ، 30 لاکھ اکاؤنٹس تب سے، یوپی۔اے۔ سرکار میں کھلے ہیں اور بی۔جے۔پی۔ کے وقت میں صرف سوا سات کروڑ اکاؤنٹس کھلے ہیں۔ آپ کے سوا سات کروڑ اکاؤنٹس کھولے اور ہم نے جو 24 کروڑ، 30 لاکھ اکاؤنٹس کھولے، ان کا نام ہی نہیں، جبکہ چوبیس گھنٹے 'جن-دھن یوجنا' سنتے سنتے ہمارے کان پک گئے۔ اگر آپ اس کا بھی الیکھ کرتے کہ اسی فیصد اکاؤنٹس پہلے کھلے تھے، تو اچھا لگتا۔ ٹھیک ہے، اس وقت اس اسکیم کا نام 'جن-دھن یوجنا' نہیں تھا، اسکیم کا نام الگ تھا، لیکن اس اسکیم کا نام بدل دیا گیا۔ اس نئی اسکیم میں سوا چوبیس کروڑ میں سے آپ نے کھولے

سوا سات کروڑ، تو تین چوتھائی حصہ ہمارا اور ایک چوتھائی حصہ آپ کا، لیکن اس اسکیم کا نام بدل گیا اور اس اسکیم کی واہ-واہی بھی پورے دیش میں ہو رہی ہے۔

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री विजय गोयल): आपके आंकड़े ठीक नहीं हैं।

श्री गुलाम नबी आज़ाद: हमारे आंकड़े बहुत ठीक हैं, बस हमें रीपेकेजिंग नहीं आती है ... (व्यवधान) ... हमें पैकेजिंग और रीपेकेजिंग नहीं आती है। ... (व्यवधान) ... मैं इसी सदन में पहले भी कह चुका हूँ, माननीय प्रधान मंत्री जी को याद होगा या नहीं। तीन साल पहले मैंने कहा था कि अगर भारतीय जनता पार्टी सत्ता से बाहर भी होती है, तो पैकेजिंग और रीपेकेजिंग के लिए जब ग्लोबल टेंडर्स होंगे, तो पूरी दुनिया में सबसे बड़ा टेंडर भारतीय जनता पार्टी को मिलेगा। पूरी दुनिया में जापान, अमरीका, चीन, रशिया, यूरोपीय देशों के पैकेजिंग के, रीपेकेजिंग के जितने ठेके दिए जाएंगे, वे आपको दिए जाएंगे, क्योंकि आपसे बड़ी रीपेकेजिंग किसी को आती नहीं है। हम तो बुद्ध हैं, हमें तो पैकेजिंग भी नहीं आती, रीपेकेजिंग क्या करेंगे? हम तो सिर्फ 24 घंटे बैठो, योजना बनाओ, करो, पहुंचा दो, उसकी पब्लिसिटी भी हमने कभी नहीं की। हम लोगों ने कभी इतनी स्कीमों की प्रेस-काँफ्रेंस भी नहीं की। माननीय प्रधान मंत्री जी बैठे हैं, यहां तो ऑर्डर बाद में होना है, प्रेस काँफ्रेंस पहले हो जाती है। ... (व्यवधान) ...

†جناب غلام نبی آزاد: ہمارے آنکڑے بہت ٹھیک ہیں، بس ہمیں ری-پیکجنگ نہیں آتی ہے۔۔۔ (مداخلت)۔۔۔ ہمیں پیکجنگ اور ری-پیکجنگ نہیں آتی ہے۔۔۔ (مداخلت)۔۔۔ میں اسی سدن میں پہلے بھی کہہ چکا ہوں، مائنے پردھان منتری جی کا یاد ہوگا یا نہیں۔ تین سال پہلے میں نے کہا تھا کہ اگر بھارتیہ جنتا پارٹی سٹہ سے باہر بھی ہوتی ہے، تو پیکجنگ اور ری-پیکجنگ کے لئے جب گلوبل ٹینڈرس ہوں گے، تو پوری دنیا میں سب سے بڑا ٹینڈر بھارتیہ جنتا پارٹی کو ملے گا۔ پوری دنیا سے جاپان، امریکہ، چین، رشا، یورپی دیشوں کے پیکجنگ کے، ری-پیکجنگ کے جتنے ٹھیکے دئے جائیں گے، وہ آپ کو دئے جائیں گے، کیوں کہ آپ سے بڑی ری-پیکجنگ کسی کو آتی نہیں ہے۔

ہم تو بدھو ہیں، ہمیں تو پیکجنگ بھی نہیں آتی، ری-پیکجنگ کیا کریں گے؟ ہم تو صرف چوبیس گھنٹے بیٹھو، یوجنا بناؤ، کرو، پہنچا دو، اس کی پبلسٹی بھی ہم نے کبھی نہیں کی۔ ہم لوگوں نے کبھی اتنی اسکیموں کی پریس-کانفرنس بھی نہیں کی۔ مائنے پردھان منتری جی بیٹھے ہیں، یہاں تو آرڈر بعد میں ہونا ہے، پریس کانفرنس پہلے ہو جاتی ہے۔۔۔ (مداخلت)۔۔۔

†Transliteration in Urdu script.

श्री विजय गोयल: आपकी जो योजनाएं रही हैं ... (व्यवधान)...

श्री गुलाम नबी आज़ाद: आप तो पार्लियामेंटरी अफेयर्स देखते हैं, मैंने कई दफा कहा है कि पार्लियामेंटरी अफेयर्स के बारे में अपने लीडर से कुछ सुनिए, लीडर ऑफ द हाउस से कुछ सीखिए। पार्लियामेंटरी अफेयर्स मिनिस्टर का, जब अटल जी प्राइम मिनिस्टर बने थे, तो उन्होंने ओथ के बाद जो पहला टेलीफोन मुझे किया, उसमें कहा कि मैं मदन लाल खुराना को तुम्हारे पास भेज रहा हूँ, इसको ट्रेनिंग दे दो, क्योंकि मेरे हिसाब से हम हमेशा गौरव मानते थे कि तुम ऑपोजिशन के पार्लियामेंटरी अफेयर्स मिनिस्टर रहे, चूंकि मैं पांच साल पार्लियामेंटरी अफेयर्स में 1991 से 1996 तक रहा और वे लीडर ऑफ द ऑपोजिशन थे, उन्होंने कहा कि मैं हमेशा समझता था कि तुम हमें रिप्रजेंट करते हो, सरकार को नहीं, आप जरा, इनको समझाओ। मैंने पहला लेक्चर उन्हें दिया था और आपके साथ भी एक घंटा जरूर बैठूंगा। आप कुछ नहीं सीखे, तो अपने लीडर से सीख लो। Parliamentary Affairs Minister is not supposed to interrupt.

†جناب غلام نبی آزاد : آپ تو پارلیمنٹری افیئرس دیکھتے ہیں، میں نے کئی دفعہ کہا ہے کہ پارلیمنٹری افیئرس کے بارے میں اپنے لیڈر سے کچھ سنئے، لیڈر آف دی ہاؤس سے کچھ سیکھئے۔ پارلیمنٹری افیئرس منسٹر کا، جب اٹل جی پرانم منسٹر بنے تھے، تو انہوں نے اوتھ کے بعد جو پہلا ٹیلی فون مجھے کیا، اس میں کہا کہ میں مدن لان کھورانہ کو ہمارے پاس بھیج رہا ہوں، اس کو ٹریننگ دے دو، کیوں کہ میرے حساب سے ہم ہمیشہ گورو مائتے تھے کہ تم اپوزیشن کے پارلیمنٹری افیئرس منسٹر رہے، چونکہ میں پانچ سال پارلیمنٹری افیئرس سے 1991 سے 1996 تک رہا اور وہ لیڈر آف دی اپوزیشن تھے، انہوں نے کہا کہ میں ہمیشہ سمجھتا تھا کہ تم ہمیں رپرزیٹ کرتے ہو، سرکار کو نہیں، آپ ذرا، ان کو سمجھاؤ۔ میں نے پہلا لیکچر انہیں دیا تھا اور آپ کے ساتھ بھی ایک گھنٹہ ضرور بیٹھوں گا۔ آپ کچھ نہیں سیکھے، تو اپنے لیڈر سے سیکھ لو۔ Parliamentary Affairs Minister is not supposed to interrupt.

MR. CHAIRMAN: Why don't you teach him now?

श्री गुलाम नबी आज़ाद: सर, इसीलिए अब इस योजना पर कुछ ज्यादा नहीं कहूंगा, क्योंकि बहुत सारे मुद्दे हैं। मुद्रा योजना के बारे में भी बहुत बातें कही गई हैं। यह 1990 की स्कीम थी, जो बाद में मुद्रा योजना हो गई। इसके बारे में बहुत चर्चा होती है, लेकिन मुद्रा योजना में इनको जो मैक्सिमम पैसे मिल सकते हैं, वह 43,000/- रुपए मिल सकते हैं। ऐसा कौन सा व्यापार है, जो 43,000/- रुपए में हो सकता है? देश का कोई भी आदमी 43,000/- रुपए में छोटे से छोटा बिजनेस नहीं कर सकता है। ... (व्यवधान) ... उसके लिए भी 43,000/- रुपए में शायद आटा आएगा, दूसरा सामान आएगा, लेकिन जगह नहीं आएगी। अब हम उतने खुशकिस्मत तो नहीं हैं, बीजेपी के पास एक स्कीम थी, जहां 50,000 से कुछ 80 करोड़ बन सकते हैं, लेकिन वे हमसे शेर नहीं करते। वे हमसे शेर करते, तो देश कितना

†Transliteration in Urdu script.

सुखी हो जाता। हमारा भी इस 43,000 में काम होता, लेकिन जो उन्होंने अपनी पार्टी तक ही सीमित रखा है, उसमें मैं विनती करता हूँ कि उसको सदन के साथ शेयर करें। हम भी अपनी पार्टी में उसका उपयोग करें, तो शायद हमारा भी कुछ उत्थान हो। देश के करोड़ों लोगों के साथ भी शेयर करें, दस करोड़ बच्चों के साथ, जिनके साथ वायदा किया है उनके साथ भी शेयर करें, ताकि उनका भी उत्थान हो।

सर, फॉर्मर्स के बारे में प्रेसिडेंट साहब के एड्रेस में लिखा गया है - The highest priority will be given to remove various difficulties faced by farmers and Government is committed to doubling the farmers' income by 2022. सबसे पहले तो मुझे यह समझ में नहीं आता कि इतने सालों से जब भी बजट बनाते आए हैं, तो 2010, 2011, 2012, 2013 रहता था, मगर यह पहली बार है कि बजट में हर स्कीम में 2022, तो क्या यह चार साल का बजट कैसे बन रहा है? मैं यह माननीय फाइनेन्स मिनिस्टर साहब को बता रहा हूँ कि इसमें 2022 तक का उल्लेख है। माननीय प्रधान मंत्री जी तो चार साल से कई चीजों को 2022, 2024 बता रहे हैं। मैं यह कह रहा था कि इतने सालों से, अब हमें भी इस सदन में एकाध साल में 40 साल होने वाले हैं, हम सुनते आए हैं 2010, 2011, 2012, 2013, लेकिन पिछले एकाध साल से देख रहे हैं कि जो भी स्कीम बनी है, जिसको टालना हो, जिसका इलेक्शन से पहले जवाब न देना हो, उसको कहो 2022, फिर 2022 में देखेंगे, तब तक लोग भूल जाएंगे। इसी तरह से आपने farmers के साथ भी 2014 में जो वादा किया था कि लागत plus 50 per cent profit, वह तो अभी तक हुआ नहीं, लेकिन अभी 2022 तक दूसरा लॉलीपॉप दे दिया। अभी पहला लॉलीपॉप तो मिला नहीं, दूसरा लॉलीपॉप दे दिया कि आपकी income दोगुनी हो जाएगी। अब मैं तो किसान हूँ हमारे घर में भी जमीन, माल-मवेशी हैं, लेकिन जो सब लोग बताते हैं, जो इस चीज को अच्छी तरह से समझते हैं, वे यह कहते हैं। सबसे पहले मैं आपको Additional Secretary, Agriculture, श्री अशोक दलवाई की recommendation के बारे में बताना चाहूंगा। जाहिर है सरकार ने कमिटी बनाई थी कि farmers की income 2022 तक दोगुनी होनी चाहिए। उसकी recommendation है कि ₹ 6.4 lakh crore investment is needed for that. ₹ 6.4 lakh crore! और agriculture की आपकी जो growth होनी चाहिए, वह 10 परसेंट से 12 परसेंट होनी चाहिए, then only can you think of it. आपकी growth 12 per cent हो, आप उस पर 6.5 लाख करोड़ रुपए खर्च करें, तब यह सपना साकार होगा, लेकिन आपका जो रिकार्ड है, 4 सालों में आपकी जो average agricultural growth है, वह 1.9 परसेंट है। यह एक दफा एक साल ऊपर चला गया था, लेकिन आपकी average agricultural growth 1.9 परसेंट है। इस सदी में 2021 के आखिर तक यह growth 12 परसेंट होनी नहीं है, आप 50 साल हुकूमत करेंगे, तो भी आपने 6 लाख करोड़ रुपए देने नहीं है, तो उनकी income double नहीं होनी है। लिहाजा यह बहुत simple method है। आप क्यों ऐसे वादे करते हैं, जिनको निभाना बहुत मुश्किल होता है और जिनके लिए आपको पछताना भी पड़ता है? इस साल के agriculture budget में यह कितना बढ़ा है, 4,845 करोड़। अगर आपको इसे आने वाले 4 सालों में achieve करना था, तो इसके लिए इस दफा आपको सवा लाख करोड़ रुपए extra देने चाहिए थे, न कि साढ़े चार हजार करोड़। एक दफा फिर, अब मुझे यह कहना बहुत बुरा लगता है कि 'झूठा वादा', लेकिन आप किसानों के साथ सच्चा वादा नहीं कर रहे हैं, जो रोज मरते हैं, जो रोज आत्मदाह करते हैं, जो रोज खुदकुशी करते हैं। उनकी खुदकुशी पर मरहम लगाने के बजाय आप उनसे गलत वादा करते हैं, जो वादा आप कभी पूरा नहीं कर पाएंगे। इस पर मुझे घोर आपत्ति है।

[श्री गुलाम नबी आजाद]

माननीय President's Address में आपने लिखा है, "To ensure availability of two-square meals to every person, effective enforcement of National Food Security Act is necessary." शुक्र है कि अभी आप Food Security Act का नाम बदलना भूल गए हैं, शायद एकाध साल में यह बदल जाएगा, लेकिन मैं सुप्रीम कोर्ट को बधाई देता हूं। सुप्रीम कोर्ट ने पिछले साल कहा है। The Supreme Court in July, 2017 has said that the National Food Security Act, 2013 has not been implemented properly and it is a pity that legislation enacted by Parliament for citizen's benefit was kept on the backburner by various States. यह मैं नहीं कह रहा हूं, यह कांग्रेस का कोई नेता नहीं कह रहा है, यह सुप्रीम कोर्ट कह रहा है कि एक तरफ आप कह रहे हैं कि हम दो वक्त का खाना ensure करेंगे। यूपीए गवर्नमेंट थी और मैं यूपीए गवर्नमेंट के पीछे सोनिया गांधी जी को बधाई देना चाहता हूं कि यह उनका brainchild था कि food security होनी चाहिए। देश में जो गरीब है, जिनके पास रोजगार नहीं है, जो कमा नहीं सकते, जिनके पास जमीन नहीं है, उनके लिए दो रुपए/3 रुपए फी किलो अनाज होना चाहिए। यह यूपीए की सबसे बड़ी उपलब्धि रही है और सुप्रीम कोर्ट आपको कहता है कि आप इसको ठीक तरह से लागू नहीं करते हैं।

आगे है, 'National Health Policy'. चार दिन टेलिविज़न पर 'National Health Policy' के बारे में डिस्कशन चला। इस दफा टेलिविज़न पर अगर किसी चीज़ पर सबसे ज्यादा डिस्कशन हुआ है, तो हेल्थ पर हुआ है। लेकिन बाद में बेचारे किसान जाग गए कि यह तो ऐसे ही था, जैसे 10 करोड़ नौजवानों को बाद में पता चला था कि यह तो जुमला ही था, उसी तरह से बेचारे हेल्थ वाले भी परेशान हैं कि हमको कुछ न कुछ मिलेगा, लेकिन उनको मिला कुछ नहीं है। मैं पांच साल इस मिनिस्ट्री में रहा और उस दौरान अमरीका के हेल्थ मिनिस्टर के साथ कई मीटिंग्स हुईं। प्राइम मिनिस्टर टोनी ब्लेयर ने चंद देशों के हेल्थ मिनिस्टर्स को बुलाया था, हमें भी बुलाया कि इस इंश्योरेंस स्कीम के बारे में बताइए। दोनों देशों ने कहा कि इस इंश्योरेंस स्कीम ने हमको लूट लिया और खा लिया। इन इंश्योरेंस कंपनियों ने तो पैसा बना लिया, लेकिन इससे लोगों का कुछ नहीं बना। प्लानिंग कमीशन में जब चर्चा हुई थी, तो मैं इतनी ढेर सारी किताबें लेकर गया था। आज मेरे पास किताबें नहीं थीं, लेकिन उस वक्त मिनिस्ट्री ने बहुत सारी किताबें दी थीं। मिनिस्ट्री भी अच्छी चीज़ है, ना कहोगे तब भी किताबें लाएंगी और हां कहोगे तब भी किताबें लाएंगी। उस वक्त उन्होंने यह केस लड़ने के लिए मुझे इतनी सारी किताबें दी थीं, जिसमें अमरीका, ब्रिटेन और कई कंट्रीज़ का उल्लेख था कि हेल्थ इंश्योरेंस स्कीम्स के माध्यम से इंश्योरेंस कंपनियों को फायदा होता है, लोगों को या पेशेंट्स को कोई फायदा नहीं होता है। यह तो मैं अमीर देशों की बात कर रहा हूं, जिनके यहां जीडीपी का 10-15 प्रतिशत या 17 प्रतिशत खर्च होता है। हम तो अभी 1.5 प्रतिशत से ही जूझ रहे हैं, तो हमारा इंश्योरेंस कितना होगा और फायदा कितना होगा?

मैं माननीय प्रधान मंत्री जी और माननीय स्वास्थ्य मंत्री जी से कहना चाहूंगा कि यह स्कीम

उठेगी ही नहीं। आपकी पहले एक इश्योरेंस स्कीम थी, लेकिन 2015-16 में आपने एक रुपया भी उस पर खर्च नहीं किया। आपने 2016-17 में 1500 करोड़ रुपया इस स्कीम में रखा था, लेकिन सिर्फ 724 करोड़ रुपया ही खर्च किया, यानी आधे से भी कम पैसा इस पर खर्च किया गया और 776 करोड़ रुपया unspent रह गया। आपने इस स्कीम के लिए 2017-18 में 100 करोड़ रुपए रखे, लेकिन सिर्फ 471 करोड़ रुपये ही खर्च किए, यानी सिर्फ 35 प्रतिशत ही खर्च किए। आप दो-तीन साल से इस स्कीम के लिए जो पैसा दे रहे हैं, वह आधा भी खर्च नहीं हो रहा, सिर्फ 40-45 प्रतिशत खर्च हो रहा है। अब आप पूरे देश के लिए 2000 करोड़ रुपए की स्कीम बना रहे हैं, यह 2000 करोड़ रुपये की स्कीम शुरू कब होगी? यह कामयाब नहीं होनी है। इसके बजाय, हमने इस संबंध में जो कदम उठाए थे, आप सरकारी अस्पतालों को आगे बढ़ाए। प्राइवेट अस्पताल के लिए आप जो पांच लाख देंगे, आप मुझे बताइए, दो प्राइवेट हॉस्पिटल्स में आप डॉक्टर्स को दिखाइए, तो शाम को पांच लाख का बिल आ जाएगा, इसलिए हम यह सोचते थे कि सरकारी अस्पतालों में इलाज होना चाहिए, क्योंकि जितना पैसा हम इश्योरेंस स्कीम पर लगाएंगे, अगर हम अपना ही सरकारी इन्फ्रास्ट्रक्चर मजबूत करने के लिए, डिस्ट्रिक्ट हेडक्वार्टर पर, रीजनल हेडक्वार्टर पर लगाएं, तो ज्यादा अच्छा रहेगा। आपने अपने बजट में 24 मेडिकल कॉलेज रखे हैं, लेकिन हमने 58 मेडिकल कॉलेज दिए थे। शायद हिस्ट्री में पहली दफा हमारे वक्त में हेल्थ मिनिस्ट्री, गवर्नमेंट ऑफ इंडिया ने मेडिकल कॉलेज बनाने शुरू किए। सबसे पहले तो उन 58 मेडिकल कॉलेजों की तरफ आपका ध्यान होना चाहिए। 40 मेडिकल कॉलेजों को upgrade करके AIIMS like institutions बनाने के लिए पैसा रिलीज हुआ, sanction किया गया, उनको बना देना चाहिए। सर, हमने नए डिस्ट्रिक्ट हॉस्पिटल्स, सब डिस्ट्रिक्ट हॉस्पिटल्स लगभग 40 से 50 हजार तक बनाए थे और उतने का ही एक्सपेंशन हो रहा था, उन्हें बनाना चाहिए था। मेरे ख्याल से, मैं अभी भी कहता हूं, चाहे वे हमारे वक्त में सेंक्शन हुए, हमने पहली दफा 71 कैंसर इंस्टीट्यूट्स दिए और एक नेशनल कैंसर इंस्टीट्यूट, झज्जर में दिया, जिसका शायद दो-चार महीनों बाद माननीय प्रधान मंत्री जी उद्घाटन करेंगे। 2,500 करोड़ रुपए की लागत से नेशनल कैंसर इंस्टीट्यूट बन रहा है। माननीय डा. मनमोहन सिंह जी ने उसका फाउंडेशन स्टोन ले किया था और शायद वह एशिया का सब से आधुनिक और सबसे बड़ा कैंसर इंस्टीट्यूट होगा। उसके अलावा देश में कई कैंसर इंस्टीट्यूट्स स्टेट हेडक्वार्टर्स और रीजनल हेडक्वार्टर्स पर बन रहे हैं। उन्हें तुरंत वार-फुटिंग पर बनाने की जरूरत है, बजाय इसके कि बीमा कंपनियों के माध्यम से इलाज कराया जाए। इससे बीमा कंपनियां पैसा बनाएंगी और पेशेंट्स का कोई फायदा नहीं होगा।

उपसभापति महोदय, दो-तीन स्कीमें और हैं। start up, stand up और skill India. स्टार्ट अप अभी शुरू हुई है, लेकिन मंजिल पर अभी एक भी नहीं पहुंची है। स्टैंड अप, ये खड़ी तो हुई हैं, लेकिन बैठने के काबिल नहीं हैं। स्किल इंडिया तो असफल हुई, लेकिन kill India जरूर हुआ। ये तमाम शब्द टेलिविज़न, मीडिया, प्रिंट मीडिया, लिखने और छापने में अच्छे लगते हैं, लेकिन इनमें दम कुछ भी नहीं है। सिर्फ स्टंट है।

[श्री गुलाम नबी आजाद]

उपसभापति जी, आज पेपर में निकला है कि केवल 5 परसेंट ग्रामीण बच्चे वोकेशनल ट्रेनिंग ले रहे हैं। जहां पांच परसेंट वोकेशनल ट्रेनिंग रूरल यूथ ले रहा है, तो कहां है आपका स्किल इंडिया?

उपसभापति जी, अब मैं employment generation पर आता हूं। आपने देश के 10 करोड़ बच्चों के साथ वादा किया था कि उन्हें रोजगार दिया जाएगा, लेकिन वह तो हुआ नहीं। वर्ष 2015 में employment generation पहले पांच सालों में सबसे कम थी। वर्ष 2016 में सात सालों का रिकॉर्ड, unemployment में beat किया। वर्ष 2017 में आपने पिछले employment generation का रिकॉर्ड बीट किया, कोई employment ही नहीं दी। इस प्रकार से देखा जाए, तो आप वर्ष 2015, 2016 और वर्ष 2017 में unemployment generation का record आप beat कर रहे हैं।

उपसभापति जी, अब मैं कश्मीर के बारे में कहना चाहता हूं। Terrorist violence in the interiors of Jammu and Kashmir was directly related to the cross-border infiltration. With better coordination, the Army, paramilitary forces and Jammu and Kashmir Police are giving a befitting response to the perpetrators. यह एक ऐसा इश्यू है, जिसमें पूरा भारत आपके साथ रहा। पूरा भारत आपके साथ रहा, पूरी पार्टियां आपके साथ थीं, पूरा विपक्ष आपके साथ था और आपकी सरकार बनने के लिए 50 परसेंट रोल सुरक्षा का भी है, क्योंकि आपके, यानी माननीय प्रधान मंत्री जी ने स्वयं, देश में 600-700 मीटिंग्स कीं, सभी में आपने उस वक्त के प्रधान मंत्री, उस वक्त के कांग्रेस के मंत्री, उस वक्त के विदेश मंत्री, उस वक्त के रक्षा मंत्री की आलोचना की और उनके खिलाफ बोलने का कोई भी मौका नहीं छोड़ा। तब आपने कहा था कि निकम्मी सरकार है, कमजोर सरकार है और आपने यहां तक कहा कि मरो-मरो और डूब मरो, लेकिन हमने जुबान नहीं खोली। आपने यह कहा था कि कमजोर सरकार है, आँख से आँख नहीं मिलाती। यह कहा था कि इनके मंत्री बिरयानी खाते हैं और कुछ नहीं बोलते हैं। यह कहते हैं कि कोई फॉरेन मिनिस्टर चाइना में ही रहना चाहता है, लेकिन वहाँ बात नहीं कर पाया। आपने कहा कि हमारे एक फौजी की गर्दन काट कर पाकिस्तानी ले गये और ये देखते रहे। माननीय प्रधान मंत्री जी, दो मिनट के लिए मान लिया कि हम कमजोर थे, लेकिन आज जम्मू-कश्मीर में जो हालात हैं, उस वक्त के हिसाब से हम कहते हैं कि हम महान हैं और आपकी सरकार सबसे कमजोर है, 70 सालों में सबसे कमजोर है। 70 सालों में सबसे ज्यादा अगर सीज़फायर वायलेशंस हुए हैं, किसी तीन साल के अरसे में, तो वह आपके वक्त में हुए हैं। चाहे वह इंटरनेशनल बॉर्डर पर हो, जम्मू, सांबा, कटवा में हो या राजौरी-पुंछ के एलओसी पर हो, सबसे ज्यादा सीज़फायर वायलेशंस हुए हैं। इतने छोटे से समय में वार को छोड़ कर, लड़ाई को छोड़ कर, सबसे ज्यादा फौजी अगर मरे हैं, बॉर्डर के सिक्योरिटी फोर्सेज के लोग सबसे ज्यादा मरे हैं, वह इस वक्त मरे हैं। युद्ध के मैदान में छोड़िए, सबसे ज्यादा अगर सिविलियंस मरे हैं, तो इन तीन सालों में मरे हैं, चाहे वह कश्मीर हो या जम्मू हो। चार ही कल मरे, अभी परसों ही कुछ और मरे थे। मेजर मरते हैं, कैप्टन मरते हैं, कर्नल मरते हैं। मान लीजिए, यह सरकार भूल गई।

अभी मैं और अम्बिका सोनी जी जम्मू के कुछ इलाकों में होकर आये। उन लोगों की हालत देखी नहीं जाती। पाकिस्तान की शेलिंग से दो दिन के अंदर हमारे 8 सिविलियंस मारे गये, हमारे पाँच फौजी मारे गये। सैकड़ों घर बर्बाद हुए, हजारों जानवर, भैंसें, गायें, बकरियां बर्बाद हुए। आपके लोगों को, बीजेपी के लोगों को बॉर्डर पर नहीं जाने देते हैं। आपको इत्तिला है या नहीं? वे उनको जाने नहीं देते हैं, क्योंकि वे कहते हैं कि आपने तो उस वक्त विपक्ष के खिलाफ हमारे जज्बात उभारे थे, लेकिन जितना हम पिटे हैं, 70 सालों में कभी किसी भी सरकार के समय में नहीं पिटे हैं। आज जम्मू बॉर्डर पर, अखनूर से लेकर सांबा और कठवा के बॉर्डर तक तथा राजौरी से पुंछ तक जो हालत है, वह कोई भी धर्म का व्यक्ति हो, किसी भी जाति का हो, हिन्दू हो, मुसलमान हो, सिख हो या ईसाई हो, वह तीन साल से सो नहीं रहा है। कितनी दफा उनको घरों से पलायन करना पड़ता है। हमारे वक्त में कहीं 10 साल में या 15 साल में अगर होता भी है तो एकाध गाँव होता, अभी 15-20 दिन पहले तकरीबन 75,000 लोगों ने बॉर्डर से पलायन किया। उनके लिए, सुरक्षा के लिए जगह नहीं है। उनके खाने-पीने की व्यवस्था नहीं है। वे बेचारे दर-बदर स्कूलों में फिर रहे हैं। उनके पास मवेशी नहीं हैं, घर नहीं है, अनाज नहीं है। हम कब से माँग कर रहे हैं कि उनके लिए सुरक्षित जगह होनी चाहिए। मैं जब मुख्यमंत्री था, मैंने सेंट्रल गवर्नमेंट के बगैर ही अनाउंस किया था कि हम जम्मू में, सांबा में सुरक्षित जगह पर पाँच मरला जमीन देंगे। मेरे समय में, थाड़ी सी जमीन हमने acquire की थी। इससे पहले कि मैं अपना काम पूरा करता, आपके सहयोगियों ने, जो आज आपके सहयोगी हैं, उन्होंने सपोर्ट विद्‌ड्रॉ कर ली। ...**(व्यवधान)**... इसलिए की थी कि आप तो बड़े धर्म को मानने वाले हैं। उस तीर्थ स्थान के लिए मैंने जमीन दी थी, इसलिए आपके पार्टनर ने ...**(व्यवधान)**... मैंने अमरनाथ यात्रा के लिए जमीन दी थी, इसलिए सपोर्ट विद्‌ड्रॉ हो गयी थी। अब आपकी भी जल्द ही हो जायेगी, आप फिक्र मत करिए। चूहा-बिल्ली का खेल तो वहाँ रोज चल रहा है।

मैं यह कहना चाहता हूँ कि जम्मू में बॉर्डर पर लोग बहुत तंग हैं, मायूस हैं। वहाँ आज भयंकर हालत है। कश्मीर में तो जितनी गरीबी और जहालत आप डाल सकते थे, ला सकते थे — उसकी वजह क्या है, क्योंकि इस सरकार के पास कोई पॉलिसी नहीं है। कभी hot pursuit की बात करते हैं, तो कभी कोई और बात करते हैं। कभी कुछेक लोगों को एनआईए तक अन्दर ठोकते हैं, तो कभी उनके पीछे फिर यहाँ से interlocutor भेजते हैं, बात करने के लिए, ये दोनों चीज़ें नहीं होती हैं, hot pursuit तो hot pursuit या बातचीत तो बातचीत। जब हमने शुरू में कहा कि बातचीत कीजिए, तो आपने कहा कि ये तो पाकिस्तानी हैं, मेरे कहने का मतलब गुलाम नबी आज़ाद नहीं, बल्कि जब अपोजिशन वाले कहते थे कि इनको बड़ी सहानुभूति है, इनको बड़ी हमदर्दी है, इनको पाकिस्तान के साथ बड़ा प्यार है और यह जो हुर्रियत वाले हैं, ये बातचीत की बात करते हैं, आप जो मरज़ी, वह करो। अब आप चार साल न बात कर रहे हैं, न आपका hot pursuit चल रहा है, कुछ भी नहीं चलता है और इस बीच में जम्मू-कश्मीर के लोग तबाह और बर्बाद हो गए, यह मैं सदन में आपको बताना चाहता हूँ। आप लोगों ने कहा, 'Due to successful diplomatic efforts' उस पर हमारे दूसरे साथी, आनन्द शर्मा जी बोलेंगे, लेकिन क्या हुआ? आप अज़हर मसूद का कुछ कर नहीं पाए, चीन ने आपको करने नहीं दिया। Membership

[श्री गुलाम नबी आजाद]

of Nuclear Suppliers Group के संबंध में भी आप कुछ नहीं कर पाए, चीन ने आपको करने ही नहीं दिया। चीन आपको UN Security Council का मेम्बर बनने नहीं देता है, तो आपकी क्या कूटनीति है, कौन-सी कूटनीति है?

महोदय, मैं आखिर में ट्रिपल तलाक पर आना चाहूंगा। महामहिम राष्ट्रपति जी के अभिभाषण में ट्रिपल तलाक के बारे में कहा गया है। यह माना कि बीजेपी की सरकार ने पहले अपोजिशन की पोलिटिकल पार्टियों को बांटा, उनको डिवाइड किया। किसी को ईडी से डरा कर, किसी को इनकम टैक्स से डरा कर, किसी को एनआईए से डरा कर बांटा, क्योंकि आज राजनीति ज्यादा हो रही है, आज डराओ वाली राजनीति सबसे ज्यादा हो रही है। फिक्स करने वाली राजनीति ज्यादा हो रही है। हमने यह राजनीति कभी नहीं देखी। हमारे वक्त में, जब हम राजनीति में छोटे ही थे, तब कहते थे कि यह बीजेपी का financier है, इसको मत छेड़ना। आज तो ढूंढ़ कर कहता कि तुम कहो कि तुम कांग्रेस के हो, तुम समाजवादी के हो, तुम बीएसपी के हो, तुम ममता के हो, तुम उसके समर्थक हो, ताकि तुमको अंदर डालेंगे। कहने का मतलब यह है कि बात भी नहीं करनी है। माननीय प्रधान मंत्री जी, आप समझ नहीं सकते, इतना डर, इतना भय, इतना खौफ है देश में, सत्ता में रह कर ये चीजें नहीं दिखती हैं। यह भय ठीक नहीं है। अगर अफसर काम न करे, तो उसको भय हो, यह बहुत अच्छी बात है। अगर कोई करप्शन करते हुए पकड़ा जाए, तो उसके लिए ऐसा हो। हमने भी इसके लिए सख्त कानून बनाया, शायद दुनिया का पहला कानून हमने जम्मू-कश्मीर में बनाया कि उसकी प्रॉपर्टी अटैच की जाए। उससे डर है, लेकिन यह कि किसी अपोजिशन वाले के घर जाऊं, उससे बात करूं, उससे टेलीफोन पर बात करूं... तो मैं कोई बिजनेस नहीं कर सकता, तिजारत नहीं कर सकता, institution नहीं चला सकता, माननीय प्रधान मंत्री जी, यह भय देश के लिए ठीक नहीं है। देश के लोकतंत्र के लिए ठीक नहीं है। Freedom of Speech, freedom of socializing, freedom of business, ये सब तो होने चाहिए। आज हमारे फोन पर कोई बात नहीं करता, क्योंकि वह फोन टैप हो जाएगा। हमने तो कभी नहीं यह किया। हमने कोई टैप नहीं किया। हमने यह सुना भी नहीं कि किसी का फोन टैप किया जाए। आज तक तो हमने यह सुना था कि किसी आतंकवादियों का फोन टैप होता है। जब मैं पिछली बार चीफ मिनिस्टर बना, तो हम आतंकवादियों के फोन टैप करते थे, लेकिन लीडरों के फोन टैप नहीं होते थे। कश्मीर जैसे sensitive area में मैं वहां तीन साल रहा, उस दरम्यान किसी ने हमसे यह पूछने की जुर्रत नहीं की कि हम किसी लीडर का फोन टैप करें या करना चाहते हैं, चाहे वह विपक्ष का लीडर हो या कोई और हो या उसके लिंक्स कुछ भी हों except for terrorism. आज तो आपने हमें terrorist बना दिया, international terrorist बना दिया। आपने अपोजिशन को ही terrorist बना दिया। इस तरह के भय, डर और खौफ की बदौलत जीतना हुआ, तो यह क्या जीतना हुआ?

मैंने गुजरात में ही देखा, मैंने अपने भाषण की ज्यादा publicity नहीं ली, लेकिन मुझे लोगों ने कहा कि यहां कहा जाता है कि एक हजार लोग यहां हैं, इनमें से सात सौ हमारे हैं यानी बीजेपी के हैं और अगर सात सौ से ऊपर वोट आ गए, तो आपने वोट दिया और अगर सात सौ ही रहे, तो इसका

मतलब है कि सिर्फ बीजेपी वाले ने वोट दिया है, आपने नहीं दिया है, इसलिए तुम्हारी खैर नहीं। यह कौन-सा वोट मांगने का, वोट garner करने का तरीका है, कि आप डराकर, धमकाकर वोट ले लो। डरा-धमकाकर तो हम भी हिन्दुस्तान में 70 साल या उससे आगे, 200 साल तक हुकूमत कर सकते थे। मैं आपसे विनती करता हूँ कि ऐसी राजनीति मत करिए। ...**(व्यवधान)**... उस पर आप बहुत रोटियां सेक चुके हैं, दस दफा कह चुके हैं। ...**(व्यवधान)**... ऐसी चीजों की वजह से ही आपकी पहचान हुई, वरना आपको पहचानता ही कौन था? ...**(व्यवधान)**...

महोदय, ट्रिपल तलाक का हम समर्थन करते हैं, लेकिन ट्रिपल तलाक के दो भाग हैं। लॉ मिनिस्टर साहब को मैंने समझाया था कि ट्रिपल तलाक के दो भाग हैं - एक अच्छी भावना से तलाक और दूसरा कम्युनिटी को साफ करने की भावना से तलाक। अच्छी भावना है - Instant Triple Talaq - तलाक, तलाक, तलाक - चाहे आप तलाक-ए-बिदत टेलीफोन पर करें, एस.एम.एस. से करें या जुबानी करें - उसके हम खिलाफ हैं, लेकिन उसका दूसरा पार्ट बहुत खतरनाक है - जो आप illegally करते हो, उसे legal बनाकर करना चाहते हो। वह है कि इसे आप Criminal Act में लाकर पति को जेल में डाल दो। जब तक पति वापस आए, उसकी पत्नी कहां रहेगी, उसके बच्चे कहां रहेंगे, वे खाएंगे कहां से, कहां से पाएंगे? पहले आपने शिया-सुन्नी को बांटा और अब पति-पत्नी को बांट रहे हैं। किसी को तो छोड़ दीजिए, कोई घर तो आप छोड़ दीजिए। पहले polarization करके मुझे और आनन्द शर्मा जी को बांट दिया। ...**(व्यवधान)**... मैं यहां धर्म की बात कहता हूँ। फिर मुझे और अग्रवाल को बांट दिया। मुझे अपने आपको ही बांट दिया, polarization के ज़रिए दो धर्मों का बंटवारा। Castesism तो पहले से ही था, लेकिन दो धर्मों का बंटवारा इस सरकार में हुआ। फिर शिया-सुन्नी का बंटवारा किया और कहा कि शिया हमारे और सुन्नी दूसरी पार्टियों के। अब सुन्नियों में भी जो मर्द और औरत थे, उनका भी बंटवारा कर दिया - मर्द को जेल में डालो और औरत से कह दिया कि तुम्हारी समस्या का हमने समाधान कर दिया। ...**(व्यवधान)**... यह कौन-सा बंटवारा है? क्यों आप तोड़ रहे हैं? यह minority community पहले ही टूटी है, गरीब है, उनमें डर है, भय है, Lynching से डरी हुई है, ट्रेन से डरती है, कार में घूमने से डरती है। अगर किसी बैंक में एप्लीकेशन देती है तो बैंक लोन उसे मिलता नहीं। पति के साथ रह रही है, उसे भी आप नहीं रहने देंगे, पति को जेल में डालकर, तुम हमें वोट दे दो। खुदा के लिए कोई घर तो छोड़ो, कहीं तो हमें अपना भारत लौटा दो। जो new भारत आपने आज बनाया है, हमें वह new भारत नहीं चाहिए। हमें old भारत चाहिए, हमें गांधी का भारत चाहिए, जहां हिन्दू, मुसलमान, सिख और ईसाई, वैसे सिख और ईसाई में तो कोई विवाद नहीं है, लेकिन जहां हिन्दू और मुसलमान एक दूसरे के लिए खून देते थे, वह पुराना भारत था, जिसे आप वोट के लिए, सरकार के लिए polarize कर दिया और बराबर निरंतर करते जा रहे हैं, वह भारत हमें लौटा दो। हमें वह भारत लौटा दो, जिसमें डर नहीं हो, बांट नहीं हो। हमें वह भारत लौटा दो जिसमें दो महीने, तीन महीने या चार महीने की बच्ची के साथ बलात्कार न होता हो। उस भारत की हमें जरूरत है। इन्हीं शब्दों के साथ, माननीय उपसभापति महोदय, मैं आपका धन्यवाद करता हूँ और महामहिम राष्ट्रपति जी के अभिभाषण पर जो यहां धन्यवाद-प्रस्ताव माननीय अमित शाह जी ने रखा है, उसका समर्थन करता हूँ, जय हिन्द!

[श्री गुलाम नबी आजाद]

†جناب غلام نبی آزاد : سر، اسی لئے اب اس یوجنا پر کچھ زیادہ نہیں کہوں گا، کیوں کہ بہت سارے مدعے ہیں۔ مدرا یوجنا کے بارے میں بھی بہت باتیں کہیں گئی ہیں۔ یہ 1990 کی اسکیم تھی، جو بعد میں مدرا یوجنا ہو گئی۔ اس کے بارے میں بہت چرچا ہوتی ہے، لیکن مدرا یوجنا میں ان کو جو زیادہ سے زیادہ پیسے مل سکتے ہیں، وہ -/43,000 روپے مل سکتے ہیں۔ ایسا کونسا ویاپار ہے، جو -/43,000 میں ہو سکتا ہے؟ دیش کا کوئی بھی آدمی -/43,000 روپے میں چھوٹے سے چھوٹا بزنس نہیں کر سکتا ہے۔۔۔ (مداخلت)۔۔۔ اس کے لئے بھی -/43,000 روپے میں شاید آتا آئے گا، دوسرا سامان آنے گا، لیکن جگہ نہیں آئے گی۔ اب ہم اتنے خوش قسمت تو نہیں ہیں، بی جے پی کے پاس ایک اسکیم تھی، جہاں 50,000 ہزار میں کچھ اسی کروڑ بن سکتے ہیں، لیکن وہ ہم سے شینر نہیں کرتے۔ وہ ہم سے شینر کرتے، تو دیش کتنا سکھی ہو جاتا۔ ہماری بھی اس -/43,000 میں کام ہوتا، لیکن جو انہوں نے اپنی پارٹی تک ہی محدود رکھا ہے، اس میں میں ونٹی کرتا ہوں کہ اس کو سدن کے ساتھ شینر کریں۔ ہم بھی اپنی پارٹی میں اس کا ایپوگ کریں، تو شاید ہمارا بھی کچھ اٹھان ہو۔ دیش کے کروڑوں لوگوں کے ساتھ بھی شینر کریں، دس کروڑ بچوں کے ساتھ، جن کے ساتھ وعدہ کیا ہے ان کے ساتھ بھی شینر کریں، تاکہ ان کا بھی اٹھان ہو۔

سر، فارمرس کے بارے میں پریزیڈنٹ صاحب کے ایڈریس میں لکھا گیا ہے The

highest priority will be given to remove various difficulties faced by farmers

and Government is committed to doubling the farmers' income by 2022. سب

سے پہلے تو مجھے یہ سمجھ میں نہیں آتا ہے کہ اتنے سالوں سے جب بھی ہم بجٹ

†Transliteration in Urdu script.

بناتے آئے ہیں، تو 2010، 2011، 2012، 2013 رہتا تھا، مگر یہ پہلی بار ہے کہ بجٹ میں ہر اسکیم میں 2022، تو کیا یہ چار سال کا بجٹ کیسے بن رہا ہے؟ میں مائٹے فنانٹینس منسٹر صاحب کو بتا رہا ہوں کہ اس میں 2022 تک کا الیکھ ہے۔ مائٹے پردھان منٹری جی تو چار سال سے کئی چیزوں کو 2022، 2024 بتا رہے ہیں۔ میں یہ کہہ رہا تھا کہ اتنے سالوں سے، اب ہمیں بھی اس سدن میں ایک-آدھ سال میں چالیس سال ہونے والے ہیں، ہم سنتے آئے ہیں 2010، 2011، 2012، 2013 لیکن پچھلے ایک-آدھ سال سے دیکھ رہے ہیں کہ جو بھی اسکیم بنی ہے، جس کو ٹالنا ہو، جس کا الیکشن سے پہلے جواب نہ دینا ہو، اس کو کہو 2022، پھر 2022 میں دیکھیں گے، تب تو لوگ بھول جائیں گے۔

اسی طرح سے آپ نے فارمرس کے ساتھ بھی 2014 میں جو وعدہ کیا تھا کہ لاگت پلس پچاس فیصد پروفٹ، وہ تو ابھی تک ہوا نہیں، لیکن ابھی 2022 تک دوسرا لولی پاپ دے دیا۔ ابھی پہلا لولی پاپ تو ملا نہیں، دوسرا لالی پاپ دے دیا کہ آپ کی انکم دوگنی ہو جائے گی۔ اب میں تو کسان ہوں، ہمارے گھر میں بھی زمین، مال مویشی ہیں، لیکن جو سب لوگ بتاتے ہیں، جو اس چیز کو اچھی طرح سے سمجھتے ہیں، وہ یہ کہتے ہیں، سب سے پہلے میں آپ کے ایڈیشنل سکرٹری، ایگریکلچر، شری اشوک دلوانی کی recommendation کے بارے میں بتانا چاہوں گا۔ ظاہر ہے سرکار نے کمیٹی بنائی تھی کہ فارمرس کی انکم 2022 تک دوگنی ہونی چاہئے۔ اس کی recommendation ہے کہ Rs. 6.4 lakh crore investment is needed for that. Rs. 6.4

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lakh crore! اور ایگریکلچر کی آپ کی جو گروتھ ہونی چاہئے، وہ دس فیصد سے بارہ فیصد ہونی چاہئے، then only can you think of it. آپ کی گروتھ بارہ فیصد ہو، آپ اس پر ساڑھے چھ لاکھ کروڑ روپے خرچ کریں، تب یہ سپنا ساکار ہوگا، لیکن آپ کا جو ریکارڈ ہے، چار سالوں میں آپکی جو ایگریکلچر گروتھ ہے، وہ 1.9 فیصد ہے۔ یہ ایک دفعہ ایک سال اوپر گیا تھا، لیکن آپ کی ایگریکلچر گروتھ 1.9 فیصد ہے۔ اس صدی میں 2021 کے آخر تک یہ گروتھ بارہ فیصد ہونی نہیں ہے، آپ پچاس سال حکومت کریں گے، تو بھی آپ نے چھ لاکھ کروڑ روپے دینے نہیں ہے، تو ان کی انکم ڈبل نہیں ہونی ہے۔ لہذا یہ بہت simple method ہے۔ آپ کیوں ایسے وعدے کرتے ہیں، جن کو نبھانا بہت مشکل ہوتا ہے اور جن کے لئے آپ کو پچھتانا بھی پڑتا ہے؟ اس سال کے ایگریکلچر بجٹ میں یہ کتنا بڑھا ہے، 4,845 کروڑ۔ اگر آپ کو اسے آنے والے چار سالوں میں اچھو کرنا تھا، تو اس کے لئے اس دفعہ آپ کو سوا لاکھ کروڑ روپے ایکسٹرا دینے چاہئے تھے، نہ کہ ساڑھے چار ہزار کروڑ۔ ایک دفعہ پھر، اب مجھے یہ کہنا بہت برا لگتا ہے کہ 'جھوٹا وعدہ'، لیکن آپ کسانوں کے ساتھ سچا وعدہ نہیں کر رہے ہیں، جو روز مرتے ہیں، جو روز اُمداد کرتے ہیں، جو روز خودکشی کرتے ہیں۔ ان کی خودکشی پر مرہم لگائے کے بجائے آپ ان سے غلط وعدہ کرتے ہیں، جو وعدہ آپ کبھی پورا ہی نہیں کر پائیں گے۔ اس پر مجھے گھور آہنی ہے۔

ماننے، پریزیڈنٹ ایڈریس میں آپ نے لکھا ہے "To ensure availability of two-

square meals to every person, effective enforcement of National Food Security Act is necessary." شکر ہے کہ ابھی آپ فوڈ سیکورٹی ایکٹ کا نام بدلنا بھول

گئے ہیں، شاید ایک-آدھ سال میں یہ بدل جائے گا، لیکن میں سپریم کورٹ کو بدھائی دیتا ہوں۔ سپریم کورٹ نے پچھلے سال کہا ہے۔ The Supreme Court in July, 2017 has said that the National Food Security Act, 2013 has not been implemented properly and it is a pity that legislation enacted by Parliament for citizen's benefit was kept on the backburner by various States. یہ کانگریس کا کوئی نیتا نہیں کہہ رہا ہے، یہ سپریم کورٹ کہہ رہا ہے کہ ایک طرف آپ کہہ رہے ہیں کہ ہم دو وقت کا کھانا ensure کریں گے۔ یوپی۔اے۔ گورنمنٹ تھی اور میں یوپی۔اے۔ گورنمنٹ کے پیچھے سونیا گاندھی جی کو بدھائی دینا چاہتا ہوں کہ یہ ان کا brainchild تھا کہ فوڈ سیکورٹی ہونی چاہئے۔ دیش میں جو غریب ہیں، جن کے پاس روزگار نہیں ہے، جو کما نہیں سکتے، جن کے پاس زمین نہیں ہے، ان کے لئے دو روپے / تین روپے فی کلو اناج ہونا چاہئے۔

یہ یوپی۔اے۔ کی سب سے بڑی اپیلدہی رہی ہے اور سپریم کورٹ آپ کو کہتا ہے کہ آپ اس کو ٹھیک طرح سے لاگو نہیں کرتے ہیں۔

اگے ہے 'نیشنل ہیلتھ پالیسی'۔ چار دن ٹیلی ویژن پر 'نیشنل ہیلتھ پالیسی' کے

بارے بارے میں ٹسکشن چلا۔ اس دفعہ ٹیلی ویژن پر اگر کسی چیز پر سب سے زیادہ ٹسکشن ہوا ہے، تو ہیلتھ پر ہوا ہے۔ لیکن بعد میں بیچارے کسان جاگ گئے کہ یہ تو ایسا ہی تھا، جیسے دس کروڑ نوجوانوں کو بعد میں پتہ چلا تھا کہ یہ تو جملہ ہی تھا، اسی طرح سے بیچارے ہیلتھ والے بھی پریشان ہیں کہ ہم کو کچھ نہ کچھ ملے گا، لیکن ان کو ملان کچھ نہیں ہے۔ میں پانچ سال اس منسٹری میں رہا اور اس دوران امریکہ کے ہیلتھ منسٹر کے ساتھ کئی میٹنگس ہوئیں۔ پرائم منسٹر ٹونی بلنیر نے چند دیشوں کے

[श्री गुलाम नबी आजाद]

ہیلٹھ منسٹرس کو بلایا تھا، ہمیں بھی بلایا کہ اس انشورینس اسکیم کے بارے میں بتائیے۔ دونوں دیشوں نے کہا کہ اس انشورینس اسکیم نے ہم کو لوٹ لیا اور کھا لیا۔ ان انشورینس کمپنیوں نے تو پیسہ بنا لیا، لیکن اس سے لوگوں کا کچھ نہیں بنا۔ پلاننگ کمیشن میں جب چرچا ہوئی تھی، تو میں اتنی ڈھیر ساری کتابیں لے کر گیا تھا۔ آج میرے پاس کتابیں نہیں تھی، لیکن اس وقت منسٹری نے بہت ساری کتابیں دی تھیں۔ منسٹری بھی اچھی چیز ہے، نہ کہوں گے تب بھی کتابیں لانے گی اور ہاں کہوں گے تب بھی کتابیں لانے گی۔ اس وقت انہوں نے یہ کیس لڑنے کے لئے مجھے اتنی ساری کتابیں دی تھیں، جس میں امریکہ، برٹین اور کئی کنٹریز کا الیکھ تھا کہ ہیلٹھ انشورینس اسکیمس کے مادھیم سے انشورینس کمپنیوں کو فائدہ ہوتا ہے، لوگوں کو یا پیشینٹس کو کوئی فائدہ نہیں ہوتا ہے۔ یہ تو میں امیر دیشوں کی بات کر رہا ہوں، جن کے یہاں جی ڈی پی کا دس، پندرہ فیصد یا سترہ فیصد خرچ ہوتا ہے۔ ہم تو ابھی ڈیڑھ فیصد سے ہی جوجھ رہے ہیں، تو ہمارا انشورینس کتنا ہوگا اور فائدہ کتنا ہوگا؟

میں مائنٹے پردھان منتری جی اور مائنٹے سواستھ منتری جی سے کہنا چاہوں گا کہ یہ اسکیم اٹھے گی ہی نہیں۔ آپ کی پہلے ایک انشورینس اسکیم تھی، لیکن 2015-16 میں آپ نے ایک روپیہ بھی اس پر خرچ نہیں کیا۔ آپ نے 2016-17 میں 1500 کروڑ روپیہ اس اسکیم میں رکھا تھا، لیکن صرف 724 کروڑ روپیہ ہی خرچ کیا، یعنی آدھے سے بھی کم پیسہ اس پر خرچ کیا گیا اور 776 کروڑ روپیہ unspent رہ گیا۔ آپ نے اس اسکیم کے لئے 2017-18 میں ایک ہزار کروڑ روپے رکھے، لیکن صرف 471 کروڑ روپے ہی خرچ کئے، یعنی صرف 35 فیصد ہی خرچ کئے۔ آپ دو تین سال سے اس اسکیم کے لئے جو پیسہ دے رہے ہیں، وہ آدھا بھی خرچ نہیں ہو رہا، صرف 40-45

فیصد خرچ ہو رہا ہے۔ اب آپ پورے دیش کے لئے دو ہزار کروڑ روپے کی اسکیم بنا رہے ہیں، یہ دو ہزار کروڑ روپے کی اسکیم کب شروع ہوگی؟ یہ کامیاب نہیں ہونی ہے۔ اس کے بجائے، ہم نے اس سمبندھ میں جو قدم اٹھائے تھے، آپ سرکاری اسپتالوں کو آگے بڑھائیے۔ پرائیویٹ اسپتال کے لئے آج جو پانچ لاکھ دیں گے، آپ مجھے بتائیے، دو پرائیویٹ اسپتالوں میں آپ ڈاکٹرس کو دکھائیے، تو شام کو پانچ لاکھ کا بل آ جائے گا، اس لئے ہم یہ سوچتے تھے کہ سرکاری اسپتالوں میں علاج ہونا چاہیے، کیوں کہ جتنا پیسہ ہم انشورینس اسکیم پر لگائیں گے، اگر ہم اپنا ہی سرکاری انفراسٹرکچر مضبوط کرنے کے لئے، ڈسٹرکٹ ہیڈکوارٹر پر، ریجنل ہیڈکوارٹر پر لگائیں تو زیادہ اچھا رہے گا، آپ نے اپنے بجٹ میں چوبیس میڈیکل کالج رکھے ہیں، لیکن ہم نے اٹھاون میڈیکل کالج دیئے تھے۔ شاید ہسٹری میں پہلی دفعہ ہمارے وقت میں ہیلتھ منسٹری، گورنمنٹ آف انڈیا نے میڈیکل کالج بنانے شروع کئے۔ سب سے پہلے تو ان اٹھاون میڈیکل کالجوں کی طرف آپ کا دھیان ہونا چاہیے۔ چالیس میڈیکل کالجوں کو upgrade کر کے AIIMS like institutions بنانے کے لئے پیسہ ریلیز ہوا، sanction کیا گیا، ان کو بنا دینا چاہیے۔

سر، ہم نے نئے ڈسٹرکٹ ہسپتالز، سب-ڈسٹرکٹ ہسپتالز لگ بھگ چالیس سے پچاس ہزار تک بنائے تھے اور اتنے کا ہی ایکسپینشن ہو رہا تھا، انہیں بنانا چاہیے تھا، میرے خیال میں، میں ابھی بھی کہتا ہوں، چاہے وہ ہمارے وقت میں سینکشن ہوئے، ہم نے پہلی دفعہ 71 کینسر انسٹی ٹیوٹس دیئے اور ایک نیشنل کینسر انسٹی ٹیوٹ، ججھر میں دیا، جس کا شاید دو چار مہینوں بعد مائٹے پردھان منتری جی ادگھائن کریں گے۔ 2500 کروڑ روپے کی لاگت سے نیشنل کینسر انسٹی ٹیوٹ بن رہا ہے۔ مائٹے ڈاکٹر منموہن

[श्री गुलाम नबी आजाद]

سنگھ جی نے اس کا فائنڈیشن اسٹون لے لیا تھا اور شاید وہ ایشیا کا سب سے جدید اور سب سے بڑا کینسر انسٹی ٹیوٹ ہوگا۔ اس کے علاوہ دیش میں کئی کینسر انسٹی ٹیوٹس اسٹیٹ ہیڈکوارٹرس اور ریجنل ہیڈکوارٹرس پر بن رہے ہیں۔ انہیں فوراً وار-فٹنگ پر بنانے کی ضرورت ہے، بجائے اس کے کہ بیمہ کمپنیوں کے ذریعے سے علاج کرایا جائے۔ اس سے بیمہ کمپنیاں پیسہ بنائیں گی اور پیشینٹس کا کوئی فائدہ نہیں ہوگا۔

اُپ سبھا پتی مہودے، دو تین اسکیمیں اور ہیں۔ اسٹارٹ-اُپ، اسٹینڈ-اُپ اور اسکل انڈیا۔ اسٹارٹ-اُپ ابھی شروع ہوئی ہے، لیکن منزل پر ابھی ایک بھی نہیں پہنچی ہے۔ اسٹینڈ-اُپ، یہ کھڑی تو ہوئی ہیں، لیکن بیٹھنے کے قابل نہیں ہے۔ اسکل انڈیا تو ناکام ہوئی، لیکن kill India ضرور ہوا۔ یہ تمام شدید ٹیلی ویژن، میڈیا، پرنٹ میڈیا، لکھنے اور چھاپنے میں اچھے لگتے ہیں، لیکن ان میں دم کچھ بھی نہیں ہے۔ صرف اسٹنٹ ہی ہے۔

اُپ سبھا پتی، آج پیپر میں نکلا ہے کہ صرف 5 فیصد گرامین بچے ووکیشنل ٹریننگ لے رہے ہیں۔ جہاں پانچ فیصد ووکیشنل ٹریننگ رورل یوتھ لے رہے ہیں، تو کہاں ہے آپ کا اسکل انڈیا؟

اُپ سبھا پتی جی، اب میں ایمپلائمنٹ جنریشن پر آتا ہوں۔ آپ نے دیش کے دس کروڑ بچوں کے ساتھ وعدہ کیا تھا کہ انہیں روزگار دیا جائے گا، لیکن وہ تو ہوا نہیں، سال 2015 میں ایمپلائمنٹ جنریشن پہلے پانچ سالوں میں سب سے کم تھی۔

سال 2016 میں سات سالوں کا ریکارڈ، ان-ایمپلائمنٹ میں بیٹ کیا۔ سال 2017 میں

آپ نے پچھلے ایمپلائمنٹ جنریشن کا ریکارڈ بیٹ کیا، کوئی ایمپلائمنٹ ہی نہیں

دی۔ اس طرح سے دیکھا جائے، تو آپ سال 2015، 2016 اور سال 2017 میں ان-ایمپلائمنٹ جنریشن کا ریکارڈ آپ بیٹ کر رہے ہیں۔

آپ سبھا پتی جی، اب میں کشمیر کے بارے میں کہنا چاہتا ہوں۔ Terrorist

violence in the interiors of Jammu and Kashmir was directly related to the cross-border infiltration. With better coordination, the Army, paramilitary forces and Jammu and Kashmir Police are giving a befitting response to the perpetrators. یہ ایک ایسا ایشو ہے، جس میں پورا بھارت آپ

ساتھ رہا۔ پورا بھارت آپ کے ساتھ تھا، پوری پارٹیاں آپ کے ساتھ تھیں، پورا وپکش آپ کے ساتھ تھا اور آپ کی سرکار بننے کے لئے پچاس فیصد رول سرکشا کا بھی ہے، کیوں کہ آپ نے، یعنی پردھان منتری جی نے خود، دیش میں چھ سو، سات سو میٹنگس کیں، سبھی میں آپ نے اس وقت کے پردھان منتری، اس وقت کے کانگریس کے منتری، اس وقت کے ودیش منتری، اس وقت کے رکشا منتری کی آلوچنا کی اور ان کے خلاف بولنے کا کوئی بھی موقع نہیں چھوڑا۔ تب آپ نے کہا تھا کہ نکمی سرکار ہے، کمزور سرکار ہے اور آپ نے یہاں تک کہا کہ مرو-مرو اور ٹوب مرو، لیکن ہم نے زبان نہیں کھولی۔

[श्री गुलाम नबी आजाद]

آپ نے یہ کہا تھا کہ کمزور سرکار ہے، آنکھ سے آنکھ نہیں ملاتی۔ یہ کہا تھا کہ ان کے منتری بریانی کھاتے ہیں اور کچھ نہیں بولتے ہیں۔ یہ کہتے ہیں کہ کوئی فارین منسٹر چائینا میں ہی رہنا چاہتا ہے، لیکن وہاں بات نہیں کر پایا۔ آپ نے کہا کہ ہمارے ایک فوجی کی گردن کاٹ کر پاکستانی لے گئے اور یہ دیکھتے رہے۔ مانیتے پردھان منتری جی، دو منٹ کے لیے مان لیا کہ ہم کمزور تھے، لیکن آج جموں و کشمیر میں جو حالات ہیں، اس وقت کے حساب سے ہم کہتے ہیں کہ ہم مہان ہیں اور آپ کی سرکار سب سے کمزور ہے، ستر سالوں میں سب سے کمزور ہے۔ ستر سالوں میں سب سے زیادہ اگر سیز فائر وائلینس ہوئے ہیں، کسی تین سال کے عرصے میں، تو وہ آپ کے وقت میں ہوئی ہیں۔ چاہے وہ انٹرنیشنل بارڈر پر ہو، جموں، سامبہ، کٹھوا میں ہو یا راجوری پونچھ کے ایل او سی پر ہو، سب سے زیادہ سیز فائر وائلینس ہوئے ہیں۔ اتنے چھوٹے سے وقت میں وار کو چھوڑ کر، لڑائی کو چھوڑ کر، سب سے زیادہ فوجی اگر مرے ہیں، بارڈر کے سکیورٹی فورسز کے لوگ سب سے زیادہ مرے ہیں، وہ اس وقت مرے ہیں۔ جنگ کے میدان میں چھوڑنے، سب سے زیادہ اگر سبیلینس مرے ہیں۔ تو ان تین سالوں میں مرے ہیں، چاہے وہ کشمیر ہو یا جموں ہو۔ چار ہی کل مرے، ابھی پرسوں ہی کچھ اور مرے

تھے۔ میجر مرتے ہیں، کیپٹن مرتے ہیں، کرنل مرتے ہیں۔ مان لیجنیے، یہ سرکار بھول گئی۔

ابھی میں اور امبیکا سونی جی جموں کے کچھ علاقوں میں ہو کر آئے۔ ان لوگوں کی حالت دیکھی نہیں جاتی۔ پاکستان کی شیلنگ سے دو دن کے اندر ہمارے آٹھ سولینس مارے گئے، ہمارے پانچ فوجی مارے گئے۔ سیکڑوں گھر برباد ہوئے، ہزاروں جانور، بھینسیں گائیں، بکریاں برباد ہوئے۔ آپ کے لوگوں کو، بی جے پی کو لوگوں کو بارڈر پر نہیں جانے دیتے ہیں۔ آپ کو اطلاع ہے یا نہیں؟ وہ ان کو نہیں جانے دیتے ہیں، کیوں کہ وہ کہتے ہیں کہ آپ نے تو اس وقت وپکش کے خلاف ہمارے جذبات ابھارے تھے، لیکن جتنا ہم پٹے ہیں، ستر سالوں میں کبھی کسی بھی سرکار کے وقت میں نہیں پٹے ہیں۔ آج جموں بارڈر پر، اخنور سے لیکر سامبا اور کٹھوا کے بارڈر تک تنہا راجوری سے پونچھ تک جو حالت ہے، وہ کوئی بھی دھرم کا ویکٹی ہو، کسی بھی جاتی کا ہو، ہندو ہو، مسلمان ہو، سکھ ہو یا عیسائی ہو، وہ تین سال سے سو نہیں رہا ہے۔ کتنی دفعہ ان کو گھروں سے پلانن کرنا پڑتا ہے۔ ہمارے وقت میں کہیں دس سال میں یا پندرہ سال میں اگر ہوتا بھی تو ایک آدھ گاؤں ہوتا، ابھی پندرہ بیس دن پہلے تقریباً 75,000 لوگوں نے بارڈر سے پلانن کیا۔ ان کے لیے سرکشا کے لیے جگہ نہیں ہے۔ ان کے کھانے پینے کی ویوسٹھا نہیں ہے۔ وہ

[شری گولام نبی آجازاد]

بیچارے در بدر اسکولوں میں پھر رہے ہیں۔ ان کے پاس مویشی نہیں ہیں، گھر نہیں ہے، اناج نہیں ہے۔ ہم کب سے مانگ کر رہے ہیں کہ ان کے لینے سرکشت جگہ ہونی چاہیے۔ میں جب مکھیہ منتری تھا، میں نے سینٹرل گورنمنٹ کے بغیر ہی انوائس کیا تھا کہ ہم جموں میں، سامبا میں سرکشت جگہ پر پانچ مرلہ زمین دیں گے۔ میرے وقت میں، تھوڑی سی زمین ہم نے ایکواٹر کی تھی۔ اس سے پہلے کہ میں اپن کام پورا کرتا، آپ کے سپروگیوں نے، جو آج آپ کے سپروگی ہیں انہوں نے سپورٹ وڈٹرا کر لی۔۔۔ (مداخلت)۔۔۔ اس لیے کی تھی کہ آپ تو بڑے دھرم کو ماننے والے ہیں۔ اس تیرتھ استھان کے لیے میں نے زمین دی تھی اس لیے آپ کے پارٹنر نے۔۔۔ (مداخلت)۔۔۔ میں نے امرناتھ پاترا کے لیے زمین دی تھی، اس لیے سپورٹ وڈٹرا ہو گئی تھی۔ اب آپ کی بھی جلد ہی ہوجائگی، آپ فکر مت کیجیے۔ چوہا بلی کا کھیل تو وہاں روز چل رہا ہے۔

میں یہ کہنا چاہتا ہوں کہ جموں میں بارڈر پر لوگ بہت تنگ ہیں، مایوس ہیں، وہاں آج بھینکر حالت ہے۔ کشمیر میں تو جتنی غریبی اور جہالت آپ ڈال سکتے تھے، لاسکتے تھے۔ اس کی وجہ کیا ہے، کیوں کہ اس سرکار کے پاس کوئی پالیسی نہیں ہے۔ کبھی hot pursuit کی بات کرتے ہیں، تو کبھی کوئی اور بات

کرتے ہیں۔ کبھی کچھ ایک لوگوں کو این آئی اے تک اندر ٹھوکتے ہیں، تو کبھی ان کے پیچھے پھر یہاں سے interlocutor بھیجتے ہیں، بات کرنے کے لیے۔

یہ دونوں چیزیں نہیں ہوتیں ہیں، hot pursuit تو hot pursuit یا بات چیت تو بات چیت۔ جب ہم نے شروع میں کہا کہ بات چیت کیجیے، تو آپ نے کہا کہ یہ تو پاکستانی ہیں میرے کہنے کا مطلب غلام نبی آزاد نہیں بلکہ جب اپوزیشن والے کہتے تھے کہ ان کو بڑی سہانوبھوتی ہے، ان کو بڑی ہمدردی ہے، ان کو پاکستان کے ساتھ بڑا پیار ہے اور یہ جو حریت والے ہیں، یہ بات چیت کی بات کرتے ہیں۔ اس کے بعد ہم نے کہا کہ چلو ہم چپ بیٹھتے ہیں، ہم کچھ بات نہیں کریں گے، آپ جو مرضی، وہ کرو۔ اب آپ چار سال نہ بات کر رہے ہیں، نہ آپ کا hot pursuit چل رہا ہے، کچھ بھی نہیں چلتا ہے اور اس بیچ میں جموں و کشمیر کے لوگ تباہ اور برباد ہو گئے، یہ میں اس سدن میں آپ کو بتانا چاہتا ہوں۔ آپ لوگوں نے کہا ہے، 'Due to successful diplomatic efforts اس پر ہمارے دوسرے ساتھی آئندہ شرما جی بولیں گے، لیکن کیا ہوا؟ آپ اظہر مسعود کا کچھ کر نہیں پائے، چین نے آپ کو کرنے نہیں دیا۔ Membership of Nuclear Suppliers Group کے سمبندھ میں بھی آپ کچھ نہیں کر پائے، چین نے آپ کو کرنے ہی نہیں دیا۔ چین آپ کو ~~Security~~

[श्री गुलाम नबी आजाद]

Council کا ممبر بننے نہیں دیتا ہے، تو آپ کی کیا کھوٹ نیتی ہے، کون سی کھوٹ

نیتی ہے؟

مہودے، میں آخر میں ٹریل طلاق پر آنا چاہوں گا۔ مہامہم راشٹریتی جی کے ابھیہاشن میں ٹریل طلاق کے بارے میں کہا گیا ہے۔ یہ مانا کہ بی جے پی کی سرکار نے پہلے اپوزیشن کی پالیٹیکل پارٹیوں کو بانٹا، ان کو ڈیوانڈ کیا۔ کسی کو ای ڈی سے ڈرا کر، کسی کو انکم ٹیکس سے ڈرا کر، کسی کو این آئی اے سے ڈرا کر بانٹا، کیوں کہ آج راجنیتی زیادہ ہورہی ہے، آج ڈراؤ والی راجنیتی سب سے زیادہ ہورہی ہے۔ فکس کرنے والی راجنیتی زیادہ ہورہی ہے۔ ہم نے یہ راجنیتی کبھی نہیں دیکھی۔ ہمارے وقت میں، جب ہم راجنیتی میں چھوٹے ہی تھے، تب کہتے تھے کہ یہ بی جے پی کا فائننسر ہے، اس کو مت چھیڑنا۔ آج تو ڈھونڈ کر کہنا کہ تم کہو کہ تم کانگریس کے ہو، تم سماج وادی کے ہو، تم بی ایس پی کے ہو، تم ممنا کے ہو، تم اس کے سمرتھک ہو، تاکہ تم کو اندر ڈالیں گے۔ کہنے کا مطلب یہ ہے کہ بات بھی نہیں کرنی ہے۔ مانینے پردھان منتری جی، آپ سمجھ نہیں سکتے، اتنا ڈر، اتنا بھنے، اتنا خوف ہے دیش میں۔ سنا میں رہ کر یہ چیزیں نہیں دکھتی ہیں۔ یہ بھنے ٹھیک نہیں ہے۔ اگر افسر کام نہ کرے، تو اس کو بھنے ہو، یہ بہت اچھی بات ہے۔ اگر کوئی کرپشن کرتے ہوئے پکڑا جائے، تو اس کے لیے ایسا ہو۔ ہم نے بھی اس کے لیے

سخت قانون بنایا، شاید دنیا کا پہلا قانون ہم نے جموں و کشمیر میں بنایا کہ اس کی پراپرٹی الٹیج کیا جائے۔ اس سے ڈر بے لہیکن یہ کہ کسی اپوزیشن والے کے گھر جاؤں، اس سے بات کروں، اس سے ٹیلی فون پر بات کروں۔۔۔ تو میں کوئی بزنس نہیں کرسکتا، تجارت نہیں کرسکتا، انسٹی ٹیوشن نہیں چلا سکتا، مانیئے پردھان منتری جی، یہ بھنے دیش کے لیے ٹھیک نہیں ہے۔ دیش کے لوک تنتر کے لیے ٹھیک نہیں ہے۔ Freedom of speech, freedom of socializing, freedom of business, یہ سب تو ہونے چاہئے۔ آج ہم سے فون پر کوئی بات نہیں کرتا، کیوں کہ وہ فون ٹیپ ہو جائے گا۔ ہم نے تو کبھی نہیں یہ کیا۔ ہم نے کوئی ٹیپ نہیں کیا۔ ہم نے یہ سنا بھی نہیں کہ کسی کا فون ٹیپ کیا جائے۔ آج تک تو ہم نے یہ سنا تھا کہ کسی آتک وادیوں کا فون ٹیپ ہوتا ہے۔ جب میں پہلی بار چیف منسٹر بنا، تو ہم نے آتک وادیوں کے فون ٹیپ کرتے تھے، لیکن لیڈروں کے فون ٹیپ نہیں ہوئے تھے۔ کشمیر جیسے سینسیٹیو ایریا میں میں وہاں تین سال رہا، اس درمیان کسی نے ہم سے یہ پوچھنے کی جرأت نہیں کی کہ ہم کسی لیڈر کا فون ٹیپ کریں یا کرنا چاہتے ہیں، چاہے وہ وپکش کا لیڈر ہو یا کوئی اور ہو یا اس کے لنکس کچھ بھی ہوں، ایکسیپٹ فار ٹیررزم۔ آج تو آپ نے ہمیں ٹیررسٹ بنا دیا، انٹرنیشنل ٹیررسٹ بنادیا۔ آپ نے

[श्री गुलाम नबी आजाद]

اپوزیشن کو ہی ٹیررسٹ بنادیا۔ اس طرح کے بھنے، ڈر اور خوف کی بدولت جیتنا ہوا، تو یہ کیا جیتنا ہوا؟

میں نے گجرات میں ہی دیکھا، میں نے اپنے بھائشن کی زیادہ پبلسٹی نہیں لی، لیکن مجھے لوگوں نے کہا کہ یہاں کہا جاتا ہے کہ ایک ہزار لوگ یہاں ہیں، ان میں سے سات سو ہمارے ہیں یعنی بی جے پی کے ہیں اور اگر سات سو سے اوپر ووٹ آگئے، تو آپ نے ووٹ دیا اور اگر سات سو ہی رہے، تو اس کا مطلب ہے کہ صرف بی جے پی والے نے ووٹ دیا ہے، آپ نے نہیں دیا ہے، اس لیے تمہاری خیر نہیں۔ یہ کون سا ووٹ مانگئے گا، ووٹ garner کرنے کا طریقہ ہے کہ آپ ڈراکر، دھمکا کر ووٹ لے لو۔ ڈرا دھمکا کر تو ہم بھی ہندستان میں ستر سال یا اس سے آگے، دو سو سال تک حکومت کر سکتے تھے۔ میں آپ سے وِنتی کرتا ہوں کہ ایسی راجنیتی مت کریے۔۔۔ (مداخلت)۔۔۔ اس پر آپ بہت روٹیا سینک چکے ہیں، دس دفعہ کہہ چکے ہیں۔۔۔ (مداخلت)۔۔۔ ایسی چیزوں کی وجہ سے ہی آپ کی پہچان ہوئی، ورنہ آپ کو پہچانتا ہی کون تھا؟۔۔۔ (مداخلت)۔۔۔

مہودے، ٹرپل طلاق کا ہم سمرتھن کرتے ہیں، لیکن ٹرپل طلاق کے دو بھاگ ہیں۔ لا منسٹر صاحب کو میں نے سمجھایا تھا کہ ٹرپل طلاق کے دو بھاگ ہیں۔ ایک

اچھی بھاؤنا سے طلاق اور دوسرا کمیونٹی کو صاف کرنے کی بھاؤنا سے طلاق۔ اچھی بھاؤنا ہے۔ انسٹیٹ ٹریل طلاق، طلاق طلاق طلاق، چاہے آپ طلاق بدعت ٹیلی فون پر کریں، ایس ایم ایس سے کریں یا زبانی کریں۔ اس کے ہم خلاف ہیں، لیکن اس کا دوسرا پارٹ بہت خطرناک ہے۔ جو آپ ایگلی کرتے ہو، اسے لیگل بنا کر کرنا چاہتے ہو۔ وہ ہے کہ اسے آپ کریمینل ایکٹ میں لا کر پتی کو جیل میں ڈال دو۔ جب تک پتی واپس آئے، اس کی پتی کہاں رہیگی، اس کے بچے کہاں رہیں گے، وہ کھائیں گے کہاں سے، کہاں سے پائیں گے؟ پہلے آپ نے شیعہ سنی کو بانٹا اور اب پتی پتی کو بانٹ رہے ہیں۔ کسی کو تو چھوڑ دیجیئے، کوئی گھر تو آپ چھوڑ دیجیئے۔ پہلے پالرازیشن کر کے مجھے اور آئندہ شرما جی کو بانٹ دیا۔۔۔ (مداخلت)۔۔۔ میں یہاں دھرم کی بات کرتا ہوں۔ پھر مجھے اور اگر وال جی کو بانٹ دیا۔ مجھے اپنے آپ کو ہی بانٹ دیا، پالرازیشن کے ذریعہ دو دھرموں کا بٹوارہ۔ کاسٹیزم تو پہلے سے ہی تھا، لیکن دو دھرموں کا بٹوارہ اس سرکار میں ہوا۔ پھر شیعہ سنی کا بٹوارہ کیا اور کہا کہ شیعہ ہمارے اور سنی دوسری پارٹیوں کے۔ اب سنیوں میں بھی جو مرد اور عورت تھے، ان کا بھی بٹوارہ کر دیا۔ مرد کو جیل میں ڈالو اور عورت سے کہہ دیا کہ تمہاری سمسیا کا ہم نے سمدھان کر دیا۔۔۔ (مداخلت)۔۔۔

یہ کون سا بٹوارہ ہے؟ کیوں آپ توڑ رہے ہیں؟ یہ مانٹارٹی کمیونٹی پہلے ہی ٹوٹی ہے، غریب ہے، ان میں ڈر ہے، بھنے ہے۔ لنچنگ سے ڈری ہوئی ہے، ٹرین میں ڈرتی ہے، کار میں گھومنے سے ڈرتی ہے۔ اگر کسی بینک میں ایپلی کیشن دیتے تو بینک لون اس ملتا نہیں۔ پتی کے ساتھ رہ رہی ہے، اسے بھی آپ نہیں رہنے دیں گے، پتی کو جیل میں ڈال کر، تم ہمیں ووٹ دے دو۔ خدا کے لیے کوئی گھر تو چھوڑو،

[श्री गुलाम नबी आजाद]

کہیں تو معافی دے دو۔ اس طرح کا ٹریل طلاق لاکر آپ دیش کو بانٹنے کا کام نہ کریں۔ ہمیں اپنا بھارت لوٹا دو۔ جو نیا بھارت آپ نے آج بنایا ہے، ہمیں وہ نیا بھارت نہیں چاہیئے۔ ہمیں اولڈ بھارت چاہیئے، ہمیں گاندھی کا بھارت چاہیئے، جہاں ہندو، مسلمان، سکھ اور عیسائی، ویسے سکھ اور عیسائی میں تو کوئی وواد نہیں ہے، لیکن جہاں ہندو اور مسلمان ایک دوسرے کے لیے خون دیتے تھے، وہ پرانا بھارت تھا، جسے آپ نے ووٹ کے لیے، سرکار کے لیے پالرانز کر دیا اور برابر نرنتر کرتے جارہے ہیں، وہ بھارت ہمیں لوٹا دو۔ ہمیں وہ بھارت لوٹا دو، جس میں ٹر نہیں ہو، بانٹ نہیں ہو۔ ہمیں وہ بھارت لوٹا دو جس میں دو مہینے تین مہینے یا چار مہینے کی بچی کے ساتھ بلاتکار نہ ہوتا ہو۔ اس بھارت کی ہمیں ضرورت ہے۔ انہیں شبدوں کے ساتھ، مانیں آپ سیہاپتی صاحب، میں آپ کا دھنیواد کرتا ہوں اور مہامہم راشٹریتی جی کے ابھی بھاشن پر جو یہاں دھنیواد پرستائو مانیں امت شاہ جی نے رکھا ہے، اس کا سمرتھن کرتا ہوں، جے ہند۔

श्री नरेश अग्रवाल: माननीय उपसभापति जी, दो योग्य वक्ताओं ने अपनी बात को बड़ी काबिलियत के साथ रखा। मैं सोच रहा हूँ कि मैं ...**(व्यवधान)**... तीन? अच्छा, चलिए सहस्रबुद्धे जी को भी जोड़ लेते हैं। वैसे वे हमारी श्रेणी में हैं। हमने दो योग्य जोड़े हैं। मैं नहीं समझ पा रहा हूँ कि अपनी स्पीच कहाँ से शुरू करूँ, लेकिन मैं एक बात कहना चाहता हूँ कि दो महत्वपूर्ण दस्तावेज़, जो इस साल के सबसे महत्वपूर्ण दस्तावेज़ हैं, उनमें से एक महामहिम राष्ट्रपति जी का अभिभाषण और दूसरा केन्द्रीय बजट, ये दोनों दस्तावेज़ देश के सामने आए। मैं यह करीब-करीब चुनावी वर्ष में समझ रहा हूँ, क्योंकि सात राज्यों के चुनाव होने वाले हैं। भाजपा जानती है कि उन चुनावों को अगर वह अकेले लड़ ले, तो शायद वह नहीं लड़ पाएगी। मुझे लग रहा है कि इन सात राज्यों के चुनावों के साथ पार्लियामेंट के चुनाव भी होंगे। मैंने सोचा था कि बजट में कुछ छूट मिलेगी, महामहिम राष्ट्रपति जी अपने अभिभाषण में कुछ बातों को कहेंगे। राष्ट्रपति जी हमारे उत्तर प्रदेश के हैं, पहली बार राष्ट्रपति हुए। हम उत्तर प्रदेश के लोग वैसे भी बोलने में राजनैतिक लोग होते हैं और कहने में कहीं संकोच नहीं करते हैं, लेकिन बड़ी निराशा हुई। हमने यह सोचा ही नहीं था कि आज देश को बीच समुद्र में खड़ा कर दिया जाएगा। हमने यह सोचा ही नहीं था कि देश के सामने यह स्थिति खड़ी होगी। बजट बड़ा जोर-शोर से पेश किया गया, किसी वर्ग को कुछ नहीं मिला। एकदम छला हुआ! मैं सरकार से इतना और कहना चाहूँगा कि आज अगर सबसे ज्यादा किसी को बदनाम किया जा रहा है, तो हम राजनैतिक व्यक्तियों को बदनाम किया जा रहा है। हमारा चीर-हरण हो रहा है। मीडिया हमारा चीर-हरण कर रही है।

5.00 P.M.

जनता के बीच हमारी छवि बड़ी खराब बनाई जा रही है और रही-सही कर सरकार -- श्रीमन्, ऐसा लगता है कि सिर्फ अपोजिशन के लोग भ्रष्ट हैं। सीबीआई, ईडी या और भी जो कार्रवाई कर रही हैं, वे सिर्फ विरोधी लोगों पर कर रही हैं और मेरे ख्याल से सबसे ईमानदार लोग सत्ता पक्ष के हैं। ...**(व्यवधान)**... वे दूध के धुले हैं। कल आपके ही राज्य में एक ऐसे व्यक्ति को मुख्य मंत्री घोषित किया गया, जो घनघोर भ्रष्टाचार में हटाए गए। ...**(व्यवधान)**... मैंने कहा न, घनघोर भ्रष्टाचार में हटाए गए, लेकिन चूंकि वे बीजेपी में हैं, इसलिए वे ईमानदार हो गए। ये चीजें बन्द कर देनी चाहिए। आईएस-आईएस के खिलाफ कभी कार्रवाई नहीं करता, जज-जज के खिलाफ कभी कार्रवाई नहीं करता। मुझे याद है कि सुप्रीम कोर्ट के दो जजों पर महिलाओं ने आरोप लगाए थे, लेकिन कुछ नहीं हुआ, सब बन्द हो गया। अगर किसी नेता पर आरोप लग गया होता, तो केस में नेता को ऑटोमैटिक बुला लिया गया होता। यह मानकर चलिए कि नेता का चुनाव लड़ना, उसके सामने कुछ मजबूरी होती है। अगर वह थोड़ा भ्रष्ट भी होगा, तो चुनाव में खर्च तो कर देगा। जब वह चुनाव लड़ेगा, तो उसमें खर्च भी होगा, बिना पैसे के कौन चुनाव लड़ेगा? रवि भाई, आप बिना पैसे के बिहार में चुनाव लड़ लीजिए। वहाँ जब आपका लालू जी से मुकाबला होगा, तो वहाँ के आपके जो मुख्य मंत्री हैं, उनका अता-पता भी नहीं मिल पाएगा, जो बिहार की हालत है। तब पता लगेगा कि चुनाव में किस तरीके से पैसा खर्च होता है। यह तो अच्छा है कि हम उत्तर भारत के लोग इनके साउथ से, हमारे अनंत कुमार जी के यहाँ से बचे हुए हैं। अभी साउथ के एक राज्य में एमएलए का चुनाव हुआ। हमने उनकी पार्टी के लीडर से पूछा कि कितना खर्च हुआ? वे कहने लगे - 80 करोड़ रुपये। आप कहिए, तो मैं उनका नाम भी ले सकता हूँ। मैंने कहा - 80 करोड़ रुपये? वे कहने लगे - प्रति वोट 2,700 रुपये दिया है। हमने पूछा- कैंडिडेट ने कैसे bear कर लिया? इस पर वे कहने लगे - वह हमारे यहाँ पार्टी और सरकार bear करती है।

तमिलनाडु में भी एक चुनाव हुआ, आंध्र प्रदेश, तमिलनाडु सबको इस चीज का ज्ञान है। अभी उत्तर भारत में बचे हुए हैं। तो मैं सरकार से कहूंगा कि आप नेताओं को कैसे करप्ट मानकर चल रहे हैं। कम से कम इसको तो बंद करिए और अगर बंद नहीं करेंगे तो जग हंसाई हम सब की होगी। मुझे खुशी है कि मैंने एम.पी. सैलेरी का मामला उठाया था। चलिए, आपने एम.पी.जी. को पहली तारीख से कुछ देने को कहा। मैं कहूंगा कि मीडिया वालों की भी कुछ मदद कर दीजिए। इनके मालिक इनका बहुत शोषण कर रहे हैं। एक कानून इनके लिए भी ला दीजिए, कम से कम वे हमारे साथ तो खड़े हो जाएं। दिन भर दौड़ते हैं हमारे और शाम को निकल लिए। इनकी कांट्रैक्ट सर्विस चल रही है। इनको भी सुरक्षा दे दीजिए, इनकी भी तनखाह फिक्स कर दीजिए। हमारे लोक सभा के एक एम.पी. थे, उन्होंने स्पीकर साहब को चिट्ठी लिख दी, हैं तो वे हमारे भतीजे, मैं नाम नहीं लेना चाहता हूँ। उसमें बड़ी आदर्शवादिता थी। ऐसा लगा कि हिन्दुस्तान के हर आदमी का स्विटज़रलैंड में एकाउंट है, ऐसा लगता है कि स्विटज़रलैंड में हम सब का एकाउंट है। जो लोग गोल्डन स्पून इन दि माउथ पैदा हुए हैं, उन्हें गरीबों की हालत नहीं मालूम। आप इनको सिखाइए कि राजनीति में कितना त्याग और तपस्या करके आदमी आता है। परिवार के नाम पर तो बहुत लोग जीत जाते हैं, लेकिन कुछ लोग जमीन से राजनीति से जुड़े होते हैं। मैंने आज वह भी स्थिति देखी है कि तमाम एम.एल.एज., तमाम एम.पीज. चाय की दुकान चला रहे हैं अपने घर को सुरक्षित रखने के लिए। उनके पास जमीन नहीं है खेती करने के लिए। हमारे हरदोई में एक एक्स एम.पी. हैं, उनका बेटा पुताई का काम करता है, मजदूरी का काम करता है।

[श्री नरेश अग्रवाल]

वे दो टर्म्स एम.पी. और 5 टर्म्स एम.एल.ए. रहे थे। उनकी हालत तो देख लीजिए। मैं तो आपसे कहूंगा कि एक्स एम.पी. को भी आप कुछ राहत दे दीजिए, वह ज्यादा अच्छा होगा, क्योंकि उन लोगों ने हमसे कहा है कि एक दिन तो सब को एक्स होना है। परमानेंट कौन है? अभी गुलाम नबी जी कह रहे थे कि परमानेंसी कोई मत समझिएगा। आपके राष्ट्रीय अध्यक्ष भी कह गए, हो सकता है कि कल आप ही आ जाओ। हो नहीं सकता, आ ही रहे हैं हम। नीचे की जो स्थिति है, वह स्थिति आने वाली है। ...**(व्यवधान)**...

काला धन और उसके नाम पर आपने देश से एकदम भ्रष्टाचार समाप्त कर दिया और आज स्थिति यह हो गई है कि आप खान मार्केट चले जाइए, कनाट प्लेस चले जाइए, बड़े-बड़े घरों के लड़के फटी पेंट पहन रहे हैं और फटी हुई टीशर्ट पहन रहे हैं। अगर उनकी यह हालत होगी तो गरीबों की क्या हालत होगी? एक जमाने में फटी पेंट बर्तन वाले ले जाते थे। अगर हमारे देश की हालत यह हो गई कि बड़े-बड़े घर के लड़के फटी पेंट पहनने लगे ...**(व्यवधान)**...

महोदय, दिल्ली में सीलिंग के विरोध में तीन दिन से बाजार बंद हैं। आप पार्टी वाले बैठे हुए हैं संजय भाई और दोनों गुप्ता जी, ऐसा लग रहा है कि आपस में एक दूसरे पर आरोप लगा रहे हैं, लेकिन व्यापारियों को कोई राहत नहीं मिल रही। आपने मास्टर प्लान बनाया, मास्टर प्लान से एक महीने बाद कुछ राहत मिलेगी। तब तक दिल्ली का बाजार बर्बाद हो जाएगा, व्यापारी क्या करेंगे? अगर उसके हाथ में कटोरा पकड़ने की आपकी योजना है तो मैं कुछ नहीं कहूंगा। मुझे याद है कि पिछले सत्र में संसदीय कार्य मंत्री जी आए थे, कहने लगे नरेश जी, इस बिल को अभी पास करा दीजिए, नहीं तो दिल्ली में सुप्रीम कोर्ट का आदेश लागू हो जाएगा। हम लोगों ने समझा कि बिल पास करा दिया तो दिल्ली ठीक हो गई, लेकिन आज इतनी समस्या है तो उसका समाधान तुरन्त क्यों नहीं करते? यह गलतफहमी दिमाग से निकाल दीजिए कि देश में किसी के लिए मजबूरी होती है। जो आरएसएस वाले प्रचार करते हैं कि मोदी का विकल्प क्या है, मैं उनसे कहना चाहता हूँ कि एक जमाने में नेहरू जी का भी विकल्प कोई नहीं था, इंदिरा जी का भी विकल्प कोई नहीं था और राजीव गांधी जी का भी विकल्प कोई नहीं था, लेकिन इस देश में विकल्प बने हैं। इस देश का विकल्प जनता बनाती है। आप यह गलतफहमी निकाल दीजिए कि आपके संगठन की वजह से आपको वोट मिले हैं। यह मीडिया और इनकी देन है। अम्बिका सोनी जी यहां बेठी हैं, ये सूचना और प्रसारण मंत्री थीं। मैंने सेंट्रल हॉल में इनसे कहा कि अम्बिका जी, यह मीडिया आपके खिलाफ क्या-क्या प्रचार कर रहा है, आप मंत्री हैं, आप इसको रोकिए। इन्होंने कहा, मैं क्या कर सकती हूँ? मैंने इनसे कहा कि आप मेरी यूथ की अध्यक्ष रही हैं और आप ऐसी बातें मुझसे कह रही हैं? आप हमें एक हफ्ता बिठा दीजिए और ये मीडिया वाले जो हम कहें, वह लिखते हुए न दिखायी दें तो कहें। आज यह सरकार वही नहीं कर रही है। वह जो चाहती है, मीडिया लिख रहा है और जो वह चाहती है, वही मीडिया कहेगा। दिन भर मीडिया इनकी प्रशंसा करता है। एक जमाने में उत्तर प्रदेश में अगर एक बलात्कार हो जाता था या एक लूट की घटना हो जाती थी तो हमारी अक्रियत सरकार के खिलाफ मीडिया इतना चलाता था कि लगता था हिन्दुस्तान में डाला-डोला आ गया, भूकंप आ गया - उसे गांव में डाला-डोला कहते हैं - लेकिन आज क्या हो रहा है, उत्तर प्रदेश में आज क्या स्थिति है? उत्तर प्रदेश का डेवलपमेंट पूरा रुक गया है, उत्तर प्रदेश में

फर्जी encounter हो रहे हैं, एक-एक दिन में 37-37 मुठभेड़ें हो रही हैं, वहां कानून-व्यवस्था नाम की कोई चीज नहीं है। कासगंज में खुले-आम तिरंगे झंडे के नाम पर जिस तरह से अराजकता फैलायी गयी, अगर आप उसकी आड़ लेकर चुनाव लड़ना चाहते हैं तो यह गलतफहमी निकाल दीजिए। आपके कुछ नेता कर्नाटक में गए। उन्होंने कह दिया कि हमें मुसलमानों का वोट ही नहीं चाहिए। ...**(व्यवधान)**... अब हमसे मत कहलाइए। अगर आप इन भाषणों को देश का सोच रहे हों ...**(व्यवधान)**...

श्री तपन कुमार सेन (पश्चिमी बंगाल): आपके अनंत हेगड़े साहब क्या कर रहे हैं? ...**(व्यवधान)**...

श्री बी.के. हरिप्रसाद: वह अनंत कुमार नहीं, अनंतकुमार हेगड़े ने बोला है। ...**(व्यवधान)**...

श्री नरेश अग्रवाल: लोकतंत्र के चार खंभे हैं। मैं कह रहा था कि अखिलेश जी की सरकार में मीडिया को सब कुछ खराब दिखता था, लेकिन आज वहां रोज रेप और अन्य चीजें हो रही हैं लेकिन उन्हें सब अच्छा दिखायी दे रहा है। देश में दो ही लोग चल रहे हैं - मोदी-मोदी और योगी-योगी, बाकी सब बेकार हैं। ऐसा लग रहा है देश में बाकी कुछ रह ही नहीं गया है। ऐसे ही हमारे साथ भी था। जब emergency थी, हम यूथ कांग्रेस में थे, भाई साहब भी थे, सब थे। उस समय बड़ा अच्छा लगता था, ऐसा लगता था कि कुछ है ही नहीं, सब तरफ कांग्रेस ही कांग्रेस थी और इंदिरा जी के अलावा कोई विकल्प ही नहीं है। हम भी यंग थे, बड़ा अच्छा लगता था, अफसर सलामी देते थे, यूथ के अध्यक्ष थे, जिधर निकलते थे, मंत्री हम लोगों के पीछे होते थे लेकिन 1977 का चुनाव हुआ तो क्या हुआ? राजस्थान ने आपको alarm किया है। यह alarming situation है। आप सोच लीजिए, बहुत दिन नारों और जुमलों से काम नहीं चलने वाला है। बहुत जुमले हो गए हैं, बहुत नारे हो गए हैं, देश को कुछ चाहिए। जो गुलाम नबी जी ने कहा, हमें वह भारत चाहिए, जहां डाल-डाल पर सोने की चिड़िया बैठे, जहां हिन्दू, मुसलमान, सिख और ईसाई एक हों, जहां कहीं साम्प्रदायिकता न फैली हो। जहां जिस राम के नाम पर आप वोट ले रहे हैं, वह राम राज्य हमें दिखायी दे - हमें वह भारत चाहिए, हमें साम्प्रदायिकता का भारत नहीं चाहिए। आप अपनी सोच बदल दीजिए। आप गलतफहमी में मत रहिए। हिन्दू कभी साम्प्रदायिक नहीं होता। मैं यहां एक बात आपसे कह देता हूँ कि किसी कौम को बहुत दिन डराकर रखना बहुत अच्छी बात नहीं होती है। मैं हिन्दुस्तान के मुसलमानों को बधाई दूंगा कि सबसे बड़ी आबादी अगर विश्व में मुसलमानों की कहीं है तो हिन्दुस्तान में है। विश्व का सबसे बड़ा मुस्लिम देश अगर कोई है तो वह हिन्दुस्तान है।

श्री आनन्द शर्मा: इंडोनेशिया के बाद दूसरा है।

श्री नरेश अग्रवाल: नहीं। हमारे यहां 25 परसेंट जोड़ दीजिए, हम सबसे बड़े देश हैं, लेकिन यहां मुसलमान मिक्स्ड आबादी में रहता है। हिन्दू-मुसलमान के रिश्ते बहुत अच्छे हैं। हम एक दूसरे के घर शादी में जाएं, एक दूसरे के घर ईद में जाएं और वे होली में हमारे यहां आएंगे। यहां का मुसलमान शांत है। इन सबको साथ लेकर चलना पड़ेगा और यह आपको सोचकर चलना चाहिए। प्रजातंत्र के चार खम्भे हैं, आपने media अपनी जेब में कर लिया। जनता ने आपको बहुमत देकर बैठा दिया अब चाहे जिसको आप money bill कर दीजिए और हम लोगों की और राज्य सभा की जरूरत ही नहीं है।

[श्री नरेश अग्रवाल]

संविधान ने अनुच्छेद 110 में Money Bill का अधिकार आपको दे दिया है, जिसको चाहे आप उसको Money Bill कर दीजिए, तो यह लोक सभा और राज्य सभा भी बेकार हो गई, bureaucracy भी आपके कब्जे में है। अब judiciary के बारे में हम कुछ कहना नहीं चाहते हैं। पहली बार हिंदुस्तान के इतिहास में सुप्रीम कोर्ट के जज खुले-आम आरोप लगा रहे हैं। सुप्रीम कोर्ट के चार सीनियर जज खुले-आम आरोप लगा रहे हैं और फिर उन्होंने मीडिया में कहा और मैं चाहता हूँ कि इस सदन में चर्चा होनी चाहिए कि आखिर वे आरोप क्यों लगाए गए हैं? आखिर वे आरोप क्यों लगाए गए हैं? उन आरोपों का मतलब क्या है? कहीं ऐसा तो नहीं कि सरकार के दबाव में उन जजों के खिलाफ social media में कहा गया कि वे कांग्रेसी हैं? अब social media में यह भी चल रहा है, "नौकरियों पर पड़ा हथौड़ा, बेचो चाय और तलो पकौड़ा।" यह आजकल social media पर बहुत तेजी से चल रहा है। आप सारे स्तम्भों को कब्जे में करते चले जा रहे हैं तो फिर प्रजातंत्र कहाँ रह गया है, यह तो तानाशाही का स्वरूप हो गया। Democracy जिंदा रखिए। यदि democracy जिंदा नहीं रखी तो यह बहुत अच्छा नहीं होगा। इस सरकार ने अब तक विज्ञापन पर 3,755 करोड़ रुपये खर्च किए हैं। गुलाम नबी जी कह रहे थे कि स्वच्छ भारत के ऊपर 550 करोड़ रुपये पब्लिसिटी पर खर्च किए हैं। बेटी बचाओ, बेटी पढ़ाओ पर भी खर्च किए और योगा में सरकार के 450 करोड़ रुपये खर्च कर दिए। इतने रुपये में तो कोई योजना देश में दे देते उस गरीब का एक तो पिंड छूट जाता। किसान खुदकुशी करके मर रहा है। किसान को आप क्या दे रहे हैं? किसान तो खुदकुशी कर रहा है। अभी मैं किसान पर आगे आऊंगा।

श्रीमन्, बजट आया। इन्होंने कहा कि यह बजट कृषि प्रधान बजट है। हर अखबार में मोटा-मोटा लिखा - चलो गांव की ओर, गांव का बजट। जैसे हमारी Under-19 team ने अभी New Zealand में Australia के खिलाफ जो World Cup जीता है तो एक अखबार ने लिखा कि कर लो दुनिया मुट्ठी में। ऐसा लगा कि जैसे क्रिकेट से ही पूरी दुनिया मुट्ठी में हो जाएगी। यहां राजीव शुक्ल जी बैठे हैं, इन्होंने ऐसा कर दिया कि सब क्रिकेट में ही कर दिया। इन्होंने देश में बाकी sports खत्म ही कर दिए। ऐसे ही सारे अखबारों ने लिख दिया कि चलो गांव की ओर, गांव वालों को सब दे दिया। आपने गांव वालों को क्या दिया? आज खाद लेनी हो तो अंगूठा लगाएं, बीज लेना हो तो अंगूठा लगाएं, फसल की उचित कीमत नहीं मिलती है। अगर आप डेढ़ गुने की बात करते हो तो गेहूं की MSP 1640 रुपये है। बाजार में एक महीने बाद गेहूं पक कर आ जाएगा, आप उसका दाम डेढ़ गुना घोषित कर दीजिए और उसे कार्यान्वित कीजिए। जैसे आपने Health Policy के बारे में कहा है कि यह अभी लागू होगी और फिर आप कहेंगे कि अक्टूबर-नवम्बर में लागू होगी। फिर आपने उसमें कह दिया कि 60% हमारा रहेगा, 40% राज्यों का रहेगा। राज्यों की हालत यह है कि राज्यों का सारा development खत्म हो गया क्योंकि उनके पास पैसा ही नहीं है। उत्तर प्रदेश में कर्ज माफी के नाम पर प्रदेश का सारा पैसा ही चला गया है। अखिलेश जी ने तो सरकार के पैसे से तमाम सड़कें बनवा दीं। अब उत्तर प्रदेश में कुछ पैसा मिल पाएगा? मैं गुलाम नबी जी की बात से पूरी तरह सहमत हूँ कि कुछ निजी insurance कंपनियों को फायदा देने के लिए प्रीमियम दिलवाया जाएगा। मेरी wife बीमार थी, मैं परसों उनको मैक्स अस्पताल से लेकर आया, मैंने डाक्टर से पूछा कि आपका हॉस्पिटल कितने लोगों को insurance की सुविधा देता है, तो उन्होंने कहा कि 1% की भी नहीं देता। हम आज 60 साल की उम्र से ऊपर हैं और हम किसी इंश्योरेंस कम्पनी से अपना हेल्थ बीमा करवाने के लिए कहें, तो इंश्योरेंस कम्पनी हमारा हेल्थ

बीमा नहीं करेगी, क्योंकि हम 60 साल से ऊपर की उम्र के हो गए हैं। हर आदमी को मेडिकल की जरूरत तो 60 साल की उम्र के बाद ही पड़ती है, उसके पहले तो वह हृष्ट-पुष्ट घूम ही रहा है, इसलिए उसको आपके हैल्थ बीमा की क्या जरूरत है? उसके पहले तो भगवान ने उसको हट्ट-कट्टा बनाया ही है और वह हट्टा-कट्टा घूम ही रहा है। मैं आपसे जानना चाहता हूँ कि आप हैल्थ बीमा किसको दे रहे हैं? आप किसकी हैल्थ ठीक कर रहे हैं? आप 50 करोड़ लोगों को दो हजार करोड़ रुपये में पांच लाख रुपये तक का बीमा दे देंगे कि कोई भी व्यक्ति, किसी भी अस्पताल में इलाज करवाने के लिए जाएगा, तो उससे वहां पर पांच लाख रुपये तक का बिल नहीं लिया जाएगा। संसदीय कार्य मंत्री जी, आप मेरे साथ कपड़े बदल लो और रात में किसी अस्पताल में मेरे साथ चलो। पहले वह इतनी जांच लिख देगा कि उसी में लाख-डेढ़ लाख रुपया चला जाएगा। कोई भी बिल दो-तीन लाख से कम का नहीं होगा और आप उससे कह दीजिए कि इसका पेमेंट बीमा कम्पनी से मिल जाएगा, तो वह आपको बंद कर देगा। आजकल तो अस्पताल वाले बिना पेमेंट लिए डेड बॉडी भी नहीं देते हैं। अब तो अपोलो जैसे अस्पताल डेड बॉडी रख लेते हैं और कहते हैं कि पहले पैसे दो। अब तो ऐसा भी नहीं है कि मरीज बेचारा मर गया, तो उसकी डेड बॉडी को जाने दें।

उपसभापति महोदय, पेट्रोल, डीजल के दाम लगातार बढ़ते जा रहे हैं। जब से आप नई पॉलिसी लाए हैं, तब से पेट्रोल के दाम 9 रुपये लीटर और डीजल के दाम 7 रुपये लीटर बढ़ चुके हैं। एक जमाना था, जब हम लोग बजट को सुनते थे। हम बजट को इसलिए सुनते थे कि किस चीज के कितने दाम हो गए और वे दाम साल भर तक तो रहेंगे। इंदिरा जी के समय में जब बजट आता था, तब यह होता था कि उसके बाद दाम नहीं बढ़ेंगे। अब तो बजट का कोई महत्व ही नहीं रह गया है। मैं उस दिन अस्पताल में था, अखबारों ने बड़े जोर-शोर से लिखा कि डीजल और पेट्रोल दो रुपये सस्ता हुआ। मैंने कहा कि चलो कुछ तो असर हुआ, लेकिन अगले दिन पढ़ा कि उन्होंने दो रुपये सस्ता कहा किया, उन्होंने 6 परसेंट एक्साइज ड्यूटी घटाई और 8 परसेंट सेस लगा दिया, तो उसकी कीमत तो उतनी ही रही। देश में कहां पर पेट्रोल, डीजल सस्ता हुआ है, देश में कौन-सी चीज सस्ती हुई है?

आप कहते हैं कि "उज्ज्वला योजना" में हम सबको रसोई गैस दे रहे हैं। आप जरा देख तो लीजिए कि उनसे कितना पैसा लिया जा रहा है। कोई आदमी मुफ्त में रसोई गैस प्राप्त नहीं कर रहा है। उनको दो सिलेंडर की जगह एक सिलेंडर दिया जाता है और जब सिलेंडर खत्म हो जाता है, तब वह 800 रुपये कहां से लाए कि वह अपने घर में सिलेंडर का इस्तेमाल कर सके। यह वास्तविकता है और आप गांव की वास्तविकता देखिए।

हम कहते हैं कि हम सब पोलिटिकल लोगों को सोचना चाहिए कि क्या यह ब्यूरोक्रेसी सिस्टम इस कंट्री में सही है? जब हमारी योजनाएं ठीक से नीचे लागू नहीं होती हैं, तो सिस्टम को क्यों नहीं बदल दिया जाता है? हम क्यों अंग्रेजी के सिस्टम को रखे हुए हैं? जो आई.ए.एस. कहेगा, वही होगा। वे हमारे सामने आंकाड़े इतने बढ़िया बनाकर ले आते हैं। अब डा. हर्षवर्धन जी आ गए हैं, वे भी पर्यावरण को ठीक कर रहे हैं। दिल्ली के पर्यावरण की क्या हालत है? अमेरिका ने अपने यहां नागरिकों को चेतावनी दे दी कि आप दिल्ली नहीं जाएंगे। यूनाइटेड एयरलाइन्स ने अपनी फ्लाइट्स कैंसिल कर दीं। श्रीलंका की टीम मास्क पहनकर हमारे देश में खेलती है। इससे हमारी इमेज कितनी खराब हो रही है। हम अपने यहां का प्रदूषण क्यों नहीं ठीक कर सकते? आपने इतना सेस लगाया है, फिर भी पर्यावरण

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प्रदूषित हो रहा है। एक एन.जी.टी बन गया है। अगर गांव का बेचारा किसान अपने खेत से मिट्टी निकालने जाए, तो शाम को उसको दरोगा बंद कर देगा। जंतर-मंतर पर इसी वजह से प्रदर्शन बंद कर दिए कि तुम्हारी आवाज़ न निकल सके। यह हमारा न्यू इंडिया है। आप पर्यावरण को ठीक करिए, हम सांस में ज़हर ले रहे हैं। डाक्टर कहता है कि सुबह टहलने मत जाना, क्योंकि टहलने से जितना फायदा नहीं होगा, उससे ज्यादा नुकसान होगा। दिल्ली में डॉक्टर ऐसा कहता है। इससे तो हमारे छोटे गांव अच्छे हैं। कम से कम वहां पर प्रदूषण नहीं है और हमें साफ हवा मिल रही है।

हम रोज सुन रहे हैं कि सीमा पर हमारे सैनिक मर रहे हैं। मैं आज़ाद साहब से सहमत हूं कि कश्मीर इस देश के लिए बहुत बड़ी समस्या है। जब जाधव जी का मामला आया था, तब पूरा विपक्ष देश के साथ खड़ा हुआ था। पूरे विपक्ष ने साथ दिया कि आप मजबूती से चलिए। सुषमा जी बोल रही थीं कि आप लोग कुछ comments मत करिए, यह international matter है। उस international matter में क्या हुआ? क्या जाधव की रिहाई हो गयी या पाकिस्तान की जेलों में सैंकड़ों बंद और हिंदुस्तानी, जिनका नाम पता नहीं मालूम, उनकी रिहाई हो गई? पाकिस्तान रोज हमारे सैनिकों को मार रहा है। आपके 4 साल के शासनकाल में अब तक 800 सैनिक शहीद हो चुके हैं। इतने तो युद्ध कर देते, तो भी शहीद नहीं होते और पाकिस्तान हिंदुस्तान का हिस्सा होता। ...**(व्यवधान)**... surgical strike क्या थी, मुझे नहीं मालूम, लेकिन आप जब तक पाकिस्तान में मिलिट्री से बात नहीं करोगे, वहां के नेताओं से वार्ता करने से कोई लाभ नहीं होगा क्योंकि पाकिस्तान की सरकार मिलिट्री चलाती है। वहां आप चाहे साड़ी ले जाओ, चाहे बिंदी ले जाओ, उस से कोई फायदा नहीं होने वाला। आप कड़े होइए। चीन हमारा दुश्मन है, नेपाल हम से भागा जा रहा है, रशिया हमारा दोस्त था, लेकिन ट्रम्प के चक्कर में रशिया भी भाग गया वरना रशिया ने तो हमेशा हिंदुस्तान की मदद की है। जब अमेरिकी बेड़ा आया था, तो रशिया ने अपना बेड़ा हिंदुस्तान की मदद के लिए भेजा था। यू.एन.ओ. में अगर कोई देश हिंदुस्तान के पक्ष में वीटो करता था, तो सिर्फ रशिया करता था। आज चीन पाकिस्तान के पक्ष में वीटो कर रहा है। हम कहते हैं कि यह कह दो कि पाकिस्तान आतंकवादी है, तो चीन वीटो लगाता है कि नहीं ये आतंकवादी नहीं है। आप sanction नहीं लगा सकते। वहां कौन है, जो हमारे लिए वीटो लगाएगा, आप उसका नाम बता दीजिए? आपने कश्मीर में 9 हजार से अधिक पत्थरबाजों को छोड़ दिया। कल एक वीडियो वायरल हुआ है और सेना के जवानों के साथ वहां जो व्यवहार हो रहा है, यह बहुत अच्छी बात नहीं है। अगर देश की सेना demoralise हो जाएगी, तो देश खत्म हो जाएगा। हमें अपनी सेना पर गर्व होना चाहिए कि हिंदुस्तान की सेना विश्व की सब से अच्छी सेना है। हिंदुस्तान का कोई वीर सपूत कमजोर नहीं है, देश पर कुर्बान होने वालों की कोई कमी नहीं है, लेकिन जुमलों में कुर्बानी मत कराइए, जुमलों में बात मत करिए। यह देश एक मजबूत हिंदुस्तान चाहता है। आज चीन जिस तरह विश्व की महाशक्ति बन रहा है, आने वाले दिनों में हमारे लिए बहुत मुश्किल खड़ी होगी।

आपने एक nation एक election की बात कह दी। हम तैयार हैं, लेकिन योगी बाबा तैयार हैं कि नहीं? आप साल-दो साल बाद चुनाव करा लो - यू.पी. में भी करा लो, गुजरात और हिमाचल के भी करा लो। यह कैसे होगा? जब तक आप Constitution में परिवर्तन नहीं करेंगे कि State Assembly पांच साल तक भंग नहीं होगी, तब तक one nation, one election कभी नहीं हो सकता। अगर

Assembly भंग होगी, तो आगे चुनाव फिर बीच में होने लगेगा। अभी जैसे यहां President rule नहीं होता, वैसे स्टेट में भी कोई President rule नहीं हो। जब पांच साल तक चुनी हुई सरकार चलेगी, तभी आप one nation, one election की बात कर सकते हैं। मुझे याद है, इंदिरा जी के जमाने में मध्य प्रदेश से सेठी जी आते थे, उन्होंने अमेरिकन सिस्टम वाली बात चलायी और वह बहुत जोर से चली कि अमेरिकन सिस्टम पर हिंदुस्तान में चुनाव होने चाहिए यानी राष्ट्रपति का चुनाव हो, बाकी के न हों।

श्री राजीव शुक्ल (महाराष्ट्र): वसंत साठे जी ने कहा था।

श्री नरेश अग्रवाल: नहीं, पेट्रोलियम मिनिस्टर सेठी जी ने भी यह मुद्दा उठाया था।

श्री डी.पी. त्रिपाठी (महाराष्ट्र): यह बात वसंत साठे जी ने शुरू की थी। ...**(व्यवधान)**...

श्री नरेश अग्रवाल: राजीव जी, जब मैं कांग्रेस में adult हो गया था, तब आप कक्षा 5 में पढ़ रहे होंगे।

श्री राजीव शुक्ल: अभी आप ज्यादा adult हो गए हो, कभी-कभी भूल जाते हो।

श्री नरेश अग्रवाल: आपने काले धन की बात कही और नोटबंदी से हमें क्या मिला? आज तक रिजर्व बैंक बता नहीं पा रही है कि नोटबंदी से क्या मिला? उस बारे में फाइनेंस कमिटी की रिपोर्ट तैयार नहीं हो पा रही है क्योंकि रिजर्व बैंक अभी तक कुछ बता नहीं पा रही है कि क्या हुआ? वे 99 परसेंट स्वीकार कर रहे हैं और हमें लगता है कि 101 परसेंट हो गया है क्योंकि नकली नोट कहां हैं? वे तो हैं ही नहीं। अभी कानपुर में 93 करोड़ रुपए पकड़े गए। पता नहीं, देश में ऐसा कितना धन होगा? पता नहीं, नेपाल हमें कितना रुपया देगा? वे नेपाल से उसको white करना चाहते थे। आपने को-ऑपरेटिव बैंक से कितना लिया, अभी आपको पता नहीं है। अभी अमित शाह भी कह रहे थे कि हमने काला धन समाप्त कर दिया, तो कहां था कालाधन, जो सफेद कर दिया? ...**(व्यवधान)**... काला धन स्विट्ज़रलैंड बैंक में था। काला धन सिंगापुर, पनामा और दुबई में है। आपने विदेशों से काला धन लाने की बात की थी। आजकल सोशल मीडिया पर एक लिस्ट आई थी, तो उसमें कांग्रेस पार्टी के सब लोगों के नाम दिए गए थे कि किसके नाम पर कितना काला धन है और किस बैंक में जमा है। आप यह काला धन बंद करिए। आप इस देश को प्लास्टिक मनी से नहीं चला सकते हैं। आप यह गलतफहमी दिमाग से निकाल दीजिए। ...**(व्यवधान)**... मैंने बिटकॉइन को तो उठाया था, लेकिन चला नहीं, बैन कर दिया। जिस देश की आबादी तीन परसेंट इनकम टैक्स देती हो, तो आप उस देश को प्लास्टिक मनी पर ले जाना चाहते हैं। आपने 67 हजार और बढ़ा दिए, जो अपनी इनकम टैक्स रिटर्न जाती है। इस 125 करोड़ के देश में आपने 67 हजार बढ़ा दिए, तो कौन सा बड़ा काम कर दिया? आपने अपने अधिकारियों को जितनी छूट दे रखी है, इसको बंद करिए। कांग्रेस पार्टी के चिदम्बरम जी भी कानून बनाते थे, लेकिन उनके बेटे पर ही वह कानून लग गया। मैं उनको कहता रहा कि यह मत समझो कि हम लोग ही सब कुछ हैं। अब वे कह रहे हैं कि हमारे बेटे पर कानून लग गया और भागे-भागे कोर्ट गए, ऐसे ही आपका हाल है। आप जितने भी फाइनेंस के बिल ला रहे हैं, उनमें किसी में सात साल की सजा है, किसी में पांच साल की सजा है और किसी में तीन साल की सजा है। अब तो आपने अधिकारी तक को सजा के लिए अधिकार दे दिया है कि वह किसी को भी पकड़ कर बंद कर दे। अब भ्रष्टाचार बढ़

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गया और यह भ्रष्टाचार शिष्टाचार में बदल गया है। आप अपने मन की यह गलतफहमी निकाल दीजिए कि आपने भ्रष्टाचार खत्म कर दिया, यह तो चार गुना बढ़ गया है। कानपुर में GST कमिशनर पकड़े गए हैं। आप कितने कमिशनर पकड़ोगे? आपने सब काम अधिकारियों के हाथ में सौंप दिया। अरुण जी वकील हैं, लेकिन पता नहीं क्या कर रहे हैं? हर जगह जेल-जेल, आपने रीयल एस्टेट में भी जेल कर दिया है। हमने तो इसको अपोज़ किया था, लेकिन लोग समझने लगे कि यह रीयल एस्टेट का आदमी है, यह तो बिल्डिंग बनाता है। हमारा सबसे ज्यादा विरोध शैलजा जी कमेटीज़ की मीटिंग्स में करने लगीं, तो हमने इनसे कहा कि हम बिल्डिंग्स नहीं बनाते हैं। आप यह गलतफहमी मत रखिए, लेकिन रीयल एस्टेट ने देश में 12 करोड़ लोगों को नौकरी दे रखी थी। उसने कोई पकौड़े वाली नौकरी नहीं दे रखी थी। अगर कोई एक प्लॉट बेचता था, तो एक साल तक उसके घर का खर्च चलता था। लोग पूछते थे कि क्या काम करते हो? शादी के समय पूछा जाता है कि लड़का क्या करता है? आप कहेंगे कि लड़का पकौड़ा बेचता है, तो कोई शादी भी नहीं करेगा। यह कोई शादी के समय कहता कि मैं रीयल एस्टेट का काम करता हूँ, तो कम से कम उसकी शादी तो हो जाती। आपने तो वह सब भी खत्म कर दिया।

आप महिलाओं की सुरक्षा की बात कर रहे हैं। हर साल एक लाख महिलाएं kidnap की जाती हैं, लेकिन आपने 67 हजार की फिगर दी है। वे इसलिए kidnap की जाती हैं कि उनकी जबरदस्ती शादी कराई जाती है। सबसे ज्यादा बिहार में जबरदस्ती शादी कराई जाती है। वहां पर तो लड़के की शादी भी जबरदस्ती लट्ट के जोर पर कराई जाती है और लड़की की शादी भी लट्ट के जोर पर कराई जाती है। ऐसे दूल्हे को पकड़वा दूल्हा कहा जाता है। लड़की का बाप जबरदस्ती लड़के को उठाता है और लट्ट के दम पर शादी करवाता है, यह पकड़वा दूल्हा कहलाता है। यहां पर राम कृपाल यादव जी बैठे हैं और हंस रहे हैं। राम कृपाल जी, आप खुद ही इसके गवाह रहे हैं और आपने बहुत सी ऐसी शादियां अटेंड भी की हैं। एक दिन हमें ही बता रहे थे, आज चुप हैं। अरे सत्यता बोलो, सत्यता बोलोगे तो लोग खुश भी होंगे। मैं सिर्फ इतना कहूंगा, क्योंकि नीरज जी को भी बोलना है, हमारी पार्टी का टाइम सिर्फ 53 मिनट है और अभी 35 मिनट हो गए हैं, इसलिए कितना टाइम बचा हुआ है?

श्री नीरज शेखर (उत्तर प्रदेश): अभी आपके 17 मिनट बचे हुए हैं।

श्री नरेश अग्रवाल: इन्हें भी बोलना है। चूंकि अभी बोलना बहुत है और मेरे ख्याल से सभी लोग सुनना भी खूब चाहते हैं। ...**(व्यवधान)**...

श्री मेघराज जैन (मध्य प्रदेश): आप एक घंटा बोलिए।

श्री नरेश अग्रवाल: चलिए, जैन साहब रिटायर होने से पहले आपने पहली बार हमारी तारीफ तो की। हमने कहा, हमारी तारीफ क्यों नहीं करते हैं? हम तो एवर ग्रीन हैं, हम तो हर वक्त हँसते रहते हैं, हँसी-मज़ाक करते हैं, क्योंकि ज़िंदगी में कुछ नहीं है, न दौलत छाती पर ले जाओगे, न कोई चीज़ मिलने वाली है। आज जो संस्कार हो गए हैं, उनमें अगर बेटा साल में फोटो पर एक बार माला चढ़ा दे, तो समझ लीजिए कि वह बड़ा लायक हो गया है। बूढ़े-बूढ़ियों का जो हाल इस देश में हो रहा है, उसके लिए अब सोचना बंद कर दो। खैर, प्रमोद जी तो अकेले हैं, इनकी कोई दिक्कत नहीं है, फ़र्क नहीं

पड़ता। बूढ़े-बूढ़ियों का जो हाल हो रहा है, वृद्ध आश्रमों की जो हालत हो गई है, उस संदर्भ में तो जापान और चीन से ज्यादा बुरी हालत हिंदुस्तान की हो गई है। जब मैंने रेमंड के मालिक के बारे में सुना, तो रेमंड का सामान खरीदना बंद कर दिया।

MR. DEPUTY CHAIRMAN: Okay. All right.

श्री नरेश अग्रवाल: मैं अभी खत्म कर रहा हूँ। मैं आपको बता रहा हूँ कि रेमंड के मालिक ने अपना सब-कुछ बेटे को दे दिया। ऐसा बाप, जिसने बेटे को 8,000 करोड़ रुपये दे दिए हों, उसको घर से निकाल दिया। उसे रहने के लिए मकान ही नहीं दे रहे हैं। आप ऐसा कानून बनाइए कि अगर लड़का पैदा हुआ है, तो माँ-बाप की देख-रेख करने की उसकी जिम्मेदारी है। घर में चार रोटी हों और पाँच खाने वाले हों, तब अगर कोई भूखा रहेगा, तो माँ भूखी रहेगी, दूसरा कोई भूखा नहीं रहेगा। यह इस देश का काँसेप्ट है। आज जो स्थिति हो रही है, उसको देखने के लिए आप वृंदावन चले जाइए, बनारस चले जाइए, वहाँ क्या स्थिति है? अब ऐसा बड़े शहरों में ही नहीं, बल्कि छोटे शहरों में भी होना शुरू हो गया है। यह जो स्थिति है कि लड़का जब तक कुंवारा अपना और शादी हुई तो जानिए गया, अब यह स्थिति आ गई है। महोदय, आप ऐसा कानून बनाइए, ऐसा बिल लाइए, जिससे देश के उन बुजुर्गों को, जिनकी सीनियर सिटिजन्स की उम्र हो गई है, उनको भी अपनी लाइफ की सिक्युरिटी मिल सके, सेफ्टी मिल सके और हिंदुस्तान जो था, वह फिर से वैसा ही हिंदुस्तान रहे। अगर गलतफहमी के शिकार रहोगे, तो नुकसान होगा, क्योंकि हमने बड़ी-बड़ी सत्ताएँ परिवर्तित होती देखी हैं। हमने चालीस साल के जीवन में उठा-पठक देखी है, जोड़-तोड़ करने में बड़े माहिर हैं हम। इस देश में "नरेश फॉर्मूला" भी चलता था। कल्याण जी की सरकार हमने ही उस समय बनवा दी थी, नहीं तो बनती नहीं, इसलिए आइए, बड़ा दिल करिए और अटल जी, जो कह गए थे, उस संदर्भ में लास्ट में इतना ही कहूँगा कि,

"छोटे मन से कोई बड़ा नहीं होता,
टूटे मन से कोई खड़ा नहीं होता।"

अटल जी ने ये दो लाइनें कही थीं। बीजेपी को अगर जिंदा किया तो अटल जी ने जिंदा किया, आडवाणी जी ने जिंदा किया। कम से कम कहे शब्दों को ही याद कर लीजिए, आपका बहुत भला होगा। आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you, Nareshji and thank you also for injecting a little bit of humour into the debate.

SHRI NARESH AGRAWAL: Thank you.

MR. DEPUTY CHAIRMAN: Well, hon. Members, I have to inform you that hon. Chairman has already said that Parties will not be given more time. Parties have to adhere to their time and, therefore, the first speaker should keep in mind that there will be a second speaker or third speaker.

श्री नरेश अग्रवाल: उपसभापति जी, मेरी एक आपत्ति है। हम लोग इस चेयर की गरिमा नहीं गिरने देना चाहते हैं। आप बारम्बार कहते हैं कि चेयरमैन साहब ऐसा कह कर गए हैं, इस वजह से ऐसा करना है। आपके पास अधिकार हैं, इस देश में अधिकारों का इस्तेमाल ही नहीं हो रहा है। जब आपको नियमों में सब अधिकार दिये हैं, तो आप इस्तेमाल कीजिए। आप चेयर हैं।

MR. DEPUTY CHAIRMAN: I only quoted. ...*(Interruptions)*... No, no. I only quoted. ...*(Interruptions)*... I only quoted. ...*(Interruptions)*...

श्री नरेश अग्रवाल: आप हमें अभी बिठा दीजिए, हम सब नियम अभी बदल देंगे। हम तो माहिर हैं नियम बदलने में। आप हमें बिठा दीजिए, हम सभी नियम अभी बदल देंगे।

MR. DEPUTY CHAIRMAN: I was quoting the hon. Chairman. ...*(Interruptions)*...

SHRI ANAND SHARMA: Before that, Sir, I have a point for clarification. It is true that the time has been allocated for this debate and for the Budget. But, now, every time when the discussion is there, there are occasions when many minutes are lost for either Party because of interruptions. Even if that is not Intentional, that happens. So, there is a spill-over effect. The second thing is that the debate will conclude on Wednesday as we have been informed. Now, on behalf of my party and on behalf of our colleagues in the Opposition...

MR. DEPUTY CHAIRMAN: Please listen. ...*(Interruptions)*... Please listen. ...*(Interruptions)*...

SHRI ANAND SHARMA: We want to make one thing absolutely clear. Last time also it happened that the Government said that the debate would conclude the previous day and on the next day only the Government, the Prime Minister will speak. This will not be acceptable to us. If the reply is on Wednesday then the debate spills over to Wednesday. They will have to listen to some of us and then give the reply. It cannot be otherwise. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That's okay. ...*(Interruptions)*... I have no objection to that. ...*(Interruptions)*...

SHRI ANAND SHARMA: I am saying it in all seriousness. आप बताइए, कैसे होगा?

MR. DEPUTY CHAIRMAN: I have no objection to that.

श्री आनन्द शर्मा: आप चेयरमैन साहब को बता दें, वरना हाउस का सेंस ले लें। ...*(व्यवधान)*... ऐसे नहीं होगा। इतनी बड़ी-बड़ी बातें हुई हैं, उनका जवाब तो देंगे।

MR. DEPUTY CHAIRMAN: I have no objection to that. But, I am only saying that twelve hours is the time allotted. We sit up to 8.00 p.m. today and tomorrow up to 8.00 p.m. By then, twelve hours' time will be over. So, tomorrow by 8.00 p.m., the discussion has to be over because by that time it will be twelve hours.

SHRI ANAND SHARMA: No, no, Sir, we are very clear on that that if the reply is on Wednesday, then, I speak not only for myself but for the Opposition colleagues also.

MR. DEPUTY CHAIRMAN: No, no, this is for the Government...
...(Interruptions)...

SHRI ANAND SHARMA: It has to be then there. The Government is here; the Ministers are here. It has to be a level playing field. We do not want it and I have reasons for that.

MR. DEPUTY CHAIRMAN: I understood your point. ...(Interruptions)... I understood your point.

SHRI ANAND SHARMA: I will also be very transparent because the Government always has the advantage. Naturally, the President of the Ruling Party moves the Motion which is his right, very good. So, the message which goes to the people, and even in the media, the space gets restricted for the criticism of the Government. On the final day, it is hundred per cent only of the Government and what others have to say in response, as the debate evolves, that cannot be frozen. And, that will not come. Then, the hundred per cent space goes one way. We will not accept that.

MR. DEPUTY CHAIRMAN: No; every party will get its due time. Now, Shri A. Navaneethakrishnan.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Hon. Deputy Chairman, I thank the hon. President for having delivered the speech in the Joint Sitting of both the Houses of Parliament. Since, I am hailing from Tamil Nadu, I would like to draw the kind attention of this august House; also of the Central Government and especially, of the hon. President to a burning issue because, now, the young students of Tamil Nadu are preparing for the Plus-II examinations. At the same time, they are worrying about the NEET examination. Now, as per law, NEET has been enforced. I would like to draw the kind attention of the Central Government and also kind attention of the hon. President to this issue.

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[THE VICE-CHAIRMAN, (SHRI BHUBANESWAR KALITA) *in the Chair*]

At the same time, I thank our senior Member, Shri T.K. Rangarajan who has done a wonderful and a brilliant thing and, that is, writing to the office of the President to know about the status of the Bill passed by the Tamil Nadu Legislature seeking exemption from NEET. For that letter written by our hon. senior Member, Shri T.K. Rangarajan, the President's office has given a reply that the President's Office did not receive the Bill passed by the Tamil Nadu Legislature. Now, I want to raise this issue and I would also like to draw the kind attention of the Parliamentary Affairs Minister to this because this is concerning about the powers in the jurisdiction of the Central Government and also the exclusive jurisdiction and domain of the hon. President. My humble submission would be my reading of Articles 52, 53, 73, 74 and its provisos, Articles 246 & 254 of our Constitution. It is very clear. I am not accusing the Central Government. But I am urging the Central Government to take note of the mental agony of our Tamil Nadu students which they are undergoing. Now from the reply given by the hon. President of India to our colleague, Shri T.K. Rangarajan it is very clear. The Bill passed by the Tamil Nadu Legislature unanimously is the will of the people of Tamil Nadu. The Bill has been passed not without any legislative competency. The Concurrent List empowers the Tamil Nadu Legislature to pass a law on the subject of education. Though the Tamil Nadu Legislature has the jurisdiction, competency to pass a law which is included as one of the subjects in the Concurrent List, of course, that law now passed by the Tamil Nadu Legislative Assembly is a repugnancy to the law passed by the Indian Parliament, namely, the Indian Medical Council Act, Section 10 (D). To resolve the repugnancy, there is a provision in the Constitution; it is unknown to anybody but it is known to the Central Government. I request the Central Government, and urge the Central Government to kindly go through it. It is my humble request only to save the young students of Tamil Nadu. Last year a bright young girl had committed suicide. It attracted the attention of the whole world because she had secured more marks, in the State Board Exams but she did not secure more marks in NEET. It is a very sensitive matter and involves future of young students.

In the light of my reading of the Indian Constitution, what now appears is the inaction on the part of the Central Government and inaction on the part of the hon. President. It causes violation of the Indian Constitution. How? What is vested with the hon. President is the Executive power of the Union of India. So, the hon. President is the head of the Executive of the Union of India. So, he discharges the Executive powers of the Union of

India under the seal of the President. As per Article 74 the aid and advice of the Council of the Ministers come into the picture only with regard to the matters of Executive powers of the Union. So, for the executive powers of the Union alone the President is bound by the aid and advice of the Council of Ministers headed by the hon. Prime Minister. But this is a matter in which the Tamil Nadu State Legislature has enacted a law. It concerns the subject included in the Concurrent List. So, legislative competence can't be faulted, it has got full competence to enact the law that too unanimously passed.

Now, as per Article 254 "Inconsistency between laws made by Parliament and laws made by the Legislatures of States, clause (2) says, "where a law made by the Legislature of a State with respect to one of the matters enumerated in the Concurrent List contains any provision repugnant to the provisions of an earlier law made by Parliament or an existing law with respect to the matter, then, the law so made by the Legislature of such State shall, if it has been reserved for the consideration of the President and has received his assent, prevail in that State."

In this connection, I would like to draw the kind attention of the Central Government to clause 2, "Provided that nothing in this clause shall prevent Parliament from enacting any time any law with respect to the same matter including a law adding to amending, varying or repealing the law so made by the Legislature of the State." So, my humble submission would be, the power conferred upon the hon. President under article 254 is not within the purview of 'aid and advice of the Council of Ministers headed by the hon. Prime Minister'. It is an independent power vested with the hon. President because the Legislature's power, especially those of the Tamil Nadu Legislature, cannot be exercised by the Central Government. That is very clear. So, the Central Government's power is only executive; it is not judicial or legislative and, there too, the legislative power of the State Government, namely the Government of Tamil Nadu, cannot be taken over by the Central Government. So, what is being contemplated, according to me, with due respect to the Office of the hon. President, the hon. President has no say here. If the Bill has been reserved for his assent, he must give assent to it. Then, it is up to the Central Government to introduce another law to amend or to do anything else in the Parliament. So, my humble submission would be, the power of the Tamil Nadu Legislative Assembly has been now taken over; it has been bypassed, ignored; and, further, by keeping the Bill that has been reserved for the assent of the President by the Central Government, the Parliament has also been bypassed. So, my submission would be that the Concurrent List is not a mere paper. It doesn't mean that the law passed by the State Legislature can be kept with the

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Secretaries of the Central Government without forwarding it even to the President of India. My humble submission is that the entire Concurrent List now stands deleted because even as per Article 254, If there is any repugnancy, then the Central law would prevail. That doesn't mean that you can ignore the entire Concurrent List; by deleting the Concurrent List, you are taking away the powers of the State Governments. This is a very serious issue. You are violating the very basic features of the Constitution. Now, even the Court cannot decide upon a law competently passed by the Legislature or Parliament. Now, the Tamil Nadu Legislature has passed a law seeking exemption from appearing in NEET Examination. If it is repugnant to the Central law, it is permissible under law; wherever repugnancy arises, a Bill must be sent to the President for his assent and the President has to give his assent; only then, it must be taken over by the Central Government to consider whether a Bill could be Introduced to amend, vary or to nullify the Act passed by the Tamil Nadu Legislature. This is the scheme contemplated in our Constitution, but you are bypassing the Parliament, the Tamil Nadu Legislature and also the Office of the President of India. The principle of seeking the aid and advice of Council of Ministers, headed by the hon. Prime Minister is not applicable to the law passed by the Tamil Nadu State Legislature, that too, on a subject that is included in the Concurrent List. So, the repugnancy can be resolved only by the Parliament passing the law, not by withholding the files in Central Government offices. I am not accusing or blaming the Central Government. This is the practice that has been going on since Independence. So, I cannot blame anybody. We have to blame our own fate! So, my submission is that we don't want to witness suicides of young students in this current academic year. Parliament alone can pass the law, not the Central Government or the State Government. So, the Tamil Nadu Legislature has unanimously passed a valid law. It is entitled to pass a law which is repugnant to the Central law. Now, the Tamil Nadu Legislature has passed a law which is repugnant to the Central law. It has legislative jurisdiction and competency. So, having passed a Bill, -- it is only an administrative procedure to forward to Central Government. Even now, I humbly urge the Central Government to forward the Bill to the hon. President, and the hon. President must bound to give the assent, and then only, the Central Government can examine the issue thereafter. Its jurisdiction ends there as soon as the Bill is introduced here, to vary, amend, abrogate or to do anything. Then, it is a matter within the domain or jurisdiction of the Parliament, Parliament alone can say that the Bill passed by the Tamil Nadu Legislature is not valid. The Concurrent List is now deleted by the Central Government which is a basic feature of the Constitution. Without a Concurrent List, our

Constitution cannot exist. The BJP is full of intellectuals. There is no doubt about it. By force of habit, all the files containing Bills or proposals which will be repugnant to the Central Law, are kept aside, without doing anything, or, for which assent is refused. My humble submission would be, it is a very, very serious matter pertaining to the young people of Tamil Nadu. Long back, in our State, the entrance examinations have been abolished by passing an Act. That Act has been upheld by the Supreme Court. Of course, now, the Parliament has enacted Sections 10C, 10D of the Indian Medical Council Act. But, at the same time, I would like to draw your attention to the fact that the Central Government has announced that more colleges would be established in Tamil Nadu, but they are yet to be established. For AIIMS, NEET is not applicable. AIIMS is conducting their own examinations. AIIMS is at a higher level. Students joining the AIIMS are very bright and brilliant. Likewise, NEET is not the deciding test to assess the capability, intelligence, hard work, or, the aptitude for service in the rural areas. Learning process is a continuous one. By one single test, you cannot assess the capability of the student. That is not the right method. One can acquire knowledge slowly. What is the concept of inclusive growth? If a student is very poor, he should not be left to be poor forever! That is not the concept of the inclusive growth. Social justice is being denied to the poor students. The competitive edge is available to the urban students, though, of course, thanks to our Amma, she has protected the poor people, and 69 per cent reservation is in force. So, of course, in spite of the NEET, 69 per cent reservation is in force, is being implemented. But, even in 69 per cent reservation, only the rich, urban people of those respective communities are enjoying the benefits. So, the first generation students hailing from poor, rural background, are not able to reach the medical colleges. That is why, those students who have studied with the help of the Government quota at a lesser cost, as soon as they become doctors, they never go to the rural areas. They confine themselves to the multinational hospitals, corporate hospitals. So, my reading of the constitutional provisions in the Articles is that the hon. President has exclusive domain, jurisdiction to give the assent. Even with due respect to the office of the hon. President, the hon. President is bound to give the assent to the Bill now passed by the Tamil Nadu Assembly because this Bill is to protect the poor rural students. Now, my humble submission would be, don't bypass the Parliament; don't bypass the Tamil Nadu Legislative Assembly; don't delete the Concurrent List from the Constitution. You are violating the principle of the State autonomy, and you are violating the basic features of the Constitution. I am not accusing anybody. I am not blaming anybody. If any law is repugnant to the Central law, it will either be kept under the drawers of the officers or it will not see the light of the day. Or, it

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has never seen the light of the day. I have gone through the case law to certain extent. Subject to correction, I would say that the basis of aid and advice given by the Council of Ministers are amenable to the judicial review. The judicial review, which is a basic feature of the Constitution, you are now violating. So, Parliament, the Tamil Nadu Legislative Assembly, the judicial review, the powers of the President, everything is now violated by keeping the files in the drawers of the office of the Central Government.

My humble submission would be, if there is anything on the part of the Government, it is reflected on the President. The President himself, according to me, is not bound by the aid and advice of the Council of Ministers. It is an independent jurisdiction conferred upon him. This is my humble opinion because what I quoted is a State law which is in the Concurrent List, forwarded under Article 254. Then, the President has to give his assent. The jurisdiction, of course, is vested with the Central Government to introduce a Bill or to deal with that law. Before that, the Central Government can't destroy the Constitution, the legislative powers, the Parliament, the judicial review power as also the office of the President. Now, in Tamil Nadu, young people are agitated because they are not capable of preparing for two examinations simultaneously—one for the NEET and another for the State Board. They are suffering; they are undergoing mental agony.

I very humbly urge the hon. President, through this House, to kindly consider and give his assent as early as possible. Also, I very, very humbly urge upon the Central Government, led by hon. Prime Minister, to consider and give a favourable advice to the President to give assent to the Bill so as to see to it that the law is enforced in Tamil Nadu. Tamil Nadu may please be given an exemption from NEET which is now warranted, which is now necessary.

I thank the President for his Address. I also thank the Central Government for the wonderful schemes they have introduced. Definitely, there will be a New India. There is no doubt about it. ...*(Interruptions)*... I hope, the Bill passed by the Tamil Nadu will be accepted by the Government, I hope, the Central Government will not reverse it.

I thank the Chair and I also thank the hon. Members. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sukhendu Sekhar Ray.

6.00 P.M.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, although the empty seats are staring at me. ...*(Interruptions)*... My voice is broken.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): There is enough number of Members for the evening session!

SHRI SUKHENDU SEKHAR RAY: On my right side, there are empty seats, Sir. Anyway, Sir,

29 जनवरी को संसद के ज्वायंट सेशन में महामहिम राष्ट्रपति जी ने 20 पन्ने के लिखित भाषण में कम से कम 11 प्रधानमंत्री योजनाओं का उल्लेख किया, जैसे - प्रधान मंत्री उज्ज्वला योजना, प्रधान मंत्री मुद्रा योजना, प्रधान मंत्री किसान सम्पदा योजना, वगैरह-वगैरह। इस तरह उसमें 11 योजनाओं का उल्लेख किया गया। उसमें क्या नहीं है? उसमें टॉयलेट भी है, डिजिटल वॉलेट भी है। उसमें सटार्टअप भी है, स्टैंडअप भी है, लेकिन स्टार्टअप हुआ है क्या?

श्री विजय गोयल: सर, मैं प्रस्ताव करता हूँ कि सदन का समय दो घंटे के लिए बढ़ा दिया जाये।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It has already been decided in the Business Advisory Committee meeting that the House will run up to eight o'clock.

श्री सुखेन्दु शेखर राय: सर, मेरा सवाल यह बनता है कि क्या स्टार्टअप हुआ है? आम जनता स्टैंडअप भी कैसे करेगी? क्योंकि नोटबंदी और जीएसटी के डबल धमाके से जनता की कमर ही टूट गई है, तो वह स्टैंडअप कैसे होगी? इसका कोई तरीका इस अभिभाषण में नहीं बताया गया। जनता न तो यात्रा शुरू कर पायी, न ही खड़ा होने की कोशिश कर सकती है। इस प्रकार से इस अभिभाषण में जो भी बताया गया, वह इस साल कई राज्यों में विधान सभा और अगले साल लोक सभा चुनाव को मद्देनजर रखते हुए बताया गया है, इसलिए यह भी एक चुनावी जुमला जैसा है। हालांकि इस अभिभाषण में महामहिम राष्ट्रपति जी के मन की बात नहीं कही गई, बल्कि हम हर रविवार को मन की बात सुनते हैं, उसी को इस अभिभाषण में दोहराया गया है, इससे ज्यादा इसमें कुछ नहीं है।

इस अभिभाषण में दो नई चीजें बताई गई हैं। पेज संख्या 19 में बताया गया कि simultaneous election होना चाहिए और उसके लिए सदन को विचार करना चाहिए। यह प्रस्ताव कहां से आया? क्या चुनाव आयोग ने कोई ऐसा प्रस्ताव दिया है? क्या Constitution में ऐसा कोई प्रावधान है? संविधान को खोल कर कोई भी हमें दिखा दे कि इसमें इस संबंध में एक भी आर्टिकल है, एक भी प्रोविजन है, जहां पर यह बताया गया हो कि केन्द्र और राज्य का चुनाव एक साथ करना पड़ेगा। यह कहीं नहीं है और सन् 1967 से आज तक शायद ही कभी केन्द्र और राज्य का चुनाव एक साथ हुआ है, तो आप अचानक केन्द्र और राज्य का चुनाव एक साथ कराने के लिए इतना शोर क्यों मचाने लगे? ऐसा इसलिए कि आप संविधान को जड़ से उखाड़ना चाहते हैं, आप अपने राजनीतिक स्वार्थ के कारण एक

[श्री सुखेन्दु शेखर राय]

नया संविधान बनाना चाहते हैं। इसके अलावा कोई दूसरा कारण नहीं है। बताया जा रहा है कि इसमें बहुत खर्च हो रहा है, बहुत समय बर्बाद हो रहा है। ...**(व्यवधान)**... इसमें समय और खर्च की बात बताई जा रही है। आपने तो डिजिटल इंडिया बना दिया, तो आप ऑनलाइन चुनाव करा लीजिए। आप ऑन-लाइन चुनाव करा दीजिए, इससे खर्च बच जाएगा और समय भी बच जाएगा। इसमें महीने भर चुनाव कराने की कोई जरूरत नहीं पड़ेगी, पैरामिलिट्री टूप्स के deployment की कोई जरूरत नहीं पड़ेगी। आप ऑनलाइन चुनाव कराइए, डिजिटल इंडिया बन गया। ये सारे शोर और नारेबाजी ज्यादा दिनों तक नहीं चलते हैं।

अभिभाषण के पेज संख्या 2 में महामहिम राष्ट्रपति जी ने बोला कि ट्रिपल तलाक बिल संसद में पेश किया गया, यहां भी सुबह बताया गया कि हम लोगों ने उसका विरोध किया। किसी भी पार्टी ने इसका विरोध नहीं किया, एक भी विरोधी दल ने इसका विरोध नहीं किया। हमारी मांग थी कि इस बिल में कुछ कमियां हैं, इसलिए इसको पहले सेलेक्ट कमेटी में भेजा जाए, वहां से scrutiny के बाद उसको यहां वापस लाया जाए, उसके बाद हम इस बिल को पारित करेंगे। यह एक संसदीय प्रणाली है। आप इस संसदीय प्रणाली को क्यों बर्बाद करना चाहते हैं? आप पहले इसका जवाब दीजिए।

महोदय, इसमें बहुत सारी बातें बताई गई हैं। इसमें बताया गया कि हिन्दुस्तान बहुत आगे बढ़ गया। कितना आगे बढ़ गया? हमारे पास दो-चार रिपोर्ट्स हैं। UNDP डेवलपमेंट रिपोर्ट के अनुसार मानव विकास के हिसाब से दुनिया के 188 देशों में भारत का स्थान 131वां है। इसका मतलब यह है कि भारत से ज्यादा मानव विकास 130 देशों में हुआ है। हमारे साथ तुलना सिर्फ कांगो, नामीबिया और पड़ोसी पाकिस्तान से किया जा सकती है, दूसरे देशों से नहीं। ऐसा हमारा डेवलपमेंट हुआ है। यहां तक कि हमारे पड़ोसी देश, श्रीलंका और मालदीव भी हमसे आगे है। यह UNDP की रिपोर्ट है, तृणमूल कांग्रेस की नहीं है। World Economic Forum's Inclusive Development Index-2018 हाल ही में निकला है, इसी महीने ही निकाला है। उसके अनुसार six out of ten Indians still live on less than 3.20 dollar per day यानी कि 60 प्रतिशत अर्थात् करीबन 78 करोड़ हिन्दुस्तानी 6 हजार रुपए महीने पर अपना दिन गुजारते हैं। न्यू इंडिया! कौन-से जीडीपी ग्रोथ रेट और एफडीआई की कहानी सुनायी जा रही है?

CIA, हालांकि यह अमेरिका की खुफिया एजेंसी है, यह हर साल दुनिया के सारे देशों के बारे में World Fact Report निकालती है। वे तो अमेरिका से बहुत नजदीक हैं, इसलिए उन लोगों को CIA के बारे में कोई आपत्ति नहीं होनी चाहिए। CIA की रिपोर्ट को लेकर किसी को आपत्ति नहीं होनी चाहिए। CIA की World स्तर की 29 जनवरी, 2018 की रिपोर्ट से पता चलता है कि पहला, संतान पैदा करते समय गर्भवती माताओं की मृत्यु की संख्या के मामले में हिन्दुस्तान दुनिया के 180 देशों में 56वें स्थान पर है। इसका मतलब है कि मातृत्वकालीन मृत्यु के मामले में हमारे देश की तुलना में दुनिया के लगभग 120 देश हमसे पीछे हैं। हम इतना आगे बढ़ गए हैं। क्या इस तरह हम नारी सशक्तीकरण करना चाहते हैं? दूसरे, बाल मृत्यु के मामले में भारत 133 देशों से आगे है। यहां 35.60 प्रतिशत शिशु, जिनकी उम्र 5

साल से कम है, वे चिन्ताजनक कम वजन के हैं और कम वजन वाले शिशुओं की संख्या में भारत का स्थान दूसरा है। वल्लाह, क्या बात है? मैं अल्लाह नहीं बोल रहा हूं, वल्लाह बोल रहा हूं।
...(व्यवधान)...

इसके आगे देखिए - Global burden of disease published in the medical journal. 'The Lancet' से पता चलता है कि वर्ष 2016 में, भारत में 5 साल से कम उम्र के शिशुओं की मृत्यु संख्या 9 लाख हो गई - क्या यही भारत की प्रगति है? यहां प्रति एक हजार नागरिकों पर एक डॉक्टर की सेवाएं भी नहीं मिलती - यह भी CIA की रिपोर्ट है। यहां प्रति एक हजार नागरिकों को अस्पताल में एक भी बेड नहीं मिलता - यह भी CIA की रिपोर्ट है, मेरी नहीं। भारत में 31 लाख जनता को एच.आई.वी. एड्स है और हम दुनिया में आज तीसरे स्थान पर आ चुके हैं। CIA रिपोर्ट के मुताबिक 71.5 प्रतिशत ग्रामीण जनता और 37.4 प्रतिशत शहरी जनता को सैनिटेशन फैसिलिटीज नहीं मिलतीं, फिर स्वच्छ भारत का सेस किस आधार पर दे रहे हैं, स्वच्छ भारत का नारा क्यों लगा रहे हैं? इस नारेबाजी करने वाली सरकार को अगले चुनाव में जनता जवाब देगी।

अब मैं थोड़ा महामहिम राष्ट्रपति महोदय के अभिभाषण की तरफ आना चाहता हूं। इसके पेज 3 पर कहा गया है- "My Government is committed to doubling of farmers' income by 2022." यही बात बी.जे.पी. के 2014 के इलेक्शन मैनिफेस्टो में भी कही गई है, फिर पिछले चार सालों में किसानों की आमदनी क्यों डबल नहीं हुई- इसका जवाब कौन देगा? इसका कोई जवाब सरकार की तरफ से अभी तक नहीं आया। सिर्फ 2015 में 12,500 से अधिक किसानों ने देश में आत्महत्या की है। हर रोज 35 किसान खुदकुशी करते हैं, on an average. चार साल तक यह सरकार सोती रही और अब जब इसका अंतिम समय आ गया, तो कहते हैं कि हमें 2022 तक का समय दीजिए ताकि हम किसानों की आय डबल कर सकें। अब तक लगभग 40,000 किसान आत्महत्या कर चुके हैं। यदि इस सरकार को और चार साल की मोहलत मिलती है तो क्या उनकी इनकम दोगुनी हो जाएगी, क्या आप यही कहना चाहते हैं?

महोदय, नीति आयोग के एक वरिष्ठ सदस्य ने इस बारे में क्या कहा है, नीति आयोग के वरिष्ठ सदस्य का वह डाक्यूमेंट मेरे पास है, यदि आप इजाजत दें तो मैं उसे टेबल पर भी रख सकता हूं। यह Economic Times की 31st January, 2018 की बात है, राष्ट्रपति महोदय के अभिभाषण के दो दिन बाद, नीति आयोग के एक वरिष्ठ अधिकारी का उसमें एक guest column निकला, जिसमें उन्होंने कहा, and I quote "MSP is notified for 23 crops but effectively ensured only for two-three crops." क्या यह फैलेसी नहीं है कि जब 23 फसलों के लिए एम.एस.पी. डिक्लेयर किया जाता है, लेकिन सिर्फ दो-तीन फसलों के लिए उसे इम्प्लिमेंट किया जाता है? किसानों के साथ इससे बड़ी धोखेबाजी की बात क्या हो सकती है? He says, "MSP does not generate reasonable surplus (income) for the farmers." नीति आयोग के एक अधिकारी ऐसा बोल रहे हैं। He says, "MSP does not generate reasonable surplus (income) for the farmers" नीति आयोग के अधिकारी बोल रहे हैं, "MSP does not generate reasonable surplus (income) for the farmers. Not surprisingly, farmers have been demanding effective implementation of MSP for all the crops and keeping MSP 50 per cent higher than cost." It was published in the Economic

[श्री सुखेन्दु शेखर राय]

Times. मेरे पास Economic Times है, इसको मैं आपकी इजाजत से टेबल करना चाहता हूँ। सर, इसमें भी jugglery होती है और इसमें fallacy भी है। जैसे कि इसमें एक मैकेनिज्म है। CACP ने जो मैकेनिज्म अपनाया है, उसके नियम के अनुसार, दो तरह से कॉस्ट असेसमेंट होती है - कॉस्ट ए-2 और कॉस्ट-2, कॉस्ट ए-2 फॉर्मूला के अनुसार, फसल उत्पादन के लिए सीड, फर्टिलाइजर, मैन्योर, केमिकल्स, ह्यूमन लेबर, bullocks, मशीन लेबर, इरिगेशन एक्सपेंसेज, मेंटनेंस कॉस्ट आदि कॉस्ट ए-2 में आते हैं। अगर एमएसपी, कॉस्ट ए-2 + फैमिली लेबर, यानी किसान के परिवार, जो श्रम देते हैं, उसको भी जोड़ते हैं, तो उसके ऊपर अगर 50 परसेंट एमएसपी रेट रखा जाएगा, तभी वह लाभदायक होगा, नहीं तो वह लाभदायक नहीं होगा। अभी तक यह खुलासा नहीं किया गया है। हमने बजट को सुना और पढ़ा, लेकिन उसमें कहीं भी यह नहीं बताया गया कि एमएसपी किसके आधार पर तय किया जाएगा, कॉस्ट ए-2 के आधार पर या कॉस्ट-2 के आधार पर अगर कॉस्ट ए-2 है, तो यह भी एक धोखेबाजी है।

सर, अभिभाषण में सोशल और इकोनॉमिक डेमोक्रेसी का उल्लेख किया गया है। देश भर में, चाहे रेलवे स्टेशन हो, बस अड्डा हो, हवाई अड्डा हो, सड़क हो, जन-सुविधाएँ हों, हर जगह हम "स्वच्छ भारत" और "एक भारत, श्रेष्ठ भारत" के विशाल-विशाल बिल बोर्ड्स देखते हैं। इस अभिभाषण में भी बताया गया, लेकिन अच्छे दिन की बात अब नहीं बोली जाती, वह गीत पुराना हो चुका है। हाल में, प्रधान मंत्रीजी Annual Davos World Economic Forum की मीटिंग में गए थे। जब तक प्रधान मंत्री जी वहाँ पहुँचे, तब तक International Rights Group, जिसे Oxfam कहा जाता है, उस Oxfam की रिपोर्ट निकली। उसमें जो बताया गया, उसको मैं एक लाइन में बताना चाहता हूँ। उसमें बताया गया - 'India's richest one per cent garner 73 per cent of the total wealth generated in the country in 2017.' सत्ता में इनके आने के तीन साल के बाद हिन्दुस्तान का यह चेहरा है कि 2017 में जो 73 परसेंट वेल्थ जनरेट हुई, वह एक परसेंट के कब्जे में चली गयी, तो यह "सबका साथ, सबका विकास" नहीं है, बल्कि यह एक परसेंट के साथ एक परसेंट का विकास है।

सर, इस अभिभाषण में काले धन के बारे में कुछ भी नहीं बताया गया है, क्योंकि बोलने के लिए कुछ नहीं है। किसी नागरिक ने प्रधान मंत्री जी के दफ्तर में एक आरटीआई ऐप्लिकेशन भेजी थी। वे साल भर इंफॉर्मेशन कमिशनर के पास घूमते रहे, लेकिन आज तक उसका कोई जवाब नहीं मिला। उसमें पूछा गया था - यह बताया जाए कि नोटबंदी के बाद कितना काला धन सरकार के पास आया? एक साल बीत गया, लेकिन उस आरटीआई ऐप्लिकेशन का जवाब आज तक नहीं मिला है। यह भी गैर-कानूनी है, पेनल्टी होनी चाहिए थी। यह किसने बोला था कि अगर हम विदेश से काला धन लाकर गरीब जनता के खाते में 15-15 लाख रुपये नहीं जमा करते हैं और अगर नोटबंदी का शुभ फल छः महीने में नहीं मिलता है, तो हम चौराहे पर खड़ा होने के लिए तैयार हैं? यह किसने बताया था, यह मैं नहीं बोलना चाहता। मैं याद दिलाना चाहता हूँ। पहले तो Panama Papers निकला, जिसमें 500 से अधिक हिन्दुस्तानियों का नाम आया, फिर पिछले साल Paradise Papers में 900 से अधिक नाम आए। ये लोग स्वर्गवासी तो नहीं हैं! Paradise Papers में नाम निकल आया, इसका मतलब ये स्वर्गवासी नहीं हैं, ये भारत में हैं। ये लोग पैराडाइज में नहीं रहते हैं। अगर हिम्मत है, तो व्हाइट पेपर निकालिए

और बताइए कि पनामा पेपर्स और पैराडाइज़ पेपर्स में जिन हिन्दुस्तानियों का नाम आया है, हमने उनके खिलाफ यह कार्रवाई की है। जनता को आप खुलासा कीजिए। हिन्दुस्तान की जनता जानना चाहती है कि सरकार क्यों खामोश है? White Paper निकालिए, हमारी यह मांग है।

THE VICE-CHAIRMAN (SHRI BHUBNESWAR KALITA): Mr. Sukhendu Sekhar Ray, you have one more speaker.

SHRI SUKHENDU SEKHAR RAY: Don't worry, Sir. We are okay.

SHRI DEREK O'BRIEN (West Bengal): Don't worry, Sir.

SHRI SUKHENDU SEKHAR RAY: You need not worry, Sir. We will adjust among ourselves.

THE VICE-CHAIRMAN (SHRI BHUBNESWAR KALITA): Fine.

श्री सुखेन्दु शेखर राय: पी.एस.यू. बैंक के एन.पी.ए. के बारे में इस अभिभाषण में एक भी शब्द नहीं बताया गया। जो कि अब यह एन.पी.ए. 10 लाख करोड़ तक पहुँच गया होगा। अगर सरकार में हिम्मत है तो willful default को criminal offence ऐलान करे, कानून में बदलाव लाएं, willful default का मतलब क्या है? मतलब capability है, फिर भी वे बैंकों को पैसा वापस नहीं दे रहे हैं। According to criminal law, this is a breach of criminal trust and cheating. So, both breach of criminal trust and cheating come under the purview of criminal law. आप आई.पी.सी. को चेंज कीजिए, आप Cr.PC को चेंज कीजिए और उनके खिलाफ criminal proceedings कीजिए, special court बनाइए। अगर हिम्मत है तो आप छू नहीं सकते, क्योंकि यह सरकार crony capitalism की सरकार है, किसानों की, गरीबी की, मजदूरों की सरकार नहीं है।

सर, रोजगार के बारे में बड़े-बड़े शब्द कहे गए हैं, लेकिन survey data of the Centre of Monitoring Indian Economy के अनुसार नोटबंदी के कारण 2017 के पहले चार महीनों में 15 लाख मजदूर बेरोजगार हो गए। This is the report of the survey data of the Centre for Monitoring Indian Economy, 2017. पिछले साल सिर्फ चार महीनों में 15 लाख बेकार। नोटबंदी के कारण अब तक न जाने कितने बेरोजगार हुए होंगे। ऐसा वे बता रहे हैं, हम नहीं। तो यह जुमले का फसाना है। हमने एक पुराना गीत सुना था, मुकेश जी का। "मेरा नाम जोकर" फिल्म के लिए शंकर जयकिशन का धुन और शैलेन्द्र जी ने लिखा था। "कहता है जोकर सारा जमाना, आधी हकीकत आधा फसाना"। यह हकीकत से दूर ऐसा एक फसाना है, जो कि जुमला भरा हुआ एक फसाना है। लेकिन देश की जनता इसमें फंसना नहीं चाहती है।

सर, मैं खत्म करने वाला हूँ। कल मेरे लीडर देरेक ओब्राइन जी बोलेंगे। सर, आदरणीय वित्त मंत्री जी, जब 2014 में अमृतसर में चुनाव लड़ रहे थे, वहां पर उन्होंने IT ceiling के बारे में कुछ बोला था, इसका भी मेरे पास डॉक्यूमेंट है, पी.टी.आई. की रिपोर्ट है, अगर चाहते हैं तो मैं उसको टेबल कर सकता हूँ। उन्होंने बोला था कि IT ceiling 2 लाख से 5 लाख करनी पड़ेगी। इससे तीन करोड़ जनता

[श्री सुखेन्दु शेखर राय]

को लाभ मिलेगा। उन्होंने यह भी दावा किया कि अगर IT ceiling नहीं बढ़ती है तो trade or industry बर्बाद हो जाएंगी और इसी कारण चाइना और थाईलैंड भारत से आगे बढ़ गए। हालांकि वहां के चुनाव में आदरणीय वित्त मंत्री जी हार गए थे, लेकिन बाद में उन्होंने 50 हजार तो सीलिंग बढ़ायी थी, उसके बाद एक पैसा भी नहीं बढ़ाया और इस बार भी नहीं बढ़ाया। यह भी आधी हकीकत, आधा फसाना है। सर, वित्त मंत्री जी ने जो कुछ भी बोला तो बोला। लेकिन अभी देश में cow vigilantism शुरू हो गया, देश में लव जेहाद शुरू हो गया। इस पर एक शब्द भी इस अभिभाषण में नहीं है। हमारे बंगाल के एक मजदूर को राजस्थान में कुठार से मारा गया और उसके बाद उसको जिंदा जलाया गया। उसकी तस्वीर social site पर दिखाई गई। इस बारे में सुप्रीम कोर्ट ने कहा है कि उसको सोशल साइट पर नहीं दिखाना चाहिए। हम चाहते हैं कि उसे social sites पर दिखाया जाए ताकि सारी दुनिया देखे कि हिन्दुस्तान में क्या हो रहा है। ...**(व्यवधान)**... क्या यह नया भारत है? गौरक्षा के नाम पर यहां हर रोज हत्याएं हो रही हैं। क्या हम Republic of India में रहते हैं या ...**(व्यवधान)**... Republic of Cow में हैं? क्या हम citizens of Republic of India हैं या citizens of Republic of Cow हैं, यह सवाल उठता है?

सर, अंत में मैं कैफी आजमी साहब की चंद लाइनें कहना चाहता हूं जिन्हें हेमन्त कुमार ने अपनी धुन में 'अनुपमा' फिल्म में गाया था।

"इक खाब खुशी का देखा नहीं, देखा जो कभी तो भूल गए।

माना हम तुम्हें कुछ दे न सके, जो तुमने दिया वह सहने दो।

क्या दर्द किसी का लेगा कोई, इतना तो किसी में दर्द नहीं,

बहते हैं आंसू और बहें, अब इतनी तसल्ली रहने दो,

या दिल की सुनो दुनिया वालो, या मुझको अभी चुप रहने दो।

मैं गम को खुशी कैसे कह दूं, जो कहते हैं उनको कहने दो।"

SHRI T.K. RANGARAJAN: Sir, I rise to thank the President who was kind enough to address both the Houses in the Central Hall. I have some differences with the President's speech on which I have given amendments which I will explain later.

Our President Address contained a lot of statistics about the performance of our Government. The *Economic Times* in its editorial headlines stated, "President Kovind or Economic Survey." The former Finance Minister — he does not belong to the Opposition; he was a former BJP Finance Minister — Shri Yashwant Sinha gave the opinion earlier that this Government is presenting a "Made to order statistics." I thought Shri Amit Shah would have replied to him. It is a "Made to order statistics." What you presented in the House, it was 'Made to order.' It is not the reality which I don't say. Mr. Yashwant Sinha has gone on record.

While I am leaving these statements for the House to judge, let me bring to the attention of the House how realities are way away from the assertions made in the President's observation.

My friend, the hon. Member, Shri Navaneethakrishnan, spoke on NEET that how Tamil Nadu Government unanimously passed a Resolution. It was sent to the President. Actually, one Minister, the Central Minister, came to Chennai. She assured that 'we will try to get you one year extension.' Then only they passed it in the Assembly. After it was passed, I thought it will go to the President. Then I wrote a letter to the President. The President replied to me, 'The Home Ministry did not send me the Bill.' See, whether it is NEET or anything else, it is not just Tamil Nadu. Throughout India, the rural population cannot write that examination whether it is Bengal or whether it is Gujarat or whether it is U.P. Tamil Nadu only started expressing that feeling. Sir, take Jallikattu. You treat Tamil Nadu always differently. Again, Jallikattu is a problem. Our hon. Minister went to Madurai and assured the people that Jallikattu will be allowed. Then they said, "You will not be allowed."

SHRI TAPAN KUMAR SEN: Cooperative Federalism!

SHRI T.K. RANGARAJAN: That is a part of cooperative federalism. So, not just we, even your own allies in the NDA, the Shiv Sena and the Telugu Desam Party, are unhappy with you.

Sir, I would now like to draw your attention to another part of the President's Address where they have talked about doubling the income of farmers by 2022. Shri Amit Shah spoke as if it was only this Government that worried about the *kisan*. No, Sir; before you, Lal Bahadur Shastri was also worried about farmers! He gave the slogan *Jai Jawan Jai Kisan*. Successive Governments were also worried about farmers, but nothing was implemented. The number of farmers committing suicide is increasing every year. The President's Address says, 'Wait for four more years!' By then the suicides would have increased manifold. How are we going to find a remedy to this problem?

Sir, the problems of water scarcity and irrigation in Tamil Nadu have been brought to the attention of the Government several times. What Tamil Nadu needs is water from the Cauvery river. Successive Governments have failed to provide legitimate share of the water and till now, the Government has not formed the Cauvery Management Board. Even the Supreme Court had advised them to form the Board, but they did not do so. One Central Minister, Mr. Ananth Kumar, said that they would not give water to Tamil Nadu. It was not just a citizen of Karnataka who said so, but a Central Minister. Sir, ten

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lakhs of acres in Tamil Nadu are in need of water. The water required to irrigate those ten lakh acres is 15 TMC. Already Karnataka was supposed to have given 80 TMC of water to Tamil Nadu. So, what is happening is that instead of economic necessity, political compulsions are deciding the fate of the Cauvery issue. Yesterday, the hon. Prime Minister was speaking at a rally in Karnataka. He should have advised the people to give water to Tamil Nadu; they are our brethren. The Prime Minister's speeches are very popular. He could have advised the Karnataka people in this respect, but he did not do so. So, there are political compulsions. Karnataka is due for polls shortly. So, both the Central Government and the State Government there say, 'no water to Tamil Nadu'. I would like to know whether the Central Government treats Tamil Nadu as a part of India or not. The sufferers are farmers of the delta region of Tamil Nadu. Whatever farmers produce in Tamil Nadu is for the nation, but you deny them what is due to them. The Economic Survey speaks volumes about the impact of the weather on agricultural productivity. In such a situation, how can farmers' income double by 2022? It is a deliberate folly, deceiving the people and nothing more.

Sir, a lot of claims have been made about the employment scenario in the country. According to the report on employment, the Unemployment Survey, 2015-16, nearly half of India's workforce, that is 46.6 per cent, is self-employed. I don't consider self-employment to be bad, but I do not venture to call them 'pakora sellers'. The average annual income of self-employed people is Rs. 60,000. It means Rs. 5,000 per month and less than Rs. 200 per day. Can they survive? Can a family of husband, wife and two-three children survive? Dear, Sir, people become self-employed because there is no regular employment. You can see that autorickshaw drivers are B.A./M.A. today; Arrack sellers are B.A./M.A. Thanks to the neo-liberal policy, there is a type of economic growth which does not produce jobs, except low-paid jobs in the informal sector, and mainly contractual jobs in the organized sector. Even school teacher is on contract today. The economic slowdown and demonetization have killed the job prospects of all round. Shrinking opportunities of rural employment have also aggravated the situation. In such a scenario, the claim of the Government on the employment scenario is far from truth. Our President started his Address mentioning about special dimension of our "*Vasudhaiva Kutumbakam*", that is what we call *Yaadhum Oore Yaavarum Kelir*. But, Sir, the Indian Government pushed back the Rohingyas when they sought refuge in our country. You say "*Vasudhaiva Kutumbakam*" and when somebody comes here you push them back. The biggest democracy in Asia, our country, which ought to have played a role in solving the

Rohingya issue was silent and looked away from the issue. Why? When Pope goes to Dhaka, America sent its Secretary of State; UK and Canadian Ministers go there; Asian countries go. But India refused to go; India refused to intervene. Why? China is here to use that situation. They emerged as the peace keepers. The real thing is that Government of India's stance was negative. Why are they negative? They are so owing to their communal and ideological compulsions because Rohingyas are Muslims. So, you have your own ideological compulsions; you have communal compulsions. When everybody is involved in that, they don't want to involve in that. Sir, it is worthy to note that China played a mediatory role. The Foreign Minister of China went there and he was able to negotiate with the parties, and the Chinese Foreign Minister called it three-phase solution. In short, all of India's actions since the outbreak of this round of violence in Myanmar have negated its position as a regional, sub-continental and Asian leader.

Sir, there is a mention about the benefits of development of the poorest of the poor. But in 2017 one per cent of the Indian population garnered 73 per cent of the additional wealth and the remaining 99 per cent of the population divided among themselves the remaining 27 per cent of the wealth created.

Sir, while the Government is so much lavish in its claim of upward journey in respect of Ease of Doing Business, in many places the President's Address is * silent about India is going down in the rank of Global Hunger Index. He is very silent.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your have one more speaker.

SHRI T.K. RANGARAJAN: I understand. Sir, some 38 per cent of children in India suffer from stunting, where the height is limited by insufficient calorie intake. Citing this 2017 Report "India: Health of the Nation's States", the Economic Survey emphasizes that malnutrition is the most important risk factor for 14.6 per cent of the children that results in disease burden in the country.

Sir, since I come from Tamil Nadu, I wanted to raise two or three points relating to Tamil Nadu. Sir, in Keezhadi, there are 110 acres of land excavated, not even one per cent of work has been done. Permission to continue the excavation in 2018 has not been given by the Central Government. I request the Central Government to issue necessary orders to the Archaeological Department to continue the excavation. When I brought this issue to the notice of the House, as a Special Mention, the entire House supported

*Expunged as ordered by the Chair.

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that, including the Deputy Chairman. The State Government has allotted two acres of land for establishing a museum in Keezhadi to exhibit 5,000-odd artefacts found during the excavation. The Central Government has not even taken over the land up till now. The Central Government has not even started the preliminary work of constructing the museum. The findings of Keezhadi will throw new light about the history of human civilization in India. Hence, I request the Government to pass necessary orders for continuing the invaluable excavation there.

Sir, the fate of livelihood of eight lakh workers engaged in manufacturing of crackers in Sivakasi and Virudhunagar in Tamil Nadu is hanging in balance as there is a case in the Supreme Court for banning the crackers. While the environment needs to be protected, we cannot ignore the lifeline of the eight lakh workers. The Government should come forward to exempt manufacturing of crackers for special occasions from the Environment Protection Act, 1986.

Finally, Sir, very importantly, I request the Government to come forward to adopt Thirukkural, which is the sacred book of Tamil, containing valuable ethics and guidance for the welfare of humanity, as our National Book as we have a National Bird, National Flower. I also request the Government to erect a statue of Thiruvalluvar inside the premises of Parliament. Thank you very much.

SHRI T.G. VENKATESH (Andhra Pradesh): Respected Vice-Chairman, Sir, thank you very much for giving me the opportunity to speak on the Motion of Thanks to the Address of the hon. President, on the eve of the commencement of Budget Session of the Parliament, on 29th January, 2018. I feel it as a privilege to express my opinions on behalf of our party, the Telugu Desam Party.

Sir, hon. President, in his Address to the two Houses of Parliament has detailed the programmes being undertaken by Government in the country during the year 2018-19. Initiating the Address, he informed the commitment of the Government towards its flagship programme "Swatchh Bharat" by 2019 under which taking up construction of toilets to the poor with the financial support of the Government. Really, it is a marvelous programme inculcating the health consciousness in the minds of the people of the country. The popularity it gained is very laudable. I request the Government to earmark sufficient funds for completing success of the programme.

Also, the Pradhan Mantri Ujjwala Yojana, to provide LPG connections to poor families, is a praise-worthy programme. The initiation taken by the Government on LPG

subsidy 'Give It Up' campaign is marvelous. The subsidy foregone by the people has, to a great extent, helped the poorest of the poor to get LPG connections. The Jan-Dhan Yojana scheme introduced by the Government has got a great momentum and the poor have opened bank accounts with a view to get financial benefit from the Government. Making the poor people to open bank accounts will not be sufficient unless the Government does something to provide financial benefit to these account holders. I suggest the Government to plan in such a way that every Jan Dhan account holder gets some sort of financial benefit.

Through his Address, hon. President has given all the details about the schemes and commitments made by the Government. But the commitments and promises made to the State of Andhra Pradesh, like funds to construct State capital Amaravati, release of deficit balance, construction of Polavaram National Project, etc., as per the Andhra Pradesh Re-organization Act, 2014, have not been included. I request the Government to include all the promises, along with the Special Financial Package announced by the Government to Andhra Pradesh.

In his speech, hon. President has made no mention of the details of the Polavaram National Project in Andhra Pradesh. Proper funds are not being released to complete the project as scheduled by 2019. As this project is very important for the development of the newly-formed State of Andhra Pradesh, I request the Government to take necessary steps for its early completion without any delay.

While giving the details of the Railway works, hon. President stated that introduction of High Speed Bullet Train between Mumbai and Ahmedabad will be taken up by the Government of India. But there is no mention about the promised Visakhapatnam Railway Zone to the State of Andhra Pradesh. I request the Government to include the same.

Hon. President added that New Metro Rail Policy has been envisaged to lay emphasis on metro connectivity in various parts of the country. As there is no mention of the Metro Rail project announced for Andhra Pradesh, I request the Government to include the same for the development of newly-formed State of Andhra Pradesh and also the steel plant.

SHRI JAIRAM RAMESH (Karnataka): Sir, we support that.

SHRI T.G. VENKATESH: You supported the division of the State also.

Sir, hon. President has also informed that the GST has been introduced with a view to achieve economic integration. The introduction of the GST has given rise to many

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problems in its implementation. The recommendations of the State Governments have to be taken into consideration for its proper implementation.

While giving the details of the setting up of Institutes of Eminence in the country, financial assistance of ₹ 10,000 crores and autonomy of IIMs have also been announced. But there is no mention about setting up of the Institutions announced and funds allocated to the State of Andhra Pradesh such as NIT Building, Tribal University, Telugu Academy, etc. I request the Government to include the institutions promised and announced for Andhra Pradesh also in the list.

Hon. President has also informed that the bold decisions taken by this Government like demonetization, implementation of OROP in the Defence field, repeal of obsolete laws, launch of BHIM mobile payment system, Aadhaar payment system, one-nation-one-tax system through GST, sustained global growth, liberalization of FDI policy, facing terrorism, global affairs, global outreach, agreements with foreign countries, are leading to all-round development of the country.

With all the above, I express my profound thanks to the hon. President of India, on behalf of Telugu Desam Party, for taking up all the developmental schemes with a request to honour the commitments made to Andhra Pradesh by releasing sufficient funds for completion of Polavaram National Project, establishment of Visakhapatnam Railway Zone, establishment of steel plant in Rayalaseema, development of Vizag-Chennai Industrial Corridor, rapid road connectivity between proposed State capital Amaravati and Telangana, Amaravati Metro Rail Project, development of Duggarajapatnam Sea Port, along with release of revenue deficit for five years and implementation of Special Financial Package announced in lieu of Special Category Status by the Government for the development of newly-formed backward State of Andhra Pradesh to develop at par with other States.

Sir, once again, I want to make a request. The Telugu-speaking people have been divided by the combined hands. At that time, the Congress Party was ruling the country and BJP was the main Opposition party. By them both together, the Telugu-speaking people of the State have been divided. Congress was in power, but BJP also supported it. Both of them had agreed to give a lot of benefits to the State of Andhra Pradesh because all the investment was in Telangana, Hyderabad and other places. So, Andhra Pradesh became a poor State as compared to any other State.

SHRI T.G. VENKATESH: Sir, if you see the per capita income, it is excellent in Telangana, it is good in Karnataka, it is excellent in Maharashtra. All these States are in a good place and their per capita income is also good. We also should reach that level. Even if you see the recent Budget announcements, importance has been given to all the other States except Andhra Pradesh.

Once again, I request you to please ensure that Andhra Pradesh, which is a newly-born State, is taken care of for the development activities. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you very much. Next speaker is Shri D.P. Tripathi.

SHRI D.P. TRIPATHI: Mr. Vice-Chairman, Sir, with due regard to the President of the Republic, I must say that this is the first Presidential Address, which has neither the dress nor the dressing. Why I say this is that both the form and content are faulty. As the old Sanskrit saying, "गद्यं कवीनां निकष वदन्ति", 'prose is the litmus test of poets', the prose of this Address is very stale and awful. To use Shri Atal Bihari Vajpayee's metaphor, there is no smile in the speech.

Form becomes very important in expressing the imagination and dreams of people. Before I come to the analysis of the Address, Mr. Vice-Chairman, Sir, I must seek your permission to make a few points, and, I would make only new points; I would not repeat what other hon. Members before me have said.

Before I begin the discussion on the Presidential Address, I must point out the most shocking omission in this Address. There is no mention about the hope and the future of India, the children of India and their rights find no mention in the Address at all. Whereas if you look at the two Presidential Addresses that I want to discuss in comparison to the present one — the first is, the Presidential Address given by Dr. Rajendra Prasad after the first elected Parliament in 1952, and, the second is, the first Presidential Address given during the Prime Ministership of Shri Atal Bihari Vajpayee in 1998 —they all talked about the children. This is the first time that children are not mentioned. Where you talk about Beti Bachao, Beti Padhao, you don't read your own Economic Survey, its social survey, which says that there are not one or two but twenty-one million unwanted girl children in India. I am not saying this, - Economic Survey is saying this.

It is very good that through his maiden speech, the President of the ruling Bhartiya Janata Party, Shri Amit Bhai Shah, initiated the debate. He has made a few points. Before I

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come to the Address which he elucidated, explained and enlarged about the achievements of the Modi Government in all sectors of our national life, and, before I analyse a couple of points raised by him, I must ask him a question. If you have made so much progress in the NDA Government led by hon. Prime Minister, Shri Narendra Modi, why is it that India is behind even Pakistan, Bhutan and Nepal in the Happiness Index issued by the United Nations a few months ago?

Why is it so? Kindly read the entire Happiness Index report and you will find it shameful where India is positioned.

The second point, you talked about many achievements and contributions. What I see about your Government is described very well in the ancient text ' शतपथ ब्राह्मण्' which says "वागहि वज्रः वागहि शस्त्रम् वागु सर्वं भेषजम्" -- speech is the *vajra*, speech is the weapon, speech is the medicine for all diseases. So, speeches after speeches, speeches after speeches, without any actions — this is the Government led by Shri Narendra Modi. This Address looks like Prime Minister's election speech without its oratorical skills. Now, Shri Amit Shah talked about the great coalition *dharma* which he is following, how despite majority, after 30 years, they took all other partners along and formed the NDA Government. What is there; how are they running the coalition Government? You just heard Shri Venkatesh of Telugu Desam. He was talking about the step-motherly treatment meted out to the Andhra Government. His leader, Shri Chandrababu Naidu, is reported to have said to his MPs yesterday, which is ideally reported in the media today, ...(Interruptions)... not only to put pressure, but disrupt the Parliament, demand for the rights of people of Andhra Pradesh. This is what he has said. The recent statement of Shiv Sena Chief, Shri Uddhav Thackeray, is before all of you. From the Leader of the Opposition to Shri Sukhendu Sekhar Ray, all of them have talked about this doubling of the income of farmers. I will come to that later. But Shri Thackeray says that this promise is baseless. These are his words, not my words. Then, the demand of the Telugu Desam has been supported by our friend, Shri Naresh Gujral, of the Akali Dal. So, the voices of your coalition partners are very great. This coalition seems to be uniquely cohesive where there are all kinds of voices. Prime Minister Narendra Modi last time quoted my friend, Nida Fazli, to the best of my memory, while replying to the Vote of Thanks to the President's Address last year. I think I should also quote Nida Fazli about the kind of coalition that you are running. निदा फाज़ली का शेर है।

"दुश्मनी कितनी भी हो, पर रिश्ता निभाते रहिए,
दिल मिले या न मिले, हाथ मिलाते रहिए।"

This is how you are running the coalition.

The next point, I think, I should talk about the two Presidential Addresses and compare this one with the two Addresses. One, of course, is the Address, as I mentioned, in 1952, after the election of the first Parliament of independent India, the Address delivered by Dr. Rajendra Prasad. In many ways, it is unfair on my part to compare that one with the present one. Even then I must request you to read this Address because it gives a vision of new India. You are talking about new India in the concluding para of the Presidential Address. How this new India can be made, for that you should read this Presidential Address of 1952 where Dr. Rajendra Prasad talked about the high destiny of India, its civilisational values, the vision of a new country and wisdom and tolerance of spirit. He talked in detail about this. And you will be surprised to know that in the very first Address after the election of Indian Parliament in 1952, there were six large paragraphs about the foreign policy of India and international relations. How you should build the presence of your nation in the world is described in this. And, of course, all sections of society are mentioned in this. I am saying this because if you read it carefully, you will find that this Address has more emphasis on the Government and much less on the people whereas the Address by Dr. Rajendra Prasad talks about the onward march of the people, the basic essence of the people. लोकतंत्र की परिभाषा अगर संक्षेप में देनी हो, तो मैं कहता हूँ कि लोकतंत्र साधारण की असाधारणता है। Extraordinariness of the ordinary is democracy, जो शक्ति जनता में होती है, सामान्य जन में होती है, उसी से लोकतंत्र चलता है। In this Address, people are, more or less, absent. You do not talk about people's endeavours and efforts whereas the Address by Dr. Rajendra Prasad talks about all that.

Now I come to another one from which you have not learnt any lessons and that is the first Presidential Address when Shri Atal Bihari Vajpayee assumes office as Prime Minister of India. It gives a vision. One can agree or disagree with it, but that is beside the point. Kindly read it to know what vision it gives. I will quote a few things from that. First, it says that merely parliamentary arithmetic is not the basis of democracy. Cooperation, conciliation and consensus are essential for democracy. I am quoting it from this Address. Then it says that secularism is integral to Indian tradition. I am quoting the sentence from this Address, not from the manifesto of the Congress Party or the Nationalist Congress Party. It says that secularism is integral to Indian tradition. The Government is unequivocally committed to upholding secular values. This is what is said in this Address. In terms of foreign policy, it talks about Asian solidarity and regional

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cooperation, in fact, various groups of regional cooperation. Actually, it has a kind of perspective on foreign policy, a vision on foreign policy. You can agree or disagree with it, but that again is beside the point.

On comparing these two Addresses, especially this one of 1998 which says how you can build a new India, you will find that it gives that vision. It is not surprising that there is no mention of communal harmony in the present Presidential Address. You should not be surprised that there is no mention of it because they have not learnt anything from their own NDA Government led by Shri Atal Bihari Vajpayee. This is what is there. There is paucity of time. I have only 15 minutes and I have to cover other points also. Therefore, I am not quoting all these things in detail. There is a perspective on this. The present Address does not present a vision of India. The vision of India is based on tolerance, diversity and togetherness. And this one sentence in this Address of the President in 1998 is very important for you, the Members of the Treasury Benches, to learn. It talks about the governance that seeks to unify and not to divide the country. This is very important. I am not saying this. This is your President's Address during your own Government.

Now, Shri Amit Shah talked about some new experiments during the BJP Government. All other hon. Members before me, beginning from the Leader of the Opposition, Azad *Saheb* to Shri Sukhendu Sekhar Ray and Comrade Rangarajan have talked about all these issues but I must mention as to what kind of image of India we are showing to the world. It depends on the actions of the Government. What actions are we doing? New experiments that he talked about, I must mention the new experiments. There are two points that I would make.

First is, where BJP, by its political decision, has gone against all values of Indian culture, civilization and Hindu religion. Why I say this and I want the Treasury Benches to answer this. What is the concept of a yogi? The yogi is one who renounces all the material life. Even the yogis who became sanyasi and were born in a royal family like Buddha renounced the *rajpaat*. यह पहली बार हुआ है। इसका जवाब दीजिएगा। स्वामी विवेकानन्द से लेकर महात्मा गांधी तक, किसी ने राजपाट की चिन्ता नहीं की, योगी से लेकर महात्मा तक। पहली बार भारतीय जनता पार्टी ने एक काम किया है कि एक मठ के प्रधान को राजपाट दे दिया, मुख्य मंत्री बना दिया। किसी ने आज तक योगी को मुख्य मंत्री बनाया था? किसी ने नहीं बनाया। यह भारतीय जनता पार्टी की ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. ...*(Interruptions)*... Mr. Tripathi, please conclude. ...*(Interruptions)*...

SHRI LA. GANESAN (Madhya Pradesh): Sir, he is talking about a person who is not in this House. ...*(Interruptions)*... How can he comment ...*(Interruptions)*... He should not comment upon him. ...*(Interruptions)*...

SHRI DP. TRIPATHI: It is not on him. ...*(Interruptions)*... I did not take the name. ...*(Interruptions)*... I believe in parliamentary decorum. I have never. ...*(Interruptions)*... I never interrupt. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please do not interrupt. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: I never interrupt. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It is his time. Let him finish. ...*(Interruptions)*... Please conclude, Mr. Tripathi. ...*(Interruptions)*...

श्री डी.पी. त्रिपाठी: मैंने नाम नहीं लिया है। मैंने जो नया प्रयोग आप कर रहे हैं, उसका उदाहरण दिया है। जरा बताइए, भारत में किसी ने किसी योगी को राजपाट दिया हो? ...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now. ...*(Interruptions)*...

श्री डी.पी. त्रिपाठी: महोदय, मैं दूसरी बात की भी चर्चा कर दूँ। अभी हमारे एक माननीय सदस्य ने श्री गुलाम नबी आज़ाद से आपातकाल के बारे में जानना चाहा। खैर, वे कुछ नहीं बोले। सदाशयता के कारण या मर्यादा के कारण वे कुछ नहीं बोले। मैं इस पर आपके विचार के लिए कुछ कहना चाहता हूँ। एक तो प्रधान मंत्री, श्रीमती इंदिरा गांधी ने देश के आपातकाल के बारे में क्षमा मांगी। यह कौन बोल रहा है, इसे भी ध्यान से सुनिएगा। I do not indulge in self-praise but there is no book on the Emergency right from David Selbourne to Coomi Kapoor to latest by A. Surya Prakash which does not talk about my case and my role during the Emergency's struggle. Therefore, I am saying this. Mrs. Gandhi not merely apologized to the nation. There have been two Presidents of the Congress after that who had no role to play whatever, nothing bad, during the Emergency. And I am not saying this. The Shah Commission said it. The leaders of the Janata Party Government in 1977-78 said this that Shri Rajiv Gandhi and Shrimati Sonia Gandhi had no role to play whatever during the Emergency. I am not saying this. I have quoted who said it.

Now, when BJP talks about that anti-Emergency struggle, I never repeat but today I am repeating for the consideration of Shri Amit Shah that by your actions you have

actually humiliated that heroic struggle against the Emergency. I consider the best period of my life those four months being underground and fourteen months in jail during the Emergency. Being the part of struggle. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: Let me. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have already acceded your Party's time. ...*(Interruptions)*...

SHRI MD. NADIMUL HAQUE: We all are listening and learning something. ...*(Interruptions)*...

(MR. DEPUTY CHAIRMAN *in the Chair*)

SHRI D.P. TRIPATHI: By your actions you have humiliated the anti-Emergency struggle. Why? It is because two people, who were indicted by the Shah Commission appointed by the Janata Party Government, were made Ministers by you. One of them was responsible for atrocities. ...*(Interruptions)*... This is according to the Shah Commission, according to all your leaders; he is a Minister now in the Government. There is so much about anti-emergency struggle. Very briefly, I wish to make a few points about doubling of the income of the farmers. Kindly read the Economic Survey, Volume I, Page 95. What does it say? It says that the income of the farmers in the irrigated sector will decline by 15 to 18 per cent.

MR. DEPUTY CHAIRMAN: Tripathji. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: Sir, I am quoting from Page 95.

श्री उपसभापति: त्रिपाठी जी, आपका टाइम ओवर हो गया। ...*(व्यवधान)*... Tripathiji, your time is over. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: It is Volume 1, Page 95 of the Economic Survey of India.

MR. DEPUTY CHAIRMAN: Tripathiji. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: I will be very brief. I will take only three minutes more.

MR. DEPUTY CHAIRMAN: No; already, you have taken extra four minutes. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: Just three minutes. I am making my last point.

श्री जावेद अली खान (उत्तर प्रदेश): सर, इसे 12 घंटे से 14 घंटे कर दीजिए। ...*(व्यवधान)*...

† جناب جاوید علی خان : سر، اسے 12 گھنٹے سے 14 گھنٹے کر دیجئے۔۔۔*(مداخلت)*۔۔۔

SHRI D.P. TRIPATHI: I am leaving the point of foreign policy. There is a lot to be said about the foreign policy.

SHRI JAIRAM RAMESH: Sir, give him five minutes.

MR. DEPUTY CHAIRMAN: Will you give your party's time? ...*(Interruptions)*... Will you give? ...*(Interruptions)*... You always intervene like this. ...*(Interruptions)*... No, no; Shri Jairam Ramesh, you should not do this. ...*(Interruptions)*... You always do like this. ...*(Interruptions)*... Will you give your party's time? ...*(Interruptions)*... They have already taken extra five minutes. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: I am concluding. Okay; I obey your orders.

MR. DEPUTY CHAIRMAN: One minute. ...*(Interruptions)*... I have no problem in allowing ten minutes or fifteen minutes but you should decide to sit beyond 8'o clock. ...*(Interruptions)*... That is all. ...*(Interruptions)*... I have no problem. ...*(Interruptions)*... I have no problem but every party is taking more time. What do I do?

SHRI D.P. TRIPATHI: Okay, I will be very brief. I will obey your orders.

MR. DEPUTY CHAIRMAN: Decide here and now. Will you sit up to 9'o clock? ...*(Interruptions)*... I have no problem. ...*(Interruptions)*... Okay, finish in three minutes. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: Let me just conclude. Allow me one minute to conclude.

MR. DEPUTY CHAIRMAN: Yes, you are allowed. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: So, Sir, just one thing. I said that there will be 15 to 18 per cent decline in the farmers' income in the irrigated sector and 20 to 25 per cent decline in the farmers' income in the unirrigated sector. This is what the Economic Survey says. The second thing is about the nature of growth. And, I will conclude then. If you look at the nature of growth, the Address talks about an impressive growth. What is that growth? What is the nature of that growth? GDP components are manufacturing, consumption and export. According to your Economic Survey, Volume II, Page 7, consumption is 95

†Transliteration in Urdu script.

[Shri D.P. Tripathi]

per cent of your GDP which means your growth stands on a feet of clay. The domestic investment has been going down. It was 30 per cent of the GDP in 1999; 40 per cent in 2010 and 29 per cent now.

SHRI ANAND SHARMA: It is 26.9 per cent.

SHRI D.P. TRIPATHI: That is now, 26.9 per cent. So, this is the position of the domestic investment. How are you going to strengthen your economy?

अब लास्ट में, आपका बिना ज्यादा समय लिए हुए, मैं फिर प्रधान मंत्री जी के प्रिय शायर, मेरे मित्र निदा फज़ली को ही उद्धृत कर देता हूँ। आपकी सरकार जैसे काम करती है, यह शेर उसको बखूबी प्रकट करता है, बता देता है। शेर है:

"कभी-कभी यूँ ही, हमने जी को बहलाया है।
जिन बातों को खुद न समझे, औरों को समझाया है।"

MR. DEPUTY CHAIRMAN: Now, Shri Swapan Dasgupta; not present. Sardar Balwinder Singh Bhunder; not present. Shri Tiruchi Siva; not present. Shri D. Raja, yes, he told me. Shri Joy Abraham; not present. Shri Shwait Malik.

श्री श्वेत मलिक (पंजाब): ऑनरेबल डिप्टी चेयरमैन सर, मैं महामहिम राष्ट्रपति जी का धन्यवाद करूंगा, जिन्होंने हमारी सरकार की स्वर्णिम उपलब्धियों के बारे में जानकारी दी। आज ऑनरेबल लीडर ऑफ दि अपोजिशन ने कुछ बिन्दु उठाए। उन्होंने कुछ स्कीम्स के नाम का चक्कर डाला, तो मैं उनसे यह पूछना चाहता हूँ कि स्कीम, जो कागज में रहती है, उसका आम आदमी को क्या लाभ है? जब वह स्कीम लाभार्थी तक नहीं पहुंचे, तो केवल नाम देने का क्या लाभ है? मैं प्रधान मंत्री, नरेन्द्र मोदी जी को और उनकी सरकार को नमन करूंगा कि जो सोशल वेलफेयर स्कीम्स चली हैं, हर वर्ग के लिए चली हैं, चाहे वह युवा वर्ग हो, चाहे महिला हो, चाहे सीनियर सिटिजन्स हों, चाहे फौजी हों, चाहे किसान हो, वे धरातल तक पहुंची हैं, लाभार्थी तक पहुंची हैं। मैं इनको याद कराऊंगा कि पूर्व प्रधान मंत्री, जिन्होंने एक बार यह accept किया था कि हम बेबस हैं, हम निस्सहाय हैं कि जब हम यहां से जनता की सेवा के लिए एक रुपया भेजते हैं, तो 85 परसेंट दलाल खा जाते हैं और केवल 15 प्रतिशत लाभार्थी तक पहुंचता है, पर उन्होंने इसके ऊपर चिंतन नहीं किया, न चिंता की, बल्कि उसके आगे घुटने टेके और वह निरंतर चलता रहा, देश लुटता रहा, रोम जल रहा था, नीरो बांसुरी बजा रहा था। ये वैसी ही स्कीम्स हैं, जिनके नाम ये ले रहे थे, लेकिन आज ऐसा नहीं है। मैं इनको यह बताना चाहता हूँ:

"मंजिलें उनको मिलती हैं, जिनके सपने में जान होती है,
पंखों से कुछ नहीं होता, हौसलों से उड़ान होती है।"

ऐसे हैं हमारे मोदी जी, जिन्होंने आकर चिंतन भी किया, चिंता भी की और दलाल जो पैसा खा जाते थे, उसके लिए जन-धन योजना बनाई, जिसके अंतर्गत करोड़ों देशवासियों के zero balance पर

खाते खुले और आज आप देखिए कि जो लाभ मिलना चाहिए, वह लाभार्थियों यानी गरीब जनता के खाते में डायरेक्ट ट्रांसफर हो रहा है। अब तो मनरेगा का जो पैसा है, वह भी मजदूर के खाते में जा रहा है। दलाल जो थे, उनके मुंह पर करारी चपत लगी है, भ्रष्टाचार को कड़ी चोट दी है। यह है हमारी सरकार और लगभग 97 हजार करोड़ का जो मिडलमैन कल्चर था, वह आज लाभार्थी की जेब में गया है।

यूपीए सरकार में कैसा प्रशासन था? उस सरकार में भ्रष्टाचार का तांडव था, मानो आम आदमी की रीढ़ की हड्डी टूट गई थी। आम आदमी का सरकार से विश्वास ही उठा गया था। ऐसे समय में जहां भ्रष्टाचार की बात हुई, 12 लाख करोड़ रुपए के भ्रष्टाचार के केस चले। अभी 2G स्कैम की बात आ रही थी, उस पर सीबीआई investigation भी उसी समय शुरू हो गई थी और वह निर्णय अभी बिल्कुल लोअर स्टेज पर है। मैं तो पूछूंगा कि कोल ब्लॉक्स का क्या हुआ? आपके सहयोगी, जो फॉडर स्कैम में जेल यात्रा कर रहे हैं, उसका क्या हुआ? आपके मंत्रिमंडल के जो सदस्यों ने आपकी regime में कई बार जेल यात्रा की, उनका क्या हुआ? एनडीए सरकार को आज चार वर्ष हो चले हैं, प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में और हमारी विलक्षण प्रतिभा, श्री अरुण जेटली जी, जो लीडर ऑफ दि हाउस हैं, वित्त मंत्री हैं, जिन्होंने भ्रष्टाचार पर चोट करने में बहुत बड़ा रोल अदा किया है, तो ऐसे समय में आप यह बताइए कि हमारे मंत्रिमंडल में हमारे सांसदों रप एक भी आरोप लगा पाए हों? यह होती है सरकार, ऐसी सरकार होती है। प्रत्यक्ष को किसी प्रमाण की आवश्यकता नहीं होती। यही कारण था कि देश की जनता ने आपको दंड दिया, देश की जनता ने आपको नकार दिया और 2014 में आप निम्नतम संख्या लेकर इस हाउस में आए हैं। इतना ही नहीं, यहां एन.डी.ए. सरकार के, मोदी जी की सरकार की good governance के बारे में कहा गया, उसका भी आगे प्रमाण मिल गया कि आप न्यूनतम से भी न्यूनतम होते गए, एक-के-बाद एक एन.डी.ए. चुनाव जीतता गया, देश की जनता का एन.डी.ए. के फेवर में यही प्रमाण-पत्र है। इस देश की जनता ने आपको स्टेट्स में भी नकार दिया। जैसा यहां बताया गया कि कई ऐसे राज्यों में, जहां आपकी सरकारें लंबे समय से चली आ रही थीं, जैसे असम और नॉर्थ ईस्ट के राज्यों में, वहां भी आज भारतीय जनता पार्टी की सरकारें हैं। भारतीय जनता पार्टी आज 11 करोड़ सदस्यों वाली दुनिया की सबसे बड़ी पार्टी बनकर उभरी है। आप ऐसी पार्टी पर किस तथ्य के आधार पर, सिर्फ जुमलों के आधार पर कैसे आरोप लगा सकते हैं कि नमो से क्या होता है? मैंने पहले भी कहा है कि इस देश का गरीब मरता रहा और आप लोगों के केस चलते रहे।

इस समय एक युगपुरुष, एक तपस्वी, एक कर्मयोगी के हाथ में लोगों ने पूर्ण बहुमत की सरकार दी है। देश ने उन पर पूरा विश्वास किया और यह योगी, वह पहले प्रधान मंत्री थे, जिन्होंने इस संसद को लोकतंत्र का मंदिर माना और उसे नमन करके यह कहते हुए प्रवेश किया कि यह मेरे लिए मंदिर है। इस लोकतंत्र के स्थान की उन्होंने मंदिर की तरह ही पूजा की। उन्होंने यह संकल्प लिया कि 'मैं देश नहीं मिटने दूंगा, मैं देश नहीं झुकने दूंगा।' ऐसे प्रधान मंत्री हैं हमारे। उन्होंने पार्टी के कार्यकर्ताओं और देश की जनता का आह्वान किया कि विगत चार वर्षों में देश हमें नित्य नई जिम्मेदारियां दे रहा है, देश को हमसे बहुत उम्मीदें हैं, देश को हमने बहुत अपेक्षाएं हैं और हमें उन अपेक्षाओं को पूरा करना है। हमें सजग रहना होगा। Modi has a vision for India, and the courage to take risks for the upliftment of the people of India. वे आपकी तरह वोट बैंक की राजनीति नहीं करते। आप तो आगे

[श्री श्वेत मलिक]

की बात करते हैं। ये हमारे मोदी जी हैं, जो वोट की चिन्ता नहीं करते, सत्ता की चिन्ता नहीं करते। सत्ता उनके लिए सेवा का माध्यम है। वे देश की चिन्ता करते हैं और 20 वर्ष आगे की सोचते हैं। 20 वर्ष का उनका विज़न है, 20 वर्ष की उनकी योजनाएं हैं। आप यहां 2022 की बात करते हैं, वे तो 2022 से भी आगे 20 वर्ष की सोचते हैं और प्लानिंग करते हैं कि देश को कैसा बनाना चाहिए। यह दुर्भाग्य है कि लगभग 55 वर्ष आप सत्ता में रहे, लेकिन देश लुटता रहा। देश के शहीदों ने इस देश के लिए जो स्वप्न लिए थे, जिन्हें लेकर हंसते-हंसते उन्होंने अपने प्राणों की आहुति दे दी, उनकी वे अपेक्षाएं पूरी नहीं हुईं। तभी आप आज न्यूनतम स्तर पर आ गए हैं - चाहे केन्द्र हो या प्रदेश हो। आज मोदी जी को जो जनमत मिला है, उन्होंने जो कुछ कहा, उन्होंने सिर्फ 'गरीबी हटाओ' का नारा ही नहीं लगाया, बल्कि सही मायने में उन्होंने आम आदमी की सेवा की। जिस भ्रष्टाचार को लेकर आप असहाय हो गए थे, निस्सहाय हो चुके थे, उस भ्रष्टाचार पर उन्होंने technology के माध्यम से नकेल लगाई। जहां तक जन-धन योजना का सवाल है, एस.आई.टी. बनाने का साहस हमारे प्रधान मंत्री जी ने किया। उसके बाद tax equalization के लिए, भले ही आपके समय में GST के बारे में सोचा गया, यहां बड़े विस्तार से एक माननीय सांसद ने बताया कि आप जनता के पैमाने पर खरे नहीं उतर पाए, जो आपने वादा किया था, उसे पूरा नहीं कर पाए, सभी प्रदेशों में आप consensus नहीं बना पाए, this was the reason for your failure. जिस GST बिल को आप 10 वर्षों तक पास नहीं करा पाए, प्रधान मंत्री जी के नेतृत्व में, वित्त मंत्री अरुण जेटली जी के नेतृत्व में, सभी की consensus के बाद, सर्वसम्मति से अब वह पास हुआ। यह ऐसी सरकार है, जिस पर लोगों को भी विश्वास है, जिसने प्रदेशों का भी विश्वास जीता। आज आप भी जानते हैं कि अदर से एक टैक्स एक नए भारत की शुरुआत है, तभी तो आप भी पहले लाए थे, लेकिन आप इसको पास नहीं करा पाए, इसलिए आप इसका विरोध करते हैं।

[उपसभाध्यक्ष (श्री टी.के. रंगराजन) पीठासीन हुए]

सो मैं उस प्रधान मंत्री का कार्यकर्ता हूं, उस पार्टी का कार्यकर्ता हूं जिन्होंने यह नहीं कहा कि हम आरोप लगाते रहेंगे। उन्होंने कहा कि बंद करो यह दौर अब हम जो डेफिशिएंट रह गया, जो लम्बे समय पर यू.पी.ए. सरकार नहीं कर पाई, उसको हम कंपन्सेट करेंगे और उसको 5 वर्ष के कार्यकाल में करेंगे। देश को आजाद होते 85 वर्ष लग गए थे, 1857 से स्वतंत्रता संग्राम शुरू हुआ, न जाने कितने शहीदों के प्राणों की आहुति के बाद 1947 में जाकर हमें आजादी मिली थी। फिर आजादी के बाद 70 वर्ष बीत गए। तो इन्होंने यह संकल्प लिया है कि हम आने वाले 5 वर्षों में जो सोशल ईविल्स हैं, जिन्होंने इस देश को दीमक की तरह चाट लिया है, उससे देश के सवा सौ करोड़ लोगों को मुक्ति दिलाएंगे। उन्होंने कहा कि भ्रष्टाचार भारत छोड़ो, गरीबी भारत छोड़ो, जातिवाद भारत छोड़ो, साम्राज्यवाद भारत छोड़ो और एक स्वस्थ और स्वच्छ भारत बनाने का आह्वाहन किया है। ये ऐसे प्रधान मंत्री हैं। मुझे याद है जब मैं विद्यार्थी था, लगभग 1989 के आसपास, I travelled in the bullet train Shinkansen city, in Japan, a small country. लेकिन यहां की लीडरशिप कभी साहस नहीं कर पाई बुलेट ट्रेन चलाने का, ये ही वे प्रधान मंत्री हैं, जो बुलेट ट्रेन लेकर आए हैं और वह बुलेट ट्रेन चलने वाली है। आज जो उन्नति हुई है हर तरफ, चाहे महिला हो, मातृशक्ति हो, अभी जो ट्रिपल तलाक का मामला आया था, शाहबानो का केस आपने भी देखा था। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Now, please conclude.

श्री श्वेत मलिक: सर, बस मैं दो मिनट लूंगा। ट्रिपल तलाक के ऊपर सफलता हमारी सरकार ने ली है। आज मातृशक्ति को 12 सप्ताह से 26 सप्ताह तक मेटरनिटी लीव दी है, वह हमारी सरकार ने दी है। जो "बेटी बचाओ, बेटी पढ़ाओ" का कार्यक्रम है, वह हमारी सरकार ने दिया है। आज मातृशक्ति, मेरी बहनें नेतृत्व कर रही हैं, इस देश का कंधे से कंधा मिलाकर पुरुषों के साथ।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Now, please conclude.

श्री श्वेत मलिक: पेट्रोलियम की योजना के लिए प्रधान मंत्री ने समृद्ध वर्ग से यह कहा है कि आप subsidy सरेण्डर करो और उसको कंपन्सेट किया गरीबों के लिए। आज 3 करोड़ 30 लाख कनेक्शन दे दिए और उसको बढ़ाकर हमने आने वाले बजट में 8 करोड़ कर दिया है।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Thank you. Mr. Shwait Malik, you have exceeded your time by two minutes.

श्री श्वेत मलिक: हमारे प्रधान मंत्री जी ने स्वास्थ्य के लिए जो 50 करोड़ जनता जो जनसंख्या का 40 प्रतिशत बनती है, उसको यह "आयुष्मान भारत" योजना दी है, जिसमें वे सुरक्षित रहेंगे आगे आने वाले समय में।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Please conclude.

श्री श्वेत मलिक: सब जानते हैं कि बिजली ग्रोथ इंजन है। आपके समय में 18 हजार गांव अंधेरे में थे। आज देखिए, इस हाउस की बिजली चली जाए तो हमारा क्या बनेगा? आज ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Please conclude. I have to call the next speaker.

श्री श्वेत मलिक: आज 16 हजार गांवों को बिजली पहुंच गई है। उसके बाद भी 2022 तक घर-घर बिजली पहुंचाई जाएगी।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Mr. Shwait Malik, please conclude.

श्री श्वेत मलिक: ऐसी सरकार होती है जिसको सरकार कहा जा सकता है। डिफेंस देख लीजिए, रेलवे देख लीजिए, इंफ्रास्ट्रक्चर देख लीजिए, 6 लाख करोड़ की सड़कें बन रही हैं, फ्लाईओवर बन रहे हैं, गांव-गांव, घर-घर तक सड़क पहुंच रही है। तो एन.डी.ए. सरकार ऐसी है, केवल योजनाओं से ...(व्यवधान)... लीडर ऑफ अपोज़िशन मेरे आदरणीय हैं, केवल नामों से योजनाएं नहीं चलतीं, उनके लिए रक्त देना पड़ता है, तब जाकर आम आदमी तक पहुंचती हैं, धन्यवाद, जय भारत।

श्री प्रमोद तिवारी (उत्तर प्रदेश): वाइस चेयरमैन साहब, मैं आपका आभारी हूँ कि आपने मुझे राष्ट्रपति जी के अभिभाषण पर अपने विचार व्यक्त करने का अवसर दिया। जब से राष्ट्रपति जी का अभिभाषण हुआ है, मैं इसे पढ़ रहा था और पहली बार मैंने देखा कि राष्ट्रपति जी के इस अभिभाषण में जैसे इस सरकार की जीने की इच्छा समाप्त हो गयी हो। अगर मैं इसे एक वर्ड में कहूँ तो महामहिम राष्ट्रपति जी के प्रति पूरा आदर व्यक्त करते हुए मैं कहना चाहूँगा - डेथ के लिए नहीं कह रहा हूँ, लम्बी उम्र की दुआ करता हूँ, लेकिन यह इस सरकार का dying declaration है, जो राष्ट्रपति का अभिभाषण आपने दिया है। आपने स्वीकार कर लिया है कि हम असफल हैं, हमारे पास अब भविष्य की कोई योजना नहीं है। ऐसा लग रहा था जैसे आप क्रिकेट की कमेंटरी कर रहे हैं। यह योजना चल रही है, वह योजना चल रही है। आप राष्ट्रपति जी के अभिभाषण की परिभाषा तो समझिए। उसमें आपको यह बताना होता है कि इस साल सरकार क्या करने जा रही है।

THE MINISTER OF TEXTILES AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI SMRITI ZUBIN IRANI): Sir, my only request to Pramodji is, please don't say that it is a dying declaration.

श्री आनन्द शर्मा: ठीक बात है, यह पार्लियामेंटरी है।

श्री प्रमोद तिवारी: एक मिनट। मैं अपनी बात दोहराता हूँ। मैं अपनी बात दोहराता हूँ कि यह इस सरकार का dying declaration है। मेरे एक साथी कह रहे थे कि हमारी सबसे बड़ी उपलब्धि है कि साढ़े तीन, चार साल में हम पर भ्रष्टाचार का कोई आरोप नहीं लगा। मैं उनसे एक चीज कहना चाहता हूँ। मेरे भाई, यह "राफेल" का घोटाला क्या है? 500 करोड़ का 1,500 करोड़ में खरीद रहे हो, इकट्ठा तिगुना मार रहे हो। "व्यापम" क्या है? क्या यह घोटाला नहीं है? 51 लोग मारे गए। यह छत्तीसगढ़ का चावल घोटाला क्या है? राजस्थान में ...(व्यवधान)... मैं भाजपा सरकार की बात कर रहा हूँ। आपकी छत्रछाया में जो फल-फूल रहा है, मैं उसकी बात कर रहा हूँ। राजस्थान में 40 हजार करोड़ का घोटाला क्या है? आप टेंडर तो करा लेते। दूसरों की माइन तो देख रहे थे, आपने तो अपनी माइन से वह निकलवा दिया, जिसका टेंडर भी नहीं किया। मैं आपसे कहना चाहता हूँ कि यह जो महाराष्ट्र के नागपुर का पतंजलि घोटाला हुआ है, वह क्या है? यह चिक्की घोटाला क्या है?

श्री अमर शंकर साबले (महाराष्ट्र): वह कुछ नहीं है। ...(व्यवधान)...

श्री प्रमोद तिवारी: मैं सिर्फ इतना कहना चाहता हूँ कि मैंने तो अभी कुछ घोटालों का जिक्र किया है। चिक्की घोटाला जो है, वह क्या है?

श्री अमर शंकर साबले: वह कुछ भी नहीं है।

श्रीमती रेणुका चौधरी (आंध्र प्रदेश): आपके कहने से कुछ नहीं होता।

श्री अमर शंकर साबले: कोर्ट ने कहा है ...(व्यवधान)... चिक्की घोटाला कुछ भी नहीं है।
...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Please sit down. Let him speak. When your turn comes, you may speak.

श्री प्रमोद तिवारी: गुजरात का पेट्रोलियम घोटाला क्या है? यह कुछ समझ में नहीं आएगा क्योंकि आपने घोटाले की परिभाषा ही बदल दी है। आपने तो घोटाले को दक्षिणा मान लिया है, आप उसे स्वीकार कर लेते हैं। मैं तो आपकी कुंडली के कुछ ग्रह पढ़ रहा था, आप सुनिए तो सही। मैं ब्राह्मण आदमी हूँ, मेरा काम ही यही है। मैंने तो अभी कुछ ही बताया है, आप क्यों परेशान हो रहे हैं? मैं आपसे कह रहा हूँ कि जब आपकी कुंडली पढ़ी जाएगी, तो हमारे नेता, नेता विरोधी दल माननीय आज़ाद साहब ने एक चीज़ कही थी कि आपको repackaging बड़ी अच्छी आती है और जानते हैं, मैं आपके लिए क्या कहता हूँ? आपका घोटाला करने का स्टाइल बड़ा अच्छा है, तरीक़ीब बहुत अच्छी है - लोग फुटकर में करते हैं, रिटेल में करते हैं, आप होलसेल में मार देते हो, आप यह कर देते हो। अब यह क्या है, जिसके बारे में मेरे ख्याल से जयराम रमेश जी बहुत अच्छी तरह से जानते होंगे - बजट के बाद शेयर मार्केट में जो गिरावट आयी है, वह क्या है? यह आप करा रहे हो - गिराओगे तो भरोगे। लोग तो सैंकड़ों की बात करते हैं, आप तो लाखों का कर जाते हैं। आप विशाल लोग हो, साठ हजार का अस्सी करोड़ बनाते हो, आप तो डकार भी नहीं लेते हो - आप इतने बड़े भ्रष्टाचार में लिप्त हो। मैं आपसे कहना चाहता हूँ कि अगर आप देखें तो चार साल में आपको जो करना था, उसमें से किया कुछ नहीं, आप बस ध्यान हटाते रहते हो। न आपका 15 लाख का ज़िक्र है, न आपका रोज़गार का ज़िक्र है। ये आपके आंकड़े कह रहे हैं, मैं नहीं कह रहा हूँ। आपके आंकड़े कह रहे हैं कि हम 70 लाख लोगों को रोज़गार देंगे, आप तो दो करोड़ की बात ही नहीं कर रहे हो। मैं यह बात कह रहा हूँ कि सारे सेक्टर्स में रोज़गार घट रहे हैं। जहाँ पर, जिन पदों पर बहुत दिनों से नियुक्ति नहीं हुई, आप उन पदों को समाप्त कर रहे हो। तो आपकी सरकार सबसे ज्यादा रोज़गार घटाने वाली जानी जाएगी, जो हमने पैदा किया था। दो चीज़ों के लिए यह इल्जाम आपके सिर पर है। पहला इल्जाम यह है कि जो देश का ताना-बाना गांधी जी ने बुना था... आपने हिन्दू-मुस्लिम-सिख-ईसाई की एकता को तोड़ा। दूसरा, आप पर इल्जाम यह रहेगा कि डॉ. मनमोहन सिंह की सरकार ने जो इस देश की अर्थव्यवस्था को स्थिरता दी थी, उसको आपने नष्ट किया, तोड़ दिया, ये दो इल्जाम आपकी सरकार की चार साल की उपलब्धि में आपके सिर पर हैं।

मैं आपसे कहना चाहता हूँ कि आपको बड़ा गुरुर है कि आप चुनाव जीतते चले जाते हैं। मैं आपसे सिर्फ़ एक चीज़ कहना चाहता हूँ, अगर मैं राजस्थान का ज़िक्र करूंगा, तो आपका स्वास्थ्य खराब हो जाएगा, क्योंकि आप तीनों सीट हार गए। उसके बाद भी आपकी समझ में नहीं आता है - मध्य प्रदेश में बाई इलेक्शन हुआ, वहाँ पर क्या हुआ? छत्तीसगढ़ में क्या हुआ? जब आप मणिपुर या गोवा के बारे में कहते हो कि वहाँ आपका बहुमत आया है, तो मैं छत की तरफ देखने लगता हूँ कि कहीं गिर न जाए। आप इतना बड़ा असत्य बोलते हो। आप गोवा में जितने थे, उसके आधे रह गए। आपको राज्यपाल को धन्यवाद देना चाहिए, आपको धन्यवाद देना चाहिए कि तमिलनाडु में क्या हुआ? पंजाब में जो कुछ हुआ, उसका तो हम ज़िक्र ही नहीं करना चाहते हैं। अगर गुजरात में जरा भी दीवार पर लिखी हुई इबारत को पढ़ लो, तो मॉडल वहीं से पैदा हुए थे और वहीं ट्रिपल डिजिट से डबल डिजिट पर आ गए। मैं इतना कहना चाहता हूँ कि अगर तीन जिले उसमें से निकाल दो, तो जिस 49 परसेंट की

[श्री प्रमोद तिवारी]

बात आप कर रहे हो, आप 40 परसेंट के नीचे आ जाओगे। आपने बड़ौदा, सूरत, अहमदाबाद और राजकोट को मैनेज किया। मैं आपको सिर्फ इतना ही कहना चाहता हूँ कि आप परसेंटेज पढ़ लीजिएगा, क्योंकि मैं आजकल खाली रहता हूँ, इसलिए पढ़ लेता हूँ। आपके पास तो ज्यादा काम है, इसलिए आप भी टाइम निकाल कर पढ़ लीजिए। आप पर इल्जाम है कि हमने जो आपको मजबूत अर्थव्यवस्था दी थी, आपने उसको कमजोर किया, देश के ताने-बाने को तोड़ा, संवैधानिक और संवैधानिक संस्थाओं को कमजोर किया, भारत की प्रगति को रोका ...**(व्यवधान)**...

श्री मेघराज जैन: आपने जनता को कितना ...**(व्यवधान)**...

श्री प्रमोद तिवारी: देश को कमजोर किया, सरकार की विश्वसनीयता समाप्त की और आज का अखबार अगर पढ़ सको और आंख में आंसू न हों, तो ग्लिसरीन लगा लो, चार सैनिक आज फिर मारे गए हैं। उनमें एक बहादुर कैप्टन है। आप अगर जोड़ो, तो आपकी सरकार के 44 महीने के अंदर जितने सैनिक मारे गए हैं, मैं उनको शहीद कहूंगा, उतने सैनिक कारगिल युद्ध में भी शहीद नहीं हुए थे। आपको शौक है, आप काबुल से चलोगे, उड़ोगे, बिना बुलाए लाहौर पहुंच जाओगे, चरणों में गिर जाओगे और उसके बाद लौट कर आओगे। मैं आपको छोटी सी बात बताता हूँ और आप जरा देखिए कि यूपीए सरकार के मुकाबले एनडीए सरकार में 500 प्रतिशत ज्यादा युद्ध विराम की सीमा का उल्लंघन हुआ है। मैं आपको फिगर देता हूँ कि 44 महीने में 160 बार सीज़फायर का उल्लंघन इसी साल हो गया है और 2,474 आपके चार साल के कार्यकाल का है, जो हमसे 500 प्रतिशत ज्यादा है। मैं आपको बताना चाहता हूँ कि हमारे सैनिक और अर्द्धसैनिक बल के 340 जवान शहीद हुए हैं और 194 सिविलियन्स मारे गए हैं। आपका 56 इंच का सीना कहाँ गया? एक के बदले दस सिर लाएंगे और आज मुझे सबसे ज्यादा पीड़ा और तकलीफ हुई है, मैं उस पीड़ा और दुख का इज़हार करना चाहता हूँ कि जब आदरणीय अमित शाह जी बोल रहे थे, उनकी मेडन स्पीच थी। उन्होंने कहा कि सर्जिकल स्ट्राइक देश के इतिहास में पहली बार हुई, तो उस समय आप उन सैनिकों का अपमान कर रहे थे, जिन्होंने एक नहीं, दसियों बार सर्जिकल स्ट्राइक की। आप 1971 के युद्ध का अपमान कर रहे थे, जब दुनिया के नक्शे पर, भूगोल बदल कर, बंगलादेश बनाया गया। ...**(व्यवधान)**... आप वीर सैनिकों का अपमान कर रहे थे ...**(व्यवधान)**... आप वीर सैनिकों का अपमान कर रहे थे, जिन्होंने शहादत दी, परन्तु फर्क इतना है कि हम देश के लिए जीते हैं, आप दल के लिए जीते हो। ...**(व्यवधान)**... पहले भी सर्जिकल स्ट्राइक होती थी, हम उसका जिक्र नहीं करते थे और अब सर्जिकल स्ट्राइक होती है, तो आप उसका पोलिटिकल फायदा उठाते हो, क्योंकि आपको दल प्यारा है, हमको हिन्दुस्तान प्यारा है। यही आपमें और हममें फर्क है। मैं सिर्फ इतना कहना चाहता हूँ कि आपने अपमान किया ...**(व्यवधान)**... आपने अपमान किया। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Please conclude. Time is over.

श्री प्रमोद तिवारी: सर, मुझे एक या दो मिनट का समय दे दीजिए, तो ठीक है, वरना मैं कन्क्लूड करता हूँ। ...**(व्यवधान)**... मैं कन्क्लूड करता हूँ। ...**(व्यवधान)**...

श्री अमर शंकर साबले: सर, इन्होंने प्रधान मंत्री जी का अपमान किया है। प्रधान मंत्री जी किसी के चरणों पर जा रहे हैं, यह कहकर ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI T.K RANGARAJAN): You speak in your turn. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, I am on a point of order. Interruptions' time should be deducted and ample time should be given to him.

THE VICE-CHAIRMAN (SHRI T.K RANGARAJAN): No, no; the disruption was only after his ten minutes. He started speaking only after his ten minutes. He did not disturb. Please conclude Tiwari Ji.

श्री प्रमोद तिवारी: सर, मैं सिर्फ दो मिनट और लूंगा। सर, इन्होंने इस देश के किसानों के साथ क्रूर मजाक किया है। इन्होंने कहा कि हमने एम.एस.पी. का 50 परसेंट बढ़ा दिया, लेकिन जो लागत थी उसे कम कर दिया है। इस तरह से तो बाज़ीगर भी हाथ की सफाई नहीं दिखाता जिस तरह हाथ की सफाई आपने दिखायी है। आपने उसे ड्योढ़ा किया, लेकिन जिसे ड्योढ़ा किया, उस की लागत को कम कर दिया। अगर यही सही है और यही पैमाना है, तो आपके राज्य में किसान आत्महत्या क्यों कर रहा है, इस बात का हमें जवाब चाहिए। आप के राज में पलायन क्यों हो रहा है, हमें इस का जवाब चाहिए।

दूसरे, उपसभाध्यक्ष महोदय, आपके माध्यम से मेरा निवेदन है कि आप आम आदमी की जेब पर डाका डालना बंद कर दें। आज का दो-तीन घंटे पहले का पेट्रोल का रेट रुपए 67 point something है और आपने आज पेट्रोल 73.08 रुपए के रेट पर बेचा है। अब 73 रुपए पेट्रोल है और 64 रुपए डीज़ल है। ...(व्यवधान)... इन्हें डीज़ल के रेट का पता नहीं है क्योंकि इन्हें किसान की हालत का पता नहीं है। ये तो पूंजीपतियों की पार्टी है। इन्हें मालूम नहीं है कि डीज़ल सिंचाई में इस्तेमाल होता है, डीज़ल इस्तेमाल होता है ट्रैक्टर में, डीज़ल फसल में मढ़ाई में इस्तेमाल होता है। इस तरह आप सब से ज्यादा डाका किसानों की जेब पर डाल रहे हैं।

महोदय, मैं अपनी बात पर बल देते हुए कहना चाहता हूँ कि मैं इसे dying declaration नहीं कहूंगा, यह सरकार का मृत्यु पूर्व दिया गया बयान है।

सरदार बलविंदर सिंह भुंडर (पंजाब): माननीय वाइस-चेयरमैन साहब, माननीय प्रेसीडेंट साहब ने 29 फरवरी, 2018 को जो एड्रेस दिया है, मैं उसमें वर्ष 2018-19 में सरकार के विज़न का सपोर्ट करने के लिए खड़ा हुआ हूँ। इस में फर्स्ट, सेकंड और थर्ड पेज पर जो सब से ज्यादा thrust है, वह डा. अम्बेडकर जी के विज़न में दर्शाया गया है। The architect of our Constitution, Baba Saheb Dr. Bhim Rao Ambedkar used to say that political democracy cannot survive without social and economic democracy. यही main trust है और demand भी है। जब हमारे बुजुर्ग आज़ादी की लड़ाई लड़ रहे थे, उनका नारा भी यही था।

[सरदार बलविंदर सिंह भुंडर]

अभी माननीय सदस्य और बी.जे.पी. के प्रधान ने बहुत बातें कही हैं, लेकिन मैं दो-तीन priorities पर बात कहूंगा। इस में major बात upliftment of weaker section है और जो सबसे बड़ी बात है, वह "जय जवान, जय किसान" के जय जवान के लिए कही गयी है। यह उनकी 70 साल पुरानी demand थी और जिस बात पर सब से ज्यादा thrust है, वह third page पर सब से front में दिया गया है। हम सब लोग यहां सदन में बैठे हैं, मैं यह बात कहना चाहता हूं कि achievements के आने में तो time लगेगा और मैं इस पर गारंटी से नहीं कह सकता, लेकिन एक बात तो सही है कि farmer की बात तो कभी front page पर कभी नहीं आयी थी। इसलिए सोशल सेक्टर में जो किया है, वह तो मुझसे पहले बोलने वाले सदस्य भी बोले हैं। अगर हम गरीबों के लिए कहें तो, 'जन-धन योजना' है, टॉयलेट योजना है, गैस सिलेंडर की योजना है, हाउसेज की है, बीमा योजना है, पेंशन योजना है, इलैक्ट्रिसिटी की योजना है। इसी प्रकार "जय जवान" के लिए वन रैंक वन पेंशन कर दी है, लेकिन जो किसान का प्वाइंट है, उसके लिए जो वायदा किया गया है कि 1.5 करेंगे, तो जो स्वामीनाथन कमीशन की रिपोर्ट थी, उसके मुताबिक हम 2002 करेंगे। इसके लिए प्रेजीडेंट साहब और इस सरकार का बहुत धन्यवाद। मैं अकेले फारमर्स पर ही ज्यादा ट्रस्ट करूंगा, लेकिन हमारे कंट्री के सामने प्रॉब्लम क्या है? मैं सभी से विनती करता हूं कि हम एक दूसरे पर कीचड़ उछालते हैं। आप कीचड़ तो तब उछालिए अगर एक ही पार्टी राज करती है। एक पार्टी ने 55 साल राज किया, जिसमें 40 साल अकेले एक पार्टी ने राज किया और दस साल यूपीए की सरकार ने राज किया। बीजेपी एंड एलाइन्स पार्टी ने 8 साल पहले राज किया और अब इसको तीन साल हो गए हैं। इसलिए मैं कहना चाहता हूं कि जो दोनों ही साइड पर बैठे लोग हैं, ये राज करने वाले हैं। ये एलाइड में भी आ जाते हैं और यूपीए में भी आ जाते हैं। आप प्रॉब्लम को तो समझिए कि देश के सामने क्या प्रॉब्लम है। अगर यहां पर नारे लगाते रहेंगे और बाहर बहुत खुश होते रहेंगे, तो आप इनकी तरफ भी तो देखिए। देश की मुख्य प्रॉब्लम अन-इम्प्लायमेंट है। जो सेकंड प्रॉब्लम है, वह देश की पॉपुलेशन है। जो तीसरी प्रॉब्लम है और जिसके ऊपर हम जोर दे रहे हैं, वह फारमर सेक्टर है। जो 4th प्रॉब्लम है, वह मल्टीपल इलैक्शन्स की है और 5th प्रॉब्लम इन सब चीजों को खत्म करने वाला करप्शन है। मैं इन सभी को शायद एक्सप्लेन नहीं कर सकूंगा, लेकिन अगर अकेले फारमिंग सेक्टर को ले लें, तो अगर अब यह आबादी 50 per cent है, तो पहले हमारी 80 per cent आबादी फारमिंग सेक्टर में थी, इस देश को किसानों का देश कहा जाता है। हम इंडस्ट्री पर और व्यापार में भी इतना आगे नहीं बढ़ सके। मैं फारमिंग सेक्टर पर कहना चाहता हूं और एक रिपोर्ट पढ़ना चाहता हूं। The Report of the National Commission on Farmers (NCF), submitted to the previous United Progressive Alliance in October, 2006, had found a minimum fifty per cent profit formula for fixing MSPs by stating that the net take-home income of farmers should be comparable to those of civil servants. But in actual, please listen, शर्मा जी, मैं आपसे कह रहा हूं। यह आपकी रिपोर्ट है, but, in actual, the net take-home income of farmers is not even equal to class-IV employee of Government, whose monthly gross salary is between ₹ 25,000 to ₹ 40,000, depending upon the length of service rendered by him. आपको आंकड़ा देने के लिए, इसका आगे सुबूत क्या है, But farm income had increased merely

by 3.6 per cent, between 2000-01 and 2012-13. The Economic Survey of 2013 had pointed out that the average income of farmer was ₹ 20,000 in seventeen States. * "Per month income of farmers in 17 states is given in the survey of India of the year 2016. Earlier the commission set up by you had said that the earnings of a farmer are equivalent to a class 4 employee. These are not my words but fact stated by the commission in its report. This fact is true because even PhD students are not interested in farming because a son of a farmer doesn't want to be a Class 4 employee. But this fact has been stated by the survey report. Whose fault is this i.e. of those who have been ruling for four years or those who have ruled for 70 years.

Today in the country the crime is rapidly rising and robberies are taking place. What is the reason for this rise in crime. Is it due to overpopulation, unemployment or due to frustration amongst the youth. How will you solve these problems?"

मेरी विनती है। चेयरमैन साहब, मैं किसी को कहने की बजाय कोशिश करूंगा, कुछ सजेशन देना चाहूंगा कि जो प्राइसेज हैं, यह जो कहा गया है कि हम डेढ़ गुना दे चुके हैं, now, I come to the thrust points of the Price Policy of Rabi, 2017-18. मैं यह पीएयू की रिपोर्ट पढ़ रहा हूँ। जो कमीशन कह रहा है, मैं उसके मुताबिक बता रहा हूँ कि, the Minimum Support Price of Rabi crops for 2017-18 is calculated on three basis. First is parity with the Wholesale Price Index. According to this, price of wheat becomes ₹ 1910/- per quintal. Second is parity with Input Index. According to that, the price becomes ₹ 1,988/- per quintal. And, third is the cost of cultivation per hectare. On the basis of various agricultural inputs such as fertilizer, seed, pesticides, labour charges, irrigation charges, machine charges and land rent, etc., used for crop production, the price becomes ₹ 2,180/- per quintal. The suggested price of wheat for 2017-18 by PAU or ICAR is more than this. The suggested wheat price is ₹ 2,180/- per quintal and the support price is ₹ 1,735/-. यह तो जो सजेस्ट किया गया, वह भी नहीं मिल रहा है, *"how will they give 1.5 times the price" तब यह बराबर किस प्रकार से हैं? यही तो suicide का रीज़न है। *First I will discuss the rabi crop because it is not being purchased and second is the kharif crop," "क्योंकि परचेज़ नहीं हो रही है।

महोदय, सेकंड बिन्दु खरीफ़ है। खरीफ़ में फॉर्मूला सेम है। मैं दोबारा नहीं पढ़ूंगा, इस पर टाइम नहीं जाया करूंगा, लेकिन the support price of paddy for 2017-18 is ₹ 1,590/- per quintal, जो हम दे रहे हैं, is ₹ 1,590/- है और जो सजेस्ट किया है, PAU ने, is ₹ 2,490/- *"This is the price difference of the paddy." The support price of cotton for 2017-18 is between ₹ 4,020 and ₹ 4,320/-. The suggested price according to this formula is ₹ 6,745/-. This is

*English translation of the original speech delivered in Punjabi.

[सरदार बलविंदर सिंह भुंडर]

the price gap. This is the reason for committing suicide. ...(*Time-bell rings*)... सर, मैं ऑफ दि सब्जेक्ट एक सिंगल वर्ड भी नहीं बोलूंगा, मैं छोटे-छोटे, एक-एक प्वाइंट पर बोल रहा हूं। Now, I come to production of pulses, जो 22140.00 हजार टन है। हम इम्पोर्ट कितना कर रहे हैं? यह 5420.25 हजार टन है। मैं यह कहना चाहता हूं कि pulses, जो हम इम्पोर्ट करते हैं, मैं आपसे 2015-16 की फिगर कह रहा हूं, मेरे पास लेटेस्ट फिगर्स नहीं हैं, हम 22,300 करोड़ पर-ईयर pulses इम्पोर्ट कर रहे हैं। हमने 2016-17 में 70,000 करोड़ ऑयल सीड्स इम्पोर्ट की हैं। मैं इनमें से यह कहना चाहता हूं कि अगर इतना पैसा इम्पोर्ट में जा रहा है, तो क्या इस देश में pulses नहीं हो सकती हैं, ऑयल सीड्स नहीं हो सकती हैं? यह सब-कुछ हो सकता है, अगर हम उनको एक्जुअल प्राइस दें और उसको परचेज करें। यह कितना बड़ा लॉस है? फॉरेन एक्सचेंज बाहर जा रहा है, जिससे देश में और गरीबी बढ़ रही है। हमारे फार्मर का पैसा वह फार्मर लेकर जा रहा है।

ऑनरेबल उपसभाध्यक्ष महोदय, मैं आपसे कुछ सजेशन पर पाँच-छह लाइनें कहना चाहता हूं। मेरा यह सजेशन है कि अगर यह प्रॉब्लम हल करनी है, अगर उनको 1.5 गुना की फिगर देनी है, तो आपको प्राइस इंडेक्स ठीक करना पड़ेगा। जो प्राइस युनिवर्सिटी सजेस्ट करती है, आपको उसके मुताबिक प्राइस देना पड़ेगा। जो एक्जुअल प्राइस है, जो स्वामीनाथन फार्मूले के सी-2 फार्मूले के अनुसार है, ए-टू फॉर्मूले के अनुसार नहीं, बल्कि सी-टू फॉर्मूले के अनुसार जो स्वामीनाथन रिपोर्ट है, उसको देखना होगा।

महोदय, सैंकंड प्वाइंट यह है कि स्टोरेज में 21 लाख मीट्रिक टन की अभी भी कमी है। सैंकंड, जो परचेज वाली क्रॉप है, स्टेट्स करते हैं, ऑनली 6 परसेंट करते हैं।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Please conclude.

सरदार बलविंदर सिंह भुंडर: सर, मैं एक या दो मिनट में कन्क्लूड कर रहा हूँ।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Please conclude. Please conclude.

सरदार बलविंदर सिंह भुंडर: एक-एक लाइन में अपनी बात कहूंगा।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): No, no. You have exceeded your time. You have already taken two minutes extra.

सरदार बलविंदर सिंह भुंडर: सर, जो क्रॉप परचेज हो रही है, वह सिर्फ स्टेट्स कर रही हैं, लेकिन उसका एफसीआई पूरा रेट नहीं दे रही। But until the entire cost is borne by Centre, the promise of procuring all crops will remain empty slogan, जो इसमें से रह जाएगा। तीसरा, जीएसटी जो है....

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): So, I have to call the next Member.

सरदार बलविंदर सिंह भुंडर: सर, तीसरा जीएसटी जो है, वह अभी भी किसान को ...(व्यवधान)... इसे खत्म करना चाहिए। जो आप ओपन ग्रीन मिशन लाए हैं, उसमें 500 करोड़ बहुत कम है, इसे कम से कम 2000 करोड़ करना चाहिए। जो इंश्योरेंस योजना है, उसमें पंजाब तो कवर होता ही नहीं है, जो फार्मुला है, उसका फार्मुला चेन्ज करना चाहिए।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Okay. Please conclude. Please conclude. Bhunder Singhji, please conclude.

सरदार बलविंदर सिंह भुंडर: सर, मैं एक-एक वर्ड में कहूंगा, तीन-चार प्वाइंट ही रह गए हैं। जो इंस्टीट्यूट ऑफ एमिनेंस, इसको 20 की जगह 30 और पंजाब में एग्रीकल्चर, डेयरी, हॉर्टिकल्चर, ये तीन हमें पंजाब में देने चाहिए।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Please conclude. You have taken a lot of time. Please.

सरदार बलविंदर सिंह भुंडर: सर, मैं आपके जरिए यही कहना चाहता हूँ कि प्रेसिडेंट साहब ने बहुत अच्छा एड्रेस पेश किया है, हर मसले को सामने लाया है। हम उनका इस्तकबाल करते हैं और गवर्नमेंट से विनती करते हैं कि इसका इंप्लीमेंटेशन सही हो जाए, तो देश का भला हो जाएगा।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Thank you. The next speaker is Shri Ramkumar Verma.

श्री रामकुमार वर्मा (राजस्थान) : आदरणीय उपसभाध्यक्ष महोदय, आपने मुझे राष्ट्रपति जी के अभिभाषण पर, जो 29 जनवरी, 2018 को संसद के संयुक्त सत्र में उनके द्वारा दिया गया, बोलने के लिए समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। हमारे देश के प्रधान मंत्री, जिनको मैं कहूंगा कि वे न केवल भारत के बल्कि विश्व के अंदर भी एक अद्भुत व्यक्तित्व हैं, उनके पास एक मिशन है, देश के प्रति और देश के करोड़ों-करोड़ लोगों के प्रति उनकी प्रतिबद्धता है, उनके नेतृत्व में भारत सरकार ने जो पिछले साढ़े तीन वर्षों में काम किए हैं, उन उपलब्धियों के साथ इसके अंदर यह भी बताया गया है कि भविष्य की हमारी क्या प्रतिबद्धता होगी? अभी मेरे से पूर्व वक्ताओं ने और हमारे सम्माननीय पार्टी के अध्यक्ष अमित शाह जी ने, डा. विनय सहस्रबुद्धे जी ने, मलिक जी ने बहुत विस्तृत रूप से बताया है और हर पहलू को टच किया है। उपसभाध्यक्ष जी, मेरे लिए कितना टाइम होगा।

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): You have ten minutes. You have consumed one minute. You still have nine minutes.

श्री राम कुमार वर्मा: तो मैं डिटेल में न जाकर अपनी बात कहना चाहूंगा कि 70 वर्ष की आज़ादी के बाद आज हमारे देश में जब तक ऐसे प्रधान मंत्री के नेतृत्व में हमारी सरकार बनी और सरकार बनने के बाद में निश्चित कार्य भी हुए हैं। राष्ट्रपति जी के अभिभाषण की प्रारंभिक पंक्तियों में भी यह बताया

[श्री राम कुमार वर्मा]

गया है और जैसा हमारे माननीय विपक्ष के नेताओं, अनुभवी नेताओं ने कहा कि अमित शाह साहब ने कुछ नाम नहीं लिए, लेकिन, मैं नाम लेना चाहता हूँ कि राष्ट्रपति महोदय ने डा. बी.आर. अम्बेडकर जी का नाम लिया।

(श्री उपसभापति महोदय पीठासीन हुए)

उपसभापति जी, इसी के साथ मैं यह कहूँगा कि उनका नाम तो लिया और उसके साथ कहा गया कि देश के अंदर उन्होंने कहा था कि राजनैतिक लोकतंत्र के साथ में आर्थिक और सामाजिक, अगर लोकतंत्र में सामाजिक न्याय और आर्थिक लोकतंत्र नहीं हुआ, तो यह देश के लिए ठीक नहीं होगा। उसी को मद्देनजर रखते हुए मैं अपने विपक्ष के बहुत सीनियर सदस्यों से, जो बड़ी-बड़ी बातें कर रहे हैं, उनसे कहना चाहता हूँ कि उनको देश की जनता ने नकारा है, उनको देश की जनता ने ignore कर दिया है। निश्चित है कि उनके अन्दर हताशा होगी। पूरे भारत के अन्दर माननीय नरेन्द्र मोदी जी के नेतृत्व में भारतीय जनता पार्टी ने यह प्रण किया था कि आने वाले समय में जब हम सत्ता में आएँगे, तो देश को भ्रष्टाचार से मुक्त करेंगे। साथ में जो गरीब हैं, जो निर्धन हैं, जो किसान हैं, जो मजदूर हैं, जो युवा निराशा में डूब रहे हैं, जो किसान हैं, महिलाएँ हैं, उनके उत्थान के लिए हम योजनाएँ लाएँगे, जिनसे वास्तविकता में उनका उत्थान हो। लेकिन मुझे अफसोस के साथ कहना पड़ रहा है कि आज जब उस वर्ग की बात की जा रही है, उस वर्ग की केवल बात ही नहीं की जा रही है, बल्कि उस वर्ग के कार्य और परिणाम भी सामने आ रहे हैं, तो इस तरह की बातों की जा रही हैं। जिस पार्टी ने 55 वर्ष तक शासन किया हो, आज जब इस देश से उसका पूरा का पूरा जो एकछत्र राज्य था, वह खत्म होने को है, तो स्वाभाविक है कि इससे उसकी तड़पन, उसका frustration प्रकट होता है। आज उन्होंने यह प्रयास किया कि अगर हम एक झूठ को सौ बार बोलें, तो सौ बार एक झूठ को बोलने से वह सत्य लगेगा और अगर हम इस तरह की बातें कहें, तो शायद भारत की जनता फिर गुमराह हो जाए। उसी को आधार बना कर उन्होंने वर्षों तक यही कहा। उन्होंने गरीबों के लिए यह सोचा कि गरीब को गरीब रहने दीजिए, भूखे को इतनी रोटी दीजिए कि वह अपना जीवनयापन कर ले, लेकिन उनको इतना साधन संपन्न न करें, जिससे आने वाले समय में वे आर्थिक दृष्टि से मजबूत होने के साथ-साथ शिक्षा के बल पर आगे आ जाएँ और उनको अपने अच्छे-बुरे की पहचान हो जाए।

माननीय नरेन्द्र मोदी जी के नेतृत्व में भारत सरकार ने जो काम किए हैं, मैं उनकी बात करना चाहता हूँ। अभी जन-धन योजना की बात हो रही थी। मैं कहना चाहता हूँ कि हमारे देश के राष्ट्रपिता महात्मा गाँधी, डा. बी.आर. अम्बेडकर और पंडित दीनदयाल उपाध्याय ने कहा था कि ग्रामीण अर्थव्यवस्था और उस गरीब के लिए हमें समर्पित होना चाहिए। जन-धन योजना के द्वारा 32 करोड़ लोगों को खाते से जोड़ा गया और उनके अन्दर 73 हजार करोड़ उन गरीबों का पैसा बचत के रूप में आया। आज उनके अन्दर उनकी मेहनत की मजदूरी आती है। उस समय जब यह सरकार नहीं थी, देश के अन्दर त्राहि-त्राहि थी। यह त्राहि इतनी थी कि वे मेहनत करते थे, मजदूरी करते थे, चाहे मनरेगा के माध्यम से करें, चाहे भारत सरकार की योजना या राज्य सरकार की योजना के माध्यम से करें, लेकिन उनका पैसा दलाल और बिचौलियों के द्वारा उनको नहीं मिलता था। आज उन गरीबों के लिए इस देश का सौभाग्य है। आज नरेन्द्र मोदी जी के लिए मैं कहूँगा कि इस देश में बातें तो बहुत की

8.00 P.M .

गई थीं, लेकिन एक मसीहा के रूप में गरीबों के उत्थान के बारे में मैं कहूंगा कि उन्होंने जन-धन योजना के माध्यम से उनके आत्मसम्मान को बढ़ाया है। उन्होंने न सिर्फ़ उनको देश की बैंकिंग व्यवस्था, अर्थतंत्र से जोड़ा है, बल्कि उनकी मजदूरी का, मेहनत का जो पैसा है, जो सेवानिवृत्त लोग हैं, जो वृद्ध जन हैं, उनके साथ-साथ हमारी विधवा माताएँ और बहनें हैं, उनकी पेंशन का पैसा भी उनको मिल रहा है। मैं उन लोगों से, जो आज कुछ ऐसा कहते हैं कि यह सरकार बातों से काम ले रही है, यह पूछना चाहता हूँ कि क्या यह महात्मा गाँधी जी का सपना, डा. बी.आर. अम्बेडकर जी का सपना, पंडित दीनदयाल उपाध्याय जी का सपना नहीं था? ये आँकड़े हैं। मैं प्रधान मंत्री उज्ज्वला योजना के बारे में बताना चाहता हूँ। यह चिंतन करने की बात है कि 3 करोड़ 20 लाख लोगों को गैस के चूल्हे दिए गए। मैं पूछना चाहता हूँ कि क्या 55 वर्ष के अपने कार्यकाल में आपने 3 करोड़ 20 लाख तो छोड़ दीजिए, लेकिन अगर आप किसी गाँव का आँकड़ा बता देंगे कि हमने तीन आदमियों को गैस के चूल्हे दिए हों, तो मैं आपसे जानना चाहूंगा? साथ ही मैं यह भी बताना चाहता हूँ कि जिस धुएँ में उस गरीब की माँ और बहन कार्य करती थीं, उससे उनका स्वास्थ्य खराब होता था, उनका आत्मसम्मान गिरा हुआ था। लेकिन आज इस देश के अंदर तीन करोड़ बीस लाख लोग, महिलाएँ और माताएँ ऐसी हैं, जिनको चूल्हे मिले हैं, जिससे उनका आत्मसम्मान बढ़ा है।

MR. DEPUTY CHAIRMAN: Okay; you can continue later on. ...*(Interruptions)*...

श्री रामकुमार वर्मा: इन योजनाओं के माध्यम से गरीबों को मदद मिली है। अब टारगेट रखा गया है कि और आठ करोड़ लोगों को ये दिए जाएंगे।

अगर हम प्रधान मंत्री मुद्रा योजना की बात करें, दिव्यांग जनों की बात करें, राष्ट्रीय स्वास्थ्य नीति की बात करें, तो ये योजनाएं लागू हैं। एक बहुत बड़ी राष्ट्रीय स्वास्थ्य योजना के तहत 10 करोड़ परिवारों को लाभ मिलेगा। ...**(समय की घंटी)**... ऐसी बहुत सारी बातें हैं, जो मैं बताना चाहता हूँ, लेकिन अंत में मैं यही कहूंगा, मैं आपका अधिक टाइम नहीं लूंगा, क्योंकि पिछली बार मैंने आपको निराश किया, so, within my time I will complete my speech. ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Have you concluded your speech? क्या आपकी स्पीच खत्म हो गई है?

SHRI RAMKUMAR VERMA: I will take only one minute. मैं कहना चाहूंगा कि आज वह समय आ गया है, जब विपक्ष के लोगों को भी सोचना चाहिए। वे मिलकर, सकारात्मक दृष्टिकोण से काम करें और भारत सरकार ने जिस तरह की नीतियां बनाई हैं और जो निर्णय लिए हैं। ...**(व्यवधान)**...

श्री उपसभापति: क्या आपकी बात खत्म हो गई? अब आठ बज गए हैं।

श्री रामकुमार वर्मा: चाहे नोटबंदी का निर्णय हो, चाहे जीएसटी का निर्णय हो, चाहे one rank-one pension का निर्णय हो, उनके साथ सहयोग करते हुए, उस गरीब को उसका हक दिलवाने में अपना सहयोग दें न कि झूठे-सच्चे प्रचार करते हुए, उनको गुमराह करें! ...**(व्यवधान)**...

श्री उपसभापति: आठ बज गए हैं, अब बैठ जाइए। Time is over.

श्री रामकुमार वर्मा: समाज आज समझ गया है, उसमें विवेक आ गया है, धन्यवाद।

SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Now, there are four or five Special Mentions. If the House agrees, I will take up the Special Mentions.

Demand to take strict measures to protect the identity of whistleblowers in the country

SHRI CHUNIBHAI KANJIBHAI GOHEL (Gujarat): Sir, nowadays we are hearing a lot about the issue of protection of whistleblowers, especially in view of many incidents coming to light about victimization of such persons. It may be noted that in cases where the information is being provided by the RTI activists or other civilians about corruption in various Government establishments/entities, the said Departments are not taking appropriate action (by maintaining secrecy) on such specific cases and are merely forwarding the same to the concerned department/authority for clarification/comments. This not only gives a word of caution to the corrupt and facilitates them in escaping from being caught with proof but in certain cases results in identification and victimization of the whistleblower.

I am given to understand that the CVC has already issued a circular to protect interests of the whistleblowers and to maintain strict confidentiality thereof. However, as stated above, the Government Departments/entities are not following the spirit of the CVC circular.

Accordingly, in view of the above, I request DoPT to take cognizance of this all important issue and take appropriate action. Thank you.

Demand to declare potato as the National Vegetable and increase its Minimum Support Price

चौधरी मुनव्वर सलीम (उत्तर प्रदेश): महोदय, जब भी देश में शाकाहारी भोजन का नाम आता है तो हर डाइनिंग पर सबसे पहले जिस सब्जी का वजूद दिखाई देता है उसका नाम आलू होता है,

[چوہدری منور سلیم]

جैसे دم آलू, मटर आलू, आलू का परांठा, समोसा, फिंगर चिप्स, आलू चिप्स, आलू का भरता वगैरह-वगैरह। यह तमाम डिशेंज जो आलू के कारण दस्तरखान का हुस्न बनती हैं, उसी आलू की मौजूदगी बाकी रहेगी या नहीं? यह हिन्दोस्तान जैसे कृषि प्रधान देश में एक अनसुलझा सवाल बन कर खड़ा हो गया है।

रोज सैकड़ों किसान वर्षों से मजदूर बनकर पलायन के लिए मजबूर हो रहे हैं और कारण है उनकी फसल का उन्हें उचित दाम नहीं मिलना। जो किसान पैदा करता है उसको खरीदने वाला साहूकार या सरकार उसे उचित मूल्य नहीं देते। अब इसी सोच और प्रणाली का शिकार आलू और आलू किसान हो रहे हैं। समाचार-पत्रों में छपे एक आंकड़े के मुताबिक एक बीघा में 25 क्विंटल आलू पैदा करने में किसान को लगभग 23,550/- रुपये खर्च करने पड़ते हैं और सरकार इस आलू को 487 रुपये के समर्थन मूल्य पर खरीदती है 25 क्विंटल आलू की कीमत 12,175/- रुपये सरकार देती है यानी इस मजबूर किसान को 11,375/- रुपये प्रति बीघा नुकसान उठाना पड़ता है, लेकिन चाओ से मल्टिनेशनल कम्पनियों के पकेट से आलू भुजिया और चिप्स का आनन्द लेने वालो, आपको यह जान लेना चाहिए कि राष्ट्रीय गरिमा रखने वाली आलू की सब्जी भला उत्तर प्रदेश से ही पूरे भारत वर्ष में जाती हो लेकिन यह पूरे हिन्दोस्तान के पांच सितारा होटलों से लेकर सड़क किनारे मौजूद छोटे से ढाबे तक आने वाले ग्राहकों का ज़ायका होती है।

अमीरों-गरीबों को बराबर की निगाह से देखने वाले आलू को मैं उत्तर प्रदेश का शहजादा और राष्ट्रीय सब्जी की उपाधि दिए जाने तथा आलू का अधिकतम समर्थन मूल्य बढ़ाये जाने और एक आलू संरक्षण नीति की जनहित में सरकार से मांग करता हूं।

† چوہدری منور سلیم (اترپردیش): مہودے، جب بھی دیش میں شاکاہاری بھوجن کا نام آتا ہے تو ہر ڈائیننگ پر سب سے پہلے جس سبزی کا وجود دکھائی دیتا ہے اس کا نام آلو ہوتا ہے، جیسے دم آلو، مٹر آلو، آلو کا پرائٹھا، سموسہ، فنگرچپس، آلو چپس، آلو کا بھرتا وغیرہ وغیرہ۔ یہ تمام ڈٹنیز جو آلو کے کارن دسترخوان کا حسن بنتی ہیں، اسی آلو کی موجودگی باقی رہے گی یا نہیں؟ یہ ہندستان جیسے کرمی پردھان دیش میں ایک اُن سلجھا سوال بن کر کھڑا ہوگیا ہے۔

روز سیکڑوں کسان سالوں سے مزدور بن کر پلانٹن کے لیے مجبور ہو رہے ہیں اور وجہ ہے ان کی فصل کا انہیں اُچت دام نہیں ملتا۔ جو کسان پیدا کرتا ہے اس کو خریدنے

†Transliteration in Urdu script.

والا ساہوکار یا سرکار اسے واجب دام نہیں دیتے۔ اب اسی سوچ اور پرnali کا شکار آلو اور آلو کسان ہورہے ہیں۔ اخبارات میں چھپے ایک آنکڑے کے مطابق ایک بیگھہ میں پچیس کوننٹل آلو پیدا کرنے میں کسان کو لگ بھگ تئیس ہزار پانچ سو پچاس روپے خرچ کرنے پڑتے ہیں اور سرکار اس آلو کو 487 روپے کے سمرتھن مَولہ پر خریدتی ہے پچیس کوننٹل آلو کی قیمت 12 ہزار 175 روپے سرکار دیتی ہے یعنی اس مجبور کسان کو 11 ہزار 375 روپے فی بیگھہ نقصان اٹھانا پڑتا ہے، لیکن چاڑ سے ملٹی نیشنل کمپنیوں کے پیکٹ سے آلو بُھیا اور چپس کا آنند لینے والوں، آپ کو یہ جان لینا چاہیئے کہ راشٹریہ گریمارکھنے والی آلو کی سبزی بھلا اترپردیش سے ہی پورے بھارت ورش میں جاتی ہو لیکن یہ پورے ہندستان کے پانچ ستارہ ہوٹلوں سے لیکر سڑک کنارے موجود چھوٹے سے ڈھابے تک آنے والے گراہکوں کا ذائقہ ہوتی ہے۔

امیروں غریبوں کو برابر کی نگاہ سے دیکھنے والے آلو کو میں اترپردیش کا شہزادہ اور راشٹریہ سبزی کی اُبدھی دیئے جائے اور آلو کا ادھکتم سمرتھن ملیہ بڑھائے جائے اور ایک آلو سنرکشن نیٹی کی جن پت میں سرکار سے مانگ کرتا ہوں۔

Demand to take necessary steps for early passage of The AMASR

Bill, 2017, pending in Rajya Sabha

SHRI SAMBHAJI CHHATRAPATI (Nominated): Sir, I raise the issue of an accident occurred on 26 January, 2018 at Kolhapur wherein more than 13 persons died while the bus they were travelling in from Ratnagiri collided with the railing of Shivaji bridge on the river Panchganga. The existing bridge had been constructed in 1877 and hence has become very weak.

In view of increased traffic and condition of the existing Shivaji Bridge, Maharashtra PWD had taken up the construction of a new bridge. But, the construction was stalled since the site fell in the prohibited area of a protected site known as Brahmapuri.

I have raised the issue of grant of relaxation on construction of infrastructure facilities of public importance, like the bridge at Panchganga, many a time in the past from various platforms. I had even apprised the hon. Prime Minister about the problems

being faced in execution of vital infrastructure. The hon. Prime Minister assured me that the Government would look into the matter.

Subsequent to my request, the Union Cabinet decided to take out public works from the definition of 'construction', provided the work is undertaken by the Central Government. The Amendment Bill had even been passed by the Lok Sabha in the last Session and the same is now pending with the Rajya Sabha. I appeal to the Minister of Culture to use his good offices in getting the discussions of the AMASR Bill, 2017 in Rajya Sabha prioritized to ensure passing of the Bill or an Ordinance should be issued by the Government.

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy; absent. Now Shri Jairam Ramesh.

SHRI JAIRAM RAMESH (Karnataka): Sir, I want to read.

MR. DEPUTY CHAIRMAN: Why is Jairam Ramesh holding the Special Mention? You are such a senior Member! ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, I want to read.

MR. DEPUTY CHAIRMAN: Okay; you read it.

**Demand to take necessary steps for reorganization
of the State of Uttar Pradesh**

SHRI JAIRAM RAMESH (Karnataka): Sir, my Special Mention relates to the reorganization of Uttar Pradesh. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You already did it in Andhra Pradesh. ...*(Interruptions)*... You want it in Uttar Pradesh also. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the population of Uttar Pradesh is already over 20 crore making it the sixth largest single geographical entity in the world. Its population will continue to increase astronomically and is projected to exceed 40 crore by the middle of the century, which is just a little over a generation away.

The reorganization of Uttar Pradesh has become an inescapable reality. There are already enormous complexities in governing a State with 75 districts and over 800 blocks, 52,000 Gram Panchayats and over 1 lakh villages. These complexities will only multiply in the years ahead.

[Shri Jairam Ramesh]

Debates have taken place in the past on such a reorganization. The noted historian K.M. Panikkar, who was a Member of this House, had given a dissent note in the Report of the States Reorganisation Commission over six decades back arguing for two States to be created instead of one Uttar Pradesh. Dr. Ambedkar in his representation to the States Reorganisation Commission had also come out in favour of smaller States. In November, 2011, the Uttar Pradesh State Assembly had passed a resolution urging the creation of four new States from the existing State of Uttar Pradesh and had forwarded the resolution to the Centre.

Considering the demographic expansion that is inevitable, I urge the Government of India to take the necessary steps to reorganize the State of Uttar Pradesh to make for more effective governance and give a boost to the accelerated development of some of the poorest and backward parts of the country.

MR. DEPUTY CHAIRMAN: I hope you do not follow the same path of Andhra Pradesh. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: I won't ask for Kerala; don't worry, Sir.

MR. DEPUTY CHAIRMAN: Now Shri K.C. Ramamurthy; absent.

**Demand to bring an effective legislation to address the
problem of human trafficking**

SHRI SANJAY RAUT (Maharashtra): Sir, human trafficking is the worst violation of human rights wherein humans, especially women and young girls are duped with false promises into a life of cruelty and despair. It generates more than ₹ 20 lakh crores annually.

India happens to be a source, transit and destination state of human trafficking. Within the country inter-State trafficking is rampant with a clear majority of victims of trafficking being women and children. Nearly 20,000 women and children were victims of human trafficking in India in 2016, as per the National Crime Records Bureau (NCRB) Statistics on Crime.

Traffickers usually lure these young women into the trafficking nexus under the pretext of a "better life" and promise attractive employment opportunities.

The current legislation has been unsuccessful in identifying different forms of trafficking in a comprehensive manner. Despite authorities setting up the dedicated

Nirbhaya fund for safety and security of women and children in the country, instances of trafficking, abduction, and rape are still rampant.

Of course, the Government has currently been focusing on a lot of women-centric issues such as Triple Talaq Bill. However, human trafficking which affects women and young girls, across the country especially those from the marginalized sections of the society, should also receive its attention. Women continue to live in constant fear of being kidnapped and raped in spite of the 'Beti Bachao, Beti Padhao' and 'Nari Shakti' campaign.

I urge on the Government to take up the issue of 'human trafficking' seriously and bring a comprehensive legislation to tackle this. Thank you.

Demand to take necessary steps to restore the traditional occupation of quarrying carried out by the people belonging to Banjara and Ode castes in Gujarat

श्री लाल सिंह वडोदिया (गुजरात): महोदय, गुजरात में घुमंत जनजाति में बंजारा और ओड़ जाति आती है। पुराने समय से इन दोनों जातियों का परंपरागत (पुश्तैनी) काम नदियों से सादी रेत (बालू) के खनन का है। 1990 से इन दोनों जातियों के लोगों को बालू-रेत नदी से खनन करके निकालने का काम नहीं मिल रहा है। अभी सार्वजनिक नीलामी द्वारा क्वारी पट्टा (Quarry Lease) दिया जाता है। ये बंजारा और ओड़ जाति के लोग सार्वजनिक नीलामी द्वारा आर्थिक रूप से सक्षम न होने के कारण क्वारी पट्टा नहीं पा सकते हैं।

वर्तमान समय में रेत निकालने का काम नहीं पाने की वजह से ये लोग जीवन निर्वाह अत्यंत कठिनाई से कर पा रहे हैं। वे भुखमरी वाला जीवन निर्वाह कर रहे हैं। नेशनल ओड़ कम्युनिटी संस्था द्वारा इन दोनों जनजातियों का पक्ष खान मंत्रालय में पहले ही रखा जा चुका है।

मेरी सरकार से नम्र विनती है कि खनन के मामले में सार्वजनिक नीलामी समाप्त कर इन दोनों जनजातियों के परंपरागत काम को फिर से बहाल करने के लिए क्वारी पट्टा पर देने संबंधी नियम में बदलाव करके, इन ओड़ और बंजारा जनजातियों के लोगों को रेत खनन का काम मिले, ऐसी व्यवस्था करने के लिए कानून बनाने के लिए जरूरी कार्रवाई हो।

SHRI SAMBHAJI CHHATRAPATI (Nominated): Sir, I want to read.

MR. DEPUTY CHAIRMAN: No; you have already laid it. Now it is not possible. ...*(Interruptions)*... That is absolutely against the Rule. ...*(Interruptions)*... Once laid means it is the property of Rajya Sabha. ...*(Interruptions)*...

SHRI SAMBHAJI CHHATRAPATI: Sir, it is important. I Want to read. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; it is impossible. ...*(Interruptions)*...

SHRI SAMBHAJI CHHATRAPATI: I didn't know about the procedure. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That I can understand. ...*(Interruptions)*...

SHRI SAMBHAJI CHHATRAPATI: I didn't know about the procedure. ...*(Interruptions)*... It is important. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: But there is no way. ...*(Interruptions)*... That is already laid; I cannot allow it. That is against all the norms and rules. ...*(Interruptions)*... So, don't worry; you have laid it on the Table. It is as good as reading it out.

SHRI AJAY SANCHETI (Maharashtra) : Sir, allow him to read the title.

MR. DEPUTY CHAIRMAN: I cannot allow him to read. If he wants to mention the title, let him do so, but that will not form part of this. Don't try that. It is laid means laid. After laying a paper, if I allow a Member to read the same, that means, all the papers, that have been laid on the Table of this House, become unimportant. Once a paper is laid on the Table of the House, it is considered to be as good as read because all important papers are laid on the Table in the morning. They are very important papers, and to say that they are unimportant and only what is spoken is important means you are cutting the very basis of the functioning of the Rajya Sabha. I cannot allow that. That is the point. If it is laid, it is as good as read.

Now, the House stands adjourned till 1100 hours on Tuesday, the 6th February, 2018.

*The House then adjourned at six minutes past eight
of the clock till eleven of the clock on
Tuesday, the 6th February, 2018.*